

# **LOK SABHA DEBATES**

## **(English Version)**

**Fifteenth Session**  
**(Fifteenth Lok Sabha)**



*(Vol. XXXVI contains Nos. 1 to 10)*

**LOK SABHA SECRETARIAT**  
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# LOK SABHA DEBATES

## LOK SABHA

Tuesday, December 17, 2013/Agrahayana 26, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

...(Interruptions)

[Translation]

MADAM SPEAKER: Question No. 161.

...(Interruptions)

SHRI SHAILENDRA KUMAR (Kaushambi): Madam Speaker, I had given a notice for adjournment of Question Hour...(Interruptions)

MADAM SPEAKER: We will take it up during Zero Hour.

...(Interruptions)

[English]

11.01 hrs.

At this stage, Shri Y.S. Jagan Mohan Reddy, Shri M. Anandan, Shri L. Rajagopal, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

11.01½ hrs.

### ORAL ANSWER TO QUESTION

[Translation]

MADAM SPEAKER: Q.No. 161.

#### Internal Security

\*161. SHRI SURESH KASHINATH TAWARE:

SHRI OM PRAKASH YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the inquiries centering around the Mumbai terrorist attack of 2008 have been concluded;

(b) if so, the details thereof;

(c) whether the Government has taken fresh/new initiatives to strengthen the internal security and intelligence sharing mechanism in the country; and

(d) if so, the details thereof including co-ordination between various States/agencies and the Centre?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) A statement is laid on the Table of the House.

#### Statement

(a) and (b) Yes, Madam. The Government of Maharashtra constituted a two Member Inquiry Committee led by Shri R.D. Pradhan, former Governor of Arunachal Pradesh to enquire into issues related to Mumbai Terror Attack. The inquiry has been concluded and tabled in the Maharashtra Legislative Assembly.

(c) Post Mumbai terror attack which was a water shed incident in the history of terrorism in India, the Government have responded by strengthening and creating new mechanisms and instrumentalities which, inter-alia, include the following:-

- Establishment of four NSG hubs;
- Empowerment of DG, NSG;
- The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 and 2012 to strengthen the punitive measures to combat terrorism.
- The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule.

(d) Though Law & Order and Police is a State subject and the primary responsibility to address these remains with the State Governments, however, combating terrorism is a shared responsibility considering its implication on internal security. As such the Government is committed to ensure utmost coordination between various State agencies and the Centre.

There exists a very close and effective coordination amongst intelligence agencies at the Centre and the State

levels. Intelligence inputs about possible designs and threats are shared with the State Governments concerned on a regular basis.

The Multi Agency Centre (MAC) and State Multi Agency Centre (SMAC) have been strengthened to coordinate intelligence sharing.

*[Translation]*

SHRI SURESH KASHINATH TAWARE: Madam Speaker, the country has witnessed bomb blast at several places after the Mumbai blast in the year 2008 ...*(Interruptions)* I would like to know from the Government about the efforts being made in the country, particularly in Maharashtra, to strengthen internal security and prevent terrorist attacks...*(Interruptions)*

#### WRITTEN ANSWERS TO QUESTION

*[English]*

##### **Monitoring of Central Sector Projects**

\*162. SHRI P.C. GADDIGOUDAR:

SHRI KAPIL MUNI KARWARIA:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the number of Central sector projects being monitored by the Ministry along with the allocation of funds for such projects in the country, State-wise;

(b) whether the Government has chalked out the completion schedule of these projects and if so, the details and the status thereof;

(c) whether several projects in various States are running behind the schedule resulting into cost/time-overruns;

(d) if so, the details thereof and the reasons therefor; and

(e) the monitoring mechanism put in place by the Government to avoid the cost/time-overrun of these projects?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (e) Ministry of Statistics and Programme Implementation monitors the on-going Central Sector Infrastructure Projects costing Rs. 150 crore and above on time and cost overruns, after the projects are approved by the competent authority.

As on 1st October 2013, 738 on-going Central Sector Projects were on the monitor of this Ministry. 301 projects are delayed as against their original dates of commissioning. Details of these projects are enclosed as Statement.

As reported by the project implementing agencies, the main reasons for delay in implementation are law and order problems, delay in land acquisition, rehabilitation and resettlement problems, fund constraints, delay in forest and environment clearances, right of way/right of use issues, delay in supply of material, contractual issues, etc.

The major steps undertaken to ensure timely completion of projects include rigorous project appraisal; On-line Computerized Monitoring System (OCMS) for better monitoring; setting up of Standing Committees in the Ministries for fixation of responsibility for time and cost overruns; regular review of the infrastructure projects by the concerned administrative Ministries; setting up of Cabinet Committee on Investment (CCI) to review and monitor the implementation of major projects, including issues relating to clearances/approvals; and setting up of Central Sector Projects Coordination Committees (CSPCCs) in the States under the Chief Secretaries for removal of bottlenecks and for facilitating the speedy implementation of major projects.

**Statement***Project-wise Details of Ongoing Projects Costing Rs. 150 Crore & Above*

Sl. No.	Project	Date of Approval	Original Date of Commissioning	Anticipated Date of Commissioning	Original Cost (Rs: Crore)	Anticipated Cost (Rs: Crore)	Reported Cumulative Expenditure (Rs.: Crore)	Cost Overrun (%)	Time Overrun in Months
1	2	3	4	5	6	7	8	9	10
	Andhra Pradesh								
1.	Cuddapah-Mydukur-Kurnool KM-167.750-356.502 KM	11/2010	05/2013	12/2013	1585.00	1585.00	957.80	0.00	7
2.	Coke Oven Battery No. 4 Phase-II	08/2007	10/2012	12/2013	108.00	216.68	152.61	100.63	14
3.	Adriyala Shaft Project	12/2009	03/2013	10/2014	212.34	977.53	802.36	360.36	19
4.	Strategic Crude Oil Storage Project At Vizag	01/2006	10/2011	01/2014	672.00	1038.00	904.74	54.46	27
5.	67.5 MW TG-5 Aux. Stem Emergency Power Requirement Exp. Unit	07/2007	02/2011	10/2013	230.00	343.58	280.63	49.38	32
6.	Chilikaluripet-Vijaywada 6 lane (km 355 to Km 434.15)	05/2009	10/2011	06/2014	572.30	572.30	857.90	0.00	32
7.	Manuguru OC-II Extension Phase-II	03/2010	03/2012	03/2015	181.19	181.19	34.67	0.00	36
8.	Kakatiya Longwall	12/2008	12/2012	03/2016	453.63	453.63	91.60	0.00	39
9.	Expansion Of Liquid Steel Capacity From 3MT to 6.3MT(RINL)	10/2005	10/2009	10/2013	8692.00	12291.00	10554.63	41.41	48
10.	Macherla-Nalgonda(NL)(SCR)	07/1998	07/2008	07/2008	125.00	480.00	0.61	284.00	
11.	Nandyal-Yerraguntla(NL),SCR	03/1996	02/2009	03/2012	155.74	883.00	667.01	466.97	

1	2	3	4	5	6	7	8	9	10
12.	Mechanization of coal handling facilities to 200000 DWT Vessels on DBFOT basis	02/2010	06/2010	11/2012	444.10	444.10	0.00	0.00	
13.	Armur to kadloor yellareddy	02/2010	02/2012	06/2013	390.56	390.56	772.40	0.00	
14.	330 TPH Boiler-6 And Auxiliary System	07/2007	08/2010	06/2013	260.00	349.64	255.83	34.48	
15.	Diesel Hydrotreator Project At Visakh Refinery	03/2009	09/2011	08/2013	3597.00	2730.00	1697.33	-24.10	
16.	Resitment Of Marketing Instalation At Visakh	01/2009	N.A.	08/2013	756.00	898.00	913.72	18.78	
17.	Pedapalli-Karimnagar-Nizamabad NL(SCR)	12/1994	N.A.	02/2014	124.43	925.30	627.20	643.63	
18.	KM/11.82.802 to KM. 1366.547	11/2011	05/2014	05/2014	1535.00	1535.00	1218.00	0.00	11/2011
19.	Common System Associated With ISGS Projects In Vemagiri Area Of Andhra Pradesh Part-A1	03/2012	06/2014	06/2014	206.44	206.44	41.42	0.00	
20.	Transmission Sys Associated With Krishnapatnam UMPP-Part C1	02/2012	08/2014	08/2014	324.33	324.33	19.57	0.00	
21.	Common System Associated With ISGS Projects In Krishnapatnam Of Andhra Pradesh(PGCIL)	08/2011	08/2014	08/2014	1637.34	1637.34	937.10	0.00	
22.	Transmission System Associated With Krishnapatnam UMPP-Part B	02/2012	10/2014	10/2014	1927.16	1927.16	444.72	0.00	
23.	RCE Of Indaram OCP(1.20 MTPA)	07/2011	03/2015	03/2015	162.76	162.76	2.56	0.00	
24.	Kistaram OCP	11/2010	03/2015	03/2015	242.29	242.29	0.00	0.00	
25.	Jalagam Vengala Rao OCP-II	07/2011	03/2015	03/2015	447.06	447.06	14.03	0.00	
26.	RKP OCP Phase-I	03/2010	03/2015	03/2015	209.78	209.78	51.42	0.00	



27.	Common System Associated With East Coast Energy Pvt. Ltd. & NCC Power Projects Ltd. LTOA Generation	06/2012	06/2015	06/2015	1909.24	1909.24	195.81	0.00
28.	Ramagundum Oc -III Extension (Phase -II) Project	06/2012	06/2015	06/2015	365.01	365.01	0.00	0.00
29.	RFR Of Manuguru OC Project	11/2012	03/2016	03/2016	430.14	430.14	58.90	0.00
30.	Kalyanikhani Opencast Project	07/2012	07/2016	07/2016	417.33	417.33	0.09	0.00
31.	Jallaram Shaft Project	09/2007	03/2013	N.A.	467.78	467.78	12.31	0.00
32.	Hyderabad/Secunderabd Multi Modal Transport System(MMTS) Phase-II	04/2012	04/2012	N.A.	632.68	816.55	0.44	29.06
33.	Shantikhani Longwall Proj-SCCL	10/2006	03/2012	N.A.	249.03	249.03	56.69	0.00
34.	Ramagundam OC-II Extension	12/2009	03/2012	N.A.	418.97	418.97	236.07	0.00
35.	Obulavaripalle-Krishnapatnam(RVNL)	07/2006	03/2008	N.A.	743.00	1117.11	459.49	50.35
36.	Raichur-Guntakal(DL)(SCR)	04/2003	12/2007	N.A.	136.62	289.93	264.93	112.22
37.	Nadikude-Sri Kalahasti	04/2011	N.A.	N.A.	1313.48	1313.48	0.51	0.00
38.	Bhadrachalam-Kovvur	04/2012	N.A.	N.A.	923.23	923.23	0.00	0.00
39.	Kondapalli-Kothagudem	04/2013	N.A.	N.A.	723.00	723.00	0.00	0.00
40.	Cumbum-Proddatur	04/2013	N.A.	N.A.	829.00	829.00	0.00	0.00
41.	Bhadrachalam Road-Sattupalli	04/2010	N.A.	N.A.	337.49	337.49	0.12	0.00
42.	Manuguru-Ramagundam	04/2013	N.A.	N.A.	1112.00	1112.00	0.00	0.00
43.	Akkannapet-Medak	04/2012	N.A.	N.A.	153.00	153.00	0.00	0.00
44.	Gudur-Durgarajapatnam	04/2011	N.A.	N.A.	283.54	283.54	0.02	0.00
45.	Manoharabad-Kothpall New Line(SCR)	04/2006	N.A.	N.A.	378.56	791.59	0.76	109.11

1	2	3	4	5	6	7	8	9	10
46.	Kotlpalli-Narasapur (NL) (SCR) Arunachal Pradesh	12/2001	N.A.	N.A.	330.00	1045.20	9.41	216.73	
47.	Pare Hydro Electric Project	12/2008	08/2013	09/2014	573.99	1117.92	660.88	94.76	13
48.	Kameng Hydroelectric Project (NEEPCO)	12/2004	12/2009	03/2017	2496.90	5139.00	2473.56	105.82	87
49.	Subansiri Lower H.E.P (NHPC)	09/2003	09/2010	03/2018	6285.33	10667.00	6362.61	69.71	90
50.	Construction Of New Line From Harmati-Itanagar/Narhariagun, NEFR Assam	09/1996	N.A.	12/2013	156.00	406.40	358.30	160.51	
51.	Upgradation Of Crude Oil Pump Stations Of Naharkatiya-Barauni Crude Oil Trunk Pipeline	09/2012	03/2015	06/2015	871.35	871.35	2.26	0.00	3
52.	Assam Renewal Project For Group A	03/2009	03/2013	03/2014	2465.15	2378.86	1496.19	-3.50	12
53.	Construction Of One Etp And Three Etps Cum Water Injection Plants(WIP)	06/2010	01/2014	01/2015	202.94	202.94	2.00	0.00	12
54.	Central Gas Gathering Station And Offtake Point	08/2008	06/2012	12/2013	144.02	204.29	133.48	41.85	18
55.	Assam gas Cracker project	04/2006	04/2012	12/2013	5460.61	8920.00	4510.51	63.35	20
56.	Construction Of 2 FGS In Chabua & Baghjan	08/2008	06/2012	03/2014	126.18	159.54	59.74	26.44	21
57.	Gas Turbine Generation Set	07/2009	10/2011	12/2013	216.88	216.88	160.99	0.00	26
58.	Katakhal to Bhairabi	04/1998	12/2012	03/2015	227.90	223.01	126.12	-2.15	27
59.	Brahmputra Bridge,NH No-31	12/2003	04/2010	12/2014	217.61	217.61	297.90	0.00	56
60.	Harangajo To Mai Bang, NH-54	12/2003	07/2009	05/2014	196.00	363.74	158.70	85.58	58

61.	Assam Telecom Circle, Phase-V.I, 2G & 3G	06/2007	01/2009	12/2013	336.81	336.81	164.18	0.00	59
62.	Bongaigaon Thermal Power Project	01/2008	07/2011	06/2016	4375.35	4375.35	4050.00	0.00	59
63.	Harangajo To Mai Bang (AS-23), KM.126.450 to KM.140.700	12/2003	02/2009	05/2014	280.00	280.00	324.60	0.00	63
64.	Nalbari To Bijni (AS-8)	12/2003	06/2008	12/2013	200.00	200.00	288.30	0.00	66
65.	Nalbari To Bijni (AS-6)	12/2003	06/2008	12/2013	225.00	225.00	266.10	0.00	66
66.	Dharamtul To Sonapur, KM 205- 183 (AS-20)	12/2003	05/2008	12/2013	160.00	160.00	207.70	0.00	67
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70.	Nagaon To Dharamtul (AS-2)	12/2003	06/2008	03/2014	264.72	264.72	301.10	0.00	69
71.	Dharamtul To Sonapur (AS-19)	12/2003	06/2008	03/2014	200.00	200.00	253.90	0.00	69
72.	Bijni To Assam WB Border (NH- 31.C)(1)(NHAI)	12/2003	06/2008	03/2014	195.00	195.00	252.60	0.00	69
73.	Bijni To Assam /WB.Border (NH- 31.C)(NHAI)	12/2003	06/2008	03/2014	237.80	237.80	289.00	0.00	69
74.	Lumding-SILCHAR Jiribam, Badarpur-Baraigram Kumarghat national project	04/1996	03/2009	12/2014	1676.31	5000.00	3677.32	198.27	69
75.	Guwhati To Nalbari (AS-4)	12/2003	04/2008	03/2014	175.96	175.96	217.60	0.00	71
76.	Guwahati To Nalbari (AS-5)	12/2003	04/2008	03/2014	198.16	198.16	276.20	0.00	71
77.	Sonapur To Guwahti (AS-3)	12/2003	03/2008	03/2014	245.00	245.00	491.20	0.00	72

1	2	3	4	5	6	7	8	9	10
78.	Naibari T Bijnl (AS-7)	12/2003	04/2008	05/2014	208.00	208.00	308.70	0.00	73
79.	Maibang To Lunding (AS-26), KM.60.500 TO KM.83.400, NH-54	12/2003	11/2008	12/2014	167.64	167.64	72.60	0.00	73
80.	IOR Lakwa - Lakhmani (ONGCL)	09/2001	03/2007	09/2013	345.10	750.00	729.07	117.33	78
81.	Silchar-Udarband (PH.II) HN-54, KM.309 TO KM.275	12/2003	09/2007	03/2014	157.47	154.57	240.40	-1.84	78
82.	Harangajo To Maibang,km 164.08-190.587 NH-54	12/2003	09/2007	04/2014	212.00	386.10	70.00	82.12	79
83.	IOR Geleki (ONGCL)	09/2001	03/2007	12/2013	390.09	1674.11	1727.24	329.16	81
84.	Bputra Bridge At Bogibil And Link Lines,NEFR	09/1997	04/2008	12/2015	1000.00	4996.19	2854.15	399.62	92
85.	IOR, Rudrasagar (ONGCL)	09/2001	03/2006	12/2013	113.90	438.85	432.22	285.29	93
86.	Bijni To Assam/WB Border PH.II, KM.30.00 TO 0.00, NH-31 C	12/2003	06/2005	03/2014	230.00	230.00	239.90	0.00	105
87.	Pagladiya Dam Project	01/2001	12/2007	12/2012	542.90	1187.00	35.49	118.64	
88.	Wax Project	06/2010	12/2013	12/2013	576.60	576.60	306.39	0.00	
89.	New B.G. Line From Tetelia To Byrnihat (National Project), NEFR	09/2006	N.A.	03/2015	200.00	385.20	143.25	92.60	
90.	Ambari Falakata to New Maynaguri	04/2011	N.A.	03/2015	312.12	312.12	30.77	0.00	
91.	Lumding-Hojai Patch Doubling Project Bihar	04/2012	N.A.	N.A.	246.07	246.07	0.11	0.00	
92.	2-Lanning With PS Khagaria- Purnea	05/2011	02/2014	04/2014	664.00	664.00	564.60	0.00	2
93.	4-Lanning Of Chapra-Hajipur	01/2011	07/2013	12/2013	575.00	575.00	714.40	0.00	5

94.	Patna-Muzzaffarpur	08/2010	02/2013	10/2013	671.30	671.30	625.90	0.00	8
95.	2 Lanning Of Mokama-Munger	05/2011	05/2013	03/2014	351.54	351.54	395.20	0.00	10
96.	Barh STPP Stage -II	02/2008	08/2013	09/2014	7341.04	7341.04	6354.00	0.00	13
97.	Katihar - Jogbani (GC)(NEFR)	09/2001	12/2010	03/2015	100.00	1041.79	741.39	941.79	51
98.	Kotwa To Dewapur(10 LMNHP),NH-28 Phase-II, KM.440 to KM.402	12/2003	10/2008	12/2013	240.00	240.00	295.00	0.00	62
99.	Forbesganj To Simrahi (NH-57)(NHAI)	12/2003	09/2008	12/2013	332.94	332.94	475.50	0.00	63
100.	Deewapur To UP/Bihar Border (LMNHP-9)-NH 28, KM.402-360.915	12/2003	10/2008	06/2014	300.00	300.00	176.80	0.00	68
101.	Rail-Cum-Road Bridge At Munger (NL), ECR	04/2002	03/2009	12/2014	921.00	2363.00	1174.03	156.57	69
102.	BARH STPP(3X660MW) NTPC	12/2003	12/2009	03/2017	8692.97	8693.00	8704.00	0.00	87
103.	Patna Ganga Bridge (NL), ECR	04/2001	10/2007	12/2015	624.47	2921.00	1880.08	367.76	98
104.	Harnout -Set.Up Of W/S to UND. POH of up to 50 COAC. WS and PU	04/2003	N.A.	03/2012	98.74	337.30	222.07	241.60	
105.	Chhapra-Setting Up Of Wheel Manufacturing Plant	03/2005	N.A.	03/2012	470.09	1417.97	1011.09	201.64	
106.	Maharajganj-Masrakh (NL) - NER	04/2003	N.A.	02/2013	218.19	472.00	179.39	116.33	
107.	Kosi Bridge (NL), ECR	04/2002	03/2012	03/2013	323.41	341.41	289.96	5.57	
108.	Mansi-Purnia (Extension Of Mansi-Saharsa) GAN ECR	04/1996	03/2012	03/2013	114.01	477.88	442.21	319.16	
109.	2 Laning of Muzaffarpur - Sonbarsa	05/2011	11/2013	11/2013	511.54	511.54	65.78	0.00	

1	2	3	4	5	6	7	8	9	10
110.	2 Lanning Of Sonbarsa	Muzaffarpur -	05/2011	11/2013	11/2013	511.54	511.54	642.20	0.00
111.	Patna-Baktzarpur KM. 181.3 TO KM.231.95		09/2011	03/2014	03/2014	574.00	574.00	655.30	0.00
112.	2-Lanning With Raxaul	PS Motihari-	10/2011	04/2014	04/2014	375.09	375.09	174.40	0.00
113.	2laning with Chappra	PS Gopalganj-	12/2011	05/2014	05/2014	325.00	325.00	161.20	0.00
114.	2-Laning With Paved Shoulder Of Muzaffarpur-Barauni		07/2012	07/2014	07/2014	356.40	356.40	0.00	0.00
115.	Immediate Evacuation System With Barh-II TPS		12/2011	08/2014	08/2014	901.77	901.77	377.02	0.00
116.	Kishanganj Jalalgarh, NL, NEFR		04/2008	N.A.	03/2015	282.92	359.86	1.22	27.19
117.	Jayanagar-Darbhang-Narkatia Ganj(GC), ECR		04/1997	03/2012	N.A.	233.00	1043.56	716.15	347.88
118.	Gaya-Daltonganj via Rafiganj (NL)		04/2008	N.A.	N.A.	445.25	445.25	0.94	0.00
119.	Chhapra-Muzaffarpur (NL)		04/2006	N.A.	N.A.	285.07	378.56	104.60	32.80
120.	Bihta-Aurangabad (NL)		04/2008	N.A.	N.A.	326.20	326.20	1.69	0.00
121.	Sakri-Hasanpur Road (NL)		04/1999	N.A.	N.A.	175.69	325.00	230.97	84.98
122.	Jaynagar-Bijalpura including extension Bardibas(Nepal) GC	including Bijalpura-	04/2009	N.A.	N.A.	470.00	470.00	34.32	0.00
123.	Daniawan-Biharsarif (NL), ECR		04/2001	N.A.	N.A.	104.79	406.92	106.18	288.32
124.	Hajipur-Sugauli Via Vaishali (NL), ECR		04/2003	N.A.	N.A.	324.66	528.65	191.64	62.83
125.	Sitamarhi-Jaynagar-Nirmali via Sursand (NL)		04/2008	N.A.	N.A.	678.62	678.62	14.68	0.00

126.	Motihari-Sitamarhi (NL)	04/2006	N.A.	N.A.	211.00	211.00	4.41	0.00	
127.	Muzaffarpur-Katra-Orai-Janakpur Road (NL)	04/2008	N.A.	N.A.	228.05	228.05	0.64	0.00	
128.	Muzaffarpur-Darbangha (NL)	04/2008	N.A.	N.A.	281.30	281.30	0.58	0.00	
129.	Hajipur-Ramdayalunagar Doubling	04/2013	N.A.	N.A.	213.01	213.01	0.00	0.00	
130.	Khagaria-Kusheshwar Asthan (NL) (ECR)	04/1997	N.A.	N.A.	78.23	162.87	124.50	108.19	
131.	Darbangha-Kusheshwarsthan (NL)	04/2005	N.A.	N.A.	366.73	366.73	4.00	0.00	
132.	Araria-Supaul (NL)	04/2008	N.A.	N.A.	304.41	304.41	0.19	0.00	
133.	Kursela-Bihariganj (NL)	04/2008	N.A.	N.A.	192.56	192.56	0.38	0.00	
134.	Sakri-Nirmali and Jhanjharpur-Laukahabazar and Saharsa-Forbesganj (GC)	04/2004	N.A.	N.A.	372.14	355.81	365.77	-4.39	
135.	New B.G. Line From Araria To Galgalia (Thakurgung), NEFR	09/2006	N.A.	N.A.	300.00	532.87	42.20	77.62	
136.	Nawada-Laxmipur (NL)	04/2008	N.A.	N.A.	620.57	620.57	0.00	0.00	
137.	Ara-Bhabhua Road (NL) Chandigarh	04/2008	N.A.	N.A.	490.80	490.80	0.39	0.00	
138.	Development Of Chandigarh International Airport(Mohali) PH - II Chhatisgarh	02/2011	03/2015	03/2015	452.00	452.00	145.42	0.00	
139.	Establishment of pooling stations at Rajgarh and raipur for IPP generation projects in chattisgarh	12/2010	08/2013	03/2014	1719.52	1719.52	1289.56	0.00	7
140.	Expansion Of Bhilai Steel Plant	09/2008	03/2013	09/2014	17265.00	17265.00	10590.79	0.00	18

1	2	3	4	5	6	7	8	9	10
141.	Bailadila Iron Ore Project Deposit-11B (NMDC)	01/2007	12/2011	12/2013	295.89	607.17	354.04	105.20	24
142.	Churcha Roug(1.35MTY)	06/2008	03/2014	03/2016	462.35	462.35	267.52	0.00	24
143.	Kartali (East) OCP (2.50 MTY)	07/2008	03/2014	03/2016	178.44	178.44	0.00	0.00	24
144.	Dipka Expansion OCP (SECL) (20-25) MTY	12/2009	03/2014	03/2016	1943.66	1943.66	1271.75	0.00	24
145.	Manikpur OC Expansion (3.5 MTY)	12/2009	03/2014	03/2016	321.42	321.50	209.96	0.02	24
146.	Gevra Expansion OCP (SECL) (25-35) MTY	06/2010	03/2014	03/2016	2675.67	2675.67	1422.40	0.00	24
147.	Jagannathpor OC	09/2008	03/2015	03/2017	152.43	152.43	0.00	0.00	24
148.	Aurang-Raipur, NH-6, KM.232 TO KM.281	03/2005	01/2009	12/2013	190.00	190.00	264.60	0.00	59
149.	Integration Of Pooling Station In Chattisgarh With Central Part Of WR for IPP Generation Projects In	08/2011	12/2013	12/2013	1391.97	1391.97	1059.23	0.00	
150.	Establishment Of Pooling Stations At Champa And Raigarh For IPP Generation Project In Chhattisgarh	05/2011	05/2014	05/2014	1961.87	1961.87	1131.45	0.00	
151.	Transmission System Strengthening In Western Part of WR For IPPs Generation Projects In Chattisgarh	11/2011	07/2014	07/2014	2127.51	2127.51	1186.02	0.00	
152.	System Strengthening In North/West Part Of WR For IPP Projects In Chattisgarh	12/2011	08/2014	08/2014	1746.65	1746.65	174.49	0.00	
153.	Cold repair of Coke Oven Battery-9 at BSP, Bhilai, chhattisgarh	07/2012	08/2014	08/2014	332.65	332.65	0.00	0.00	



154.	System Strenthening In Raipur- Wardha Corridor For IPP Projects In Chhattisgarh	01/2012	01/2015	01/2015	1422.85	1422.85	432.96	0.00	
155.	Pelma OCP(10.00MTY)	07/2008	03/2015	03/2015	448.32	448.32	0.00	0.00	
156.	WR-NR HVDC Interconnector For IPP Projects In Chhattisgarh	03/2012	06/2015	06/2015	9569.76	9569.76	872.60	0.00	
157.	AM LAI OC Expansion Sector B (1.50 MTY)	11/2009	03/2016	03/2016	150.59	198.59	89.92	31.87	
158.	Baroud OC Expansion (RCE)- 3MTY	04/2012	03/2016	03/2016	258.56	258.56	52.65	0.00	
159.	Lara Super Thermal Power Project Stage I (2 x 800 MW)	11/2012	05/2017	05/2017	11846.00	11846.00	1115.00	0.00	
160.	Kusmunda Expn.OCP(SECL)(10- 15)MTY	06/2008	03/2013	N.A.	1188.31	1188.31	738.84	0.00	
161.	Dalli-Rajhara - Raoghat(Part Of Dalli-Rajhara-Jagdapur),NL,RVNL	04/1995	12/2012	N.A.	304.00	968.60	0.00	218.62	
162.	Salka Road -Anupnagar Line Doubling Delhi	09/2006	03/2010	N.A.	324.90	385.54	0.00	18.66	
163.	Faridabad Extension	09/2011	09/2014	05/2015	2494.00	2494.00	300.76	0.00	8
164.	Convergent Billing And CRM- MTNL(Delhi)	12/2005	02/2007	02/2013	249.00	229.41	67.21	-7.87	
165.	Delhi MRTS Phase-III	09/2011	03/2016	03/2016	35\$\$\$\$.00	35242.00	3853.30	0.00	
166.	Delhi Convergent Billing And CRM PE-5834	02/2006	03/2012	N.A.	229.41	229.41	67.21	0.00	
167.	Anand Vihar-Tilak Bridge 3rd and 4th line	04/2012	N.A.	N.A.	295.68	295.68	0.00	0.00	
168.	Grade Seperator at Dayabasti	04/1999	N.A.	N.A.	159.20	159.20	50.29	0.00	

1	2	3	4	5	6	7	8	9	10
	Goa								
169.	Construction of New International Terminal Building(Goa)	05/2010	05/2012	11/2013	335.61	335.61	244.70	0.00	18
	Gujarat								
170.	4 Lanning Of Godhara To Gujarat/MP Border	03/2011	08/2013	12/2013	785.50	785.50	843.90	0.00	4
171.	4 Lanning Of Ahmedabad To Godhara	12/2010	06/2013	12/2013	1008.50	1008.50	1352.00	0.00	6
172.	Samaikhiali - Gandhidham	09/2010	03/2013	12/2013	805.39	805.39	725.40	0.00	9
173.	Kandla - Mundra port	01/2011	07/2013	06/2014	953.88	953.88	672.60	0.00	11
174.	Kakrapar Atomic Power Project - 3 and 4	10/2009	12/2015	11/2016	11459.00	11459.00	3088.00	0.00	11
175.	Construction of six Effluent Treatment Plants (ETP), AhmedabadAnd Ankleswar	03/2009	09/2012	09/2013	234.78	317.64	96.88	35.29	12
176.	Gujarat/Maharashtra BorderSurat-Hazira Port Section	03/2010	09/2012	12/2013	1509.10	1509.10	2123.00	0.00	15
177.	Construction of 6 ETPs	03/2009	09/2012	12/2013	302.26	240.95	98.72	-20.28	15
178.	Mehesana Redevelopment	11/2010	04/2015	03/2017	3823.00	3823.00	701.81	0.00	23
179.	Ankleswar Redevelopment	11/2010	12/2014	12/2016	2189.63	2189.63	1039.14	0.00	24
180.	Ahmedabad Redevelopment	11/2010	12/2014	12/2016	1916.10	1916.10	783.72	0.00	24
181.	Modification & Strengthening of Existing Berth No. 1 to 6	06/2010	03/2012	03/2012	277.00	277.00	0.21	0.00	
182.	Construction of berthing and allied facilities off Tekra near Tuna,Kandla Port Trust	04/2005	02/2011	12/2012	882.00	1060.00	0.93	20.18	

183.	Ahmedabad-Himmatnagar-Udaipur (WR)	04/2008	03/2013	03/2013	394.14	1215.30	35.42	208.34
184.	Construction Of 13 & 14 Cargo Berth At Kandla	12/2005	03/2011	03/2013	702.00	755.50	219.00	7.62
185.	Setting up of Single Point Mooring (SPM) and allied facilities off Veera in Gulf of Kutch on BOT bas	02/2011	05/2013	05/2013	830.00	621.53	0.00	-25.12
186.	TR System For Establishment Of 400/220 KV GIS Substation At Magarwada In UT DD	01/2012	01/2014	01/2014	259.28	259.28	111.93	0.00
187.	Transmission System For Connectivity Of ESSAR Power Gujarat Limited	12/2011	02/2014	02/2014	552.44	552.44	329.39	0.00
188.	Udhna-Jalgaon with electrification(doubling) (WR)	04/2008	03/2014	03/2014	1389.62	1389.62	675.23	0.00
189.	Viramgam-Surendranagar (DL)	04/2010	N.A.	04/2014	279.40	264.06	113.62	-5.49
190.	Construction of one ETP at GGS-NADA, Ankleshwar	10/2011	07/2014	07/2014	200.69	200.69	3.03	0.00
191.	4 Laning Of Jetpur Somnath Section Of NH 8D Length KM 127.6	03/2012	09/2014	09/2014	828.00	828.00	490.60	0.00
192.	Construction of three ETPs, Mehsana	03/2012	11/2014	11/2014	260.74	260.74	0.52	0.00
193.	Ahmedabad To Vadodara Section	01/2013	12/2015	12/2015	2125.24	2125.24	34.28	0.00
194.	Pipeline Replacement Project, Ahmedabad	09/2011	07/2016	07/2016	202.25	160.16	0.00	-20.81
195.	Bhuj-Naliya(GC) with extension from naliya to Vayor (WR)	04/2008	03/2012	N.A.	318.24	485.65	1.76	52.60

1	2	3	4	5	6	7	8	9	10
196.	Bhavnagar-workshop facilities for 50 BG coaches POH per month (WR)	04/2006	03/2011	N.A.	117.36	196.95	193.49	67.82	
197.	Rajkot-Veraval,Wansjalia to Jatalsar with new MM for Shapur-Saradiya And Somnath-Kodinar (GC)	04/1994	N.A.	N.A.	320.66	320.66	460.14	0.00	
198.	Viramgam-Samakhiali (DL)	04/2011	N.A.	N.A.	446.00	685.17	14.31	53.63	
199.	Palanpur-Samakhayali (DL)	04/2013	N.A.	N.A.	1266.89	1266.89	0.00	0.00	
200.	Dhasa-Jetalsar (GC)	04/2012	N.A.	N.A.	376.59	376.59	0.17	0.00	
201.	Ahmedabad-Botad (GC)	04/2012	N.A.	N.A.	567.18	567.18	0.17	0.00	
202.	Miyagam-Karjan-Dabhoi-Samlaya (GC) Haryana	04/2011	N.A.	N.A.	439.88	439.88	0.70	0.00	
203.	Panipat-Jalandhar 6 lane(Km 96 to 387.1 km)	05/2009	11/2011	12/2013	1108.00	2288.00	3466.00	106.50	25
204.	Delhi/ Haryana Border To Rohtak	04/2007	05/2010	10/2013	486.00	486.00	660.30	0.00	41
205.	Jhajjar Hissar Pipe Line Project	11/2007	10/2010	12/2014	281.07	281.07	4.42	0.00	50
206.	Jind-Sonepat (NL).NR	01/2004	03/2012	12/2012	190.81	693.39	477.36	263.39	
207.	Rohtak-Bawal	05/2011	11/2013	11/2013	650.00	650.00	1119.00	0.00	
208.	Butene-1 Project At Panipat	02/2012	03/2014	03/2014	190.00	190.00	80.85	0.00	
209.	PAN IP AT-Rohtak	04/2011	10/2014	10/2014	807.00	80.7.00	1318.00	0.00	
210.	Hissar-Sirsa via Agroha and Fatehabad	04/2013	N.A.	N.A.	400.00	400.00	0.00	0.00	
211.	Rohtak-Meham Hansi Himachal Pradesh	04/2012	N.A.	N.A.	287.00	287.00	0.04	0.00	
212.	Rampurhep(412MW)	01/2007	01/2012	03/2014	2047.03	2047.03	2763.64	0.00	26

213.	Parbati H.E.P. Stage -III (NHPC)	10/2005	10/2010	03/2014	2304.56	2716.00	2184.87	17.85	41
214.	Koldam HEP (NTPC)	10/2002	04/2009	09/2014	4527.15	6414.56	5134.00	41.69	65
215.	Parbati HEP (NHPC) II	09/2002	09/2009	07/2018	3919.59	5366.00	4058.55	36.90	106
216.	Transmission System Associated With Parbati-III HEP	07/2006	01/2010	07/2013	557.24	775.25	645.74	39.12	
217.	Bhanupali-Bilaspur Beri NL Jammu and Kashmir	04/2008	N.A.	N.A.	1046.88	2966.99	37.82	183.41	
218.	Kishanganga HEP	07/2007	01/2016	11/2016	2238.67	3642.00	2677.22	62.69	10
219.	Jammu-Udhampur Km.27.5 To Km.67.00	07/2010	07/2013	06/2014	1813.76	1813.76	0.00	0.00	11
220.	Nashri Chanani	06/2010	06/2015	05/2016	2159.00	2159.00	0.00	0.00	11
221.	Quazigund-Banihal KM.220.00 TO KM.188.00	07/2010	07/2015	06/2016	1987.00	1987.00	973.60	0.00	11
222.	NIMOO Bazgo Hydroelectric Project	08/2006	08/2010	10/2013	611.01	936.00	877.64	53.19	38
223.	Uri H.E.P Stage-II (NHPC)	08/2005	11/2009	10/2013	1729.29	2081.00	2053.70	20.34	47
224.	Udhampur-Srinagar-Baramulla (NL),NR	03/1995	11/2002	12/2017	2500.00	20000.00	8822.50	700.00	181
225.	Vijayapur To Pathankot (NS-35/J AND K) NH-1A KM.50 TO KM.80	12/2003	03/2008	02/2008	166.27	193.10	198.60	16.14	
226.	Srinagar To Banihal Jharkhand	06/2011	06/2014	06/2014	1100.70	1100.70	0.00	0.00	
227.	Hazaribagh-Ranchi	08/2010	01/2013	10/2013	625.07	625.07	948.00	0.00	9
228.	Transmission System For Phase-1 Generation Projects In Jharkhand And West Bengal-Part-A1	10/2011	11/2013	09/2014	558.26	558.26	182.18	0.00	10
229.	Expansion Of Bokaro Steel Plant	01/2008	12/2011	12/2013	6325.00	6325.00	3779.97	0.00	24

1	2	3	4	5	6	7	8	9	10
230.	Purnadih OCP (3.0 MTY)	07/2008	03/2013	03/2015	210.98	210.98	89.33	0.00	24
231.	Rajmahal OC Exp.	09/2009	03/2014	03/2016	153.82	153.82	19.29	0.00	24 .
232.	Ashok Expn.OCP -CCL (10 MTY)	12/2007	03/2011	03/2014	471.66	341.63	108.85	-27.57	36
233.	Magadh OC 20 MTY (CCL)	08/2008	07/2012	03/2016	469.78	706.40	27.60	50.37	44
234.	Tapin OCP (2.5 MTY)	08/2008	03/2012	03/2016	264.68	264.68	138.21	0.00	48
235.	Churi Benti UG (0.81 MTY)	08/2007	03/2011	03/2016	163.51	163.51	35.12	0.00	60
236.	North Urimari OCP (3.0 MTY)	12/2007	03/2012	03/2017	179.87	179.87	61.20	0.00	60
237.	Ranchi-Lohardaga(GC),SER	04/1997	06/2004	12/2014	194.07	596.35	347.27	207.29	126
238.	Koderma Giridh (NL), ECR	04/1996	N.A.	03/2010	371.36	768.87	496.29	107.04	
239.	GSM equipment of 799000Lines (2G) 101000 lines 3(G) JharkhandPhase V.1 Telecom Circle	03/2008	03/2009	01/2013	328.13	392.13	164.58	19.50	
240.	Tinpahar - Sahibganj (ER)	04/2008	03/2012	02/2013	167.73	167.73	49.10	0.00	
241.	Mandarhill-Dumka-Rampurhat (NL).ER	04/1995	12/2011	03/2013	184.00	900.05	730.72	389.16	
242.	4-laning of Barhi-Hazaribagh	02/2012	02/2014	02/2014	398.00	398.00	441.10	0.00	
243.	Karma OCP (1.0MTY)	06/2009	03/2014	03/2014	162.46	162.46	40.81	0.00	
244.	Muraidih UG Turn-key Project	02/2011	04/2014	04/2014	339.88	339.88	0.00	0.00	
245.	Moonidih XV Seam UG	08/2011	04/2015	04/2015	1230.27	1230.27	0.00	0.00	
246.	Dangoaposi-Rajkharswan 3rd line Doubling	04/2010	12/2015	12/2015	309.44	388.67	42.55	25.60	
247.	Rajrappa RCE OCP ( 3.0 MTY)	12/2009	03/2016	03/2016	510.85	510.85	265.56	0.00	
248.	Manoharpur-Bondamunda 3rd line Doubling	04/2012	N.A.	03/2016	258.20	258.20	0.14	0.00	

249.	Amrapali OC(12MTY)	02/2012	03/2020	03/2020	858.11	858.11	49.40	0.00	
250.	Goelkera-Manoharpur,(LD)(SER)	03/1997	02/2006	N.A.	186.92	261.70	111.25	40.01	
251.	Koderma-Ranchi Via Barkakana (NL),ECR	03/1999	07/2005	N.A.	491.19	2957.21	1618.13	502.05	
252.	Koderma-Tilaiya (NL), ECR Karnataka	04/2002	N.A.	N.A.	459.91	418.17	171.00	-9.08	
253.	1.2 MTPA Pellet Plant Project .Donimalai (NMDC)	04/2011	04/2013	12/2013	572.00	572.00	327.46	0.00	8
254.	7.0 MTPA Kumaraswamy Iron Ore Mine Project (NMDC)	02/2011	05/2013	03/2014	898.55	898.55	222.75	0.00	10
255.	4 Lanning Of Belgum-Khanpur Section And 2 Laning Of Khanpur-KNT/Goa Border	03/2011	09/2013	07/2014	359.00	359.00	39.39	0.00	10
256.	Ramanagram-Mysore doubling with electrification of Kengesii-Musore (SWR)	04/2007	03/2013	03/2014	482.00	482.70	505.38	0.15	12
257.	Polypropylene unit	05/2009	07/2012	12/2013	1803.78	1803.78	745.49	0.00	17
258.	Single Point Mooring Facility(SMP) Project	07/2010	04/2012	12/2013	1043.57	957.10	655.84	-8.29	20
259.	MRPL Phase-III Expansion	08/2008	01/2012	10/2013	12412.00	12160.26	10773.71	-2.03	21
260.	Strategic Crude Oil Storage Project At Mangalore	01/2006	10/2011	12/2013	732.00	1227.00	722.53	67.62	26
261.	New Mangalore Port NH-17 and 48	04/2000	06/2011	10/2013	196.50	196.50	288.40	0.00	28
262.	Harihar-Chitradurga (GQ) KM.284-KM.207 (NH 4)	04/2000	08/2004	10/2013	318.00	207.56	196.57	-34.73	110
263.	Haveri-Harihar (GQ) KM.340-KM.284 (NH-4)	04/2000	08/2004	10/2013	241.00	196.65	204.82	-18.40	110

1	2	3	4	5	6	7	8	9	10
264.	Kolar-Chickbalapur GC	04/2006	01/1999	12/2013	287.99	287.99	421.25	0.00	179
265.	Gulbarga-Bidar,SCR(NL)	02/1998	N.A.	05/2009	242.42	832.00	355.51	243.21	
266.	Kottur-Harihar(NL),(SWR)	04/1995	N.A.	12/2012	65.94	302.23	357.12	358.34	
267.	Hassan-Bangalore Via Shravana-Belgola(NL),SWR	02/1997	N.A.	01/2013	295.00	412.91	717.04	39.97	
268.	Kadur-Chikmagalur-Sakleshpur (NL),(SWR)	04/1996	03/2012	03/2013	157.00	333.50	319.60	112.42	
269.	Bangalore Metro Rail Project	05/2006	06/2011	03/2013	6395.00	11609.00	2267.57	81.53	
270.	Ugradation Of Hyderabad-Bangalore Section	11/2010	N.A.	04/2013	680.00	680.00	0.00	0.00	
271.	Hungund-Surathkal and Mangalore-Knt/Kerala Border	09/2010	N.A.	10/2013	946.00	946.00	1790.00	0.00	
272.	Belgaum-Dharwad(NH-4)	12/2010	N.A.	10/2013	480.00	480.00	567.90	0.00	
273.	Devihalli-Hassan	12/2010	N.A.	12/2013	453.00	453.00	718.70	0.00	
274.	Chitradurga-Tumkur(NH-4)	03/2011	N.A.	12/2013	839.00	839.00	667.90	0.00	
275.	Kundupur-Surathkal & Manglore	09/2010	N.A.	06/2014	671.00	671.00	938.40	0.00	
276.	Mangalore Hassan Mysore Solur LPG Pipeline (MHMSLPL)	11/2012	11/2015	11/2015	666.00	701.00	16.56	5.26	
277.	Kudgi STPP Stage 1	12/2011	12/2016	12/2016	15166.19	15166.19	1845.00	0.00	
278.	Kaiga 3 and 4 Transmission System (PGCIL)	03/2005	12/2007	N.A.	596.45	1007.16	909.70	68.86	
279.	Gadag-Wadi NL	04/2013	N.A.	N.A.	1117.00	1117.00	0.00	0.00	
280.	Shimoga-Harihar NL	04/2011	N.A.	N.A.	562.74	562.74	0.06	0.00	
281.	Bagalkot-Kudachi NL	04/2010	N.A.	N.A.	377.93	377.93	10.33	0.00	
282.	Hubli-Ankola(NL),SWR	04/1997	N.A.	N.A.	227.00	2135.00	101.17	840.53	



283.	Munirabad (gingera) -Raichur NL	04/2007	N.A.	N.A.	179.65	645.00	167.20	259.03	
284.	White Field-Kolar NL	04/2011	N.A.	N.A.	341.05	348.85	0.18	2.29	
285.	Chikballa-pur-Gowribidanur NL	04/2013	N.A.	N.A.	327.25	327.25	0.00	0.00	
286.	Chikballa-pur-Puttaparthi-Sri Satya Sat Nilayam NL	04/2013	N.A.	N.A.	558.00	558.00	0.00	0.00	
287.	Banglore - Satyamangalam (NL)(SWR)	02/1999	N.A.	N.A.	138.00	901.62	0.51	553.35	
288.	Hospet-Hubli-Londa-Vascodagama DL	04/2010	N.A.	N.A.	2127.00	2127.00	47.34	0.00	
289.	Tumkur-Chitradurga-Davengere NL Kerala	04/2011	N.A.	N.A.	913.00	913.00	0.46	0.00	
290.	Integrated Refinery Expansion Project	01/1999	12/2015	05/2016	14225.00	14225.00	508.63	0.00	5
291.	Four Lanning Of Walayar-Vadakkancherry Section	04/2011	10/2013	11/2015	682.00	682.00	160.00	0.00	25
292.	Six Lanning Of Vadakkancherry Thrissure Section(KM 240-270KM)	02/2010	08/2012	03/2015	617.00	617.00	154.50	0.00	31
293.	NH Connectivity To ICTT Vallarpadaeu NH -SH	03/2005	02/2010	12/2014	557.00	557.00	1129.00	0.00	58
294.	Rail Connectivity To ICTT At Vallarpadam At Cochin Port Trust	03/2007	04/2009	02/2011	245.67	373.22	371.18	51.92	
295.	Setting Up Of LNG Regasification Terminal At Puthuvypeen Cochin	03/2009	01/2012	08/2013	3500.00	4150.00	3661.95	18.57	
296.	Chengannur-Chingavanam	04/2006	N.A.	N.A.	191.72	222.95	91.12	16.29	
297.	Ernakulam-Kumbalam	04/2010	N.A.	N.A.	189.24	189.24	1.77	0.00	
298.	Angamali-Sabarimala (N.L.)(SR)	10/1998	N.A.	N.A.	550.00	1566.00	120.90	184.73	

1	2	3	4	5	6	7	8	9	10
299.	Kumbalam-Turavur Madhya pradesh	04/2011	N.A.	N.A.	252.96	252.96	1.57	0.00	
300.	Transmission System For Connectivity Of MB Power Limited	08/2011	10/2013	12/2013	425.51	425.51	331.70	0.00	2
301.	Indore-Jhabua-Gujrat/MP	10/2010	04/2013	12/2013	1175.00	1175.00	138.70	0.00	8
302.	Bhopal-Sanchi	10/2011	01/2013	10/2013	209.00	209.00	34.38	0.00	9
303.	Indore-Dewas(NH-3)	11/2010	05/2013	02/2014	325.00	325.00	532.70	0.00	9
304.	GSM equipment of 1625000Lines (2G) 325000 lines 3(G) MP Phase V.1 Telecom Circle	11/2009	11/2010	09/2013	916.70	930.60	828.80	1.52	34
305.	Nigahi OC Expansion Project 10 MTY TO 15 MTY, Singrauli	10/2007	03/2012	03/2015	259.40	259.40	6.98	0.00	36
306.	Lakhnaadon To MP/MH Border,KM 596.75-653.22 (NS- 1/BOT/MP-2),NH7	12/2003	06/2010	12/2013	407.60	407.60	186.50	0.00	42
307.	Lakhnadon To MP/MH Border (NS-1/BOT/MP-2), NH-7	12/2003	09/2009	09/2014	263.17	263.17	235.20	0.00	60
308.	Rajmarg Choraha To Lakhnandon, KM 297 to KM 351.NH-26 (NHAI1	12/2003	10/2008	03/2014	251.03	251.03	338.40	0.00	65
309.	Bhopal Bina 3D Line Doubling	09/2007	03/2010	12/2015	687.20	800.00	0.00	16.41	69
310.	Vindhyachal STTP Stage-IV	01/2009	10/2012	03/2013	5915.00	5915.00	3401.00	0.00	
311.	Chhindwara - Nagpur (GC)(SECR)	04/2005	N.A.	12/2013	383.79	585.93	194.91	52.67	
312.	System Strengthening Common For WR AND NR (Line Bays And Reactor Provision)	03/2012	03/2014	03/2014	213.78	213.78	0.00	0.00	
313.	2-Laning With Paved Sholders Of Multai Chhindwara Seoni SEC	10/2011	10/2014	10/2014	1565.00	1565.00	691.40	0.00	

314.	Block-B OCP NCL (3.5 MTY)	06/2011	03/2015	03/2015	746.04	535.10	161.60	-28.27	
315.	Batura OCP (2.0 MTY)	09/2008	03/2015	03/2015	203.82	203.82	0.00	0.00	
316.	Vindhyachal STPP Stage-V	12/2011	08/2015	08/2015	3180.40	3180.40	503.00	0.00	
317.	Amlohri EPR (NCL) (6 MTY, INCR.)	12/2009	03/2016	03/2016	1352.04	1143.54	579.32	-15.42	
318.	Gadarwara Super Thermal Power Project Stage-I	02/2013	09/2017	09/2017	11638.55	11638.55	687.00	0.00	
319.	Ratlam-Mhow-Khandwa-Akola (GC)	04/2008	03/2012	N.A.	603.04	1421.25	260.43	135.68	
320.	Ramganjmundi-Bhopal (NL),WCR Maharashtra	04/2001	N.A.	N.A.	727.13	1225.90	227.86	68.59	
321.	Hydrocracker Revamp And Setting Up A New CCR At Mumbai Refinery	04/2008	04/2013	09/2013	825.00	1827.00	1469.11	121.45	5
322.	Transmission System For Establishment Of 400/220 KV GIS Sub Station At Kala In UT DNH	07/2011	07/2013	12/2013	181.93	181.93	138.63	0.00	5
323.	Installation Of 45MVA Saft With Other Associated Facilities	12/2011	10/2013	06/2014	187.33	187.33	95.71	0.00	8
324.	Acquisition of 4 nos of 82000 DWT kamsavmax Bulk carriers from M/S Jiangsu Eastern Heavy Industries	08/2010	12/2012	11/2013	612.72	532.83	448.43	-13.04	11
325.	Conversion of RIG Sagar Samrat To Mobile Offshore Production Unit(MOPS)	03/2011	05/2013	05/2014	861.79	761.68	289.87	-11.62	12
326.	Pune-Satara(NH-4)	10/2010	03/2013	04/2014	1724.55	1724.55	1201.00	0.00	13
327.	Wadner-Devdhari(NS-60/MH)(KM 94-123 KM)	02/2011	11/2012	03/2014	193.45	193.45	54.59	0.00	16

1	2	3	4	5	6	7	8	9	10
328.	Pune-sholapur, pkg1	11/2009	05/2012	10/2013	1110.00	1110.00	1802.00	0.00	17
329.	Pimpalgaon-Nasik-Gonde, NH-3 (NHDP-Phase-III)	03/2005	07/2012	12/2013	940.00	940.00	1325.00	0.00	17
330.	Mumbai High North Development Phase-II	01/2009	09/2012	03/2014	7133.39	6855.93	5308.52	-3.89	18
331.	Pipeline For Transfer Of LPG From BPCR/HPCR To Uran LPG Plant	08/2009	04/2012	12/2013	246.81	276.83	238.10	12.16	20
332.	Additional Gas Processing Units At Uran	10/2008	12/2011	11/2013	1797.35	977.00	773.81	-45.64	23
333.	Diesel Hydrotreator Project At Mumbai Refinery	03/2009	09/2011	09/2013	3284.00	2174.00	1459.18	-33.80	24
334.	Penganga OC	10/2008	03/2014	03/2016	339.77	339.77	1.23	0.00	24
335.	Four Lanning from MP/Maharashtra Border to nagpur, Nagpur bypass	04/2010	06/2011	12/2013	1170.52	1170.52	4.41	0.00	30
336.	Mumbai Urban Transport Project Phase-II	04/2008	03/2014	12/2016	5300.00	6220.15	1301.02	17.36	33
337.	Development Of B-46 Cluster Field	06/2007	07/2010	03/2014	1436.21	1436.21	1100.32	0.00	44
338.	Offshore Grid Interconnectivity Project In Mumbai High	01/2007	03/2010	12/2013	740.02	740.02	730.97	0.00	45
339.	Development Of B-193 Cluster Fields	06/2007	08/2010	05/2014	3248.78	5633.44	5116.27	73.40	45
340.	Mumbai High South Redevelopment PH-2	10/2007	05/2010	03/2014	5713.03	8813.41	7204.61	54.27	46
341.	CONST. & DEV. Of 2 Offshore Container Berths & Terminal	11/2007	12/2010	12/2014	1228.00	1460.00	974.80	18.89	48

342.	Nagpur-Kondhali,NH-6(NHAI)	03/2005	12/2008	03/2014	168.00	168.00	457.30	0.00	63
343.	Development Of C-Series Fields	08/2006	12/2008	03/2014	3195.16	3690.37	2520.91	15.50	63
344.	Development Of B-22 Cluster Fields	01/2007	09/2010	12/2015	2323.40	2920.82	1902.72	25.71	63
345.	Expansion Of Existing 750K GSM Network PE No. 9920/05-06	06/2006	10/2007	12/2013	231.38	176.00	86.11	-23.93	74
346.	Belapur-Seawood-Uran Electrified Double Line(MTP)	03/1996	03/2004	12/2014	401.81	1814.48	319.75	351.58	129
347.	Amravati-Narkher NL(CR)	06/1994	06/1999	03/2011	120.90	725.00	559.04	499.67	
348.	Acquisition Of 4 No. Of Anchor Handling Cum Supply Vessels	10/2007	04/2011	11/2011	359.44	359.44	358.78	0.00	
349.	Acquisition of Two nos. of 3060 DWT	04/2009	12/2011	10/2012	277.03	277.03	294.87	0.00	
350.	MOUDA STPP	11/2008	08/2012	03/2013	5459.28	6010.89	4056.00	10.10	
351.	Acquistion of three(3) nos of 6500TEU Cellular container vessels from M/S stx shipbuilding co. ltd.	10/2010	12/2013	11/2013	1028.10	1012.23	554.60	-1.54	
352.	Talegaon-amravati	11/2009	11/2013	11/2013	567.00	567.00	1166.00	0.00	
353.	Pune-Sholapur,Pkg-II	09/2011	01/2014	01/2014	835.00	835.00	388.20	0.00	
354.	Acquisition of two(2) Nos. of 317000 DWT very large crude carriers from M/S Jiangsu rongsheng heavy	10/2010	02/2014	02/2014	966.46	994.82	363.20	2.93	
355.	Development of C-26 Cluster Fields	03/2012	05/2014	05/2014	2592.17	2592.17	26.61	0.00	
356.	Nagpur-Wainganga Bridge	04/2012	10/2014	10/2014	484.19	484.19	282.80	0.00	
357.	Replacement of CDU/VDU at Mumbai Refinery	01/1999	12/2014	12/2014	1419.00	1419.00	134.21	0.00	

1	2	3	4	5	6	7	8	9	10
358.	System Strengthening In Wardha-Aurangabad Corridor For IPP Projects In Chattisgarh	02/2012	02/2015	02/2015	1310.85	1310.85	464.56	0.00	
359.	Integrated Development of B-127 fields	12/2011	03/2015	03/2015	2059.63	2665.65	289.05	29.42	
360.	Reconstruction of BPA and BPB Platforms	03/2013	04/2015	04/2015	1138.50	1138.50	0.00	0.00	
361.	Heera and South Heera Redevelopment Ph-II	03/2012	05/2015	05/2015	5608.40	5608.40	1278.32	0.00	
362.	Integrated Development of Bassein Field	12/2012	02/2016	02/2016	3513.07	3513.07	0.00	0.00	
363.	MOUDA STPP Stage 2	03/2012	09/2016	09/2016	7921.47	7921.47	1194.00	0.00	
364.	Solapur STPP	03/2012	11/2016	11/2016	9395.18	9395.18	1653.00	0.00	
365.	Running of 12 car trains on Harbour Line	04/2012	N.A.	12/2017	714.10	714.10	2.42	0.00	
366.	Western Region Strengthening Scheme-V	12/2007	09/2010	N.A.	477.69	477.69	451.73	0.00	
367.	C/o office building for IDBI at bandra Kurla Complex,Mumbai	11/2006	04/2009	N.A.	114.18	173.08	0.00	51.59	
368.	Deepening And Widening Of Mumbai Harbour Channel And JNPT Channel	10/2005	10/2008	N.A.	800.00	1571.60	5.75	96.45	
369.	Convergent Billing And CRM(Mumbai)	01/2006	02/2007	N.A.	247.00	247.00	75.89	0.00	
370.	Mudkhed-Parbhani	04/2011	N.A.	N.A.	390.60	390.60	0.68	0.00	
371.	3rd line between Bhusawal-Jalgaon	04/2011	N.A.	N.A.	182.06	184.06	0.98	1.10	

372.	Ahmednagar-Parli CR	Vaijnath(NL)	02/1997	N.A.	N.A.	353.08	2820.00	141.29	698.69	
373.	Wardha-Sewagram	NGP 3rd line	04/2012	N.A.	N.A.	297.85	297.85	1.16	0.00	
374.	Wardha-Nanded	Maharashtra	04/2008	N.A.	N.A.	697.00	1604.00	18.11	130.13	
375.	Kalyan-Kasara	3rd line	04/2011	N.A.	N.A.	277.70	279.70	1.64	0.72	
376.	De-bottlenecking of SMPL Manipur		12/2009	N.A.	N.A.	1584.00	1584.00	487.90	0.00	
377.	Jiribam To Imphal (Tupui)(NL)(NEFR) Meghalaya		04/2003	03/2011	03/2017	727.56	4453.50	1655.40	512.11	72
378.	Jorbat - Barapani		01/2011	01/2014	01/2014	536.00	536.00	518.00	0.00	
379.	2-Lanning Of Shilong Bypass		02/2011	02/2014	02/2014	226.00	226.00	189.10	0.00	
380.	New BG line from Byrnihat to Shillong Mizoram		04/2010	N.A.	N.A.	4083.02	4083.02	2.79	0.00	
381.	Bhairabi Sairong, NL, NEFR		04/2008	04/2014	03/2017	619.34	2384.34	96.43	284.98	35
382.	Tuirial Hydro Electric Project (60MW) Multi State		01/2011	07/2006	02/2015	913.63	913.63	470.13	0.00	103
383.	Northern Region System Strengthening Scheme-XXVIII		09/2012	04/2015	05/2015	524.40	524.40	48.69	0.00	1
384.	IOR of B-173A Field		01/2012	03/2014	05/2014	352.49	352.49	14.71	0.00	2
385.	Transmission system for phase-I gen.proj.in odisha part-C		03/2011	03/2014	05/2014	2569.25	2569.25	1906.96	0.00	2
386.	Transmission System For IPP Generation Projects In MP And Chattisgarh		09/2011	12/2013	03/2014	1366.34	1366.34	785.24	0.00	3

1	2	3	4	5	6	7	8	9	10
387.	Establishment Of Airport Operations Control Centres At 10 Airports	02/2010	03/2014	06/2014	344.28	344.28	0.00	0.00	3
388.	Acquisition Of Six (6) Nos. Of Anchor Handling Tug Cum Supply	01/2012	03/2014	08/2014	511.87	511.87	106.72	0.00	5
389.	Construction of 23 Immediate Supply Vessels (ISV)	11/2010	08/2013	03/2014	331.20	269.10	91.79	-18.75	7
390.	Northern region system strenghening scheme XVI	07/2010	07/2013	03/2014	752.64	752.64	327.34	0.00	8
391.	Development of BHE and BH-35 Area.	08/2010	03/2013	12/2013	372.11	372.11	234.31	0.00	9
392.	Northern Region System Strenghtening Scheme-XX	10/2010	01/2013	11/2013	182.68	182.68	134.45	0.00	10
393.	Development of SB-14 field	01/2011	11/2012	10/2013	410.44	410.44	228.26	0.00	11
394.	4 Laning Of Nagpur-Betul	02/2011	08/2014	07/2015	2498.76	2498.76	1734.00	0.00	11
395.	Muzaffarnagar-Haridwar	09/2011	03/2013	03/2014	754.00	754.00	515.80	0.00	12
396.	Northern Region Transmission Strengthening Scheme	03/2010	11/2012	03/2014	965.58	965.58	607.55	0.00	16
397.	4-laning of Brahampore-Faraka	02/2011	08/2013	12/2014	998.79	998.79	1266.00	0.00	16
398.	4-laning of Faraka-Raiganj	02/2011	08/2013	12/2014	1078.84	1078.84	1328.00	0.00	16
399.	Transmission system for transfer of power from Gen.proj in sikkim to NR/WR part-B	03/2011	11/2013	03/2015	1585.12	1585.12	1042.98	0.00	16
400.	System Strengthening -XII of SR	02/2010	06/2012	11/2013	232.34	232.34	154.44	0.00	17
401.	Trans. System associated with PALLATANA GBPP & BPTS.	02/2010	12/2012	06/2014	2144.00	2144.00	1427.35	0.00	18



402.	765KV System for Central part of Northern Region Grid - Part-III	11/2009	05/2012	12/2013	1075.12	1075.12	847.35	0.00	19
403.	Augmentation of Iron Ore Storage in RMHP	05/2008	05/2012	12/2013	480.00	450.00	283.63	-6.25	19
404.	765 KV Pooling Station And Network With DVC and MAITHOB RBC	08/2008	08/2012	03/2014	7075.33	7075.33	5979.25	0.00	19
405.	Supplimentary Transmission Associated with DVC and MAITHON RBC	08/2008	08/2012	03/2014	2360.95	2580.90	2066.28	9.32	19
406.	TR. System Associated With Mundra Ultra Mega Power Project	10/2008	10/2012	06/2014	4824.12	4824.12	3539.61	0.00	20
407.	Development of Cluster-7 Fields	03/2010	03/2013	11/2014	3241.03	6638.94	1451.42	104.84	20
408.	Supplementary transmission associated with vellur TPS	08/2010	04/2013	12/2014	170.36	170.36	95.16	0.00	20
409.	VKPL Upgradation And Laying Of Spurline (To Bhilwara And Chittorgarh)	12/2009	03/2012	12/2013	463.32	330.47	263.46	-28.67	21
410.	Northern Region System Strenghtening Scheme-XIX	02/2009	02/2012	12/2013	410.29	410.29	266.62	0.00	22
411.	System Strengthening in NR for SASAN & MUNDRA (UMPP)	12/2009	08/2012	06/2014	1216.83	1216.83	910.02	0.00	22
412.	North- East North Western Interconnector I Project	02/2009	08/2013	06/2015	11130.19	11130.19	6689.59	0.00	22
413.	TR. System Associated With Rampur HEP	02/2009	11/2011	10/2013	184.19	184.19	159.08	0.00	23
414.	Additional DEV. Of D-1 Field	01/2010	06/2012	05/2014	2163.64	2331.62	1557.08	7.76	23
415.	Northern region system strengthening scheme-XXI	08/2010	04/2013	03/2015	1677.57	1677.57	891.31	0.00	23

1	2	3	4	5	6	7	8	9	10
416.	Development of WO-16 Cluster Fields	06/2010	01/2014	12/2015	2523.00	2523.00	957.44	0.00	23
417.	Northern Region System Strenghtening Scheme-XVIII	02/2009	11/2011	12/2013	509.66	509.66	385.26	0.00	25
418.	Gurgaon-Kotputli Km 42.70 to 54.4 Km	04/2009	10/2011	12/2013	1673.70	1673.70	2839.00	0.00	26
419.	Transmission system for transfer of power from Gen.proj in sikkim to NR/WR part-A	05/2010	01/2013	03/2015	250.03	250.03	63.45	0.00	26
420.	Surat- Dahisar(Six Lane) Km 263 to Km 502	02/2009	08/2011	12/2013	1693.75	1693.75	2721.00	0.00	28
421.	Eastern Region Transmission System-III	07/2010	11/2012	03/2015	1272.80	1272.80	725.71	0.00	28
422.	Transmission System of Vindhuachal -IV And Rihand -III Gen. Proj.	03/2010	11/2012	03/2015	4672.99	4672.99	2719.39	0.00	28
423.	4-laning of Raiganj-Dalkola	02/2011	08/2013	12/2015	580.43	580.43	299.60	0.00	28
424.	Supply Installation testing and commissioning of Rural Wimax network Phase-II	07/2010	05/2011	12/2013	1148.19	964.37	237.44	-16.01	31
425.	Northern Region System Strenghtening Scheme-XV	02/2009	11/2011	07/2014	520.48	520.48	363.51	0.00	32
426.	Jagdishpur-Haldia Pipeline Project Phase-I	07/2009	01/2013	12/2015	7596.18	7596.18	13.30	0.00	35
427.	ERP implementation in BSNL on Turnkey basis	10/2009	10/2010	12/2013	384.00	384.00	29.45	0.00	38
428.	Construction Of 12 Offshore Supply Vessels(OSV)	06/2007	09/2011	12/2014	736.65	736.65	445.86	0.00	39

429.	Construction of one Multipurpose Support Vessel (MSV)	01/2010	03/2013	06/2016	723.64	723.64	0.00	0.00	39
430.	Dholpur - Morena Section (Including Chambol Bridge) NH-3	12/2003	09/2010	08/2014	232.45	232.45	305.20	0.00	47
431.	Creation of Secondary Tank farm with dehydration facility and ETP at Madhuban	08/2006	09/2012	10/2016	374.56	374.56	10.46	0.00	49
432.	Eastern Region Strengthening Scheme-I	10/2006	10/2009	03/2014	975.96	975.96	885.68	0.00	53
433.	Gwalior-Jhansi, NH-75	12/2003	12/2009	12/2014	604.00	604.00	495.40	0.00	60
434.	New Maynaguri To Jogighopa Via Changrabandha (NL),NEFR	04/2000	12/2008	03/2015	733.00	2350.00	1480.03	220.60	75
435.	DEV of G1 and GS-15 (ONGCL)	04/2003	04/2006	02/2014	429.82	2735.65	2184.00	536.46	94
436.	Guna-Etawah Via Shivpuri-Gwalior -Bhind NL, (NCR)	04/1986	03/1994	10/2013	158.77	580.83	580.90	265.83	235
437.	Freight Operations Information System (FOIS)	03/1984	03/1995	03/2015	520.00	835.04	602.18	60.58	240
438.	Jalandhar-Pathankot-Jammu-Tawi (LD),NR	03/2002	06/2007	06/2007	409.00	847.75	836.10	107.27	
439.	Aluabari Road Siliguri Junction Via Galgalia, NEFR	12/2006	03/2011	03/2011	170.00	435.87	412.10	156.39	
440.	Calicut-Mangalore (DL) (SR)	02/1996	N.A.	02/2012	240.00	579.37	599.40	141.40	
441.	Muneerabad-Mahaboobnagar(NL),SCR	04/1997	N.A.	03/2012	218.24	645.00	248.11	195.55	
442.	Deoghar - Sultanganj (INL), ER	04/2000	12/2012	02/2013	138.00	607.09	501.62	339.92	
443.	Gadwal - Raichur (NL), SCR	04/1998	02/2011	03/2013	92.63	.270.00	280.64	191.48	
444.	Quilon-Tirunelveli-Tenkasi-Virudhunagar(SR)(GC)	03/1998	N.A.	03/2013	280.00	1029.92	818.25	267.83	

1	2	3	4	5	6	7	8	9	10
445.	Gagan Project	09/2008	06/2013	06/2013	626.00	626.00	450.34	0.00	
446.	Acquisition Of One (1) Nos. of 3500 TEU Cellular Container	07/2011	01/2013	06/2013	220.49	220.49	98.31	0.00	
447.	Karanpur Moradabad-Kashipur-Rudrapur Pipeline Project Phase-I	07/2009	01/2012	07/2013	238.68	312.00	293.12	30.72	
448.	Dabhol Bangalore Pipeline Project Phase-II	06/2009	09/2013	09/2013	486.00	486.00	61.61	0.00	
449.	Panvel Pen Doubling	04/2006	N.A.	01/2014	191.00	191.00	196.89	0.00	
450.	Petrochemical Complex-II At Vijaypur And Pata	08/2010	02/2014	02/2014	8140.00	8140.00	5177.12	0.00	
451.	Liluah-Dankuni 3rd line, MM for Dankuni-Jongalpara-Furfura Sharif NL	04/2009	03/2014	03/2014	257.42	257.42	33.39	0.00	
452.	Bina Extn. Proj(6.0 Mtpa)	11/2006	03/2014	03/2014	168.97	168.97	45.02	0.00	
453.	Varanasi-Aurangabad KM.786 to KM.978.40	09/2011	03/2014	03/2014	2848.00	2848.00	921.30	0.00	
454.	Pen Roha Doubling	04/2007	N.A.	03/2014	203.00	203.00	156.83	0.00	
455.	New BG line from Dudhnoi-Mendipatar	04/1999	N.A.	03/2014	175.43	247.75	148.41	41.22	
456.	Rangia-Murkongselek, (GC) Along With Linked Fingers NEFR	01/2004	N.A.	03/2014	915.70	3019.17	2201.79	229.71	
457.	Kaptanganj-Thawe-Siwan-Chhapra GC (NER)	04/1999	N.A.	03/2014	323.40	744.71	511.57	130.28	
458.	Hathua-Bhatni (N L) (NER)	04/2005	N.A.	03/2014	230.03	230.03	149.24	0.00	
459.	2-Laning Of Krishnagiri-Tindivanam (Approved Lenhth 170 KM)	04/2012	04/2014	04/2014	624.00	624.00	314.70	0.00	

460.	Pipeline Replacement Project-3	04/2012	05/2014	05/2014	2547.26	1417.00	515.24	-44.37
461.	six laning of Chandikhol-Jagatpur-Bhubaneswar	12/2011	06/2014	06/2014	1047.00	1047.00	202.40	0.00
462.	Panvel-Indapur	12/2011	06/2014	06/2014	942.69	942.69	198.50	0.00
463.	Sytem Strengthening XIII Of Sr Grid	10/2011	06/2014	06/2014	487.49	487.49	203.81	0.00
464.	Sytem Strengthening Of Southern Region -XIV	12/2011	08/2014	08/2014	297.33	297.33	144.01	0.00
465.	Tr. System For Phase-I Generation Projects In Jharkhand And West Bengal-Part-A2	12/2011	08/2014	08/2014	2422.66	2422.66	520.74	0.00
466.	Tr. Sys. For Phase-I Proj. In Jharkhan And West Bengal Part-B	02/2012	10/2014	09/2014	3201.44	3201.44	981.51	0.00
467.	Establishment Of Fiber Optic Communication System In Northern Region	03/2012	09/2014	09/2014	198.63	198.63	0.00	0.00
468.	Uran Chakan/Shikrapur Lpg Pipeline	11/2012	10/2014	10/2014	309.81	309.82	48.71	0.00
469.	Augmention Of Transformers In Northen Region - Part A	12/2012	10/2014	10/2014	156.04	156.04	0.00	0.00
470.	System Strengthening -XIX In Southern Regional Grid	09/2012	12/2014	11/2014	1935.35	1935.35	271.58	0.00
471.	System Strengthening-XVIII In Southern Region Grid	06/2012	11/2014	11/2014	1263.26	1263.26	282.68	0.00
472.	Northern Region System Strengthening Scheme-XXIV	11/2011	11/2014	11/2014	723.63	723.63	195.23	0.00
473.	Purchase of 2 Nos. of 2000 HP Drilling Rig	04/2010	12/2014	12/2014	270.00	270.00	0.00	0.00

1	2	3	4	5	6	7	8	9	10
474.	Development of Western Periphery of MH South Field	04/2012	12/2014	12/2014	600.17	600.17	99.87	0.00	
475.	Supply Of 56 Nos Airfield Fire Tenders At Various Airports	10/2012	03/2015	03/2015	217.60	217.60	0.02	0.00	
476.	Plassey-Jiaganj Doubling	04/2011	03/2015	03/2015	248.07	248.07	9.83	0.00	
477.	Northern Region System Strengthening Scheme-XXVI	09/2012	03/2015	03/2015	803.34	803.34	105.74	0.00	
478.	System Strengthening - XVII In Southern Regional Grid	09/2012	06/2016	04/2015	1508.74	1508.74	76.61	0.00	
479.	Delhi Agra Approved Length 180.0 KM	10/2012	04/2015	04/2015	1928.22	1928.22	302.60	0.00	
480.	Surat Paradip Pipeline Project	10/2012	N.A.	04/2015	10281.00	10281.00	0.04	0.00	
481.	Ranchi-Rarga-Jamsethpur	12/2012	06/2015	06/2015	1479.00	1479.00	227.90	0.00	
482.	Common Tr. Sys. Associated With East Coast And NCC Power Projects In Srikakulam Area A.P. Part- C	03/2013	06/2015	06/2015	514.20	514.20	0.00	0.00	
483.	Augmentation Of Paradip Haldia Barauni Pipeline	08/2011	08/2015	07/2015	586.00	586.00	74.77	0.00	
484.	Paradip Haldia Durgapur Lpg Pipeline	02/2011	07/2015	07/2015	913.00	913.00	37.26	0.00	
485.	Four Laning Of Orissa Chattishgarh Border	02/2013	08/2015	08/2015	1232.00	1232.00	252.60	0.00	
486.	Rewari Kanpur Pipeline Project	02/2012	11/2015	11/2015	1210.64	1210.64	281.76	0.00	
487.	Common Sys. Associated With East Coast Energy Pvt Ltd And NCC Power Projects Ltd to a GEN Part-B	03/2013	12/2015	12/2015	2514.88	2514.88	0.00	0.00	

488.	Northern Region System Strengthening Scheme-XXV	09/2013	03/2016	03/2016	680.69	680.69	0.00	0.00
489.	Transmission System associated with Mauda Stage-II	09/2013	05/2016	05/2016	1575.30	1575.30	0.00	0.00
490.	Princepghat-Majerhat Doubling of Circular Railway	04/2011	03/2017	03/2017	299.60	299.60	1.09	0.00
491.	Katwa-Patuli doubling with new MM for Ahmedpur-Katwa GC	04/2010	03/2017	03/2017	423.66	423.66	136.58	0.00
492.	Dholpur-Sirmuttra with extension to Gangapurcity And Mohari-Tantpur & Tanpur-Bansi Paharpur	04/2010	02/2019	02/2019	622.41	2030.50	1.22	226.23
493.	Gwalior-Seopurkala with extension to Kota (GC)	04/2011	02/2020	02/2020	1176.09	3845.60	1.71	226.98
494.	Kochi-Kootanad Bangalore Mangalore Pipeline Project	06/2009	12/2012	N.A.	2915.00	2300.00	1239.97	-21.10
495.	Paradip-Raipur- Ranchi Pipeline	08/2009	09/2012	N.A.	1793.00	1793.00	885.98	0.00
496.	Bnpl Spurline (Uttranchal And Punjab)	12/2009	07/2012	N.A.	540.92	540.92	330.96	0.00
497.	Nangaldam-Talwara(NL), NR	03/1981	07/2012	N.A.	37.68	1036.78	357.94	2651.54
498.	Implementation of FTTH, the state of the art access network.Procurement of gpon equipmant	12/2007	03/2010	N.A.	952.88	952.88	0.00	0.00
499.	Implementation of FTTH, the state of the art Access Network,procurement of gepon equipment	12/2007	03/2010	N.A.	152.65	152.65	0.00	0.00
500.	Lalitpur-Satna-Rewa-Singruli NL, (NCR)	09/1998	05/2008	N.A.	925.00	1630.97	396.70	76.32

1	2	3	4	5	6	7	8	9	10
501.	Gondia-Jabalpur(GC),(SECR)	02/1997	03/1998	N.A.	386.30	1038.00	590.26	168.70	
502.	Akola-Khandwa GC Akola-Akot	04/2008	NA.	N.A.	184.26	2000.00	21.02	985.42	
503.	Kadapa-Bangalore (NL), Kadapa-Pendlimarri Ph-I	04/2008	N.A.	N.A.	2050.00	2050.00	92.95	0.00	
504.	Kazipet-Vijayawada 3rd line with Electrification	04/2012	N.A.	N.A.	1054.35	1054.35	0.35	0.00	
505.	Gaya-Chatra (NL)	04/2008	N.A.	N.A.	415.67	415.67	13.43	0.00	
506.	Pirpainti-Jasidih	04/2013	N.A.	N.A.	915.98	915.98	0.00	0.00	
507.	Kalinarayanpur-Shantipur doubling with new MM for Ranaghat-Duttaphulia new line	04/2010	N.A.	N.A.	174.56	174.56	46.21	0.00	
508.	Boinchi-Shaktigarh 3rd line	04/2011	N.A.	N.A.	175.80	175.80	0.88	0.00	
509.	New Alipur to Akra, MM for Budge Budge-Pujali NL, Pujali-Uluberia(Birshivpur) And Pujali-Bahrahat NL	04/2010	N.A.	N.A.	494.54	494.54	31.92	0.00	
510.	Chandpara-Bangaon doubling with extension to Chandbazar and new MM for Bongaon-Poramaheshtala & Chand	04/2003	N.A.	N.A.	337.96	337.96	59.07	0.00	
511.	Howrah-Development of station including segregation of arrival/departure and other amenities	04/2011	N.A.	N.A.	166.89	166.89	0.00	0.00	
512.	Habra-Chandpara, MM for Machalandpur-Swarupnagar NL	04/2000	N.A.	N.A.	157.17	157.17	75.86	0.00	
513.	Sonarpur-Canning with new MM for Kalikapur-Minakhan via Ghatakpur NL	04/2000	N.A.	N.A.	297.47	297.47	51.70	0.00	



514.	Magrahat-Diamond Harbour with MM Sangrampur-Krishanchandpur and Diamond Hatbour - Bahrahat-Kulpi NL	04/2009	N.A.	N.A.	493.96	493.96	115.49	0.00
515.	Santoshpur-Remount Road via Garden Reach-Metiabruze	04/2010	N.A.	N.A.	268.52	268.52	77.87	0.00
516.	Monigram- Nimitita	04/2012	N.A.	N.A.	250.93	250.93	0.00	0.00
517.	Sultanganj-Katuria via Asarganj, Tarapur And Belhar	04/2007	N.A.	N.A.	450.00	450.00	7.70	0.00
518.	Chinpai-Sainthia doubling, MM for Pranti-Suri, Chowrigacha-Sainthia via Kandi NL	04/2005	N.A.	N.A.	595.91	595.91	88.51	0.00
519.	Bariapiur-Mananpurvia Kharagpuer, Lachimpur-Barahat	04/2007	N.A.	N.A.	450.55	450.55	9.35	0.00
520.	Tarakeshwar-Magra New BG line	04/2010	N.A.	N.A.	365.17	365.17	1.43	0.00
521.	Dankuni-Chandanpur 4th line, 1st phase of Dankuni-Shaktigarh 4th line with MM Baruipara Furfura NL	04/2010	N.A.	N.A.	296.44	296.44	3.21	0.00
522.	Pirpainti-Bhagalpur	04/2011	N.A.	N.A.	261.38	261.38	14.55	0.00
523.	Hansnabad-Hingalgañ New BG line	04/2010	N.A.	N.A.	172.03	172.03	2.93	0.00
524.	Kalinarayanpur-Krishnanagar doubling alongwith Krishnanagar - Chapra new line and Naihati-Ranaghat 3	04/2001	N.A.	N.A.	923.52	923.52	232.54	0.0004/2001
525.	Sondalia-Champapukur doubling with new MM for Bira Chakia NL	04/2010	N.A.	N.A.	277.28	277.28	35.91	0.00
526.	Hansdiha-Godda NL	04/2011	N.A.	N.A.	267.09	267.09	0.10	0.00
527.	Sainthia-Tarapith 3rd line	04/2011	N.A.	N.A.	193.44	193.44	12.34	0.00

1	2	3	4	5	6	7	8	9	10
528.	Nabadwipdham-Patuli doubling	04/2010	N.A.	N.A.	169.82	169.82	32.10	0.00	
529.	Bandel-Boinchi 3rd line	04/2011	N.A.	N.A.	288.35	288.35	3.99	0.00	
530.	Lakshmikantapur-Namkhana subsequently MM for Namkhana- Chandranagar, Kakdwip- Budakhali and Chandranag	04/1999	N.A.	N.A.	406.99	406.99	137.78	0.00	
531.	Howrah Division- Platform shelter (40 C Category stations)	04/2010	N.A.	N.A.	157.94	157.94	37.90	0.00	
532.	New Jalpaiguri-Siliguri-New Bongaigaon including Br. line And MM for Chalsa-Naxal& Rajabhatkhowa-Jai	04/1999	N.A.	N.A.	523.17	1393.44	1032.99	166.35	
533.	New Bongaigaon-Rangia- Kamakghya Doubling	04/2013	N.A.	N.A.	1798.00	1798.00	0.00	0.00	
534.	Murkongselek-Pasighat NL	04/2011	N.A.	N.A.	165.82	165.82	0.25	0.00	
535.	New BG line from Balurghat to Hilly NFR	04/2010	N.A.	N.A.	242.22	242.22	37.95	0.00	
536.	New BG line from Jagbani to Biratnagar	04/2010	N.A.	N.A.	241.52	238.83	98.33	-1.11	
537.	Chhitauni Tamkuhi Road Kushinagar Gopalganj UP	03/2007	N.A.	N.A.	243.78	243.78	26.31	0.00	
538.	Chhapra-Ballia UP	03/2013	N.A.	N.A.	295.00	295.00	0.06	0.00	
539.	Delhi-Sohna-Nuh-Firozpur-Jhirka- Alwar	04/2013	N.A.	N.A.	1239.00	1239.00	0.00	0.00	
540.	Deoband (Muzaffarnagar)- Roorkee NL	04/2007	N.A.	N.A.	336.91	336.91	140.59	0.00	
541.	Jakhal-Mansa Doubling on SPR Section	04/2008	N.A.	N.A.	165.65	165.65	131.83	0.00	

542.	Yamunanagar-Chandigarh via Sadhaura Narayangarh	04/2013	N.A.	N.A.	876.00	876.00	0.00	0.00	
543.	Ambala Cantt-Dhapper Ph-1 with new MM of Dhapper-Chandigarh	04/2010	N.A.	N.A.	338.54	338.54	77.27	0.00	
544.	Chandigarh-Baddi NL	04/2007	N.A.	N.A.	328.14	328.14	1.03	0.00	
545.	Ratlam-Dungarpur via Banswara (NL)	04/2012	N.A.	N.A.	2082.75	2082.75	11.26	0.00	
546.	Villupuram-Dindigul with Electrification	04/2008	N.A.	N.A.	822.39	1280.83	0.84	55.74	
547.	Chennai-Cuddalore via Mamallapuram	04/2008	N.A.	N.A.	523.52	1200.00	1.80	129.22	
548.	Kuruppanthara-Chingavanam	04/2007	N.A.	N.A.	270.14	346.15	6.69	28.14	
549.	Madurai-Tuticorin via Aruppukkottai	04/2011	N.A.	N.A.	601.43	800.00	0.14	33.02	
550.	Rayadurga-Tumkur NL	04/2007	N.A.	N.A.	970.34	970.34	188.92	0.00	
551.	Srinivasa-pura-Madanapalli NL	04/2013	N.A.	N.A.	296.00	296.00	0.00	0.00	
552.	Digha-Jaleswar including MM for Digha-Egra	04/2010	N.A.	N.A.	553.63	651.17	7.08	17.62	
553.	Chottaudepur-Dhar(NL)	04/2007	N.A.	N.A.	1347.26	1347.26	139.03	0.00	
554.	Dahod-Indore via Sardarpur, Jhabua and Dhar (NL)	04/2007	N.A.	N.A.	1640.04	1640.04	151.56	0.00	
555.	Virangam-Bhildi(WR),GC Nagaland	04/1990	N.A.	N.A.	155.66	548.01	199.64	252.06	
556.	New Line from Dimapur to Zubza(Kohima) national project (NEFR)	04/2006	03/2015	03/2017	850.00	2441.48	8.94	187.23	24
557.	Dimapur-Tizit NL	04/2013	N.A.	N.A.	4274.00	4274.00	0.00	0.00	

1	2	3	4	5	6	7	8	9	10
	Odisha								
558.	Bhubaneswar To Puri	03/2011	08/2013	12/2013	500.29	500.29	509.40	0.00	4
559.	Transmission system for phase-I generation projects in orissa-part B	12/2010	12/2013	05/2014	2743.19	2743.19	1720.10	0.00	5
560.	Expansion of Rourkela Steel Plant	09/2008	03/2013	12/2013	11812.00	11812.00	9933.09	0.00	9
561.	Champajharan-Bimalgarh Doubling extension	04/2010	03/2015	12/2015	149.90	177.38	41.85	18.33	9
562.	Niroli-Roxy-Rajamunda	07/2011	01/2014	12/2014	586.00	586.00	237.60	0.00	11
563.	Panikholi-Rimoli	03/2012	09/2014	10/2015	1410.00	1410.00	153.80	0.00	13
564.	Transmission System For Phase-I Gen Project In Orissa - Part-A	09/2010	03/2013	05/2014	2074.86	2074.86	1248.80	0.00	14
565.	Paradip Refinery Project	02/2009	11/2012	05/2014	29777.00	32710.00	23278.00	9.85	18
566.	Enhancement Of Production Capacity At Bolani Iron Ore Mines :	11/2011	11/2013	06/2015	254.55	254.55	74.38	0.00	19
567.	Ananta OC Expansion PH-III (15.0 Mty)	08/2008	03/2012	03/2014	200.28	207.28	115.88	0.00	24
568.	Hingula OC-II EXP. PH-III (15 MTY)	11/2008	03/2013	03/2015	47.9.63	479.63	116.91	0.00	24
569.	Kaniha OCP, MCL, (10.0 Mty)	12/2007	03/2013	03/2015	457.77	457.77	112.85	0.00	24
570.	KULDA OCP (Mahanadi Coalfields Ltd)	01/2005	03/2010	03/2014	302.96	302.96	115.30	0.00	48
571.	Balram OCP Extension,MCL 8.00 Mty	12/2007	03/2010	03/2015	172.08	172.08	124.85	0.00	60
572.	Khurda Road - Barang 3rd Line (DL) (ECOR)	04/2000	03/2009	08/2014	133.41	276.00	257.89	106.88	65

573.	Rajatgarh-Barang(LD),ECOR	04/1999	02/2009	08/2014	166.16	288.00	285.59	73.33	66
574.	Ganjam-Icchapurum,NH-5(NHAI)	04/2000	02/2004	09/2013	263.27	263.27	276.46	0.00	115
575.	Sunakhala-Ganjam (GQ) KM.338-KM.284 (NH-5)	04/2000	04/2004	11/2013	225.00	241.53	162.71	7.35	115
576.	Balasore Bhadrak (Revived) KM 136.5 -199.14 NH-5	04/2000	02/2004	11/2013	228.70	228.70	194.51	0.00	117
577.	Lanjhigarh-Junagarh NL(ECOR)	04/1993	03/2002	10/2013	100.00	227.94	229.64	127.94	139
578.	Rupsa-Bangriposi (GC)(SER)	02/1996	03/1998	08/2005	57.94	639.97	176.01	1004.54	
579.	Deepening Of Channel At Paradip Port	12/2005	N.A.	12/2010	154.84	253.36	221.58	63.63	
580.	Khurda Road-Bolangir(NL)ECOR	04/1994	N.A.	03/2014	355.38	1995.25	265.42	461.44	
581.	Sambalpur-Bargarh-Chhatisgarh/Orissa Border	11/2011	05/2014	05/2014	909.00	909.00	941.90	0.00	
582.	Rebuilding of Coke Oven Battery-3 at RSP, Rourkela, Oddisha	01/2012	12/2014	12/2014	254.90	254.90	3.54	0.00	
583.	Sukinda Road - Angul (NL)(ECOR)	04/1998	02/2015	02/2015	183.23	818.29	105.60	346.59	
584.	Gopal Prasad OCP (15MTY)	02/2008	03/2015	03/2015	395.87	395.87	72.34	0.00	
585.	Talabira OCP	03/2008	03/2016	03/2016	447.72	447.72	44.33	0.00	
586.	Bhubaneswari OCP, MCL (20.0 Mty)	12/2007	03/2017	03/2017	490.00	490.10	151.06	0.02	
587.	Talcher-Bimalagarh(NL)(E.COR)	04/2005	N.A.	N.A.	726.96	810.78	128.44	11.53	
588.	Haridaspur-Paradeep(NL) Punjab	04/1996	N.A.	N.A.	301.64	1185.64	242.38	293.06	
589.	Amritsar-Pathankot	05/2010	11/2012	12/2013	705.00	705.00	2144.00	0.00	13
590.	Pathankot- Bhogpur, KM.26-KM.70, NS-38 NH-1A	12/2003	05/2008	12/2013	284.00	359.00	327.60	26.41	67

1	2	3	4	5	6	7	8	9	10
591.	GSM Equipment Of 390K Lines(2G) and 130K Lines(3G) PH-5.1 Punjab	02/2008	12/2008	12/2012	373.94	373.94	227.58	0.00	
592.	Chandigarh-Ludhiana(New Line),NR	BG 07/1998	12/2012	04/2013	248.44	1115.21	970.35	348.89	
593.	Mansa-Bhatinda Ph-1 including MM for Rama Mandi(Raman)-Maur Mandi via Talwandi Saboo NL	04/2009	N.A.	N.A.	396.04	396.04	76.07	0.00	
594.	Qadian-Beas Rajasthan	04/2011	N.A.	N.A.	205.22	205.22	1.22	0.00	
595.	Rajasthan Atomic Power Project - 7 and 8 (2X700 MW)	10/2009	12/2016	03/2017	12320.00	12320.00	2119.00	0.00	3
596.	Deoli-Kota	01/2011	07/2013	12/2013	593.00	593.00	582.90	0.00	5
597.	Jaipur-Reengus	08/2010	02/2013	12/2013	267.81	267.81	651.60	0.00	10
598.	Jaipur-Tonk-Deoli	06/2010	12/2012	02/2014	792.06	792.06	1975.00	0.00	14
599.	Kishangarh-Ajmer-Beawer	11/2009	05/2012	12/2013	795.00	795.00	1127.00	0.00	19
600.	102 MW Wind Power Project	07/2010	06/2012	03/2014	1106.00	678.02	28.10	-38.70	21
601.	Kota Bypass, RJ-4, NH-76 (NHAI)	12/2003	10/2008	12/2013	275.00	250.39	280.40	-8.95	62
602.	Chambal Bridge, NH-76 (RJ-5)	12/2003	02/2010	07/2015	275.00	281.31	180.10	2.29	65
603.	Capacity Augmentation of Kota Piyala Section of MMBPL Pipeline	04/2011	06/2013	06/2013	152.89	152.89	118.41	0.00	
604.	Suratpura - Hanumangarh - Sriganganagar Guage Conversion (NWR)	04/2008	03/2014	03/2014	516.23	516.23	420.70	0.00	
605.	Jaipur - Ringus - Churu and Sikar - Loharu Guage Conversion (NWR)	04/2008	03/2014	03/2014	653.19	653.47	248.21	0.04	

606.	Dausa-Gangapur City(NL),NWR	02/1997	N.A.	03/2014	151.84	410.08	233.81	170.07	
607.	Beawar-Pali-Pindwara	12/2011	06/2014	06/2014	2388.00	2388.00	1388.00	0.00	
608.	Reengus Sikar	03/2012	09/2014	09/2014	333.51	333.51	236.80	0.00	
609.	Himmatnagar - Udaipur Gauge Canvession (NWR)	04/2008	03/2015	03/2015	829.74	829.74	35.38	0.00	
610.	Thiyat Hamira-Sanu	04/2013	N.A.	N.A.	236.39	236.93	0.00	0.23	
611.	Ratangarh-Sardarsahar (MM of Sadulpur-Bikaner And Ratangarh- Degana GC)	04/2010	N.A.	N.A.	739.65	872.22	789.67	17.92	
612.	Rani-Marwar Jn. Patch doubling	04/2012	N.A.	N.A.	288.97	288.97	0.00	0.00	
613.	Bangurgram-Guriya Patch doubling	04/2012	N.A.	N.A.	246.08	246.08	0.11	0.00	
614.	Pushkar-Merta	04/2013	N.A.	N.A.	323.00	323.00	0.00	0.00	
615.	Ajmer-Bangurgram	04/2011	N.A.	N.A.	213.39	218.39	16.50j	2.34	
616.	Ajmer-Kota (Nasirabad-Jaundri)	04/2013	N.A.	N.A.	822.00	822.00	0.00	0.00	
617.	Guriya-Marwar And Karjoda- Palanpur	04/2011	N.A.	N.A.	239.73	206.22	2.66	-13.98	
618.	Mavli Jn.-Bari Sadri, MM of Ajmer- Chittsurgarh-Udaipur	04/2013	N.A.	N.A.	456.00	965.16	557.76	111.66	
619.	Alwar-Bandikui doubling  Sikkim	04/2013	N.A.	N.A.	242.09	242.09	0.00	0.00	
620.	Sevok Rangpo, NEFR	04/2008	12/2015	03/2017	1339.48	3380.58	59.60	152.38	15
621.	C/o new Airport at Pakyong(Sikkim) Airport  Tamil Nadu	01/2009	01/2011	03/2015	309.46	309.46	231.71	0.00	50
622.	Development Of Adiquate Road Connectivity To Chennai- Ennore Port Connectivity	06/2011	06/2013	12/2013	600.00	600.00	75.85	0.00	6

1	2	3	4	5	6	7	8	9	10
623.	Two laning of Trichy - Karaikudi and Trychi Bypass	05/2010	05/2013	12/2013	374.00	374.00	119.10	0.00	7
624.	Chengapalli To Coimbatore Bypass KM-102.035-144.740 KM	09/2010	03/2013	12/2013	852.00	852.00	839.20	0.00	9
625.	Ext. Of Mrts From Velachery To Stn. Thomas, Mtp	04/2006	06/2013	12/2014	495.74	495.74	252.46	0.00	18
626.	2 laning of Dindigul - Perigulam Theni- kumili	09/2011	08/2013	02/2015	485.00	485.00	318.00	0.00	18
627.	Tuticorin Thermal Power Project- 2X500 MW	05/2008	03/2012	03/2014	4904.54	6540.93	4689.91	33.36	24
628.	Neyveli New Thermal Power Project(2x500 MW)	06/2011	12/2015	02/2018	5907.11	5907.11	34.04	0.00	26
629.	Chennai-Tada(Six lane)	04/2009	10/2011	03/2014	353.37	353.37	446.20	0.00	29
630.	Salem - U / Undrupet(BOT -1/TN-06) NH -68	03/2005	01/2011	12/2013	941.00	941.00	1901.00	0.00	35
631.	Trichy - Korur NH-67	03/2005	07/2010	03/2014	516.00	516.00	860.70	0.00	44
632.	Prototype Fast Breeder Reactor (Bhavini, 500 MWE)	09/2003	09/2010	03/2015	3492.00	5677.00	4681.60	62.57	54
633.	TPS-II Expansion (1470MW TO 1970MW) (NLC)	10/2004	06/2009	01/2014	2030.78	3027.59	2783.98	49.09	55
634.	Thanjaur-Trichy,NH-67(NHAI)	03/2005	06/2009	09/2014	280.00	280.00	581.50	0.00	63
635.	Kudankulam APP (NPCIL)	12/2001	12/2008	06/2014	13171.00	17270.00	16485.00	31.12	66
636.	Ennore Manali Express Way,F/O Special Purpose Vehicle (SPV)	10/2002	03/2006	12/2013	150.00	600.00	139.80	300.00	93
637.	D/O Kamaraj Domestic TER-PH-II And EXP. Annaint. TER BLDG(K1)	08/2008	01/2011	02/2012	1808.00	2015.00	1906.88	11.45	



638.	Karur-Salem(NL),SR	02/1997	N.A.	10/2012	155.55	775.36	755.54	398.46
639.	Dindigul-Pollachi-Palghat-Pollachi And Coimbatore	09/2006	N.A.	12/2012	343.17	914.98	676.38	166.63
640.	Kunadankulam APP Trans System (PGCIL)	05/2005	09/2008	03/2013	1779.29	2159.07	1870.81	21.34
641.	Construction Of New Terminal At Ennore Chennai	01/2008	N.A.	03/2013	224.00	394.00	312.61	75.89
642.	New 4 Lane elevated road from chennai airport-maduravoyal NH no.4	09/2010	09/2013	09/2013	1655.00	1655.00	393.70	0.00
643.	Tirupati - Tiruthani - Chennai	04/2011	10/2013	10/2013	571.00	571.00	0.00	0.00
644.	Six Lanning Of Hosur- Krishnagri NH-7 KM.33.130 to KM.93.00	06/2011	12/2013	12/2013	535.00	535.00	0.00	0.00
645.	Slx Lanning Of Krishnagiri- Walajhapet Section KM.0.00 to KM.148.3 NH-46	09/2011	12/2013	12/2013	1250.00	1250.00	16.15	0.00
646.	Common System Associated with Coastal Energen Private Limited and Ind-Barath Power(Madras) Limited L	09/2011	09/2014	09/2014	1940.13	1940.13	1040.50	0.00
647.	Common Transmission Scheme With ISSG Projects In Nagapattinam/Cuddalor Of Tamil Nadu - Part A1	01/2013	10/2014	10/2014	182.80	182.80	3.60	0.00
648.	Mounded Bullet Project at CPCL	12/2012	12/2014	12/2014	279.00	279.00	4.87	0.00
649.	Walajapet Poonamalee KM 106.8 TO KM 13.8	06/2013	11/2015	11/2015	1287.95	1287.95	0.00	0.00
650.	Sethusamudram Ship Channel Project	06/2005	10/2008	N.A.	2427.40	2427.40	832.04	0.00

1	2	3	4	5	6	7	8	9	10	
651.	Ennore-Trichy-Madurai Pipeline	LPG	05/2013	N.A.	N.A.	711.00	711.00	0.88	0.00	
652.	Chengalpattu-Villupuram doubling with new MM for Tambaram-Chengalpattu 3rd line GC along with electrif		04/2007	N.A.	N.A.	247.00	951.24	520.43	285.12	
653.	Madurai-Bodinayakanur		04/2008	N.A.	N.A.	164.41	260.72	10.87	58.58	
654.	Tidivanam-Nagari (NL)		09/2006	N.A.	N.A.	456.00	582.83	175.75	27.81	
655.	Sriperumbudur-Guduvanchery with spur to Irungattukkottai-Avadi-Sriperumbudur		04/2013	N.A.	N.A.	839.00	839.00	0.00	0.00	
656.	Chennai Beach-Tambaram-Chengalpattu Suburban GC		04/1999	N.A.	N.A.	271.24	520.00	458.54	91.71	
657.	Tiruchirappali-Nagore-Karaikkal(SR)(GC)		09/1995	N.A.	N.A.	100.00	800.00	549.98	700.00	
658.	Attippattu-Puttur		04/2008	N.A.	N.A.	446.87	527.00	2.88	17.93	
659.	Cuddalore-Salem Vriddhachalam GC	via	04/1999	N.A.	N.A.	198.68	556.64	266.48	180.17	
660.	Erode-Palani		04/2008	N.A.	N.A.	288.57	603.22	1.31	109.04	
661.	Mayladuthurai-Thiruvarur-Karaikudi-Thiru Agastiyampalli	'Pondi'	09/2007	N.A.	N.A.	404.19	1383.45	359.56	242.28	
662.	Tindivanam-Gingee-Tiruvannamalai (NL) Tripura		09/2006	N.A.	N.A.	125.00	227.40	58.00	81.92	
663.	Tripura Gas Based Power Project		07/2009	07/2013	05/2014	421.01	623.44	645.71	48.08	10
664.	Up-gradation of Konaban GGS and Pipeline Grid Project, Tripura		07/2008	08/2012	03/2014	288.04	253.66	199.40	-11.94	19

665.	Agartala Sabroom, NL, NEFR	04/2008	03/2014	12/2015	813.34	1741.00	489.13	114.06	21
666.	Construction of NL from Kumarghat-Agartala	04/1999	03/2007	03/2015	895.00	1151.00	944.37	28.60	96
667.	Agartala-Akhaura NL Uttar Pradesh	04/2012	N.A.	N.A.	252.00	252.00	0.00	0.00	
668.	Muradabad-Bareilly	04/2010	06/2013	03/2014	1267.00	1267.00	1876.00	0.00	9
669.	Ghaziabad-Aligarh NH-91	02/2011	08/2013	06/2014	1141.00	1141.00	1287.00	0.00	10
670.	Fluidized catalytic cracking unit(FCCU) revamp at Mathura Refinery	07/2010	01/2013	12/2013	1000.00	1000.00	673.33	0.00	11
671.	Rihand Sstp Stage-III (2X500MW)	01/2009	10/2012	10/2013	6230.81	6230.81	4512.00	0.00	12
672.	Krishnashila (NCL) (4MTY)	06/2011	03/2013	03/2014	789.88	741.62	374.23	-6.11	12
673.	Bareilly-Sitapur	03/2011	09/2013	12/2014	1046.00	1046.00	357.00	0.00	15
674.	Electrification Of Khurja-Meerut-Saharanpur And G'bad-Meerut	02/2008	03/2012	03/2014	171.10	246.44	141.55	44.03	24
675.	Lucknow-Raibareili	07/1999	07/2012	07/2014	635.90	635.90	257.00	0.00	24
676.	Agra-Etawah Via Fatehabad And BAH (NL) NCR	04/1999	12/2009	10/2013	108.00	432.72	406.74	300.67	46
677.	Jhansi To Lalitpur, NH-25,26	12/2003	09/2009	12/2013	355.06	355.06	507.40	0.00	51
678.	Ganga Bridge To Ramdevi Crossing PH.II NH-25, KM.75-80.06	12/2003	09/2008	03/2014	155.00	201.66	144.30	30.10	66
679.	Etawah-Mainpuri (NL),NCR	09/2001	12/2008	09/2014	129.70	245.39	241.09	89.20	69
680.	Hapur-Garhmukteswar (Others) KM.58-93, NH-24	03/2005	09/2007	11/2013	220.00	220.00	284.20	0.00	74
681.	Agra-Bypass(NS-1/UP-1), NH-2,3	12/2003	09/2007	03/2014	348.16	465.50	240.70	33.70	78
682.	Tehri Pumped Storage Plant(1000MW)	07/2006	07/2010	02/2017	1657.00	2978.86	518.78	79.77	79

1	2	3	4	5	6	7	8	9	10
683.	Utratia-Zafraabad, NR (Line Doubling)	04/2006	03/2010	03/2017	325.00	1116.53	231.10	243.55	84
684.	Gonda-Gorakhpur Loop With Anand Nagar-Nautanwa GC (NER)	03/2002	N.A.	03/2012	381.17	863.23	725.50	126.47	
685.	Kanpur-Kasganj-Mathura(GC),NER	03/1997	N.A.	03/2013	395.00	1708.41	1481.00	332.51	
686.	2-Laning With PS Raibareilli To Allahabad	07/2012	01/2014	01/2014	291.36	291.36	98.48	0.00	
687.	2 Laning With PS Kanpur Kabrai	01/2013	07/2014	07/2014	373.47	373.47	40.66	0.00	
688.	2 Laning With PS Agra Aligarh	10/2012	10/2014	10/2014	250.50	250.50	230.10	0.00	
689.	Etawah Chakeri	03/2013	09/2015	09/2015	1573.00	1573.00	17.23	0.00	
690.	Khadia Expansion Opencast Project(4 To 10 MTPA. 6MTPA Incremental)	06/2011	03/2018	03/2018	1131.28	1131.28	4.92	0.00	
691.	Anandnagar Ghughali Via Mahrajganj Up	03/2013	N.A.	N.A.	307.00	307.00	0.00	0.00	
692.	Aunrihar Manduadih Gazipur Varanasi Up	03/2012	N.A.	N.A.	160.89	199.75	32.35	24.15	
693.	Bhojipur Tanakpur Via Pilibhit	03/2008	N.A.	N.A.	195.64	195.64	67.91	0.00	
694.	Kapilvastu-Basti Via Bansi Sidharthnagar Basti Naugarh Up	03/2013	N.A.	N.A.	643.00	643.00	0.00	0.00	
695.	Meerut-Muzafarnagar Patch DL	04/2012	N.A.	N.A.	289.79	289.79	0.00	0.00	
696.	Faizabad-Lalganj via Akbarganj, Maharajganj and Raebareli	04/2013	N.A.	N.A.	654.00	654.00	0.00	0.00	
697.	Unchahar-Amethi	04/2012	N.A.	N.A.	380.00	380.00	0.35	0.00	

Uttarakhand										
698.	Haridwar-Dehradun Length 69)	(Approved	11/2011	10/2013	03/2014	478.00	478.00	281.10	0.00	5
699.	Vishnugad Pipalkoti Hydro Electric Project		08/2008	07/2014	09/2017	2491.58	3745.08	364.22	50.31	38
700.	Tapovan-Vishnugad (4x130MW)	HEP	11/2006	03/2013	07/2017	2978.48	3846.30	1899.00	29.14	52
701.	GSM Equipment Of 283000 Lines (2g) And 75000 Lines (3g) In Uttranchal		01/2009	06/2009	12/2013	149.15	158.72	84.39	6.42	54
702.	Lata-Tapovan Hydro Electric Power Project 3x57 MW		07/2012	08/2017	08/2017	1527.00	1527.00	113.03	0.00	
703.	Haridwar-Laksar West Bengal		04/2012	N.A.	N.A.	219.83	444.18	0.00	102.06	
764.	New Work for Construction of Metro railway from No\$\$\$ra-Barasai VIA Bimanbander (MTP)		04/2010	03/2016	06/2016	2397.72	2397.72	52.60	0.00	3
705.	Transm System for development of Pooling stn. in NR part of West Bengal And Transfer of power from B		04/2010	01/2015	12/2015	4404.57	4404.57	392.18	0.00	11
706.	Bandel-Naihati new rail bridge in replacement of jubilee bridge no.8 (ER)		04/1999	12/2012	12/2013	207.52	207.52	179.63	0.00	12
707.	Expansion Of Durgapur Steel Plant		06/2009	12/2012	03/2014	2875.00	2875.00	1841.57	0.00	15
708.	Ghutiasharif-Canning (ER)		04/2009	12/2011	11/2013	189.97	611.03	130.62	221.65	23
709.	Expansion of IISCO Steel Plant		02/2008	12/2011	12/2013	14443.00	16408.00	15038.24	13.61	24

1	2	3	4	5	6	7	8	9	10
710.	Teesta Low Dam HEP, Stage-IV (NHPC)	09/2005	09/2009	11/2014	1061.38	1501.75	1387.84	41.49	62
711.	Jhanjra R-VI SEAM PSLW	11/2006	03/2011	03/2017	287.18	287.17	4.74	0.00	72
712.	Howrah-Amta-Champadanga NL (SER)	04/1974	03/2007	03/2015	31.42	535.40	178.39	1604.01	96
713.	Tamluk Digha,Line Doubling (SER)	03/1984	06/2005	06/2016	293.97	1074.47	448.95	265.50	132
714.	Bankura - Damodar (GC) (SER)	03/1998	03/2005	12/2016	111.90	1423.98	482.85	1172.55	141
715.	TOLLYGANJ-GARIA with extension to Dum Dum-Noapara and Noapara-NSCB Airport(MTP)	03/2000	12/2006	08/2010	907.69	3176.10	3454.29	249.91	
716.	Pandabeswar-Chinpai doubling (ER)	04/2004	12/2010	12/2010	225.68	293.74	139.31	30.16	
717.	Bardhaman-Katwa (GC)	04/2007	12/2010	03/2011	245.15	1106.62	225.47	351.41	
718.	Dakshin-barasal-lakshmikantapur	04/2009	12/2011	02/2012	259.51	533.38	99.95	105.53	
719.	Tarakeswar - Bishnupur New Bg Line (NI), Er	04/2000	N.A.	02/2012	157.96	1188.91	640.12	652.67	
720.	C/O Integrated Passenger Ter. Buld. Nscbi Airport	08/2008	05/2011	03/2013	1942.51	2325.00	2474.30	19.69	
721.	Siliguri To Islampur (Wb-7)	12/2003	07/2008	03/2013	225.00	225.00	191.30	0.00	
722.	New Work for Construction of Metro railway from Baranagar to Barrackpore and Dakshineswar (MTP)	04/2010	03/2014	03/2014	2069.60	2069.60	25.21	0.00	
723.	Krishnanagar-Berhampur	02/2012	07/2014	07/2014	702.16	702.16	498.90	0.00	
724.	6-Laning Of Dhankuni-Kharagpur Section	04/2012	09/2014	09/2014	1396.18	1396.18	1048.00	0.00	

725.	Barsat-Krishnanagar	08/2012	02/2015	02/2015	867.00	867.00	0.00	0.00
726.	New Coochbehar-Gumanihat Patch Doubling project	04/2012	N.A.	03/2015	283.55	283.55	0.40	0.00
727.	New BG Rly line from Eklakhi-Balurghat including Gazole-Itahar(NL),NEFR	04/1983	N.A.	03/2015	36.80	703.17	250.34	1810.79
728.	New Coochbehar to Samuktala	04/2011	N.A.	03/2015	209.77	209.77	22.93	0.00
729.	Rebuilding of Battery Block 5A and Re-construction of Battery Block 5B	03/2012	06/2015	06/2015	339.35	339.35	12.59	0.00
730.	East West Metro Corridor From Howrah Mai Dan To Salt Lake	03/2013	03/2016	03/2016	4874.58	4874.58	0.00	0.00
731.	New Work for Construction of Metro railway from Joka to Binoy Badal Dinesh Bagh.	04/2010	03/2016	03/2016	2619.02	2619.02	332.96	0.00
732.	New Work for Construction of Metro railway from NSCB Airport to New Garia VIA Rajarhat (MTP)	04/2010	03/2016	03/2016	3951.98	3951.98	187.23	0.00
733.	Tamluk-Basulya-Sutahata Doubling	04/2010	06/2013	N.A.	146.95	171.02	113.17	16.38
734.	Bazar Sau -Azimganj Jn. doubling	04/2012	N.A.	N.A.	255.64	255.64	0.00	0.00
735.	Circular Railway including Remount Road to Santoshpur	04/2009	N.A.	N.A.	573.78	573.78	166.84	0.00
736.	New BG line from Kaliyaganj to Buniadpur	04/2010	N.A.	N.A.	221.42	221.42	21.80	0.00
737.	Bhadutola-Jhargram via Lalgah (NL)	04/2011	N.A.	N.A.	289.64	289.64	0.07	0.00
738.	Bowaichandi-Arambagh	04/2010	N.A.	N.A.	267.37	267.37	33.79	0.00
TOTAL					904,955.28	1,078,958.46	505,233.32	19.20

### Rehabilitation of Beggars

\*163. SHRI BAIJAYANT PANDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the estimated number of beggars including children in the country and the measures taken by the Government to curb beggary and rehabilitate the beggars;

(b) whether the Government proposes to formulate any Central scheme/ legislation to curb begging and for the rehabilitation of beggars;

(c) if so, the details thereof; and

(d) the time by which such scheme/ legislation is likely to be implemented in the country?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (KUMARI SELJA): (a) to (d) As per the data of census 2001 provided by Registrar General of India (RG1), the estimated number of Beggars and Vagrants are 7.03 lakh in our Country. The State Wise details is given in Statement-I A. The last Census was conducted in the Year 2011, but the data by RGI is not yet released.

At present, 20 States and 2 Union Territories have either enacted their own anti-beggary legislation or adopted the legislations enacted by other State/UTs (details \$\$\$ This Ministry has requested the State Governments and Union Territories Administrations in the Year 2010 to take following steps to curb Beggary and rehabilitate Beggars:-

(i) develop a sound data base on the nature and extent of the problem of beggary in the State/UT,

(ii) minimize and rapidly eliminate beggary through, inter alia,

- vigorous implementation of schemes of skill development, employment, food and social security, healthcare, etc.
- if the State already has a law to deal with beggary, review its effectiveness, amend it to the extent necessary, and implement it vigorously, and
- if the State does not presently have a law to deal with the problem, enact a new law on priority, to eliminate beggary in a humane manner.

Further, two National Consultation Meetings were held on 1st July, 2010 and 12th July, 2012 with the representatives of Central/State Governments, NGOs, Institutes and individual Experts in the field of Beggary to discuss the issues related to Beggary. In these meetings, it was inter-alia, recommended that:

- (i) a Model Legislation for elimination of Beggary should be brought out that can be suitably adopted/adapted by States/UTs; and
- (ii) to explore the feasibility of framing a Central Scheme for rehabilitation of Beggars.

Presently, there is no Central Government Legislation/scheme on Beggary. In pursuance of the recommendations in the National Consultation Meetings as indicated above, a Model Legislation for elimination of Beggary is under preparation.

### Statement – I

#### *Beggars and Vagrants- Census 2001*

St Code	India/State/Union Territory	Marginal Worker			Non Worker			Total		
		Persons	Males	Females	Persons	Males	Females	Persons	Males	Females
1	2	3	4	5	6	7	8	9	10	11
	India	72368	44828	27540	630940	323712	307228	703308	368540	334768
1.	Jammu and Kashmir	795	497	298	6404	3736	2668	7199	4233	2966
2.	Himachal Pradesh	308	209	99	1401	804	597	1709	1013	696



1	2	3	4	5	6	7	8	9	10	11
3.	Punjab	1479	898	581	18435	11274	7161	19914	12172	7742
4.	Chandigarh	12	10	2	206	103	103	218	113	105
5.	Uttaranchal	322	233	89	3523	2283	1240	3845	2516	1329
6.	Haryana	1570	1140	430	10344	7028	3316	11914	8168	3746
7.	Delhi	255	210	45	4408	2895	1513	4663	3105	1558
8.	Rajsthan	4878	3164	1714	38575	22768	15807	43453	25932	17521
9.	Uttar Pradesh	13423	9456	3967	98610	59129	39481	112033	68585	43448
10.	Bihar	6170	4252	1918	53416	26538	26878	59586	30790	28796
11.	Sikkim	9	6	3	82	48	34	91	54	37
12.	Arunchal Pradesh	16	11	5	131	61	70	147	72	75
13.	Nagaland	34	20	14	385	209	176	419	229	190
14.	Manipur (Excl. 3 Sub- Divisions)	53	24	29	332	125	207	385	149	236
15.	Mizoram	21	8	13	68	36	32	89	44	45
16.	Tripura	272	110	162	2631	915	1716	2903	1025	1878
17.	Meghalaya	247	143	104	442	206	236	689	349	340
18.	Assam	2599	978	1621	28449	9210	19239	31048	10188	20860
19.	West Bengal	10491	5632	4859	104927	41972	62955	115418	47604	67814
20.	Jharkhand	2001	1399	602	14147	7003	7144	16148	8402	7746
21.	Odisha	2748	1706	1042	27386	15186	12200	30134	16892	13242
22.	Chhattisgarh	1752	1027	725	17881	8530	9351	19633	9557	10076
23.	Madhya Pradesh	4989	3439	1550	36320	20923	15397	41309	24362	16947
24.	Gujarat	1711	1140	571	16693	10019	6674	18404	11159	7245
25.	Daman and Diu	2	1	1	11	5	6	13	6	7
26.	Dadra and Nagar Haveli	4	2	2	41	17	24	45	19	26
27.	Maharashtra	4936	3129	1807	49539	23122	26417	54475	26251	28224
28.	Andhra Pradesh	4951	2669	2282	50092	26112	23980	55043	28781	26262
29.	Karnataka	4008	2013	1995	23352	11146	12206	27360	13159	14201
30.	Goa	78	47	31	413	239	174	491	286	205
31.	Lakshadweep	1	1	0	1	1	0	2	2	0

1	2	3	4	5	6	7	8	9	10	11
32.	Kerala	608	397	211	7817	4410	3407	8425	4807	3618
33.	Tamil Nadu	1610	849	761	14136	7446	6690	15746	8295	7451
34.	Pondicherry	11	4	7	297	186	111	308	190	118
35.	Andaman Nicobar	4	4	0	45	27	18	49	31	18

**Statement – II**

Sl.No.	States/Union Territories	Legislation in Force
States		
1.	Andhra Pradesh	The Andhra Pradesh Prevention of Beggary Act, 1977
2.	Bihar	The Bihar Prevention of Begging Act, 1951
3.	Chhattisgarh	Adopted the Madhya Pradesh Bikshavirty Nivaran Adhiniyam, 1973
4.	Goa	The Goa, Daman and Diu Prevention of Begging Act, 1972
5.	Gujarat	Adopted the Bombay Prevention of Begging Act, 1959
6.	Haryana	The Haryana Prevention of Begging Act, 1971
7.	Himachal Pradesh	The Himachal Pradesh Prevention of Begging Act, 1979
8.	Jammu and Kashmir	The J&K Prevention of Begging Act, 1960
9.	Jharkhand	Adopted the Bihar Prevention of Begging Act, 1951
10.	Karnataka	The Karnataka Prevention of Begging Act, 1975
11.	Kerala	The Kerala Prevention of Begging Act, 2006.
12.	Madhya Pradesh	Madhya Pradesh Bikshavirty Nivaran Adhiniyam, 1973
13.	Maharashtra	The Bombay Prevention of Begging Act, 1959
14.	Punjab	The Punjab Prevention of Begging Act, 1971
15.	Tamil Nadu	The Madras Prevention of Begging Act, 1945
16.	Uttar Pradesh	The Uttar Pradesh Prohibition of Begging Act, 1972
17.	Uttarakhand	Adopted the Uttar Pradesh Prohibition of Begging Act, 1972
18.	West Bengal	The West Bengal Vagrancy Act, 1943
NER States		
19.	Assam	The Assam Prevention of Begging Act, 1964
20.	Sikkim	The Sikkim Prohibition of Beggary Act, 2004
Union Territories		
21.	Daman and Diu	The Goa, Daman and Diu Prevention of Begging Act, 1972

Sl.No.	States/Union Territories	Legislation in Force
22.	Delhi	Adopted the Bombay Prevention of Begging Act, 1959 State/UT where anti-beggary measures is enforce through Executive Orders
23.	Rajasthan	No Act. Anti Beggary measures are being implemented by Executive orders
24.	Pudducherry	No Act. Anti Beggary measures are being implemented by Executive Orders

#### **Sugarcane Reserve Area**

\*164. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the sugar mills are required to procure sugarcane from their respective sugarcane reserve areas only;

(b) if so, the details thereof including the norms for determining the said sugarcane reserve area and the reasons therefor along with the losses suffered by the farmers as a result of the said policy;

(c) whether the Rangarajan Committee on sugar deregulation had recommended for dispensing with the regulations regarding cane area reservation; and

(d) if so, the details thereof and the reaction of the Government thereto along with the action taken for its implementation?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Sugarcane (Control) Order, 1966 confers powers on the Central Government to regulate distribution and movement of sugarcane. Sub-clause 1 of clause 6 provides that the Central Government may by Order notified in the Official gazette reserve any area where sugarcane is grown for a factory having regard to the crushing capacity of the factory, the availability of sugarcane in the reserved area and the need for production of sugar, with a view to enabling the factory to purchase the quantity of sugarcane required by it. The Central Government has delegated the power of cane area reservations to the State Governments concerned vide notification dated 16th July, 1966. The Cane Commissioners of major cane producing States have reported that the farmers in their states are not suffering losses as a result of the cane area reservation system. In the state of Maharashtra there is no cane area reservation system.

(c) and (d) The Dr. C. Rangarajan Committee has, inter-alia, recommended that the regulation regarding cane area reservation and bonding may be dispensed with by States over the long run. The Central Government has considered the recommendations of the Committee and advised the State Governments for its adoption and implementation, as considered appropriate by them.

#### **Illegal Arms**

\*165. SHRI NAVEEN JINDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several crimes are committed in the country using unlicensed/ illegal/prohibited arms;

(b) if so, the details thereof along with the number of such arms recovered during each of the last three years and the current year, State/UT-wise;

(c) whether the Government has made any estimate of the total number of such unlicensed/illegal/prohibited arms in the country;

(d) if so, the details thereof; and

(e) the steps taken by the Government for unearthing illegal arms and checking crimes thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. The details of crimes committed in violation of Arms Act, 1959 are provided in Statement-I Details of arms recovered during last three years and upto September, 2013 during the current year are provided in enclosed Statement-II.

(c) and (d) The Government has not made any estimate of the total number of such unlicensed/ illegal/prohibited arms in the country.

(e) Police and Public Order is a State subject; and, therefore, the respective State Governments are taking necessary action in this regard. Besides, the Central

Government has empowered the various Central Armed Police Forces (CAPFs) for effecting search and seizures of illegal arms and ammunitions vide GSR No. 904 (E) and 905 (E) dated 11.11.2010 Statement-III.

**Statement – I***Cases Registered Under Arms Act, 1959 during 2010-2012*

Sl.No.	State	2010	2011	2012
1.	Andhra Pradesh	298	296	301
2.	Arunachal Pradesh	16	12	11
3.	Assam	505	454	539
4.	Bihar	1845	1574	1813
5.	Chhattisgarh	1059	833	883
6.	Goa	6	5	12
7.	Gujarat	391	405	512
8.	Haryana	1464	1411	1402
9.	Himachal Pradesh	10	24	15
10.	Jammu and Kashmir	225	231	186
11.	Jharkhand	741	587	570
12.	Karnataka	135	134	124
13.	Kerala	344	296	293
14.	Madhya Pradesh	8999	10063	10827
15.	Maharashtra	1068	1014	1166
16.	Manipur	14	14	15
17.	Meghalaya	30	29	20
18.	Mizoram	27	38	37
19.	Nagaland	83	86	101
20.	Odisha	408	469	602
21.	Punjab	915	831	888
22.	Rajasthan	4352	5005	4992
23.	Sikkim	1	1	1
24.	Tamil Nadu	167	138	180
25.	Tripura	12	11	15
26.	Uttar Pradesh	49248	33607	26396
27.	Uttarakhand	866	453	503



1	2	3	4	5	6	7	8	9	10
13.	Haryana	0	0	0	0	0	0	0	0
14.	Himachal Pradesh	0	0	0	0	0	0	0	0
15.	Jammu and Kashmir	101	36	1	1	910	0	0	0
16.	Jharkhand	0	0	0	0	0	0	0	0
17.	Karnataka	0	0	0	0	0	0	0	0
18.	Kerala	0	0	0	0	0	0	0	0
19.	Lakshadweep	0	0	0	0	0	0	0	0
20.	Madhya Pradesh	0	0	0	0	0	0	0	0
21.	Maharashtra	0	0	0	0	3	0	0	0
22.	Manipur	9	29	0	7	0	0	0	2
23.	Meghalaya	0	0	0	0	0	0	0	0
24.	Mizoram	2	0	0	1	0	0	0	0
25.	Nagaland	4	6	0	3	1	0	0	0
26.	Odisha	0	0	0	1	0	1	0	0
27.	Pondicherry	0	0	0	0	0	0	0	0
28.	Punjab	0	0	0	2	0	7	0	0
29.	Rajasthan	0	0	0	0	0	0	0	1
30.	Sikkim	0	0	0	0	0	0	0	0
31.	Tamil Nadu	0	0	0	0	0	0	0	0
32.	Tripura	3	0	0	0	0	0	0	0
33.	Uttar Pradesh	0	0	0	1	1	23	0	0
34.	Uttarakhand	0	0	0	0	0	4	0	0
35.	West Bengal	0	0	0	1	0	5	0	0
TOTAL		123	79	1	19	917	45	0	3

Sl. No.	State	NUMBERED WEAPONS							
		Gun SBBL	Gun SBML	Mouzer	Musket	Pipe Gun	Pistol	Revolver	Rifle
1	2	11	12	13	14	15	16	17	18
1.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0
2.	Andhra Pradesh	25	11	0	0	0	2	0	4

1	2	11	12	13	14	15	16	17	18
3.	Arunachal Pradesh	0	0	0	0	0	0	0	0
4.	Assam	0	1	0	0	1	20	0	3
5.	Bihar	0	0	0	0	0	0	0	0
6.	Chandigarh	0	0	0	0	0	2	0	0
7.	Chhattisgarh	0	0	0	0	0	0	0	0
8.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0
9.	Daman and Diu	0	0	0	0	0	0	0	0
10.	Delhi	0	0	0	0	0	9	0	2
11.	Goa	1	0	0	0	0	0	0	0
12.	Gujarat	0	0	2	0	1	0	0	0
13.	Haryana	0	0	0	0	0	29	1	0
14.	Himachal Pradesh	0	0	0	0	0	1	0	0
15.	Jammu and Kashmir	0	0	0	0	0	0	0	76
16.	Jharkhand	0	0	0	0	0	0	0	0
17.	Karnataka	2	10	0	0	0	6	5	1
18.	Kerala	1	0	0	0	0	0	0	0
19.	Lakshadweep	0	0	0	0	0	0	0	0
20.	Madhya Pradesh	0	0	5	0	0	0	0	0
21.	Maharashtra	1	0	0	0	0	2	1	0
22.	Manipur	2	0	0	0	0	19	2	29
23.	Meghalaya	0	0	0	0	0	0	0	0
24.	Mizoram	3	0	0	0	0	10	2	2
25.	Nagaland	0	0	0	0	0	12	2	4
26.	Odisha	1	10	2	0	0	2	0	2
27.	Pondicherry	0	0	0	0	0	0	0	0
28.	Punjab	1	0	0	0	0	6	0	0
29.	Rajasthan	0	0	0	0	0	2	0	0
30.	Sikkim	0	0	0	0	0	0	0	0
31.	Tamil Nadu	0	0	0	0	0	0	0	0
32.	Tripura	0	0	0	0	0	0	0	0
33.	Uttar Pradesh	23	0	0	0	0	28	20	17

1	2	11	12	13	14	15	16	17	18
34.	Uttarakhand	11	0	0	0	0	5	3	1
35.	West Bengal	10	0	0	16	261	1	1	0
TOTAL		81	32	9	16	263	156	37	141

Sl. No.	State	NUMBERED WEAPONS						Total Numbered
		Shot Gun DBBL	Shot Gun SBBL	SL Rifle	Sten Gun	Other Firearms*		
1	2	19	20	21	22	23	24	
1.	Andaman and Nicobar Islands	0	0	0	0	0	0	
2.	Andhra Pradesh	0	0	0	0	0	48	
3.	Arunachal Pradesh	0	0	0	0	0	0	
4.	Assam	0	0	15	0	2	55	
5.	Bihar	0	0	0	0	0	0	
6.	Chandigarh	0	0	1	0	0	3	
7.	Chhattisgarh	0	0	0	0	0	0	
8.	Dadra and Nagar Haveli	0	0	0	0	0	0	
9.	Daman and Diu	0	0	0	0	0	0	
10.	Delhi	0	0	0	0	0	12	
11.	Goa	0	0	0	0	0	2	
12.	Gujarat	0	0	0	0	0	3	
13.	Haryana	0	0	0	0	0	30	
14.	Himachal Pradesh	0	0	0	0	0	1	
15.	Jammu and Kashmir	0	0	6	0	48	1179	
16.	Jharkhand	0	0	0	0	0	0	
17.	Karnataka	0	1	0	0	0	25	
18.	Kerala	0	0	0	0	1	2	
19.	Lakshadweep	0	0	0	0	0	0	
20.	Madhya Pradesh	0	0	0	0	0	5	
21.	Maharashtra	0	0	0	0	1	8	
22.	Manipur	0	0	1	0	8	108	
23.	Meghalaya	0	0	0	0	0	0	



1	2	19	20	21	22	23	24
24.	Mizoram	1	0	0	1	9	31
25.	Nagaland	0	0	3	0	3	38
26.	Odisha	0	0	0	0	0	19
27.	Pondicherry	0	0	0	0	0	0
28.	Punjab	0	0	0	0	2	18
29.	Rajasthan	0	0	0	0	0	3
30.	Sikkim	0	0	0	0	0	0
31.	Tamil Nadu	0	0	0	0	0	0
32.	Tripura	0	0	0	0	0	3
33.	Uttar Pradesh	0	0	0	0	2	115
34.	Uttarakhand	0	0	0	0	0	24
35.	West Bengal	0	4	0	1	34	334
TOTAL		1	5	26	2	110	2066

Sl. No.	State	UNNUMBERED WEAPONS					
		Gun CM	Katta	Knife	Pistol	Revolver	Rifle
1	2	25	26	27	28	29	30
1.	Andaman and Nicobar Islands	0	0	0	0	0	0
2.	Andhra Pradesh	9	0	3	6	3	10
3.	Arunachal Pradesh	0	0	0	0	0	0
4.	Assam	14	0	0	111	19	11
5.	Bihar	0	0	0	0	0	0
6.	Chandigarh	1	23	0	1	1	0
7.	Chhattisgarh	0	0	0	0	0	0
8.	Dadra and Nagar Haveli	0	0	0	0	0	0
9.	Daman and Diu	0	0	0	0	0	0
10.	Delhi	3	255	39	69	13	0
11.	Goa	1	4	0	4	0	0
12.	Gujarat	55	0	0	42	62	8
13.	Haryana	4	62	0	169	4	0
14.	Himachal Pradesh	0	0	0	0	0	0

1	2	25	26	27	28	29	30
15.	Jammu and Kashmir	7	3	0	146	3	20
16.	Jharkhand	0	0	0	0	0	0
17.	Karnataka	3	0	0	13	8	2
18.	Kerala	19	0	0	0	2	0
19.	Lakshadweep	0	0	0	0	0	0
20.	Madhya Pradesh	52	765	0	147	56	9
21.	Maharashtra	47	0	0	117	88	27
22.	Manipur	3	0	0	143	3	11
23.	Meghalaya	0	0	0	0	0	0
24.	Mizoram	5	0	0	9	0	2
25.	Nagaland	3	0	0	53	1	14
26.	Odisha	14	0	0	94	38	2
27.	Pondicherry	1	0	0	0	0	0
28.	Punjab	2	0	0	47	0	0
29.	Rajasthan	100	313	0	209	24	0
30.	Sikkim	0	0	0	0	0	0
31.	Tamil Nadu	0	0	0	0	1	1
32.	Tripura	19	0	0	4	1	0
33.	Uttar Pradesh	8	0	0	42	0	0
34.	Uttarakhand	0	0	52	1	0	0
35.	West Bengal	2	0	0	50	25	4
TOTAL		372	1425	94	1477	352	121

Sl. No.	State	UNNUMBERED WEAPONS			
		Tamancha	Other Firearms*	Total Unnumbered	Combined Total
1	2	31	32	33	34
1.	Andaman and Nicobar Islands	2	0	2	2
2.	Andhra Pradesh	16	6	53	101
3.	Arunachal Pradesh	0	0	0	0
4.	Assam	0	0	155	210
5.	Bihar	0	0	0	0
6.	Chandigarh	0	0	26	29

1	2	31	32	33	34
7.	Chhattisgarh	0	0	0	0
8.	Dadra and Nagar Haveli	0	0	0	0
9.	Daman and Diu	0	0	0	0
10.	Delhi	0	3	382	394
11.	Goa	0	0	9	11
12.	Gujarat	84	1	252	255
13.	Haryana	0	1	240	270
14.	Himachal Pradesh	0	0	0	1
15.	Jammu and Kashmir	0	129	308	1487
16.	Jharkhand	0	0	0	0
17.	Karnataka	0	1	27	52
18.	Kerala	0	4	25	27
19.	Lakshadweep	0	0	0	0
20.	Madhya Pradesh	0	22	1051	1056
21.	Maharashtra	0	0	279	287
22.	Manipur	0	0	160	268
23.	Meghalaya	0	0	0	0
24.	Mizoram	0	2	18	49
25.	Nagaland	0	12	83	121
26.	Odisha	0	0	148	167
27.	Pondicherry	0	0	1	1
28.	Punjab	0	0	49	67
29.	Rajasthan	0	6	652	655
30.	Sikkim	0	0	0	0
31.	Tamil Nadu	0	0	2	2
32.	Tripura	0	0	24	27
33.	Uttar Pradesh	7	0	57	172
34.	Uttarakhand	216	0	269	293
35.	West Bengal	0	54	135	469
TOTAL		325	241	4407	6473

Note Figures are provisional; Numbered weapons-Have identification number; Unnumbered weapons-Do not have identification number.

\*Other Firearms-No specific type



1	2	3	4	5	6	7	8	9	10
28.	Punjab	0	0	0	0	0	1	0	0
29.	Rajasthan	0	0	0	0	0	0	0	1
30.	Sikkim	0	0	0	0	0	0	0	0
31.	Tamil Nadu	0	0	0	0	0	0	0	0
32.	Tripura	0	0	0	0	1	0	0	0
33.	Uttar Pradesh	0	0	0	1	0	5	0	0
34.	Uttarakhand	0	0	0	0	0	2	0	0
35.	West Bengal	1	0	0	3	0	8	0	0
TOTAL		118	40	4	11	711	42	1	2

Sl. No.	State	NUMBERED WEAPONS							
		Gun SBBL	Gun SBML	Mouzer	Musket	Pipe Gun	Pistol	Revolver	Rifle
1	2	11	12	13	14	15	16	17	18
1.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0
2.	Andhra Pradesh	9	55	0	0	0	2	2	3
3.	Arunachal Pradesh	0	0	0	0	0	0	0	0
4.	Assam	0	1	0	0	0	2	0	0
5.	Bihar	0	0	0	0	0	0	0	0
6.	Chandigarh	0	0	0	0	0	1	0	0
7.	Chhattisgarh	0	0	0	0	0	3	0	0
8.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0
9.	Daman and Diu	0	0	0	0	0	0	0	0
10.	Delhi	0	0	0	0	0	1	2	0
11.	Goa	1	2	0	0	0	17	1	0
12.	Gujarat	0	0	0	0	0	1	1	0
13.	Haryana	0	0	0	0	0	0	0	0
14.	Himachal Pradesh	0	0	0	0	0	0	0	0
15.	Jammu and Kashmir	4	0	0	0	0	0	0	50
16.	Jharkhand	0	0	0	0	0	0	0	0
17.	Karnataka	4	12	0	0	0	5	7	0

1	2	11	12	13	14	15	16	17	18
18.	Kerala	2	1	0	0	0	0	0	0
19.	Lakshadweep	0	0	0	0	0	0	0	0
20.	Madhya Pradesh	0	0	4	0	0	0	0	0
21.	Maharashtra	2	0	0	0	0	3	2	1
22.	Manipur	0	0	0	0	0	0	0	0
23.	Meghalaya	0	0	0	0	0	0	0	0
24.	Mizoram	3	0	0	1	0	11	3	6
25.	Nagaland	1	0	0	0	1	10	1	2
26.	Odisha	1	14	7	0	0	24	0	6
27.	Pondicherry	0	0	0	0	0	0	0	0
28.	Punjab	0	0	0	0	0	3	0	0
29.	Rajasthan	0	0	0	0	0	0	0	0
30.	Sikkim	0	0	0	0	0	0	0	0
31.	Tamil Nadu	1	0	0	0	0	2	0	0
32.	Tripura	0	0	0	0	0	0	0	0
33.	Uttar Pradesh	15	0	0	0	0	12	7	10
34.	Uttarakhand	3	0	0	0	0	3	0	0
35.	West Bengal	7	0	0	37	1035	2	0	3
TOTAL		53	85	11	38	1036	102	26	81

Sl. No.	State	NUMBERED WEAPONS					
		Shot Gun DBBL	Shot Gun SBBL	SL Rifle	Sten Gun	Other Firearms*	Total Numbered
1	2	19	20	21	22	23	24
1.	Andaman and Nicobar Islands	0	0	0	0	0	0
2.	Andhra Pradesh	0	0	0	12	3	89
3.	Arunachal Pradesh	0	0	0	0	0	0
4.	Assam	0	0	0	0	0	5
5.	Bihar	0	0	0	0	0	0
6.	Chandigarh	0	0	0	0	0	3

1	2	19	20	21	22	23	24
7.	Chhattisgarh	0	0	1	47	0	94
8.	Dadra and Nagar Haveli	0	0	0	0	0	0
9.	Daman and Diu	0	0	0	0	0	0
10.	Delhi	0	0	1	0	0	6
11.	Goa	0	0	0	0	0	22
12.	Gujarat	0	0	0	0	0	12
13.	Haryana	0	0	0	0	0	1
14.	Himachal Pradesh	0	0	0	0	0	0
15.	Jammu and Kashmir	0	0	5	1	2	863
16.	Jharkhand	0	0	0	0	0	0
17.	Karnataka	0	0	0	0	0	33
18.	Kerala	0	0	0	0	0	4
19.	Lakshadweep	0	0	0	0	0	0
20.	Madhya Pradesh	0	0	0	0	0	5
21.	Maharashtra	0	0	0	0	0	10
22.	Manipur	0	0	0	0	0	0
23.	Meghalaya	0	0	0	2	0	4
24.	Mizoram	0	2	0	0	1	32
25.	Nagaland	0	0	1	1	2	38
26.	Odisha	0	0	1	1	1	61
27.	Pondicherry	0	0	0	0	0	0
28.	Punjab	0	0	0	0	0	4
29.	Rajasthan	0	0	0	0	0	1
30.	Sikkim	0	0	0	0	0	0
31.	Tamil Nadu	0	0	0	0	0	3
32.	Tripura	0	0	0	0	0	1
33.	Uttar Pradesh	0	0	3	1	0	54
34.	Uttarakhand	0	1	0	0	0	9
35.	West Bengal	0	15	1	3	0	1115
TOTAL		0	18	13	68	9	2469

Sl. No.	State	UNNUMBERED WEAPONS					
		Gun CM	Katta	Knife	Pistol	Revolver	Rifle
1	2	25	26	27	28	29	30
1.	Andaman and Nicobar Islands	0	0	0	0	0	0
2.	Andhra Pradesh	9	0	0	17	13	7
3.	Arunachal Pradesh	0	0	0	0	0	0
4.	Assam	0	0	0	13	0	2
5.	Bihar	0	0	0	0	0	0
6.	Chandigarh	0	11	0	8	2	0
7.	Chhattisgarh	0	0	0	0	0	0
8.	Dadra and Nagar Haveli	0	0	0	1	0	0
9.	Daman and Diu	0	0	0	0	0	0
10.	Delhi	3	287	43	37	12	0
11.	Goa	0	0	0	0	0	0
12.	Gujarat	52	0	0	51	21	4
13.	Haryana	3	31	0	176	7	0
14.	Himachal Pradesh	0	0	0	0	0	0
15.	Jammu and Kashmir	1149	2	2	206	14	36
16.	Jharkhand	0	0	0	0	0	0
17.	Karnataka	8	0	0	32	9	2
18.	Kerala	35	0	17	2	3	0
19.	Lakshadweep	0	0	0	0	0	0
20.	Madhya Pradesh	73	818	0	182	57	9
21.	Maharashtra	23	0	0	211	48	23
22.	Manipur	0	0	0	0	0	0
23.	Meghalaya	0	0	0	0	0	0
24.	Mizoram	5	0	0	15	5	0
25.	Nagaland	5	0	0	61	2	12
26.	Odisha	15	0	0	98	25	3
27.	Pondicherry	0	0	0	0	0	0
28.	Punjab	0	0	0	8	0	0
29.	Rajasthan	40	90	0	69	10	0



1	2	25	26	27	28	29	30
30.	Sikkim	0	0	0	0	0	0
31.	Tamil Nadu	0	0	0	2	0	0
32.	Tripura	12	0	0	2	0	0
33.	Uttar Pradesh	0	0	0	9	0	0
34.	Uttarakhand	0	0	37	5	0	0
35.	West Bengal	0	0	0	59	71	1
TOTAL		1432	1239	99	1264	299	99

Sl. No.	State	UNNUMBERED WEAPONS			
		Tamancha	Other Firearms*	Total Unnumbered	Combined Total
1	2	31	32	33	34
1.	Andaman and Nicobar Islands	0	0	0	0
2.	Andhra Pradesh	20	8	240	329
3.	Arunachal Pradesh	0	0	0	0
4.	Assam	0	0	23	28
5.	Bihar	0	0	0	0
6.	Chandigarh	0	0	25	28
7.	Chhattisgarh	0	0	145	239
8.	Dadra and Nagar Haveli	0	0	1	1
9.	Daman and Diu	0	0	0	0
10.	Delhi	0	0	392	398
11.	Goa	0	0	42	64
12.	Gujarat	89	0	231	243
13.	Haryana	0	0	218	219
14.	Himachal Pradesh	0	0	0	0
15.	Jammu and Kashmir	0	5	2335	3198
16.	Jharkhand	0	0	0	0
17.	Karnataka	0	0	108	141
18.	Kerala	0	32	94	98
19.	Lakshadweep	0	0	0	0
20.	Madhya Pradesh	0	33	1181	1186



1	2	3	4	5	6	7	8	9	10
8.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0
9.	Daman and Diu	0	0	0	0	0	0	0	0
10.	Delhi	0	0	0	0	0	0	0	0
11.	Goa	0	0	0	0	0	0	0	0
12.	Gujarat	0	0	0	0	0	0	0	1
13.	Haryana	0	0	0	0	0	2	0	1
14.	Himachal Pradesh	0	0	0	0	0	0	0	0
15.	Jammu and Kashmir	57	10	0	5	396	0	0	2
16.	Jharkhand	0	0	0	0	0	0	0	0
17.	Karnataka	0	0	0	0	0	2	0	0
18.	Kerala	0	0	0	0	0	0	0	0
19.	Lakshadweep	0	0	0	0	0	0	0	0
20.	Madhya Pradesh	0	0	0	2	0	0	0	0
21.	Maharashtra	0	0	0	0	2	0	0	0
22.	Manipur	0	0	0	0	0	0	0	0
23.	Meghalaya	0	0	0	0	0	0	0	0
24.	Mizoram	1	0	0	1	0	0	0	0
25.	Nagaland	8	6	0	7	12	6	0	1
26.	Odisha	1	0	0	0	0	0	0	0
27.	Pondicherry	0	0	0	0	0	0	0	0
28.	Punjab	0	0	0	0	0	0	0	0
29.	Rajasthan	0	0	0	0	0	0	0	0
30.	Sikkim	0	0	0	0	0	0	0	0
31.	Tamil Nadu	0	0	0	0	0	0	0	0
32.	Tripura	1	0	0	0	2	0	0	0
33.	Uttar Pradesh	0	0	0	2	0	1	0	0
34.	Uttarakhand	0	0	0	0	0	1	0	0
35.	West Bengal	0	0	0	1	0	0	0	0
TOTAL		68	16	0	18	412	13	0	5



1	2	11	12	13	14	15	16	17	18
29.	Rajasthan	0	0	0	0	0	0	0	0
30.	Sikkim	0	0	0	0	0	0	0	0
31.	Tamil Nadu	0	0	0	0	0	0	0	0
32.	Tripura	0	0	0	0	0	0	0	0
33.	Uttar Pradesh	7	0	0	0	0	1	5	5
34.	Uttarakhand	0	0	0	0	0	2	0	1
35.	West Bengal	2	0	0	3	97	0	0	0
TOTAL		44	38	20	3	97	44	20	34

Sl. No.	State	NUMBERED WEAPONS						Total Numbered
		Shot Gun DBBL	Shot Gun SBBL	SL Rifle	Sten Gun	Other Firearms*		
1	2	19	20	21	22	23	24	
1.	Andaman and Nicobar Islands	0	0	0	0	0	3	
2.	Andhra Pradesh	0	0	2	0	0	43	
3.	Arunachal Pradesh	0	0	0	0	0	0	
4.	Assam	0	0	0	0	0	0	
5.	Bihar	0	0	0	0	0	0	
6.	Chandigarh	0	0	0	0	0	1	
7.	Chhattisgarh	0	0	0	0	0	0	
8.	Dadra and Nagar Haveli	0	0	0	0	0	0	
9.	Daman and Diu	0	0	0	0	0	0	
10.	Delhi	0	0	0	0	0	2	
11.	Goa	0	0	0	0	0	2	
12.	Gujarat	0	0	0	0	0	4	
13.	Haryana	0	0	0	0	0	14	
14.	Himachal Pradesh	0	0	0	0	0	0	
15.	Jammu and Kashmir	0	0	2	0	0	488	
16.	Jharkhand	0	0	0	0	0	0	
17.	Karnataka	0	0	0	0	0	23	

1	2	19	20	21	22	23	24
18.	Kerala	0	0	0	0	0	0
19.	Lakshadweep	0	0	0	0	0	0
20.	Madhya Pradesh	0	0	1	0	0	29
21.	Maharashtra	0	0	0	0	0	8
22.	Manipur	0	0	0	0	0	0
23.	Meghalaya	0	0	0	0	0	0
24.	Mizoram	0	0	0	0	1	16
25.	Nagaland	0	0	3	1	0	65
26.	Odisha	0	0	1	0	0	14
27.	Pondicherry	0	0	0	0	0	0
28.	Punjab	0	0	0	0	0	0
29.	Rajasthan	0	0	0	0	0	0
30.	Sikkim	0	0	0	0	0	0
31.	Tamil Nadu	0	0	0	0	0	0
32.	Tripura	0	0	0	0	0	3
33.	Uttar Pradesh	0	0	1	0	0	22
34.	Uttarakhand	0	0	0	0	0	4
35.	West Bengal	0	3	0	0	0	106
TOTAL		0	3	10	1	1	847

Sl. No.	State	UNNUMBERED WEAPONS					
		Gun CM	Katta	Knife	Pistol	Revolver	Rifle
1	2	25	26	27	28	29	30
1.	Andaman and Nicobar Islands	3	0	0	2	0	0
2.	Andhra Pradesh	2	0	1	10	12	7
3.	Arunachal Pradesh	0	0	0	0	0	0
4.	Assam	0	0	0	0	0	0
5.	Bihar	0	0	0	0	0	0
6.	Chandigarh	0	18	0	2	1	0
7.	Chhattisgarh	0	0	0	0	0	0

1	2	25	26	27	28	29	30
8.	Dadra and Nagar Haveli	0	0	0	1	0	0
9.	Daman and Diu	0	0	0	0	0	0
10.	Delhi	0	63	22	30	4	0
11.	Goa	0	0	0	7	0	0
12.	Gujarat	86	0	0	97	33	4
13.	Haryana	6	108	31	294	3	0
14.	Himachal Pradesh	0	0	0	0	0	0
15.	Jammu and Kashmir	22	3	5	180	0	47
16.	Jharkhand	0	0	0	0	0	0
17.	Karnataka	2	0	0	7	0	0
18.	Kerala	16	0	5	0	0	0
19.	Lakshadweep	0	0	0	0	0	0
20.	Madhya Pradesh	48	542	26	207	28	13
21.	Maharashtra	30	0	0	212	35	22
22.	Manipur	0	0	0	0	0	0
23.	Meghalaya	0	0	0	0	0	0
24.	Mizoram	5	0	0	27	3	6
25.	Nagaland	32	0	0	61	6	34
26.	Odisha	6	0	0	17	3	0
27.	Pondicherry	0	0	0	0	0	0
28.	Punjab	0	0	0	0	0	0
29.	Rajasthan	0	0	0	0	0	0
30.	Sikkim	1	0	0	0	0	0
31.	Tamil Nadu	0	0	0	0	0	0
32.	Tripura	2	0	0	1	1	0
33.	Uttar Pradesh	1	0	0	39	0	0
34.	Uttarakhand	0	0	7	0	0	0
35.	West Bengal	0	0	0	21	12	2
TOTAL		262	734	97	1215	141	135

Sl. No.	State	UNNUMBERED WEAPONS			
		Tamancha	Other Firearms*	Total Unnumbered	Combined Total
1	2	31	32	33	34
1.	Andaman and Nicobar Islands	1	0	12	15
2.	Andhra Pradesh	14	6	125	168
3.	Arunachal Pradesh	0	0	0	0
4.	Assam	0	0	0	0
5.	Bihar	0	0	0	0
6.	Chandigarh	0	0	23	24
7.	Chhattisgarh	0	0	0	0
8.	Dadra and Nagar Haveli	0	0	1	1
9.	Daman and Diu	0	0	0	0
10.	Delhi	0	0	123	125
11.	Goa	0	2	12	14
12.	Gujarat	124	0	350	354
13.	Haryana	0	1	468	482
14.	Himachal Pradesh	0	0	0	0
15.	Jammu and Kashmir	0	3	766	1254
16.	Jharkhand	0	0	0	0
17.	Karnataka	0	4	53	76
18.	Kerala	0	6	27	27
19.	Lakshadweep	0	0	0	0
20.	Madhya Pradesh	0	18	938	967
21.	Maharashtra	0	0	310	318
22.	Manipur	0	0	0	0
23.	Meghalaya	0	0	0	0
24.	Mizoram	0	1	68	84
25.	Nagaland	0	2	218	283
26.	Odisha	0	0	50	64
27.	Pondicherry	0	0	0	0
28.	Punjab	0	0	0	0
29.	Rajasthan	0	0	0	0





1	2	3	4	5	6	7	8	9	10
17.	Karnataka	0	0	0	0	0	0	0	0
18.	Kerala	0	0	0	0	0	0	0	0
19.	Lakshadweep	0	0	0	0	0	0	0	0
20.	Madhya Pradesh	0	0	0	0	0	0	0	0
21.	Maharashtra	0	0	0	0	0	0	0	0
22.	Manipur	2	0	0	0	20	0	0	0
23.	Meghalaya	0	0	0	0	0	0	0	0
24.	Mizoram	95	0	9	3	3	0	0	0
25.	Nagaland	3	3	9	8	0	2	0	0
26.	Odisha	0	0	0	0	0	0	0	0
27.	Pondicherry	0	0	0	0	0	0	0	0
28.	Punjab	0	0	0	0	0	0	0	0
29.	Rajasthan	0	0	0	0	0	0	0	0
30.	Sikkim	0	0	0	0	0	0	0	0
31.	Tamil Nadu	0	0	0	0	0	0	0	0
32.	Tripura	0	0	0	0	0	0	0	0
33.	Uttar Pradesh	0	0	0	0	0	4	1	0
34.	Uttarakhand	0	0	0	0	0	0	0	0
35.	West Bengal	0	0	0	0	0	0	0	0
TOTAL		112	19	24	11	28	7	1	0

Sl. No.	State	NUMBERED WEAPONS							
		Gun SBBL	Gun SBML	Mouzer	Musket	Pipe Gun	Pistol	Revolver	Rifle
1	2	11	12	13	14	15	16	17	18
1.	Andaman and Nicobar Islands	0	0	0	0	0	1	2	0
2.	Andhra Pradesh	33	22	1	0	0	8	11	5
3.	Arunachal Pradesh	0	0	0	0	0	0	0	0
4.	Assam	1	4	0	0	0	31	0	4
5.	Bihar	0	0	0	0	0	0	0	0
6.	Chandigarh	0	0	0	0	0	7	3	1

1	2	11	12	13	14	15	16	17	18
7.	Chhattisgarh	0	0	0	0	0	2	0	0
8.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0
9.	Daman and Diu	0	0	0	0	0	0	0	0
10.	Delhi	0	0	0	0	0	112	4	3
11.	Goa	1	0	0	0	0	0	0	0
12.	Gujarat	0	0	0	0	0	34	4	1
13.	Haryana	0	0	0	0	0	95	6	5
14.	Himachal Pradesh	0	0	0	0	0	0	0	0
15.	Jammu and Kashmir	0	0	0	0	0	12	3	4
16.	Jharkhand	0	0	0	0	0	0	0	0
17.	Karnataka	0	0	0	0	0	0	0	0
18.	Kerala	0	0	0	0	0	0	0	0
19.	Lakshadweep	0	0	0	0	0	0	0	0
20.	Madhya Pradesh	0	0	0	0	0	0	0	0
21.	Maharashtra	2	0	0	0	0	97	20	31
22.	Manipur	0	0	0	0	0	32	0	2
23.	Meghalaya	0	0	0	0	0	0	0	0
24.	Mizoram	1	0	0	0	0	28	1	11
25.	Nagaland	3	1	0	0	10	117	2	34
26.	Odisha	0	4	3	0	0	23	6	37
27.	Pondicherry	0	0	0	0	0	0	0	0
28.	Punjab	0	0	0	0	0	0	0	0
29.	Rajasthan	0	0	0	0	0	1	0	0
30.	Sikkim	0	0	0	0	0	1	0	0
31.	Tamil Nadu	0	0	0	0	0	0	0	0
32.	Tripura	0	0	0	0	0	1	1	0
33.	Uttar Pradesh	6	0	0	0	0	54	16	3
34.	Uttarakhand	0	0	0	0	0	1	1	0
35.	West Bengal	0	0	0	0	0	0	0	0
TOTAL		47	31	4	0	10	659	80	141

Sl. No.	State	NUMBERED WEAPONS					
		Shot Gun DBBL	Shot Gun SBBL	SL Rifle	Sten Gun	Other Firearms*	Total Numbered
1	2	19	20	21	22	23	24
1.	Andaman and Nicobar Islands	0	0	0	0	1	4
2.	Andhra Pradesh	0	8	0	0	6	102
3.	Arunachal Pradesh	0	0	0	0	0	0
4.	Assam	1	0	0	0	0	55
5.	Bihar	0	0	0	0	0	0
6.	Chandigarh	0	0	0	0	0	11
7.	Chhattisgarh	0	0	0	0	0	2
8.	Dadra and Nagar Haveli	0	0	0	0	0	0
9.	Daman and Diu	0	0	0	0	0	0
10.	Delhi	0	0	0	0	0	119
11.	Goa	0	0	0	0	1	2
12.	Gujarat	13	0	0	0	4	56
13.	Haryana	0	0	0	0	0	107
14.	Himachal Pradesh	0	0	0	0	0	0
15.	Jammu and Kashmir	0	0	0	0	0	38
16.	Jharkhand	0	0	0	0	0	0
17.	Karnataka	0	0	0	0	0	0
18.	Kerala	0	0	0	0	0	0
19.	Lakshadweep	0	0	0	0	0	0
20.	Madhya Pradesh	0	0	0	0	0	0
21.	Maharashtra	0	0	0	0	0	150
22.	Manipur	0	0	2	0	4	62
23.	Meghalaya	0	0	0	0	0	0
24.	Mizoram	0	0	0	0	8	159
25.	Nagaland	0	0	0	1	0	193
26.	Odisha	0	1	1	0	0	75
27.	Pondicherry	0	0	0	0	0	0
28.	Punjab	0	0	0	0	0	0

1	2	19	20	21	22	23	24
29.	Rajasthan	0	0	0	0	0	1
30.	Sikkim	0	0	0	0	0	1
31.	Tamil Nadu	0	0	0	0	0	0
32.	Tripura	0	0	0	0	0	2
33.	Uttar Pradesh	0	1	0	0	0	85
34.	Uttarakhand	0	0	0	0	0	2
35.	West Bengal	0	0	0	0	0	0
TOTAL		14	10	3	1	24	1226

Sl. No.	State	UNNUMBERED WEAPONS					
		Gun CM	Katta	Knife	Pistol	Revolver	Rifle
1	2	25	26	27	28	29	30
1.	Andaman and Nicobar Islands	0	0	0	0	0	0
2.	Andhra Pradesh	24	2	7	1	3	1
3.	Arunachal Pradesh	0	0	0	0	0	0
4.	Assam	2	0	0	7	0	2
5.	Bihar	0	0	0	0	0	0
6.	Chandigarh	1	0	0	7	0	1
7.	Chhattisgarh	0	0	0	0	0	0
8.	Dadra and Nagar Haveli	0	0	0	0	0	0
9.	Daman and Diu	0	0	0	0	0	0
10.	Delhi	2	49	16	0	0	0
11.	Goa	0	0	0	0	0	0
12.	Gujarat	61	5	0	33	4	3
13.	Haryana	0	54	3	26	0	0
14.	Himachal Pradesh	0	0	0	0	0	0
15.	Jammu and Kashmir	0	2	0	0	0	0
16.	Jharkhand	0	0	0	0	0	0
17.	Karnataka	1	0	0	0	0	0
18.	Kerala	0	0	0	0	0	0

1	2	25	26	27	28	29	30
19.	Lakshadweep	0	0	0	0	0	0
20.	Madhya Pradesh	0	0	0	0	0	0
21.	Maharashtra	4	0	0	76	8	1
22.	Manipur	0	2	0	1	0	0
23.	Meghalaya	0	0	0	0	0	0
24.	Mizoram	2	0	0	4	0	1
25.	Nagaland	0	0	0	8	0	0
26.	Odisha	0	0	0	0	0	0
27.	Pondicherry	0	0	0	0	0	0
28.	Punjab	0	0	0	0	0	0
29.	Rajasthan	0	0	0	0	0	0
30.	Sikkim	0	0	0	0	0	0
31.	Tamil Nadu	0	0	0	0	0	0
32.	Tripura	16	6	0	0	0	0
33.	Uttar Pradesh	0	0	0	0	1	0
34.	Uttarakhand	0	0	0	0	0	0
35.	West Bengal	0	0	0	0	0	0
TOTAL		113	120	26	156	16	9

Sl. No.	State	UNNUMBERED WEAPONS			
		Tamancha	Other Firearms*	Total Unnumbered	Combined Total
1	2	31	32	33	34
1.	Andaman and Nicobar Islands	0	750	750	754
2.	Andhra Pradesh	17	1	56	158
3.	Arunachal Pradesh	0	0	0	0
4.	Assam	0	11	22	77
5.	Bihar	0	0	0	0
6.	Chandigarh	0	0	9	20
7.	Chhattisgarh	0	0	0	2
8.	Dadra and Nagar Haveli	0	0	0	0

1	2	31	32	33	34
9.	Daman and Diu	0	0	0	0
10.	Delhi	0	0	67	186
11.	Goa	0	0	0	2
12.	Gujarat	104	2	212	268
13.	Haryana	0	0	76	183
14.	Himachal Pradesh	0	0	0	0
15.	Jammu and Kashmir	0	0	2	40
16.	Jharkhand	0	0	0	0
17.	Karnataka	0	0	1	1
18.	Kerala	0	0	0	0
19.	Lakshadweep	0	0	0	0
20.	Madhya Pradesh	0	0	0	0
21.	Maharashtra	0	0	89	239
22.	Manipur	0	0	3	65
23.	Meghalaya	0	0	0	0
24.	Mizoram	0	0	7	166
25.	Nagaland	0	0	8	201
26.	Odisha	0	0	0	75
27.	Pondicherry	0	0	0	0
28.	Punjab	0	0	0	0
29.	Rajasthan	0	0	0	1
30.	Sikkim	0	0	0	1
31.	Tamil Nadu	0	0	0	0
32.	Tripura	0	0	22	24
33.	Uttar Pradesh	22	0	23	108
34.	Uttarakhand	30	0	30	32
35.	West Bengal	0	0	0	0
TOTAL		173	764	1377	2603

Note: Numbered weapons - Have identification number; Unnumbered weapons - Do not have identification number. \*Other FireArms - No specific type of Firearms

Figures are provisional

**Statement – III**

## THE GAZETTE OF INDIA

Extraordinary

Part II—Section 3—Sub-section (i)

Published by Authority

No. 624] New Delhi Thursday, November 11, 2010/  
Kartika 20, 1932

MINISTRY OF HOME AFFAIRS

(IS-II DIVISION)

NOTIFICATION

New Delhi, the 11th November, 2010

G.S.R.904(E)—In exercise of the powers conferred by sub-section (1) of Section 43 of the Arms Act, 1959 (54 of 1959), and in supersession of the notifications of the Government of India in the Ministry of Home Affairs published in the Gazette of India Extraordinary, Part II Section 3, sub-section (i) vide number G.S.R. 77(E), dated the 15th February, 2010 and number G.S.R. 378(E), dated the 5th May, 2010, except as respects things done or omitted to be done before such Supersession, the Central Government hereby, directs that the officers of the rank of Assistant Commandant and above and the subordinate officers of the rank of Sub-Inspector and above, in the Central Para Military Forces shall exercise the powers conferred on the Central Government under Section 24 of the Arms Act, 1959 (54 of 1959) in all the areas where they are deployed or called upon to perform any duty.

2. In this notification, "Central Para Military Forces" means—

- (i) the Central Reserve Police Force constituted under Section 3 of the Central Reserve Police Force Act, 1949 (66 of 1949);
- (ii) the Border Security Force constituted under Section 4 of the Border Security Force Act, 1968 (47 of 1968)
- (iii) the Central Industrial Security Force constituted under Section 3 of the Central Industrial Security Force Act, 1968 (50 of 1968);
- (iv) the National Security Guard constituted under Section 4 of the National Security Guard Act, 1986 (47 of 1986);

- (v) the Indo-Tibetan Border Police Force constituted under Section 4 of the Indo-Tibetan Border Police Force, Act, 1992 (35 of 1992)
- (vi) the Assam Rifles constituted under Section 4 of the Assam Rifles Act, 2006 (47 of 2006); and
- (vii) the Sashastra Seema Bal constituted under Section 4 of the Sashastra Seema Bal Act, 2007 (53 of 2007).

3. This Notification shall come into force on and from the date of its publication in the Official Gazette.

(F. No. V-11026/60/2009-Arms (Vol. II)]

LOKESH JHA, Jt. Secy.

## NOTIFICATION

New Delhi, the 11th November, 2010

G.S.R. 905 (E)—In exercise of the powers conferred by sub-section (1) of Section 19, sub-section(2) of Section 22 and Section 23 of the Arms Act, 1959 (54 of 1959), the Central Government hereby empowers the officers of the rank of Assistant Commandant and above and the Subordinate officers of the rank of Sub-Inspector and above in the Central Para Military Forces to exercise the powers and perform the duties conferred under Section 19, sub-section (2) of Section 22 and Section 23 of the Arms Act, 1959 (54 of 1959) in all the areas where they are deployed or called upon to perform any duty.

2. In this notification, "Central Para Military Forces" means—

- (i) the Central Reserve Police Force constituted under Section 3 of the Central Reserve Police Force Act, 1949 (66 of 1949);
- (ii) the Border Security Force constituted under Section 4 of the Border Security Force Act, 1968 (47 of 1968);
- (iii) the Central Industrial Security Force constituted under Section 3 of the Central Industrial Security Force Act, 1968 (50 of 1968);
- (iv) the National Security Guard constituted, under Section 4 of the National Security Guard Act, 1986 (47 of 1986),
- (v) the Indo-Tibetan Border Police Force constituted under Section 4 of the Indo-Tibetan Border Police Force Act, 1992 (35 of 1992);



- (vi) the Assam Rifles constituted under Section 4 of the Assam Rifles Act, 2006 (47 of 2006); and
- (vii) the Sashastra Seema Bal constituted under Section 4 of the Sashastra Seema Bal Act 2007 (53 of 2007). 3. This Notification shall come into force on and from the date of its publication in the Official Gazette.

[F. No.V-11026/60/2009-Arms (Vol. II)]

LOKESH JHA, Jt. Secy.

AUTHENTICATED

P. CHIDAMBARAM

Home Minister

[*Translation*]

**Preservation of Protected Monuments**

\*166. SHRI SURENDRA SINGH NAGAR:

SHRI ASHOK KUMAR RAWAT:

Will the Minister of CULTURE be pleased to state:

(a) the details of the cultural heritage centres, historical monuments and heritage spots identified in various parts of the country including in Karnataka by the Archaeological Survey of India (ASI) during each of the last three years and the current year, State and location-wise;

(b) the number of proposals received by the Government/ASI from the various States for inclusion, preservation and conservation of these sites/monuments along with the present status thereof during the said period, State/UT-wise;

(c) the details of the States which have requested to provide separate grants for maintenance of heritage structures, temples, monuments etc. and the action taken thereon during the-said period, State/UT-wise;

(d) the number of cultural heritage centres/monuments preserved and maintained in the country along with the funds sanctioned, released and utilised for the purpose during the said period, State/UT-wise; and

(e) the steps taken by the Government/ASI for promotion of such preserved cultural heritage sites/monuments in the country?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) Presently there are 25 proposals received from various parts of the country for protection of monuments. As per sub-section 4(1) of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, the Central Government may after detailed scrutiny, verification of revenue records, ownership issues, preparation of site plan, etc. take a decision to issue notification in the Gazette of India inviting objections/suggestions from interested persons on its intention to declare the same as of national importance. The list of monuments/sites (State-wise) identified for declaration as of national importance have been mentioned in Statement-I.

(b) The Archaeological Survey of India has not received any proposal from State/UT for protection of monuments during the last three years and the current year.

(c) The details of the States to whom separate grants for maintenance of heritage structures, temples, monuments etc. is allocated under the XIII Finance Commission are given in enclosed Statement-II.

(d) The monuments/sites which have been declared as of national importance in the country are given in Statement-III The State-wise expenditure incurred for conservation, preservation and maintenance of these monuments/sites during the last three years and allocation for the current year is given in enclosed Statement-IV.

(e) Providing basic facilities/amenities (e.g. drinking water, toilet blocks, facilities for physically challenged, pathways, cultural notice boards/signage, vehicle parking, cloak rooms, etc.) to the tourists visiting protected monuments and sites are regular activities which the Archaeological Survey of India undertakes, as per needs and resources. Further, improvement and upgradation of these public amenities is a continuous process, where specific monuments are identified for the purpose every year. Basic public facilities are available at all World Heritage Sites and ASI's ticketed monuments, as also at majority of those protected monuments that are visited by a large numbers of tourists.

**Statement – I***List of Monuments/Sites Identified for Declaration  
as of National Importance*

Sl.No.	Name of Monument/Site	Locality	District	State
1.	Ancient Site	Junikaran	Kutch	Gujarat
2.	Palace building near Firozshah Palace and Tehkhana	Hissar	Hissar	Haryana
3.	Group of Temples	Haradib	Ranchi	Jharkhad
4.	Shahpur Quila	Shahpur	Palamu	Jharkhand
5.	Navratanagarh Fort and Temple Complex	Gumla	Gumla	Jharkhand
6.	Tiliagarh Fort	Sahebganj	Sahebganj	Jharkhand
7.	Fort and Jain Rock Cut sculptures	Koluha hill	Chatra	Jharkhand
8.	Janardana Temple	Panamaram	Waynad	Kerala
9.	Vishnu Temple	Nadavayal	Waynad	Kerala
10.	Fortification wall of Daulatabad Fort	Daulatabad	Aurangabad	Maharashtra
11.	Old High Court Building	Nagpur	Nagpur	Maharashtra
12.	Fort	Ginnurgarh	Sehore	Madhya Pradesh
13.	Biranchi Narayana Temple	Buguda	Ganjam	Odisha
14.	Group of Temples	Ranipur Jhari	Bolangir	Odisha
15.	Sita Ram Ji Temple	Deeg	Bharatpur	Rajasthan
16.	Rambagh Palace	Deeg	Bharatpur	Rajasthan
17.	Bala Qila	Alwar	Alwar	Rajasthan
18.	Step well	Neemrana	Alwar	Rajasthan
19.	St. Thomas Church	Dehradun	Dehradun	Uttarakhad
20.	Nauseri Banu Mosque	Kella Nizamat	Murshidabad	West Bengal
21.	Chowk Masjid	Kella Nizamat	Murshidabad	West Bengal
22.	Archaeological Site (Sakeesena Mound)	Mogalbari	Paschim Medinapur	West Bengal
23.	Khwaza Anwar Berh (Nawab Bari Palace)	Khawaja Anwar Berh	Barddhaman	West Bengal
24.	Brindaban Chandra Temple	Birsingha	Bankura	West Bengal
25.	Radha Damodar Temple	Birsingha	Bankura	West Bengal

**Statement— II***Status of XIII FC State Specific Grants Released for 2011-12, 2012-13 & 2013-14 (Rs. In crore)*

Sl.No.	State	Total Amount Recommen- ded by XIII FC 2011-12 to 2014-15	2011-12		2012-13		2013-14		Total	
			Amount recommen- ted by MoC	Amount released by MoF	Amount recommen- ted by MoF	Amount released by MoF	Amount recommen- ted by MoC	Amount released by MoF		
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	160.00	34.30	34.30	10.00	5.00			44.30	39.30
2.	Arunachal Pradesh	10.00	2.50	2.50					2.50	2.50
3.	Assam	40.00	8.75	8.75					8.75	8.75
4.	Bihar	100.00	0.00	0.00					0.00	0.00
5.	Chhattisgarh	45.00	11.25	11.25					11.25	11.25
6.	Jammu and Kashmir	50.00	8.51	8.51					8.51	8.51
7.	Jharkhand	100.00	49.98	22.00					49.98	22.00
8.	Karnataka	100.00	25.00	25.00	25.00	25.00			50.00	50.00
9.	Madhya Pradesh	175.00	34.87	34.87	48.58	48.58			83.45	83.45
10.	Maharashtra	100.00	25.00	25.00	25.00	nil.			50.00	25.00
11.	Manipur	8.00	2.00	2.00	2.00	2.00			4.00	4.00
12.	Meghalaya	25.00	6.25	6.25					6.25	6.25
13.	Mizoram	12.00	3.00	3.00	3.00	3.00			6.00	6.00
14.	Odisha	65.00	21.00	21.00					21.00	21.00
15.	Punjab	100.00	25.00	25.00					25.00	25.00
16.	Sikkim	9.00	2.30	2.30	3.54	-			5.84	2.30
17.	Tamil Nadu	100.00	10.00	10.00	45.00	35.00			55.00	45.00
18.	Tripura	10.00	2.22	2.22	2.32	2.32	2.60	2.60	7.14	7.14
19.	Uttar Pradesh	100.00	28.86	28.86					28.86	28.86
20.	Uttarakhand	45.00	11.25	11.25					11.25	11.25
21.	West Bengal	100.00	14.50	14.50					14.50	14.50
Total		1454.00	326.54	298.56	164.44	120.90	2.60	2.60	493.58	422.06

**Statement – III***Abstract of Centrally Protected Monuments/Sites Under the Jurisdiction of Archaeological Survey of India*

Sl. No.	Name of State	Nos. of Monuments/Sites
1	2	3
1.	Andhra Pradesh	137
2.	Arunachal Pradesh	03
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	47
6.	Daman and Diu (U. T.)	12
7.	Goa	21
8.	Gujarat	202
9.	Haryana	90
10.	Himachal Pradesh	40
11.	Jammu and Kashmir	69
12.	Jharkhand	12
13.	Karnataka	507

1	2	3
14.	Kerala	26
15.	Madhya Pradesh	292
16.	Maharashtra	285
17.	Manipur	01
18.	Meghalaya	08
19.	Nagaland	04
20.	N.C.T. Delhi	174
21.	Odisha	78
22.	Puducherry (U.T.)	07
23.	Punjab	33
24.	Rajasthan	162
25.	Sikkim	03
26.	Tamilnadu	413
27.	Tripura	08
28.	Uttar Pradesh	743
29.	Uttarakhand	042
30.	West Bengal	134
TOTAL		3678

**Statement – IV***State/UT-Wise Expenditure for Conservation of Centrally Protected Monuments/Sites Under ASI for the Last Three Years and Allocation for the Current Financial Year 2013-14.*

Sl. No.	Name of State/UT	Circle / Branch	Expenditure 2010-2011	Expenditure 2011-2012	Expenditure 2012-2013	Allocation 2013-14
1	2	3	4	5	6	7
1.	Uttar Pradesh	Agra Circle	758.00	544.49	737.49	875.00
2.	Uttar Pradesh	Lucknow Circle	1706.99	1208.00	1047.49	935.00
3.	Maharashtra	Aurangabad Circle	315.00	310.70	494.00	500.00
4.	Maharashtra	Mumbai Circle	389.99	359.00	414.99	425.00
5.	Karnataka	Bangalore Circle	1245.95	1041.00	1131.00	1060.00
6.	Karnataka	Dharwad Circle	981.88	943.98	793.00	780.00

1	2	3	4	5	6	7
7.	Madhya Pradesh	Bhopal Circle	654.87	607.90	708.50	720.00
8.	Odisha	Bhubaneshwar Circle	261.36	289.98	455.22	475.00
9.	West Bengal, Sikkim	Kolkata Circle	504.59	433.08	378.75	460.00
10.	Tamil Nadu, Puducherry	Chennai Circle	530.00	530.00	500.03	600.00
11.	Punjab Haryana	Chandigarh Circle	687.04	529.99	685.92	685.00
12.	Himachal Pradesh	Shimla Circle	89.80	62.81	105.00	185.00
13.	Delhi	Delhi Circle	1849.84	927.39	1100.98	1380.00
14.	Goa	Goa Circle	110.00	110.00	107.99	140.00
15.	N.E. States, except Sikkim	Guwahati Circle	144.64	213.32	207.25	265.00
16.	Rajasthan	Jaipur Circle	350.00	445.49	435.00	550.00
17.	Andhra Pradesh	Hyderabad Circle	664.86	640.00	890.00	875.00
18.	Bihar and Uttar Pradesh (Part)	Patna Circle	364.99	383.96	275.04	345.00
19.	Jammu and Kashmir	Srinagar Circle	283.29	270.00	243.80	290.00
20.	Jammu and Kashmir	Mini Circle Leh	52.15	85.00	67.00	100.00
21.	Kerala	Thrissur Circle	337.01	301.50	406.00	360.00
22.	Gujarat, Daman and Diu	Vadodara Circle	509.93	574.97	459.99	525.00
23.	Uttarakhand	Dehradun Circle	147.18	139.99	107.49	175.00
24.	Chhattisgarh	Raipur Circle	341.00	303.58	405.00	355.00
25.	Jharkhand	Ranchi Circle	64.98	62.58	53.57	80.00
		Chemical Preservation (All India)	507.46	556.39	527.67	639.00
		Horticultural Activity (All India)	1796.70	1514.78	2122.85	2125.00
		D.G. A.S.I.				*2500
		Total	15649.50	13389.88	14861.02	18404.00

\* Reserve fund with DG. A.S.I. yet to be distributed circle-wise/Branch-wise.

**Chemical upgradation and innovation**

\*167. SHRI A. GANESHAMURTHI:

SHRI SUBHASH BAPURAO WANKHEDE:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government proposes to impose chemical up-gradation and innovation cess on chemical industries;

(b) if so, the details and the purpose thereof;

(c) whether the Government has consulted the chemical industry/stakeholders in this regard;

(d) if so, the response of the industry/stakeholders thereto; and

(e) the time by which such proposal is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No, Madam. The Government has no proposal to impose chemical up-gradation and innovation cess on chemical industries.

(b) to (e) Question does not arise in view of (a) above.

**Police Reforms**

\*168. PROF. RANJAN PRASAD YADAV:

SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court had issued directives to the Union Government and the State Governments on Police Reforms and working of State police in 2006;

(b) if so, the details thereof;

(c) whether the said directives have been implemented by the Union/State Governments;

(d) if so, the details thereof along with the names of the States which have not implemented the said directives; and

(e) the steps being taken by the Union Government to persuade the remaining States to implement the directives of the Supreme Court ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) The Supreme Court of India has passed a judgement on September 22, 2006 in Writ Petition (Civil) No. 310 of 1996 - Prakash Singh and Others vs Union of India and Others on several issues concerning Police reforms. The Court in the said judgement directed the Union Government, State Governments and Union Territories to set up mechanisms by 31st December, 2006 and file affidavits of compliance by January 3, 2007. A statement I listing the Hon'ble Supreme Court's seven directives in this regard is enclosed. Out of the seven directives, the first six are being implemented by State Governments and Union Territories while the seventh directive relates solely to the Central Government.

(c) to (e) "Public Order" and "Police" are "State subjects" falling in Entry 1 & 2 of List-II of the Seventh Schedule of the Constitution of India and therefore, the responsibility for implementation of the directions of the Hon'ble Supreme Court falls within the domain of the State Governments / Union Territory Administrations.

Regarding the seventh directive of the Hon'ble Court referred to in Statement - I, the Union Government has constituted a Committee of National Security and Central Police Personnel Welfare on 02.01.2007 under the chairmanship of the Union Home Minister to prepare panels for the appointment of Chiefs of Central Para Military Forces (CPMFs) and consider other issues pertaining to the service conditions of the CPMF personnel. An Interlocutory Application was also filed before the Supreme Court on 12.02.2007, apprising the progress made, and inter alia, seeking directions, if any, from the Hon'ble Supreme Court.

In so far as implementation of first six directives by Union Territories (UTs) is concerned, the position varies widely in respect of UTs due to their unique characteristics in terms of legal, administration demographic profiles. The Ministry of Home Affairs filed another application dated 12.2.2007 in respect of UTs in the Hon'ble Court stating the difficulties in the implementation of its directions and sought modification of orders dated 22.9.2006 and 11.1.2007.

While the above application has not yet been disposed, a number of steps have been taken to implement the directions of the Hon'ble Court. Implementation status of Supreme Court's directions in respect of UTs is enclosed in Statement-II.

Thus in UTs, there has been a significant and substantial compliance by the Government of India except only those issues in which appropriate clarification and modifications have been sought in application dated 12.2.2007 before Supreme Court.

On May 16, 2008, the Hon'ble Supreme Court, as regards the implementation of the various directions made earlier in its judgement dated September 22, 2006, directed to set up a Committee under the Chairmanship of Justice K.T. Thomas, former retired Judge of the Supreme Court and two other Members to examine the affidavits filed by the different States and the Union Territories in compliance to the Court's directions with reference to the ground realities; advise the respondents wherever the implementation is falling short of the Court's orders, after considering the respondents' stated difficulties in implementation etc.

The Committee submitted its report to Hon'ble Supreme Court in August, 2010. The said report has been circulated to States and Union Territories by the Registry of the Supreme Court on 04.10.2010. The Hon'ble Court is monitoring the status of implementation of its directions.

The matter was last heard on 16.10.2012. All the States, Union Territories and the Union of India were directed to submit status reports in respect of implementation of the directions which had been given by the Supreme Court on 22nd September, 2006. The Ministry of Home Affairs has filed a Status Report by way of Affidavit in the Hon'ble Supreme Court on 26.2.2013.

#### **Statement – I**

*The Hon'ble Supreme Court's Directions Vide its Judgment Dated 22nd September, 2006 in Writ Petition (Civil) No. 310 of 1996*

(1) Constitute a State Security Commission on any of the models recommended by the National Human Right Commission, the Reberio Committee or the Sorabjee Committee.

(2) Select the Director General of Police of the State from amongst three senior-most officers of the Department

empanelled for promotion to that rank by the Union Public Service Commission and once selected, provide him a minimum tenure of at least two years irrespective of his date of superannuation.

(3) Prescribe minimum tenure of two years to the police officers on operational duties.

(4) Separate 'investigating' police from 'law and order' police, starting with towns/urban areas having population of ten lakhs or more, and gradually extend to smaller towns/urban areas.

(5) Set up a Police Establishment Board at the state level for, inter alia, deciding all transfers, postings, promotions and other service related matters of officers of and below the rank of Deputy Superintendent of Police.

(6) Constitute Police Complaints Authorities at the State and District levels for looking into complaints against police officers.

(7) Set up a National Security Commission at the Union Level to prepare a panel for being placed before the appropriate Appointing Authority, for selection and placement of Chiefs of the Central Police Organisations (CPOs), who should also be given a minimum tenure of two years.

#### **Statement – II**

*Implementation of Supreme Court's Directions in WP (Civil) No. 310/1996 in Respect of the Union Territories (UTs)*

(1) Ministry of Home Affairs vide Order dated 07.02.2013 constituted Security Commission for all UTs (except Delhi). It has been decided that there shall be a separate Security Commission for each of the UTs (except Delhi) with Union Home Secretary as the Chairman. The Security Commission for Delhi be headed by the L.G., Delhi.

(2) Regarding selection methodology and minimum tenure of Chief of Police and key functionaries such as Zonal Inspector Generals, Range Deputy Inspector Generals, District Superintendents of Police and Station House Officers of UTs, the Ministry has taken a policy decision that senior level of police functionaries would have a minimum tenure of two years in the constituents, as far as possible, subject to superannuation. The draft Delhi Police Bill, presently under consideration of the Government, provides for a minimum tenure of two years for all key

functionaries, subject to their attaining the age of superannuation, including the Commissioner of Police.

(3) Regarding separation of 'law and order' police from 'investigation' police, the separation has to start in towns/urban areas having a population of 10 lakh or more. Only the UT of Delhi qualified under this criterion and it has been implemented in Delhi. The draft Delhi Police Bill provides for creation of Crime Investigation Units in all Police Stations for investigation of economic and heinous crimes. Similarly, in major Police Stations of UT of Puducherry, 'law and order' has been separated from 'investigation'. An enabling provision has been made in the Punjab Police Act, 2007 as extended to Chandigarh, regarding creation of Crime Investigation Units in police stations.

(4) Regarding setting up of a Police Establishment Board, the direction has been complied in all UTs, keeping in view the divergent Police / Administrative hierarchies in the various territories. However, it has been prayed in the modification application dated 12.2.2007 filed in the Supreme Court that Police Establishment Board may not be entrusted with the Appellate functions as it would dilute the functional control and authority of the supervisory police officers.

(5) Orders constituting Police Complaint Authorities (PCAs) for UTs have been issued by MHA on 23rd March, 2010. In respect of Delhi, the request of Govt, of NCT of Delhi to treat its Public Grievances Commission as the PCA had been accepted as an interim arrangement till the enactment of the Delhi Police Act.

*[Translation]*

#### **Development of Coal Blocks**

\*169. SHRI CHANDRAKANT KHAIRE:

SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of COAL be pleased to state:

(a) whether various companies which were allocated coal blocks have either failed to start their production or utilise the coal blocks for the purpose for which they had been allocated;

(b) if so, the details in this regard, company-wise;

(c) the action taken by the Government against such companies along with the outcome thereof; and

(d) the measures taken/being taken by the Government for development of coal blocks in the country?

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) to (c) Development of coal blocks involves a gestation period of 3 to 7 years for reaching the production stage and another two to three years for reaching the optimal production capacity. As per the guidelines, coal production from a captive coal block should commence within 36 months (42 months in case the area falls in forest land) in case of open cast mines and in 48 months (54 months in case the area falls in forest land) in case of underground mine, from the date of allocation. If a coal block is not explored, additional two years are allowed for detailed exploration and three months for preparation of geological report. The responsibility of developing the coal block as per the prescribed guidelines and milestone chart attached with the allocation letter rests with the allocatee company. The allocatees of coal blocks, who have not started production so far, are in various stages of obtaining statutory clearances and mining lease, preparing mining plan, acquisition of land, procuring machinery and equipment etc. for both mining as well as end-use project. A total of 218 coal blocks were allocated to various public and private sector companies. A list of 218 coal blocks along with the name of the allocatee companies and the status of coal blocks (producing, non- production and de-allocated) is enclosed in Statement.

Government periodically monitors and reviews the development of allocated blocks as well as end use plants by the allocatee companies in the review meetings. Further, an Inter-Ministerial Group (IMG) has been constituted on 21.06.2012 under the chairmanship of Additional Secretary (Coal) to review the progress of development of allocated coal/lignite blocks and associated end use projects of the allocatees and make recommendations to Government including recommendation for de-allocation. Wherever delays are noticed, Government issues show cause notices and advisories to such allocatees cautioning them to bring the coal blocks into production as per the guidelines/milestones chart. Based on the recommendations of the then Review Committee and the IMG, the Government has so far de-allocated 47 coal blocks. Out of the 47 de-allocated blocks, 2 blocks were allocated again and in respect of 5 blocks allotted to National Thermal Power Corporation Ltd./Damodar Valley Corporation Ltd./Jharkhand State Electricity Board, de-allocation letters



were withdrawn. The review of captive coal blocks is an on-going continuous process.

(d) The Government from time to time takes up the matter with the concerned authorities to expedite grant of various clearances to enable coal block allocatees to develop coal blocks. In order to expedite development of

captive coal blocks and improve monitoring of development of coal blocks at State level, Chief Secretaries of coal bearing States have been requested to set up a Monitoring Committee under the chairmanship of Chief Secretary of the State to undertake review of development of allocated coal blocks.

**Statement**

SI. No. Coal Block	Name of Coal Block allocated	Name of the Company	Date of Allotment	Current Status (Producing, Non- Producing or De- allocated)
1	2	3	4	5
1.	Sarisatolli	RPG Industries/CESC Ltd.	10.08.1993	Producing
2.	Talabira-I	Hindalco Industries Ltd.	25.02.1994	Producing
3.	Tara (East)	WBSEB	14.07.1995	Producing
4.	Tasra	Steel Authority of India Ltd.	26.02.1996	Producing
5.	Tara (West)	WBPDCL	17.04.1996	Producing
6.	Gare-Palma-IV/1	Jindal Steel & Power Ltd	20.06.1996	Producing
7.	Gotitoria (East)	BLA Industries	21.06.1996	Producing
8.	Gotitoria (West)	BLA Industries	21.06.1996	Producing
9.	Gare-Palma-IV/5	Monet Ispat and Energy Ltd	21.06.1996	Producing
10.	Takli-Jena- (North)	Bellora Central Collieries Co. Ltd.	29.05.1998	Mining Lease declared void.
10 (a).	Takli-Jena- (South)	Bellora Lloyds Metals & Engineering Ltd.	29.05.1998	Deallocated on 23.06.2003
11.	Utkal-C	Utkal Coal Ltd. (formerly ICCL)	29.05.1998	Non Producing
12.	Gare-Palma-IV/2	Jindal Power Ltd	01.07.1998	Producing
13.	Gare-Palma-IV/3	Jindal Power Ltd	01.07.1998	Producing
14.	Gare-Palma- IV/4	Jayaswal Neco Ltd	16.08.1999	Producing
15.	Utkal-B2	Monet Ispat and Energy Ltd	16.08.1999	Non-Producing
16.	Brahmadiha	Castron Technologies Ltd	01.09.1999	Non-Producing
17.	Gare-Palma-IV/7	Raipur Alloys & Steel Ltd	25.04.2000	Producing
18.	Marki Mangli-I	B.S. Ispat Ltd.	25.04.2001	Producing
19.	Pachwara Central	Punjab State Electricity Board	28.12.2001	Producing

1	2	3	4	5
20.	Tokisud North	GVK Power (Govindwal Sahib) Ltd	07.01.2002	Non- Producing
21.	Gangaramchak	WBPDCCL	23.06.2003	Producing
22.	Barjora	WBPDCCL	23.06.2003	Producing
23.	Gangaramchak- Bhadulia	WBPDCCL	23.06.2003	Producing
24.	Chinora	Fieldmining & Ispat Ltd	08.10.2003	De-allocated on 15.11.2012
25.	Warora (West) Southern Part	Fieldmining & Ispat Ltd.	08.10.2003	De-allocated on 15.11.2012
26.	Tara	Chhattisgarh Mineral Development Corporation Limited	14.08.2003	Non- Producing
27.	Chotia	Prakash Industries Ltd	04.09.2003	Producing
28.	Utkal B 1	Jindal Steel & Power Ltd	29.09.2003	Non- Producing
29.	Kathautia	Usha Martin Ltd	29.09.2003	Producing
30.	Namchik Namphuk	Arunachal Pradesh Mineral Dev. Corporation	28.10.2003	Producing (Mining suspended)
31.	Majra	Gondwana Ispat Ltd	29.10.2003	Non- Producing
32.	Badam	Tenughat Vidyut Nigam Limited	03.11.2003	Non- Producing
33.	Baranj -I	Karnataka Power Corp. Ltd. (KPCL)	10.11.2003	Producing
34.	Baranj - II	KPCL	10.11.2003	Producing
35.	Baranj - III	KPCL	10.11.2003	Producing
36.	Baranj - IV	KPCL	10.11.2003	Producing
37.	Kiloni	KPCL	10.11.2003	Producing
38.	Manora Deep	KPCL	10.11.2003	Producing
39.	Jamkhani	Bhushan Ltd.	12.11.2003	Non- Producing
40.	Bhandak West	Shree Baidyanath Ayurved Bhawan Ltd.	27.11.2003	De-allocated on 31.05.2011
41.	Utkal-D	Odisha Mining Corporation	19.12.2003	De-allocated on 30.11.2012
42.	West of Umaria	Garuda Clays Ltd	24.05.2004	De-allocated in September,2006
43.	Utkal 'E'	NALCO	27.08.2004	Non- Producing
44.	Gidhmuri	CSEB	23.09.2004	Non- Producing
45.	Paturia	CSEB	23.09.2004	Non- Producing

1	2	3	4	5
46.	Pakri-Barwadih	NTPC	11.10.2004	Non- Producing
47.	Trans Damodar	West Bengal Mineral Dev. Trading. Corp.	14.01.2005	Producing
48.	Barjora (North)	Damodar Valley Corporation	03.03.2005	Producing
49.	Kagra Joydev	Damodar Valley Corporation	03.03.2005	Non- Producing
50.	Kasta (East)	Damodar Valley Corporation	03.03.2005	Deallocated in May 2009
51.	Belgaan	Sunflag Iron Steel Ltd	28.03.2005	Producing
52.	Pachvara North	WBPDCL	26.04.2005	Non- Producing
53.	Moitra	Jayaswal Neco Ltd	13.05.2005	Non- Producing
54.	Brinda	Abhijeet Infrastructure P. Ltd.	26.05.2005	Non- Producing
55.	Sasai	Abhijeet Infrastructure P. Ltd.	26.05.2005	Non- Producing
56.	Meral	Abhijeet Infrastructure P. Ltd.	26.05.2005	Non- Producing
57.	Parbatpur-Central	Electrosteel castings Ltd	07.07.2005	Producing
58.	Lalgarh (North)	Domco Smokeless Fuel Pvt. Ltd	8.07.2005	De-allocated on 22.11.2012
59.	Kotre -Basantpur	TISCO	11.08.2005	Non- Producing
60.	Pachmo	TISCO	11.08.2005	Non- Producing
61.	Lohari	Usha Martin	24.08.2005	Non- Producing
62.	Chitarpur	Corporate Ispat Ltd.	02.09.2005	Non- Producing
63.	Panchbahani	Shree Radhe Industries	06.09.2005	Deallocated in September 2006
64.	Marki Mangli-II	Shree Veerangana Steel Limited.	06.09.2005	Non- Producing
65.	Marki Mangli-III	Shree Veerangana Steel Limited.	06.09.2005	Producing
66.	Marki Mangli-IV	Shree Veerangana Steel Limited.	06.09.2005	Non Producing
67.	Talabira II & III	Mahanadi Coalfields Ltd.(MCL)	10.11.2005	Non Producing
	Talabira II & III	Neyveli Lignite Corporation	10.11.2005	
	Talabira II & III	Hindalco Industries	10.11.2005	
68.	Utkal-A	MCL	29.11.2005	Non Producing
	Utkal-A	JSW Steels Ltd./ Jindal Thermal Power Ltd.	29.11.2005	
	Utkal-A	Jindal Stainless Steel Ltd.	29.11.2005	
	Utkal-A	Shyam DRI Ltd.	29.11.2005	

1	2	3	4	5
69.	Tadicherla-I	Andhra Pradesh Power Generation Corpn. Ltd.	06.12.2005	Non Producing
70.	Mahal	Rashtriya Ispat Nigam Limited	09.12.2005	Deallocated on 07.03.2011
71.	Amelia	Madhya Pradesh State Mining Corporation	12.01.2006	Non Producing
72.	Amelia (North)	Madhya Pradesh State Mining Corporation	12.01.2006	Non Producing
73.	North Dhadu	Jharkhand Ispat Pvt. Ltd	13.01.2006	De-allocated on 22.11.2012
	North Dhadu	Pavanjay Steel & Power Generation Pvt. Ltd	13.01.2006	
	North Dhadu	Electrosteel castings Ltd	13.01.2006	
	North Dhadu	Adhunik Alloys & Power Ltd.	13.01.2006	
74.	Bijahan	Bhushan Ltd.	13.01.2006	Non Producing
	Bijahan	Mahaveer Ferro	13.01.2006	
75.	Madanpur South	Hindustan Zinc Ltd.	13.01.2006	Non Producing
	Madanpur South	Akshya Investment Pvt. Ltd	13.01.2006	
	Madanpur South	Chhattisgarh Steel & Power Ltd.	13.01.2006	
	Madanpur South	Chhattisgarh Electricity Corporation Ltd.	13.01.2006	
	Madanpur South	MSP Steel & Power Ltd.	13.01.2006	
	Madanpur South	Chhattisgarh Captive Coal Mining Ltd. (Consortium of five Cos.)	13.01.2006	
76.- 77.	Nakia I + Nakia II	Ispat Godavari	13.01.2006	Non Producing
	Nakia I + Nakia II	Ind Agro Synergy	13.01.2006	
	Nakia I + Nakia II	Shri Nakoda Ispat	13.01.2006	
	Nakia I + Nakia II	Vandana Gobal Ltd.	13.01.2006	
	Nakia I + Nakia II	Shree Bajrang Power & Ispat Ltd	13.01.2006	
78.	Patrapara	Bhusan Steel & Strips Ltd.	13.01.2006	De-allocated on 23.11.2012
	Patrapara	Adhunik Metaliks Ltd.	13.01.2006	
	Patrapara	Deepak Steel & Power Ltd.	13.01.2006	
	Patrapara	Adhunik Corp. Ltd.	13.01.2006	

1	2	3	4	5
	Patrapara	Odisha Sponge Iron Ltd.	13.01.2006	
	Patrapara	SMC Power Generation Ltd.	13.01.2006	
	Patrapara	Sree Metaliks Ltd.	13.01.2006	
	Patrapara	Visa Steel Ltd.	13.01.2006	
79.	Gare Palma IV/6	Jindal Steel & Power Ltd	13.01.2006	Non Producing
	Gare Palma IV/6	Nalwa Sponge Iron Ltd.	13.01.2006	
80.	Gare Palma IV/8	Jayaswal Neco Ltd	13.01.2006	Non Producing
81.	Madanpur (North)	Ultratech Ltd.	13.01.2006	Non Producing
	Madanpur (North)	Singhal Enterprises	13.01.2006	
	Madanpur (North)	Nav Bharat Coalfield Ltd	13.01.2006	
	Madanpur (North)	Vandana Energy & Steel Pvt. Ltd.	13.01.2006	
	Madanpur (North)	Prakash Industries Ltd	13.01.2006	
	Madanpur (North)	Anjani Steel Pvt. Ltd.	13.01.2006	
	Madanpur (North)	Chhattisgarh Captive Coal Mining Ltd. (Consortium of five Co. )	13.01.2006	
82.	Gondulpara	Tenughat Vidyut Nigam Limited	13.01.2006	Non Producing
	Gondulpara	Damodar Valley Corporation	13.01.2006	
83.	Dumri	Nilachal Iron & Power Generation	13.01.2006	Non Producing
	Dumri	Bajrang Ispat Pvt. Ltd.	13.01.2006	
84.	Nerad Malegaon	Gupta Metalics & Power Ltd.	13.01.2006	Non Producing
	Nerad Malegaon	Gupta Coalfiels & Washeries Ltd.	13.01.2006	
85.	Talaipali	NTPC	25.01.2006	Non Producing
86.	Kerandari	NTPC	25.01.2006	De-allocation letter dt. 14.06.2011 withdrawn.
87.	Chatti Bariatu	NTPC	25.01.2006	De-allocation letter dt. 14.06.2011 with withdrawn.
88.	Dulanga	NTPC	25.01.2006	Non Producing
89.	Brahmini	NTPC +CIL JV	25.01.2006	De-allocated on 14.06.2011. Assigned to CIL.
90.	Chichro Patsimal	NTPC +CIL JV	25.01.2006	De-allocated on 14.06.2011. Assigned to CIL

1	2	3	4	5
91.	Sugia Closed mine	Jharkhand State Mineral Development Corporation	30.01.2006	Non Producing
92.	Rauta Closed mine	Jharkhand State Mineral Development Corporation	30.01.2006	Non Producing
93.	Burakhap small patch	Jharkhand State Mineral Development Corporation	30.01.2006	Non Producing
94.- 95.	Mahanadi Machhakata	GSECL	06.02.2006	Non Producing
	Mahanadi Machhakata	MSEB	06.02.2006	
96.	Radhikapur(East)	Tata Sponge Iron Ltd	07.02.2006	Non Producing
	Radhikapur(East)	Scaw Industries Ltd	07.02.2006	
	Radhikapur(East)	SPS Sponge Iron Ltd	07.02.2006	
97.	Mahan	Essar Power Ltd.	12.04.2006	Non Producing
	Mahan	Hindalco Industries	12.04.2006	
98.	Bundu	Rungta Mines Limited	25.04.2006	Non Producing
99.	Radhikapur(West)	Rungta Mines Limited	25.04.2006	Non Producing
	Radhikapur(West)	OCL India Ltd.	25.04.2006	
99.	Radhikapur(West)	Ocean Ispat Ltd.	25.04.2006	
100.	Parsa	Chhattisgarh State Electricity Board	02.08.2006	Non Producing
101.	Gare Pelma, Sector-I	Chhattisgarh Mineral Development Corporation Limited	02.08.2006	Non Producing
102.	Gare Pelma Sector II	Maharastra State Mining Corpn.	02.08.2006	Non Producing
	Gare Pelma Sector II	Tamil Nadu State Electricity Board	02.08.2006	
103.	Morga-I	Madhya Pradesh State Mining Corporation Limited	02.08.2006	Non Producing
104.	Morga II	GMDC	02.08.2006	Non Producing
105.	Gomia	MMTC	02.08.2006	Non Producing
106.	Pindra-Debipur-Khaowatand	Jharkhand State Mineral Development Corporation	02.08.2006	De-allocated on 30.01.2013.
107.	Saria Koiyatand	Bihar Rajya Khanij Vikas Nigam (BRKVN) Patna.	02.08.2006	Non Producing
108.	Jainagar	Gujarat Mineral Development Corporation (GMDC)	02.08.2006	De-allocated in 2008
109.	Rajbar E&D	Tenughat Vidyut Nigam Limited	02.08.2006	Non Producing

1	2	3	4	5
110.	Banhardih	Jharkhand State Electricity Board	02.08.2006	De-allocation letter dt. 14.06.2011 withdrawn.
111.	Latehar	Jharkhand State Mineral Development Corporation	02.08.2006	De-allocated on 30.01.2013.
112.	Donger Tal-II	Madhya Pradesh State Mining Corporation (MPSMC)	02.08.2006	Non Producing
113.	Marki-Zari- Jamani-Adkoli	Maharashtra State Mining Corpn.	02.08.2006	Non Producing
114.	Mara II Mahan	NCT of Delhi, Delhi	02.08.2006	Non Producing
	Mara II Mahan	Haryana Power Generation Corporation Ltd .(HPGCL)	02.08.2006	
115.	Nuagaon Telisahi	Odisha Mining Corporation	02.08.2006	Non Producing
	Nuagaon Telisahi	Andhra Pradesh Mineral Development (APMDC)	02.08.2006	
116.	Ichhapur	West Bengal Mineral Dev. Trading. Corp.	02.08.2006	Non Producing
117.	Kulti	West Bengal Mineral Dev. Trading. Corp.	02.08.2006	Non Producing
118.	Meenakshi	Power Finance Corporation Odisha UMPP	13.09.2006	Non Producing
119.	Meenakshi B	Power Finance Corporation Odisha UMPP	13.09.2006	Non Producing
120.	Dip side of Meenakshi	Power Finance Corporation Odisha UMPP	13.09.2006	Non Producing
121.	Moher	Power Finance Corporation Sasan UMPP	13.09.2006	Producing
122.	Moher-Amlori Extn	Power Finance Corporation Sasan UMPP	13.09.2006	Producing
123.	Chhatrasal	Power Finance Corporation Sasan UMPP	26.10.2006	Non Producing
124.	Kosar Dongergaon	Chaman Metaliks Ltd.	20.02.2007	Non Producing
125.	Biharinath	Bankura DRI Mining Manufacturers Co. Pvt. Ltd.	20.02.2007	Non Producing
126.	Chakla	Essar Power Generation Ltd.	20.02.2007	Non Producing
127.	Jitpur	Jindal Steel & Power Ltd.	20.02.2007	Non Producing

1	2	3	4	5
128.	Warora West (North)	Bhatia International Ltd.	20.02.2007	De-allocated on 30.05.2011
129.	Anesttipali	Andhra Pradesh Power Generation Corpn. Ltd.	20.02.2007	De-allocated on 30.05.2011
130.	Punkula-Chilka	Andhra Pradesh Power Generation Corpn. Ltd.	20.02.2007	De-allocated on 30.05.2011
131.	Sitanala	Steel Authority of India Ltd.	11.04.2007	Non Producing
132.	Penagaddppa	Andhra Pradesh Power Generation Corpn. Ltd.	29.05.2007	De-allocated on 30.05.2011
133.	Sial Ghoghri	Prism Cement Limited	29.05.2007	Non Producing
134.	Ravanwara North	SKS Ispat Limited	29.05.2007	De-allocated on 15.11.2012
135.- 136.	Chendipada, Chendipada-II	UPRVUNL	25.07.2007	Non Producing
	Chendipada, Chendipada-II	CMDC	25.07.2007	
	Chendipada, Chendipada-II	MAHAGENCO	25.07.2007	
137.	Baitarni West	Kerala State Elec. Board	25.07.2007	De-allocated on 10.12.2012
	Baitarni West	Odisha Hydro Power Generation Corp.	25.07.2007	
	Baitarni West	Gujarat Power Generation Corp	25.07.2007	
138.	Mandakini B	Assam Mineral Dev. Cor	25.07.2007	De-allocated on 05.12.2012
	Mandakini B	Meghalaya Mineral Dev. Corp	25.07.2007	
	Mandakini B	Tamil Nadu State Electricity Board	25.07.2007	
	Mandakini B	Odisha Mining Corporation	25.07.2007	
139.	Chhati Bariatu South	NTPC	25.07.2007	De-allocation letter dt. 14.06.2011 withdrawn.
140.	Saharpur Jamarpani	Damodar Valley Corporation	25.07.2007	De-allocation letter dt. 14.06.2011 withdrawn.
141.	Manoharpur	Odisha Power Generation Corporation	25.07.2007	Non Producing
142.	Dipside Manoharpur	Odisha Power Generation Corporation	25.07.2007	Non Producing



1	2	3	4	5
143.	Naini	GMDC	25.07.2007	De-allocated on 10.12.2012
	Naini	PIEDICL	25.07.2007	
144.	Urma Paharitola	JSEB	25.07.2007	Non Producing
	Urma Paharitola	BSMDCL	25.07.2007	
145.	Patratu	Jharkhand State Mineral Development Corporation	25.07.2007	De-allocated on 30.01.2013.
146.	Rabodih OCP	Jharkhand State Mineral Development Corporation	25.07.2007	De-allocated on 30.01.2013.
147.	Jaganathpur A	West Bengal Mineral Dev. Trading. Corp.	25.07.2007	Non Producing
148.	Jaganathpur B	West Bengal Mineral Dev. Trading. Corp.	25.07.2007	Non Producing
149.	Suliyari	APMDC	25.07.2007	Non Producing
150.	Marki Barka	Madhya Pradesh State Mining Corporation (MPSMC)	25.07.2007	Non Producing
151.	Shankarpur Extn.	BhatgaonII Chhattisgarh Mineral Development Corporation Limited	25.07.2007	De-allocated on 30.11.2012
152.	Morga III	Madhya PradeshSMCL	25.07.2007	Non Producing
153.	Morga IV	Madhya PradeshSMCL	25.07.2007	Non Producing
154.	Sondhia	Chhattisgarh Mineral Development Corporation Limited	25.07.2007	Non Producing
155.	Semaria/Piparia	Madhya Pradesh State Mining Corporation (MPSMC)	25.07.2007	De-allocated on 05.01.2013.
156.	Sahapur East	National Mineral Dev. Corp	25.07.2007	Non Producing
157.	Sahapur West	National Mineral Dev. Corp	25.07.2007	Non Producing
158.	Bicharpur	Madhya Pradesh State Mining Corporation (MPSMC)	25.07.2007	Non Producing
159.	Mandla South	Madhya Pradesh State Mining Corporation	25.07.2007	Non Producing
160.	Agarzari	MSMCL	25.07.2007	De-allocated on 28.06.2010
161.	Warora	MSMCL	25.07.2007	Non Producing
162.	Parsa East	Rajasthan Rajya Vidyut Utpadan Nigam Ltd. (RRVUNL)	25.06.2007	Producing

1	2	3	4	5
163.	Kanta Basan	RRVUNL	25.06.2007	Producing
164.	Brahampuri	Pushp Steel and Mining Ltd.	16.07.2007	Non Producing
165.	Kerandari BC	Power Finance Corporation UMPP Jharkhand	20.07.2007	Non Producing
166.	Tubed	Hindalco Industries Ltd.	01.08.2007	Non Producing
	Tubed	Tata Power Ltd	01.08.2007	
167.	Mandla North	Jaipraskash Associates Ltd	17.09.2007	Non Producing
168.	Ashok Karkatta Central	Essar Power Ltd.	06.11.2007	Non Producing
169.	Patal East	Bhushan Power and Steel Ltd.	06.11.2007	Non Producing
170.	Sayang	AES Chhattisgarh Energy Pvt. Ltd	06.11.2007	Non Producing
171.	Durgapur-II /Sarya	DB Power Ltd.	06.11.2007	Non Producing
172.	Durgapur-II/ Taraimar	BALCO	06.11.2007	Non Producing
173.	Lohara West Extn.	Adani Power Ltd	06.11.2007	Non Producing
174.	Ardhagram	Sova Ispat Limited	06.12.2007	Producing
	Ardhagram	Jaibalaji Sponge Ltd.	06.12.2007	
175.	Sitarampur	West Bengal Mineral Dev. Trading Corp.	27.12.2007	Non Producing
176.	Mandakini	Monet Ispat and Energy Ltd	09.01.2008	Non Producing
	Mandakini	Jindal Photo Ltd	09.01.2008	
	Mandakini	Tata Power Company Ltd	09.01.2008	
177.	Seregarha	Arcelor Mittal India Ltd	09.01.2008	Non Producing
	Seregarha	GVK Power (Govindwal Sahib) Ltd	09.01.2008	
178.	Mahuagarhi	CESC Ltd	09.01.2008	Non Producing
	Mahuagarhi	Jas Infrastructure Capital Pvt. Ltd	09.01.2008	
179.	Amarkonda Murgadangal	Jindal Steel and Power Ltd	17.01.2008	Non Producing
	Amarkonda Murgadangal	Gagan Sponge Iron Pvt. Ltd	17.01.2008	
180.-	Rampia & Dip Side of	Sterlite Energy Ltd. (IPP)	17.01.2008	Non Producing
181.	Rampia			
	Rampia & Dip Side of Rampia	GMR Energy (IPP)	17.01.2008	
	Rampia & Dip Side of Rampia	Arcelor Mittal India Ltd. (CPP)	17.01.2008	

1	2	3	4	5
	Rampia & Dip Side of Rampia	Lanco Group Ltd. (IPP)	17.01.2008	
	Rampia & Dip Side of Rampia	Navbharat Power Pvt. Ltd. (IPP)	17.01.2008	
	Rampia & Dip Side of Rampia	Reliance Energy Ltd. (IPP)	17.01.2008	
182.	Fatehpur East	JLD Yavatmal Energy Ltd	23.01.2008	Non Producing
	Fatehpur East	R.K.M. Powergen Pvt. Ltd	23.01.2008	
	Fatehpur East	Visa Power Ltd	23.01.2008	
	Fatehpur East	Green Infrastructure Pvt Ltd	23.01.2008	
	Fatehpur East	Vandana Vidyut Ltd	23.01.2008	
183.	Fatehpur	SKS Ispat and Power Ltd	06.02.2008	Non Producing
	"	Prakash Industries Ltd	06.02.2008	
184.	Jogeshwar & Khas Jogeshwar	Jharkhand State Mineral Development Corporation Ltd.	11.04.2008	Non Producing
185.	Choritand Tiliaya	Rungta Mines Limited	14.05.2008	De-allocated on 22.11.2012
	Choritand Tiliaya	Sunflag Iron Steel Ltd	14.05.2008	
186.	Rohne	JSW Steel Ltd.	05.06.2008	Non Producing
	Rohne	Bhushan Power & Steel Ltd.	05.06.2008	
	Rohne	Jai Balaji Industries Ltd	05.06.2008	
187.	Lohara (East)	Murli Industries Ltd.	27.06.2008	De-allocated on 17.05.2010
	Lohara (East)	Grace Industries Ltd.	27.06.2008	
188.	Bhivkund	MAHAGENCO (M/s Aurangabad Co.Ltd., SPV)	17.07.2008	Non Producing
189.	Kesla North	Rathi Udyog Ltd.	05.08.2008	Non Producing
190.	Macherkunda	Bihar Sponge Iron Ltd.	05.08.2008	De-allocated on 22.11.2012
191.	Tandsi-III & Tandsi - III(Extn.)	Mideast Intergrated Steels Ltd.	05.08.2008	Non Producing
192.	Bikram	Birla Corporation Ltd.	12.08.2008	Non Producing
193.	Datima	Binani Cement Ltd.	05.09.2008	De-allocated on 27.04.2010

1	2	3	4	5
194.	Tenughat-Jhirki	Rashtriya Ispat Nigam Limited	10.09.2008	De-allocated on 07.03.2011-
195.	Gare Pelma Sector III	Goa Industrial Development Corporation	12.11.2008	Non Producing
196.	Rajhara North (Central & Eastern)	Mukund Limited	20.11.2008	Non Producing
	Rajhara North (Central & Eastern)	Vini Iron & Steel Udyog Limited	20.11.2008	
197.	Gondkhari	Maharashtra Seamless Limited	21.11.2008	De-allocated on 15.11.2012
	Gondkhari	Dhariwal Infrastructure (P) Ltd.	21.11.2008	
	Gondkhari	Kesoram Industries Ltd.	21.11.2008	
198.	Thesgora-B/ Rudrapuri	Kamal Sponge Steel & Power Limited	21.11.2008	Non Producing
	Thesgora-B/ Rudrapuri	Revati Cement P. Ltd.	21.11.2008	
199.	Bhaskarpara	Electrotherm (India) Ltd.	21.11.2008	De-allocated on 15.11.2012
	Bhaskarpara	Grasim Industries Ltd.	21.11.2008	
200.	East of Damogoria (Kalyaneshwari)	West Bengal Power Development Corporation Limited (WBPDCCL)	27.02.2009	De-allocated on 21.10.2011. Assigned to CIL.
201.	Ramchandi Promotion Block	Jindal Steel & Power Limited	27.02.2009	Non Producing
202.	North of Arkhapal Srirampur	Strategic Energy Technology Systems Limited (SETSL)	27.02.2009	Non Producing
203.	Mednirai	Rungta Mines Limited	28.05.2009	Non Producing
	Mednirai	Kohinoor Steel (P) Ltd.	28.05.2009	
204.	Ganeshpur	Tata Steel Ltd.	28.05.2009	Non Producing
	Ganeshpur	Adhunik Thermal Energy Ltd.	28.05.2009	
205.	Bander	AMR Iron & Steels Pvt. Ltd.	29.05.2009	Non Producing
	Bander	Century Textiles & Industries Ltd.	29.05.2009	
	Bander	J.K.Cement Ltd.	29.05.2009	
206.	Khappa & Extn.	Sunflag Iron Steel Ltd	29.05.2009	Non Producing
	Khappa & Extn.	Dalmia Cement (Bharat) Ltd.	29.05.2009	

1	2	3	4	5
207.	Rajgamar Dipside (South of Phulakdih Nala)	Monet Ispat and Energy Ltd	03.06.2009	Non Producing
	Rajgamar Dipside (South of Phulakdih Nala)	Topworth Steel Pvt. Ltd.	03.06.2009	
208.	Dahegaon/ hokra- IV	Makard IST Steel & Power Ltd	17.06.2009	De-allocated on 15.11.2012
	Dahegaon/ hokra- IV	Makard Gujarat Ambuja Cement Ltd.	17.06.2009	
	Dahegaon/ hokra- IV	Makard Lafarge India Pvt. Ltd.	17.06.2009	
209.	Mourya	Karanpura Energy Ltd. (SPV of JSEB)	26.06.2009	Non Producing
210.	Andal East	Bhushan Steel Ltd.	03.07.2009	Non Producing
	Andal East	Jai Balaji Industries Ltd.	03.07.2009	
	Andal East	Rashmi Cement Ltd.	03.07.2009	
211.	Gourangdih ABC	Himachal EMTA Power Ltd.	10.07.2009	De-allocated on 23.11.2012
	Gourangdih ABC	JSW Steel Ltd.	10.07.2009	
212.	Putra Parogia	Akaltara Power Ltd. (SPV of Chhattisgarh UMPP)	09.09.2009	Non Producing
213.	Pindrakhi	Akaltara Power Ltd. (SPV of Chhattisgarh UMPP)	09.09.2009	Non Producing
214.	Moira-Madhujoire	Ramswarup Lohh Udyog Ltd.	06.10.2009	Non Producing
	Moira-Madhujoire	Adhunik Corporation Ltd	06.10.2009	
	Moira-Madhujoire	Uttam Galva Steels Ltd.	06.10.2009	
	Moira-Madhujoire	Howrah Gases Ltd.	06.10.2009	
	Moira-Madhujoire	Vikas Metal & Power Ltd.	06.10.2009	
	Moira-Madhujoire	ACC Ltd.	06.10.2009	
215.	Urtan North	Jindal Steel & Power Ltd	12.10.2009	Non Producing
	Urtan North	Monet Ispat and Energy Ltd	12.10.2009	
216.	Bankhui	Sakhigopal Integrated Power Company Ltd. (SPV of first additional Odisha UMPP)	21.06.2010	Non Producing
217.	Rajgamar (Deavnara)	Dipside API Ispat & Powertech Pvt. Ltd.	14.10.2011	Non Producing

1	2	3	4	5	
	Rajgamar (Deavnara)	Dipside	CG Sponge Manufacturers Consortium Coalfield Pvt. Ltd.	14.10.2011	
218.	Vijay Central		Coal India Limited	01.11.2011	Non Producing
	Vijay Central		SKS Ispat & Power Ltd.	01.11.2011	

[English]

### Use of Bio-Fertilizers

\*170. SHRI S. SEMMALAI:

RAJKUMARI RATNA SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has launched certain schemes in the recent past to promote use of bio-fertilizers in the country;

(b) if so, the details thereof along with the funds allocated during 11th and 12th Five year Plans under various schemes for the purpose;

(c) the details of production of major crops achieved during the last one year using bio-fertilizers vis-a-vis chemical fertilizers in the country; and

(d) the steps taken by the Government to popularise the use of bio-fertilizers amongst the farmers in the country?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (d) Under National Project on Organic Farming (NPOF), Government is promoting production of various organic inputs in the country including biofertilizers. NPOF provides financial assistance of upto 25% of total financial outlay upto a ceiling of Rs.40 lakhs as credit linked back-ended subsidy for setting up Bio-fertilizers production units. Under the Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), assistance is provided for supply of Rhizobium culture / Phosphate Solubilizing Bacteria, Azotobacter, Azospirillum culture @50% cost of culture or Rs. 100/- per hectare whichever is less. Under National Food Security Mission (NFSM) on Pulses, including Accelerated Pulses Production Programme (A3P), assistance for popularizing Rhizobium culture/Phosphate

Solubilising bacteria is provided to the farmers under cluster demonstrations. Similarly, under Initiative for Nutritional Security through Intensive Millets Promotion (INSIMP) Programme, Phosphate Solubilising Bacteria / Azotobacter culture is provided to the farmers as the part of technology demonstration. Details of funds allocated under NPOF, INSIMP and ISOPOM during 11th and 12th Five Year Plans are enclosed in statement.

Government has been advocating integrating use of chemical fertilizers and organic manures including biofertilizers for increasing production of major crops. All India Network Project on Soil Biodiversity-Biofertilizers (Indian Council of Agricultural Research) is implemented by ICAR for R&D on biofertilizers.

Government is also promoting use of bio-fertilizers as advisory in package of practice for all crops and as important component of Integrated Nutrient Management.

Besides, the Government of India has notified biofertilisers like Rhizobium, Azotobacter, Azospirillum, Phosphate Solubilising Bacteria, Acetobacter, Potash Mobilizing Bacteria and Zinc Solubilizing Bacteria under the Fertilizer Quality Control Order (FCO), 1985. As a result of popularization of biofertilisers under the NPOF, production of biofertilisers in the country has increased significantly.

Further, different human resource development programmes through Trainings on Organic Farming are also imparted through National Centre of Organic Farming (NCOF) and its six Regional Centres of Organic Farming (RCOFs) throughout the country and information on importance, usage and quality control of biofertilisers is being disseminated. Other steps includes publication of Biannual Biofertiliser Newsletter, publication of various leaflets, booklets, brochures etc. Importance of biofertilisers is also broadcasted through Radio Jingles on FM channels.

**Statement***Details of funds allocated under various schemes for use of biofertilizers*

(Rs in Lakh.)

Scheme	11th Five Year Plan					12th Five Year Plan	
	Year	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13
NPOF	250.00	118.33	-	150.00	-	109.7426	300.00
INSIMP**	-	-	-	-	300.00	175.00	100.00
ISOPOM	454.83	604.27	427.41	850.63	854.47	554.04	433 73*

\*Upto 30.11.2013

\*\*INSIMP Scheme was launched w.e.f.2011-12

Under NFSM Pulses, the fund is allocated for Integrated Nutrient Management (INM) components including biofertilizers. Separate record for bio-fertilizers component is not maintained.

**Empowerment of Differently Abled**

\*171. SHRI ADAGOORU H. VISHWANATH:

SHRIMATI J. HELEN DAVIDSON:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of differently abled persons as per the latest census, State/UT and disability-wise;

(b) the details of the schemes being implemented by the Government for empowerment of such persons and the achievements made as a result thereof during each of the last three years and the current year, State/UT-wise;

(c) the funds allocated/released under various schemes during the said period;

(d) the mechanism put in place to ensure that the benefits of the schemes meant for the differently abled persons reach the beneficiaries; and

(e) whether the Government proposes to raise the percentage of reservation for the differently abled persons and if so, the details thereof?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (KUMARI SELJA): (a) The number of differently abled persons as per census 2001, State/UT and disability wise is given in enclosed Statement-I.

(b) and (c) The Government is implementing the following schemes for the social, economic and educational empowerment of persons with disabilities: -

- (i) Scheme for Implementation of Persons with Disabilities (Equal Opportunities, and Full Participation) Act, 1995 (SIPDA) ; Under the scheme grants-in-aid are provided to various government institutions, autonomous bodies and universities to support a wide range of activities including creating barrier free environment, relating to implementation of the provisions of the PwD Act, 1995. District Disability Rehabilitation Centres (DDRCs) and Composite Rehabilitation Centres (CRCs) set up by the Ministry are provided support under the Scheme. These Centres facilitate comprehensive services like identification of PwDs, awareness generation, early detection and, intervention etc. Details of funds sanctioned/released State-wise are in Statement- II, IIA, IIB.
- (ii) Deen Dayal Disabled Re-habilitation Scheme (DDRS) Under the scheme financial assistance is provided to Non Governmental Organizations (NGOs) for undertaking projects for empowerment of persons with disabilities including projects for providing education and vocational training and

- re-habilitation of persons with various disabilities. Details of funds released State-wise are given in enclosed Statement - III.
- (iii) Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP) The main objective of the scheme is to assist the needy disabled persons in procuring durable, sophisticated and scientifically manufactured standard aids and appliances that can promote their financial social and financial rehabilitation by reducing the effects of disabilities and enhance their economic potential. Details of funds sanctioned/released State-wise are given in Statement-IV.
- (iv) Schemes of the National Handicapped Financial Development Corporation (NHFDC) : The National Handicapped Financial Development Corporation is administering two scholarship schemes (Trust Fund and National Fund) of the Government for pursuing higher / technical / professional courses in the country. In addition they are implementing their own loan schemes for persons with disabilities to pursue higher education in India and abroad and for taking up self employment. Details of funds sanctioned/released State-wise are given in statement - V, VA, VB.
- (v) Rajiv Gandhi National Fellowship for SwDs. The scheme has been introduced w.e.f. 2012-13 to enable students with disabilities to pursue M.Phil / Ph.D courses. UGC has identified 176 students for 2012-13 and 178 students for the year 2013-14 as eligible for the Fellowship.
- (vi) Incentives Scheme to Employers in Private Sector for Providing Employment to Persons with Disabilities: Under the Scheme, the Government provides the employers' contribution for Employees Provident Fund and Employees State Insurance for three years for employees with disabilities employed in the Private Sector after 1.4.2008, with a monthly salary of upto Rs. 25,000/-. So far Rs. 100 lakh each has been released to ESIC and EPFO.
- (d) The Department of Disability Affairs, Ministry of Social Justice and Empowerment, monitors the performance of Non-Government Organizations/Implementing agencies, working for its target group, to whom grant in aid is provided under various schemes, through inspection by officers of the concerned State Governments, National Institutes of the Department and officers of the Ministry.
- (e) The draft Rights of Persons with Disabilities Bill, 2013 has been finalized wherein it has been proposed to increase the percentage of reservation for PwDs from 3% to 5% in government employment.

**Statement – I**

*The State-Wise and Disability Wise Number of PWDs as Per Census 2001*

Sl. No.	State/UT	Visual disability	Speech disability	Hearing disability	Locomotor disability	Mental disability	Total
1	2	3	4	5	6	7	8
1.	Jammu and Kashmir	208713	16956	14157	37965	24879	302670
2.	Himachal Pradesh	64122	12762	15239	46512	17315	155950
3.	Punjab	170853	22756	17348	149758	63808	424523
4.	Chandigarh	8422	882	607	3828	1799	15538
5.	Uttaranchal	85668	16749	15990	56474	19888	194769
6.	Haryana	201358	24920	27682	151485	49595	455040



1	2	3	4	5	6	7	8
7.	Delhi	120712	15505	8741	64885	26043	235886
8.	Rajasthan	753962	73147	75235	400577	109058	1411979
9.	Uttar Pradesh	1852071	255951	128303	930580	286464	3453369
10.	Bihar	1005605	130471	73970	512246	165319	1887611
11.	Sikkim	10790	3174	3432	2172	799	20367
12.	Arunachal Pradesh	23079	2429	3072	3474	1261	33315
13.	Nagaland	9968	4398	5245	4258	2630	26499
14.	Manipur	11713	2769	2994	6177	4723	28376
15.	Mizoram	6257	2006	2421	2476	2851	16011
16.	Tripura	27505	5105	5699	13970	6661	58940
17.	Meghalaya	13381	3431	3668	5127	3196	28803
18.	Assam	282056	56974	51825	91970	47475	530300
19.	West Bengal	862073	170022	131579	412658	270842	1847174
20.	Jharkhand	186216	39683	28233	138323	55922	448377
21.	Odisha	514104	68673	84115	250851	103592	1021335
22.	Chhattisgarh	160131	30438	34093	151611	43614	419887
23.	Gujarat	494624	66534	70321	310765	103221	1045465
24.	Daman and Diu	1898	189	120	690	274	3171
25.	Dadra and Nagar Haveli	2346	295	337	795	275	4048
26.	Maharashtra	580930	113043	92390	569945	213274	1569582
27.	Madhya Pradesh	636214	75825	85354	495878	115257	1408528
28.	Andhra Pradesh	581587	138974	73373	415848	155199	1364981
29.	Karnataka	440875	90717	49861	266559	92631	940643
30.	Goa	4393	1868	1000	4910	3578	15749
31.	Lakshadweep	603	207	147	505	216	1678
32.	Kerala	334622	67066	79713	237707	141686	860794
33.	Tamil Nadu	964063	124479	72636	353798	127521	1642497
34.	Pondicherry	10646	1818	2277	8830	2286	25857
35.	Andaman and Nicobar	3321	652	545	1870	669	7057
Total		10634881	1640868	1261722	6105477	2263821	21906769

**Statement – II**

*State Wise Grant Released Under "Scheme for Implementation of Persons with Disabilities Act, 1995(Sipda)" During Last Three Years and Current Year.*

Sl. No.	State/UT	YEAR			
		2010-11	2011-12	2012-13	2013-14 (upto 30.11.2013)
1	2	3	4	5	6
1.	Andhra Pradesh			3300000	
2.	Arunachal Pradesh		1000000		
3.	Assam			38922000	32278744
4.	Bihar	58600000			
5.	Chhattisgarh	14800000	9400000		
6.	Goa				
7.	Gujarat	26200000			
8.	Haryana		20357000		
9.	Himachal Pradesh	1681000	2652041		
10.	Jammu and Kashmir				
11.	Jharkhand				
12.	Karnataka	30300000			105013000
13.	Kerala		5952000	31551000	
14.	Madya Pradesh	95708000			
15.	Maharashtra				42549309
16.	Manipur	1562000			
17.	Meghalaya			3000000	6874401
18.	Mizoram	2000000	2000000	3000000	
19.	Nagaland			3926400	
20.	Odisha				
21.	Punjab	3716000	1832000		
22.	Rajasthan		23313000		
23.	Sikkim				14244000
24.	Tamil Nadu		43300000		1500000
25.	Tripura				804987
26.	Uttaranchal		1105000		

1	2	3	4	5	6
27.	Uttar Pradesh	128226000	41857000		
28.	West Bengal				
29.	Islands				
30.	Chandigarh				
31.	Dadar and Nagar Haveli				
32.	Daman and Diu				
33.	Delhi				3196356
34.	Lakshadweep				
35.	Pondicherry		1000000		
		362793000	154268041	83699400	206460797

**Statement – IIA***State-Wise and Year-Wise Funds Released to District Disability Rehabilitation Centres (DDRCs)*

Sl. No.	State/UT	No. of DDRCs sanctioned	Fund released Year-wise (Rs.)		
			2010-11	2011-12	2012-13
1	2	3	4	5	6
1.	Andaman and Nicobar	2	-	-	-
2.	Andhra Pradesh	15	1,54,80,000	17,20,000	17,20,000
3.	Arunachal Pradesh	3	11,62,858	11,80,318	11,73,047
4.	Assam	11	25,57,032	22,30,674'	18,82,000
5.	Bihar	22	50,10,400	1,04,16,975	-
6.	Chhattisgarh	6	-	-	-
7.	Dadra and Nagar Haveli	1	-	-	-
8.	Daman and Diu	1	-	-	-
9.	Goa	1	-	-	-
10.	Gujarat	11	15,53,781	38,66,123	-
11.	Haryana	5	-	-	-
12.	Himachal Pradesh	3	4,17,699	-	33,838
13.	Jammu & Kashmir	6	7,12,333	-	9,20,983
14.	Jharkhand	6	17,20,000	1,02,000	1,02,000
15.	Karnataka	8	17,20,000	2,76,660	-

1	2	3	4	5	6
16.	Kerala	3	-	-	-
17.	Madhya Pradesh	23	30,85,492	21,24,964	11,53,729
18.	Maharashtra	11	23,66,699	28,39,381	17,51,000
19.	Manipur	3	11,82,000	11,50,455	4,21,240
20.	Meghalaya	3	-	4,04,673	-
21.	Mizoram	3	-	-	-
22.	Nagaland	1	-	-	-
23.	Odisha	8	3,53,762	8,92,617	-
24.	Punjab	7	3,76,800	-	15,67,309
25.	Puducherry	2	-	15,66,107	-
26.	Rajasthan	12	4,03,991	42,39,586	-
27.	Sikkim	1	-	-	-
28.	Tamil Nadu	7	5,25,915	-	-
29.	Tripura	4	28,11,954	-	21,87,236
30.	Uttar Pradesh	30	1,39,69,472	39,96,487	16,08,336
31.	Uttarakhand	5	11,55,600	8,96,400	14,66,430
32.	West Bengal	12	11,15,544	48,01,512	70,99,658
Total		236	5,76,81,332	4,27,04,932	2,30,86,806

**Statement- IIB***State-Wise and Year-Wise Grants Released to Composite Regional Centres (CRCs )*

Grant-in-Aid (Plan)

Rs. In Lakhs

Name of CRC	2010-11	2011-12	2012-13	2013-14 Upto (06.12.2013)
1	2	3	4	5
CRC, Guwahati(Assam)	80.70	77.90	0.00	88.18
CRC, Sundernagar(HP)	77.00	76.77	122.00	99.72
Bhopal (MP)	88.94	92.60	15.00	70.00
Srinagar(J&K)	293.96	0.00	0.00	0.00
Lucknow(UP)	0.00	0.00	0.00	50.00
Patna(Bihar)	11.93	124.91	0.00	52.50

1	2	3	4	5
Ahmedabad(Gujarat)	15.00	95.00	215.00	0.00
Kozhikode(Kerala)	0.00	20.00	0.00	25.00
TOTAL	567.53	487.18	352.00	385.40

**Statement – III**

*State-Wise Details of National Allocation and Grant-in-aid Released during the Last Three Years and Current Years Under DDRS*

Sl. No.	State	2010-11		2011-12		2012-13		2013-14	
		Notional Allocation	Amount Released (Rs. In lakh)	Notional Allocation	Amount Released (Rs. In lakh)	Notional Allocation	Amount Released (Rs. In lakh)	Notional Allocation	Amount Released (Rs. In lakh) As on 13.12.2013
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	2410.00	2063.86	2460.00	2487.87	2460.00	1275.50	2460.00	743 20
2.	Arunachal Pradesh	25.00	3.36	70.00	9.66	70.00	0.00	70.00	6 30
3.	Assam	220.00	184.57	990.00	174.00	990.00	119.75	990.00	45.82
4.	Bihar	690.00	100.57	820.00	137.68	820.00	43.43	820.00	63.64
5.	Chandigarh	30.00	0.00	20.00	0.00	20.00	0.00	20.00	0.00
6.	Chhattisgarh	160.00	20.07	80.00	54.69	80.00	11.87	80.00	63.23
7.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8.	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9.	Delhi	380.00	249.67	360.00	188.78	360.00	137.98	360.00	128.30
10.	Goa	50.00	14.05	50.00	0.00	50.00	11.60	50.00	3.25
11.	Gujarat	380.00	50.88	360.00	49.68	360.00	30.95	360.00	36.98
12.	Haryana	320.00	107.58	320.00	159.14	320.00	87.35	320.00	138.52
13.	Himachal Pradesh	150.00	52.39	80.00	38.30	80.00	28.14	80.00	30.54
14.	Jammu and Kashmir	100.00	21.92	50.00	1563	50.00	3.67	50.00	3.73
15.	Jharkhand	120.00	24.02	30.00	0.00	30.00	9.17	30.00	0 00
16.	Karnataka	1710.00	1057.62	1710.00	1146.63	1710.00	348.00	1710.00	298.93

1	2	3	4	5	6	7	8	9	10
17.	Kerala	1250.00	789.99	1220.00	1005.96	1220.00	488.05	1220.00	298.26
18.	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
19.	Madhya Pradesh	490.00	175.81	490.00	158.72	490.00	102.78	490.00	38.71
20.	Maharashtra	580.00	217.50	430.00	228.92	430.00	111.50	430.00	74.82
21.	Manipur	680.00	305.91	300.00	191.07	300.00	128.50	300.00	170.16
22.	Meghalaya	170.00	73.60	110.00	63.99	110.00	79.86	110.00	0.00
23.	Mizoram	130.00	40.45	40.00	22.68	40.00	5.89	40.00	0.00
24.	Nagaland	25.00	0.00	40.00	0.00	40.00	0.00	40.00	0.00
25.	Odisha	890.00	591.15	840.00	605.59	840.00	399.85	840.00	208.39
26.	Pondicherry	40	6.55	50.00	12.65	50.00	12.05	50.00	0.00
27.	Punjab	210.00	130.28	220.00	97.65	220.00	47.72	220.00	0.00
28.	Rajasthan	520.00	179.45	460.00	144.46	460.00	11.67	460.00	63.63
29.	Sikkim	25.00	0.00	40.00	0.00	40.00	0.00	40.00	0.00
30.	Tamil Nadu	830.00	421.49	590.00	405.10	590.00	199.87	590.00	209.18
31.	Tripura	25.00	6.20	110.00	10.66	110.00	12.58	110.00	0.00
32.	Uttar Pradesh	1430.00	612.36	1520.00	597.65	1520.00	503.76	1520.00	349.61
33.	Uttarakhand	80.00	132.60	90.00	63.83	90.00	45.35	90.00	22.62
34.	West Bengal	890.00	591.74	1030.00	544.52	1030.00	342.72	1030.00	208.40
Total		15000.00	8225.64	14980.00	8615.51	14980.00	4599.56	14980.00	3206.22

**Statement – IV**

*State-Wise Details of Grant-in-aid Released During the Last Three Years and the Current Year (2013-14) Under ADIP Scheme to the Implementing Agency for Camp Activity and the Number of Beneficiaries*

Sl. No.	State	Funds released (Rs. in Lakhs)				No. of Beneficiaries			
		2010-11	2011-12	2012-13	2013-14 (upto 30.11.2013)	2010-11	2011-12	2012-13	2013-14 Upto 30.11.13
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	-	256.87	68.50	-	-	2616.00		
2.	Bihar	41.00	282.47	68.00	9.75	1050	1718.00		
3.	Chhattisgarh	-	40.60	18.00	3	-			
4.	Goa	-	3.00	6.00	-	-	110.00		

1	2	3	4	5	6	7	8	9	10
5.	Gujarat	101.70	140.09	79.80	28.4	9859	2969.00		
6.	Haryana	14.00	39.50	24.65	7.00	463	70.00		
7.	Himachal Pradesh	43.00	32.06		-	2819	-		
8.	Jammu and Kashmir	76.00	34.50	3.60	-	161	-		
9.	Jharkhand	103.00	70.86	9.00	-	628	-		
10.	Karnataka	21.00	121.00	19.50	16.5	1933	1838.00	Yet to be received	Yet to be received
11.	Kerala	-	32.82	42.10	-	-	-		
12.	Madhya Pradesh	6.71	161.79	90.90	27.18	102	-		
13.	Maharashtra	179.34	124.36	185.40	38.14	9229	2683.00		
14.	Odisha	198.79	124.00	110.50	3.35	9363	2971.00		
15.	Punjab	8.33	47.07	9.12		1442	577.00		
16.	Rajasthan	309.00	307.81	208.50	92.5	11394	9488.00		
17.	Tamil Nadu	291.50	250.76	10.05	-	5054	493.00		
18.	Uttar Pradesh	333.01	403.75	110.30	34.50	11426	6180.00		
19.	Uttarakhand	45.00	34.93	8.00	-	1710	780.00		
20.	West Bengal	46.36	99.17	45.05	-	2749	317.00		
21.	Andaman and Nicobar	6.00	3.83		-	-	-		
22.	Chandigarh	-	1.93		-	-	-		
23.	Dadra and Nagar Haveli	3.00	3.00		2.25	175.	182.00		
24.	Daman and Diu	-	3.69		-	-			
25.	Delhi	19.00	16.65	49.50	-	474	520.00		
26.	Lakshadweep	3.00	1.91		-	-	-		
27.	Puducherry	13.00	8.29		-	-	-		
28.	Arunachal Pradesh	49.00	33.83		-	-	-		
29.	Assam	337.48	180.25	223.75	79.5	10142	3781.00		
30.	Manipur	42.00	12.79		-	-	-		
31.	Meghalaya	40.00		21.57	-	660	-		
32.	Mizoram	34.00	10.35	-	-	-	-		
33.	Nagaland	-	11.27	18.50	-	-	-		

1	2	3	4	5	6	7	8	9	10
34.	Sikkim	-		7.25	-	-	-		
35.	Tripura	-	11.87	11.25	26.69	-	-		
					80823	37293			
	Beneficiaries covered by NGOs under Headquarter activity				30569	17362			
	Beneficiaries covered by National institutes under headquarter activity				44324				
	Beneficiaries covered by ALIMCO				78227	99141			
	<b>TOTAL</b>	2364.22	2877.07	1448.79	368.76	233943	*154245	-	

\* Relevant information from some States/Districts is yet to received and same is being compiled.

**Statement – V**

Sl. No.	State	2010-11	2011-12		2012-13		2013-14
			Total	Total Amount	Total	Amount	
1	2	3	4	5	5	6	8
1.	Andhra Pradesh		144	7407306	87	5706582	
2.	Andaman and Nicobar Bar		0	0	0	0	
3.	Arunachal Pradesh		0	0	2	148000	
4.	Assam	Scholarship Scheme (Trust Fund) is	9	540365	9	766332	Under Process
5.	Bihar	implemented by	80	5472369	95	6271041	
6.	Chandigarh	NHFDC from	0	0	0	0	
7.	Chhattisgarh	2011-12 onwardslf	7	426414	15	725540	
8.	Dadra and Nagar Haveli		0	0	0	0	
9.	Daman and Diu		0	0	0	0	
10.	Delhi		33	1896848	29	2103778	
11.	Goa		1	49500	0	0	
12.	Gujarat		18	1047103	25	1428880	
13.	Haryana		34	2342101	22	1681951	



1	2	4	5	5	6	8
14.	Himachal Pradesh	2	138950	2	192000	
15.	Jammu and Kashmir	7	475583	5	337579	
16.	Jharkhand	16	1280495	25	1571895	
17.	Karnataka	46	2548073	47	2813036	
18.	Kerala	92	4336064	27	1845027	
19.	Lakshadweep	0	0	0	0	
20.	Madhya Pradesh	37	2332030	32	2290435	
21.	Maharashtra	51	3279611	62	4140150	
22.	Manipur	1	31000	1	86509	
23.	Meghalaya	0	0	1	45670	
24.	Mizoram	0	0	0	0	
25.	Nagaland	0	0	0	0	
26.	Odisha	12	825020	19	1263765	
27.	Pondicherry	0	0	1	62380	
28.	Punjab	10	691824	2	115000	
29.	Rajasthan	32	1870406	33	2204005	
30.	Sikkim	0	0	0	0	
31.	Tamil Nadu	90	5402816	99	6063041	
32.	Tripura	1	42500	2	159200	
33.	Uttar Pradesh	233	12997677	322	19331017	
34.	Uttarakhand	14	737235	5	347275	
35.	West Bengal	30	1478506	31	1734502	
Total		1000	57649796	1000	63434590	

**Statement – VA**

*Details of Disbursement of Scholarship (National Fund) for LAST THREE YEARS (2010-11, 2011-12, 2012-13 & 2013-14)*

Sl. No.	State/UT	2010-11		2011-12		2012-13	
		Total Awarded	Total Amount (in Rs.)	Total Awarded	Total Amount (in Rs.)	Total Awarded	Total Amount (in Rs.)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	29	456930	51	752064	61	851987

1	2	3	4	5	6	7	8
2.	Andaman and Nicobar	0	0	0	0	0	0
3.	Arunachal Pradesh	0	0	0	0	1	7000
4.	Assam	4	50445	13	165815	3	45180
5.	Bihar	21	316380	32	373175	27	334214
6.	Chandigarh	0	0	0	0	0	0
7.	Chhattisgarh	4	43242	5	44530	3	42350
8.	Dadra and Nagar Haveli	0	0	0	0	0	0
9.	Daman and Diu	0	0	0	0	0	0
10.	Delhi	8	103985	9	97580	7	97090
11.	Goa	0	0	0	0	2	30971
12.	Gujarat	17	182215	24	227515	31	220590
13.	Haryana	7	76018	7	110420	3	22649
14.	Himachal Pradesh	4	61000	2	24100	0	0
15.	Jammu and Kashmir	3	29650	3	37908	3	43658
16.	Jharkhand	6	74519	10	127520	3	28169
17.	Karnataka	50	612473	41	618984	58	651597
18.	Kerala	48	509008	49	599280	48	590321
19.	Lakshadweep	0	0	0	0	0	0
20.	Madhya Pradesh	22	282145	17	216285	28	284138
21.	Maharashtra	27	346138	29	342580	41	504144
22.	Manipur	4	64500	0	0	0	0
23.	Meghalaya	0	0	0	0	0	0
24.	Mizoram	0	0	0	0	1	9500
25.	Nagaland	1	15700	0	0	0	0
26.	Odisha	15	215597	14	207329	9	113252
27.	Pondicherry	1	20000	2	40000	3	44238
28.	Punjab	3	54000	4	44955	1	17000
29.	Rajasthan	14	173915	12	138005	10	96977
30.	Sikkim	0	0	0	0	0	0

1	2	3	4	5	6	7	8
31.	Tamil Nadu	65	883474	86	1316265	82	1226622
32.	Tripura	1	20000	0	0	2	17130
33.	Uttar Pradesh	56	906605	62	881760	65	758946
34.	Uttarakhand	3	41025		12500	0	0
35.	West Bengal	57	476811	30	285954	17	172137
Total		470	6015775	503			

**Statement- VB**

*The Details of the State Wise Amount Released and Utilised Under Education Loan Scheme During the Last Three Year and Current Year.*

Sl. No.	States	2010-2011		2011-2012		2012-2013		2013-2014 (as on 01.12.2013)	
		Amount released	Amount utilised	Amount released	Amount utilised	Amount released	Amount utilised	Amount released	Amount utilised
1	2	3	4	5	6	7	8	9	10
1.	Delhi	NIL	NIL	NIL	NIL	NIL	NIL	4.75	4.75
2.	Gujarat	NIL	NIL	1.97	1.97	NIL	NIL	NIL	NIL
3.	Haryana	NIL	NIL	NIL	NIL	6.57	6.57	5.39	5.39
4.	Kerala	NIL	NIL	3.25	3.25	6.80	6.80	0.00	0.00
5.	Karnataka	NIL	NIL	20.00	20.00	NIL	NIL	NIL	NIL
6.	Madhya Pradesh	0.59	0.59	1.53	1.53	2.00	2.00	NIL	NIL
7.	Maharashtra	7.86	7.86	24.72	24.72	26.42	26.42	52.50	52.50
8.	Odisha	1.62	1.62	1.32	1.32	4.34	4.34	NIL	NIL
9.	Punjab	NIL	NIL	1.30	1.80	NIL	NIL	NIL	NIL
10.	Rajasthan	NIL	NIL	2.18	2.18	1.01	1.01	2.74	2.74
11.	Uttar pradesh	NIL	NIL	NIL	NIL	0.80	0.80	NIL	NIL
Total		10.07	10.07	56.77	56.77	47.94	47.94	65.38	65.38

**Overcharging of Medicines by Pharma Companies**

\*172. SHRI S. ALAGIRI:

SHRI LAXMAN TUDU:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether pharmaceutical companies have been overcharging the price controlled medicines for the last one year;

(b) if so, the details thereof and the action taken against such companies by the Government, company-wise;

(c) the details of pharma companies against whom cases of overcharging are pending at present;

(d) the companies which have been issued notices by the National Pharmaceutical Pricing Authority (NPPA) till date, to pay the amount overcharged and the steps taken to expedite recovery from the pharma companies; and

(e) whether the NPPA has issued any guidelines recently to address the issue?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Cases of overcharging in respect of price controlled medicines have come to the notice of National Pharmaceutical Pricing Authority (NPPA) in the past and the amount overcharged by the companies along with interest thereon is recovered from the companies. During April 2012 to March 2013, there are 103 cases where demand notices have either been issued or payment has been received suo-moto.

(c) and (d) Since inception of NPPA (August, 1997) till November, 2013, there are 1001 overcharging cases where demand notices have been issued to pharmaceuticals companies amounting to Rs.3161.68 crore for selling medicines at prices higher than the price fixed by NPPA/Government under DPCO, 1995. Out of the total demand, Rs.260.40 crore has been recovered till 30.11.2013 leaving behind a balance of Rs.2901.28 crore. Rs. 2608.84 crores i.e. 90% of the balance outstanding amount is pending in various High Courts & Supreme Court and around Rs.2000 crore is due from M/s Cipla and its associate companies alone. Rs.89.16 crore is pending for recovery with Collectors of various states, Rs.5.05 crore is pending with BIFR/ Official liquidators.

#### **Fencing (Indo-Bangladesh Border)**

(Length in km)

Name of State	PHASE I		PHASE II		
	Sanctioned	Completed	Sanctioned	Completed	Balance
1	2	3	4	5	6
West Bengal	507	507	964.00	722.00	242.00

The court cases are being handled by the Law Officers and Central Government Counsels. NPPA is actively pursuing these court cases and is in constant touch with the Government Counsels.

(e) In order to bring clarity, consistency and transparency in dealing with overcharging / price violation cases expeditiously, NPPA has brought out two internal guidelines on processing of price violation / overcharging cases.

[Translation]

#### **Fencing at Borders**

\*173. SHRI JAI PRAKASH AGARWAL:

SHRI DATTA MEGHE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the international borders including in Tripura at which fencing has been erected so far, the area still to be fenced and the time by which the remaining border area including in Tripura is likely to be fenced, State-wise;

(b) whether floodlighting is done along the borders and if so, the status of the floodlighting thereon;

(c) whether it is true that border roads are also being constructed for smooth movement of the Border Security Force; and

(d) if so, the details thereof and the time by which it is going to be completed, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The fencing has been erected along the Indo-Bangladesh, Indo-Pakistan and Indo-Myanmar Borders of the country including the State of Tripura. The details of the fencing erected so far, border-wise, are as follows:-

1	2	3	4	5	6
Assam	152.31	149.29	76.72	74.94	1.78
Meghalaya	198.06	198.06	264.17	137.47	126.70
Tripura	-	-	848.00	775.70	72.30
Mizoram	-	-	349.33	222.89	126.44
Total	857.37	854.35*	2502.22	1933.00	569.22

\* The balance portion of Phase-I fencing is non-feasible.

The balance works in Phase-II are targeted to be completed by March, 2014.

### Fencing (Indo-Pakistan Border)

(Length in Km)

Name of the State	Sanctioned	Completed	Balance
Punjab	461	462.45*	---
Rajasthan	1056.63	1048.27*	---
Jammu International Border	186	186	---
Gujarat	340	261.78	79.22
TOTAL	2043.63	1958.50	79.22

\* Variation in length is due to topographical factors/alignment of fencing

The fencing works along the Indo-Pakistan border was scheduled to be completed by May, 2012. However, the works have spilled over as the balance stretches fall in the inundated/water-logged/marshy areas. The executing agencies are in the process of deploying improved technology to fence the remaining stretches which can withstand the terrain and weather conditions.

### Fencing (Indo-Myanmar Border)

India and Myanmar share an unfenced border of 1643 Km adjoining the North-Eastern States of Arunachal Pradesh(520 km), Nagaland (215 km), Manipur (398km) and Mizoram(510 km). Government of India has initiated action to fence the area between BP No. 79 to 81 in the State of Manipur on the Indo-Myanmar Border (approx. 10km). So far, 4.00 km fencing work has been completed. The balance

works arc; targeted to be completed by March, 2014.

(b) The Government has sanctioned 2840.90 km of the floodlighting works along the Indo-Bangladesh border and so far, work to the extent of 1588.75 km has been completed. Similarly, the Government has sanctioned 2009.52 km of floodlighting works along the; Indo-Pakistan border and so far, work to the extent of 1947.92 km has been completed.

(c) and (d) The Border Security Force (BSF) is the border guarding force along the Indo-Bangladesh and Indo-Pakistan border. The Government has sanctioned construction of border roads along the Indo-Bangladesh and Indo-Pakistan Border for smooth movement of the BSF. The details of the border roads constructed so far, along the Indo-Bangladesh Border, are as follows:-

(Length in km)

Name of State	PHASE I		PHASE II		
	Sanctioned	Completed	Sanctioned	Completed	Balance
West Bengal	1770	1616.57	0.00	0.00	0.00
Assam	186.33	176.50	102.42	83.56	18.86
Meghalaya	211.29	211.29	320.00	152.54	167.46
Tripura	545.37	480.51	637.00	512.07	124.93
Mizoram	153.40	153.06	481.30	282.27	199.03
<b>Total</b>	<b>2866.39</b>	<b>2637.93*</b>	<b>1540.72</b>	<b>1030.44</b>	<b>510.28</b>

\* The balance portion of Phase-I roads is non-feasible.

The Phase-II road works are targeted to be completed by March, 2014.

The Government has sanctioned 340 km of border roads in the State of Gujarat along the Indo-Pakistan border. Out of the sanctioned length, 261.28 km has been completed. These border roads works were scheduled to be completed by May, 2012. However, the works have spilled over as the balance stretches fall in the inundated/water-logged/marshy areas. The executing agencies are in the process of deploying improved technology to complete the remaining stretches.

[English]

#### External Links of Terrorists

\*174. SHRI SYED SHAHNAWAZ HUSSAIN:

SHRI ANANT KUMAR HEGDE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that terror links are connected with the neighbouring countries and their Governments give patronage to them;

(b) if so, the details thereof;

(c) whether centres of anti-India activities have been established in the neighbouring countries which also have become sources of illegal weapons and smuggling of fake currency into the country;

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) the efforts made by the Government to repatriate the perpetrators of terrorist activities in the country including those involved in the Mumbai terror attacks ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) As per the available intelligence inputs, militants/terrorists active in India are often supported and funded by their parent outfits based abroad, particularly in Pakistan, in terms of shelter, training, weapons and finance.

The existing statutory and legal structure provides adequate provisions to deal with funding of terrorism. The primary legal regime for countering terrorist financing is the Unlawful Activities (Prevention) Act, 1967 (UAPA). To further strengthen the existing enforcement structure, the NIA Act was passed in 2008 with a specific mandate to deal with all activities criminalized under UAPA including terrorist funding. NIA has created a Cell (Terror Funding and Fake currency Cell) for countering this menace. Further, under the Prevention of Money Laundering Act 2002 (PMLA), the banking companies, financial institutions and intermediaries of securities market submit Suspicious Transaction Reports (STR) to Financial Intelligence Unit -India (FIU-IND). FIU-IND analyses and disseminates the STRs to the relevant law enforcement and intelligence agencies.

In order to counter the anti-national/separatist activities, there exists a very close and effective coordination amongst intelligence agencies at the Centre and the State levels to monitor the activities of terrorist organizations. Intelligence inputs about possible designs and threats are shared with the State Governments concerned on a regular

basis. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are shared with the concerned States through the established mechanism, which ensures close coordination and sharing of intelligence and seamless flow of information between the States and the Central Security and Law Enforcement Agency. This has resulted in busting of many terror modules, thus neutralizing major terror attack plans.

(e) The perpetrators of terrorist activities are proceeded against and prosecuted under provisions of relevant statutes as per Law. Thus, the question of their repatriation does not arise.

#### **Foodgrain Production**

\*175. DR. RATTAN SINGH AJNALA:

CAPT. JAI NARAIN PRASAD NISHAD:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the production and productivity of foodgrains, rice and wheat during each of the last three years along with the estimated production of these crops for the year 2013-14, State-wise;

(b) whether there has been a stagnation/decline in the production and productivity of these crops due to dependence of agriculture on the monsoon and lack of irrigation facilities in the country during the said period and if so, the details thereof, crop-wise and State-wise;

(c) whether the current level of farm production and productivity is sufficient to meet the demands of the growing population and address the issue of food security in the country;

(d) if so, the details thereof; and

(e) the measures taken/proposed to be taken by the Government to increase the production, productivity and area under staple crops to address the issue of food security and rise in the prices of agricultural produce?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) and (b) The State-wise details of production and productivity of foodgrains, rice and wheat during each of the last three years and the current year i.e. 2010-11 to

2013-14 along with year wise increase/decrease in their production and productivity are given in the enclosed statement.

The year to year production and productivity of agricultural crops including foodgrains, rice and wheat in different States varies due to variation in the natural soil fertility, uneven distribution of rainfall, adoption of quality seeds, nutrient use, incidence of pest and diseases, adoption of improved agronomic practices, etc.

(c) and (d) As indicated in the table below, while estimated production of foodgrains and wheat in the country during 2012-13 (4th Advance Estimates) is in excess of their projected demand for the year, production of rice is marginally short of projected demand. However, there are sufficient stocks of rice to meet this minor shortfall.

Crop	Million (tonnes)		
	Estimated Production	Projected Demand*	Excess(+)/ Shortfall (-)
Foodgrains	255.36	242	13.36
Rice	104.40	105	-0.60
Wheat	92.46	82	10.46

\*Based on the Report of Working Group on Crop Husbandry, Agricultural Inputs, Demand and Supply Projections and Agricultural Statistics for the 12th Five Year Plan.

(e) In order to increase production and productivity of agricultural crops, the Government has been implementing several Crop Development Schemes/Programmes such as National Food Security Mission (NFSM), Rashtriy Krishi Vikas Yojana (RKVY), Integrated Scheme of Oilseeds, Pulses, Oil Palm & Maize (ISOPOM), etc. Under these schemes, funds are provided to States for implementation of State-specific agricultural strategies including incentives to farmers for use of quality seeds, Integrated Nutrient Management (INM), Integrated Pest Management (IPM), farm mechanization, etc. The States are also provided support for creation of agricultural infrastructure for optimal use of water and other natural resources. Further, to achieve higher agricultural productivity, Indian Council of Agricultural Research (ICAR) is conducting basic and strategic research relating to crop improvement, production and protection technologies suitable to different situations including development of location-specific varieties/hybrids and technologies.

**Statement**

*State-Wise Estimates of Production and Productivity of Foodgrains vis-a-vis their Increase(+)/Decrease(-) Over Previous Year*

**Foodgrains**

State	Production (000 Tonnes)						
	2010-11	2011-12	2012-13*	2013-14**	Increase(+)/Decrease(-) over previous year		
					2011-12	2012-13*	2013-14**
1	2	3	4	5	6	7	8
Andhra Pradesh	20315.0	18363.1	17925.7	9976.0	-1951.9	-437.4	-307.0
Assam	4876.5	4663.3	4757.0	3858.0	-213.2	93.7	264.0
Bihar	9222.0	14047.2	15623.7	6324.1	4825.2	1576.5	-1615.6
Chhattisgarh	7055.2	6870.5	7631.6	7658.2	-184.7	761.1	727.8
Gujarat	8341.6	8874.3	7324.0	3133.8	532.6	-1550.3	-469.2
Haryana	16629.5	17958.7	16220.0	4826.0	1329.2	-1738.7	-6.0
Himachal Pradesh	1421.1	1510.3	1392.1	833.0	89.1	-118.2	41.6
Jammu and Kashmir	1521.6	1586.3	1511.9	1074.3	64.7	-74.4	-15.7
Jharkhand	1876.6	4175.3	4298.7	3127.6	2298.7	123.4	-602.5
Karnataka	13877.2	12095.1	10925.2	8162.0	-1782.1	-1169.9	468.9
Kerala	527.2	572.1	532.9	277.4	45.0	-39.2	-97.7
Madhya Pradesh	14952.1	20394.8	23416.8	6733.4	5442.7	3022.0	743.8
Maharashtra	15420.4	12544.0	10689.0	9170.6	-28764	-1855.0	1650.6
Odisha	7619.3	64123	8352.7	6868.7	-1207.0	1940.4	-4047
Punjab	27866.3	28389.1	28071.3	11393.0	522.8	-317.8	-467.5
Rajasthan	18832.2	19469.7	18034.1	7171.3	637.5	-1435.7	281.5
Tamilnadu	7594.9	10151.8	6294.1	5209.1	2556.9	-3857.8	315.4
Uttar Pradesh	47247.6	50283.6	50838.4	18477.1	3036.0	554.8	214.6
Uttarakhand	1815.6	1852.0	1803.4	921.0	36.4	-48.6	43.0
West Bengal	14466.9	15985.7	16511.2	11390.1	15188	525.4	359.4
Others	3003.1	3086.7	3207.4	2732.9	83.6	120.7	-10.3
All-India	244482.0	259286.0	255361.2	129317.5	14804.0	-3924.8	1114.4



State	Yield ('Kg/Hectare)						
	2010-11	2011-12	2012-13*	2013-14**	Increase(+)/Decrease(-) over previous year		
					2011-12	2012-13*	2013-14**
1	9	10	11	12	13	14	15
Andhra Pradesh	2530	2519	2616	2431	-11	96	-138
Assam	1763	1704	1889	1782	-58	185	-139
Bihar	1479	2098	2329	2180	619	231	-74
Chhattisgarh	1424	1384	1514	1805	-40	130	172
Gujarat	1843	1874	1990	1550	30	116	-75
Haryana	3526	3879	3698	2814	353	-181	-2
Himachal Pradesh	1787	1911	1771	2073	124	-140	68
Jammu and Kashmir	1639	1690	1614	1727	50	-76	0
Jharkhand	1257	1798	1861	1729	541	63	-206
Karnataka	1684	1629	1472	1790	-55	-157	60
Kerala	2399	2695	2678	2410	296	-17	-72
Madhya Pradesh	1162	1510	1657	1442	348	147	171
Maharashtra	1184	1155	1057	1520	-28	-98	199
Odisha	1432	1303	1658	1530	-130	356	-115
Punjab	4280	4364	4258	3869	83	-105	-102
Rajasthan	1250	1348	1482	850	99	134	-39
Tamilnadu	2393	3162	2175	2670	769	-987	205
Uttar Pradesh	2386	2498	2547	2154	112	50	6
Uttarakhand	1841	1945	1939	1734	105	-6	43
West Bengal	2601	2645	2711	2580	43	66	29
Others	2136	2160	2275	2220	24	115	-55
All-India	1931	2079	2125	1904	148	46	-4

\*4th advance estimates,\*\*1st advance estimates (kharif only)

## State-Wise Estimates of Production and Productivity of Rice vis-a-vis their Increase/Decrease Over Previous Year

**Rice**

State	Production (000 Tonnes)						
	2010-11	2011-12	2012-13*	2013-14**	Increase(+)/Decrease(-) over previous year		
					2011-12	2012-13*	2013-14**
1	2	3	4	5	6	7	8
Andhra Pradesh	14418.0	12895.0	10914.6	7727.0	-1523.0	-1980.4	559.0
Assam	4736.6	4516.3	4562.0	3837.0	-220.3	45.7	264.0
Bihar	3102.1	7162.6	7336.0	5569.3	4060.5	173.4	-1620.9
Chhattisgarh	6159.0	6028.4	6608.8	7340.3	-130.6	580.4	731.5
Gujarat	1496.6	1790.0	1503.0	1617.0	293.4	-287.0	213.0
Haryana	3472.0	3759.0	3976.0	3866.0	287.0	217.0	-110.0
Himachal Pradesh	128.9	131.6	134.3	111.1	2.7	2.6	-23.2
Jammu and Kashmir	507.7	544.7	545.6	532.7	37.0	1.0	-13.0
Jharkhand	1110.0	3130.6	3026.7	2371.6	2020.6	-103.9	-655.1
Karnataka	4188.0	3955.0	3283.0	26150	-233.0	-672.0	-58.0
Kerala	522.7	569.0	531.0	277.3	46.3	-38.0	-96.4
Madhya Pradesh	1772.1	2227.3	2775.0	2950.2	455.2	547.7	175.2
Maharashtra	2696.0	2841.0	3042.0	3168.6	145.0	201.0	1866
Odisha	6827.7	5807.0	7639.5	6341.3	-1020.7	1832.5	-392.2
Punjab	10837.0	10542.0	11374.0	10815.0	-295.0	832.0	-559.0
Rajasthan	265.5	253.4	222.5	234.2	-12.2	-30.8	11.7
Tamilnadu	5792.4	7458.7	4399.5	4249.5	1666.3	-3059.2	324.3
Uttar Pradesh	11992.0	14022.0	14413.0	14646.0	2030.0	391.0	292.0
Uttarakhand	550.4	594.0	581.0	566.0	43.6	-13.0	30.0
West Bengal	13045.9	14605.8	14961.7	11203.5	1559.9	355.9	321.8
Others	2349.3	2467.7	2569.5	2280.7	118.3	101.8	-19.7
All-India	95970.0	105301.0	104398.7	92319.2	9331.0	-902.3	-438.4

State	Yield ('Kg/Hectare)						
	2010-11	2011-12	2012-13*	2013-14**	Increase(+)/Decrease(-) over previous year		
					2011-12	2012-13*	2013-14**
1	9	10	11	12	13	14	15
Andhra Pradesh	3035	3148	3126	2862	113	-23	-20
Assam	1843	1780	2039	1798	-63	259	-143
Bihar	1095	2155	2260	2183	1060	105	-85
Chhattisgarh	1663	1597	1746	1939	-66	149	193
Gujarat	1852	2141	2138	2095	289	-3	5
Haryana	2789	3044	3272	3350	255	229	78
Himachal Pradesh	1673	1705	1651	1450	32	-53	-201
Jammu and Kashmir	1943	2078	2085	2035	135	8	-50
Jharkhand	1541	2131	2238	1925	590	107	-313
Karnataka	2719	2793	2587	2589	74	-206	46
Kerala	2452	2733	2691	2412	281	-42	-80
Madhya Pradesh	1106	1340	1474	1621	235	134	147
Maharashtra	1776	1841	1964	2086	65	123	124
Odisha	1616	1450	1897	1676	-166	447	-120
Punjab	3828	3741	3998	3900	-87	257	-98
Rajasthan	2025	1886	1771	1807	-139	-115	36
Tamilnadu	3040	3918	2787	2906	878	-1130	187
Uttar Pradesh	2120	2358	2459	2459	238	101	0
Uttarakhand	1901	2121	2218	2177	220	96	24
West Bengal	2639	2688	2757	2612	49	69	31
Others	2277	2370	2539	2458	93	169	-41
All-India	2239	2393	2462^	2385	154	69	-3

\*4th advance estimates,\*\*1st advance estimates (kharif only)

*State-wise estimates of production and productivity of Wheat vis-a-vis their increase/decrease over previous year***Wheat**

State	Production (000 Tonnes)				
	2010-11	2011-12	2012-13*	Increase(+)/Decrease(-) over previous year	
1	2	3	4	5 =(3-2)	6 (4-3)
Andhra Pradesh	13.0	11.0	7.0	-2.0	-4.0
Assam	52.8	60.3	57.0	7.5	-3.3
Bihar	4097.6	4725.0	5375.1	627.4	650.1
Chhattisgarh	126.8	133.1	141.3	6.3	8.2
Gujarat	4019.5	4072.0	3135.0	52.5	-937.0
Haryana	11630.0	12685.7	11117.0	1055.7	-1568.7
Himachal Pradesh	546.5	595.8	543.5	49.3	-52.3
Jammu and Kashmir	446.3	500.3	415.8	54.0	-84.5
Jharkhand	158.4	302.6	267.4	144.2	-35.2
Karnataka	279.0	193.0	172.0	-86.0	-21.0
Madhya Pradesh	7627.1	11538.5	13133.4	3911.4	1594.9
Maharashtra	2301.0	1313.0	875.0	-988.0	-438.0
Odisha	4.2	2.4	2.1	-1.8	0.3
Punjab	16472.0	17280.1	16106.1	808.1	1174.0
Rajasthan	7214.5	9319.6	8953.5	2105.1	-366.1
Uttar Pradesh	30001.0	30292.6	30301.9	291.6	9.3
Uttarakhand	878.0	878.0	838.0	0.0	-40.0
West Bengal	874.4	872.9	907.0	-1.5	34.1
Others	131.9	106.1	110.0	-25.7	3.9
All-India	86874.0	94882.1	92458.2	8008.1	-2423.9

State	Yield (Kg/Hectare)				
	2010-11	2011-12	2012-13*	Increase(+)/Decrease(-) over previous year	
1	7	8	9	10 =(8-7)	11 (9-8)
Andhra Pradesh	1300	1375	875	75.0	-500.0
Assam	1179	1147	1188	-31.5	40.5
Bihar	1948	2206	2427	258.0	220.6
Chhattisgarh	1144	1227	1396	82.3	169.5
Gujarat	3155	3014	2986	-140.9	-28.3
Haryana	4624	5030	4452	405.7	-577.9
Himachal Pradesh	1530	1671	1514	141.0	-156.4
Jammu and Kashmir	1535	1689	1404	154.2	-285.3
Jharkhand	1642	1908	1716	266.0	-192.4
Karnataka	1094	858	735	-236.3	-122.7
Madhya Pradesh	1757	2360	2478	603.0	118.0
Maharashtra	1761	1558	1473	-203.0	-84.5
Odisha	1458	1644	1672	185.8	28.0
Punjab	4693	4898	4573	205.1	-325.0
Rajasthan	2910	3175	3175	265.0	0.0
Uttar Pradesh	3113	3113	3113	-0.1	0.0
Uttarakhand	2316	2379	2341	639	-38.6
West Bengal	2760	2765	2817	5.2	51.5
Others	3471	3337	3514	-133.2	177.0
All-India	2989	3177	3119	188.5	-58.4

\*4th advance estimates (Concluded)

Note: As Wheat is a rabi crop, its production and yield estimates for 2013-14 are not yet available.

#### Accidents in Coal Mines

\*176. SHRI HEMANAND BISWAL: Will the Minister of COAL be pleased to state:

(a) the details of accidents that have occurred in various coal mines and workers injured/killed therein during

each of the last three years, subsidiary /mine-wise including Mahanadi Coalfields Limited (MCL);

(b) whether the Government has conducted any inquiry into such accidents;

(c) if so, the details and the findings thereof and the action taken against the erring officials, subsidiary-wise;

(d) the steps taken by the Government for relief, rehabilitation and welfare of the injured/deceased workers and their families, subsidiary-wise; and

(e) the corrective measures taken by the Government to improve the safety of workers in coal mines?

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) The no. of fatal accidents and fatalities in the last 3 years are as follows:

Year	No. of fatal accidents	No. of fatalities
2010	96	117
2011	64	116
2012	82	86
2013 (till May)	70	73

(b) and (c) All fatal accidents are enquired into by DGMS. After completion of enquiries, statutory/legal actions as deem fit including prosecution against the persons found responsible for the accidents are taken.

Details of the deceased and cause of accidents are being collected and shall be laid on the table of the house.

(d) The following compensation, relief etc. to the family of deceased who died in any mine accident arising out of and in course of employment.

1. Payment of compensation under Employee's Compensation Act - 2009
2. Employment is offered to the dependent of deceased departmental employee. In case there is no eligible person for employment, monetary compensation per month is paid to the family of the deceased in lieu of employment.
3. Rs. 5 Lakhs is paid to the dependent of deceased departmental employee as a special relief / ex-gratia, which is in addition to the amount payable under the Employee Compensation Act-1923.
4. Immediate payment of lump sum amount (generally Rs 20,000) is paid to the family of deceased for funeral, transport expenses etc.
5. Monetary benefits under Life Cover Scheme (LCS) of Rs 1,12,800/ w.e.f. 1.2.2012 as per NCWA-IX.

6. Ex-gratia amount of Rs 84,600/ in case of death or permanent total disablement resulting on account of accident arising out of and in course of employment w.e.f. 1.2.2012 as per NCWA-IX.

7. Gratuity on the basis of the length of service (maximum ceiling Rs, 10, 00,000). Other benefits like P.F as per CMPF rule, Pension as per CMPS, 1998, Encashment of EL etc.

In case of serious bodily injury/disablement the following compensation is being paid by coal companies:

(i) An employee who is disabled due to accident arising out of and during the course of employment will get full basic wages and dearness allowance from the date of accident till employee is declared fit by the Company's Medical Officer. The disabled employee will have to remain under treatment of Company's Medical Officer or in a hospital approved /referred by the company to be entitled to the benefit.

(ii) Compensation under the Workmen (Employee) Compensation Act-1923 is being paid to serious bodily-injured person involved with permanent disability, after due assessment of the percentage of permanent disability by an approved Medical Board.

(iii) Ex-gratia amount of Rs 84,600/ (w.e.f 1.2.2012) as per NCWA-IX is paid to injured employee in case of permanent total disablement resulting on account of accident out of and in course of employment.

(e) The following corrective measures are taken by the Government to improve the safety of workers in coal mines:

(i) To promote and propagate safety awareness in mines, National Safety Awards (Mines), National Conference on Safety in Mines is organized by DGMS. The recommendations of National Conference on Safety in Mines go a long way in enhancing safety of mine workers.

(ii) Workers participation and sensitization in matters of safety are ensured through training in safety and by initiatives like celebration of safety week and safety campaigns, etc.

- (iii) Safety training programmes are organized among Managers and Supervisors for improving safety standards in mines.
- (iv) Risk Assessment Techniques are being introduced aimed at elimination of risks and to ensure safety of workmen.
- (v) Standard operating procedures are established to avoid unsafe practices in mines.
- (vi) A special safety awareness campaign has been launched to increase awareness of mine workers. i.e., 'Safety is My Responsibility' and steps have been taken to propagate the same.

In addition, Coal India Ltd (CIL) has also taken the following measures to improve standard of safety:

1. CIL has established a structured multi-disciplinary Internal Safety Organization (ISO) to assist the line management at various levels in matters related to Safety.
2. Risk Assessment & Safety Management Plan: CIL has introduced risk assessment based Safety Management Plan in its mines. It is an on-going cyclical process.
3. Safety Audit of the mines is being conducted time to time.
4. Steps for Disaster Prevention:
  - To check Inundation/ in rush water: Thrust on Risk assessment, Safety Audit, Check Survey, Trials of Geo-physical Methods for detection of water bodies / proving parting etc.
  - To control spontaneous heating, fire & explosion in mine:
    - More thrust on construction of sectionalization stopping
    - Fresh Pressure Quantity Survey
    - Use of Gas Chromatograph to analyze mine air sampling with better accuracy.
    - Use of Local Methane Detector (LMD) for early and accurate detection of methane belowground for highly gassy mine.

- Risk assessment for identifying hazards related to spontaneous heating / fire potential.

5. For reduction of Roof/Side falls accident
  - Stress on face mechanization to reduce exposure of workmen in active working zone.
  - Support Plan based on Rock-mass-rating (RMR) of over-lying roof strata, o Greater use of Roof Bolting for roof support.
  - Introduction of mechanized drilling by the advanced roof bolting machines, o Introduction of resin capsules particularly for watery seams.
  - Emphasis on development of indicators for detecting impending load on roof through R&D.
  - One laboratory has been commissioned at CMPDI, Ranchi for testing of physical and chemical properties of capsules.
6. For reduction of accident at Opencast as well as on Surface of Mine:
  - Surface miners are being used in several opencast mines of CIL, which are safe and eco-friendly.
  - Mine-specific Traffic Rules have been framed and circulated.
  - Code of Practices for FIEMM operators, Maintenance staffs & others.
  - Standard Operating Procedure related to safe operation of various mining operations.
  - Safety Management Plan based on Risk Assessment for every opencast have been prepared and implemented.
  - Training of Contractor's Workers involved in transporting jobs
  - Introduced Simulation based training for tipper & dumper operators / HEMM operator.
7. Special Safety Drives are conducted periodically to assess the level of compliance of norms in each mine. Annual safety fortnight is also conducted once every year for the purpose.

## 8. Other safety measures initiated recently:

- Special training programme for safety officers and other key mining officials directly engaged in ensuring safety at mine by the SIMTARS, Australia accredited trainers.
- Several R&D projects on safety have also been initiated.
- High-wall mining has been started at Sharda Opencast Mine of SECL, which is safe mining system.
- Spreading knowledge and coal mine safety related information through publication of quarterly safety bulletin from CIL.

(c) whether the coal companies have imported coal to bridge the gap between demand and supply of coal;

(d) if so, the details of the quantity / value of coal imported from various countries during the said period, country and company-wise; and

(e) the measures taken by the Government to increase coal production to meet the requirement of the country?

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The Production target, actual production and estimated demand and supply of coal in India in the last three years is given in Table 1 and State-wise production and supply of coal in last three years and current year is given in table 2 below:-

*Table 1 (figures in Mte)*

Year	Production Target	Production	Demand	Supply
2010-11	572.4	532.7	656.3	523.5
2011-12	554.0	539.9	696.0	535.2
2012-13	574.4	557.7	772.8	569.8
2013-14	244.2	244.3*	769.7	269.1*

Demand estimates are as per the respective Annual Plan of the Ministry of Coal.

Supply relates to indigenous sources; \*Upto September, 2013

[English]

### Coal Production

\*177. SHRI M.KRISHNASSWAMY:

SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of COAL be pleased to state:

(a) the details of production, demand and supply of coal in the country during each of the last three years and the current year, State-wise;

(b) the reasons for the shortfall in production and supply Vis-a-vis the targets fixed, if any, during the said period and the action plan contemplated to meet the shortfall during the 12th Five Year Plan;

*Table 2*

State	Production				Supply			
	2010-11	2011-12	2012-13	2013-14 Apr-Sept, 2013 (P)	2010-11	2011-12	2012-13	2013-14 Apr-Sept, 2013 (P)
1	2	3	4	5	6	7	8	9
Andhra Pradesh	51.3	52.2	53.2	20.6	50.0	51.4	53.3	22.0
Assam	1.1	0.6	0.6	0.1	1.1	0.8	0.6	0.1
Chhattisgarh	113.8	114.0	117.8	58.3	109.6	114.6	120.9	58.8
Jammu and Kashmir	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
Jharkhand	108.9	109.6	111.2	49.9	106.6	109.6	119.2	57.1
Madhya Pradesh	71.1	71.1	77.3	32.1	69.4	69.6	60.4	29.1



1	2	3	4	5	6	7	8	9
Maharashtra	39.3	39.2	39.0	15.0	38.2	38.1	38.2	16.8
Meghalaya	7.0	7.2	7.1	0.2	7.0	7.2	7.1	0.2
Odisha	102.6	105.5	110.1	48.8	104.4	104.8	114.2	57.6
Uttar Pradesh	15.5	16.2	14.8	6.5	15.4	15.5	29.1	14.8
West Bengal	21.7	24.2	26.5	12.7	21.4	23.2	26.7	12.8
Arunachal Pradesh	0.3	0.2	0.1	0.0	0.2	0.3	0.1	0.0
Total	532.7	539.9	557.7	244.3	523.5	535.2	569.8	269.1

The major factors resulting in shortfall in production and supply are as under:-

- Delay in forestry clearances, environment clearance etc;
- Delay in land acquisition and R & R related issues;
- Adverse law & order conditions in some of the mining areas;

(d) Transportation constraints in moving coal from pithead to sidings and delay in construction of rail Infrastructures in some of the major coalfields;

(c) and (d) Due to constraints in availability of indigenous coal, the gap between demand of coal in the country and indigenous availability is met through coal imports. Details of the value quantity of coal imported from various countries during last three years and the current year, is given below:-

Sl.No.	Country	Quantity (Mte)			Value (Rs.Millon)		
		2010-11	2011-12	2012-13	2010-11	2011-12	2012-13
1.	Indonesia	35.9	55.3	82.4	134788	258417	329706
2.	Australia	15.9	27.8	30.5	171194	366256	315969
3.	South africa	11.2	12.2	20.3	57273	77107	113565
4.	USA	1.8	3.0	6.4	19829	39746	55033
5.	New Zealand	0.8	1.0	1.0	7704	12986	11356
6.	Others	3.245	3.649	5.213	24708	33864	42826
Total Imports		68.9	102.9	145.8	415496	788376	868455

(e) In order to increase the domestic production the Government has taken steps to get Environment & Forestry clearances expedited, pursued with Ministry of Railways for enhancing availability of rail rakes and approached State Government for necessary assistance in land acquisition etc. In addition, a series of steps have been taken by Coal India Ltd. and its subsidiaries for augmenting coal production which include (i) increasing the efficiency of the equipment's and mechanization (ii) strict supervision of the existing mines and ongoing projects and (iii) Capacity addition from new projects.

[English]

#### Commodities under PDS

\*178. SHRI N.S.V. CHITTHAN:

SHRI ANANDRAO ADSUL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to include pulses and edible oil apart from foodgrains to the list of commodities to be distributed through the Public Distribution

System (PDS)/National Food Security at a highly subsidized rate and if so, the details thereof;

(b) whether pulses and edible oil proposed to be included thereunder, will have to be imported;

(c) if so, the details thereof and the steps taken by the Government to increase the production of these commodities in the country; and

(d) the other steps taken by the Government for speeding up efficient delivery through PDS by plugging leakage of foodgrains and checking wastage of food and vegetable items?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) A Statement is laid on the Table of the House.

(a) There is no proposal to distribute pulses and edible oil under the National Food Security Act (NFSA), 2013.

(b) The question does not arise.

(c) However, to boost the overall production of pulses and edible oil in the country, Government is implementing the Integrated Scheme on Oilseeds, Pulses, Oil Palm and Maize (ISOPOM) in major oilseed, oil palm and pulses growing States. In order to strengthen the Oilseed Production Programme, the ongoing scheme of ISOPOM is being restructured into National Mission on Oilseed and Oil Palm (NMOOP) during 12th Plan with support for additional interventions such as Varietal Specific Targeted Seed Production, supply of machinery and tools for oil palm and provisions for recognition/awards to better performing States and farmers. A sub-scheme namely Oil Palm Area Expansion (OPEA) is also under implementation in oil palm growing States under Rashtriya Krishi Vikas Yojana (RKVY). Further, the National Food Security Mission (NFSM) on pulses including the A3P (Accelerated Pulses Production Programme) for increasing the production and productivity of pulses is being implemented in the country through State Governments. A special plan for kharif pulses production and a programme on additional area coverage of pulses during rabi/summer have also been launched.

(d) Strengthening and streamlining of TPDS is a continuous process. Government has regularly reviewed and has issued instructions to States/UTs to strengthen functioning of TPDS by improving monitoring mechanism

and vigilance, increased transparency in functioning of TPDS, use of Information and Communication Technology (ICT) tools and improving the viability of Fair Price Shop operations.

To check wastage, procured foodgrains are stored in covered godowns as well as under CAP (Covered and Plinth) storage (wheat and paddy only) for varying periods. During storage, scientific code of practices for safe storage of foodgrains are adopted by Food Corporation of India (FCI) and State agencies. Inspections are carried out at various levels to check the quality of foodgrains at regular intervals. Prophylactic and curative treatments are to be carried out for the control of insect pests. Proper aeration, cleaning and brushing of foodgrains stocks are done regularly. Department has also issued instructions from time to time regarding safe storage of foodgrains to FCI and State Governments to avoid damage in central pool stocks.

Government is also implementing schemes to reduce the wastage in agriculture produce such as Scheme of Infrastructure Development comprising Mega Food Park and Cold Chain, Value addition and preservation of infrastructure; National Mission on Food Processing (NMFP); Technology upgradation/establishment/modernization of Food Processing Industries, etc.

*[Translation]*

#### **Encroachment at Protected Monuments**

\*179. SHRI SAJJAN VERMA:

SHRI YASHVIR SINGH:

Will the Minister of CULTURE be pleased to state:

(a) the details of historical/protected monuments/heritage sites/structures in the country under illegal occupation/encroachment and the number of complaints received/cases registered in the matter along with the action taken thereon and the existing mechanism to keep such monuments free from illegal occupation/encroachment during each of the last three years and the current year, monument and State/UT-wise;

(b) the progress achieved by the Archaeological Survey of India (ASI) in removing encroachments within the premises of protected monuments;

(c) whether the Government has taken any steps for rehabilitation of the encroachers;

(d) if so, the details thereof; and

(e) the other remedial steps proposed to be taken by the Government/ASI in this regard?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) There are 3678 centrally protected monuments/sites which have been declared as of national importance. The Archaeological Survey of India undertakes their regular conservation and preservation „ by way of structural repairs, chemical treatment, laying of gardens and day to day maintenance as per archaeological norms subject to availability of resources. There are instances of encroachments in some of the centrally protected monuments and a detailed list (State-wise) is given in Statement-I. The encroachment in the premises of the protected monuments and protected areas and unauthorized constructions in the prohibited and regulated areas are removed as per the provisions contained in the Ancient Monuments and Archaeological Sites and Remains 1958 (Amendment and Validation) Act, 2010 and Rules framed thereunder.

In order to contain the encroachments and removing them, the Superintending Archaeologist in charge of the Circles have been vested with the powers of an Estate Officer to issue eviction notices/orders to the encroachers under Public Premises (Eviction of Unauthorised Occupants) Act, 1971. They are also authorised to issue show cause notices under the provisions of Ancient Monuments and Archaeological Sites and Remains 1958 (Amendment and Validation) Act, 2010 and Rules 1959 followed by a direction to the District Collector/Magistrate by Central Government to remove such encroachment under section 19 (2) of the Act and Section 38 (2) of the Rule. Assistance in containing and removing encroachments is also sought from the respective State Government/police force and where there are no fruitful results, actions are initiated against the encroachers by filing cases in the court of law. In addition to the regular watch and ward staff, private security personnel, State police guards and CISF have also been provided for the safety and security of selected monuments. Removal of encroachments is an ongoing process and is carried out under the provisions of the Ancient Monuments and Archaeological Sites and Remains 1958 (Amendment and Validation) Act, 2010.

(b) Details of monuments from where encroachments have been removed by Archaeological Survey of India are given in the enclosed Statement-II

(c) to (e) There is no such policy with the Archaeological Survey of India to rehabilitate/relocate the encroachers of the centrally protected monuments.

**Statement – I**

*List of Centrally Protected Monuments under Encroachment*

Sl. No.	Name of Monument/Site	Locality/District
1	2	3
	1. Agra Circle (Uttar Pradesh)	
1.	1. Burhiya ka Tal	Itimadpur, Agra
2.	2. Jama Masjid	Itimadpur, Agra
3.	3. Jama Masjid	Agra
4.	4. Excavated sites	Kankali Tila, Mathura
5.	5. Kota Mound	Mathura
6.	6. Gate way & Sarai, Ekdil	Etawah
7.	7. Mosque and Sarai	Khudagunj, Farrukhabad
8.	8. Mound known as old fort of Kannauj	Kannauj
9.	9. Mound known as Lakha Mandap, Barnawa	Baraut, Bagpat, Distt. Baghpat
10.	10. Khanquah Fatehpur Sikri	Agra
11.	11. Khatia Khana, Fatehpur Sikri	Agra
12.	12. Fort wall near Lal Darwaza Fatehpur Sikri	Agra
13.	13. Jagner Fort	Agra
14.	14. Fortified Sarai with all its walls and gateways, Kosi	Mathura

1	2	3
15.	15. Khera ki Bandi, Old Cemetery	Lodhipur, Saharanpur
2.	Aurangabad Circle (Maharashtra)	
16.	1. Kotla of Twelve Imams	Ahmednagar
17.	2. Mucca Masjid	Ahmednagar
18.	3. Ancient site locally known as Ladmod	Newasa, Ahmednagar
19.	4. Ancient Site at Paithan	Paithan, Distt. Aurangabad
20.	5. Ellora Caves	Ellora, Distt. Aurangabad
21.	6. Grishneshwar Temple	Ellora, Distt. Aurangabad
22.	7. Devi Temple at Patna	Patna Distt. Jalgaon
23.	8. Balapur Fort	Balapur, Distt. Akola
24.	9. Anchaleshwar Temple	Chandrapur
25.	10. Mahakali Temple	Chandrapur
26.	11. Temple of Shiva on further side of the stream at Parner	At-Parner, Distt.- Ahmednagar
27.	12. Siddheshwar Mahadeo Temple	At Kaigaontoka, Ahmednagar
28.	13. Ancient Site and remains at Tekwada	Jalgaon
29.	14. Group of temple at Markandadeo	Gadchiroli
30.	15. Trimbakeshwar Temple	Nashik
31.	16. Mathichi Ghadi	Nashik

1	2	3
32.	17. Siddheshwar Mahadev Temple, at Vaghli	Jalgaon, Dist- Jalgaon
33.	18. Caves and Temple at Harishchandragad	Ahmednagar
3.	Bangalore Circle (Karnataka)	
34.	1. Gowrishwara Temple	Chamanarajanagar, Yelandur
4.	Bhopal Circle (Madhya Pradesh)	
35.	1. Gond Fort called Satkhanda and the tower on Rajghat called Shahburz and the Temples there in	Mandla, Distt. Mandla (Mandla)
36.	2. Pre-Historic Rock Shelters at Bhimbetka	Distt. Raisen
5.	Bhubaneshwar Circle (Odisha)	
37.	1. Barabati Fort	Cuttack
38.	2. Khandagiri Hill	Bhubaneswar
39.	3. Sisupalgarh	Bhubaneswar
40.	4. Choudwar Fort	Cuttack
6.	Chennai Circle (Tamilnadu)	
41.	1. Megalithic Site, Thirupporur	Kanchipuram District
7.	Chandigarh Circle (Punjab)	
42.	1. Bhatinida Fort	Bhatinda
43.	2. Mound known as Mud fort	Abohar, Distt. Firozpur
44.	3. Summer Palace of Maharaja Ranjit Singh, Company Bagh	Amritsar

1	2	3	1	2	3
45.	4. Noor Mahal, Sarai	Jalandhar	63.	5. Purana Qila (Indraprastha), Two miles south of the	(Indraprastha), Two miles south of the
46.	5. Ancient Site, Naggar	Jalandhar	64.	6. Tughluqabad, BadarpurZail	Badarpur
8.	Haryana (Chandigarh Circle)		65.	7. Begumpuri Masjid & Bijai Mandal	Begumpur
47.	1. Ancient Site, Ther Mound, Sirsa	Sirsa	66.	8. Sarai Shahji, Near Shivalik Malviya Nagar	Malviya Nagar
48.	2. Mosque of Sarai of Ali Vardi Khan	Gurgaon	67.	9. Rajpur (Mutiny Cemetery), Old Rajpur Cantonment, North District	Old Rajpur Cantonment
49.	3. Two Gateways of Mughal Sarai, Gharaunda	Karnal	68.	10. D' Eremao Cemetery,	Kishangaj
50.	4. Prithviraj Chauhan's Fort	Hansi, District Hissar	69.	11. Tomb of Razia Begum in Mohalla Bulbuli Khana, Sahajahanabad	Sahajahanabad
51.	5. Ancient Site, Rakhigarhi	Hissar	70.	12. Bijay Mandal neighbouring domes, buildings and dalan in village Kalusarai to north of Begumpur	Begumpur
52.	6. Buria Kal Nala	Faridabad	10.	Dharwad Circle (Karnataka)	
53.	7. Raja Harsh Ka Tila	Kurukshetra	71.	1. All Shaheed Peer Mosque	Bijapur (East)
54.	8. Kos Minar 22, Palwal	Palwal	72.	2. Allahpur Gate	Bijapur (East)
55.	9. Ancient Site,	Khokrakot	73.	3. Ambar Khan	Bijapur (East)
56.	10. Ancient Site	Theh Polar, District Kaithal	74.	4. Badi Kaman	Bijapur (East)
57.	11. Ancient Site	Naurangabad, Bhiwani	75.	5. Bahumani Gate	Bijapur (East)
58.	12. Kos Minar	Sector 35, Faridabad	76.	6. Bathulla Khan's Mosque	Bijapur (East)
9.	Delhi Circle (NCT Delhi)				
59.	1. Nili Masjid, Hauz Khas	Hauz Khas			
60.	2. Ancient Mosque, Palam	Palam			
61.	3. Qudasia Mosque, Qudasia Garden	Qudasia Garden			
62.	4. Sunehri Masjid near Red Fort, Delhi Fort	Near Red Fort, Delhi Fort			

1	2	3
77.	7. Fort Wall (from Managoli gate to Bahumani Gate)	Bijapur (East)
78.	8. Golgumbaz & other structures within the protected area	Bijapur (East)
79.	9. Haji Hassan Saheb's tomb	Bijapur (East)
80.	10. Managoli Gate or Fateh Gate	Bijapur (East)
81.	11. Moats of the Fort wall (from Bahumani gate to Mangoli gate)	Bijapur (East)
82.	12. Mubarak Khan Mahal	Bijapur (East)
83.	13. Mustafa Bad Gun	Bijapur (East)
84.	14. Mustafa Khan Mosque	Bijapur (East)
85.	15. Nagthan Gate	Bijapur (East)
86.	16. Nov Gumbaz	Bijapur (East)
87.	17. Padshapur Gate	Bijapur (East)
88.	18. Water Pavilion to the North of Mubarak Khan's mosque	Bijapur (East)
89.	19. Water tower No. 114 with inscriptions to the south of Asar Mahal	Bijapur (East)
90.	20. Water tower No. 115 to the south of Chinch Didi Mosque	Bijapur (East)

1	2	3
91.	21. Water tower No. 142 to the north west of Nav Gumbaz and to the west of Kawas Khan's Mahal	Bijapur (East)
92.	22. Water tower No. 147 to the south of Badi Kaman	Bijapur (East)
93.	23. Water Tower nO. 286 to the north east of Mecca Masjid	Bijapur (East)
94.	24. Sanda Burz	Bijapur (West)
95.	25. Shapur Gate	Bijapur (West)
96.	26. Jorapur Gate	Bijapur (West)
97.	27. Mecca Gate	Bijapur (West)
98.	28. Gun Farangi Shahiburz	Bijapur (West)
99.	29. Sarwad Mosque	Bijapur (West)
100.	30. Landa Khasba Gun	Bijapur (West)
101.	31. Small Pavilion in front of Asar Mahal	Bijapur (West)
102.	32. Water Pavilion	Bijapur (West)
103.	33. Arquilla Moat	Bijapur (West)
104.	34. Chinch Didi Mosque	Bijapur (West)
105.	35. Andu Masjid	Bijapur (West)
106.	36. Ibrahim Old Jami Mosque	Bijapur (West)
107.	37. Gummat Bavdi	Bijapur (West)
108.	38. Sikandar Shah Tomb	Bijapur (West)

1	2	3
109.	39. Yakub Dabuli Mahal (30)	Bijapur (West)
110.	40. Ikhaskhan Mosque	Bijapur (West)
111.	41. Shah Nawazkhan's Mosque/tomb	Bijapur (West)
112.	42. Moti Darga (Mahal)	Bijapur (West)
113.	43. Hyderkhan's tomb	Bijapur (West)
114.	44. Nityanavarasa Mosque	Bijapur (West)
115.	45. Tomb No. 47	Bijapur (West)
116.	46. Suneri Masjid	Bijapur (West)
117.	47. Tomb No. 22 near Chand Bavadi	Bijapur (West)
118.	48. Masjid Katijapur	Bijapur (West)
119.	49. Aqueduct running from Bhat bavadi south west of Torvi village to Taj Bavadi	Bijapur (West)
120.	50. Chand Bavadi	Bijapur (West)
121.	51. Mulla Mosque	Bijapur (West)
122.	52. Zanziri Mosque of Jahan Begaum's Mosque (20)	Bijapur (West)
123.	53. Malik Sandal Mosque	Bijapur (West)
124.	54. Fort	Gulbarga
125.	55. Khan Jahan Barid tombs	Bidar
126.	56. Bidar Fort (inner & outer)	Bidar
11.	Guwahati Circle (Assam)	

1	2	3
127.	1. Sri Suryapahar Ruins	Distt. Goalpara
128.	2. Rock-cut Caves	Jogighopa, Distt. Bongaigaon,
129.	3. Cachari Ruins	Khaspur, Distt. Cachar
130.	4. Temple of Chaturdasa Devata	Udaipur, Distt. South Tripura
131.	5. Kedar Temple, Hajo	Kamrup
132.	6. Ganesh Temple, Hajo	Kamrup
	12. Hyderabad Circle (Andhra Pradesh)	
133.	1. Golkonda Fort	Hyderabad
	13. Jaipur Circle (Rajasthan)	
134.	1. Chittourgarh Fort	Chittourgarh
135.	2. Ranthombhor Fort	Ranthombhor
136.	3. Kumbhalgarh Fort	Rajsamand
137.	4. Shiv Temple at Charchoma	Kota
138.	5. Saraj Sadulla, Bayana	Bharatpur
139.	6. Lal Mahal	Roopwas, Bharatpur
140.	7. Delhi Gate	Ajmer
141.	8. Babars Garden	Jhor, District Dholp.ur
142.	9. Sheargarh Fort	Dholpur
143.	10. Ancient Mound Bhadrakali	Hanumangarh
144.	11. Ancient Mound	Badopal, Hanumangarh
145.	12. Temple containing Fresco Paintings	Galtaji, Jaipur

1	2	3	1	2	3
146.	13. Ancient Stie Lodruva Patan	Jaisalmer	161.	12. Kurari Four temple	Fatehpur
147.	14. Kalapahar	Todaraisingh Dist. Tonk	162.	13. Square sand stone pillar bearing an inscription	Fatehpur
148.	15. Ancient Mound	Bharatpur		Mahipal Deva Samrat dated 974 in the Municipal Garden attached to the town hall	
	14. Kolkata Circle (West Bengal)		163.	14. Tomb of Bahu Begum	Faizabad
149.	1. Clive House	Dum Dum, District 24 Parganas	164.	15. Tomb of Shuja-ud-Daula (Gulab Bari)	Faizabad
	15. Lucknow Circle (Uttar Pradesh)		165.	16. Tomb of Hazi Iqbal	Faizabad
150.	1. Small high mound at Bara	Allahabad	166.	17. Tomb of Nawab Sadar Jahan at Pihahi	Hardoi
151.	2. Ruined fort of Samudra-Gupta and Hansagupta at Jhunsi	Allahabad	167.	18. Memorial Tomb at Khasaura	Hardoi
152.	3. Tomb of Solar Saifud-din	Bahraich	168.	19. Gandwa, Brick mound locally called banker garh	Hardoi
153.	4. Tomb of Rajab Salar ALIAS Hatila Salar	Bahraich	169.	20. Jain temple mounds at Sumerpur	Hamirpur
154.	5. Jama Masjid	Banda	170.	21. Panch Mahal complex, Jhansi Fort	Jhansi
155.	6. Monuments in memory of General White lock's force	Banda	171.	22. Mound at Bithur	Kanpur City
156.	7. Extensive brick strewn mound at Asothar	Fatehpur	172.	23. Memorial well Garden	Kanpur City
157.	8. Bagh Badshahi at Khajuha	Fatehpur	173.	24. Subedar Ka Talab	Kanpur City
158.	9. Hathikhana mosque or Jaichnadi mosque at Hathgaon	Fatehpur			
159.	10. Circular mound, the site of a temple at Khairai	Fatehpur			
160.	11. Tikhariya extensive mound & a group of Hindu sculptures	Fatehpur			



1	2	3	1	2	3
174.	25. Three images and a Gupta Pillar in the compound of a temple at Behta, Ghatampur	Kanpur Dehat	187.	38. Rauza-e-Kazmain/Kazmain building	Lucknow
175.	26. Bundela temple at Banpur	Lalitpur	188.	39. Picture gallery	Lucknow
176.	27. Jain temple at Banpur	Lalitpur	189.	40. Jama Masjid at Hussainabad	Lucknow
177.	28. Large temple in front of Panch Marhia Madanpur	Lalitpur	190.	41. Chhota Imambara/tomb of Mahammad Ali Shah	Lucknow
178.	29. Jain temple and a Torana or gateway at Siron Khurd	Lalitpur	191.	42. Tahsin Ali Masjid	Lucknow .
179.	30. Cemetery Kaiser Pasand near Kaiserbagh Bus Stand	Lucknow	192.	43. Amjad Ali Shah's Mausoleum	Lucknow
180.	31. Kalan-ki-Lat at Amindabad	Lucknow	193.	44. Sher Darawaza/Neil's Gate	Lucknow
181.	32. British Cemetery at Chiria Jheel at Sapru Marg	Lucknow	194.	45. Kaisarbagh Gate	Lucknow
182.	33. Two Cemeteries at Lucknow - Faizabad Raod, miles 4.5	Lucknow	195.	46. General Wali Kothi	Lucknow
183.	34. Tomb of janab-e-Aliya	Lucknow	196.	47. Karbala Talkatora	Lucknow
184.	35. Bara Imambare (Asaf-ud-Daula's Imambara)	Lucknow	197.	48. Dargah Hazarat Abbas	Lucknow
185.	36. Asafi Masjid	Lucknow	198.	49. Dianut-Daula Karbala	Lucknow
186.	37. Maqbara Shahnajaf or Tomb of Ghazi-ud-Din Haider	Lucknow	199.	50. Malka Jahan Karbala	Lucknow
			200.	51. Nasir-ud-din Haider's Karbala, Daliganj	Lucknow
			201.	52. Nagram mound	Lucknow
			202.	53. Pahamagar Tikuria mound	Lucknow
			203.	54. Sikehawali Kothi	Lucknow

1	2	3
204.	55. Jama Masjid	Mahoba
205.	56. Lake of Kirat Sagar	Mahoba
206.	57. Lake of Madan Sagar	Mahoba
207.	58. Lake of Vijay Sagar	Mahoba
208.	59. A flat roofed temple at Urvara	Mahoba
209.	60. Large tank at Pathari Kadin	Mahoba
210.	61. Isauli Mosque	Sultanpur
211.	62. Large Dih called Majhangaon with brick towers on four comers	Sultanpur
212.	63. Mound known at Kutti Satruhan Das	Sravasti
213.	64. Small round shaped mound, Tandwa	Sravasti
214.	65. Tomb of Qurban Mohammed at Banger Mau	Unnao
215.	66. Old Nawabi Mosque	Ambedkar Nagar
	16. Mumbai Circle (Maharashtra)	
216.	1. Sholapur Fort	Distt. Sholapur
217.	2. Ardhanari Nateshwar Temple	Velapur, Distt. Sholapur
218.	3. Raigad Fort	Distt. Raigad
219.	4. Kolaba Fort	Alibag, Distt. Raigad

1	2	3
220.	5. Mound locally known as Sonar Bhat	Nalasopra (Gas), Distt. Thane
221.	6. Group of monuments, Agarkot	Distt. Raigad
222.	7. Jageshwari Caves	Distt. Mumbai Suburban
223.	8. Ancient site at Brahampuri	Distt. Kolhapur
224.	9. Bhuleshwar Mahadev Temple	Malsiras, Distt. Pune
225.	10. Hirakot Old Fort	Alibag Distt. Raigad
226.	11. Bassein Fort	Vasai, Distt. Thane
227.	12. Portuguese Monastery Over the Cave and Large Watch Tower on the Adjoining Hill, Mandapeshwar	Distt. Mumbai, Suburban
	17. Patna Circle(Bihar)	
228.	1. Sher Shah Tomb	Sasaram
229.	2. Buddhist Stupa	Kesaria, Distt. Champaran
230.	3. Hasan Shah Suri's Tomb	Sasaram, Rohtas
231.	4. Ashokan Pillar and Excavated Remains	Kolhua, Muzaffarpur
	18. Patna Circle (Uttar Pradesh)	
232.	1. Stone Observatory, Man Mahal	Varanasi, District-Varanasi
233.	2. Dharahra Masjid	Dharahra, District-Varanasi

1	2	3	1	2	3
234.	3. Remains of fine massive brick fort	Chandravati, Varanasi	District-	251.	5. Temples (Ruined) Gatora, Bilaspur
235.	4. A large mound of brick ruins	Dhanapur, Chandauli	District-	252.	6. Malhar Fort Malhar, District Bilaspur
236.	5. Tomb of Abhiman	Mehnagar, Azamgarh	District-	253.	7. Shiva Temple Belpan, District Bilaspur
237.	6. Atala Masjid	Jaunpur		20.	Mini Circle Leh (J&K)
238.	7. Jama Masjid	Jaunpur		254.	1. Hemis Monastery Hemis, district Leh
239.	8. Lai Masjid (Lai Darwaza)	Jaunpur		255.	2. Phyang Monastery Phyang, district Leh
240.	9. Ancient mound	Fazil Nagar, Kushinagar.	Dist.	256.	3. Likir Monastery, District Leh
241.	10. Mound of brick ruins called Asmanpur Dih, Chetiaon	Dist. Kushinagar		257.	4. Lamayuru Monastery Lamayuru, district Leh
242.	11, Large flat topped mound of ruins called Dharmatiya	Chetiaon, Kushinagar	Dist.	258.	5. Rock-cut sculpture of Maitreya Mulbeg, district Kargil
243.	12. Ancient mound of ruins	Kakandi-Nagar, Deoria.	Dist.-	259.	6. Buddhist Monastery Alchi, Ladakh J&K State
244.	13. Dih or mound apparently the remains of Buddhist stupa	Tarkulwa, Deoria	District -	260.	7. Shey Palace Shey, Ladakh
245.	14. High square shaped mound, Rudrapur	Dist.- Deoria.		21.	Shimla Circle(Himachal Pradesh)
246.	15. Extensive mound	Sohnag, Dist. - Deoria		261.	1. Gauri Shankar Temple Naggar, Tehsil-Kullu, District-Kullu
19.	Raipur Circle (Chhattisgarh)			262.	2. Nurpur Fort Nurpur
247.	1. Danteswari temple	Dantewada Distt.		22.	Trissur Circle (Kerala & T.N.)
248.	2. Chaiturgarh Fort	Lepha, Distt.Korba		263.	1. St. Angelo Fort Kannur
249.	3. Kotmi Fort	Kotmi, Bilaspur		264.	2. Fort Palakkad
250.	4. Area around Sirpur Village and the mound	Sirpur		265.	3. Bekal Fort Pallikkare, Pallikkare Panchayat, Kasargod
				23.	Vadodara Circle(Gujarat)
				266.	1. Malik Alam's Mosque Ahmedabad,
				267.	2. Saiyed Usman Mosque Usmanpura/Ahmedabad
					Ahmedabad
				268.	3. Small Stone Mosque, Paldi/Ahmedabad
					Ahmedabad

1	2	3	1	2	3
269.	4. Dariyakhan Tomb, Ahmedabad	Back of Dudheshwar/Ahmedabad	274.	9. Nawab Sardar Khan Roza with its compound Wall	Jamalpur/Ahmedabad
270.	5. Achyut Bibi's Mosque, Ahmedabad	Dudheshwar/Ahmedabad	275.	10. MirAbuTurab Tomb, Ahmedabad	Jamalpur/Ahmedabad
271.	6. Khawaja Dana Saheb Dargah	Surat	276.	11. Ram Laxman Temple, Baradia	Baradia/Distt. Jamnagar
272.	7. Ancient Site Gohilwad Timbo	Amreli Distt.	277.	12. Shah Kupai Masjid, Ahmedabad	Karian Khas Bazar/Ahmedabad
273.	8. Ruined Hindu temple & Jain Temples on the top of Hill	Pavagadh/Godhra-Panchmahal	278.	13. Caves at Talaja and Talaja Jain Temples	Talaja, District Bhavnagar

**Statement – II***Details of Encroachments Removed from the Premises of Centrally Protected Monuments*

Sl. No.	Name of monument	Locality	District	State
1.	Hassan Shah Suri's Tomb	Sasaram	Rohtas	Bihar
2.	Stone observatory, Man Mahal	Varanasi	Varanasi	Uttar Pradesh
3.	Dharahara Masjid	Varanasi	Varanasi	
4.	General Wali Kothi	Lucknow	Lucknow	
5.	Mohibullapur Memorial Pillar	Hajratganj	Lucknow	
6.	Platform and Stair cases of Amjad Ali Shah's Mauloleum	Lucknow	Lucknow	
7.	Nakkar Khana/Naubat Khana of Bara Imbara	Lucknow	Lucknow	
8.	Sikanderbagh Complex	Lucknow	Lucknow	
9.	Cemetery near fort Machchi Bhawan	Lucknow	Lucknow	
10.	Cemetery	Bargawun	Lucknow	
11.	Tomb of Bahu Begum	Faizabad	Faizabad	
12.	Gourjhamar Fort	Gourjhamar	Sagar	Madhya Pradesh
13.	Shiva Temple	Belpa	Bilaspur	Chhattisgarh
14.	Chaiturgarh Fort	Lapha	Korba	
15.	Tank, Palace and Harem	Sarkhej	Ahmedabad	Gujarat
16.	Ancient site at	Newasa	Ahmednagar	

Sl. No.	Name of monument	Locality	District	State
17.	Markandadev Temple	Markanda	Gadchiroli	Maharashtra
18.	Someshwar Mahadev Temple	Ner	Yeotmal	
19.	Ghirshneshwaar Mahadev Temple	Ellora	Aurangabad	
20.	Lothian Road Cemetery			
21.	Chhota Batashewala Gumbad	Delhi	NCT of Delhi	
22.	Bara Batashewala Gumbad			
23.	Qudusia Bagh Mosque			
24.	Vijay Mandal (Partly)			

### Fertility of Soil

\*180. SHRI GANESHRAO NAGORAO  
DUDHGAONKAR:

SHRIMATI JYOTI DHURVE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether excessive use of chemical fertilizers for increasing foodgrains production has harmful effects on fertility of soil and human health,

(b) if so, the details thereof;

(c) whether the Government proposes to launch campaigns to educate the farmers regarding balanced use of chemical fertilizers and to adopt organic farming to improve the quality of soil as well as reduce the input costs of agricultural production and if so, the details thereof;

(d) whether the Government proposes to identify the areas where the soil is malnourished and lacks vital nutrients and if so, the details thereof; and

(e) the details of soil testing centres established and soil health cards issued to the farmers to replenish the quality of soil in the country, State-wise?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) and (b) There is no scientific evidence of declining soil fertility from judicious use of chemical fertilizers. However, indiscriminate and imbalanced use of fertilizers coupled with low addition of organic matter may result in multinutrient deficiencies and deterioration of soil health over time. There is possibility of contamination of

ground water due to excessive use of nitrogenous fertilizers, particularly in light textured soils, that has consequence on human and animal health if used for drinking purpose.

(c) Government is recommending soil test based balanced and Integrated Nutrient Management through conjunctive use of both inorganic and organic sources of plant nutrients to reduce the use of chemical fertilizers thereby preventing deterioration of soil health and contamination of ground water. Indian Council of Agricultural Research (ICAR) is recommending split application and placement of fertilizers, use of slow releasing nitrogenous fertilizers and nitrification inhibitors, and growing of leguminous crops. ICAR also imparts training and organizes Front Line Demonstrations to educate farmers on these aspects.

Under National Project on Management of Soil Health & Fertility, financial assistance of Rs. 10,000/- per training is provided to State Governments for organizing training programmes for farmers on importance of soil testing and on balanced use of fertilizers in crop productivity.

Government is promoting organic farming through National Project on Organic Farming, National Horticulture Mission, Horticulture Mission for North East and Himalayan States (HMNEH), Rashtriya Krishi Vikas Yojna (RKVY) and Network Project on Organic Farming under ICAR.

Under National Project on Organic Farming various books / leaflets etc. prepared by National Centre of Organic Farming are distributed free of cost to educate farmers on adoption of organic farming. During the current financial year, initiative has been taken for broadcasting of Radio Spots on benefits of organic farming and judicious use of fertilizers to retain soil health.

Under National Horticulture Mission, Human Resource Development has been included as one of the major component under which training and exposure visits are used to educate the farmers about the use of balanced fertilizers and adoption of organic farming.

(d) Indian Institute of Soil Science, Bhopal has prepared geo-referenced soil fertility maps of 170 districts. These geo-referenced maps are useful in identification of areas where soil is malnourished and lacks vital nutrients, in monitoring soil fertility, and in fertilizer recommendations for balanced nutrient application.

(e) Statements-I and II indicating State-wise number of soil testing laboratories and soil health cards issued to the farmers are enclosed.

**Statement – I**

*State-Wise Number of Soil Testing Laboratories (STLs)  
in the country*

Sl. No.	Name of the State/UT	No. of STLs
I. South Zone		
1.	Andhra Pradesh	90
2.	Karnataka	58
3.	Kerala	24
4.	Tamil Nadu	48
5.	Puducherry	2
6.	Andaman and Nicobar Island	2
	Total	224
II. West Zone		
7.	Gujarat	139
8.	Madhya Pradesh	31
9.	Maharashtra	158
10.	Rajasthan	59
11.	Chhattisgarh	13
12.	Goa	2
	Total	402
III North Zone		
13.	Haryana	3

Sl. No.	Name of the State/UT	No. of STLs
14.	Punjab	
15.	Uttarakhand	16
16.	Uttar Pradesh	282
17.	Himachal Pradesh	15
18.	Jammu and Kashmir	13
19.	Delhi	1
	Total	401
IV East Zone		
20.	Bihar	39
21.	Jharkhand	8
22.	Odisha	22
23.	West Bengal	20
	Total	89
V NE Zone		
24.	Assam	11
25.	Tripura	6
26.	Manipur	5
27.	Meghalaya	6
28.	Nagaland	3
29.	Arunachal Pradesh	6
30.	Sikkim	6
31.	Mizoram	6
	Total	49
Grand Total		1165

**Statement – II**

*State Wise Distribution of Soil Health Cards to the Farmers  
(in lakhs)*

State/UTs	Soil Health Cards issued (Till March 2013)
1	2
South Zone	
Andhra Pradesh	47.36

1	2
Karnataka	60.81
Kerala	20.37
Tamil Nadu	51.00
Pondicherry	0.06
Andaman and Nicobar Island	0.03
S Zone Total	179.63
West Zone	
Gujarat	54.24
Madhya Pradesh	24.27
Maharashtra	37.05
Rajasthan	27.90
Dadra and Nagar Haveli	0.05
Chhatisgarh	5.67
Goa	2.36
W Zone Total	151.54
North Zone	
Haryana	19.60
Punjab	26.45
Uttarakhand	2.74
Uttar Pradesh	150.18
Himachal Pradesh	11.68
Jammu and Kashmir	1.80
Delhi	0.07
N Zone Total	212.52
East Zone	
Bihar	10.70
Jharkhand	1.73
Odisha	23.41
West Bengal	3.50
E Zone Total	39.34
North East Zone	
Assam	6.33

1	2
Tripura	1.28
Manipur	1.79
Meghalaya	0.92
Nagaland	0.51
Arunachal Pradesh	1.89
Sikkim	0.82
Mizoram	2.87
NE Zone Total	16.41
Grand Total	599.44

[English]

#### Border Patrolling

1841. SHRI S.S. RAMASUBBU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken any steps to improve the border patrolling and also initiated any steps on bilateral boundary coordination mechanism; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) To improve the border patrolling the Government has taken various steps such as deployment of additional Border Guarding Forces, creation of Border Infrastructure such as roads, fencing, floodlighting, Border Out Posts (BOPs) for operational use by the Border Guarding Forces, keeping round-the-clock surveillance, provision of hi-tech surveillance equipment; upgradation of intelligence set-up and coordination with the State Governments and concerned intelligence agencies. In addition, motor boats, specialized water craft and floating BOPs are provided to the Border Guarding Forces for effective patrolling in the riverine portions of the International Borders.

In addition to above the Government has taken following steps to establish bilateral boundary coordination mechanism with neighbouring countries:

- (i) The India-Nepal border is an open border, which allows free movement of nationals of both the

countries. The Government of India jointly with the Government of Nepal has undertaken the task of demarcation of the boundary in a scientific and technical manner through a Joint Technical Committee (JTC). This exercise has been completed for almost 98% of the India-Nepal boundary. The two sides have also agreed to establish a Boundary Working Group for the maintenance of border pillars in the identified sectors and to identify the India-Nepal boundary in the remaining sectors.

- (ii) Under the Shimla Agreement, the Government is committed to resolving all issues with Pakistan through peaceful negotiations and bilateral dialogue.
- (iii) In 2003, India and China agreed to each appoint a Special Representative to explore from the political perspective of the overall bilateral relationship the framework for a boundary settlement. There have been sixteen meetings of the Special Representatives so far, the last in June 2013. An "Agreement on the Political Parameters and Guiding Principles for the Settlement of the India-China Boundary Question" was signed between India and China on April 11, 2005. At present the two Special Representatives are exploring the framework for a settlement covering all sectors of the boundary.
- (iv) During the State visit of the Prime Minister to Bangladesh in September 2011, a "Protocol to the Agreement between the Government of India and the Government of Bangladesh Concerning the Demarcation of the Land Boundary between India and Bangladesh and Related Matters (LBA)" was signed. It settles the long outstanding land boundary issues including the territories in adverse possession, among others. The competent authority has, on 13th February, 2013, approved the draft of a Constitution (Amendment) Bill for implementing the India-Bangladesh Land Boundary Agreement (LBA) 1974 and the Protocol to LBA signed in 2011.

Government remains continuously vigilant and is firm in its resolve to take all necessary steps to effectively safeguard India's security and territorial integrity.

[Translation]

#### Visa for Chinese National

1842. SHRI JITENDRA SINGH BUNDELA:

SHRI A.T. NANA PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criterion adopted by the Government for grant of visa to Chinese nationals;

(b) the number of Chinese nationals granted visa by the Government for working as tradesmen and labourers in India during the last three years and the current year;

(c) whether the Government is aware that some Chinese nationals are still residing in the country even after the lapse of their visa period;

(d) if so, the details thereof and the reasons for not sending these people back to their country; and

(e) the action being taken by the Government to send these people back to their country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Grant of visa to Chinese nationals is governed by the provisions in the Memorandum of Understanding on Simplifying Visa Procedures signed between the Governments of India and China on 23.6.2003 and executive instructions issued from time to time.

(b) As per extant instructions, Employment Visa can be granted to foreign nationals including a Chinese national, only if they draw a salary in excess of US \$25,000 per annum. Details of work related visas i.e. Business, Employment and Project visas issued by the Indian Embassy in Beijing and Consulate in Guangzhou during the last three years and the current year are given below:-

Year	Category of visa		
	Business	Employment	Project
2010	40,728	5770	09
2011	41,784	396	1239
2012	42,203	448	638
2013 (upto 30.11.2013)	35,077	435	292



(c) to (e) As per information available, 674 Chinese nationals who came to India on valid travel documents were found to be overstaying as on 31.12.2012. As and when a foreign national, including a Chinese national, is detected to be overstaying in India violating the visa rules, necessary action is taken to deport such a foreign national. Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. The powers to identify and deport illegally staying foreign nationals, including Chinese nationals, have also been delegated to the State Governments/ Union Territory Administrations. Detection and deportation of such illegal immigrants is a continuous process.

[English]

#### Funds for Micro Irrigation

1843. SHRI P.K. BIJU: Will the Minister of AGRICULTURE be pleased to state:

(a) the funds allocated by the Government for micro irrigation to various States including Kerala during the 12th Five Year Plan; and

(b) the amount sanctioned and released, so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) Details of state-wise funds allocated and released, including Kerala, under the National Mission on Micro Irrigation (NMMI) scheme during the 12th Five Year Plan period are enclosed in Statement.

#### Statement

##### Allocation and Release under National Mission on Micro Irrigation During 12th Five Year Plan

(Rs. in Crore)

Sl.No.	States	2012-13		2013-14	
		Allocation	Release	Allocation	Release (as on 11.12.2013)
1	2	3	4	5	6
1.	Andhra Pradesh	295.00	289.93	295.00	147.50
2.	Bihar	70.00	52.00	70.00	32.50
3.	Chhattisgarh	40.00	31.72	40.00	30.00
4.	Goa	0.39	0.00	0.40	0.17
5.	Gujarat	190.00	182.00	200.00	200.00
6.	Haryana	32.00	30.00	40.00	25.00
7.	Jharkhand	25.00	25.00	30.00	15.00
8.	Karnataka	150.00	140.65	175.00	113.70
9.	Kerala	3.00	3.00	7.50	2.00
10.	Madhya Pradesh	100.00	63.84	110.00	106.52
11.	Maharashtra	250.00	150.18	250.00	102.21
12.	Odisha	12.00	20.00	15.00	10.00
13.	Punjab	20.00	10.00	20.00	0.00

1	2	3	4	5	6
14. Rajasthan		150.00	110.00	150.00	80.00
15. Tamil Nadu		90.00	83.00	90.00	62.50
16. Uttar Pradesh		15.61	5.95	15.61	2.00
17. West Bengal		1.00	0.00	1.00	0.00
18. NE and Himalayan States		50.00	4.75	45.83	16.90

[Translation]

### Exploitation of Tribals

1844. SHRI MAHABALI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any complaints with regard to exploitation of Itribals owing to the high influence of naxals in tribal areas;

(b) if so, the details thereof, State/UTwise; and

(c) the steps taken by the Government to check naxal influence on the tribals and provide security to them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Yes, Madam. Different instances of exploitation of tribal communities by the naxalites has come to the notice of the Government. Such instances primarily include sexual exploitation of women in the Maoist camps, which have been disclosed in statements of several surrendered women CPI (Maoist) cadres of Odisha, Maharashtra, Bihar, Jharkhand and other States. This has been widely reported in the media from time to time. Such instances of sexual exploitation include rape, forced marriage and molestation by senior male CPI (Maoist) cadres.

In Chhattisgarh, Some surrendered CPI (Maoist) male cadres have disclosed that they were forced by the senior leadership to undergo vasectomy operation as a pre-condition for marriage with women cadres. There are allegations that women cadres of CPI (Maoist), who become pregnant, are forced to undergo abortion against their will. The surrendered women cadres have also disclosed that even if they are married to male cadres, they are not allowed to give birth to children since the senior leadership of the CPI (Maoist) feel that it impairs their fighting capability and mobility. Further, forced recruitment of children from families of poor and marginalized segments of the society by the Maoists has also come to notice.

In order to instill a sense of fear in their areas of dominance, the naxals also kill civilians after branding them as police informers. Out of 6031 civilians killed by the Maoists since 2001, the overwhelming majority are tribals. The Maoists have in reality killed thousands of innocent Adivasis, whose cause they profess to espouse. This tragic reality is glossed over by the Maoist Front organizations and their apologists in towns and cities who have launched a propaganda war against the Indian state.

(c) The aforesaid problem has to be seen in the overall context of the LWE insurgency. The Central Government closely monitors the LWE situation and supplements the efforts of the State Governments over a wide range of issues, both on the security and development fronts. These measures include deployment of Central Armed Police Forces (CAPFs), help to State Governments towards capacity building of State Forces and implementation of a wide range of development schemes in LWE affected States. The State Governments initiate legal action when they receive complaints of exploitation of tribals, under the relevant provisions of law. As regards forced recruitment of children, the matter was brought to the notice of the National Commission for Protection of Child Rights (NCPCR), which was implementing 'Bal Bandhu Project' in areas of civil unrest. In order to prevent exploitation of tribals, the Government of India also issues advisories to the State Governments from time to time. The Union Government has advised the State Governments to consider facilitating vasectomy reversal operations of willing Maoist cadres who were forcibly sterilised. The Government has also enacted the Scheduled Tribes and other Traditional Dwellers (Recognition of Forest Rights) Act, 2006 to recognize and vest the forest rights and occupation in forest land in forest dwelling scheduled tribes and other traditional forest dwellers, who have been residing in such forests for generations, but whose rights could not be recorded. The Ministry of Tribal Affairs have issued comprehensive

guidelines to the States/UT Governments for expeditious recognition of forest rights. The Ministry of Environment and Forests has also written to the Chief Ministers of all States to treat bamboo as a minor forest produce and respect the rights accrued to communities as per the aforesaid Act.

#### Coaching for SC/OBC/Weaker Sections

1845. SHRI A.T. NANA PATIL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether only a few projects have been sanctioned for coaching and allied assistance for students belonging to Scheduled Castes (SCs), Other Backward Classes (OBCs) and other weaker sections of the society;

(b) if so, the details thereof and the funds earmarked released and utilised during each of the last three years and the current year, scheme, and State-wise; and

(c) the students benefited under these schemes during the said period, scheme and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) to (c) The Budget Allocation under the Scheme 'Free Coaching for SC and OBC Students' for the last three years and current year is as under:

Year	Budget Allocation (Rs. in lakhs)
2010-11	1000.00
2011-12	1000.00
2012-13	1200.00
2013-14	1200.00

Statement-I showing State-wise central assistance released to coaching institutions alongwith number of beneficiaries for the last three years and current year in respect of above Scheme is enclosed.

Statement in respect of 'Scheme of Coaching for Scheduled Tribes' is enclosed.

#### Statement – I

##### Funds Released Under 'Free Coaching for SC and OBC Students' During the Last Three Years and Current Year

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (upto 12.12.2013)	
		Financial assistance (Rs. In lakh)	No. of students benefited	Financial assistance (Rs. In lakhs)	No. of students benefited	Financial assistance (Rs. In lakhs)	No. of students benefited	Financial assistance (Rs. In lakhs)	No. of students benefited
1	2	3	4	5	6	7	8	8	9
1.	Andhra Pradesh	269.78	2340	207.28	1650	354.99	3096	224.63	100
2.	Bihar	0	0	14.06	150	22.68	210	0	0
3.	Gujarat	25.44	150	0	0	0	0	15.75	100
4.	Haryana	44.47	300	0	0	0	0	8.38	50
5.	Jammu and Kashmir	0	0	0	0	0	0	6.69	50
6.	Karnataka	18.75	100	0		5.00	100	3.60	0*
7.	Kerala	22.46	260	25.94	350	11.49	200	20.69	50
8.	Madhya Pradesh	23.4	160	0		16.12	150	59.2	350

1	2	3	4	5	6	7	8	8	9
9.	Maharashtra	170.97	1800	9.56	150	5	120	47.32	200
10.	Manipur	0	0	0	0	0	0	7.35	50
11.	Odisha	16.75	150	0	0	0	0	0	0
12.	Punjab	0	0	0	0	0	0	14.14	50
13.	Rajasthan	23.78	340	0	0	0	0	13.69	100
14.	Tamil Nadu	16.01	220	129.15	1680	86.68	1442	177.7	1600
15.	Uttar Pradesh	21.69	460	8.6	100	30.40	347	58.75	250
16.	West Bengal	0	0	0	0	0	0	56.87	300
17.	Chandigarh	63.08	580	0	0	0	0	0	0
18.	Delhi	136.54	1840	83.30	999	5.64	100	165.55	800
TOTAL		853.12	8700	477.89	5079	538.00	5765	880.31	4050

**Statement – II**

Funds released under 'Scheme of Coaching for Scheduled Tribes' during the last three and current year

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (upto 12.12.2013)	
		Financial assistance (Rs. In lakhs)	No. of students benefitted	Financial assistance (Rs. In lakhs)	No. of students benefitted	Financial assistance (Rs. In lakhs)	No. of students benefitted	Financial assistance (Rs. In lakhs)	No. of students benefitted
1.	Delhi	2.81	40	25.5	40	7.13	80	0	0
2.	Gujarat	0	0	35.97	80	0	0	0	0
3.	Jharkhand	26.20	80	17.75	80	0	0	0	0
4.	Kerala	0	0	10.32	40	13.95	80	0	0
5.	Maharashtra	0	0	9.80	40	0.00	0	0	0
6.	Madhya Pradesh	64.77	160	35.14	160	0	0	0	0
7.	Manipur	21.00	80	15.20	40	23.98	80	0	0
8.	Odisha	12.7	40	0	0	0	0	0	0
9.	Rajasthan	13.16	40	86.94	200	0	0	34.70	160
10.	Tamil Nadu	9.80	40	0	0	0	0	0	0
11.	West Bengal	2.30	40	13.31	40	0	0	0	0
Total		152.74	520	249.93	720	45.06	240	34.70	160

**Crop Insurance**

1846. SHRI RAVNEET SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of farmers who opted for Crop Insurance Scheme and the quantum of insurance sold and compensation paid to farmers in the event of crop failure, State-wise during the last three years and the current year;

(b) whether the Agricultural Development Committee has organized several camps in the rural areas in order to make the farmers aware of the various schemes of Crop Insurance and also to sell policies; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE

MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) Details are given in enclosed Statement.

(b) and (c) Under the provisions of crop insurance schemes, the overall responsibilities for making farmers aware of various schemes of crop insurance are with the State Level Coordination Committee on Crop Insurance (SLCCCI) in the respective states. Continued efforts are made to create awareness about crop insurance schemes by the implementing agencies in coordination with implementing states. The salient activities under awareness campaign, involve the publicity of features & benefits of the scheme through advertisements in leading National/local News Papers, telecast through audio-visual media, distribution of pamphlets, participation in agriculture fairs / mela/gosti and organization of workshops/trainings etc.

**Statement**

*State-Wise Farmers Insured, Insurance Sold and Claims Paid under Crop Insurance Schemes*

(Rs. in Lakh)

Sl. No.	States/UTs.	2009-10			2010-11		
		Farmers insured (no.)	Insurance sold (sum insured)	Claims paid	Farmers insured (no.)	Insurance sold (sum insured)	Claims paid
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	3365121	755905	74907	2832019	782246	84679
2.	Andaman and Nicobar	170	31	0	284	76	3
3.	Arunachal Pradesh	0	0	0	0	0	0
4.	Assam	51907	10522	398	38205	8225	85
5.	Bihar	1933036	474887	85172	2621214	620906	55818
6.	Chandigarh	0	0	0	0	0	0
7.	Chhattisgarh	910515	119170	12424	915130	126938	136
8.	Dadra and Nagar Haveli	0	0	0	0	0	0
9.	Daman and Diu	0	0	0	0	0	0
10.	Delhi	0	0	0	0	0	0
11.	Goa	237	5	0	360	15	0
12.	Gujarat	1089310	311827	81147	1099141	352894	7293

1	2	3	4	5	6	7	8
13.	Haryana	57702	14733	433	21218	13341	1055
14.	Himachal Pradesh	50261	8948	1069	48149	15614	833
15.	Jammu and Kashmir	4333	703	101	2446	454	12
16.	Jharkhand	1347206	106896	25701	412136	42247	9225
17.	Karnataka	1210293	165540	20005	784826	153046	5228
18.	Kerala	41303	9354	227	44369	10814	370
19.	Lakshadweep	0	0	0	0	0	0
20.	Madhya Pradesh	2613528	506053	8360	3260361	734723	38452
21.	Maharashtra	3234180	259837	38583	2578651	209496	3737
22.	Manipur	10930	2991	223	341	138	11
23.	Meghalaya	5059	1085	10	1748	412	1
24.	Mizoram	121	23	11	0	0	0
25.	Nagaland	0	0	0	0	0	0
26.	Odisha	1284788	197013	6090	1257554	215806	14351
27.	Pondicherry	4210	1155	3	2777	824	9
28.	Punjab	0	0	0	0	0	0
29.	Rajasthan	3991861	540286	159859	6255951	695854	30855
30.	Sikkim	40	9	0	0	0	0
31.	Tamilnadu	927882	265639	13123	1066233	362543	24190
32.	Tripura	588	102	0	1488	236	0
33.	Uttar Pradesh	2967896	437977	17127	2704743	420135	10999
34.	Uttarakhand	93174	18237	960	87231	22695	1342
35.	West Bengal	1066965	137673	3889	1275475	184620	4370
Total		26262616	4346601	549821	27312050	4974299	293054

Sl. No.	States/UTs.	2011-12			2012-13 (tentative)		
		Farmers insured (no.)	Insurance sold (sum insured)	Claims paid	Farmers insured (no.)	Insurance sold (sum insured)	Claims paid
1	2	9	10	11	12	13	14
1.	Andhra Pradesh	3241939	1072763	54214	2855109	1115391	27912

1	2	9	10	11	12	13	14
2.	Andaman and Nicobar	230	164	5	624	306	0
3.	Arunachal Pradesh	0	0	0	0	0	0
4.	Assam	64900	15859	375	43447	12550	0
5.	Bihar	2227074	563398	14210	3237481	796327	15560
6.	Chandigarh	0	0	0	0	0	0
7.	Chhattisgarh	1099256	184766	6017	1287382	238066	1295.82
8.	Dadra and Nagar Haveli	0	0	0	0	0	0
9.	Daman and Diu	0	0	0	0	0	0
10.	Delhi	0	0	0	0	0	0
11.	Goa	344	16	0	287	9	0
12.	Gujarat	1233773	438135	32040	1176275	622496	0
13.	Haryana	162637	92403	5230	216997	116968	
14.	Himachal Pradesh	51791	21979	2490	64945	28898	13.43
15.	Jammu and Kashmir	3666	1017	0	11542	4984	0
16.	Jharkhand	294559	33797	597	512609	62364	1751.3
17.	Karnataka	1700425	215660	17808	986041	200913	4284.38
18.	Kerala	35115	10957	294	53570	13650	58.08
19.	Lakshadweep	0	0	0	0	0	0
20.	Madhya Pradesh	3374708	866729	40676	3479711	931268	7324.27
21.	Maharashtra	2605298	231971	21914	2403823	315413	20977
22.	Manipur	2683	899	70	5675	2450	466.51
23.	Meghalaya	1461	355	4	2554	695	0
24.	Mizoram	453	74	9	59	25	0
25.	Nagaland	0	0	0	0	0	0
26.	Odisha	1641308	392518	70119	1477936	327678	265.88
27.	Pondicherry	3111	1140	54	2192	803	0
28.	Punjab	0	0	0	0	0	0
29.	Rajasthan	7857147	892238	57763	9662661	1114270	58217.6
30.	Sikkim	105	44	0	3	3	0
31.	Tamilnadu	SG3062	186868	6757	396774	121477	138.13

32. Tripura	1226	323	0	1045	350	0
33. Uttar Pradesh	2229734	441509	4176	1493783	326910	173.41
34. Uttarakhand	82969	20285	674	80119	20344	2319.21
35. West Bengal	1201659	199000	10736	1155827	159461	0.05
<b>Total</b>	<b>29680633</b>	<b>5884867</b>	<b>346232</b>	<b>30608471</b>	<b>6534071</b>	<b>141218</b>

NB: Zero stands for not implemented

### Import of Vegetable Oil

1847. SHRI R. DHROVANARAYANA:

SHRI M. KRISHNASSWAMY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the import of vegetable oil is likely to decline during the ensuing year;

(b) if so, the details thereof indicating the quantum of vegetable oils imported during each of the last three years and the current year along with the estimated import during the ensuing year and its likely impact on availability and price in the country; and

(c) the corrective steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The quantum of import of vegetable oil is dependent on trends of domestic production of oilseeds crop and demand. At present, imported edible oils contribute more than 50% of total availability and there is an increasing trend

(b) A statement showing domestic production of oilseeds and edible oils and import of edible oils for last three years (Oil year, Nov.-Oct.) is as follows:-

(Quantity in lakh tons)

Oil Year (Nov. - Oct.)	Domestic Oilseed Production	Domestic Production of Edible oils	Import of edible oils**
2009-10	248.82	79.46	74.64
2010-11	324.79	97.82	72.42
2011-12	297.98	89.57	99.43
2012-13	310.06	91.27	96.35 (upto Sept.2013)

\*\*Source: Directorate General of Commercial Intelligence & Statistics (Department of Commerce).

The import of vegetable oil is increasing due to increase in demand /consumption of edible oils. Major imported edible oils are Palm, Sunflower and Soyabean oil and international prices of these commodities have declined in the last few years. Therefore, their import has helped in controlling the domestic prices of edible oils as compared to other food items.

(c) The import duty on crude edible oils was increased from 0% to 2.5 % in January 2013 to regulate import of crude palm oil which constituted about 70% of total edible oil imports. In addition, to lessen country's import dependency Government has implemented a Centrally Sponsored Integrated Scheme on Oilseeds, Pulses, Oil Palm and Maize (ISOPOM) in major oilseed and Oil Palm growing states. Further, in order to strengthen the Oilseed Production Programme, the ongoing scheme of ISOPOM is being restructured into National Mission on Oilseed and Oil Palm (NMOOP) during 12th Plan with support for additional interventions such as Varietal Specific Targetted Seed Production, supply of machinery and tools for oil Palm and provisions for recognition/awards to better performing States and farmers. In addition, a sub-scheme namely Oil Palm Area Expansion (OPEA), is also under implementation in Oil Palm growing States from 2011-12 under Rasthriya Krishi Vikas Youjna (RKVY).

### Permit for Fishing

1848. SHRI NILESH NARAYAN RANE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has proposed that vessels registered in the country would only be allowed to catch tuna in Indian seas;

(b) if so, the details thereof and the reaction from various quarters thereon;



(c) whether the Government proposes to continue with the existing practice of giving foreign vessels Letters of Permit for fishing tuna;

(d) if so, whether the domestic tuna fishermen and processors are against foreign vessels fishing for tuna in Indian waters and whether any representation has been received by the Government from them in this regard;

(e) if so, the details thereof along with the reaction of the Government thereto; and

(f) the details of the corrective steps taken/likely to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR.CHARAN DAS MAHANT): (a) There is no such proposal since the existing "Guidelines for Fishing operations in Indian Exclusive Economic Zone (EEZ)", already require Indian registration.

(b) Does not arise.

(c) to (e) Letter of Permission (LoP) is required to fish in Indian EEZ. Representations have been received by the Government from various stakeholders not to allow foreign fishing vessels to fish in EEZ. It has been clarified that LoP is issued only to Indian entrepreneurs and no fishing vessel with foreign ownership is given permission to fish in the Indian EEZ.

(f) Does not arise.

#### **Onion Import**

1849. SHRI RAJIAH SIRICILLA:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the onion import move is likely to hit the farmers hard at the local level in the country;

(b) if so, the details thereof; and

(c) the corrective steps being taken by the Government to ensure that onion producers get adequate remunerative prices for their produce?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE

MINISTRY OF FOOD PROCESSING INDUSTRIES ((SHRI TARIQ ANWAR): (a) There is no move to import onions in the country in the current Kharif season,

(b) Does not arise.

(c) In the event of prices falling below cost of production/economic level, the Government implements Market Intervention Scheme on the recommendation of the States.

*[Translation]*

#### **Cancellation of Coal Blocks**

1850. SHRIMATI RAMA DEVI:

SHRI GORAKH PRASAD JAISWAL:

Will the Minister of COAL be pleased to state :

(a) Whether the Government has withdrawn the cancellation of allotment of some coal blocks;

(b) If so, the names of coal blocks/companies regarding which this decision has been taken and the reasons therefor; and

(c) the provision for withdrawal of cancellation of allocated coal blocks and the reaction of the Government regarding compliance of such provision?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (c) Yes, Madam. Ministry of Coal has withdrawn the de-allocation of Chatti-Bariatu, Chatti Bariatu (South), Kerandari allocated to National Thermal Power Corporation (NTPC), Saharpur Jamarpani allocated to Damodar Valley Corporation (DVC) and Banhardih allocated to Jharkhand State Electricity Board (JSEB) which are situated in the State of Jharkhand.

The above-mentioned coal blocks were allocated to Central/State Public Sector Undertakings (PSUs) for production of coal for power generation. After de-allocation of the above-mentioned coal blocks, representations requesting for reconsideration of decision regarding de-allocation of the above-mentioned coal blocks were received in the Ministry of Coal from the Ministry of Power in respect of Chatti-Bariatu, Chatti Bariatu (South), Kerandari and Saharpur Jamarpani coal blocks and from Chief Secretary, Government of Jharkhand as well as some Members of Parliament in respect of Banhardih coal block. After due consideration of the representations received and

after consultation with the Ministry of Law & Justice, withdrawal of de-allocation of the above-mentioned blocks was done.

[English]

#### **Cash Transfer for Food Subsidy**

1851. SHRI PRALHAD JOSHI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has formulated any time bound scheme for direct transfer of food subsidy in cash to replace the distribution of foodgrains;

(b) if so, the details thereof;

(c) whether the Government has undertaken a survey to evaluate the preference of consumers with respect to cash transfers and foodgrain distribution and if so, the details and the outcome thereof; and

(d) whether there is a proposal to introduce food coupons and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) There is no proposal under consideration of the Government at present for direct transfer of food subsidy in cash instead of distribution of foodgrains to beneficiaries under Targeted Public Distribution System (TPDS).

(b) Does not arise.

(c) No, Madam.

(d) No, Madam. There is no such proposal under consideration of the Government.

[Translation]

#### **Criminal Justice System**

1852. SHRI MANSUKHBHAI D. VASAVA:

SHRI HARISH CHOUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had constituted Madhava Menon Committee on criminal justice system in the country;

(b) if so, the details and terms of reference of the said Committee;

(c) whether the said Committee has submitted its report to the Government;

(d) if so, the details thereof and the recommendations made by the said Committee;

(e) whether the Government has implemented all the recommendations made by the Committee;

(f) if so, the details thereof and if not, the reasons therefor along with the steps taken by the Government to implement all the recommendations;

(g) whether the Government has received suggestions/recommendations from various States in this regard; and

(h) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) to (d) Government of India had constituted a Committee under the Chairmanship of Prof. Madhava Menon on 3rd May, 2006 for drafting a National Policy Paper on Criminal Justice System in the country.

The Committee submitted its report in August, 2007. Some of the major recommendations in the report, inter alia, include, suggestions relating to reclassification of crimes with the objective of empowering victims, speedy and efficacious delivery of justice, sentencing guidelines for purposive punishment, safeguarding the interest of the weaker sections, use of science and technology for Criminal Justice Reforms and compensation for victims.

(e) to (h) Advisories have been issued to the State Governments/UT Administrations with regard to those recommendations which were implementable through administrative measures. As regards recommendations which require amendments to various laws i.e. Indian Penal Code, Code of Criminal Procedure etc, views/comments of the State Governments/UT Administrations have been sought as the Criminal Law and Criminal Procedure are in the Concurrent List of the Seventh Schedule to the Constitution of India requiring consultation with the State Governments. Suggestions/recommendations have been received from 19 States and 7 UTs. To revamp the Criminal Justice System, Ministry of Law and Justice have also been

requested to thoroughly examine the related issues including the recommendations of Prof. Madhava Menon Committee for suggesting comprehensive amendments/ reforms in the system.

#### Delhi Police Helpline

1853. SHRI P.L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of complaints received on the 1091 and 1291 helpline run by the Delhi Police separately, during each of the last three years and the current year;

(b) the number of such complaints solved/unsolved by the Delhi Police during the said period; and

(c) the steps taken by the Government to clear all the unsolved cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The details of complaints received on Delhi Police women Helpline No. 1091 and senior citizen

Helpline No. 1291 during the last three years i.e. 2010, 2011, 2012 and 2013 (upto 30th November, 2013) separately are as under:-

Helpline Number	2010	2011	2012	2013 (upto 30.11.13)
1091	496	554	557	898
1291	1599	528	376	454

(b) The details of cases of crime committed against women and senior citizens including the calls received on Delhi Police Helplines, registered by Delhi Police along-with action taken during the last three years 2010, 2011, 2012 and 2013 (upto 30th November, 2013) are in enclosed Statement - I and II, respectively.

(c) Delhi Police has been working ceaselessly for ensuring the safety of women and senior citizens in the city and takes quick and concrete steps to work out all unsolved cases, arrest the accused and charge sheet them in the shortest possible time.

#### Statement – I

*Details of Cases of Crime Committed Against Women, Including Calls Received on Delhi Police Helplines, Registered by Delhi Police along-with Action Taken During the Last Three Years 2010, 2011, 2012 and 2013 (Upto 30th November, 2013)*

Sl. No.	Crime head	2010		2011		2012		2013 (upto 30-11-13)	
		Reported	Worked out	Reported	Worked out	Reported	Worked out	Reported	Worked out
1.	Rape	507	476	572	548	706	661	1493	1317
2.	Molestation of Women	601	579	657	640	727	693	3237	2781
3.	Eve-Teasing	126	82	165	152	236	215	852	726
4.	406 IPC	6	2	10	3	6	2	11	3
5.	498A IPC	78	56	98	52	117	60	164	59
6.	406/498-A IPC	1326	958	1477	1028	1923	897	2615	717
7.	Dowry Prohibition Act	13	7	7	3	15	9	14	7
8.	Dowry Death	143	137	142	134	134	126	135	105

**Statement— II**

*Details of Cases of Crime Committed Against Senior Citizens, Including Calls Received on Delhi Police Helplines, Registered By Delhi Police Along-With Action Taken During the Last Three Years 2010, 2011, 2012 and 2013 (Upto 30th November, 2013)*

Sl. No.	Crime head	2010		2011		2012		2013 (upto 30-11-13)	
		Reported	Worked out	Reported	Worked out	Reported	Worked out	Reported	Worked out
1.	Murder	19	12	15	12	19	13	16	13
2.	Attempt to Murder	3	2	0	0	1	1	1	1
3.	Kidnapping/ Abduction	1	0	0	0	0	0	1	0
4.	Eve-Teasing	0	0	0	0	0	0	3	3
5.	Molestation of Woman	0	0	2	2	3	3	1	1
6.	Robbery	5	5	5	5	9	7	13	10
7.	Dacoity	0	0	0	0	1	1	1	1
8.	Rape	0	0	1	1	1	1	3	3
9.	Hurt	18	17	22	21	23	23	14	13

**Involvement of Officials in Illegal Constructions**

1854. SHRI ANJANKUMAR M. YADAV:

SHRI RATAN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether illegal constructions and encroachments are on the rise in the NCT of Delhi;

(b) if so, the details thereof and the total number of such cases reported during each of the last three years and the current year;

(c) whether the Government has received any complaints with regard to involvement of officials belonging to the Municipal Corporation of Delhi (MCD), the New Delhi Municipal Council (NDMC) and the Delhi Police in illegal constructions and encroachments;

(d) if so, the details thereof and the total number of such cases reported separately, along with the action taken by the Government against the guilty officials in this regard

during the said period; and

(e) the steps taken by the Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The details of the cases reported by Delhi Police to the concerned civic agencies i.e. New Delhi Municipal Council (NDMC), Municipal Corporations etc. regarding on-going unauthorized constructions and illegal encroachments during the last three years and the current year (upto 30.11.2013) are as under:

Year	Intimation sent
2010	20152
2011	30035
2012	29203
2013 (upto 30.11.2013)	23587

(c) and (d) Total 258 officials/officers of unified MCD were found responsible for illegal constructions and encroachments in 100 RDA cases during January, 2010 to August, 2012.

The details of the complaints received regarding the involvement of officials of DMCs in illegal constructions and encroachments during September, 2012 till date are as under:

	South DMC	East DMC	North DMC
Complaints received	1171	1934	3795
Officers/officials found responsible	07	27	08

The New Delhi Municipal Council (NDMC) has intimated that no such complaint has been received by them in its area.

The details of the complaints received regarding the involvement of police officials in illegal constructions and encroachment during the last three years and current year are as under:

Year	No. of complaints received	No. of complaints substantiated	No. of police personnel found involved
2010	616	16	189
2011	1476	17	101
2012	805	11	63
2013 (upto 30.11.13)	669	10	76

(e) Delhi Police informs the land-owning agency i.e. DMCs etc. about the illegal constructions and encroachments for taking suitable action.

Whenever, any illegal/unauthorized construction is noticed, the action against the same is taken by the Building Department of the concerned DMC as per the provisions of DMC Act, 1957 and by the Enforcement Building Regulation Department of NDMC as per the provisions of NDMC Act, 1994.

MCD has revamped its infrastructure for detection and control of unauthorized/illegal constructions in Delhi. Central Control Room, Zonal Control Room and Demolition Squad etc. have been restructured and strengthened. A Nodal Steering Committee has been set up by the Hon'ble Delhi High Court to monitor action against unauthorized/illegal constructions and encroachment on Government land in the National Capital Territory (NCT) of Delhi.

In NDMC area, Enforcement Building Regulation Department is dedicated to check the unauthorized constructions. Five Junior Engineers have been exclusively deputed to check and take immediate action against the unauthorized construction in their concerned areas.

[English]

#### **Grant of Lignite Mining Lease**

1855. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of COAL be pleased to state:

(a) whether the Government has received proposals from the State Government of Gujarat for prior approval of the Ministry for grant of lignite mining lease rights in the State including districts of Kutch and Bharuch;

(b) if so, the details thereof and the present status of the said proposals; and

(c) the steps taken by the Government to expedite the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (c) Proposals from the State Government of Gujarat for prior approval on GMDC's mining lease application in the districts of Kutch and Bharuch have been received.

The Mines and Minerals (Development and Regulation) Amendment Act, 2010 provides for grant of reconnaissance permit, prospecting licence or mining lease in respect of an area containing coal and lignite through auction by competitive bidding, on such terms and conditions as may be prescribed. This, would however, not be applicable in the following cases:-

- where such area is considered for allocation to a Government company or corporation for mining or such other specified end use;

- where such area is considered for allocation to a company or corporation that has been awarded a power project on the basis of competitive bids for tariff (including Ultra Mega Power Projects).

The Government has notified the "Auction by Competitive Bidding of Coal Mines Rules, 2012" on 2nd February, 2012. Further, the notification on the commencement of the said Amendment Act, 2010 has also been notified by the Ministry of Mines on 13th February, 2012. The coal/lignite blocks can only be allocated under the amended Act and above mentioned Rules. The Central Government, on 29.07.2013 has already invited applications for allocation of suitable lignite blocks to the State Government companies/corporations located in the state of Gujarat & Rajasthan.

#### **NHFDC Schemes**

1856. SHRI M.B. RAJESH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of schemes being implemented by the National Handicapped Finance and Development Corporation (NHFDC) for the students with disabilities for pursuing higher/technical/professional courses in the country;

(b) the number of proposals received under these schemes during each of the last three years and the current year, State-wise; and

(c) the present status thereof along with the amount sanctioned/released and utilized for the purpose during the said period. State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) National Handicapped Finance and Development Corporation (NHFDC) provides loans of up to Rs. 10.00 lakh to student with disabilities (SwDs) for pursuing higher education in India and up to Rs.20.00 lakh for pursuing higher education abroad. The loans cover fees hostel charges, purchase of books & Equipments, travel expenses for studies aboard and cost of computers etc.

In addition, NHFDC is also administering two scholarship schemes (Trust Fund and National Fund) for

SwDs. Under Trust fund 15,00 scholarship are given every year with 30% reservation to girl students. The scholarship covers non-refundable fees, maintenance allowance, cost of appliances like laptop, brailier, Binaural digital programmable hearing aid etc. as per the requirement of the specific disability. The parental income ceiling is Rs.3.00 lakh per annum for being eligible.

Under the National fund 250 Awards each for male & female SwDs are given which cover course fee of up to Rs. 10,000/- p.m. for being eligible.

(b) and (c) Number of proposals received under education loan scheme and scholarship schemes during last three years and current year are enclosed as Statement - I.

Year wise details of amount released and utilized under education loan schemes and the scholarship schemes, (trust fund and national fund) are given in the Statement - II, IIIA and IIIB, respectively.

#### **Statement – I**

*The Details of Proposals Received Under Education Loan Scheme and Scholarship Scheme During the Last Three Year and Current Year.*

#### **(A) EDUCATION LOAN SCHEME**

2010-2011	2011-2012	2012-2013	2013-2014)
4	19	24	17 (Till 01.12.2013)

#### **(B) Scholarship Scheme (Trust Fund)**

2010-11	2011-12	2012-13	2013-14
Scheme started from the year 2011-12 onwards	2679	2636	2902 (Till 09.12.2013)

#### **(C) Scholarship Scheme (National Fund)**

2010-11	2011-12	2012-13	2013-14
3640	2646	2060	1906 (Till 09.12.2013)

**Statement – II**

The Details of the State Wise Amount Released and Utilised Under Education Loan Scheme During the Last Three Year and Current Year.

Sl. No.	States	2010-2011		2011-2012		2012-2013		2013-2014 (as on 01.12.2013)	
		Amount Released	Amount Utilised	Amount Released	Amount Utilised	Amount Released	Amount Utilised	Amount Released	Amount utilised
1.	Delhi	NIL	NIL	NIL	NIL	NIL	NIL	4.75	4.75
2.	Gujarat	NIL	NIL	1.97	1.97	NIL	NIL	NIL	NIL
3.	Haryana	NIL	NIL	NIL	NIL	6.57	6.57	5.39	5.39
4.	Kerala	NIL	NIL	3.25	3.25	6.80	6.80	0.00	0.00
5.	Karnataka	NIL	NIL	20.00	20.00	NIL	NIL	NIL	NIL
6.	Madhya Pradesh	0.59	0.59	1.53	1.53	2.00	2.00	NIL	NIL
7.	Maharashtra	7.86	7.86	24.72	24.72	26.42	26.42	52.50	52.5 0
8.	Odisha	1.62	1.62	1.32	1.32	4.34	4.34	NIL	NIL
9.	Punjab	NIL	NIL	1.80	1.80	NIL	NIL	NIL	NIL
10.	Rajasthan	NIL	NIL	2.18	2.18	1.01	1.01	2.74	2.74
11.	Uttar Pradesh	NIL	NIL	NIL	NIL	0.80	0.80	NIL	NIL
Total		10.07	10.07	56.77	56.77	47.94	47.94	65.38	65.3 8

**Statement – IIIA**

Year-Wise, State-Wise and Category-wise Disbursement Under Scholarship Scheme (Trust Fund)- 2011-12, 2012-13 & 2013-14

Sl. No.	State	*2010-11	2011-12		2012-13		2013-14
			Total	Total Amount	Total	Amount	
1	2	3	4	5	6	7	8
1.	Andhra Pradesh		144	7407306	87	5706582	
2.	Andaman and Nicobar		0	0	0	0	
3.	Arunachal Pradesh	Scholarship Scheme (Fund) is implemented by NHFDC from	0	0	2	148000	Under Process
4.	Assam	2011-12 onwards	9	540365	9	766332	
5.	Bihar		80	5472369	95	6271041	
6.	Chandigarh		0	0	0	0	

1	2	3	4	5	6	7	8
7.	Chhattisgarh		7	426414	15	725540	
8.	Dadra and Nagar Haveli		0	0	0	0	
9.	Daman and Diu		0	0	0	0	
10.	Delhi		33	1896848	29	2103778	
11.	Goa		1	49500	0	0	
12.	Gujarat		18	1047103	25	1428880	
13.	Haryana		34	2342101	22	1681951	
14.	Himachal Pradesh		2	138950	2	192000	
15.	Jammu and Kashmir		7	475583	5	337579	
16.	Jharkhand		16	1280495	25	1571895	
17.	Karnataka		46	2548073	47	2813036	
18.	Kerala		92 -	4336064	27	1845027	
19.	Lakshadweep		0	0	0	0	
20.	Madhya Pradesh		37	2332030	32	2290435	
21.	Maharashtra		51	3279611	62	4140150	
22.	Manipur		1	31000	1	86509	
23.	Meghalaya		0	0	1	45670	
24.	Mizoram		0	0	0	0	
25.	Nagaland		0	0	0	0	
26.	Odisha		12	825020	19	1263765	
27.	Pondicherry		0	0	1	62380	
28.	Punjab		10	691824	2	115000	
29.	Rajasthan		32	1870406	33	2204005	
30.	Sikkim		0	0	0	0	
31.	Tamil Nadu		90	5402816	99	6063041	
32.	Tripura		1	42500	2	159200	
33.	Uttar Pradesh		233	12997677	322	19331017	
34.	Uttarakhand		14	737235	5	347275	
35.	West Bengal		30	1478506	31	1734502	
Total			1000	57649796	1000	63434590	



**Statement – IIIB***Details of disbursement of Scholarship (National Fund) for last Three years (2010-11, 2011-12, 2012-13 and 2013-14)*

Sl. No.	State/UT	2010-11		2011-12		2012-2013	
		Total Awarded	Total Amount (in Rs.)	Total Awarded	Total Amount (in Rs.)	Total Awarded	Total Amount (in Rs.)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	29	456930	51	752064	61	851987
2.	Andaman and Nicobar	0	0	0	0	0	0
3.	Arunachal Pradesh	0	0	0	0	1	7000
4.	Assam	4	50445	13	165815	3	45180
5.	Bihar	21	316380	32	373175	27	334214
6.	Chandigarh	0	0	0	0	0	0
7.	Chhattisgarh	4	43242	5	44530	3	42350
8.	Dadra and Nagar Haveli	0	0	0	0	0	0
9.	Daman and Diu	0	0	0	0	0	0
10.	Delhi	8	103985	9	97580	7	97090
11.	Goa	0	0	0	0	2	30971
12.	Gujarat	17	182215	24	227515	31	220590
13.	Haryana	7	76018	7	110420	3	22649
14.	Himachal Pradesh	4	61000	2	24100	0	0
15.	Jammu and Kashmir	3	29650	3	37908	3	43658
16.	Jharkhand	6	74519	10	127520	3	28169
17.	Karnataka	50	612473	41	618984	58	651597
18.	Kerala	48	509008	49	599280	48	590321
19.	Lakshadweep	0	0	0	0	0	0
20.	Madhya Pradesh	22	282145	17	216285	28	284138
21.	Maharashtra	27	346138	29	342580	41	504144
22.	Manipur	4	64500	0	0	0	0
23.	Meghalaya	0	0	0	0	0	0
24.	Mizoram	0	0	0	0	1	9500
25.	Nagaland	1	15700	0	0	0	0
26.	Odisha	15	215597	14	207329	9	113252

1	2	3	4	5	6	7	8
27.	Pondicherry	1	20000	2	40000	3	44238
28.	Punjab	3	54000	4	44955	1	17000
29.	Rajasthan	14	173915	12	138005	10	96977
30.	Sikkim	0	0	0	0	0	0
31.	Tamil Nadu	65	883474	86	1316265	82	1226622
32.	Tripura	1	20000	0	0	2	17130
33.	Uttar Pradesh	56	906605	62	881760	65	758946
34.	Uttarakhand	3	41025	1	12500	0	0
35.	West Bengal	57	476811	30	285954	17	172137
Total		470	6015775	503	6664524	509	6209860

#### National Commission for DN & SNT

1857. SHRI NALIN KUMAR KATEEL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Commission for Denotified, Nomadic and Semi-Nomadic Tribes (DN&SNT) constituted by the Government has submitted its recommendations to the Government;

(b) if so, the details and the salient features thereof; and

(c) the response of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) Yes, Madam.

(b) and (c) The recommendations of the National Commission for Denotified, Nomadic and Semi-Nomadic Tribes are under consideration of the Government.

#### Inclusion of Koodiyattam as Art Form

1858. SHRI K.P.DHANAPALAN: Will the Minister of CULTURE be pleased to state:

(a) Whether the Government proposes to include 'Koodiyattam' in the list of art forms to consider for giving scholarships to young artists; and

(b) If so, the details thereof and the number of scholarships provided during each of the last three years and the current year, Art form and State/UT-wise?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) No Madam.

(b) Does not arise.

[Translation]

#### Neighbourhood Watch Scheme

1859. SHRI HARISHCHANDRA CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi Police has recently launched Neighbourhood Watch Scheme in the NCT of Delhi;

(b) if so, the details thereof; and

(c) the time by which such scheme is likely to be implemented in the NCT of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Neighbourhood Watch Scheme has been given priority by Delhi Police as part of the community policing. Its objective is to enlist co-operation of the residents of an area to improve area security intended to prevention of crime. This scheme envisages close co-ordination and contact of Beat and Division staff of Delhi Police with the residents of the selected area. Under this scheme the residents are encouraged to take measures to improve security by employing chowkidars, verification of servants, installing gates etc. A total number of 433 areas are covered under this scheme in various police stations of NCT of Delhi.

**Flower Cultivation**

1860. SHRI HARI MANJHI:

SHRIMATI MALA RAJYA LAXMI SHAH:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total area of land under flower cultivation in various States of the country annually, State-wise;

(b) whether the area of land under flower cultivation is decreasing every year;

(c) if so, the schemes prepared/proposed to be launched by the Government to encourage the cultivation of flowers in hilly areas of various States including Uttarakhand; and

(d) the steps taken by the Government to provide better marketing facility to these farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a) to (d) The total area of land under flower cultivation in various States of the country during 2011-12, 2012-13 is given in the enclosed Statement.

Department of Agriculture and Cooperation is implementing Centrally Sponsored Schemes namely National Horticulture Mission and Horticulture Mission for North East and Himalayan States for holistic development of horticulture including floriculture in the country including Uttarakhand. The efforts under the above mentioned schemes are supplemented by funds provided under National Horticulture Board and Rashtriya Krishi Vikas Yojana.

Under the missions, financial assistance is provided for taking up various activities related to horticulture development such as production of quality planting material, area coverage through high yielding varieties, establishment of model floriculture centres, creation of water resources, protected cultivation, organic farming, promotion of integrated nutrient / pest management, pollination support through bee keeping, mechanization, technology dissemination through demonstration, human resource development, setting up of cold storages and creation of post harvest management and marketing infrastructure.

**Statement**

*State-Wise Area of Land under Flower Cultivation in Various States of the Country During 2011-12 & 2012-13*

(000'ha)

State	2011-12	2012-13
Andaman and Nicobar	0.04	0.04
Andhra Pradesh	64.15	34.50
Arunachal Pradesh	1.22	0.02
Assam	0.00	0.00
Bihar	0.90	1.02
Chhattisgarh	8.41	9.79
Dadra and Nagar Haveli	0.00	0.00
Delhi	5.50	5.50
Goa	0.00	0.00
Gujarat	15.96	17.28
Haryana	6.34	6.38
Himachal Pradesh	0.86	0.91
Jammu and Kashmir	0.18	0.40
Jharkhand	1.60	1.60
Karnataka	29.22	29.81
Kerala	0.00	0.00
Lakshadweep	0.00	0.00
Madhya Pradesh	15.61	16.39
Maharashtra	18.88	22.00
Manipur	0.00	0.00
Meghalaya	0.00	0.00
Mizoram	0.13	0.16
Nagaland	0.02	0.01
Odisha	7.54	7.52
Puducherry	0.07	0.06
Punjab	2.06	2.11
Rajasthan	2.49	3.43
Sikkim	0.21	0.22

State	2011-12	2012-13
Tamil Nadu	32.32	23.02
Tripura	0.00	0.00
Uttar Pradesh	14.49	15.88
Uttarakhand	1.54	1.56
West Bengal	23.92	24.41
<b>Total</b>	<b>253.66</b>	<b>224.04</b>

[English]

#### Assistance by NBCFDC

1861. SHRI P. KARUNAKARAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the assistance extended to persons belonging to Other Backward Classes (OBCs) by the National Backward Classes Finance and Development Corporation (NBCFDC) during each of the last three years and the current year, Scheme and State-wise including Kerala; and

(b) the purpose and condition on which the assistance is provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P.

BALRAM NAIK): (a) The details of year-wise and scheme-wise assistance extended by National Backward Classes Finance and Development Corporation (NBCFDC) to people belonging to Other Backward Classes in various States and Union Territories, including Kerala, during the last three years (2010-11 to 2012-13) and the current year (2013-14 up to 30.11.2013) are given in the enclosed Statement.

(b) The National Backward Finance and Development Corporation (NBCFDC) loans are provided to eligible members of Other Backward Classes who are living below double the poverty line through State Channelising Agencies (SCAs) nominated by various State Government/UT Administrations on the basis of their Annual Action Plan, repayment of loans by the SCA for funds released earlier and utilization of disbursed loans by the SCAs. NBCFDC assists a wide range of income generating activities which include agricultural and allied sectors, small business/artisan and traditional occupations, transport and service sectors, technical and professional trades/courses. In the case of Term Loan, the maximum loan limit is Rs. 10 lakh per beneficiary and in the case of Micro Finance, the maximum loan limit is Rs. 50,000/- per beneficiary. The share of beneficiaries ranges from 5% to 15% of the project cost. The rate of interest charged from beneficiaries ranges from 3.5% per annum to 8% per annum.

#### Statement

*Details of Year-Wise and Scheme-Wise Assistance Extended by National Backward Classes Finance and Development Corporation (NBCFDC) to People Belonging to Other Backward Classes in Various States and Union Territories, Including Kerala, During the Last Three Years (2010-11 to 2012-13) and 2013-14 (upto 30.11.2013)*

Sl. No.	States	2010-11			2011-12		
		Term Loan	Micro Finance	Total	Term Loan	Micro Finance	Total
1	2	3	4	5	6	7	8
1.	Kerala	3325.00	2850.00	6175.00	4180.50	2012.00	6192.50
2.	Andhra Pradesh	0.00	0.00	0.00	0.00	0.00	0.00
3.	Assam	0.00	100.00	100.00	0.00	825.00	825.00
4.	Bihar	18.00	0.00	18.00	0.00	0.00	0.00
5.	Chhattisgarh	155.63	0.00	155.63	382.00	0.00	382.00
6.	Gujarat	455.25	15.00	470.25	641.02	30.00	671.02



1	2	9	10	11	12	13	14
5.	Chhattisgarh	25.00	0.00	25.00	0.00	0.00	0.00
6.	Gujarat	776.00	79.00	855.00	620.00	140.00	760.00
7.	Goa	378.00	22.00	400.00	281.35	20.65	302.00
8.	Haryana	500.00	0.00	500.00	170.26	0.00	170.26
9.	Himachal Pradesh	316.50	27.00	343.50	180.15	0.00	180.15
10.	Jammu and Kashmir	160.00	15.00	175.00	80.00	20.00	100.00
11.	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00
12.	Karnataka	1446.28	553.72	2000.00	469.75	180.25	650.00
13.	Madhya Pradesh	0.00	0.00	0.00	0.00	0.00	0.00
14.	Manipur	0.00	325.00	325.00	0.00	50.00	50.00
15.	Maharashtra	603.50	221.50	825.00	824.00	426.00	1250.00
16.	Odisha	0.00	0.00	0.00	0.00	0.00	0.00
17.	Punjab	400.00	0.00	400.00	200.00	0.00	200.00
18.	Rajasthan	325.00	0.00	325.00	0.00	0.00	0.00
19.	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00
20.	TamilNadu	1224.00	3776.00	5000.00	620.25	2129.75	2750.00
21.	Tripura	600.00	0.00	600.00	755.00	45.00	800.00
22.	Uttar Pradesh	0.00	0.00	0.00	0.00	0.00	0.00
23.	Uttarakhand	0.00	0.00	0.00	0.00	0.00	0.00
24.	West Bengal	200.00	0.00	200.00	0.00	0.00	0.00
Union Territories							
25.	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00
26.	Delhi	21.25	0.00	21.25	0.00	0.00	0.00
27.	Puducherry	430.00	70.00	500.00	150.00	50.00	200.00
TOTAL (1 to 27)		11750.53	10769.22	22519.75	8358.26	7094.15	15452.41

#### India Statistical Strengthening Project

1862. SHRI. P.T.THOMAS: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government has reviewed the implementation of India Statistical Strengthening Project (ISSP);

(b) if so, the details thereof; and

(c) the details of funds allocated for the purpose, State-wise along with the status of implementation of ISSP?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) and (b) Yes, Madam. The implementation of India Statistical Strengthening Project (ISSP) is reviewed periodically by the Ministry of Statistics and Programme Implementation on the basis of Progress Reports received from the implementing States. Besides, status of implementation is also reviewed in Annual Conference of Central and State Statistical Organizations (COCSSO), Review Meetings and Workshops held with the States/UTs from time to time.

(c) Presently, 14 States/UTs namely, Karnataka, Rajasthan, Gujarat, Andhra Pradesh, Bihar, Tamil Nadu, Kerala, Mizoram, Sikkim, Lakshadweep, Odisha, West Bengal, Jharkhand & Manipur are implementing the project. The Project is at different stages of implementation in different States/UT. A statement showing details of State-wise funds allocated and released till date under ISSP is enclosed.

**Statement**

*Details of State-Wise Funds Allocated and Released Till Date Under ISSP*

Sl. No.	State	Funds allocated	Funds released
		(Central share)	(Central Share)
		(Rs. in Crore)	(Rs. in Crore)
1	2	3	4
1.	Karnataka	32.85	26.97
2.	Rajasthan	60.97	9.25
3.	Gujarat	53.02	11.55
4.	Andhra Pradesh	60.38	18.30
5.	Bihar	92.20	17.54
6.	Tamil Nadu	39.34	11.54
7.	Kerala	49.37	9.37
8.	Mizoram	24.59	5.66
9.	Sikkim	40.36	4.80
10.	Lakshadweep	6.40	0.38
11.	Odisha	58.67	11.12

1	2	3	4
12.	West Bengal	48.74	5.25
13.	Jharkhand	49.08	5.19
14.	Manipur	33.00	11.20
Total		648.97	148.12

[Translation]

**Storage of Foodgrains**

1863. SHRI HANSRAJ G. AHIR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government/Food Corporation of India (FCI) has made proper arrangements for storage of adequate quantity of foodgrains in order to effectively implement the law regarding food security;

(b) if so, the details thereof;

(c) whether the FCI is conducting a special drive to recruit employees to make up the shortage of staff for proper management of its affairs and ensure proper foodgrains management; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The total requirement of foodgrains as per entitlement under the National Food Security Act (NFSA) including Other Welfare Schemes is estimated to be 61.23 million tonnes.

The total storage capacity available with FCI as on 31.10.13 was 38.42 million tonnes (including covered & CAP). Besides, State agencies had a capacity of 37.92 million tonnes for storage of central pool stocks. Thus, total storage capacity available with FCI and State agencies for storage of central pool stocks was 76.34 million tonnes.

Apart from this, to augment covered storage space for safe storage of food grains, the details of projects undertaken by FCI/Govt. of India are as given under:-

1. Creation of Covered Storage capacity under PLAN SCHEME: FCI's owned capacity is created

under the Plan Scheme approved by GOI under Five year plans. There is a proposal to construct new godowns of 610860 MT capacity by FCI during 12th Five Year Plan (2012-17) (534640 MT NE & 76220 MT Others). Under this scheme, a capacity of 4,570 MT has been completed during 2012-13.

2. Capacity addition under Private Entrepreneurs Guarantee (PEG) scheme: Under PEG scheme, a capacity of 203.76 lakh MT has been approved for construction of godowns at various locations in 19 states. Out of this, tenders have been sanctioned for a capacity of 113.26 lakh MT to private investors and a capacity of 7.96 lakh MT and 29.57 lakh MT have been allotted to CWC and SWCs respectively for construction of godowns on their own land (total capacity sanctioned/ allotted 150.79 LMT). A capacity of 82.00 lakh MT has already been completed.
3. Augmentation/ modernization of Storage facilities in the form of SILOS: It is proposed to create 20 lakh MT capacity in the form of modern Silos throughout the country, to be created against the capacity approved assessed under the PEG Scheme. Out of this, E-tender inviting bids under DBFOO model for a total capacity of 17.50 Lakh MT capacities in 36 locations across 9 states of India has been launched by FCI on 21st November 2013.

As a result of the above steps substantial augmentation in storage capacity would take place, providing adequate storage capacity to stock foodgrains required for the implementation of the NFSA.

(c) and (d) Yes, Madam. FCI has been undertaking the recruitment of ategory-I, II & III staff based on the vacancies available under the direct recruitment quota (DR) within the sanctioned strength. For Category-I, the FCI, Headquarters undertakes the recruitment whereas for Category-II & III, the recruitment takes place at Zonal/Regional level. The details of the recruitment undertaken during 2012 & 2013 are as under:-

**Category-III:**

- (i) 3755 vacancies advertised on 29.10.2011 through Staff Selection Commission against which

3350 Dossiers have been received and 1724 candidates have joined. Joining is still in progress.

- (ii) Another 6545 posts were advertised on 25.08.2012 through Staff Selection Commission. Written Examination has been completed. Computer Proficiency Test is in progress. The unfilled vacancy of the previous recruitment also has been added as per terms of the advertisement. Total number of vacancies has become 8060.

**Category-II:**

460 vacancies have been advertised on 30.06.2013/06.07.2013. Written examination has been held on 17.11.2013. Further process is in progress which involves declaration of result of written examination followed by GD/Interview and final result.

**Category-I:**

30 vacancies have been advertised on 04.08.2013/10.08.2013. The written examination is likely to take place in the month of January 2014 to be followed by interview and final result.

*[English]*

**Setting Up of Disability Affairs Department**

1864. SHRI S. PAKKIRAPPA:

SHRI R. THAMARAISELVAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has launched a composite programme on schemes for persons belonging to Scheduled Castes, Backward Classes, Safai Karamcharis and the differently abled;

(b) if so. the details thereof;

(c) whether the Government has formed a separate 'Department of Disability Affairs to provide special focus on the physical, economic and educational rehabilitation of the differently abled and if so, the details thereof; and

(d) the details of the facilities and benefits given to disabled persons viz. allotment of shops and accommodation to those having more than 50 per cent disability?



THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) No, Madam

(b) Does not arise.

(c) A new Department of Disability Affairs was created in May, 2012 for providing greater focus on issues of Persons with Disabilities (PwDs). The Department has been taking measures for educational, social, economical and psychological rehabilitation of PwDs including creation of barrier free environment, providing assistive devices, special education, vocational training and early intervention programmes and scholarships through its various schemes.

(d) As per Section 43 of the Persons with Disabilities (PwDs) Act, 1995, the appropriate Govt. and local authorities are required to frame schemes in favour of PwDs for preferential allotment of land at concessional rates for houses, setting up of business, setting up of special recreation centres and establishment of special schools, establishment of research centres and establishment of factories by entrepreneurs with disabilities.

#### **Raw Material to Chemical Fertilizer Industry**

1865. SHRI N. PEETHAMBARA KURUP: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Chemical and Fertilizer based industries are facing problems due to short supply of raw materials

(b) if so, the details thereof along with the quantum of raw materials provided to each of such unit during the last three years and the current year; and

(c) the steps taken by the Government to provide sufficient raw material to this industry?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) No, Madam. The consumption of raw material in the fertilizer unit. during last three years statement is given in the enclosed Statement. There is no Short-supply of raw materials in Urea Sector. It is further stated that EGoM on 23rd August, 2013 has decided to maintain the level of

supplies of domestic gas at 31.5 MMSCMD to the Fertilizer Sector and give the sector first priority in meeting the requirements of any shortfall below the level of 31.5 MMSCMD from any additional production of NELP gas. However, due to limited availability of domestic Natural Gas in the country and in the absence of allocation of domestic natural gas by Ministry of Petroleum and Natural Gas in light of aforesaid decision of EGoM, the Fertilizer units will have to necessarily depend upon RLNG/Spot Gas.

NBS was introduced to P & K Sector w.e.f 1st April, 2010. In case of P & k fertilizers because of non availability of indigenous raw materials, the country has to depend on the import for raw material or finish products. The country is fully dependent on import in Potash sector as there are no economically exploitable potash bearing minerals.

In Phosphatic sector, though we are producing DAP, complex fertilizers and SSP, the raw materials for 'P' is mostly imported. India has limited amount of rock phosphate of low grade which can only be utilized for production of SSP. This indigenous availability of 'P' is partially sufficient to meet the requirement of SSP industry. On the whole, the country is 90% dependent on imports either for the finished products or raw materials.

#### **Statement**

*Requirement/Consumption of Raw Materials in the Fertilizer Units During Last Three Years and Current Year are As Follows:-*

(i)	(000 tonnes)		
Raw Material	2010-11	2011-12	2012-13 (P)
Naphtha	892	962	898
Furnace Oil	645	649	628
LSHS/HHS	1050	1097	772

  

(ii)	(In MMSCMD)		
Raw Material	2010-11	2011-12	2012-13
Natural Gas	38.52	38.91	40.18

(P) = Provisional

\*The record of raw materials for the current year is not available with Department of Fertilizers.

(iii)	(In Metric Tonnes)			
Raw Material	For the year 2010	For the year 2011	For the year 2012	For the current year 2013
Coal	29,24,784	29,24,784	34,73,027	31,15,260

### Pending Mercy Petitions

1866. SHRI P. VISWANATHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of mercy petitions pending with the Government as on date;

(b) the number of prisons which are equipped with the facility for hanging convicts on death row;

(c) whether the Government is having any proposal to increase the number of such prisons or to install electric chairs instead of adopting conventional method of hanging;

(d) if so, the details thereof;

(e) whether the Government is having any proposal to train additional hangman; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Presently, six mercy petition cases are pending for consideration of Government under Article 72 of the Constitution.

(b) to (f) Data of prisons having facility for hanging convicts on death row is not maintained centrally. There is no proposal with the Government to increase the number of such prisons or to install electric chairs and also to train additional hangmen as Prison and its related matter is a State Subject under the Seventh Schedule to the Constitution of India.

### Aadhaar Linkage with PDS

1867. SHRI RAM SUNDAR DAS:

SHRI KAPIL MUNI KARWARIA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to link the Public Distribution System (PDS) with the Aadhaar database/cards;

(b) if so, the details thereof and the modalities worked out in this regard; and

(c) the benefits likely to accrue as a result thereof and the time by which it is proposed to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Under the Plan Scheme on End-to-end Computerization of Targeted Public Distribution System (TPDS) Operations, States/UTs are required to digitize their beneficiaries' databases. In the process, States/UTs have been requested to seed the 'Aadhaar' numbers wherever available into the digitized database of the beneficiaries. Department has also issued ration card capture form/ data dictionary prepared by National Informatics Centre (NIC) to all States/ UTs. These data standards have the provision of seeding of 'Aadhaar' numbers into the ration card database.

(c) Subsequent to linking of ration cards/beneficiary database with 'Aadhaar' number, bogus/ineligible ration cards are expected to be eliminated during the process of de-duplication. Further, the use of 'Aadhaar' based authentication at Fair Price Shop (FPS) level will ensure proper identification of beneficiaries and distribution of foodgrains only to the intended beneficiaries, thereby reducing leakages/diversions, etc.

States/UTs had been requested to complete the work of digitization of ration cards/beneficiary database by March, 2013 and computerisation of supply chain management by October, 2013. However, the progress in States/UTs is uneven across the country due to delay in finalization of action plans by States/UTs, late submission of their proposals for financial assistance, practical problems faced by States/UTs during implementation, etc.

[Translation]

### National Commission for Backward Classes

1868. SHRI KIRTI AZAD:

SHRI BADRI RAM JAKHAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the mandate of the National Commission for Backward Classes;

(b) the number of castes, sub-castes, equivalent castes and communities notified on the recommendations of the Commission for Backward Classes upto the year 2013; and

(c) the extent to which the National Commission for Backward Classes has achieved its objectives since its inception in 1993?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI BALRAM NAIK): (a) Sub-Section (1) Section 9 of the National Commission for Backward Classes (NCBC) Act, 1993 lays down the function of the Commission as follows:

"The Commission shall examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under-inclusion of any backward class in such lists and tender such advice to the Central Government as it deems appropriate".

(b) 419 new entries have been made in the Central List of Other Backward Classes till 30th November, 2013, on the basis of advices received from NCBC. An "entry" for this purpose includes caste, its synonyms and sub-castes.

(c) The NCBC has been functioning as per its mandate laid down in the NCBC Act, 1993.

#### **Pending Bills of Maharashtra**

1869. SHRI BHAUSAHEB RAJARAM WAKCHAURE  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the Bills received from the State Government of Maharashtra for the approval of the Union Government during each of the last three years and the current year;

(b) the names of the Bills which are passed and pending along with the present status of the pending Bills separately; and

(c) the time by which all the pending Bills are likely to be approved along with the reasons for the pendency?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Details of the Bills received from the State Government of Maharashtra (under Article 200 read with Article 254(2) of the Constitution of India) for the consideration and assent of the President under article 201 of the Constitution of India during 2010,

2011, 2012 and 2013 and the status of each Bill are given in the enclosed Statement.

(c) The State Legislations are examined in consultation with the Central Ministries/Departments concerned from the following angles:

- (i) Repugnancy with Central laws;
- (ii) Deviation from National or Central Policy; and
- (iii) Legal and Constitutional validity.

Whenever necessary, the State Government is advised to modify/amend provisions of such legislations/Bills keeping the above in view. Sometimes, discussions are also held with the State Government and Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence, no time frame can be fixed for finalizing the same.

#### **Statement**

Year: 2010

Sl. No.	Name of the state	Name of the Legislation received	Present status: Finalized/ Pending
1	2	3	4
1.	Maharashtra	The Minimum Wages (Maharashtra Amendment) Bill, 2010.	Finalized
2.	Maharashtra	The Maharashtra Municipal Corporations, Municipal Councils and Maharashtra Regional and Town Planning (Amendment) Bill, 2010.	Finalized
3.	Maharashtra	The Payment of Wages and Minimum Wages (Maharashtra Amendment) Bill, 2010.	Finalized
4.	Maharashtra	The Registration (Maharashtra Amendment) Bill, 2010.	Finalized
5.	Maharashtra	The Maharashtra Land Revenue Code and the	Finalized

1	2	3	4	1	2	3	4
		Maharashtra Restoration of Lands to Scheduled Tribes (Amendment) Bill, 2010.		3.	Maharashtra	The Payment of Bonus (Maharashtra Amendment) Bill, 2010.	Finalized
6.	Maharashtra	The Maharashtra Municipal Corporations, Municipal Councils (Second Amendment) Bill, 2010.	Finalized	4.	Maharashtra	The Mumbai Municipal Corporations, the Bombay Provincial Municipal Corporations, the City of Nagpur Corporation, the Bombay Police and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Amendment) Bill, 2009.	Finalized
7.	Maharashtra	The Orphanages and Other Charitable Homes (Supervision and Control), the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) and the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) (Maharashtra Amendment) Bill, 2009.	Pending	5.	Maharashtra	The Maharashtra Educational Institutions (Regulation of Fee) Bill, 2011.	Pending
8.	Maharashtra	The Maharashtra Money-Lending (Regulation) Bill, 2010.	Pending	6.	Maharashtra	The Maharashtra Cooperative Societies (Second Amendment) Bill, 2010.  Year; 2012	Pending
9.	Maharashtra	The Bombay Primary Education (Amendment) Bill, 2009.	Pending	1.	Maharashtra	The Bombay Shops and Establishments (Amendment) Bill, 2011.	Finalized
10.	Maharashtra	The Motor Vehicles (Maharashtra Amendment) Bill, 2010.  Year 2011	Pending	2.	Maharashtra	The Maharashtra Groundwater (Development and Management) Bill, 2009.	Finalized
1.	Maharashtra	The Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Bill, 2011.	Finalized	3.	Maharashtra	The Maharashtra Essential Services Maintenance Bill, 2011.	Finalized
2.	Maharashtra	The Bombay Civil Courts (Amendments) Bill, 2011.	Finalized	4.	Maharashtra	The Bombay City Civil Courts (Amendment) Bill, 2012.	Finalized
				5.	Maharashtra	The Bombay Tenancy and Agricultural Lands, the Hyderabad Tenancy and Agricultural Lands,	Pending

1	2	3	4
	and the Bombay Tenancy and Agricultural Lands (Vidarbha) (Amendment) Bill, 2011.		
6.	Maharashtra	The Maharashtra Regional and Town Planning (Amendment) Bill, 2011.	Pending
7.	Maharashtra	The Bombay Tenancy and Agricultural Lands, The Hyderabad Tenancy and Agricultural Lands and the Bombay Tenancy and Agricultural Lands (Vidarbha Region) (Amendment) Bill, 2012.	Pending
8.	Maharashtra	The Maharashtra Paramedical Council Bill, 2012.	Pending
9.	Maharashtra	The Maharashtra Housing (Regulation and Development) Bill, 2012.	Pending
10.	Maharashtra	The Maharashtra Municipal Corporations and Municipal Councils (Second Amendment) Bill, 2012.	Pending
11.	Maharashtra	The Maharashtra Land Revenue Code (Second Amendment) Bill, 2012.	Pending

Note: - The information for the year of 2013 is 'Nil'.

[English]

#### Sale Invoices

1870. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has issued any directives to the sugar millers against issuing sale invoices towards the

end of the month while the actual financial and physical transactions are done subsequently;

(b) if so, the details thereof;

(c) whether the mills are supposed to make the sale of their allocated free sale quota within the period allocated by the Government; and

(d) if so, the details thereof and the violations reported from each mill?

THE MINISTER OF STATE OF THE MINISTRY OF AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Government vide Notification GSR 282 (E) dated 02.5.2013 has dispensed with the Regulatory Release Mechanism for sugar. The sugar mills are free to sell and dispatch sugar as per their commercial prudence.

(c) and (d) Does not arise in view of the reply to (a) and (b) above.

[Translation]

#### Paddy Procurement

1871. SHRI MAHESHWAR HAZARI:

SHRIMATI SEEMA UPADHYAY:

SHRI HARSH VARDHAN;

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government agencies have failed to meet the targets fixed for procurement of foodgrains due to the lack of interest shown by farmers in selling their produce to the Government agencies;

b) if so, the details thereof indicating the targets fixed and achieved for procurement of foodgrains during each of the last three years and the current year; and

(c) the details regarding the quantum of foodgrains procured by the private agencies along with the price paid by the private and Government agencies for procurement during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Government does not fix any targets for procurement of foodgrains, rather, State Government make an estimation of the procurement likely to take place in a given marketing season and then All India Estimates of procurement are finalized by the Central Government in a meeting of the

State Food Secretaries before the onset of each Marketing Season. Actual procurement of foodgrains varies from these estimates depending on the crop situation and prevailing market price trends. During the Rabi Marketing Season 2013-14 due to the balance pricing policy adopted by the Government for the open market sales of wheat in domestic

market and other factors, the price of wheat in the markets during harvest season was good, which resulted in a lower procurement compared to the estimated quantity of procurement. All India initial estimates of procurement and actual procurement during last three years and current year are as under:-

(in lakh MT)

Rabi/Kharif Marketing Seasons	Wheat		Rice#	
	Estimates	Procurement	Estimates	Procurement
2010-11	262.6	224.9	327.3	341.4
2011-12	262.7	283.3	353.1	350.3
2012-13	318.0	381.5	401.8	340.32
2013-14	440.8	250.9	344.5	128.29*

\*as on 13.12.2013

#Rice includes paddy in terms of rice.

(c) As per information available with Food Corporation India (FCI), the quantum of wheat/paddy procured directly

by private traders and other private institutions from the farmers, out of Mandi arrivals during the period is as under :-

(Qty. in Lakh MT)

Rabi/Kharif marketing year	Total arrivals in mandies	Qty. purchased by Govt. Agencies	Qty. purchased by private traders**	MSP Rs. P/Qtl.	Market rates	
					Min. Rs. P/Qtl.	Max Rs. P/Qtl.
<b>1. Wheat</b>						
2010-11	259.04	224.94	34.1	1100	1100	2300
2011-12	322.5	283.35	39.1	1120+ 50/- Bonus	1170	1805
2012-13	404.5	381.5	23.0	1285	1285	1800
2013-14	293.1	250.9	42.2	1350	1350	2600
<b>2. Paddy</b>						
2010-11	542.9	337.2	205.7	1000-C 1030-A	-	-
2011-12	560.1	377.2	182.9	1080-C 1110-A	-	-
2012-13	601.7	388.0	213.7	1250-C 1280-A	-	-
2013-14	225.6	178.0	47.6	1310-C 1345-A	-	-

C- Paddy common ,A-Paddy Grade 'A'

\*\* The details of private purchases directly from farmers at their door-steps by the traders/millers and other private organisations are not available with FCI.

Purchase of paddy by private traders/millers also includes the paddy against which levy rice is delivered by them to Government of India.

**Funds for Disabled**

1872. SHRI MAHABAL MISHRA:

SHRI ANJAN KUMAR M. YADAV:

SHRI NALIN KUMAR KATEEL:

RAJKUMARI RATNA SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of proposals received from various State Governments including Karnataka for providing grants for the welfare and rehabilitation of persons with disabilities/physically and mentally challenged persons in the country during each of the last three years and the current year, State/UT-wise;

(b) the present status thereof and the time by which the pending proposals are likely to be cleared along with the reasons for the pendency;

(c) the amount of funds allocated, released and utilised under the said scheme during the said period State/UT-wise;

(d) whether the State Governments/ Non-Governmental Organizations have fully utilised the funds allocated to them; and

(e) if not, the reasons therefor and the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) to (d) Statements indicating details of proposals received from various Institutions/Non Governmental Organisations (NGOs) through State Governments including Karnataka are as under:

- (i) Deendayal Disabled Rehabilitation Scheme (DDRS)- Statement-I.
- (ii) Assistance to Disabled Persons for purchase/fitting of aids and appliances (ADIP)- Statement-II.
- (iii) Scheme for Implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and full participation) Act, 1995 (SIPDA)- Statement-III

All complete proposals which fulfill the norms of the scheme, received during a financial year, are processed in the year itself, subject to availability of funds. However, in case of deficiency in documents, the grant is released only after rectification of the deficiency. Remaining proposals are considered in the next financial year in consonance with the provisions of General Financial Rules.

(e) Several meetings and follow up actions have been undertaken with State Governments and NGOs in order to ensure that funds are utilized timely.

**Statement – I**

*State-Wise Details of National Allocation and Grant-In-Aid Released During Last Three Years and Current Years Under DDRS*

Sl. No.	State	2010-11			2011-12		
		Number of Proposal Received	National Allocation	Amount Released (Rs. In lakh)	Number of Proposal Received	National Allocation	Amount Released (Rs. In lakh)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	149	2410	2063.86	127	2460	2487.87
2.	Arunachal Pradesh	1	25	3.36	1	70	9.66
3.	Assam	23	220	184.57	28	990	174
4.	Bihar	21	690	100.57	21	820	137.68
5.	Chandigarh	0	30	0	0	20	0
6.	Chattisgarh	12	160	20.07	10	80	54.69

1	2	3	4	5	6	7	8
7.	Dadra and Nagar Haveli	0	0	0	0	0	0
8.	Daman and Diu	0	0	0	0	0	0
9.	Delhi	19	380	249.67	21	360	188.78
10.	Goa	2	50	14.05	2	50	0
11.	Gujarat	22	380	50.88	23	360	49.68
12.	Haryana	24	320	107.58	26	320	159.14
13.	Himachal Pradesh	15	150	52.39	10	80	38.3
14.	Jammu and Kashmir	3	100	21.92	4	50	15.63
15.	Jharkhand	2	120	24.02	1	30	0
16.	Karnataka	78	1710	1057.62	78	1710	1146.63
17.	Kerala	83	1250	789.99	82	1220	1005.96
18.	Lakshdweep	0	0	0	0	0	0
19.	Madhya Pradesh	27	490	175.81	48	490	158.72
20.	Maharashtra	16	580	217.5	21	430	228.92
21.	Manipur	21	680	305.91	21	300	191.07
22.	Meghalaya	7	170	73.6	8	110	63.99
23.	Mizoram	2	130	40.45	6	40	22.68
24.	Nagaland	0	25	0	0	40	0
25.	Odisha	38	890	591.15	41	840	605.59
26.	Pondicherry	1	40^	6.55	1	50	12.65
27.	Punjab	8	210	130.28	9	220	97.65
28.	Rajasthan	36	520	179.45	49	460	144.46
29.	Sikkim	0	25	0	0	40	0
30.	Tamil Nadu	109	830	421.49	88	590	405.1
31.	Tripura	1	25	6.2	3	110	10.66
32.	Uttar Pradesh	63	1430	612.36	68	1520	597.65
33.	Uttrakhand	16	80	132.6	12	99	63.83
34.	West Bengal	70	890	591.74	60	1030	544.52
Total		869	15000.00	8225.64	869	14980.00	8615.51



Sl. No.	State	2012-13			2013-14		
		Number of Proposal Received	National Allocation	Amount Released (Rs. In lakh)	Number of Proposal Received	National Allocation	Amount Released (Rs. In lakh) as on 12.12.2013
1	2	9	10	11	12	13	14
1.	Andhra Pradesh	155	2460	1275.5	44	2460	743.2
2.	Arunachal Pradesh	1	70	0	0	70	6.3
3.	Assam	30	990	119.75	0	990	45.82
4.	Bihar	34	820	43.43	0	820	63.64
5.	Chandigarh	0	20	0	1	20	0
6.	Chattisgarh	11	80	11.87	5	80	63.23
7.	Dadra and Nagar Haveli	0	0	0	0	0	0
8.	Daman and Diu	0	0	0	0	0	0
9.	Delhi	21	360	137.98	3	360	128.3
10.	Goa	2	50	11.6	0	50	3.25
11.	Gujarat	23	360	30.95	26	360	36.98
12.	Haryana	30	320	87.35	30	320	138.52
13.	Himachal Pradesh	12	80	28.14	0	80	30.54
14.	Jammu and Kashmir	4	50	3.67	0	50	3.73
15.	Jharkhand	1	30	9.17	1	30	0
16.	Karnataka	67	1710	348	14	1710	298.93
17.	Kerala	77	1220	488.05	65	1220	298.26
18.	Lakshdweep	0	0	0	0	0	0
19.	Madhya Pradesh	50	490	102.78	21	490	38.71
20.	Maharashtra	13	430	111.5	0	430	74.82
21.	Manipur	21	300	128.5	21	300	170.16
22.	Meghalaya	7	110	79.86	7	110	0
23.	Mizoram	3	40	5.89	3	40	0
24.	Nagaland	0	40	0	0	40	0
25.	Odisha	43	840	399.85	43	840	208.39
26.	Pondicherry	1	50	12.05	3	50	0

1	2	9	10	11	12	13	14
27.	Punjab	9	220	47.72	13	220	0
28.	Rajasthan	41	460	11.67	37	460	63.63
29.	Sikkim	0	40	0	0	40	0
30.	Tamil Nadu	52	590	199.87	46	590	209.18
31.	Tripura	4	110	12.58	2	110	0
32.	Uttar Pradesh	72	1520	503.76	30	1520	349.61
33.	Uttarakhand	11	90	45.35	14	90	22.62
34.	West Bengal	54	1030	342.72	7	1030	208.4
Total		849	14980.00	4599.56	436	14980.00	3206.22

**Statement – II**

*Status of the Proposal Received During Last Three Years and Current Year from the State/UT under ADIP Scheme for Camp Activity*

(Rupees in Lakhs)

Sl. No.	State	2010-11				
		No. of proposal Received	No. of Proposal Grant-in-Aid released	Pending	Notional Allocation (Rs. In Lakhs)	Release of funds
1	2	3	4	5	6	7
1.	Andhra Pradesh	3		NIL (AS THE NATURE OF THE GRANT IS NON-RECURRING, ADVANCE THEREFORE PROPOSALS RECEIVED FOR A PARTICULAR FINANCIAL YEAR ARE NOT CONSIDERED IN SUBSEQUENT YEARS). Unless specifically decided with the approval of competent authority	331	-
2.	Bihar	20	2		450	41
3.	Chhattisgarh	3	-		104	-
4.	Goa	-			6	-

1	2	3	4	5	6	7
5.	Gujarat	12	3		254	101.70
6.	Haryana	16	3		105	14
7.	Himachal Pradesh	-			43	
8.	Jammu and Kashmir	1	1		76	4
9.	Jharkhand	16	1		111	17
10.	Karnataka	9	1		225	21
11.	Kerala	1	-		204	
12.	Madhya Pradesh	17	1		330	6.71
13.	Maharashtra	15	9		373	179.34
14.	Odisha	8	5		241	198.79
15.	Punjab	5	2		96	8.33
16.	Rajasthan	8	2		334	309
17.	Tamil Nadu	8	2		391	98
13.	Uttar Pradesh	16	11		818	333.01
19.	Uttarakhand	2	3		53	14
20.	West Bengal	9	4		389	46.36
21.	Andaman and Nicobar	-	-		6	-
22.	Chandigarh	-	-		4	-
23.	Dadra and Nagar Haveli	1	1		3	3
24.	Daman and Diu	-	-		6	-
25.	Delhi	2	2		57	19
26.	Lakshadweep	1	-		3	-
27.	Puducherry	1	-		13	-
28.	Arunachal Pradesh	1	-		53	-
29.	Assam	16	8		651	337.48
30.	Manipur	1	-		42	
31.	Meghalaya	1	-		40	-
32.	Mizoram	1	-		34	-
33.	Nagaland	-			37	-

1	2	3	4	5	6	7
34.	Sikkim	-	-		22	-
35.	Tripura	-	-		71	-
TOTAL		194	61		6000	1751.72

Sl. No.	State	2011-12				
		No. of proposal Received	No. of Proposal Grant-in-Aid released	Pending	Notional Allocation (Rs. In Lakhs)	Release of funds
1	2	8	9	10	11	12
1.	Andhra Pradesh	5	1	NIL NATURE OF THE GRANT IS NON-RECURRING. However, it was decided that the cases wherein GIA could not be released due to various reason, may be considered during 2012 13.	331	126
2.	Bihar	20	5		450	77.25
3.	Chhattisgarh	11	-		104	-
4.	Goa	1	1		6	3
5.	Gujarat	14	3		254	103.80
6.	Haryana	14	2		105	8.50
7.	Himachal Pradesh		-		43	
8.	Jammu and Kashmir	1	-		76	
9.	Jharkhand		-		111	-
10.	Karnataka	27	1		225	31
11.	Kerala	1	-		204	-
12.	Madhya Pradesh	23	-		330	-
13.	Maharashtra	34	6		373	115.75
14.	Odisha	6	5		241	124
15.	Punjab	5	3		96	21.88
16.	Rajasthan	5	2		334	302
17.	Tamil Nadu	9	4		391	94.36

1	2	8	9	10	11	12
13.	Uttar Pradesh	18	12		818	280.67
19.	Uttarakhand	6	4		53	23
20.	West Bengal	9	2		389	23.33
21.	Andaman and Nicobar	-	-		6	
22.	Chandigarh	-	-		4	
23.	Dadra and Nagar Haveli	-	1		3	3
24.	Daman and Diu	1	-		6	-
25.	Delhi	4	2		57	16.65
26.	Lakshadweep		-		3	
27.	Puducherry		-		13	-
28.	Arunachal Pradesh	1	-		53	-
29.	Assam	23	10		651	180.25
30.	Manipur		-		42	-
31.	Meghalaya	1	-		40	-
32.	Mizoram		-		34	-
33.	Nagaland		-		37	
34.	Sikkim	1	-		22	
35.	Tripura	1	-		71	-
TOTAL		242	64		6000	1534.44

Sl. No.	State	2012-13				
		No. of proposal Received	No. of Proposal Grant-in-Aid released	Pending	Notional Allocation (Rs. In Lakhs)	Release of funds
1	2	13	14	15	16	17
1.	Andhra Pradesh	3	2	NIL NATURE OF THE GRANT IS NON- RECURRING. However, it was decided that the cases wherein GIA could not be released due to various reason, maybe considered during 2012	331	68.50

1	2	13	14	15	16	17
2.	Bihar	12	7		450	68
3.	Chhattisgarh	13	1		104	18
4.	Goa	1	1		6	6
5.	Gujarat	15	11		254	79.80
6.	Haryana	6	4		105	24.65
7.	Himachal Pradesh	1			43	-
8.	Jammu and Kashmir	1	1		76	3.60
9.	Jharkhand	1	1		111	9
10.	Karnataka	-	3		225	19.50
11.	Kerala	1	1		204	42.10
12.	Madhya Pradesh	23	8		330	90.90
13.	Maharashtra	10	12		373	185.40
14.	Odisha	7	5		241	110.50
15.	Punjab	3	2		96	9.12
16.	Rajasthan	5	2		334	208.50
17.	Tamil Nadu	4	1		391	10.05
13.	Uttar Pradesh	14	11		818	110.30
19.	Uttarakhand	3	2		53	8
20.	West Bengal	5	4		389	45.05
21.	Andaman and Nicobar				6	
22.	Chandigarh	1	-		4	-
23.	Dadra and Nagar Haveli	1			3	
24.	Daman and Diu				6	
25.	Delhi	4	3		57	49.50
26.	Lakshadweep				3	
27.	Puducherry				13	-
28.	Arunachal Pradesh	-			53	
29.	Assam	22	11		651	223.75
30.	Manipur	2			42	-

1	2	13	14	15	16	17
31.	Meghalaya	1	1		40	21.57
32.	Mizoram	2	-		34	-
33.	Nagaland	2	1		37	18.50
34.	Sikkim	-	1		22	7.25
35.	Tripura	-	1		71	11.25
TOTAL		165	95		6000	1448.79

Sl. No.	State	2013-2014 (upto 30.11.2013)				
		No. of proposal Received	No. of Proposal Grant-in-Aid released	Pending	Notional Allocation (Rs. In Lakhs)	Release of funds
1	2	18	19	20	21	22
1.	Andhra Pradesh	1		Under Process	331	-
2.	Bihar	6	1		450	9.75
3.	Chhattisgarh	13	1		104	3
4.	Goa		-		6	-
5.	Gujarat	18	4		254	28.40
6.	Haryana	3	2		109	7
7.	Himachal Pradesh	2	-		43	
8.	Jammu and Kashmir	1			76	
9.	Jharkhand	2	-		111	-
10.	Karnataka	-	1		225	16.50
11.	Kerala	2	-		204	-
12.	Madhya Pradesh	26	3		330	27.18
13.	Maharashtra	25	4		383	38.14
14.	Odisha	1	1		241	3.35
15.	Punjab	5	-		96	
16.	Rajasthan	5	2		334	92.50
17.	Tamil Nadu	4	-		391	-
13.	Uttar Pradesh	10	4		828	34.50
19.	Uttarakhand	3	-		53	

1	2	18	19	20	21	22
20.	West Bengal	5	-		389	-
21.	Andaman and Nicobar	-	-		6	
22.	Chandigarh	1	-		4	
23.	Dadra and Nagar Haveli		1		3	2.25
24.	Daman and Diu	-	-		6	
25.	Delhi	3			57	-
26.	Lakshadweep	-	-		3	
27.	Puducherry	1			13	
28.	Arunachal Pradesh	1	-		53	
29.	Assam	7	5		651	79.50
30.	Manipur	3	-		42	-
31.	Meghalaya	1			40	
32.	Mizoram	3			34	
33.	Nagaland	2			37	
34.	Sikkim	-	-		22	
35.	Tripura	4	3		71	26.69
TOTAL		158	32		6000	368.76

**Statement – III**

Status of the Proposal Received During Last Three Years and Current Year from the State/UT Under SIPDA Scheme

Sl. No	State	2010-11		2011-12	
		Notional Allocation (in Rs.)	Grant released (in Rs)	Notional Allocation (in Rs.)	No. of proposal Received wherein Grant released (In Rs)
1	2	3	4	5	6
1.	Andhra Pradesh	66000000		66000000	
2.	Arunachal Pradesh	3000000		3000000	1000000
3.	Assam	53000000		53000000	
4.	Bihar	90000000	58600000	90000000	
5.	Chhattisgarh	20000000	14800000	20000000	9400000



1	2	3	4	5	6
6.	Goa	1000000		1000000	
7.	Gujarat	50000000	26200000	50000000	
8.	Haryana	22000000		22000000	20357000
9.	Himachal Pradesh	7000000	1681000	7000000	2652041
10.	Jammu and Kashmir	15000000		15000000	
11.	Jharkhand	21000000		21000000	
12.	Karnataka	45000000	30300000	45000000	
13.	Kerala	41000000		41000000	5952000
14.	Madya Pradesh	67000000	95708000	67000000	
15.	Maharashtra	76000000		76000000	
16.	Manipur	3000000	1562000	3000000	
17.	Meghalaya	3000000		3000000	
18.	Mizoram	2000000	2000000	2000000	2000000
19.	Nagaland	3000000		3000000	
20.	Odisha	49000000		49000000	
21.	Punjab	20000000	3716000	20000000	1832000
22.	Rajasthan	68000000		68000000	23313000
23.	Sikkim	2000000		2000000	
24.	Tamil Nadu	79000000		79000000	43800000
25.	Tripura	6000000		6000000	
26.	Uttaranchal	9000000		9000000	1105000
27.	Uttar Pradesh	165000000	128226000	165000000	41857000
28.	West Bengal	89000000		89000000	
29.	Andaman and Nicobar Islands	1000000		1000000	
30.	Chandigarh	1000000		1000000	
31.	Dadar and Nagar Haveli	1000000		1000000	
32.	Daman and Diu	1000000		1000000	
33.	Delhi	15000000		15000000	
34.	Lakshadeep	1000000		1000000	
35.	Pondicherry	2000000		2000000	1000000
TOTAL			362793000		154268041

Sl. No	State	2012-13		2013-14 (Upto 30.11.2013)	
		Notional Allocation (in Rs.)	Grant released (in Rs)	Notional Allocation (in Rs.)	No. of proposal Received wherein Grant released (In Rs)
1	2	7	8	9	10
1.	Andhra Pradesh	98000000	3300000	98000000	
2.	Arunachal Pradesh	4000000		4000000	
3.	Assam	70000000	38922000	70000000	32278744
4.	Bihar	136000000		136000000	
5.	Chhattisgarh	30000000		30000000	
6.	Goa	1000000		1000000	
7.	Gujarat	75000000		75000000	
8.	Haryana	33000000		33000000	
9.	Himachal Pradesh	11000000		11000000	
10.	Jammu and Kashmir	22000000		22000000	
11.	Jharkhand	32000000		32000000	
12.	Karnataka	68000000		68000000	105013000
13.	Kerala	62000000	31551000	62000000	
14.	Madya Pradesh	101000000		101000000	
15.	Maharashtra	113000000		113000000	42549309
16.	Manipur	4000000		4000000	
17.	Meghalaya	4000000	3000000	4000000	6874401
18.	Mizoram	3000000	3000000	3000000	
19.	Nagaland	4000000	3926400	4000000	
20.	Odisha	73000000		73000000	
21.	Punjab	30000000		30000000	
22.	Rajasthan	102000000		102000000	
23.	Sikkim	3000000		3000000	14244000
24.	Tamil Nadu	118000000		118000000	1500000
25.	Tripura	8000000		8000000	804987
26.	Uttaranchal	14000000		14000000	
27.	Uttar Pradesh	248000000		248000000	

1	2	7	8	9	10
28.	West Bengal	133000000		133000000	
29.	Andaman and Nicobar Islands	4000000		4000000	
30.	Chandigarh	9000000		9000000	
31.	Dadar and Nagar Haveli	3000000		3000000	
32.	Daman and Diu	3000000		3000000	
33.	Delhi	26000000		26000000	3196356
34.	Lakshadweep	1000000		1000000	
35.	Pondicherry	4000000		4000000	
TOTAL			83699400		206460797

### Ration Distribution Centres

1873. SHRI ARJUN RAM MEGHWAL:

PROF. RAM SHANKAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to launch any scheme to open retail shops and additional ration distribution centres for the distribution of items of daily use at low rates in the wake of the increasing price hike; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam. There is no such proposal under consideration of the Government.

(b) Does not arise.

[English]

### Deployment of CISF

1874. SHRI MANICKA TAGORE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that over two hundred commandos of the Central Industrial Security Force (CISF) specially trained to protect merchant ships from pirates have not been deployed even after completion of their training; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) So far no specialized training has been provided to CISF personnel for deployment on merchant ships to protect merchant ships from pirates.

(b) Does not arise in view of reply to part (a) above.

### Amendment in IPC

1875. SHRI SURESH KUMAR SHETKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to amend the Indian Penal Code for including life term till death sans remission;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Dr. Justice V.S. Malimath Report on "Committee of Reforms of Criminal Justice System", submitted to the Government in 2003, recommended that section 53 of the Indian Penal Code, 1860 be suitably amended to include imprisonment for life without commutation or remission as one of the punishments. The Ministry of Home Affairs has already requested the Ministry of Law and Justice to request the Law Commission of India to examine and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in the

criminal laws. The Law Commission has also been requested to take into account the recommendations of Dr. Justice V.S. Malimath in its Report on "Committee of Reforms of Criminal Justice System" in this regard. The Ministry of Law and Justice has requested the Law Commission to give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in various laws relating to administration of criminal justice in the country.

[Translation]

#### **Dr. Ambedkar Awards**

1876. SHRIMATI KAMLA DEVI PATLE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the schemes and programmes being undertaken by the Dr. Ambedkar Foundation;

(b) whether the Foundation has not conferred the Dr. Ambedkar National Award and Dr. Ambedkar International Award on an individual/organisation for the last several years; and

(c) if so, the details thereof along with the reasons for not conferring the said Awards for a long time?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) Dr. Ambedkar Foundation is implementing, inter-alia, the following Schemes and programmes:-

- (i) Dr. Ambedkar Chairs at different Universities/Institutions.
- (ii) Dr. Ambedkar National Merit Awards for meritorious students of Secondary school Examination belonging to scheduled Castes & Scheduled Tribes.
- (iii) Dr. Ambedkar Medical Aid Scheme.
- (iv) Dr. Ambedkar Samajik Samata Kendra Yojna.
- (v) Dr. Ambedkar National Merit Award Scheme for meritorious students of Senior Secondary School Examination belonging to Scheduled Castes.
- (vi) Dr. Ambedkar National Relief to the Scheduled Caste victims of atrocities Scheme.

(vii) Dr. Ambedkar scheme for celebration of Birth Anniversary of Great Saints.

(viii) Dr. Ambedkar Foundation National Essay Competition Scheme for the students of recognized Schools/Colleges/Universities/Institutions.

(b) and (c) Dr. Ambedkar National Award

The Dr. Ambedkar National Award for Social Understanding and Upliftment of Weaker Sections was last given away in the year 2000, for the year 1998, to Kastruba Gandhi Kanya Gurukulam, Vedarniam, Tamil Nadu. Thereafter no award could be given upto the year 2010. The nominations for the National Award 2011 were invited by Dr. Ambedkar Foundation. However, the selection of the Awardee(s) for the year 2011 has not been yet finalized.

(c) Dr. Ambedkar International Award.

The Dr. Ambedkar International Award for Social Change was last given away in the year 2002, for the year 2002, to Mr. Remy Fernand Claude Satorre of Spain. Thereafter no Award could be given.

[English]

#### **Detention Camps**

1877. SHRI BADRUDDIN AJMAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Detention Camps operational in Assam along with their locations; and

(b) the number of detainees residing in these camps, gender-wise and camp-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Government of Assam has set up three detention camps, namely at Goalpara, Kokrajhar and Silchar to keep the declared Foreigners/illegal migrants till deportation to their place of origin. The number of detainees residing in camps gender-wise are as under:

- (i) Goalpara- Male-81, Female-Nil
- (ii) Kokrajhar-Male-Nil, Female-36 (including 7 Nos. of Children)
- (iii) Silchar- Male-13, Female-Nil

[Translation]

**Generic Version of Cancer Drug**

1878. SHRI RAVINDRA KUMAR PANDEY:

SHRI ASADUDDIN OWAISI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Supreme Court has directed the Government not to change the present pricing policy for life-saving drugs;

(b) if so, the details thereof along with the reaction of the Government thereto and the progress achieved in the implementation of the National Pharmaceutical Pricing Policy, 2012;

(c) whether the Supreme Court has allowed the manufacturers to continue making generic version of Glivec cancer drug in a recent judgement;

(d) if so, the extent to which this judgement is likely to help the large number of cancer patients in the country and also the Indian pharmaceutical companies to introduce modernized version of generic drugs; and

(e) the extent to which this judgement is likely to affect the new inventions and investment by foreign companies and availability/scarcity of good quality of drugs to the patients?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMMES IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) No such final order has been given by the Hon'ble Supreme Court. (b) In view of reply to (a) above, does not arise.

(c) to (e) The judgment of the Supreme Court in the case of M/s Novartis AG vs Union of India deliberates upon the patentability of the invention claimed by M/s Novartis in its application filed in the patent office, Chennai on 17th July, 1998. The Supreme Court has decided that the said invention fails in the test of invention and patentability as provided under Sections 2(l)(j), 2(l)(ja) and 3(d) of the Patents Act, 1970. Accordingly, the SLP filed by M/s Novartis was dismissed. The said judgment does not

contain any orders in respect of manufacturing of generic version of cancer drug Glivec. In light of the said judgment, the cancer drug Glivec as the beta crystalline form of Imatinib Mesylate is not a patented product and hence there is no restriction on the generic drug manufacturing companies for manufacturing the said drug. The Indian's IPR regime is fully compliant with TRIPS Agreement. As such, there is no reason for any foreign company to be apprehensive about protection of IPRs and effect on the new inventions and investment by foreign companies and availability of good quality of drugs to the patients in India.

[English]

**MOU to Promote Cultural Exchange**

1879. SHRI R. THAMARAISELVAN: Will the Minister of CULTURE be pleased to state:

(a) whether the Archaeological Survey of India (ASI) has signed Memorandum of Understanding (MoU) with many countries to promote cultural exchange between the countries;

(b) if so, the details and the salient features of the MoU; and

(c) the steps taken by the Government to develop cultural exchange programmes with the remaining countries?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) Yes, Madam.

(b) As the Archaeological Survey of India (ASI) is an attached office to the Ministry of Culture, Memorandum of Understanding (MoU) with other countries to promote cultural exchange development expert relationship, exchange of experience and mutual awareness and understanding of cultural diversity etc. are signed as per approval of Ministry of Culture and Ministry of External Affairs. At present ASI has MUU with one country, namely National Museum of the Czech Republic.

(c) The Ministry of Culture has signed 126 cultural agreements with foreign countries and enters into Cultural Exchange Programmes with various countries from time to time for specific periods. It is also exploring possibilities of having Cultural Agreements and entering into Cultural Exchange Programmes with remaining countries in consultation with our Missions abroad.

[Translation]

### Amendments in PWD Act

1880. SHRI BADRI RAM JAKHAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether a proposal to amend the Persons with Disabilities, Equal Opportunities, Protection of Rights and Full Participation Act, 1995 is pending for the last few years;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken by the Government to get these amendments passed and enacted at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) to (c) A Committee was set up on 30.04.2010 consisting of experts in disability sector, representatives of various stakeholders, Central Ministries, State Governments, Non-Governmental Organisations etc. to prepare a draft new legislation in line with the United Nations Convention on the Rights of Persons with Disabilities (UNCRPD) to replace the existing Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995. The Committee submitted its report suggesting a draft "The Rights of Persons with Disabilities Bill, 2011", on 30.06.2011. Based on initial consultations on the draft Bill, a fresh draft "Rights to the Persons with Disabilities Bill, 2012 was prepared and circulated to all States and to all Central Ministries/Department. Based on their comments, the RPwD bill, 2013 has now been finalized and due process is being followed to take it further.

### Intensive Dairy Development Programme

1881. SHRI BHARAT RAM MEGHWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantum of funds sanctioned by the Union Government for Intensive Dairy Development Programmes in various States including Rajasthan during the current year; and

(b) the assistance being provided by the Government to small farmers to set up small scale dairies in various States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) The Department of Animal Husbandry Dairying & Fisheries, Government of India, has released an amount of Rs.3163.81 lakh upto 11/12/2013 to various states under Centrally Sponsored Scheme-Intensive Dairy Development Programme. A statement-I indicating details of funds released to States under the approved projects under the scheme during current financial year enclosed.

(b) The Department of Animal Husbandry Dairying & Fisheries has been implementing a 'Dairy Entrepreneurship Development Scheme (DEDS)' since 01.09.2010 through National Bank for Agriculture and Rural Development (NABARD). The Scheme provides back ended capital subsidy of 25% of the project cost for general category and 33.33% of the project cost for SC & ST beneficiaries as Central assistance under bankable projects through commercial, cooperative, urban and rural banks across the country subject to norms of the scheme. One of the components of DEDS is establishment of small dairy units of 2 to crossbreed cows, indigenous descript milch cows and graded buffaloes. A statement-II indicating State-wise subsidy released through NABARD under DEDS from 01.09.2010 to 30.11.2013 is enclosed.

### Statement – I

*Details of Funds Released to States during Current Financial Year Under Intensive Dairy Development Programme*

Sl. No	States	Approved Outlay	Total Release during 2013-14 (Rs. in lakh)	Total release (since inception i.e 1993-94) (Rs.in lakh)
1	2	3	4	5
1.	Andaman and Nicobar	239.41	0	221.91

1	2	3	4	5
2.	Andhra Pradesh	2928.20	0	2565.43
3.	Arunachal Pradesh	1221.73	0	821.00
4.	Assam	2447.80	200.00	1455.38
5.	Bihar	5235.57	0	3250.61
6.	Jharkhand	1238.70	0	891.46
7.	Goa	259.46	0	248.80
8.	Gujarat	600.00	0	600.00
9.	Haryana	2768.18	0	2506.67
10.	Himachal Pradesh	2867.93	53.82	2717.55
11.	Jammu and Kashmir	1243.30	0	1243.30
12.	Karnataka	501.51	0	307.95
13.	Kerala	3815.58	460.38	3055.54
14.	Madhya Pradesh	3806.62	678.83	3301.99
15.	Chhattisgarh	3036.40	649.16	1772.61
16.	Maharashtra	4927.09	0	4928.08
17.	Manipur	3073.20	321.26	2096.21
18.	Meghalaya	613.81	0	580.21
19.	Mizoram	1435.91	0	1435.91
20.	Nagaland	2092.11	60.00	2043.92
21.	Odisha	6688.79	306.50	5104.86
22.	Rajasthan	2607.34	200.00	2197.57
23.	Sikkim	3057.87	209.30	2656.72
24.	Tamil Nadu	2961.88	24.56	2699.80
25.	Tripura	1827.57	0	1038.46
26.	Uttar Pradesh	3180.44	0	2919.39
27.	Uttranchal	3946.62	0	2774.66
28.	West Bengal	1644.77	0	1277.27
Total		70267.79	3163.81	56713.26

**Statement – II***State-Wise Subsidy Released Through NABARD under DEEDS from 01.09.2010 to 30.11.2013*

Sl. No.	State	Total number of units and back ended capital subsidy disbursed	
		Units	Amount (Rs in lakh)
1	2	3	4
1.	Andaman and Nicobar	1	1.25
2.	Andhra Pradesh	46786	12071.69
3.	Bihar	7214	2654.68
4.	Chhattisgarh	421	337.98
5.	Delhi	0	0.00
6.	Goa	1	4.29
7.	Gujarat	9676	3591.14
8.	Haryana	3739	1884.07
9.	Himachal Pradesh	5303	2833.18
10.	Jammu and Kashmir	5038	2023.63
11.	Jharkhand	87	57.25
12.	Karnataka	9175	3318.76
13.	Kerala	5067	1613.65
14.	Madhya Pradesh	2060	1622.57
15.	Maharashtra	9881	4604.58
16.	Odisha	3810	1032.59
17.	Punjab	2241	1845.92
18.	Rajasthan	8207	4961.83
19.	Tamil Nadu	22562	3797.63
20.	Uttar Pradesh	3409	2094.68
21.	Uttaranchal	5756	2786.77
22.	West Bengal	1145	441.20
	Total	151579	53579.35
	N E States		
1.	Arunachal Pradesh	16	22.63
2.	Assam	3798	2894.92
3.	Manipur	16	20.00



1	2	3	4
4.	Meghalaya	22	15.83
5.	Mizoram	109	102.31
6.	Nagaland	12	3.72
7.	Sikkim	20	28.40
8.	Tripura	193	50.70
	Total	4186	3138.52
	Grand Total	155765	56717.87

[English]

**Loans from NSFDC****Foodgrain Distribution by NGOs**

1882. SHRI G.M. SIDDESHWARA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has launched a scheme to provide foodgrains through Non-Governmental Organisations (NGOs) to the poor people not covered under the Targeted Public Distribution System (TPDS) and other welfare schemes;

(b) if so, the details thereof;

(c) the details of foodgrains allocated under the said scheme during the last three years and the current year;

(d) the names of NGOs and other agencies involved in the distribution of foodgrains;

(e) whether any mechanism is in place to monitor such agencies to prevent the misuse of foodgrains; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam.

(b) to (f) Does not arise in view of (a) above.

1883. SHRI A.K.S. VIJAYAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of students that have availed education loans for pursuing various courses from the National Scheduled Castes Finance and Development Corporation (NSFDC) during each of the last three years and the current year, State/UT-wise;

(b) whether any requests has been received for waiver of these loans/interests;

(c) if so, the details thereof; and

(d) the action taken thereon, so far?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) State/UT-wise details of number of students who have availed the education loans from the National Scheduled Castes Finance & Development Corporation (NSFDC) for the last three years and the current year, given in the enclosed Statement.

(b) No, Madam.

(c) and (d) Do not arise.

**Statement***Loan from National Scheduled Castes Finance Development Corporation NSFDC*

Sl. No.	State	No. of students who availed loans under NSFDC's Educational Loan Scheme			
		2010-11	2011-12	2012-13	2013-14
1	2	3	4	5	6
1.	Chhattisgarh	0	01	23	29

1	2	3	4	5	6
2. Goa		0	0	0	01
3. Gujarat		0	72	67	36
4. Haryana		0	02	04	06
5. Himachal Pradesh		01	0	02	02
6. Jammu and Kashmir		0	02	01	05
7. Karnataka		13	20	68	0
8. Kerala		0	01	01	0
9. Maharashtra		16	32	94	28
10. Punjab		02	05	02	02
11. Rajasthan		0	01	03	01
12. Tripura		0	02	46	43
13. West Bengal		91	83	56	0
Total		123	221	367	153

#### **Guidelines for Preservation of Monuments**

1884. SHRI KULDEEP BISHNOI: Will the Minister of CULTURE be pleased to state:

(a) whether the Archaeological Survey of India (ASI) is still observing John Marshall guidelines for preservation of monuments which are 90 years old;

(b) if so, the reasons therefor;

(c) whether the Government proposes to update certain conservation policy guidelines in view of rising pollution, rapid encroachment and growing urbanisation; and

(d) if so, the steps taken by the Government to have a new updated conservation policy incorporating new development and technologies for the preservation of monuments across the country including Haryana?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) In addition to the guidelines prepared during the time of John and Marshall, the guidelines prescribed in International Charters,

(b) recognised by UNESCO, are also followed for conservation and preservation of monuments.

(c) Traditional methods and techniques are preferred for conservation and work of the monuments. However, the conservation policy of the

(d) Archaeological Survey of India (ASI) is under review for updation.

*[Translation]*

#### **Agricultural Schemes**

1885. SHRI GANESH SINGH:

SHRI NISHIKANT DUBEY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has implemented various agricultural schemes for the development of agriculture in various States including Jharkhand;

(b) if so, the details thereof;

(c) the number of such schemes and the amount incurred thereon during the 11th Five Year Plan and the amount likely to be incurred during the 12th Five Year Plan period;

(d) the details of the targets set and achieved under these schemes; and

(e) whether these schemes have proved a failure due to floods and droughts in the country and if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) Department of Agriculture and Cooperation is currently implementing a number of schemes for the development of agriculture in the country, including the State of Jharkhand. Government has decided, in principle, to restructure these schemes into five Missions, five Centrally Sponsored Schemes and one State Plan Scheme in order to have more focused approach.

(c) and (d) An amount of Rs.61,527.90 crore was allocated for all schemes (around 50) during XI Five Year Plan period viz.2007-12. An expenditure of Rs.61,065.28 crore was, however, incurred during the said period.

For the XII Five Year Plan Period (2012-17), an outlay of Rs.1,34,746 crore has been approved. Rs.17,868.32 crore and Rs.21,609 crore have been provided during the years 2012-13 and 2013-14, respectively. Actual expenditure incurred during the year 2012-13 was Rs.17,730.72 crore. During 2013-14 and expenditure of Rs.13000 crore (approximately) has been incurred so far.

For the XI Plan period, a target of additional food-grain production of 25 million tonnes was fixed. The achievement has surpassed the target. For the XII Plan period again a target of additional food-grain production of 25 million tonnes has been fixed. The target of agriculture growth rate fixed for XI Plan period was 4%. However, the achievement has been 3.64%. For XII Plan period, a target of 4% growth in agriculture sector has been fixed.

(e) No, Madam. The schemes have been very successful in increasing the food-grain production. During 2011-12, the food-grain production was 259.32 million

tonnes, which was a record production. During 2012-13, the food-grain production has been 255.36 million tonnes despite drought in some parts of the country. Despite natural calamities like flood, cyclone in some parts of the country, the food-grain production during 2013-14 is targeted at 259 million tonnes.

#### Stampede Cases

1886. DR. BALIRAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of incidents of stampede reported in the country including those that occurred at religious places along with the total number of persons killed/injured, separately during each of the last three years and the current year, gender-wise and Statewise including Madhya Pradesh;

(b) whether the Government has conducted any inquiry in this regard during the said period;

(c) if so, the details and the outcome thereof along with the action taken against the responsible persons, State-wise;

(d) the details of the financial assistance provided to the families of the victims of such stampedes during the said period, State-wise; and

(e) the steps taken by the Government to check such cases in future along with the details of advisories issued to the State Governments and Police Departments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) As per available information, the details of incidents of stampede during the last three years are as under:-

Place	Date	State/UT	No. Persons*	
			Killed	Injured
1	2	3	4	5
Jety Ghat, Kakdwip, South 24 Parganas	14.01.2010	West Bengal	07	16
Bhuban Hills, District	12.02.2010	Assam	03	—
Village Managarh, Pratapgarh	04.03.2010	Uttar Pradesh	63	28
Hardwar Kumbh	14.04.2010	Uttarakhand	02	14
Dera Sacha Sauda, Sirsa	29/30.4.2010	Haryana	05	02

1	2	3	4	5
Jagannath Temple	13.07.2010	Odisha	01	02
Pullumedu Idukki District	14.01.2011	Kerala	102	44
Catholic Church, Village Phokhungi, District, Phelk.	28.05.2011	Nagaland	0	—
Gurudwara Nanak Darbar, Village Shahbad Markanda, Kurukshetra	20.06.2011	Haryana	0	—
Gurudwara Guru Nanak Darbar, Village Ajrana Khurd, Kurukshetra	18/19.07.2011	Haryana	0	—
Gaiparnath Mahadev Temple, Kota	10.08.2011	Rajasthan	2	— —
Haridwar	08.11.2011	Uttarakhand	20	44
Hussain Tekri Shariff, District Ratlam (MP)	14.01.2012	Madhya Pradesh	12	04
Bhavnath Temple, Junagadh	20.02.2012	Gujarat	7	29
Tirumala Hills, District Chittoor	26.05.2012	Andhra Pradesh	0	3
Rajgir, District Bihar Shariff	02.09.2012	Bihar	1	6
Adalatganj Ghat (PS ahore, Patna)	19.11.2012	Bihar	17	30
Allahabad Railway Station, UP	10.02.2013	Uttar Pradesh	37	43
Lodheshwar Temple (PS Ramnagar, District Barabanki)	10.03.2013	Uttar Pradesh	2	5
Tuljabhawani Temple premises, PS Tuljapur (District Osmanabad)	4-5 October, 2013	Maharashtra	1	17
Ratangarh (District Datia)	13.10.2013	Madhya Pradesh	121	150

\*Gender-wise details is not centrally maintained in each case

(b) to (d) Since responsibility for arrangements of Law and Order for such occasions entirely vests with the State Government, it is the State Government which takes up inquiry in this regard. Further, it also provides medical assistance and other necessary relief to the persons/families affected in such incidents.

(e) A detailed advisory was issued to all States/UTs on 1.10.2008 making the States/UTs aware of the need to manage such gatherings and suggesting measures such as allowing manageable number of persons to visit the temples/shrines at a particular time; proper access control procedure/system at every entry/exit point; establishing sound alert system; regular training of staff in evaluation procedures' etc. to avoid recurrence of incidents of

stampede in future. Further, on the basis of specific inputs received from security agencies, advisories are being issued from time to time.

#### **Indian Grape Processing Board**

1887. SHRI PURNMASI RAM:

SHRI R. DHRUVNARAYANA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Indian Grape Processing Board has sought financial assistance from the Government;

(b) if so, the details thereof during each of the last three years and the current year; and

(c) the steps taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR.CHARAN DAS MAHANT): (a) and (b) Government had approved setting up of Indian Grape Processing Board (IGPB) under the Ministry of Food Processing Industries in the year 2009. An allocation of Rs.5.93 crore was approved for 5 year period from 2008-2009 to 2012-2013. The entire fund has been released by the Government to the Board.

(c) The Ministry has approved the continuation of the Board in the 12th Plan (2013-2017) with an allocation of Rs. 25.50 crore.

[English]

#### Procurement Of Copra

1888. SHRI HAMDULLAH SAYEED: Will the Minister of AGRICULTURE be pleased to state:

(a) whether NAFED is considering relaxing the conditions for procurement of copra to Lakshadweep Cooperative Marketing Federation;

(b) if so, whether it is a fact that the Government has made changes in the reimbursement policy of copra for 2013;

(c) if so, the details thereof;

(d) whether the Government has reduced the amount of reimbursement for copra to 15% of the cost of procurement instead of the full amount as was being done earlier;

(e) if so, whether the Government is considering reverting back to the old policy for full reimbursement; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (f) No, Madam. While approving the price policy for Copra for 2013 season, Government put a cap on reimbursement of losses incurred to NAFED to the extent of 15% of the cost of procurement. However, considering the fact that the losses on procurement of copra are much higher than the 15% of ceiling, Government reverted back to the old policy for full reimbursement of losses to NAFED on procurement of copra under Price Support Scheme (PSS).

#### Decentralised Procurement

1889. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of foodgrains procured by the States under the decentralised procurement and the surplus quantity, out of the above, handed over to the Food Corporation of India by these States during each of the last three years and the current year, State-wise including Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): State-wise details of procurement of Wheat and Rice in Decentralized Procurement (DCP) States and surplus quantity delivered to Food Corporation of India (FCI) for the last three years and the current year are at enclosed in Statement - I and II, respectively. Haryana is non DCP State. However, total quantity of Wheat and Rice procurement during last three years and current year is given separately in Annexure I and Annexure II.

#### Statement – I

##### Procurement of Wheat in Decentralised States and Quantity Handed Over / Delivered to FCI In These States

(in lakh ton)

Sl. No.	States	RMS 2010-11		RMS 2011-12		RMS 2012-13		RMS 2013-14	
		Procured	Handed over/ delivered to FCI	Procured	Handed over/ delivered to FCI	Procured	Handed over/ delivered to FCI	Procured	Handed over/ delivered to FCI
1	2	3	4	5	6	7	8	9	10
1.	Gujarat	0.01	0	1.05	0	1.56	0	0	0

1	2	3	4	5	6	7	8	9	10
2.	Madhya Pradesh	35.38	2.99	48.94	31.07	84.93	56.28	63.55	10.76 (as on 10.12.13)
3.	Uttarakhand	0.86	0	0.42	0.06	1.39	0.24	0.05	0.003
4.	West Bengal	0.09	0	0.00	0	0.01	0	0.02	0
5.	Rajasthan (DCP introduced only in one district- Alwar in RMS 2013-14)	Not applicable	-	Not applicable	-	Not applicable	-	0.55 (in Alwar)	0
DCP Total(Wheat)		36.34	2.99	50.41	31.13	87.90	56.52	64.17	10.76

Only M.P is surplus DCP state in wheat and takeover of excess quantity from State Govt./agencies is in progress.

Haryana	63.47	68.91	86.65	58.73
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### **Statement – II**

*Procurement of Rice# In Decentralised States and Quantity Handed Over / Delivered to FCI in these States*

(in lakh ton)

SI. No.	DCP State	KMS 2010-11		KMS 2011-12		KMS 2012-13		KMS 2013-14*	
		Total proc.	Qty. delivered/handed over to FCI	Total proc.	Qty. delivered/handed over to FCI	Total proc.	Qty. delivered/handed over to FCI	Total proc.	Qty. delivered/handed over to FCI
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	0.00	0	0.00	0	9.99 (7 DCP districts)	0	1.57 (10 DCP districts)	0
2.	Chattisgarh	37.46	21.56	41.15	23.50	48.04	17.92	0.54	0.25
3.	Karnataka	1.80	0	3.56	0	0.71	0	0.02	0
4.	Kerala	2.63	0	3.76	0	2.40	0	0.0	0
5.	Madhya Pradesh	5.16	1.51	6.35	0.054	8.98	0.20	2.1	—
6.	Odisha	24.65	4.51	28.66	7.36	36.12	11.34	0	0
7.	Tamil Nadu	15.43	0	15.96	0	4.81	0	0.52	0
8.	Uttarakhand	4.22	2.23	3.78	2.08	4.97	3.15	0.24	0.10

1	2	3	4	5	6	7	8	9	10
9.	West Bengal	13.1	1.00	20.41	5.73	17.55	5.29	0.0	0
DCP Total(Rice)		104.46		123.63		133.57			

\* KMS 2013-14 is under progress.

# Rice includes paddy in terms of rice.

Haryana is a non-DCP states for Paddy/rice. Total quantity of rice procured in Haryana during last three years and current year is as under-

KMS 2010-11	-	16.87 LMT
KMS 2011-12	-	20.07 LMT
KMS 2012-13	-	26.36 LMT
KMS 2013-14	-	23.95 LMT

#### Payment to CISF

1890. SHRI E.G. SUGAVANAM: Will the Minister of HOME AFFAIRS he pleased to state:

(a) whether the Union Government has deployed CISF personnel in various States in order to maintain law and order;

(b) if so, whether some of the State Governments and other Government departments/PSUs/Organisations owe huge amount of money to CISF in this respect;

(c) if so, the details thereof, State/UTwise;

(d) whether the CISF has taken any action to recover the dues from such departments and State Governments; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Sometime, the CISF is deployed in the states for Law & Order duties on the request of the State Governments to assist the civil authorities in the State in handling exceptional situations.

(b) and (c) As on 30.11.2013, an amount of Rs.110,34,85,739/- is outstanding in this respect against State Government as per details given below:-

(Figure in Rupees)

Sl. No.	Name of State	Outstanding dues as on 30.11.2013	Service Tax amount due (wef 01.04.2009 to 30.06.2012)
1.	Andhra Pradesh	37,46,15,053	258,65,901
2.	Delhi	58,66,30,408	17,69,121
3.	Goa	2,35,19,749	2,09,801
4.	Gujarat	1,08,76,620	6,71,216
5.	Karnataka	14,13,567	11,176
6.	Tamil Nadu	36,66,438	3,77,643
7.	Uttarakhand	5,86,58,994	46,78,228
8.	West Bengal	36,75,000	0
9.	Maharashtra	16,08,754	1,35,266
10.	Uttar Pradesh	3,79,46,677	0
11.	Kerala	8,74,479	0
Total		110,34,85,739	337,18,352

(d) and (e) The liquidation of pending dues is a continuous process which is monitored by CISF regularly. State Governments are reminded and persuaded on a regular basis by Ministry of Home Affairs for payment of the outstanding dues. The outstanding amount is also recovered/adjusted from the reimbursement/disbursement made to the States under various Central Schemes viz. schemes relating to Home Guards, Civil Defence, Immigration, Armed Police Battalions of the State deployed for election duties in other States etc.

[Translation]

### **Processing of Perishable Food Commodities**

1891. DR. KIRODI LAL MEENA:

SHRI BHAKTA CHARAN DAS:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the present level of processing of the perishable food commodities in respect of value addition;

(b) the specific steps proposed to be taken in the Vision Document-2015 to strengthen the food processing sector keeping value addition in mind so that its share in the world food trade could be increased;

(c) whether the Government is contemplating the use of state-of-the art technology available abroad for processing, preservation and storage of the perishable food commodities; and

(d) if so, the initiatives taken in this regard and the methodology being chalked out to utilise foreign technology for food processing industries?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR.CHARAN DAS MAHANT): (a) As per Vision 2015, the level of processing in 2005 was 6%. It is estimated to have gone over 10%. The level of processing of fruit and vegetable in the country is estimated at 2.20%. The low level of fruit and vegetable processing is due to non-availability of processable varieties of raw material of right quantity and quality, seasonable nature of industry, lack of adequate post harvest infrastructure such as lack of cold chain facilities, transportation, proper storage facilities etc.

(b) In order to increase level of processing and to promote food processing industries to exploit both the domestic and international market potential for processed food products, Vision 2015 Document has been finalized by the Ministry of Food Processing Industries (MFPI), which envisages trebling the size of the processed food sector by increasing the level of processing of perishables from 6% to 20%, value addition from 20% to 35% and share in global food trade from 1.5% to 3% by 2015.

(c) Yes, Madam. For the growth of processed food products and use of modern technologies available in

foreign countries, the extant policy permits Foreign direct Investment (FDI) under the automatic route for food processing sector except for items reserved for the Micro and Small Scale Sector. FDI brings in, apart from capital, State-of-art technology and best managerial practices, thereby providing better access to the domestic industry to foreign technology and integration into the global market.

(d) Ministry of Food Processing Industries has entered into agreements with some developed countries viz. Germany & France for bilateral co-operation in the field of food processing which generally include processed food segments including fruits & vegetables. Besides, the Department of Agriculture & Cooperation has entered into number of umbrella agreements with some developed countries like USA, France, Canada, The Netherlands, Argentina, Austria, Brazil for bilateral co-operation in the areas of agriculture and allied sectors which generally include agro and food processing. Apart from this, MoUs have been entered into by two institutions under the Ministry, namely National Institute of Food Technology Entrepreneurship & Management (NIFTEM) & Indian Institute of Crop Processing Technology (IICPT) with universities in such industrial countries. These MoUs relate to collaboration in teaching and research in the food processing sector.

The Ministry is implementing following schemes to provide financial assistance to the entrepreneurs to create modern infrastructure and set up food processing industries:-

- (i) Scheme of Infrastructure Development
  - (a) Mega Food Park;
  - (b) Cold Chain, Value Addition and Preservation of infrastructure; and
  - (c) Setting up/ Modernization of Abattoir
- (ii) National Mission on Food Processing (NMFP)
- (iii) Technology Upgradation/Establishment/ Modernization of Food Processing Industries
- (iv) Quality Assurance, Codex Standard, Research & Development (R&D) and Promotional Activities
- (v) Human Resource Development
- (vi) Strengthening of Institutions



[English]

### Phone Tapping

1892. SHRI TARACHAND BHAGORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of agencies authorised to intercept telephone calls in the country;

(b) whether these agencies have been directed to submit monthly reports about the information gathered from intercepted calls;

(c) if so, whether the Government has received any opposition with respect to submitting the reports on monthly basis; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Following is the list of notified Law Enforcement Agencies to which facilities for Lawful Interception Monitoring can be extended.

- Central Agencies
  - (i) Intelligence Bureau,
  - (ii) Narcotics Control Bureau,
  - (iii) Directorate of Enforcement,
  - (iv) Central Board of Direct Taxes,
  - (v) Directorate of Revenue Intelligence,
  - (vi) Central Bureau of Investigation,
  - (vii) National Investigation Agency,
  - (viii) Research & Analysis Wing (R&AW),
  - (ix) Directorate of Signal Intelligence, Ministry of Defence-for Jammu and Kashmir, North East & Assam Service Areas only.

- State Agencies

Director General of Police, of Concerned state/Commissioner of Police, Delhi for Delhi Metro City Service Area only

(b) The Central Law Enforcement Agencies have been directed to submit monthly reports about the information gathered from intercepted calls.

(c) and (d) No Madam.

### Merger of Agricultural Schemes

1893. SHRI PONNAM PRABHAKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is considering to merge all agricultural schemes into one scheme; and

(b) if so, the details and the objectives thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) No, Madam.

(b) Does not arise.

### Police Briefing to Media

1894. SHRI ASADUDDIN OWAISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has finalised Fifteen point guidelines for the police to brief the media on the cases under investigations;

(b) if so, the details thereof;

(c) whether some cases of briefing by the police to the media has hampered/ compromised the probe;

(d) if so, the details thereof; and

(e) the other steps taken or being taken by the Government to ensure that police briefing the media do not hamper national security and compromised the personal details of the victims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The Ministry of Home Affairs had issued an advisory, on Media Policy of Police to all States/UTs on 01st April 2010 outlining the procedures to be followed while briefing the media. The aforesaid advisory contained fifteen point guidelines on steps to be taken for media briefing by Police. The advisory is available in the Ministry of Home Affairs website in [http://mha.nic.in/national\\_adv](http://mha.nic.in/national_adv).

(c) to (e) As per seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection,

registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against citizens and through various advisories and schemes augments the efforts of the State Governments/UTs.

No data on media mishandling by Police is available with the Ministry of Home Affairs.

[Translation]

#### **Subsidy on Bio-Fertilizers**

1895. SHRI. MAHENDRASINH P. CHAUHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to provide subsidy on bio-fertilizers to promote organic agriculture in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) Under National Project on Organic Farming scheme, assistance upto 25% financial outlay upto a ceiling of Rs.40 lakhs is provided as back ended subsidy through NABARD for establishment of bio-fertilizers production units. Under Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), assistance is provided for different types of components including supply of Rhizobium culture/Phosphate Solubilizing Bacteria, Azotobacter, Azospirillum culture @50% cost of culture of Rs.1007- per hectare whichever is less.

Under National Food Security Mission (NFSM) on Pulses, including Accelerated Pulses Production Programme (A3P), assistance for popularizing Rhizobium culture/Phosphate Solubilising bacteria culture are provided to the farmers under cluster demonstrations. Similarly, under Initiative for Nutritional Security through Intensive Millets Promotion (INSIMP) Programme, PSB/Azotobacter culture are provided to the farmers as the part of input for technology demonstration at 100% assistance.

(c) Does not arise.

[English]

#### **National Drug Demand Reduction Policy**

1896. SHRIMATI ANNU TANDON: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has concluded its consultation process with stakeholders on the National Drug Demand Reduction Policy;

(b) if so, the details thereof;

(c) whether the Government is considering changes in the Narcotics and Psychotropic Substances Act to criminalize possession of drugs irrespective of the amount; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) and (b) No, Madam. Comments from some of the concerned Central Government Ministries and a number of States/UTs are awaited on the draft National Drug Demand Reduction Policy circulated by this Ministry.

(c) and (d) As per information provided by Department of Revenue, Ministry of Finance, possession of Narcotic Drugs and Psychotropic Substances is already a criminal offence under the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985. Chapter IV of the NDPS Act, 1985 provides for offences and penalties. The NDPS Act provides graded system of punishment and the quantum of punishment is linked to whether the quantum of Narcotic drug/Psychotropic substance involved in a case is small, commercial or an intermediate quantity. The NDPS Act has vested the power to notify small and commercial quantity of Narcotic Drugs and Psychotropic Substances upon the Central Government. Accordingly, Government of India has notified 'small' and 'commercial' quantities of the Narcotic Drugs and Psychotropic Substances.

#### **Village Grain Banks**

1897. SHRI NISHIKANT DUBEY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of Village Grain Banks established in Jharkhand during each of the last three years; and

(b) the amount sanctioned and released for setting up of such Banks in the State during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No Village Grain Bank has been sanctioned to State Government of Jharkhand during last three years.

(b) Does not arise in view of (a) above.

#### **Talks with Naxalites**

1898. SHRI SHIVARAMA GOUDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to explore any channel to make the naxalite groups come to the talking table and join the mainstream and also extending support to the States where the said possibilities are being explored;

(b) if so, the details thereof; and

(c) the measures proposed by the Government to introduce rehabilitation programmes for naxal groups to influence them to eschew violence?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) 'Police' and 'Public Order' are State subjects and action with respect to maintenance of law and order primarily lies in the domain of the State Governments concerned, who deal with the various issues related to Left Wing Extremist (LWE) activities in the States. The State Governments have from time to time appealed to the Left Wing Extremists, especially the CPI (Maoist), the most violent group, to abjure violence and hold talks on any issue of concern to them. But, no concrete results have emerged so far. The CPI (Maoist) Party believes in overthrowing the present system of Parliamentary democracy through 'Protracted People's War' and capture political power in India. The Central Government would welcome talks between the State Governments concerned and the Left Wing Extremists, provided the latter abjure violence and give up their so called 'People's War' against the Indian State and join the democratic mainstream.

In order to bring Left Wing Extremists into the mainstream, the State Governments have their own surrender and rehabilitation policies. The Central Government separately reimburses the expenditure incurred by the State Governments on rehabilitation of surrendered

Left Wing Extremists in terms of its own policy in this regard. The Government of India has revised the guidelines for 'Surrender-cum-Rehabilitation Scheme of Left Wing Extremists in the affected States' with effect from 1.4.2013. The rehabilitation package in the revised policy, inter-alia, includes an immediate grant of Rs. 2.5 lakh for higher ranked LWE cadres and Rs. 1.5 lakh for middle/ lower ranked LWE cadres who surrender before the State Government concerned. Also, these surrenderees would be provided a monthly stipend of Rs. 4000/- for a period of three years for vocational training. In addition, incentives for surrender of weapons/ ammunition etc. are also provided under the said Scheme.

#### **Agriculture in Concurrent List**

1899. SHRI JOSE K. MANI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has any proposal for removal of agriculture from the State List and placing it under the Concurrent List;

(b) if so, the details thereof;

(c) whether the Government has conducted any study on the implication of such a move on the growth of the agriculture sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF PROCESSING INDUSTRIES (SHRI. TARIQ ANWAR): (a) No, Madam.

(b) Does not arise.

(c) No, Madam.

(d) Does not arise.

*[Translation]*

#### **Seizure of Jewellery at Indo-Pak Border**

1900. SHRI RATAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of seizure of jewellery at Indo-Pak border from Indian or Pakistani women crossing the border to attend family functions in another country;

(b) if so, the details thereof along with the reasons therefor; and

(c) the measures taken by the Government to stop this practice by the security personnel along the said border in the State of Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Border Security Force(BSF) is the border guarding force along the Indo-Pakistan Border. The BSF has reported no such cases of seizure of jewellery along the Indo-Pakistan Border. The Central Border Excise and Customs have reported that no cases have been booked during the years 2011-2012, 2012-13 and the current year up to October, 2013. However, in the year 2010-11, 3 cases of seizure of jewellery from women due to improper importation under Section 111 of the Customs Act, 1962 and contravention of baggage rules were detected. The said cases have been adjudicated and goods were released on payment of Redemption Fine and Penalty. The Customs Authorities act as per provisions of Customs Act to prevent smuggling of all contrabands. The checking of persons, their luggage and rummaging of vehicles/ trains at Attari and Munabao are carried out by Customs Department whereas the veracity of personal identity/ documents of persons crossing the International Border is done by the immigration Department.

#### **Hostels for SC Students**

1901. SHRI JAGDISH THAKOR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there is a shortage of hostels for the students belonging to Scheduled Castes in Gujarat; and

(b) if so, the details thereof and the action taken by the Government to increase the hostel facility for such students in the State?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) and (b) Government of Gujarat has informed that there is no shortage of hostels for the scheduled Caste students in Gujarat. However, in view of future demand, the State Government has decided to establish new hostels.

During the year 2012-13, Gujarat Government has been sanctioned Rs. 18.00 crore for construction of 12 SC hostels under Babu Jagjivan Ram Chhatrawas Yojna (BJRCY).

[English]

#### **Dairy Entrepreneurship**

1902. SHRI ANTO ANTONY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government is implementing a scheme, 'Dairy Entrepreneurship Development Programme' (DEDP) to assist the dairy farmers;

(b) if so, the details thereof;

(c) whether the Union Government has received any representation from the State Government of Kerala seeking financial assistance under DEDP; and

(d) if so, the details thereof and the response of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) The Department of Animal Husbandry, Dairying & Fisheries is implementing Dairy Entrepreneurship Development Scheme (DEDS) since 1.09.2010 through National Bank for Agriculture and Rural Development (NABARD) and provides back ended capital subsidy of 25% of the project cost for General category and 33.33% of the project cost for SC & ST beneficiaries as Central assistance to the bankable projects through Commercial, Cooperative, Urban and Rural Banks across the country subject to norms of the scheme. NABARD is the nodal agency for implementation of DEDS scheme.

(c) and (d) The Department of Animal Husbandry, Dairying & Fisheries had received request from the State Government of Kerala for financial support for Dairy Entrepreneurship Development Scheme (DEDS) in March,2013. The financial assistance under the scheme is not given directly to the State Governments and is given as back ended capital subsidy to the entrepreneur through NABARD, the nodal agency for implementation of the scheme. The department had released an amount of Rs 170 crore in March, 2013 to NABARD for further release of subsidy to various States including Kerala, on first come first serve basis. In the State of Kerala, an amount of Rs 1613.65 lakh has been released as a back ended capital subsidy to establish 5,067 dairy units under the scheme upto 30.11.2013.

[Translation]

### Immigration Fee

1903. SHRI FRANCISCO COSME SARDINHA:

SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount of immigration fee collected from persons going abroad during the last three years; and

(b) the details of the utilisation of this amount?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No Immigration fee is collected by Immigration Authorities from the persons going abroad.

(b) Does not arise.

[English]

### Restructuring of CIL

1904. DR. RAM CHANDRA DOME:

SHRI K. SUGUMAR:

SHRI P. KARUNAKARAN:

Will the Minister of COAL be pleased to state :

(a) whether the Government has decided to restructure the Coal India Limited (CIL) and if so, the details thereof;

(b) whether the Government has invited applications from global consulting organisations for a study on restructuring of CIL on recommendations of the Expert Committee on Road Maps for Coal Sector Reforms headed by T.C. Shankar;

(c) if so, the details and the status thereof; and

(d) the manner in which the restructuring of CIL/Coal Sector would be beneficial to various stakeholders?

THE MINISTER OF STATE IN THE MINISTER COAL (SHRI PRATIK PATIL): (a) to (c) In line with the recommendations of the T L Shankar Committee on Road Map for Coal Sector reforms, Ministry of Coal has proposed to institute a study on restructuring of Coal India. Accordingly, Ministry of Coal had floated an Expression of Interest (EOI) for engaging consultants for restructuring Coal India to strengthen coal development in the country. Out of

17 applications received in response to the EOI, 9 companies were shortlisted and the Request For Proposal (RFP) was issued to them. Out of them, 7 companies submitted the technical and financial bids covering inter-alia the objectives and scope of work projected in the EOI. After final evaluation, the study on restructuring has been assigned to the lowest bidder on 25/9/2013. The study has not been completed.

(d) T.L.Shanker Committee had recommended restructuring of CIL keeping in view the rapidly increasing demand for coal and the need for enhancing coal production and to make the coal industry competitive in the rapidly changing economic scenario.

### Procurement of Dumpers

1905. SHRI RAJU SHETTI: Will the Minister of COAL be pleased to state:

(a) whether the Government has any plan to replace the 120T and 170T dumpers employed since 1999 in Coal India Limited (CIL);

(b) if so, whether any tender has been invited for the replacement of these dumpers; and

(c) If so, the present status of the tender process?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (c) The replacement of the Dumpers with the standardized/ upgraded Dumpers of 190T capacity has been planned taking into account other existing matching equipment. Global Tenders were floated for procurement of 190T Dumpers which could not be finalized. An in-depth study for optimum capacity of HEMM to be deployed had been ordered; the study has not been completed.

### Carbon Tax on Coal Caps

1906. SHRI SUVENDU ADHIKARI:

SHRI ASHOK TANWAR:

Will the Minister of COAL be pleased to state:

(a) whether the Government has imposed any carbon tax on coal;

(b) if so, the details and the objectives thereof;

(c) the revenue accrued therefrom during each of the last three years and the current year; and

(d) the impact of this tax on electricity tariffs, if any?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) The Government has not imposed any carbon tax on coal. However, in order to finance and promote clean energy initiatives and funding research in the area of clean energy etc, a Cess on coal namely "Clean Energy Cess" at the rate of Rs.50/tonne was levied by the Government with effect from 01.07.2010 vide Section 83 of the Finance Act, 2010 read with Tenth Schedule thereof.

(c) and (d) The impact of this tax on electricity tariff is assessed to be nominal at about 3.5 paise per unit.

#### **UAV Surveillance of Cities**

1907. DR. SANJEEV GANESH NAIK:

SHRI SANJAY DINA PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some of the metropolitan cities in the country are put under Unmanned Aerial Vehicle (UAV) surveillance system;

(b) if so, the details of cities covered by the system; and

(c) the total annual expenditure and technical manpower required for the purpose, city-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) At present, there is no surveillance of metropolitan cities being carried out by Government using Unmanned Aerial Vehicle (UAV)

#### **Orderly System in Police Department**

1908. SHRI BAL KUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any recommendations/ suggestions on shortage of police personnel and abolishing of "orderly system" in posting of low ranking personnel as orderlies at residences of senior police officers;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) A Review Committee had been constituted by the Ministry of Home Affairs in December 2004 to review the status of implementation of recommendations made by the various Committees/Commission constituted in the past for this purpose. The Review Committee made 49 recommendations on Police Reforms as being crucial to the process of transforming the Police into professionally competent and service oriented organization. One of the recommendations of the Review Committee was that the existing orderly system should be replaced by a system of attachment of one Constable/Helper for assisting the officers in attending to receipt of petitions and handling of telephones.

The 2nd Administrative Reforms Commission (ARC) in its 5th Report titled "Public Order: Justice for each ..... Peace for all" has also recommended that the orderly system should be abolished with immediate effect.

(c) As "Public Order" and "Police" are "State subjects" falling in Entry 1 & 2 of List-II of the Seventh Schedule of the Constitution of India, police reforms measures are being implemented by the State Governments and Union Territory (UT) Administrations.

A copy each of Report of the Review Committee containing 49 recommendations and 2nd ARC's 5th Report titled "Public Order: Justice for each .... Peace for all" was sent to all the State Governments/UT Administrations for implementation.

The Union Government is persuading the States and the UT Administrations from time to time to implement reforms in the Police administration to meet the expectations of the people.

*[Translation]*

#### **Migration of People**

1909. SHRI SUDARSHAN BHAGAT:

SHRI ANJAN KUMAR M. YADAV:

SHRI LAXMAN TUDU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large population of the country is compelled to migrate and this constitutes the biggest intra-national migration in the world;

(b) if so, the details thereof;

(c) whether any concrete steps have been taken by the Government to check this migration;

(d) if so, the details thereof;

(e) whether the Government has any policy to ensure the security of the migrants; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The National Sample Survey Office (NSSO) conducts nation-wide surveys and has published its Report no. 533 titled "Migration in India, 2007-08" based on data collected in its 64th round. It has estimated that 28.5% of persons surveyed were migrants for whom the prominent reasons for migration was employment related reasons in males and marriage for females. The Registrar General of India conducts decadal Population Census in India wherein data on migration, among various other socio-economic and demographic parameters, are collected, but this does not include data on compelled migration.

(c) and (d) Mahatma Gandhi National Rural Employment Guarantee Schemes (MGNREGS) provides guarantee wage employment of 100 days in a financial year to the rural household whose adults members are willing to take up unskilled manual work. Swarna Jayanti Gram Swarajgar Yojana (SGSY)/ National Rural Livelihood Mission (NRLM) is implemented with the objective of providing self-employment to the members of the rural poor families. In the Financial Year 2012-13 an amount of Rs. 39,657.04 crore was spent on Mahatma Gandhi NREGS, generating 22,986 lakh person days of employment. While 11.44 lakh Swarajgaris were assisted under SGSY/NRLM with an amount of Rs. 1012.33 crore.

(e) and (f) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime including the security of the migrants. Accordingly, the concerned State Government takes effective steps to ensure the security of the migrants based on their local/special laws.

[English]

#### Outlay for RKVY

1910. SHRIMATI PRATIBHA SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the original approved and revised outlays by the Planning Commission for Himachal Pradesh under the Rashtriya Krishi Vikas Yojana (RKVY) during 2012-13 and 2013-14;

(b) whether the outlays have been revised downwards in these years despite the fact that Himachal Pradesh spends more than 10 per cent of its total plan outlays on agriculture and allied activities sector;

(c) if so, whether the Government is likely to restore the outlays under RKVY as approved by the Planning Commission for financing the Annual Plan of Himachal Pradesh during 2013-14; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (d) Against an original outlay of Rs.71.27 crore conveyed by Planning Commission, Ministry of Agriculture had allocated an amount of Rs.73.48 crore to Himachal Pradesh in 2012-13. Similarly, in 2013-14 against an original outlay of Rs.67.42 crore the allocation was revised to Rs77.40 crore.

[Translation]

#### Ancient Temples/Monuments

1911. SHRI BALIRAM JADHAV:

DR. PADMASINHA BAJIRAO PATIL:

SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of CULTURE be pleased to state:

(a) the number of ancient temples and the year of construction of such ancient monuments in the country, State/UT-wise;

(b) whether these places of worship are adequately maintained;

(c) if so, the details thereof and if not, the reasons therefor;

(d) the funds sanctioned/released/utilised for the maintenance of these monuments during the last three years and the current year, State/UT-wise;

(e) whether the Archaeological Survey of India (ASI) has taken any steps to conserve the places of religious importance and the temples to promote religious tourism in the country including Gujarat; and

(f) if so, the details thereof and the initiatives taken so far along with the amount of funds spent thereon during the said period, State/UT-wise?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) There are 985 ancient temples in the country declared as of national importance within the jurisdiction of Archaeological Survey of India assignable from 4th to 19th Century A.D. The details (state-wise) are enclosed in Statement - I.

(b) and (c) All the protected ancient temples declared as of national importance are in a good state of preservation and maintenance.

(d) Fund spent on conservation, preservation, and maintenance of all the centrally protected monuments, including the temples across the country during the last three years and current year (State/UT-wise) is given in Statement-II

(e) and (f) The conservation and preservation of centrally protected temples including Gujarat is an ongoing process and presently all temples are in good state of preservation. Basic facilities/amenities (e.g. drinking water, toilet blocks, facilities for physically challenged, pathways, cultural notice boards/signages, vehicle parking, cloak rooms, etc.) to the tourists visiting protected monuments and sites are regular activities which the Archaeological Survey of India undertakes, as per needs and resources. Further, improvement and upgradation of these public amenities is a continuous process, where specific monuments are identified for the purpose every year. Basic public facilities are available at all World Heritage Sites and ASI's ticketed monuments, as also at majority of those protected monuments which are visited by a large numbers of tourists. The fund allocated/released/utilised on conservation, preservation and environmental development, including providing of tourist amenities on centrally protected

monuments/ sites in the country, during the last three years and the current year, is given in Statement-III

**Statement – I**

*List of Centrally Protected Temples under the Jurisdiction of Archaeological Survey of India*

Name of State/U.T.	Temple
Andhra Pradesh	56
Assam	20
Bihar	04
Chhattisgarh	30
Goa	02
Gujarat	39
Haryana	01
Daman and Diu	-
Delhi	-
Himachal Pradesh	26
Jammu and Kashmir	27
Jharkhand	01
Karnataka	203
Kerala	10
Maharashtra	97
Madhya Pradesh	80
Pondicherry	06
Tamil Nadu	113
Odisha	45
Manipur	01
Rajasthan	40
Tripura	06
Uttar Pradesh	105
Uttarakhand	28
West Bengal	45
<b>Total</b>	<b>985</b>



**Statement – II**

*State/UT-Wise Expenditure for Conservation of Monuments Under ASI for the Last Three Years and Allocation for the Current Financial Year 2013-14.*

(Rs. in lakhs)

Sl. No.	Name of State/UT	Circle / Branch	Expenditure 2010-2011	Expenditure 2011-2012	Expenditure 2012-2013	Allocation 2013-14
1	2	3	4	5	6	7
1.	Uttar Pradesh	Agra Circle	758.00	544.49	737.49	875.00
2.	"	Lucknow Circle	1706.99	1208.00	1047.49	935.00
3.	Maharashtra	Aurangabad Circle	315.00	310.70	494.00	500.00
4.	"	Mumbai Circle	389.99	359.00	414.99	425.00
5.	Karnataka	Bangalore Circle	1245.95	1041.00	1131.00	1060.00
6.	"	Dharwad Circle	981.88	943.98	793.00	780.00
7.	Madhya Pradesh	Bhopal Circle	654.87	607.90	708.50	720.00
8.	Odisha	Bhubaneswar Circle	261.36	289.98	455.22	475.00
9.	West Bengal, Sikkim	Kolkata Circle	504.59	433.08	378.75	460.00
10.	Tamil Nadu, Puducherry	Chennai Circle	530.00	530.00	500.03	600.00
11.	Punjab Haryana	Chandigarh Circle	687.04	529.99	685.92	685.00
12.	Himachal Pradesh	Shimla Circle	89.80	62.81	105.00	185.00
13.	Delhi	Delhi Circle	1849.84	927.39	1100.98	1380.00
14.	Goa	Goa Circle	110.00	110.00	107.99	140.00
15.	N.E. States, except Sikkim	Guwahati Circle	144.64	213.32	207.25	265.00
16.	Rajasthan	Jaipur Circle	350.00	445.49	435.00	550.00
17.	Andhra Pradesh	Hyderabad Circle	664.86	640.00	890.00	875.00
18.	Bihar & Uttar Pradesh (Part)	Patna Circle	364.99	383.96	275.04	345.00
19.	Jammu and Kashmir	Srinagar Circle	283.29	270.00	243.80	290.00
20.	Jammu and Kashmir	Mini Circle Leh	52.15	85.00	67.00	100.00
21.	Kerala	Thrissur Circle	337.01	301.50	406.00	360.00
22.	Gujarat, Daman and Diu	Vadodara Circle	509.93	574.97	459.99	525.00
23.	Uttarakhand	Dehradun Circle	147.18	139.99	107.49	175.00

1	2	3	4	5	6	7
24.	Chhattisgarh	Raipur Circle	341.00	303.58	405.00	355.00
25.	Jharkhand	Ranchi Circle	64.98	62.58	53.57	80.00
		Chemical Preservation (All India)	507.46	556.39	527.67	639.00
		Horticultural Activity (All India)	1796.70	1514.78	2122.85	2125.00
		D.G. A.S.I.				*2500
		Total	15649.50	13389.88	14861.02	18404.00

\* Reserve fund with DG. A.S.I, yet to be distributed circle-wise/Branch-wise.

[English]

### Synthetic Drug Users

1912. SHRI S.R. JEYADURAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the growing number of synthetic drug users is a matter of grave concern as use of such drugs is reflected in their seizure rates;

(b) if so, whether synthetic drugs are more harmful than traditional ones;

(c) if so, the details thereof;

(d) whether according to the UN Office on Drugs and Crime (UNODC), an Amphetamine-Type Stimulation (ATS) is the largest narcotics problem faced by most nations and if so, the details thereof; and

(e) whether the Narcotics control Bureau has extended full co-operation to the UNODC and if so, the details and further efforts made by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The data on users of narcotics drugs is not maintained at Narcotics Control Bureau (NCB). However, seizures of synthetic drugs as reported to NCB during the last three years enclosed in Statement.

(b) and (c) No, Madam, NCB does not have any specific documented information. As per the open source

reports, it appears that synthetic drugs are more harmful than traditional drugs. The traditional drugs are plant based whereas synthetic drugs are obtained from chemical process.

(d) No, Madam, According to World Drug Report, 2012, Cannabis remained the world's most widely used illicit substance whereas Amphetamine-type stimulants (ATS) remain second only to Cannabis.

(e) Narcotics Control Bureau (NCB) is the Nodal/central agency for implementation of the India's obligation under various international conventions. Narcotics Control Bureau has always extended its co-operation to the UNODC. As a signatory to the various international conventions on Narcotic Drugs and Psychotropic Substances (NDPS), India is under obligation to submit the required information to the United Nations Office on Drugs and Crime (UNODC) and International Narcotic Control Board (INCB) in the prescribed formats. NCB submits a monthly report to the UNODC and INCB on NDPS seizures made in the country. As and when any clandestine laboratory manufacturing illicit ATS is dismantled, a complete report is forwarded to INCB and any new modus operandi detected in the process is highlighted to the world community.

Many operations like Operation Eagle Eye, Project Prism, Project Cohesion are in coordination with UNODC, Vienna.

**Statement**

*Seizures of Synthetic Drugs Maintained by the Narcotics Control Bureau of the Ministry of Home Affairs During the Last Three Years*

Synthetic Drugs Seized	2011		2012		2013 (Till November)	
	Seizure	Cases	Seizure	Cases	Seizure	Cases
Methaqualone (in kgs.)	72	5	216	14	365	23
L.S.D (in grams)	6	5	21	5	1	2
ATS (in kgs.)	474	4	40	15	63	14
Ketamine (in kgs.)	1497	28	652	64	165	45

*[Translation]***Purchase of Tricycles**

1913. SHRI BALKRISHNA KHANDERAO SHUKLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the South Delhi Municipal Corporation of Delhi (MCD) has purchased thousands of tricycles for disabled persons;

(b) if so, the details thereof;

(c) whether the said tricycles have turned into junk due to negligence of MCD officers;

(d) if so, the details thereof and the reasons therefor;

(e) whether the Government has conducted any inquiry in this regard; and

(f) if so, the details and the outcome thereof along with the action taken against the responsible officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The South Delhi Municipal Corporation (SDMC) has informed that 1610 tricycles were purchased during the erstwhile unified MCD and delivered to 12 zones for distribution to the disabled persons. As these tricycles were to be distributed on the recommendations of the Hon'ble Mayor, Deputy Mayor, Chairman of the Standing Committee, Leader of the House & Leader of the Opposition and the area Municipal Councillors, the undistributed tricycles could not be distributed due to non-receipt of requisite recommendations.

(c) to (f) Do not arise in view of (a) and (b) above.

*[English]***Check on Retail Traders**

1914. SHRI HARISHCHANDRA CHAVAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government proposes to put a check on the retail traders of vegetables, fruits, flowers, poultry, fish, eggs and meat in the small towns of the country and bring them under a law/licence keeping in view the arbitrary and exorbitant prices being charged by them;

(b) if so, the details thereof;

(c) the number of existing licence holders of wholesale and retail traders in the country;

(d) whether wholesale and retail traders of various States are trading without licence;

(e) if so, the number of such traders, State-wise; and

(f) the action taken by the Government against such non-licensed holders/traders under the law?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) There is no such proposal by the Government to bring retail traders of vegetables, fruits, flowers, poultry, fish, eggs and meat in the small towns under any new law/licence.

(c) Wholesale trading is in the hands of market functionaries like wholesale traders and commission agents. As in 2011-12, number of licensed wholesale traders across the country were 6,66,938 while number of wholesale

commission agents in the country were 2,77,58. Per se, there is no licensing system for retail traders of vegetables, fruits etc. in the country. However, retail traders with establishments are required to obtain license from the respective local bodies for "Shop and Establishment".

(d) to (f) Wholesale traders are required to obtain license as per the provision contained in State Agricultural Produce Marketing laws. In view of the response at para (c) above, no license is required for retail traders for trading. On violation if any, action is taken by the concerned State authorities. No data is collected by the Ministry regarding retail traders.

#### **Welfare of NSG Commandos**

1915. PROF. SAUGATA ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of the National Security Guard commandos killed/injured/paralyzed during the Mumbai terrorist attacks on 26 November, 2008;

(b) whether the Government has provided any financial assistance to the injured/paralyzed/family members of such personnel; and

(c) if so, the details thereof and the steps taken by the Government to protect the service of injured/paralyzed personnel and provide medical facilities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) In the Mumbai operation OP Black Tornado on 26.11.2008, 02 NSG

Commandos were killed and 14 others were declared as battle injury (Fatal battle/ Non Fatal casualty).

(b) and (c) - The details of pension and compensations paid to the Next of Kin (NOK) of the deceased and compensations paid to the injured NSG personnel, who participated in Mumbai terror attack in 2008, are mentioned in Statement. Those officers who were injured during Mumbai attack in performance of their bonafide duty were accorded 'Battle Casualty' status. Such Officers are not compulsorily retired but retained in service as per the recommendation of Medical Authorities. All medical facilities are being provided as per their entitlements.

#### **Statement**

*The Details of Pension/Compensation Paid to the NSG Personnel Killed During the NSG's Mumbai Operation OP Black Tornado on 26.11.2008.*

#### **A. Compensation/Pension and financial benefits paid to killed NSG Personnel:**

S.No.	Name	Compensation/ Pension paid
1.	Maj Sandeep Unnikrishnan	Rs. 1,08,31,373/- has been paid to Next of kin by the Central Govt. and the State Governments of Maharashtra and Kerala.
2.	Hav Gajender Singh	Rs. 83,30,500/- has been paid to Next of kin by the Central Govt. and the State Governments of Maharashtra and Uttarakhand.

#### **B. Compensation/Pension and financial benefits paid to injured NSG Personnel.**

Sl. No.	Name	Compensation & pension paid by Ministry of Defence as reported by Ministry of Defence	Financial Benefits paid by NSG and others	Total Financial Benefits paid	Remarks
1	2	3	4	5	6
1.	Sub. Fire Chand, SM	Rs. 15,96,272/-Plus Rs. 10,701/-per month pension.	Rs. 2,28,381/-	Rs. 18,24,653/- Plus Rs. 10,701/-per month pension.	Discharged on 31.3.2011 at own request under item 1(1) (b) table annex to Army Rule 13(3).

1	2	3	4	5	6
2.	L/NK Surender Singh	Rs. 32,09,007/-Plus Rs. 20,700/-per month pension.	Rs. 2,48,381/-	Rs. 34,57,388/ Plus Rs. 20,700/-per month pension.	invalida-tion out on medical grounds.
3.	Maj. AK Singh, SC	NIL	Rs. 4,78,381/-	Rs. 4,78,381/-	Since they are still in service financial benefits paid and Compen-sation/ pension which is paid by Army have not been paid.
4.	Hav. Raj hi r	NIL	Rs. 2,28,381/-	Rs. 2,28,381/-	
5.	Hav. Rajendra Kore	NIL	Rs. 2,28,381/-	Rs. 2,28,381/-	
6.	Hav. AS Anthony Samy	NIL	Rs. 2,28,381/-	Rs. 2,28,381/-	
7.	Sep. Dinesh Sahu	NIL	Rs. 2,28,381/-	Rs. 2,28,381/-	
8.	NK. PV Manish,	NIL	Rs. 5,18,381/-	Rs. 5,18,381/-	
9.	Sep. Sunil Kumar,SM	NIL	Rs. 4,98,381/-	Rs. 4,98,381/-	
10.	Sep. Sunil Kumar Yadav	NIL	Rs. 3,78,381/-	Rs. 3,78,381/-	
11.	Sep. Rajesh Kumar	NIL	Rs. 2,28,381/-	Rs. 2,28,381/-	

C. The following officers, who sustained minor injuries during Mumbai attack, have not been compulsorily retired but retained in service as per the recommendations of medical authorities and they have not been paid compensation/pension.

1. Maj. B. Bharath
2. Maj. Saurabh Shah
3. Capt. Mohit Dhingra

#### Online Shopping

1916. SHRIMATI DARSHANA JARDOSH:

SHRI P. KARUNAKARAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there have been reports/complaints of cheating by the online and telemarketing companies with the increasing penetration of Information Technology;

(b) if so, the details thereof indicating the number of complaints received during the last three years and the current year along with the total volume of trade through this medium, year and segment-wise;

(c) whether the Ministry has held any consultation with other stakeholders including other Union Ministries and the State Governments for shaping regulations and guidelines to protect consumer rights; and

(d) if so, the details and the outcome thereof?

THE MINISTER OF STATE OF THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) Yes, Madam.

(b) On an average, 50-60 complaints per month are received on e-marketing, most of which relate to false/misleading promises made by the sellers on website. Information on volume of trade through this medium is not maintained.

(c) and (d) No Madam, no consultation has been made with other Ministries / State Governments, or other Stakeholders, to shape regulations and guidelines. However, seminars, workshops and discussions are being organized from time to time towards creating consumer awareness regarding precautions to be taken while opting for purchase from online and telemarketing companies.

#### **Recruitment in Andaman and Nicobar Islands**

1917. SHRI BISHNU PADA RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of posts of teachers, nurses, clerks, police, dentists and other various category filled in the Andaman and Nicobar Islands during the last three years and the current year;

(b) the total number of local candidates and mainlanders recruited in the various category of posts by the Andaman and Nicobar Administration during the said period;

(c) whether the Government proposes to restrict/stop outside candidates to avail Group 'C' posts in Andaman and Nicobar Islands; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Post-wise details of recruitment made during the last three years and the current year (1.1.2013 onwards) are :-

Name of Posts	Total number of posts filled up during the last three years	Total number of posts filled up during the current year
Teacher	79	1
Nurses, Dentists & other health care staff	80	6
Clerks	0	0
Police personnel	667	67
Other various category of posts	113	12
<b>Total</b>	<b>939</b>	<b>86</b>

(b) The Union Territory of Andaman and Nicobar Administration has informed that there was no discrimination in the matter of public employment based on the place of domicile. However, based on the declaration made by the recruited candidates in their records during the aforesaid period, details are as under:-

Total number of candidates declared home town within Andaman and Nicobar Islands	Total number of candidates declared home town other than Andaman and Nicobar Islands
830	30

(c) No, Madam.

(d) Does not arise in view of (c) above.

*[Translation]*

#### **Restoration of Red Fort**

1918. SHRIMATI ASHWAMEDH DEVI:

SHRI BHUDEO CHOUDHARY:

Will the Minister of CULTURE be pleased to state:

(a) whether the Government is likely to take advice from national and international archaeological experts to restore the World Heritage monument 'Red Fort' situated in Delhi to its original form;

(b) if so, the details thereof;

(c) the details of the efforts made to do away with the changes carried out by the British and restore the original beauty of the Red Fort; and

(d) the amount of funds likely to be spent thereon?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) and (b) Archaeological Survey of India (ASI) is taking adequate care for and conservation, preservation and environmental development of 'Red Fort' within the available resources. Besides this, an international workshop was held at Red Fort in October, 2013 wherein the experts suggested methodologies and advice for over all conservation and management of the monument.

(c) and (d) As per the recommendations in Comprehensive Conservation and Management Plan of Red Fort some of the modern structures in the Fort Complex have been removed. For few others, identification and

removal process including restoration of original features is in progress. The conservation/restoration work, being a continuous process, the requisite funds are provided as per the availability of resources.

### Hoarding and Black Marketing

1919. SHRI REWATI RAMAN SINGH:

SHRI SUSHIL KUMAR SINGH:

SHRI DINESH CHANDRA YADAV:

SHRI A.K.S. VIJAYAN:

SHRI S.S. RAMASUBBU:

SHRI GANESH SINGH:

SHRI KHAGEN DAS:

SHRI BHAUSAHEB RAJARAM WAKCHAURE:

SHRI ASADUDDIN OWAIISI:

DR. KIRIT PREMJBHAI SOLANKI:

DR. MURLI MANOHAR JOSHI:

SHRI NISHIKANT DUBEY:

SHRI HARIN PATHAK:

SHRI P. KARUNAKARAN:

SHRI P.C. MOHAN:

SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

SHRI ANJAN KUMAR M. YADAV:

SHRI BADRUDDIN AJMAL:

SHRIMATI SHRUTI CHOUDHRY:

SHRI KAUSHALENDRA KUMAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether incidents of hoarding and black-marketing of essential commodities including foodgrains, edible oil, sugar, vegetables etc. leading to artificial shortages and rise in prices have been reported/ noticed in the recent past;

(b) if so, the details thereof along with its impact on the supply and prices of the essential commodities during the last one year and the current year;

(c) the details of the action taken under various legislations/regulations in place to check hoarding and black-marketing and for ensuring supply of essential commodities in the country indicating the number of raids conducted, irregularities detected, quantity of various items recovered, persons arrested and convicted during the last six months, State-wise; and

(d) the steps taken to monitor retail prices, check speculation and hoarding to ensure adequate supply of essential commodities and check prices along with the success achieved therein?

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) No such incidents have been reported by any State/Union Territory.

(b) Does not arise.

(c) The details are given in Statement-I

(d) The details are given in Statement-I

### Statement – I

*Action Taken Under the Essential Commodities Act, 1955 and Prevention of Blackmarketing Act, 1980 During Last 6 Months*

(Updated as on 30.11.2013)

Sl. No.	States/UTs	No. of Raids Conducted	No. of Persons			Value of goods confiscated (Rs. In Lakhs)
			Arrested	Prosecuted	Convicted	
1	2	3	4	5	6	7
1.	Andhra Pradesh	5551	17	-	-	66.28

1	2	3	4	5	6	7
2.	Arunachal Pradesh					
3.	Assam					0.50
4.	Bihar	619	4			17.74
5.	Chattisgarh	61				
6.	Delhi					
7.	Goa	56				
8.	Gujarat	8666	37	19		107.77
9.	Harayana	7	7	1		2.78
10.	Himachal Pradesh	20991	2		898	6.75
11.	Jammu and Kashmir					
12.	Jharkhand					
13.	Karnataka	194	21			7.91
14.	Kerala	13808	824	0		1.14
15.	Madhya Pradesh		8			
16.	Maharashtra	547		136		47321.55
17.	Manipur	3				0.56
18.	Meghalaya	103				
19.	Mizoram					
20.	Nagaland					
21.	Odisha	18143				1.48
22.	Punjab	284	3			0.57
23.	Rajasthan					
24.	Sikkim					
25.	Tamil Nadu	7324	3671		60	3526.38
26.	Tripura	81				1.19
27.	Uttarakhand					
28.	Uttar Pradesh	26313	229			650.08
29.	West Bengal	281	100	8		30.63
30.	Andaman and Nicobar Islands					
31.	Chandigarh					
32.	Dadra and Nagar Haveli					



33. Daman and Diu					
34. Lakshadweep					
35. Puducherry	305	7	24		13.15
<b>TOTAL</b>	<b>103337</b>	<b>4930</b>	<b>188</b>	<b>958</b>	<b>51756.46</b>

Source : Reports received from States/UTs

**Statement – II**

[English]

The steps in operation by the contain price rise in the essential commodities

- Reduce import duties to zero- for wheat, onion and pulses and to 7.5% for refined edible oils.
- Ban export of edible oil (except coconut oil, forest based oil and edible oils in blended consumer packs up to 5 kg with a minimum export price of USD 15.00 per MT) and pulses ( except Kabuli Chana and organic pulses and lentils up to a maximum of 10,000 Tons per annum).
- Imposed stock limits from time to time in the case of select essential commodities such as pulses, edible oils and edible oil seeds for a period up to 30.9.2014 and in respect of paddy and rice up to 30.11.2014.
- Maintain Central Issue Price (CIP) for rice ( at Rs. 5.65 per kg for BPL an Rs. 3 per kg for AAY) and wheat( at Rs. 4.15 per kg for BPL and Rs. 2 per kg for AAY) since 2002.
- Suspended Futures Trading in rice, urad and tur.
- Import of onion has been made.
- Public Distribution System (Control) Order, 2001 has been notified by the Government which mandates the State and UT Governments to carry out all required action to ensure smooth functioning of TPDS.
- The Government is also implementing " the Essential Commodities Act, 1955" and " the Prevention of Black Marketing and Maintenance of Supplies of Essential Commodities Act, 1980" through the State Governments/Union Territories, with the objective of preventing hoarding and black-marketing of essential commodities.

**Sale of Sub-Standard Seeds**

1920. SHRI DILIPKUMAR MANSUKHLAL GANDHI:

SHRI VARUN GANDHI:

SHRI NARANBHAI KACHHADIA:

SHRI NAMA NAGESWARA RAO:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether several cases of sale of spurious/sub-standard seeds by various companies has been reported during each of the last three years in the country;

(b) if so, the details thereof, State/UT-wise and crop-wise;

(c) whether the Government proposes to bring a strong legislation to curb the production and sale of sub-standard/spurious seeds in the country;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government to supply certified seeds through its agencies/Krishi Vigyan Kendras?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) The details of complaints of supply of spurious/sub-standard seeds received from the State Governments/UTs for the last three years and action taken are enclosed in Statement.

(c) and (d) The State Governments are empowered to curb the sale of spurious/sub-standard seeds under the relevant provisions of the Seeds Act, 1966, the Seed Rules, 1968 and the Seeds (Control) Order, 1983. To further strengthen the seed quality regime, the Department of Agriculture and Cooperation has introduced the Seeds Bill, 2004 in the Rajya Sabha.

(e) Production and supply of quality/certified seeds to the farmers is the primary responsibility of the State Governments who undertake the same through Seed Corporations, State Seed Farms, State Agricultural Universities, Krishi Vigyan Kendras, Cooperatives and Private Sectors. The efforts of State Governments are supplemented through National Agencies like National

Seeds Corporation, State Farm Corporation of India, National Cooperatives, etc. The Department of Agriculture and Cooperation is also implementing several schemes, which provide assistance for seed related activities including production and distribution subsidy for seeds under various crop development programme/scheme.

**Statement**

*Details of complaints of supply of spurious/sub-standard seed received from the State Governments/UTs for the last three years and action taken*

Sl.No.	Name of State	Name of the crop	Types of complaints	Action Taken
2012-2013				
1.	Maharashtra	Bt. cotton	Non-performance due to attack of pest and disease.	Compensation awarded
		Tomato	Non-performance due to attack of pest and disease.	Seed License of the company was suspended for a period of one year.
		Maize	Non-performance	Selling of Maize by M/s Victory Marvhel Seeds Pvt Ltd has been banned.
		Bitter Gourd	Non-performance due to attack of pest and disease.	Seed License of the company was cancelled.
2.	Andhra Pradesh	Bt. cotton	Poor performance due to genetic purity and susceptible to pest and disease	Compensation awarded
3.	Karnataka	Bt. cotton	Poor performance due to susceptible to pest and disease	Joint Survey teams have been constituted by the State Government to assess the extent of crop damage for relief to the farmers.
2011-2012				
1.	Maharashtra	Bt. cotton	Non-performance due to attack of pest and disease.	Compensation awarded
		Soybean	Germination problem	Compensation awarded
2.	Madhya Pradesh	Bt. cotton	Non-performance due to attack of pest and disease.	Compensation awarded
2010-2011				
1.	Chhattisgarh	Paddy Hybrid	Complaint regarding variation in plant height and difference in the time of flowering with sterility.	Refunded full cost of seed

Sl.No.	Name of State	Name of the crop	Types of complaints	Action Taken
2.	Madhya Pradesh	Black gram	Delayed flowering and pod formation in certified seeds	Compensation awarded
3.	Uttar Pradesh	Black gram	Delayed flowering and pod formation in certified seeds	Compensation awarded

[Translation]

#### Inclusion of Castes in SC List

1921. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the State Government of Bihar has submitted a proposal to the Union Government for inclusion of extremely backward classes such as Tatwa, Tanti, Kumhar, Kanu, Pal, Gadheria, Kahar, Hazam in the list of Scheduled Castes (SCs);

(b) if so, the details thereof;

(c) whether the Institute of Social Studies has justified inclusion of the above extremely backward classes in the list of SCs; and

(d) if so, the action proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) to (d) Government of Bihar had furnished a proposal for inclusion of Tanti (Tatwa), Kumhar and Kanu castes in the list of Scheduled Castes alongwith ethnographic reports of A.N.Singh, Social Studies Institute, Patna, in support of the proposal. In accordance with the approved Modalities to consider modification in the list of Scheduled Castes, the aforesaid proposal of the Government of Bihar was referred to office of the Registrar General of India (RGI), which did not support the same. Observations of the RGI have been conveyed to the State Government for review or further justification of their proposal.

No proposal has been received from the State Government of Bihar for inclusion of pal, Gadheria, Kahar and Hazam castes in the list of Scheduled Castes.

[English]

#### Achievements of NPPP, 2012

1922. SHRI ANANTH KUMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether as a result of the implementation of the National Pharmaceutical Pricing Policy (NPPP), 2012 the prices of essential and combination medicines/drugs have come down;

(b) if so, the details of the medicines and the extent to which the prices have been reduced;

(c) the details and category of the medicines/drugs covered under the said Policy whose prices have not reduced; and

(d) the other methods adopted by the Government to control the prices of essential medicines/drugs?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMMES IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and ((b) Yes, Madam. The reduction in the prices of scheduled formulations notified by National Pharmaceutical Pricing Authority (NPPA) under Drugs (Prices Control) Order, 2013 (DPCO, 2013) as compared to the highest price prevailed prior to the announcement of DPCO, 2013 are as follows:

% reduction with respect to Maximum Price	No. of drugs
1	2
0<= 5%	20
5<=10%	31
10<=15%	43
15<=20%	36

1	2
20<=25%	56
25<=30%	38
30<=35%	26
35<=40%	31
Above 40%	106
<b>Total</b>	<b>387</b>

(c) and (d) In cases of some formulations the ceiling prices could not be fixed as yet as either the requisite data/information was not available or prices were already controlled/fixed under DPCO, 1995. Apart from following the price control order route, the Government has also launched "Jan Aushadhi Scheme" to make quality drugs available at affordable prices.

#### Promotion of Horticulture

1923. SHRI MANOHAR TIRKEY:

SHRI NRIPENDRA NATH ROY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has conducted any survey to assess the decline in cultivable area under vegetables in the country leading to increase in the prices of vegetables;

(b) if so, the outcome thereof;

(c) whether the Government proposes to launch new schemes to increase the production of vegetables under the National Horticulture Mission (NHM) in various parts of the country, especially in Hilly areas;

(d) if so, the details thereof; and

(e) the steps taken by the Government to encourage the farmers to take up cultivation of horticultural crops?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (e) The Department of Agriculture & Cooperation is implementing Centrally Sponsored Schemes namely Horticulture Mission for North East and Himalayan States (HMNEH) and National Horticulture Mission (NHM) for the holistic development of horticulture in the country. State-wise area and production of vegetables during 2011-12 and 2012-13 are given in Statement.

Under the missions, financial assistance is provided for taking up various activities related to horticulture including vegetables such as production of quality planting material, area coverage through high yielding varieties, vegetable seed production, creation of water resources, protected cultivation, organic farming, promotion of integrated nutrient & pest management, pollination support through bee keeping, horticulture mechanization, technology dissemination through demonstration, human resource development, setting up of cold storages and creation of post harvest management and marketing infrastructure.

#### Statement

##### Statewise Area and Production of Vegetables During 2011-12 and 2012-13

(Area in ha., Production 000'MT)

State	2011-12		2012-13	
	A	P	A	P
1	2	3	4	5
Andaman and Nicobar	6.31	43.21	6.36	44.16
Andhra Pradesh	660.97	12025.28	688.63	12170.90
Arunachal Pradesh	6.34	83.50	1.74	42.04
Assam	266.00	3045.56	280.63	3428.27

	1	2	1	2	1
Bihar		857.01	15552.38	855.58	16791.64
Chhattisgarh		351.55	4582.63	380.66	4993.85
Dadra and Nagar Haveli		1.10	5.50	1.10	5.50
Delhi		27.89	466.68	27.92	439.32
Goa		6.50	78.20	6.65	80.51
Gujarat		517.63	10049.81	538.15	10537.06
Haryana		356.77	5068.42	366.84	4959.17
Himachal Pradesh		85.68	1561.51	85.68	1561.51
Jammu and Kashmir		63.06	1395.47	63.06	1395.47
Jharkhand		261.24	3902.63	321.15	4295.13
Karnataka		454.70	7662.50	436.60	7842.40
Kerala		149.05	3626.00	149.05	3626.00
Lakshadweep		0.25	0.31	0.25	0.33
Madhya Pradesh		506.99	10084.01	557.47	11079.73
Maharashtra		591.00	8778.00	474.00	8008.00
Manipur		20.83	200.32	30.44	292.33
Meghalaya		39.46	385.01	40.45	403.37
Mizoram		37.42	221.10	36.37	247.78
Nagaland		33.04	222.63	26.01	207.74
Odisha		690.07	9520.56	688.14	9463.99
Puduchery		0.55	7.49	1.34	24.07
Punjab		178.22	3674.53	181.70	3743.02
Rajasthan		181.71	1287.41	181.00	1338.89
Sikkim		25.03	127.65	25.56	132.51
Tamil Nadu		306.66	9068.49	243.59	6364.05
Tripura		34.20	552.55	41.50	675.80
Uttar Pradesh		852.09	18563.75	894.78	18831.68
Uttarakhand		89.29	1066.71	88.03	1059.57
West Bengal		1330.94	23415.69	1347.95	25425.51
TOTAL		8989.54	156325.4	9068.38	159511.2

### Policy for Person with Disabilities

1924. SHRI SUSHIL KUMAR SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the salient features of the Persons with Disabilities (Equal Opportunities, Protection of Right and Full participation) Act, 1995;

(b) the measures taken to ensure that the wards of disabled persons who are in the Government service are not transferred far away so that disabled persons get timely medication, proper maintenance, etc.;

(c) whether the Government of the National Capital Territory (GNCT) of Delhi has formulated any policy to address issues faced by persons with disabilities and whether the Union Government has reviewed and coordinated the activities of all its departments dealing with matters relating to disabled persons;

(d) if so, whether the Union and GNCT of Delhi have constituted co-ordination Committee to give directions to their departments and if so, the details thereof along with the directions given by them so far; and

(e) the details of complaints received by the GNCT of Delhi relating to deprivation of disabled persons of their rights during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) Salient features of the Persons with Disabilities (Equal Opportunities Protection of Right and Full participation) Act (PWD Act), 1955 is enclosed in Statement.

(b) Department of Personnel and training (DoPT) has issued instructions to consider sympathetically the requests for choice in the place of posting from government servants whose wards are mentally retarded or who have children with hearing impairment or multiple disability.

(c) The Government of NCT of Delhi has informed that so far there is no such policy. However, Office of the Commissioner for Persons with Disabilities, GNCT has initiated drafting of "State Policy on Disability" for National Capital territory of Delhi.

(d) Union Government and GNCT of Delhi have constituted their respective Coordination Committees. The State Committee has given directions on Employment, Education, Affirmative Action, Non-discrimination Action as

informed by GNCT of Delhi. As regards the Union Government, Chief Commissioner for Persons with Disabilities monitors implementation of provisions of PWD Act, 1995.

(e) As per details furnished by Office of Commissioner for Persons with Disabilities, the number of complaints registered by Commissioner for Persons of Disabilities of GNCT of Delhi are as follows:

2010-11	2011-12	2012-13	2013-14
64	82	102	108

#### Statement

The salient features of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 are as under:

- (i) Constitution of the Central Coordination Committee & State Coordination Committees as the National focal point and State focal points for disability matters inter-alia for continuous evolution of policy towards solving the problems faced by persons with disabilities at Central and State levels respectively.
- (ii) Constitution of Central Executive Committee and State Executive Committees as executive bodies of the Central Coordination Committee and State Coordination Committees for carrying out the decisions of the respective coordination committees.
- (iii) Steps to be taken for prevention of occurrence of disabilities by appropriate government and local authorities.
- (iv) to provide children with disabilities free education in an appropriate environment upto the age of 18 years and to make schemes and programmes for non-formal education, initiate research for designing and developing new assistive devices, teaching aids, etc., to set up teacher training institutions to develop trained manpower for schools for children with disabilities, to prepare comprehensive education scheme providing for transport facilities, supply of books etc., provision of emanuensis to students with blindness and low vision and reservation of not less than 3% seats for persons with disabilities in all government

educational institutions and those receiving aid from the government.

- (v) Reservation of not less than 3% vacancies of which 1% each of persons suffering from blindness or low vision, hearing impairment and locomotor disability or cerebral palsy in the posts identified for each disability.
- (vi) Reservation of not less than 3% in all poverty alleviation schemes for the benefit of persons with disabilities and incentives to employers to ensure that 5% of their work force is composed of persons with disabilities.
- (vii) Schemes to provide aids & appliances to persons with disabilities and for preferential allotment of land at concessional rates for house, setting up of business, special recreation centres, special schools, research centres and factories by entrepreneurs with disabilities.
- (viii) Non-discrimination in transport, in the roads, in the built environment and in government employment.
- (ix) Promotion of research.
- (x) Establishment and maintenance of institutions for persons with severe disabilities.
- (xi) Appointment of Chief Commissioner for Persons with Disabilities and Commissioner for Persons with Disabilities in every State.
- (xii) Financial assistance to non-government organizations for undertaking rehabilitation of all persons with disabilities, insurance scheme for employees with disabilities and unemployment allowance.
- (xiii) Punishment for fraudulently availing any benefit meant for persons with disabilities.

#### **NPPP, 2012**

1925. SHRI P.R. NATARAJAN:

SHRI A.T. NANA PATIL:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government is aware that the pharma industry has flayed the National Pharmaceutical Pricing Policy (NPPP), 2012;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the National Pharmaceutical Pricing Authority (NPPA) has announced huge increase in the prices of essential medicines;

(d) if so, the details thereof and the reasons therefor along with the impact on the common man as a result thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICAL AND FERTILIZERS (SHRI SRIKANT JENA): (a) As per available records, no such report is under the notice of the Department about flaying the National Pharmaceutical Pricing Policy (NPPP), 2012 by Pharma Industry.

(b) In view of reply to (a) above, does not arise.

(c) Pursuant to announcement of National Pharmaceutical Pricing Policy (NPPP), 2012, the Government has notified Drugs Prices Control Order, 2013 (DPCO, 2013) on 15.05.2013. All the medicines specified in the National List of Essential Medicines 2011 (NLEM) have been included in the first schedule of DPCO, 2013 and brought under price control. Out of total NLEM drugs, National Pharmaceutical Pricing Authority (NPPA) has already notified the ceiling prices in respect of 387 medicines upto November, 2013 under provisions of the said order and there has been substantial decrease in prices of such medicines.

(d) and (e) In view of reply to (c) above, does not arise.

*[Translation]*

#### **Encroachment of IARI**

1926. SHRI TUFANI SAROJ: Will the Minister of AGRICULTURE be pleased to state:

(a) whether encroachments and illegal constructions have been carried out on a large scale in the areas under the Indian Agricultural Research Institute (IARI) New Delhi;

(b) if so, the details thereof;

(c) whether it is also a fact that traffic department of Delhi Police has also carried out illegal constructions after encroachment; and

(d) if so, the details thereof and the action taken by the

Government to remove such encroachments and demolish the illegal constructions?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (d) Around 2.021 acres of land adjacent to Delhi Traffic Police Headquarters on Todapur road has been encroached upon by jhuggi dwellers. Another, around 3.2 acres of the land has been occupied by other establishments, which include Public Works Department, Delhi Jal Board and Delhi Police by forming temporary structures opposite 'A' Block Bus Stand on the roadside. A few shop keepers have also encroached upon the same land.

Vacation notices have been issued to Govt, departments. Action for removal of JJ Clusters on IARI land is under process by Delhi Urban Shelter Improvement Board, Govt. of NCT of Delhi.

[English]

#### **Unauthorised Colonies**

1927. SHRI RAMESH RATHOD:

SHRI HARISH CHODHARY:

SHRI RATAN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a ban on construction of new houses and buildings in unauthorised colonies and farmhouses in the National Capital Territory (NCT) of Delhi;

(b) if so, the details thereof;

(c) whether construction work has been carried out in unauthorised colonies and farmhouses due to nexus between the Municipal Corporation of Delhi (MCD) and the police;

(d) if so, the total number of such cases reported and the action taken by the Government during each of the last three years and the current year;

(e) whether the Monitoring Committee appointed by the Supreme Court has unearthed such unauthorised colonies in the NCT of Delhi including South Delhi; and

(f) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No. Building activities are allowed in unauthorized colonies. As regards the farmhouses, these are permitted in green belt as per Master Plan of Delhi(MPD), 2021. In areas where farmhouses were permissible prior to MPD, 2021, the existing farmhouses can be regularized as per the policy announced by the Delhi Development Authority(DDA) in October, 2012.

(c) and (d) As and when any unauthorized construction is noticed, action against the same is taken by the Building Department of the concerned (DMC) as per the provisions of DMC Act, 1957. As regards the number of cases of construction in unauthorized colonies and farmhouses, no such separate data is maintained.

(e) and (f) No Monitoring Committee has been appointed by the Hon'ble Supreme Court of India to check unauthorized colonies in the NCT of Delhi. However, Hon'ble Supreme Court has appointed a Monitoring Committee for checking of misuse of mixed land use and other commercial activities in Delhi.

#### **Custodial Deaths**

1928. SHRI ADHALRAO PATIL SHIVAJI:

SHRI JITENDRA SINGH BUNDELA:

SHRI A.T. NANA PATIL:

SHRI VIKRAMBHAI ARJANBHAI MADAM:

SHRI GAJANAN D. BABAR:

SHRI S.R. JEYADURAI:

SHRI DHARMENDRA YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a sharp increase in the incidents of torture/custodial deaths including judicial custody and rape in police custody and arrest of innocent persons and keeping them in police custody in the country;

(b) if so, the details thereof and the total number of such cases reported separately, guilty personnel arrested,





1	2	3	4	5	6	7	8	9	10	11
8.	Haryana	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0
11.	Jharkhand	0	0	0	0	0	0	0	0	0
12.	Karnataka	0	0	0	0	0	0	0	0	0
13.	Kerala	0	0	0	0	0	0	0	0	0
14.	Madhya Pradesh	0	0	0	0	0	0	0	0	0
15.	Maharashtra	0	0	0	0	0	0	0	0	0
16.	Manipur	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	1	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0
20.	Odisha	0	0	0	0	0	0	0	0	0
21.	Punjab	0	0	0	0	0	0	1	1	0
22.	Rajasthan	0	0	0	0	0	0	0	0	0
23.	Sikkim	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	0	0	0	0	0	0	0	0	0
25.	Tripura	0	0	0	0	0	0	0	0	0
26.	Uttar Pradesh	1	0	0	0	0	0	0	0	0
27.	Uttarakhand	0	0	0	0	0	0	0	0	0
28.	West Bengal	0	0	0	0	0	0	0	0	0
	TOTAL STATES	6	4	2	1	3	0	1	1	0
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0	0	0	0
31.	Dadra and Nagar Haveii	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0
	TOTAL UTs	0	0	0	0	0	0	0	0	0
	TOTAL ALL INDIA	6	4	2	1	3	0	1	1	0

**Statement – II**

*Number of Cases Registered (CR), Persons Chargesheeted (PCS) & Persons Convicted(PCV)  
Under Rape in Police Custody During 2010-2012*

Sl. No.	State	2010			2011			2012		
		CR	PCS	PCV	CR	PCS	PCV	CR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	9	2	0	16	0	0	5	0	0
2.	Arunachal Pradesh	1	0	0	1	0	0	2	0	0
3.	Assam	3	0	0	0	0	0	11	0	0
4.	Bihar	0	0	0	1	0	0	2	2	0
5.	Chhattisgarh	0	0	0	1	0	0	1	0	0
6.	Goa	0	0	0	1	0	0	0	0	0
7.	Gujarat	1	4	0	0	0	0	2	0	0
8.	Haryana	0	0	0	0	0	0	1	0	0
9.	Himachal Pradesh	0	0	0	2	0	0	1	1	0
10.	Jammu and Kashmir	1	0	0	1	1	0	1	0	0
11.	Jharkhand	0	0	0	1	0	0	2	0	0
12.	Karnataka	0	0	0	0	0	0	1	0	0
13.	Kerala	1	0	0	0	0	0	0	0	0
14.	Madhya Pradesh	1	0	0	1	0	0	1	0	0
15.	Maharashtra	3	0	0	5	0	0	0	0	0
16.	Manipur	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	1	0	0	0	0	0
19.	Nagaland	2	0	0	0	0	0	0	0	0
20.	Odisha	1	0	0	1	0	0	3	0	0
21.	Punjab	0	0	0	2	3	0	2	4	0
22.	Rajasthan	1	0	0	2	4	0	1	0	0
23.	Sikkim	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	2	0	0	6	0	0	7	0	0
25.	Tripura	1	0	0	0	0	0	0	0	0
26.	Uttar Pradesh	8	19	3	9	6	0	12	0	0
27.	Uttarakhand	0	0	0	1	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11
28.	West Bengal	3	0	0	0	0	0	1	0	0
	TOTAL STATES	38	25	3	52	14	0	56	7	0
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0
	TOTAL UTs	0	0	0	0	0	0	0	0	0
	TOTAL ALL INDIA	38	25	3	52	14	0	56	7	0

**Statement – III***Procedure to be followed in all Cases of Arrest or Detention, as a Measure to Prevent Custodial Violence*

- (i) The police personnel carrying out the arrest and handling the interrogation of the arrestee should bear accurate, visible and clear identification and name tags with their designations. The particulars of all such police personnel who handle interrogation of the arrestee must be recorded in a register.
- (ii) That the police officer carrying out the arrest shall prepare a memo of arrest at the time of arrest and such memo shall be attested by atleast one witness, who may be either a member of the family of the arrestee or a respectable person of the locality from where the arrest is made. It shall also be counter signed by the arrestee and shall contain the time and date of arrest.
- (iii) A person who has been arrested or detained and is being held in custody in a police station or interrogation center or other lock-up, shall be entitled to have one friend or relative or other person known to him or having interest in his welfare being informed, as soon as practicable, that he has been arrested and is being detained at the particular place, unless the attesting witness

of the memo of arrest is himself such a friend or a relative of the arrestee.

- (iv) The time, place of arrest and venue of custody of an arrestee must be notified by the police where the next friend or relative of the arrestee lives outside the district or town through the Legal Aid Organization in the District and the police station of the area concerned telegraphically within a period of 8 to 12 hours after the arrest.
- (v) The person arrested must be made aware of his right to have someone informed of his arrest or detention as soon as he is put under arrest or is detained.
- (vi) Any entry must be made in the diary at the place of detention regarding the arrest of the person which shall also disclose the name of the next friend of the person who has been informed of the arrest and the names and particulars of the police officials in whose custody the arrestee is.
- (vii) The arrestee should, where he so requests, be also examined at the time of his arrest and major and minor injuries, if any present on his/her body, must be recorded at that time. The "Inspection Memo" must be signed both by the arrestee and the police officer effecting the arrest and its copy provided to the arrestee.

- (viii) The arrestee should be subjected to medical examination by a trained doctor every 48 hours during his detention in custody by a doctor on the panel of approved doctors appointed by Director, Health Services of the concerned State or Union Territory. Director, Health Services should prepare such a panel for all Tehsils and Districts as well.
- (ix) Copies of all the documents including the memo of arrest, referred to above, should be sent to Magistrate for his record.
- (x) The arrestee may be permitted to meet his lawyer during interrogation, though not throughout the interrogation.
- (xi) A police control room should be provided at all district and State headquarters where information regarding the arrest and the place of custody of the arrestee shall be communicated by the officer causing the arrest, within 12 hours of effecting the arrest and at the police control room, it should be displayed on a conspicuous notice board.

#### **Sub-Group Recommendation**

1929. SHRI C.R. PATIL:

SHRI HARIBHAI CHAUDHARY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Environment Sub-group and Resettlement and Rehabilitation (R&R) Sub-group of the Narmada Control Authority (NCA) have recommended for further raising of the height of the dam to the next stage; and

(b) if so, the action proposed to be taken by the Government to expedite the requisite permission for completion of the dam?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) and (b) The Environment Sub-Group of NCA has accorded clearance to the Phase-I proposal i.e. Construction of spillway piers to its full height and bridge and installation of gates (to be kept in raised position) with conditionalities.

The R&R Sub-Group in its 76th meeting held on 12.9.2012 discussed progress of R&R works and the action

taken on Opinions/Further Opinion of Grievance Authorities (GRAs) related to Phase-I proposal. The GRA, Madhya Pradesh and GRA, Gujarat, in their opinion have recommended further raising of Dam height. GRA, Maharashtra has expressed reservation in the matter of R&R of project affected families in Maharashtra and indicated points related to the implementation of R&R programme in Maharashtra, vide its opinion dated 8.8.2012. The Government of Maharashtra in January, 2013 submitted compliance report on the same. A Verification Committee, to check the ground reality of the compliance report of the Government, was constituted which submitted its final report on 27.6.2013. The meeting of the R&R Sub-Group was held on 27.6.2013. Subsequently, complaints and representation were received alleging that the R&R works were not complete at several sites. These complaints and representations have been forwarded to the Narmada Control Authority for verification.

#### **Terrorist Activities**

1930. SHRI RUDRAMADHAB RAY:

SHRI SHRIPAD YESSO NAIK:

SHRIMATI MEENA SINGH:

SHRI PRADEEP KUMAR SINGH:

SHRI JITENDRA SINGH BUNDELA:

SHRI R. THAMARAISELVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of terrorist attacks and bomb blasts that took place in the country during the current year and the investigations made therein, State-wise;

(b) whether the said attacks and blasts suggest that some home grown terrorist outfits like Indian Mujahideen are emerging in the country;

(c) if so, the details thereof;

(d) the measures taken by the Government to check such incidents in the country;

(e) whether such outfits are getting support from the neighbouring foreign countries including Pakistan; and

(f) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to(c) The details of the terrorist attacks and bomb blasts in the hinterland of the country during the current year and the investigations made therein including the organizations behind the attacks are enclosed in Statement.

(d) Law & Order and Police is a State Subject, therefore, the primary responsibility to address these remains with the State Governments. Combating terrorism, however, is a shared responsibility considering its implication on internal security. The Government of India has been assisting the State Governments to modernize their police forces through the Modernization of State Police Force Scheme. In order to deal with the menace of extremism and terrorism the Government of India have taken various measures which, inter-alia, include augmenting the strength of Central Armed Police Forces; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, BNSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 and 2012 to strengthen the punitive measures to combat terrorism. The National Investigation

Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorist threats, the National Intelligence Grid (NATGRID) has been created. The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence. Further, the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing on various multi-lateral and bilateral fora.

(e) and (f) As per the available intelligence inputs, militants/terrorists active in India are often supported and funded by their parent outfits based abroad, particularly in Pakistan, in terms of shelter, training, weapons and finance.

In order to counter such activities, there exists a very close and effective coordination amongst intelligence agencies at the Centre and the State levels to monitor the activities of terrorist organizations. Intelligence inputs about possible designs and threats are shared with the State Governments concerned on a regular basis. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are shared with the concerned States through the established mechanism, which ensures close coordination and sharing of intelligence and seamless flow of information between the State and the Central Security and Law Enforcement Agency. This has resulted in busting of many terror modules, thus neutralizing major terror attack plans.

#### **Statement**

Sl. No.	Incidents	Persons killed	Persons injured	Persons arrested	Persons absconding	Investigation agency	Status of Investigation/ Prosecution	Organization involved	
1	2	3	4	5	6	7	8	9	
1.	21.02.2013 Bomb Blast in Hyderabad	Twin	17	123	Nil	Nil	NIA	The case is under investigation	IM

1	2	3	4	5	6	7	8	9	
2.	17.04.2013	Bomb Blast in Bengaluru	Nil	16	11	6	Karnataka Police	The case is under investigation	Unknown
3.	07.07.2013	Bomb Blasts in Bodh Gaya	Nil	2	Nil	Nil	NIA	The case is under investigation	IM
4.	27.10.2013	Serial Bomb Blasts in Patna	6	89	2	Nil	NIA	The case is under investigation	IM

[Translation]

### Jharia Rehabilitation Plan

1931. SHRI PASHUPATI NATH SINGH: Will the Minister of COAL be pleased to state:

(a) whether the Government has prepared any rehabilitation plan for the people affected by mines fire and subsidence in the Jharia coalfields;

(b) if so, the details thereof;

(c) whether the cost of rehabilitation plan has increased manifold due to administrative inaction and frequent changes in the plan;

(d) if so, the details thereof; and

(e) the time by which the Government would be able to start the rehabilitation of the people under the said plan?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a)and(b) The Government has approved a Master Plan in August, 2009 to address the issues of dealing with fires, rehabilitation of people from endangered areas and for taking up surveys for diversion of surface infrastructure wherever required in the Jharia Coalfield for the leasehold areas of Bharat Coking Coal Limited (BCCL) with an outlay of Rs.7112.11 crore for implementation in ten years' period, excluding two years of pre-implementation. Jharia Rehabilitation and Development Authority (JRDA) of Government of Jharkhand has been made the nodal agency for rehabilitation of non-BCCL people. Government of India will fund the rehabilitation and provide technical support through BCCL.

(c) and (d) Revision of the cost of the Master Plan has not been done.

(e) The rehabilitation work has already started and till October, 2013, 1165 non-BCCL families had been shifted to Belgoria Rehabilitation Township. 344 houses have been constructed for BCCL employees and the same have been occupied by the employees of BCCL from the endangered areas. Further, 1152 dwelling units have also been constructed by BCCL for shifting its employees.

### Dairy Development

1932. SHRI GHANSHYAM ANURAGI:

SHRI CHANDRAKANT KHAIRE:

SHRIMATI TABASSUM HASAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is implementing a scheme for dairy development in various States including Uttar Pradesh and Maharashtra;

(b) if so, the details thereof, State/UT-wise;

(c) whether the Union Government has received a proposal/representation from the State Government of Maharashtra for dairy development;

(d) if so, the details thereof along with the action taken by the Government thereon; and

(e) the details of the total funds allocated, sanctioned and released during the last three years for dairy development in various States under the National Agricultural Development Scheme, State/ UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (d) The Department of

Animal Husbandry Dairying & Fisheries, Government of India, has been implementing following five Dairy Development schemes in the country including Uttar Pradesh & Maharashtra. State-wise details of projects approved under the above schemes are as under:

Sl No.	Schemes	
1.	Intensive Dairy Development Programme	Statement-I
2.	Strengthening Infrastructure for Quality and Clean Milk Production	Statement-II
3.	National Dairy Plan-I	Statement-III
4.	Assistance to Cooperatives	Statement-IV
5.	Dairy Entrepreneurship Development Scheme	Statement-V

(e) The Department of Agriculture & Cooperation, Government of India has been implementing Rashtriya Krishi Vikas Yojana (RKVY). Department of Agriculture & Cooperation has stated that Rashtriya Krishi Vikas Yojana (RKVY) is a State Plan Scheme. RKVY releases funds to the States/UTs on the basis of projects approved in the State Level Sanctioning Committee (SLSC) meeting and no earmarking of funds and sector-wise release for different sectors is done at the Department of Agriculture & Cooperation level. Under RKVY, since States have been provided full flexibility and autonomy in the process of selection, planning, approval and execution of projects, States choose and select projects for implementation in view of their regional and agro-climatic priorities. A statement indicating the cost of projects approved by SLSCs for dairy development under RKVY scheme during last three years i.e, from 2010-11 to 2012-13 is given in Statement-VI.

**Statement – I**

*State-wise Outlay of Approved Projects Under Intensive Dairy Development Programme Scheme as on 11.12.2013*

Sl. No	Name of State/Project	No. of Projects	Approved outlays (Rs. in lakh)
1	2	3	4
1.	Andaman and Nicobar Islands	1	239.41

1	2	3	4
2.	Andhra Pradesh	4	2928.20
3.	Arunachal Pradesh	2	1221.73
4.	Assam	3	2447.80
5.	Bihar	9	5235.58
6.	Jharkhand	4	1238.70
7.	Gujarat	1	600.00
8.	Goa	1	259.46
9.	Haryana	4	2768.18
10.	Himachal Pradesh	4	2867.93
11.	Jammu and Kashmir	2	1243.29
12.	Kerala	5	3815.58
13.	Karnataka	2	501.51
14.	Madhya Pradesh	6	3806.62
15.	Chhattisgarh	4	3036.40
16.	Maharashtra	3	4927.09
17.	Manipur	4	3073.20
18.	Meghalaya	2	613.81
19.	Mizoram	5	1435.91
20.	Nagaland	4	2092.11
21.	Odisha	10	6688.79
22.	Rajasthan	4	2607.34
23.	Sikkim	5	3057.87
24.	Tamil Nadu	6	2961.88
25.	Tripura	4	1827.57
26.	Uttar Pradesh	4	3180.44
27.	Uttranchal	3	3946.62
28.	West Bengal	4	1644.77
TOTAL		114	70267.79



**Statement – II**

*State-wise Number of Projects Approved and Total Approved Cost Under Centrally Sponsored Scheme "Strengthening Infrastructure for Quality and Clean Milk Production" as on 25.11.2013*

Sl. No.	Name of State	No of projects approved	Total Approved cost (Rs in lakh)
1	2	3	4
1.	Assam	2	143.32
2.	Andhra Pradesh	4	649.00
3.	Bihar	4	445.68
4.	Haryana	6	985.64
5.	Himachal pradesh	5	640.79
6.	Karnataka	20	2639.54
7.	Kerala	23	5920.92
8.	Madhya pradesh	5	1125.68
9.	Maharashtra	18	4023.77
10.	Mizoram	2	277.88
11.	Nagaland	2	91.24
12.	Odisha	7	923.46
13.	Punjab	8	2675.29
14.	Rajasthan	11	1315.34
15.	Sikkim	4	672.12
16.	Uttar pradesh	16	1764.23
17.	Tamil Nadu	14	2842.21
18.	Pondicherry	1	88.20
19.	West Bengal	7	473.71

1	2	3	4
20.	Goa	1	246.36
21.	Gujarat	11	4257.58
22.	Manipur	1	21.00
23.	Jammu and Kashmir	1	376.13
Grand total		173	32599.09

**Statement – III**

*State-wise Sub-Projects Approved and funds Allocated Under National Dairy Plan-I as on 12.12.2013*

State	Projects Approved (Number)	Total Outlay (Rs. In lakh)
Andhra Pradesh	11	5,524.00
Bihar	1	200.00
Gujarat	26	27,537.00
Haryana	5	3,361.00
Karnataka	15	13,250.00
Kerala	8	2,759.00
Madhya Pradesh	5	1,293.00
Maharashtra	15	4,550.00
Odisha	3	814.00
Punjab	9	4,996.00
Rajasthan	16	14,226.00
Tamil Nadu	2	4,574.00
Uttar Pradesh	8	4,359.00
Uttar akhand	2	2,081.00
West Bengal	7	1,921.00
Grand Total	133	91,445.00

**Statement – IV**

*State-Wise Rehabilitation Projects Approved and Approved Costs under the Scheme Assistance to Cooperatives Since Inception i.e, 1999-2000*

Sl. No.	Name of State	Number of rehabilitation projects approved	Total approved cost (Rs. in lakh)	Central Share (Rs. in lakh)
1.	Madhya Pradesh	4	5350.00	2675.00
2.	Chhattisgarh	1	480.00	240.00
3.	Karnataka	4	1581.08	790.54
4.	U.P	10	5255.64	2627.82
5.	Haryana	2	988.12	494.06
6.	Kerala	1	413.20	206.60
7.	Maharashtra	5	1094.90	547.45
8.	West Bengal	1	643.84	321.92
9.	Assam	1	2224.01	1131.28
10.	Nagaland	1	20.47	10.24
11.	Punjab	6	9488.10	4744.05
12.	Tamil Nadu	6	3551.89	1775.50
Total		42	31091.25	15564.46

**Statement – V**

*Statement Indicating State-wise Subsidy Released Through NABARD Under "Dairy Entrepreneurship Development Scheme" from 01st September, 2010 to 2013-14*

(upto 30.11.2013)

Sl. No.	State	Total number of units and back ended capital subsidy disbursed	
		Units	Amount ( Rs in lakh)
1	2	3	4
1.	Andaman and Nicobar	1	1.25
2.	Andhra Pradesh	46786	12071.69
3.	Bihar	7214	2654.68
4.	Chhattisgarh	421	337.98

1	2	3	4
5. Delhi		0	0.00
6. Goa		1	4.29
7. Gujarat		9676	3591.14
8. Haryana		3739	1884.07
9. Himachal Pradesh		5303	2833.18
10. Jammu and Kashmir		5038	2023.63
11. Jharkhand		87	57.25
12. Karnataka		9175	3318.76
13. Kerala		5067	1613.65
14. Madhya Pradesh		2060	1622.57
15. Maharashtra		9881	4604.58
16. Odisha		3810	1032.59
17. Punjab		2241	1845.92
18. Rajasthan		8207	4961.83
19. Tamil Nadu		22562	3797.63
20. Uttar Pradesh		3409	2094.68
21. Uttaranchal		5756	2786.77
22. West Bengal		1145	441.20
Total		151579	53579.35
N E States			
1. Arunachal Pradesh		16	22.63
2. Assam		3798	2894.92
3. Manipur		16	20.00
4. Meghalaya		22	15.83
5. Mizoram		109	102.31
6. Nagaland		12	3.72
7. Sikkim		20	28.40
8. Tripura		193	50.70
Total		4186	3138.52
Grand Total		155765	56717.87

**Statement – VI**

*State-Wise Number of Projects Approved and Total Approved Cost for Dairy Development Projects  
Under RKVY Scheme During Last Three Year I.e. 2010-11, 2011-12 and 2012-13*

Sl. No.	Name Of State	Year		
		2010-11	2011-12	2012-13 (as on 29.11.2013) (Rs.in Crore)
1	2	3	4	5
1.	Andhra Pradesh	4.95	20.00	29.90
2.	Arunachal Pradesh		0.00	2.92
3.	Assam	3.07	6.93	10.97
4.	Bihar	8.40	24.56	26.00
5.	Chhattisgarh	1.00	0.00	24.17
6.	Goa	1.81	2.39	4.01
7.	Gujarat	59.89	50.47	0.00
8.	Haryana	4.25	12.18	26.45
9.	Himachal Pradesh	2.90	0.00	8.06
10.	Jammu and Kashmir	0.00	0.00	12.00
11.	Jharkhand	11.77	39.97	95.85
12.	Karnataka	0.00	0.00	0.00
13.	Kerala	4.13	6.14	10.58
14.	Madhya Pradesh	17.12	10.09	0.00
15.	Maharashtra	1.86	46.13	0.00
16.	Manipur	4.00	0.00	0.00
17.	Meghalaya	0.00	1.15	0.00
18.	Mizoram	0.00	0.00	1.30
19.	Nagaland	0.00	0.00	0.00
20.	Odisha	12.12	6.77	6.50
21.	Punjab	16.96	14.19	34.46
22.	Rajasthan	144.90	1.52	165.00
23.	Sikkim	0.00	0.00	1.00
24.	Tamil Nadu	1.00	36.11	27.63
25.	Tripura	1.00	0.00	0.00
26.	Uttar Pradesh	32.23	18.35	34.77

1	2	3	4	5
27.	Uttarakhand	0.00	7.09	15.08
28.	West Bengal	0.00	0.00	0.00
Grand total		333.36	304.04	536.65

[English]

### Human Trafficking

1933. SHRI SANJAY DHOTRE:

SHRI GANESH SINGH:

SHRI AJAY KUMAR:

SHRI P. KUMAR:

SHRI OM PRAKASH YADAV:

SHRI HARISHCHANDRA CHAVAN:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has released a standard operating procedure that should be adopted by the State Governments for safeguarding the interests of trafficked minors and children used as labourers;

(b) if so, the details thereof;

(c) whether the Government has asked all the State Governments to treat cases relating to trafficked women and children as organised crimes;

(d) if so, the details thereof;

(e) the details of the financial assistance provided for setting up Anti Human Trafficking Units to the States, State-wise; and

(f) the measures taken by the Government to curb human trafficking in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Yes

Madam, a Standard Operating Procedure (SOP) has been issued on 12th August, 2013 to All States/UTs to handle Trafficking of Children for Child Labour. SOP specifically mentions the measures to be taken for rescue of trafficked child labourers' and action against the traffickers/employers.

(c) and (d) The Ministry of Home Affairs has issued an Advisory on 30th April, 2012 to provide guidelines to law enforcement agencies on the manner and modalities regarding effectively dealing with the organized crime aspect of human trafficking.

(e) The Ministry of Home Affairs has released funds to the tune of Rs. 8.717 crore in the year 2010-11 and Rs. 8.338 crore in the year 2011-12 for establishment of 225 AHTUs. Details of funds released to the State Governments during 2010-11 and 2011-12 are enclosed in Statement.

(f) 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. The Government of India has adopted a multi-pronged approach to combat human trafficking including commercial sexual exploitation by setting up of Anti-Trafficking Nodal Cell in the Ministry of Home Affairs; launching of Certificate course on Anti-Human Trafficking by Indira Gandhi National Open University (IGNOU) in partnership with the States; a comprehensive scheme for strengthening law enforcement response by establishing integrated Anti-Human Trafficking Units (AHTUs) and massive sensitization, awareness and capacity building through Training of Trainers. Ministry of Women and Child Development also runs shelter based homes, such as Short Stay-Homes, Swadhar Homes for women in difficult circumstances including trafficked victims.

### Statement

*Financial Assistance Provided for Setting up Anti Human Trafficking Units to the States during 2010-11 & 2011-12*

State	No. of AHTU's Sanctioned in 2010-11	Amount Sanctioned in 2010-11 @ 7,58,000 per AHTU	No. of AHTU's Sanctioned in 2011-12	Amount Sanctioned in 2011-12 @ 7,58,000 per AHTU
1	2	3	4	5
Andhra Pradesh	5	37,90,000	5	37,90,000

1	2	3	4	5
Arunachal Pradesh	3	22,74,000	3	22,74,000
Assam	5	37,90,000	5	37,90,000
Bihar	7	53,06,000	7	53,06,000
Chattishgarh	4	30,32,000	4	30,32,000
Goa	1	7,58,000	1	7,58,000
Gujarat	5	37,90,000	5	37,90,000
Haryana	3	22,74,000	3	22,74,000
Himachal Pradesh	2	15,16,000	2	15,16,000
Jammu and Kashmir	4	30,32,000	3	22,74,000
Jharkhand	4	30,32,000	4	30,32,000
Karnataka	5	37,90,000	4	30,32,000
Kerala	3	22,74,000	3	22,74,000
Madhya Pradesh	8	60,64,000	8	60,64,000
Maharashtra	6	45,48,000	6	45,48,000
Manipur	2	15,16,000	2	15,16,000
Mehgalaya	2	15,16,000	1	7,58,000
Mizoram	2	15,16,000	1	7,58,000
Nagaland	2	15,16,000	2	15,16,000
Odisha	6	45,48,000	6	45,48,000
Punjab	4	30,32,000	4	30,32,000
Rajasthan	6	45,48,000	6	45,48,000
Sikkim	1	7,58,000	1	7,58,000
Tamil Nadu	6	45,48,000	6	45,48,000
Tripura	1	7,58,000	1	7,58,000
Uttar Pradesh	12	90,96,000	12	90,96,000
Uttarakhand	2	15,16,000	2	15,16,000
West Bengal	4	30,32,000	3	22,74,000
<b>Total</b>	<b>115</b>	<b>8,71,70,000</b>	<b>110</b>	<b>8,33,80,000</b>

**Fund Mobilization for Procurement of Fertilizers**

1934. SHRI AJAY KUMAR: Will the Minister of CHEMICAL AND FERTILIZERS be pleased to state:

(a) whether the Government has limited the time given to cooperative organisations for mobilisation of funds for the procurement of fertilizers to one week;

(b) if so, the details thereof and the reasons therefor;

(c) whether there has been any opposition to this move from the State Governments; and

(d) if so, the details thereof;

(e) whether the Government has received any request from the States including Jharkhand to extend the fixed time given to cooperatives for the purpose; and

(f) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICAL AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) Yes Madam, the instructions were issued on 18th July, 2012 to Fertilizer Marketing Entities (FMEs) to sell minimum 50% of urea, imported on Government account and marketed by them, through State Sponsored Federation/ Marketing Federation/ Co-operatives subject to the advance payment by these organisations within 7 days from the date of intimation by the FMEs. Subsequent to this on 16th August, 2012 the condition of advance payment was removed and now the State Sponsored Federation/ Marketing Federation/ Co-operatives are required to place the order within 7 days from the date of intimation by FMEs, failing which the FMEs are free to sell such quantity through their own marketing channel. This decision was taken to ensure maximum sale of imported urea through cooperative sector.

(e) No, Madam.

(f) Question does not arise.

[Translation]

**Per-Capita Income**

1935. SHRIMATI SARIKA DEVENDERA SINGH BAGHEL:

SHRI ARVIND KUMAR CHAUDHARY:

SHRIMATI PUTUL KUMARI:

SHRI HARISH CHOUDHARY:

SHRI RATAN SINGH:

SHRI HANSRAJ G. AHIR:

SHRI SYED SHAHNAWAZ HUSSAIN:

SHRIMATI SUSMITA BAURI:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government has estimated per-capita income and gross domestic product in the country during each of the last three years and the current year;

(b) if so, the details thereof, State-wise;

(c) whether the Government has prepared any list of poor States including Bihar and Rajasthan;

(d) if so, whether per-capita income in such States is lower than the national average and if so, the details thereof and the reasons therefor;

(e) whether the Government has conducted any survey to assess the impact of inflation on poverty and if so, the details thereof; and

(f) the measures taken/proposed to be taken by the Government to increase the per-capita income and reduce the impact of inflation on income and poverty?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICAL AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) State estimates of Per Capita Income and Gross Domestic Product are compiled by concerned State governments. The estimates available for the last three years are given at in enclosed Statement.

(c) No, Madam.

(d) Does not arise.

(e) No, Madam.

(f) The Government has taken various steps for reviving growth in the economy and increasing Per Capita Income. The steps for reviving growth are: measures to speed up project implementation by creating Cabinet Committee on Investment (CCI); encouraging Infrastructure Debt Funds and increasing credit to infrastructure companies; greater support to MSMEs; strengthening of financial and banking sectors, etc. Further steps are liberalisation of FDI norms in several sectors including telecommunication; deregulation of sugar sector; launching inflation indexed bonds to incentivize households to save in financial instruments; fiscal reforms viz. reduction in the subsidy of diesel, cap on the number of subsidised LPG cylinders; new gas pricing guidelines; measures to control the current account deficit and depreciation of Rupee, etc. Various measures to attract foreign investment and contain the current account deficit have also been undertaken. National Manufacturing Policy (NMP), 2011 is being implemented to increase the share of manufacturing in GDP to 25% over a decade. For generating employment, the schemes such as Mahatma Gandhi National Employment

Guarantee Scheme and Swarnajayanti Gram Swarozgar Yojana (SGSY) are being implemented. The Pradhan Mantri Gram Sadak Yojana (PMGSY), Indira Awas Yojana (IAY) and Bharat Nirman are undertaken in the areas of roads, housing, water supply, electrification, irrigation and telecommunication which, in turn, will increase the per capita income.

Government has undertaken several measures to control inflation. Some of these measures are tightening of monetary policy; reduction in fiscal deficit; reduction in import duties and measures to improve supply of food items like reducing import duties for wheat, onion, pulses and refined edible oils; banning export of edible oils and pulses; imposing stock limits for select essential commodities; maintaining the Central Issue Price for rice and wheat; suspending futures trading in rice, urad and tur; fixing Minimum Export Price of onion at USD 1150 per MT; and, allocating 195000 tonnes of rice and 327000 tonnes of wheat for distribution to retail consumers under Open Market Sales Scheme (Domestic) for the period up to March, 2014.

#### **Statement**

*State-wise Per Capita Income and Gross Domestic Product at current prices:*

Sl. No.	State	Per Capita Income `			Gross Domestic Product (` crore)		
		2010-11	2011-12	2012-13	2010-11	2011-12	2012-13
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	60703	68970	78177	570992	655181	745782
2.	Arunachal Pradesh	61002	72091	77647	9011	10859	11943
3.	Assam	33348	37250	42036	112466	126544	143567
4.	Bihar	19205	22890	28317	204463	246995	308640
5.	Chhattisgarh	40166	46743	52689	117978	139515	160188
6.	Goa	164962	167838	NA	33562	35932	NA
7.	Gujarat	78802	89668	NA	530430	611767	NA
8.	Haryana	94798	108345	122660	263013	305405	350901
9.	Himachal Pradesh	67475	74694	82611	56355	63812	72076
10.	Jammu and Kashmir	40752	45380	50641	58073	65344	73657
11.	Jharkhand	34721	38258	43384	127281	142165	162557



1	2	3	4	5	6	7	8
12.	Karnataka	62251	68423	77015	410703	460607	522650
13.	Kerala	69465	80924	NA	269474	315206	NA
14.	Madhya Pradesh	32223	37994	43864	260198	309687	361874
15.	Maharashtra	83395	95339	107670	1035086	1199548	1372644
16.	Manipur	29281	32865	36290	9108	10410	11713
17.	Meghalaya	48690	53542	60156	14528	16173	18363
18.	Mizoram	48591	54689	NA	6058	6991	NA
19.	Nagaland	53635	56461	59535	11315	12272	13322
20.	Odisha	38878	41896	49489	194465	215899	258744
21.	Punjab	69580	78633	88783	226204	258006	293815
22.	Rajasthan	44709	53735	NA	341865	416755	NA
23.	Sikkim	108972	124791	142625	7412	8616	9957
24.	Tamil Nadu	78473	88697	98550	584896	665312	744474
25.	Tripura	45087	50175	55004	17545	19910	22139
26.	Uttar Pradesh	26692	29785	33269	600164	679007	769729
27.	Uttarakhand	73815	81595	92607	83966	94159	108343
28.	West Bengal	47389	54125	62831	462240	532329	622263
29.	Andaman and Nicobar Islands	80588	85984	89748	4345	4753	5092
30.	Chandigarh	130763	142869	NA	20444	23487	NA
31.	Delhi	148608	173686	201083	261470	310736	365726
32.	Puducherry	101072	102859	122652	13092	14299	17192

NA-Not Available

[English]

**Ramchandi Promotional Block**

1936. SHRI PRABODH PANDA: Will the Minister of COAL be pleased to state:

(a) Whether it is a fact that a number of coal mines including Ramchandi Promotional Block (Coal to Liquid) in Talcher Coalfields, District Angul, Odisha have been allocated to private companies which were not fulfilling the eligibility conditions;

(b) if so, the details thereof, State-wise and company-wise; and

(c) the action taken up by the Government against such companies?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (c) Captive coal blocks were allocated to eligible private sector companies registered under the Indian Companies Act, 1956 for approved end-use projects viz. generation of power, production of iron 85 steel, production of cement and production of syn-gas through coal gasification (underground and surface) and coal liquefaction for captive mining in pursuance of Section 3 of the Coal Mines

(Nationalisation) Act, 1973, based on the recommendations of the Screening Committee constituted for this purpose. The Screening Committee was a broad based body with representation from State Governments, related Ministries of the Central Government and the government coal companies. As per the minutes, the Screening Committee assessed the applications having regard to the matters such as techno-economic feasibility of the end use project, status of preparedness to set up the end use project, past track record in execution of projects, financial and technical capabilities of the applicant companies, recommendations of the state governments and the administrative Ministry concerned. Ramchandi Promotional block (Coal to Liquid) was allocated in favour of M/s. Jindal Steel & Power Ltd. based on the recommendations of Inter-Ministerial Group headed by Member (Energy), Planning Commission.

The Central Bureau of investigation (CBI) has registered 3 Preliminary Enquiry (PE) cases regarding alleged irregularities in allocation of coal blocks - relating to allocation of coal blocks to private companies during the period 2006-09, relating to allocation of coal blocks to private companies during the period 1993-2004 and relating to allocation of coal blocks to Government companies. Further, it is reported that the CBI has registered 14 FIRs in respect of various companies. The investigation by CBI is being monitored by the Hon'ble Supreme Court of India.

#### **Criteria for Bharat Ratna**

1937. DR. THOKCHOM MEINYA:

SHRI ARJUN RAM MEGHWAL:

SHRI SHIVARAMA GOUDA:

SHRIMATI BIJOYA CHAKRAVARTY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criteria laid down for awarding various civil awards i.e. Bharat Ratna and Padma Awards in the country;

(b) whether there are reports of favouritism in selection of names of the awardees for the said awards;

(c) if so, the details thereof and the reaction of the Government thereto;

(d) the mechanism put in place by the Government to make the selection process transparent;

(e) the names of the Hon'ble Prime Ministers of the country who have been awarded Bharat Ratna so far; and

(f) whether the Government has received any proposal to award Bharat Ratna to any other ex-prime ministers, politicians and football players of the country and if so, the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) 'Bharat Ratna', the highest civilian award of the country, is awarded in recognition of exceptional service/performance of the highest order in any field of human endeavour. The recommendations for Bharat Ratna are made by the Prime Minister to President. No formal recommendations for this are necessary. No correspondence alleging favouritism regarding the award of Bharat Ratna has been received. However, correspondence suggesting withdrawal of the Bharat Ratna Award to Dr. CNR Rao and Sh. Sachin Tendulkar has been received.

The Padma Awards are awarded for 'exceptional and distinguished service'(Padma Vibhushan), for 'distinguished service of a high order (Padma Bhushan) and for 'distinguished service'(Padma Shri), in any field of activity, including service rendered by Government servants. While there is no rigid criteria for selection of Padma Awards, the Awards Committee looks for life time achievement while making a selection. It should not be merely excellence in a particular field, but the criteria has to be excellence plus. It is not a fact that a lot of reports are received about favouritism in selection of names of the awardees of the Padma Awards.

(e) The names of the Hon'ble Prime Ministers of the country who have been awarded Bharat Ratna, so far, are (i)Pt. Jawahar Lal Nehru, (ii)Shri Lal Bahadur Shastri (Posthumous), (iii) Smt. Indira Gandhi,(iv)Shri Rajiv Gandhi(Posthumous), and (v)Shri Morarji Ranchhodji Desai.

(f) Correspondence suggesting the award of Bharat Ratna to Shri Atal Bihari Vajpayee, Late Shri P.V. Narasimha Rao, Late Shri Babu Jagjivan Ram and Dr. M. Karunanidhi has been received. No correspondence in favour of any football player of the country has been received. The suggestions received in this regard are put up for the Prime Minister's consideration.

**Loans from SDF**

1938. SHRI PRATAPRAO GANPATRAO JADHAO:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether concessional loans are provided to sugar mills from the Sugar Development Fund (SDF) for their expansion and modernisation;

(b) if so, the number of proposals received seeking financial assistance from the SDF during each of the last three years and the current year, State/UT-wise;

(c) the names of sugar mills which have been provided financial assistance from SDF during the said period;

(d) whether the said sugar mills have fully utilised the funds; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes Madam.

(b) A Statement - I showing State/UT-wise number of proposals received during the last three years and the current year seeking financial assistance for expansion and modernisation from Sugar Development Fund is enclosed.

(c) A Statement - II indicating names of the 62 sugar mills (year-wise) who have been disbursed financial assistance from Sugar Development Fund for their expansion and modernisation during the last three years and in the current year is enclosed

(d) and (e) Out of above 62 numbers of disbursements made during the previous three years as well as in the current year (as shown in Statement - II) funds have been fully utilised by 58 sugar mills. The details are indicated in column 4 of the Statement - II.

**Statement – I**

*State-Wise Number of Proposals Received Seeking Financial Assistance from SDF for Modernisation/Expansion of Sugar Mills During the Last Three Years and Current Year*

Name of the State	Number of applications			
	2010	2011	2012	2013 (upto 11.12.2013)
Andhra Pradesh	-	1	1	-
Bihar	2	1	-	-
Gujarat	1	-	-	-
Haryana	1	-	-	-
Karnataka	4	7	4	1
Madhya Pradesh	-	-	-	-
Maharashtra	7	11	7	7
Tamil Nadu	10	-	-	-
Uttar Pradesh	3	3	-	-
Uttarakhand	-	1	-	-
<b>TOTAL</b>	<b>28</b>	<b>24</b>	<b>12</b>	<b>8</b>

**Statement – II**

*State-Wise Sugar Mills Who Have Been Disbursed Loan from SDF for Modernisation/Expansion During the Last Three Years and Current Year with Status of Utilisation Certificate.*

Sl. No.	Name of the sugar factory	Amount of loan disbursed	Status of Utilisation Certificate
Year: 2010-11			
Andhra Pradesh			
1.	M/s. Trident Sugars Ltd. Madhunagar, Zaheerabad District Medak, Andhra Pradesh.	Rs.3,99,65,000/-	Received
Gujarat			
2.	M/s. Sahakari Khand Udyog Mandal Ltd., Gandevi, District Navsari, Gujarat.	Rs. 10,08,52,000/-	Received
3.	M/s. Shree Ganesh Khand Udyog Sahakari Mandli Ltd., P.O. Vataria, Taluk Valia District Bharuch, Gujarat.	Rs.4,27,60,000/-	Received
4.	M/s. Shree Narmada Khand Udyog Sahakari Mandli Ltd., DhariKheda, P.O. Timbi District Narmada, Gujarat.	Rs.8,12,00,000/-	Received
Karnataka			
5.	M/s. Shree Renuka Sugars Ltd. Village Burlatti (Kokatnur), Taluka Athani, District Belgaum, Karnataka.	Rs.25,00,00,000/-	Received
6.	M/s. Shree Renuka Sugars Ltd. Village Havalga, Taluk Afzalpur District Gulbarga, Karnataka.	Rs.32,14,60,000/-	Received
7.	M/s. Nandi Sahakari Sakkare Karkhane Niyamit, Post Hosur, District Bijapur, Karnataka.	Rs.7,08,95,000/-	Received
8.	M/s. Godavari Biorefineries Ltd. P.O. Sameerwadi, Taluk Mudhol District Bagalkot, Karnataka.	Rs.41,98,00,000/-	Received
Maharashtra			
9.	M/s. The Malegaon S.S.K. Ltd. District Pune, Maharashtra.	Rs.1,23,14,000/-	Received
10.	M/s. Shree Someshwar S.S.K. Ltd. Someshwarnagar, District Pune, Maharashtra.	Rs.23,89,09,400/-	Received
11.	M/s. Jay Mahesh Sugar Industries Ltd. Majalgaon, District Beed, Maharashtra.	Rs.28,96,80,000/-	Received
12.	M/s. Vikas S.S.K. Ltd. Nivali, District Latur, Maharashtra.	Rs. 1,69,00,000/-	Received
13.	M/s. Sonhira S.S.K. Ltd. Wangi, District Sangli, Maharashtra.	Rs.94,34,000/-	Received

Sl. No.	Name of the sugar factory	Amount of loan disbursed	Status of Utilisation Certificate
14.	M/s. Vasant Rao Dada Patil S.S.K. Ltd. Vithewadi (Lohoner), District Nasik, Maharashtra.	Rs. 1,94,16,000/-	Received
15.	M/s. Sadashiv Rao Mandlik Kagal Taluka S.S.K. Ltd., Sadashivnagar, District Kolhapur, Maharashtra.	Rs.5,14,74,000/-	Received
16.	M/s. Shri Shankar S.S.K. Ltd. Sadashivnagar, District Solapur, Maharashtra.	Rs.3,21,40,000/-	Received
17.	M/s. Shri Dudhganga Vedganga S.S.K. Ltd., Bidri, District Kolhapur, Maharashtra.	Rs.4,73,80,000/-	Received
18.	M/s. Shri Vithal S.S.K. Ltd. Post Gursale, District Solapur, Maharashtra.	Rs. 1,92,57,000/-	Received
19.	M/s. Shri Vighnagar S.S.K. Ltd. Dhawadi, District Pune, Maharashtra.	Rs. 1,00,88,000/-	Received
Tamil Nadu			
20.	M/s. E.I.D. Parry (India) Ltd. Nellikuppam, District Cuddalore, Tamil Nadu.	Rs.97,08,100/-	Received
21.	M/s. E.I.D Parry (India) Ltd. Pettavaithalai, District Tiruchirapalli, Tamil Nadu.	Rs.7,89,80,000/-	Received
22.	M/s. Kothari Sugars and Chemicals Ltd. Kattur, Trichy District, Tamil Nadu.	Rs. 17,20,23,500/-	Received
Uttar Pradesh			
23.	M/s. Shakumbari Sugar & Allied Industries Ltd. Tondarpur, District Saharanpur, Uttar Pradesh.	Rs.20,04,36,000/-	Received
24.	M/s. Mawana Sugars Ltd. Unit: Mawana Sugar Works District Meerut, Uttar Pradesh.	Rs.2,36,00,000/-	Received
25.	M/s. Kesar Enterprises Ltd. Baheri, District Bareilly, Uttar Pradesh.	Rs.2,33,60,000/-	Received
26.	M/s. Mawana Sugars Ltd. Unit: Titawi Sugar Complex Village Titawi, District Muzaffarnagar, Uttar Pradesh.	Rs. 14,45,40,000/-	Received
27.	M/s. Triveni Engg. & Industries Ltd. Unit: Ramkola, District Kushinagar, Uttar Pradesh.	Rs. 12,45,60,000/-	Received
	TOTAL	Rs.285,11,32,000/-	
Year: 2011-12			
Andhra Pradesh			
28.	M/s. Trident Sugars Ltd. Madhunagar, District Medak, Andhra Pradesh.	Rs.3,99,65,000/-	Received

Sl. No.	Name of the sugar factory	Amount of loan disbursed	Status of Utilisation Certificate
Gujarat			
29.	M/s. Shree Ganesh Khand Udyog Sahakari Mandli Ltd., P.O. Vataria, District Bharuch, Gujarat.	Rs.4,27,60,000/-	Received
30.	M/s. Shree Khedut Sahakari Khand Udyog Mandli Ltd., Pandvai, District Bharuch, Gujarat.	Rs.4,83,58,800/-	Received
Maharashtra			
31.	M/s. Vasantrao Dada Patil S.S.K. Ltd. Vithewadi (Lohoner), District Nasik, Maharashtra.	Rs. 1,94,16,000/-	Received
32.	M/s. Shri Vithal S.S.K. Ltd. Post Gursale, District Solapur, Maharashtra.	Rs. 1,92,57,000/-	Received
33.	M/s. Sadashivrao Mandlik Kagal Taluka S.S.K. Ltd., Sadashivnagar, District Kolhapur, Maharashtra.	Rs.5,14,74,000/-	Received
34.	M/s. Vishwasrao Naik S.S.K. Ltd. Post Chikhali, District Sangli, Maharashtra.	Rs.5,96,38,000/-	Received
35.	M/s. The Sanjivani (Takli) S.S.K. Ltd. P.O. Shinganapur, District Ahmednagar, Maharashtra.	Rs.5,84,86,400/-	Received
36.	M/s. Shri Dudhganga Vedganga S.S.K. Ltd., Bidri, District Kolhapur, Maharashtra.	Rs.4,73,80,000/-	Received
37.	M/s. Shri Shankar S.S.K. Ltd. Sadashivnagar, District Solapur, Maharashtra.	Rs.3,21,40,000/-	Received
38.	M/s. Dwarkadhis Sakhar Karkhana Ltd. Sheware, District Nasik, Maharashtra.	Rs.5,26,00,000/-	Received
39.	M/s. Anuraj Sugars Ltd. Yewat, Taluka Daund, District Pune, Maharashtra.	Rs. 7,47,60,000/-	Received
40.	M/s. Sahakar Maharshi Shankarrao Mohite Patil S.S.K. Ltd., Shankarnagar - Akluj District Solapur, Maharashtra.	Rs. 18,98,00,000/-	Received
41.	M/s. Kisanveer Satara S.S.K. Ltd. Bhujinj, District Satara, Maharashtra.	Rs.3,52,00,000/-	Received
Tamil Nadu			
42.	M/s. Shree Ambika Sugars Ltd. Unit: Kottur, District Thanjavur, Tamil Nadu.	Rs. 10,24,00,000/-	Received
43.	M/s. Shree Ambika Sugars Ltd. Unit: Pennadam, District Cuddalore, Tamil Nadu.	Rs.27,86,00,000/-	Received

Sl. No.	Name of the sugar factory	Amount of loan disbursed	Status of Utilisation Certificate
Uttar Pradesh			
44.	M/s. Kesar Enterprises Ltd. Baheri, District Bareilly, Uttar Pradesh.	Rs.2,33,60,000/-	Received
TOTAL		Rs. 117,55,95,200/-	
Year: 2012-13			
Bihar			
45.	M/s. M.P. Chini Industries Ltd., P.O. Majhaulia, District West Champaran, Bihar.	4,90,64,200/-	Received
Gujarat			
46.	M/s. Shree Khedut Sahakari Khand Udyog Mandli Ltd., Pandvai, Taluk Hansot, District Bharuch, Gujarat.	53,73,200/-	Received
Maharashtra			
47.	M/s. Shree Pandurang Sahakari Sakhar Karkhana Ltd., Shreepur, Taluka Malshiras, District Solapur, Maharashtra.	12,00,00,000/-	Received
48.	M/s. Ashok Sahakari Sakhar Karkhana Ltd., Ashoknagar, Taluk Shirampur, District Ahmednagar, Maharashtra.	3,48,92,000/-	Received
49.	M/s. Vitthalrao Shinde Sahakari Sakhar Karkhana Ltd., Gangamainagar, Pimpalner, Taluk Madha, District Solapur, Maharashtra.	10,65,72,500/-	Received
50.	M/s. Karmayogi Shankarraoji Patil Sahakari Sakhar Karkhana Ltd., Mahatma Phulenagar (Bijwadi), Taluk Indapur, District Pune, Maharashtra.	33,00,00,000/-	Received
51.	M/s. Karmayogi Shankarraoji Patil Sahakari Sakhar Karkhana Ltd., Mahatma Phulenagar (Bijwadi), Taluk Indapur, District Pune, Maharashtra.	12,30,36,000/-	Received
52.	M/s. Shri Vighnagar Sahakari Sakhar Karkhana Ltd., Junnar/Ambegaon, Nivrittinagar (Dhalewadi), Taluka Junnar, District Pune, Maharashtra.	1,00,88,000/-	Received
53.	M/s. Bhairavnath Sugar Works Ltd., Sonari, Taluk Paranda, District Osmanabad, Maharashtra.	2,53,74,100/-	Received
Uttar Pradesh			
54.	M/s. Bajaj Hindusthan Sugar & Industries Ltd., P.O. Pratappur, District Deoria, Uttar Pradesh.	19,56,00,000/-	Received
Total		1.00.00.00,000/-	

Sl. No.	Name of the sugar factory	Amount of loan disbursed	Status of Utilisation Certificate
2013-14 (upto 11.12.13)			
Andhra Pradesh			
55.	M/S. Madhucon Sugar and Power Industries Ltd., Ammagudem P.O., District Khammam, Andhra Pradesh.	14,28,89,000/-	Not Received
Karnataka			
56.	M/s. Jamkhandi Sugars Ltd., Hirepadasalagi, Post Naganur, Taluk Jamkhandi, District Bagalkot, Karnataka.	13,49,89,000/-	Not Received
57.	M/s. Parrys Sugar Industries Ltd., Khanpet Village, Ramdurg Taluk, Belgaum District, Karnataka.	6,71,64,920/-	Not Received
Maharashtra			
58.	M/s. Bhairavnath Sugar Works Ltd., Sonari, Taluk Paranda, District Osmanabad, Maharashtra.	11,88,69,900/-	Received
59.	M/s. Vitthalrao Shinde Sahakari Sakhar Karkhana Ltd., Gangamainagar, Pimpalner, Taluk Madha, District Solapur, Maharashtra.	8,91,67,180/-	Received
60.	M/s. Shree Chhatrapati Shahu Sahakari Sakhar Karkhana Ltd., Kagal, District Kolhapur, Maharashtra.	18,77,20,000/-	Received
61.	M/s. Kranti Sahakari Sakhar Karkhana Ltd., Kundal, Taluk Palus, District Sangli, Maharashtra.	17,84,52,000/-	Received
62.	M/s. Mahatma Sugar & Power Ltd., Dinkarnagar, Post Jamni, Taluk Seloo, District Wardha, Maharashtra.	8,07,48,000/-	Not Received
	Total	1,00,00,00,000/-	

#### Area under Hybrid Rice

1939. SHRI K. SUDHAKARAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether hybrid rice has the potential to raise rice yields significantly to the order of 20-30% relative to local varieties;

(b) if so, whether the Government has set any target to increase the area under hybrids to 25% of the total rice area by 2015 as against the present 7% of rice area under hybrids;

(c) whether at present over half of the rice area in China is under hybrid rice resulting in improved food security for over an estimated 60 million people per year; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a) At present, the hybrid rice has the potential to raise rice yields at least 15-20% over the high yielding varieties. However, super rice hybrids can yield up to 20-30 percent more than the varietal checks as has been shown in China.

(b) No target has been fixed by Government of India (GOI) to increase the area under hybrid rice to 25 percent of the total rice area by 2015.



(c) Yes, Madam. In China, more than half of the rice area is under hybrid rice.

(d) In China, the hybrid rice is cultivated in an area of around 16 million hectares of the total rice area of 29 million hectares (approximately more than 50 percent area) and they are able to produce more rice by adopting the hybrid rice technology in a bigger way.

Based on the success of hybrid rice in China, GOI initiated the programme on hybrid rice development in India and is promoting its cultivation through various schemes like National Food Security Mission (NFSM) and Bringing Green Revolution to Eastern India (BGREI).

During XII plan, research on hybrid rice is being strengthened by Indian Council of Agricultural Research (ICAR) through a special consortia research project on Hybrid Crops.

#### **Coal Gasification**

1940. SHRI C. SIVASAMI:

SHRI C. RAJENDRAN:

Will the Minister of COAL be pleased to state :

(a) whether the Government has assessed the extent of Coal Bed Methane (CBM) gas embedded in the coal mines in the country;

(b) whether the Government has awarded 33 blocks for extraction of CBM gas by inviting bids and two blocks have already entered into commercial production;

(c) if so, the details thereof along with the blocks which have entered into commercial production;

(d) whether the Government has also notified coal gasification and coal liquefaction as end uses under captive mining policy; and

(e) if so, the details thereof?

THE MINISTER OF COAL IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (c) A total of 33 CBM Blocks have been awarded under 4 rounds of CBM Bidding, out of which 3 blocks have since been relinquished. 9.9 TCF of CBM gas in-place has been established in 8 blocks so far. In one block namely, Raniganj South in West Bengal, commercial gas production started in 2007 and the current gas production is of the order of 0.25MMSCMD.

(d) and (e) Ministry of Coal (MoC) has issued Gazette Notification No.868 dt.12th July 2007 wherein the production of syngas obtained through coal gasification (Underground and Surface) and coal liquefaction has been specified to be end uses for the purposes of Coal Mines Nationalization Act.

#### **Import of Urea**

1941. SHRI P. KUMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that India imported 6.4 million tonne of urea at market price in 2012-13 and if diversion of gas is vetted, an additional 4.75 million tonnes will have to be imported;

(b) if so, the details thereof;

(c) whether the present average cost of gas based domestic urea is about US\$ 215 per MT and the prevailing price of imported urea is US \$ 305 per MT; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Import of urea for direct agriculture use is made on Government account to bridge the gap between demand and indigenous availability. During the year 2012-13 a quantity of 6.21 million MT of urea was imported on Government account at prevailing market price through the State Trading Enterprises (STEs). Beside this a quantity of 0.40 million MT of urea was imported from Oman India Fertilizer Company (OMIFCO) at market price (i.e. 95% of the published prices of granular urea for Arabian Gulf). If the proposal for diversion of 9.40 mmscmd gas from urea sector to power sector would have been vetted, an additional quantity of 4.75 million MT of urea had to be imported to ensure adequate availability of urea in the country.

(c) and (d) The weighted average price of different gas based urea units during the year 2012-13 was US \$ 239 PMT as against the weighted average price of US \$ 417.40 PMT C&F for urea imported on Government account through STE's. The weighted average C&F price for urea imported through STE's during the current year (up to November, 2013) is US \$ 321.05 PMT C&F.

**Premium Price for Turmeric**

1942. SHRI VARUN GANDHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether turmeric growers in the North-East face lack of premium price for their produce, resulting in post-harvest losses;

(b) if so, the details thereof;

(c) whether the Government is contemplating to offer turmeric farmers a premium price by setting up of processing units in various parts of the region with the help of entrepreneurs and industry people; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (d) The price of Local as well as Lakadong grade turmeric prevailing in the North East Reaion is as under:-

Sl	Month	Rate (Rs/kg)
Turmeric Local ( Dry)		
1.	Dec-13	30
2.	Nov-13	30
3.	Oct-13	28
4.	Sep-13	25
5.	Aug-13	25
6.	Jul-13	23
7.	Jun-13	27
8.	May-13	34
9.	Apr-13	32
10.	Mar-13	30
11.	Feb-13	25
12.	Jan-13	25
Lakadong Turmeric (Dry)		
1.	Dec-13	160
2.	Nov-13	160

Sl	Month	Rate (Rs/kg)
3.	Oct-13	165
4.	Sep-13	165
5.	Aug-13	160
6.	Jul-13	150
7.	Jun-13	150
8.	May-13	140
9.	Apr-13	140
10.	Mar-13	150
11.	Feb-13	130
12.	Jan-13	130

(Source : Spices Board)

The Department of Agriculture and Cooperation is implementing Centrally Sponsored Schemes, "Horticulture Mission for North East and Himalayan States" for the holistic development of horticulture including turmeric in the country. Under this scheme, assistance is provided for setting up of new processing units upto the project cost of Rs.800 lakhs with credit linked back ended capital investment assistance of 50% of cost.

The Spices Board of India under the Ministry of Commerce and Industry is also implementing schemes for organic production, post harvest management, quality improvement and processing of turmeric.

[Translation]

**Recce of Metro Stations**

1943. SHRI VIRENDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any Afghan citizen has been apprehended for conducting a reconnoiter of the various stations of the Delhi Metro;

(b) if so, the details thereof; and

(c) the action taken against the said person as on date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) No Afghan citizen has been

apprehended for conducting a reconnoiter of the various stations of the Delhi Metro.

[English]

#### **Pension to Artists**

1944. SHRI SURESH ANGADI:

SHRI P.T. THOMAS:

SHRI SHIVKUMAR UDASI:

SHRIMATI KAMLA DEVI PATLE:

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:

Will the Minister of CULTURE be pleased to state:

(a) the name of the scheme(s) under which financial assistance/pension/ honorarium is provided to the artists/persons renowned in the field of literature and other similar fields and the names of artists benefitted under the scheme during each of the last three years and the current year, State/UT-wise along with the criteria fixed and guidelines laid down to get the benefits;

(b) whether the Government has received applications from artists/recommended by the State Governments including Karnataka and Kerala for providing financial assistance/pension to them under the scheme;

(c) if so, the details thereof and the reasons for their pendency during each of the last three years and the current year, State/UT-wise;

(d) the details of the steps taken so far to clear all the said applications and the time by which all the pending applications are likely to be cleared; and

(e) whether there is any proposal for enhancing the pension amount and if not, the reasons therefor?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) Ministry of Culture administers a scheme namely, 'Artistes Pension Scheme and Welfare Fund'. List of artistes benefitted under the Scheme during the last three years and the current year, State/UT-wise is available on the website of the Ministry of Culture ([www.indiaculture.gov.in](http://www.indiaculture.gov.in)) at the following URL: [indiaculture.nic.in/indiaculture/pension-grant.html](http://indiaculture.nic.in/indiaculture/pension-grant.html).

(b) to (d) Yes, Madam. The applications are received in the Ministry and sometimes directly in the Zonal Cultural

Centres (ZCCs). After the verification of these cases by ZCCs, the verified cases are put up for consideration before the Experts Committee constituted for this purpose. During 2011-12 and 2012-13, a total of 3045 (including 756 from Karnataka and 137 from Kerala) cases were considered and 534 (including 195 from Karnataka and 46 from Kerala) were recommended by the Experts Committee. In the recent meeting (December, 2013), 5088 cases received after verification were put up to the Committee. The Experts Committee's recommendations will be finalized shortly and pension released to the selected artistes thereafter.

(e) No, Madam. There is no such proposal.

[Translation]

#### **Shortage of Cold Storages**

1945. DR. SANJAY SINH:

SHRI P.T. THOMAS:

SHRI C. RAJENDRAN:

DR. BHOLA SINGH:

SHRI IJYARAJ SINGH:

SHRI HARIBHAU JAWALE:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the quantum of fruits and vegetables wasted due to lack of adequate cold storage facilities during each of the last three years and the current year, State-wise;

(b) the present requirement and availability of cold storage facilities for fruits and vegetables in the country, State-wise;

(c) whether the Government has also considered public private partnership to overcome the shortage of cold storages in the country;

(d) if so, the details thereof; and

(e) the other steps taken/being taken by the Government to increase cold storage infrastructure across the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) As per the report of Central Institute of Post Harvest Engineering and

Technology (CIPHET) (ICAR Ludhiana), published in 2010, based on nationwide sample survey conducted in 106 districts of India during 2005 to 2007, the value of annual wastage of fruits and vegetables was estimated at Rs. 13,309 crores at 2009 wholesale prices. The crop-wise wastages of fruits and vegetables are enclosed in Statement - I. The Ministry of Food Processing Industries has assigned a repeat study to CIPHET, Ludhiana covering 45 crops/commodities. The repeat study is likely to be completed by January, 2015.

As per the study conducted by National Spot Exchange Ltd. (NSEL) in December 2010, the cold storage requirement in the country was estimated at 61.13 million tonnes and as per the data of Department of Agriculture and Cooperation, Ministry of Agriculture, cold storage capacity in the country was 30.38 Million MT as on 30.10.2012 thus there was a gap of 30.75 Million MT. State-wise distribution of cold storages along with capacity as on 30.10.2012 is attached in Statement - II.

(c) and (d) Under the Viability Gap Funding (VGF) Scheme of the Ministry of Finance, setting up of cold chain infrastructure is allowed under Public Private Partnership (PPP) mode. However, till date no proposal to set up the Cold chain under the PPP mode has been received.

(e) To increase cold storage/cold chain capacity in the country, the Ministry of Food Processing Industries is implementing the Scheme of Integrated Cold Chain, Value Addition & Preservation Infrastructure, a component of the scheme of Infrastructure Development for food processing under which financial assistance in the form of grant-in-aid @ 50% of the total cost of plant and machinery, and technical civil works in general areas, and @ 75% of the total cost of plant and machinery and technical civil works in difficult areas including North-Eastern States is provided, subject to a maximum of Rs.10.00 crore. Under the scheme, integrated cold chain and preservation infrastructure can be set up by individuals, groups of entrepreneurs, cooperative societies, Self Help Groups (SHGs), Farmer Producer Organizations (FPOs), NGOs, Central/State PSUs, etc. with business interest in cold chain solutions and also by those who manage. supply chain.

Further, for non-horticulture based cold chain projects like fish, meat, milk etc. the Ministry is also implementing a

component of cold chain under Centrally Sponsored Scheme i.e. National Mission on Food Processing (NMFP) through State Governments - under which financial assistance is provided as Grants-in-aid @35% in general areas and @ 50% in difficult areas including North-Eastern region of the bank appraised project cost subject to maximum of Rs. 5 crore and interest subsidy @ 6% per annum subject to maximum of Rs. 2.00 crore per project or actual interest accrued on term loan, whichever is lower, for a period of 5 year from completion of the project for general areas, and @ 7 % per annum subject to a maximum of Rs. 3.00 crore per project or actual interest accrued on term loan, whichever is lower, for a period of 7 years from completion of the project for difficult areas including NER.

In addition National Horticulture Mission (NHM), National Horticulture Board (NHB), and National Cooperative Development Corporation (NCDC) under Department of Agriculture and Cooperation, Ministry of Agriculture and Agricultural and Processed Food Products Export Development Authority (APEDA) under Department of Commerce, Ministry of Commerce and Industries, Government of India are also providing assistance for setting up cold storages under their respective schemes. The various other incentives provided by the Government to promote this sector are enclosed in Statement - III.

**Statement – I**

*Details of Wastages of Various Fruits and Vegetables*

Crop/commodity	Losses estimated (%)	Estimate of economic value of the losses at 2009 wholesale prices (Rs. in Crore)
1	2	3
(i) Fruits		
1. Apple	12.3	953
2. Banana	6.6	1275
3. Citrus	6.3	839
4. Grapes	8.3	434
5. Guava	18	407

1	2	3
6. Mango	12.7	3298
7. Papaya	7.4	157
8. Sapota	5.8	74
Total		7437
(ii) Vegetables		
1. Cabbage	6.9	217
2. Cauliflower	6.8	308
3. Green Pea	10.3	562
4. Mushroom	12.5	15
5. Onion	7.5	587
6. Potato	9	2630
7. Tomato	12.4	997
8. Tapioca	9.8	556
Total		5872
Grand Total (fruits + vegetables)		13,309

[Source: Study by Central Institute of Post Harvest Engineering and Technology (CIPHET), Ludhiana]

**Statement – II**

*State-wise Distribution of Cold Storages (30.10.2012)*

Sl. No.	State/UTs	Number of Cold Storages	Capacity in MT
1	2	3	4
1.	Andaman and Nicobar Islands(UT)	2	210
2.	Andhra Pradesh	371	13,97,011
3.	Arunachal Pradesh	1	5,000
4.	Assam	28	1,08,402
5.	Bihar	299	13,96,178.5
6.	Chandigarh(UT)	6	12,216
7.	Chhattisgarh	82	3,99,549
8.	Delhi	95	1,26,158

1	2	3	4
9.	Gujarat	514	18,34,290.1
10.	Goa	29	7,705
11.	Haryana	266	4,65,196
12.	Himachal Pradesh	18	19,858
13.	Jammu and Kashmir	24	64,769
14.	Jharkhand	55	2,17,280
15.	Kerala	194	63,105
16.	Karnataka	180	4,87,262
17.	Lakshadweep(UT)	1	15
18.	Maharashtra	488	6,04,300
19.	Madhya Pradesh	244	10,35,664
20.	Meghalaya	3	3,200
21.	Mizoram	1	3,471
22.	Nagaland	2	6,150
23.	Odisha	106	3,11,139
24.	Puducherry(UT)	3	85
25.	Punjab	569	19,01,934.54
26.	Rajasthan	139	4,36,247.6
27.	Sikkim	1	2,000
28.	Tamilnadu	162	2,95,371
29.	Tripura	12	34,181
30.	Uttar Pradesh	2084	1,32,21,609.78
31.	Uttarakhand	16	70,899
32.	West Bengal	493	58,49,818
Total		6488	3,03,80,274.527

[Source: Department of Agriculture and Cooperation, Ministry of Agriculture]

**Statement – III**

*Details of Various Other Incentives Provided by the Government to the Cold Chain Sector*

1. Under Section 35-AD of the Income tax Act 1961, deduction for expenditure incurred on investment is allowed

if this investment is wholly and exclusively for the purpose of (i) setting up and operating a cold chain facility; and (ii) setting up and operating warehousing facility for storage of agricultural produce. This deduction is allowed to the extent of 150% provided the taxpayer has commenced its business on or after 01.04.2012.

2. Government has extended Project Imports' benefits to Cold storage, cold room (including for farm level pre-cooling) or industrial projects for preservation, storage or processing of agricultural, apiary, horticultural, dairy, poultry, aquatic and marine produce and meat. Consequently, all goods related to Food Processing, imported as part of the project, irrespective of their tariff classification, would be entitled to uniform assessment at concessional basic customs duty of 5%.

3. All refrigeration machineries and Parts used for installation of cold storage, cold room or refrigerated vehicle, for the preservation, storage, transport or processing of agricultural, apiary, horticultural, dairy, poultry, aquatic and marine produce and meat under Tariff Head: Chapter 84 are exempted from Excise Duty.

4. Construction, Erection, Commissioning or installation of original works pertaining to post-harvest storage, infrastructure for agricultural produce including Cold storages for such purposes are exempted from Service tax.

5. Capital investment in the creation of modern storage capacity has been made eligible for viability gap funding scheme of the Finance Ministry. The cold chains and post-harvest storage has been recognized as an infrastructure sub-sector.

#### **Threat To Religious Places**

1946. SHRI SHRIPAD YESSO NAIK:

SHRI GOPINATH MUNDE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of religious sites and tourist places in the country are facing threat of terrorist attack;

(b) if so, the details thereof, State-wise; and

(c) the security measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Indian Mujahideen (IM) terrorists, arrested for their involvement in Pune Blast Case (1.8.2012), had revealed their plans to target temples in Bodh Gaya.

(c) As 'Law & Order' is a State subject as per the 7th Schedule of the Constitution of India, primary responsibility lies with the concerned State Security Agencies. Combating terrorism, however, is a shared responsibility considering its implication on internal security. The Government of India has been assisting the State Governments to modernize their Police forces through the Modernization of State Police Force Scheme. In order to deal with the menace of extremism and terrorism the Government of India have taken various measures

Which, inter-alia, include augmenting the strength of Central Armed Police Forces; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 and 2012 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorist threats, the National Intelligence Grid (NATGRID) has been created. The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence. Further, the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing on various multi-lateral and bilateral fora.

**Modernisation Of Jails**

1947. SHRIMATI SUMITRA MAHAJAN:

SHRI GOPINATH MUNDE:

SHRI G.M. SIDDESHWARA:

SHRI ANTO ANTONY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of jails functioning in the country and the number of prisoners/undertrials lodged in each jail vis-a-vis its capacity along with those who are still lodged in the jails even after completion of imprisonment period separately, gender and State-wise;

(b) the total funds granted/utilised on modernisation of prisons and completion of various related projects along with the educational facilities provided to the children of women prisoners separately and the names of the States which have not fully utilised the funds along with the action taken in this regard, during each of the last three years and the current year, State-wise;

(c) whether the Union Government has received proposals from various State Governments regarding enhancement of the capacity of jails and funds for modernization of jails etc.;

(d) if so, the details of such proposals received along with the action taken by the Government thereon during the said period, State-wise; and

(e) the measures taken by the Government to increase the capacity of jails, ensure full utilisation of funds and construction of more jails in the country along with the steps taken to improve the condition of jails and to keep the undertrials and sentenced prisoners in separate jails?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) As per data compiled by the National Crime Records Bureau (NCRB) at the end of 2012, there were total of 1394 jails in the country which included 127 Central Jails, 340 District Jails, 806 Sub Jails, 20 Women Jails, 46 Open Jails, 21 Borstal Schools, 31 Special Jails and 3 Other Jails. As against the total capacity of 3,43,169 prisoners in the country total number of prisoners lodged were 3, 85,135 as at the end of 2012. The

number of prisoners lodged in each State vis-a-vis its inmates capacity as on 30-11-2012 is given on the Ministry of Home Affairs website at the link [http://cmsmha.nic.in/sites/upioad\\_files/mha/files/NoOfPrione rs13122013 .pdf](http://cmsmha.nic.in/sites/upioad_files/mha/files/NoOfPrione rs13122013 .pdf).

(b) to (d) Funds totalling Rs 609 cr for modernisation and upgradation of prisons have been allocated by the Thirteenth Finance Commission to the following eight States - Andhra Pradesh (Rs. 90 crore), Arunachal Pradesh (Rs. 10 crore), Chhattisgarh (Rs. 150 crore), Kerala (Rs. 154 crore), Maharashtra (Rs. 60 crore), Mizoram (Rs. 30 crore), Odisha (Rs. 100 crore) and Tripura (Rs. 15 crore). So far out of total allocation of Rs 609 cr a sum of Rs 261.61 cr has been released to these States.

Some States which still have not been able to fully utilize the funds allocated to them under the Modernisation of Prison Scheme which ended in 2009 are- Assam (Rs 1.25 cr), Chhattisgarh (Rs 6.41 cr), Maharashtra (Rs 6 cr), Sikkim (Rs 1.52 cr), Uttar Pradesh (Rs 0.20 cr) and they have been asked to expedite the utilization completely.

Following detailed discussions with all the States/UTs on 18th April 2013 on providing financial assistance to them for modernisation of prisons, specific proposals were sought from all States/UTs for consideration for the 2nd Phase of Scheme of Modernisation of Prisons covering four major areas viz. increasing capacity of correctional homes, improving the living conditions of the inmates, increasing re-integrative capacity of correctional homes and improving security of the prisons. 30 States/UTs have sent their proposals on the above lines, while Tripura, Sikkim, Andaman and Nicobar Islands, Lakshadweep and Daman and Diu have not furnished proposals so far. These States/UTs have been asked to expedite their proposals.

(e) Although "Prisons" is a State Subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India and the administration and management of prisons is the primary responsibility of the State Governments, the Government of India has been providing funding for prison modernisation through construction of more jails, barracks and staff quarters and monitoring the progress in this regard.

[English]

**Conviction of Italian Marines**

1948. DR. P. VENUGOPAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the investigations in the case involving two Italian marines in the alleged killing of two Indian fishermen has been completed;

(b) if so, whether the NIA court has pronounced any verdict in the said case;

(c) if so, the details thereof; and

(d) if not, the status of the said case as on date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Yes, Madam.

(b) No, Madam.

(c) Does not arise.

(d) The charge sheet is yet to be filed in the competent Court.

**Chandigarh Transport Undertaking**

1949. SHRI PAWAN KUMAR BANSAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of sanctioned posts in the Chandigarh Transport Undertaking (CTU), category-wise;

(b) the total number of employees who retired and the number of posts presently lying vacant along with the vacancies filled during each of the last three years, category-wise; and

(c) the impact of non-filling up of the vacant posts on the operation of CTU and the steps taken to fill up all the vacant posts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Reply is given in enclosed statement.

**Statement**

Name of the post	Sanctioned posts	Total no. of employees retired	Vacancy filed in last 03 years	Post lying vacant	Steps taken to fill all the vacant posts
Driver	834	2010=38 2011=42 2012=70 2013=36	2010=128 2011=Nil 2012=Nil 2013=Nil	165	The process for filling up the posts of Drivers and conductors initiated by the UT Administration is held up due to ongoing litigation in Hon'ble Central Administrative Tribunal, Chandigarh.
Crane Driver	01	2010=Nil	--	01	
Yard Master	03	2011=Nil	--	03	
L.T.V. Driver	07	2012=Nil 2013=Nil	--	07	
Ministrial Staff	313	2010=28 2011=19 2012=45 2013=18	2010=20 2011=15 2012=35 2013=Nil	44	
Workshop Staff	477	38+70=108	68	98	
Conductor	837	26	13	250	
Sub-Inspector	47	47	47	Nil	



**Incentives To Persons With Disabilities**

1950. SHRI SULTAN AHMED: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has urged the private sectors for the economic empowerment/employment of disabled persons in the country;

(b) if so, the response of the private sector in this regard;

(c) whether the Government is providing any incentive to the persons with disabilities who are employed in the private sector;

(d) if so, the details thereof; and

(e) the amount contributed in this regard during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) to (d) A Scheme of "Incentives to Employers in Private Sector for providing Employment to Persons with Disabilities (PwDs)" has been introduced with effect from 1.4.08 to encourage employers to employ PwDs. As per the Scheme the Government will reimburse the employer's contribution to Employees Provident Fund and Employees State Insurance for a period of 3 years in respect of PwDs, employed on or after 1.04.2008 with a monthly salary of up to Rs. 2500/-. Wide publicity has been given to the Scheme. The apex Chambers of Industries have been requested to sensitize their members. The State Governments were requested to ensure wide publicity and close monitoring on the progress of the schemes. 20 Apex Industrial Organizations were also requested for giving widest possible, publicity to the scheme. The scheme is monitored by a High Level Monitoring Committee. The apex Chambers of Industries are being associated in the meetings of the Committee. Publicity to the scheme is given by Employees Provident Fund Organisation, Employees State Insurance Corporation and Ministry of Social Justice and Empowerment.

(e) So far Ministry has released employers share of Rs. 50 lakh in 2008-09 and Rs.50 lakh in 2012-13 to ESIC and Rs. 100 lakh in 2008-09 to EPFO.

**Farm Technology**

1951. SHRI K. JAYAPRAKASH HEGDE:

SHRI MAHENDRASINH P. CHAUHAN:

SHRI RAMSINH RATHWA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the agriculture sector is lagging behind in the development and utilisation of modern technology;

(b) if so, the details thereof;

(c) whether the Government is contemplating for setting up of new farming and agricultural schools in the country to impart training to farmers about new farming technologies;

(d) if so, the details thereof; and

(e) the details of the assistance provided to the farmers including small and marginal farmers to adopt modern technology?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) No, Madam.

(c) and (d) No, Madam. However, the Government is already imparting training to farmers through Farmer Field Schools (FFS) and Farm Schools (FS) under various ongoing schemes. While the overall aim of the FFSs and FSs is to provide on - field trainings to the farmers, each scheme has a specific objective for organizing such schools. The FFS under National Food Security Mission aims at providing first hand information to the farmers to enable them to adopt the improved production of Rice, Wheat & Pulses. The Farm Schools under the scheme 'Support to States for Extension Reforms' (ATMA Scheme) is run by a farmer where experts also come for giving training at 6 critical stages of crop cycle. Training on IPM technologies is imparted in Farm Schools run under the Scheme 'Strengthening & Modernization of Pest Management Approach in India'. FFS under Mini Mission II of Technology Mission on Cotton & Jute provide season long training to farmers for complete cropping cycle.

(e) Government is assisting all farmers to adopt modern technologies by way of various initiatives viz.

capacity building of Extension Functionaries and Farmers; Frontline Demonstrations; Exposure Visits; Kisan Melas; Farmers' Group Mobilization; Farm School, Farmer Field School and Farmers Scientist Interactions across the country. The Mass Media and Kisan Call Centre Schemes have also been revamped and strengthened recently to reach out to all farmers (including small and marginal farmers) to disseminate relevant information and to spread adoption of modern technologies. The agri-entrepreneurs trained under the Central Sector Scheme 'Establishment of Agri-Clinics and Agri-Business Centres (ACABC) Scheme are also actively involved in providing advisory and extension services to the farmers on various modern technologies.

A nation-wide SMS Portal for Farmers has enabled all Departments, Offices and Organizations of Government of India and State Governments (down to the block level) to send information, provide services and give advisories to farmers in their local languages, in respect to their location and for preference of crops/agricultural practices.

#### **Allotment of Captive Coal Blocks**

1952. SHRI ANAND PRAKASH PARANJPE:

SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR

SHRI YASHVIR SINGH:

Will the Minister of COAL be pleased to state:

(a) whether many of the coal companies which were allocated mining coal blocks for captive use are slow in developing the mines;

(b) if so, the details thereof and the reasons therefore, State-wise;

(c) whether the inter-ministerial group has suggested that show-cause notices be issued to companies that have been slow in developing the blocks;

(d) if so, the action taken by the Government against such companies; and

(e) the other steps taken by the Government to remove regulatory hurdles faced by the coal companies for fast track development of coal mines in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (e) Development of coal

blocks involves a gestation period of 3 to 7 years for reaching the production stage and another two to three years for reaching the optimal production capacity. As per the guidelines, coal production from a captive coal block should commence within 36 months (42 months in case the area falls in forest land) in case of open cast mines and in 48 months (54 months in case the area falls in forest land) in case of underground mine, from the date of allocation. If a coal block is not explored, additional two years are allowed for detailed exploration and three months for preparation of geological report. The State-wise break-up of 178 coal blocks which stand allocated as on date and 37 blocks which have come into production is given in Statement.

The allottees of the coal blocks, who have not started production so far, are in various stages of obtaining statutory clearances and mining lease, preparing mining plan, acquisition of land, procuring machinery and equipment etc. for both mining as well as end-use project. Government periodically monitors and reviews the development of allocated blocks as well as end use plants by the allottee companies in the review meetings. Further, an Inter-Ministerial Group (IMG) has been constituted on 21.06.2012 under the chairmanship of Additional Secretary (Coal) to review the progress of development of allocated coal/lignite blocks and associated end use projects of the allottees and make recommendations to Government including recommendation for de-allocation. Wherever delays are noticed, Government issues show cause notices and advisories to such allottees cautioning them to bring the coal blocks into production as per the guidelines/milestones chart. Based on the recommendations of the then Review Committee and the IMG, the Government has so far de-allocated 47 coal blocks. Out of the 47 de-allocated blocks, 2 blocks were allocated again and in respect of 5 blocks allotted to National Thermal Power Corporation Ltd./Damodar Valley Corporation Ltd./Jharkhand State Electricity Board, de-allocation letters were withdrawn. The review of captive coal blocks is an on-going continuous process.

The Government from time to time takes up the matter with the concerned authorities to expedite grant of various clearances to enable coal block allottees to develop coal blocks. In order to expedite development of captive coal blocks and improve monitoring of development of coal blocks at State level, Chief Secretaries of coal bearing

States have been requested to set up a Monitoring Committee under the chairmanship of Chief Secretary of the

State to undertake review of development of allocated coal blocks.

**Statement**

*Coal Bearing State-wise Break-up of 178 Coal Blocks which Stand Allocated and the Block which have Come into Production.*

Sl. No.	State where block is located	Break-up of net allocated blocks (178)			Break-up of blocks which have come into production		
		G	P	T	G	P	T
1.	Andhra Pradesh	1	-	1	-	-	-
2.	Arunachal Pradesh	1	-	1	1	-	1
3.	Chhattisgarh	16	24	40	2	7	9
4.	Jharkhand	20	29	49	2	2	4
5.	Madhya Pradesh	10	12	22	-	4	4
6.	Maharashtra	9	11	20	6	3	9
7.	Odisha	10	17	27	-	1	1
8.	West Bengal	13	05	18	7	2	9
Total		80	98	178	18	19	37

G- Government

P- Private

[Translation]

**Recruitment of Children into Naxalism**

1953. SHRI VILAS MUTTEMWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of recruitment and training of children by naxal organisations in the country;

(b) if so, the details of such cases reported, State/UT-wise; and

(c) the measures taken by the Government to check such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The Left Wing Extremist groups, particularly the CPI(Maoist), recruit minors, both boys and girls, from the tribal belt of naxal affected areas in the states of Bihar, Chhattisgarh, Jharkhand, Maharashtra and Odisha. In Bihar and Jharkhand, these children are enrolled in 'Bal Dasta' and in Chhattisgarh and Odisha, the children's squad is known as

'Bal Sangham'. The idea behind recruiting tribal children is to wean them away from their rich traditional cultural moorings and indoctrinate them into Maoist ideology. Such children are asked to perform multifarious tasks such as acting as informers, fighting with non-lethal weapons like sticks etc. Subsequently, after attaining the age of 12 years, they are branched into other children units like 'Chaitanya Natya Manch', 'Sanghams', 'Jan Militia' and 'Dalams'. In 'Sanghams', 'Jan Militia' and 'Dalams', the CPI(Maoist) provide training to children on weapons handling and on use of different types of Improvised Explosive Devices. The children recruited to 'Jan Militia' and 'Dalams' also participate in armed exchanges with the security forces where they are tactically pushed to the forefront. This is to derive propaganda mileage by the CPI(Maoist) in case of casualties of minors. It has been reported that children recruited in 'Daiams' are not permitted to leave. They face severe reprisals including killing of family members, if they surrender to security forces. There are no precise estimates of total number of children recruited by the CPI(Maoist).

(c) 'Police' and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments concerned, who deal with the various issues related to naxalite activities in the States. The State Governments initiate legal action on case-by-case basis in such matters. The Central Government is also closely monitoring the situation.

The Bal Bandhu Scheme, specifically focusing on children in violence affected States, was implemented as a pilot project in Assam, Andhra Pradesh, Maharashtra, Bihar and Chhattisgarh from December, 2010 to March 2013 by the National Commission for Protection of Child Rights (NCPCR). The scheme, inter-alia, attempted to bring stability in the lives of children and to ensure that all their entitlements to protection, health, nutrition, sanitation, education and safety are fulfilled through Government action.

[English]

#### NSG Hubs

1954. SHRI VINCENT H. PALA:

SHRI E.G. SUGAVANAM:

SHRI CR. PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has set up regional hubs of the National Security Guard (NSG) after the Mumbai attacks in various parts of the country;

(b) if so, the total number of regional hubs of NSG set up by the Government/States so far, State/UT-wise, location-wise including North Eastern States;

(c) whether it is a fact that no regional hub of NSG is being set up in Gujarat;

(d) if so, the reasons therefor;

(e) whether the NSG is facing shortage of staff and also helicopters; and

(f) if so, the details thereof and the reasons therefor along with the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The Government has established four Regional Hubs of National Security Guard (NSG) at Chennai, Hyderabad, Kolkata and Mumbai. These hubs have been operationalized on 30th June/1st July, 2009.

(c) and (d) On receipt of a request from the Government of Gujarat, the Union Government has conveyed 'in-principle' approval for setting up of a NSG Regional hub in Gujarat, subject to the Government of Gujarat providing land free of cost, at a location found suitable by the NSG.

(e) and (f) NSG requisitions the helicopters from Air Force, Border Security Force and Aviation Research Centre, as and when necessary. Details of the vacancy position as on 01.12.2013 are indicated below:-

	Sanctioned Strength	Posted Strength	Deficiencies
Officers/GOs	487	387	100
ACs	1582	1287	295
Renger	7439	7534	+95(Surplus)
Total	9508	9208	300

NSG is a 100% deputationist force and the entire manpower is drawn from the Army, the Central Armed Police Forces, State Police Organizations and others. There is no direct recruitment in NSG. The feeder organizations are constantly requested to sponsor sufficient number of eligible personnel as per quotas allotted to them to fill up the vacancies.

[Translation]

#### Insurance Scheme for Crop Damage

1955. SHR DANVE RAOSAHEB PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has recently formulated any new insurance scheme for farmers who suffered from damages caused to their crops due to natural disasters like drought, floods etc.;

(b) if so, the details thereof along with the manner and the time since when it has been implemented;

(c) the details of the benefits likely to be provided to the farmers under this insurance scheme;

(d) whether the Government has issued notification in this regard; and

(e) if so, the necessary steps taken by the Government to provide information to the farmers in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) Yes, Madam.

(b) Under development process, crop insurance schemes are evaluated from time to time for bringing suitable improvements/modifications to make the schemes more farmers friendly. Recently, based on the recommendations of evaluation studies of Pilot Weather Based Crop Insurance Scheme (WBCIS), Pilot Modified National Agricultural Insurance Scheme (MNAIS) & Pilot Coconut Palm Insurance Scheme (CPIS), experience gained through implementation of crop insurance schemes, views of the stakeholders, states and appraisal agencies, various improvements / changes have been incorporated in MNAIS, WBCIS & CPIS to make these schemes more farmers' friendly and restructured scheme in the name of 'National Crop Insurance Programme' (NCIP) has been formulated by merging the ongoing Pilot schemes with provisions for full fledged implementation of MNAIS, WBCIS & CPIS and roll back of NAIS from Rabi 2013-14.

(c) NCIP has been introduced to provide financial support to the farmers for losses in their crop yield, to help in maintaining flow of agricultural credit, to encourage farmers to adopt progressive farming practices and higher technology in Agriculture and thereby, to help in maintaining production, employment & economic growth. Besides, farmers are also benefitted due to:-

- coverage of indemnity for prevented sowing/planting risk and post harvest losses (due to cyclone in coastal areas),
- higher level of indemnity and more proficient basis for calculation of threshold yield,
- faster settlement of claims due to provision for making 50% advance of likely claims under

MNAIS component for immediate relief to the farmers, etc.

(d) Administrative Approval for implementing NCIP from Rabi 2013-14 has been issued on 1st November, 2013.

(e) Continued efforts are made to create awareness about crop insurance schemes by the implementing agencies in coordination with implementing states. The salient activities under awareness campaign, involve the publicity of features & benefits of the scheme through advertisements in leading National/local News Papers, telecast through audio-visual media, distribution of pamphlets, participation in agriculture fairs / mela / gosti and organization of workshops/ trainings etc.

*[English]*

#### **Migration from Border Areas**

1956. SHRI SANJAY DINA PATIL:

DR. SANJEEV GANESH NAIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that people are shifting to urban areas from the border areas of Arunachal Pradesh;

(b) if so, the details thereof; and

(c) the steps the Government is taking to provide facilities at borders so that people could stay there and to establish territorial dominance at ground level?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No Madam. In Arunachal Pradesh, there are no reports of people shifting enmass to urban areas from the border areas.

(c) The development of border areas of Arunachal Pradesh has been the concern of the Government of India. Border Area Development Programme (BADP) is being implemented, through the State Governments, as a part of a comprehensive approach to Border Management in 41 identified border blocks of 12 border districts of State of Arunachal Pradesh. The main objective of the BADP is to meet the special developmental needs of the people living in remote and inaccessible areas with the entire essential

infrastructure through convergence of Central/State/BADP/Local schemes and participatory approach. The schemes/projects taken up under this programme relate to construction of link roads, foot tracks, culverts, bridges, foot suspension bridges, school buildings, community centres, waters supply schemes, anganwaries, skill development, capacity building of youths, sports, agriculture and allied activities etc.

[Translation]

#### **Relief to Onion and Vegetable Growers**

1957. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that onion and vegetable growers have to face adverse climatic conditions and suffer huge losses on this account;

(b) if so, the details thereof;

(c) whether onion and vegetable growers are not given any comprehensive relief by the Union Government to offset the losses due to natural calamities;

(d) if so, whether the Government has any special plan for the farmers suffering from damages on the lines of special facilities given in America and European countries; and

(e) if so, the details thereof along with the necessary steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (e) As per latest estimates the production of onion and vegetables in the country is 16.30 and 159.51 million tonnes respectively during 2012-13 as compared to 17.51 and 156.32 million tonnes during 2011-12.

The Department of Agriculture & Cooperation is implementing Centrally Sponsored Schemes namely Horticulture Mission for North East and Himalayan States (HMNEH) and National Horticulture Mission (NHM) for the holistic development of horticulture in the country.

Under the missions, financial assistance is provided for taking up various activities related to horticulture including

onion and vegetables such as production of quality planting material, area coverage through high yielding varieties, vegetable seed production, creation of water resources, protected cultivation, organic farming, promotion of integrated nutrient & pest management, pollination support through bee keeping, horticulture mechanization, technology dissemination through demonstration, human resource development, setting up of cold storages and creation of post harvest management and marketing infrastructure.

#### **Crops Damaged by Nilgai**

1958. SHRI GORAKHNATH PANDEY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has received any complaints regarding destruction of crops by Nilgai in the north and western States including Uttar Pradesh;

(b) if so, the details thereof; and

(c) the measures taken by the Government to save the crops?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) Government has received one complaint regarding blue bull (Nilgai) menace from Global Greens, Allahabad, Uttar Pradesh.

(c) Government of India has circulated an advisory prepared in consultation with Ministry of Environment & Forest for management of blue bull (Nilgai) to states including Uttar Pradesh. Various measures like use of fear provoking stimuli, chemical repellents, traditional chain fencing and power pulsating power fencing, capture and translocation, chemical capture blue bull, fertility control, bio-fencing, solar fencing etc. have been included in the advisory circulated to states.

Government of Uttar Pradesh has authorised all the District Magistrates, Sub Divisional Magistrates, Block Development Officers and Officers from the level of Chief Conservator of Forest to Forest Range Officers to issue permits to control the number of blue bulls (Nilgais) causing damage to the crops. State government has also constituted district level committee under District Magistrate in all the

districts to contain the damage to crops by blue bulls (Nilgais). The committee will assess the damage to the crops caused by blue bulls (Nilgais) and also make trimonthly assessment of the numbers of blue bulls (Nilgais) killed on the basis of permits issued and no further permit will be issued and the number of damage causing blue bulls (Nilgais) is brought to 70 per cent.

[English]

### NERLP Project

1959. SHRI KHAGEN DAS: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) whether Government is implementing a North-East Rural Livelihood Project (NERLP) in some districts of North-Eastern States;

(b) if so, the details thereof;

(c) the parameters adopted by the Government in identifying the districts for launching of the projects;

(d) whether the Government is considering to extend the project to other districts of the NEER; and

(e) whether the Government has assessed the impact of the project in increasing the per capita income of the SHGs, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): (a) and (b) Yes, Madam. North East Rural Livelihood Project (NERLP) is being implemented in four North Eastern States of Mizoram, Nagaland, Sikkim and Tripura. NERLP is implemented in Aizawl and Lunglei Districts of Mizoram State, Peren and Tuensang Districts of Nagaland State, South Sikkim, West Sikkim Districts and 15 poorest Panchayat wards of East Sikkim of Sikkim and undivided North and West Districts of Tripura State (now 5 Districts). It will cover three lakh households in 1624 villages in the above mentioned districts.

(c) As the objective of NERLP is to improve livelihoods of the poor, especially that of women and the disadvantaged

people in the project area, identification of Districts for the project was done by the State Governments based on social and economic backwardness.

(d) There is no plan to extend NERLP to other Districts except to the newly carved districts out of the existing 8 districts. However, North East Community Resource Management Project for Upland Areas - III, (NERCORMP-III) is sanctioned at the cost of Rs. 540 crore to cover undivided Tirap and Changlang Districts of Arunachal Pradesh and Churachandpur & Chandel Districts of Manipur.

(e) No, Sir. As the project has commenced its work recently, it is too early to assess the impact of the project in increasing the per capita income of the Self Help Groups.

### Additional Allocation under PDs

1960. SHRI K. SUGUMAR:

SHRI BAIDYANATH PRASAD MAHATO:

SHRI JAGDANAND SINGH:

SHRI RAMESH VISWANATH KATTI:

SHRI M.B. RAJESH:

SHRIMATI TABASSUM HASAN:

SHRI ANTO ANTONY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of foodgrains and other commodities allocated to the States under the Targetted Public Distribution System (TPDS)/Antyodaya Anna Yojana (AAY) and other welfare schemes along with the actual offtake and the manner in which the States with low offtake met the nutritional requirement of its populace during each of the last three years and the current year, State/UT-wise;

(b) the increase and decrease in allocation during the said period, State/UT-wise;

(c) whether some States have requested the Government to increase the allocation or make additional allocation;

(d) if so, the details thereof and the reaction of the Government thereto indicating the quantum and price of such allocation; and

(e) whether there is any proposal to increase the per capita allocation under the said schemes and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) State-wise details of allocation of foodgrains and offtake under the Targeted Public Distribution System (TPDS)/Antyodaya Anna Yojana (AAY), and Other Welfare Schemes for the last three years and the current year are enclosed in Statement-I to V. Details of allocation of sugar for PDS during the last three years are enclosed in Statement - IV. Additional foodgrains were allotted to States/Union Territories (UTs) including those with lower offtake to meet their requirements. The State-wise details of allocation and offtake of additional foodgrains during the last three years and current year are enclosed in Statement-VII.

(c) and (d) Under Targeted Public Distribution System (TPDS) allocation of foodgrains to States/Union Territories (UTs) is made @ 35 kg per family per month for \$\$\$ accepted number of Below Poverty Line (BPL) families, including Antyodaya Anna Yojana (AAY) families across the country. Allocations of foodgrains are also made for APL category @ minimum 15 kg to 35 kg per family per month in different States/UTs depending upon availability of stocks in

the Central Pool and past offtake. However, States/UTs have issued excess ration cards and have requested higher/additional allocation. Considering availability of stocks in the Central Pool and request of the States, the Government has allotted additional foodgrains to States/UTs during the last three years and the current year as per details given in Statement-VII. The Central Issue Prices (CIPs) of foodgrains under TPDS are as under:

(Rs. per quintal)			
Commodity	AAY	BPL	APL
Wheat	200	415	615
Rice	300	565	795 (Common rice) 830 (Grade 'A' rice)

(e) After implementation of National Food Security Act, 2013, all eligible beneficiaries, except AAY families in a State/UT will get 5 kg of foodgrains per person per month. AAY families will continue to get 35 kg of foodgrains per family per month. The NFSA provides for coverage of upto 75% of the rural and 50% of the urban population to receive subsidised foodgrains under TPDS at the all India level on the basis of 2011 Census.



**Statement-I***Allocation and Offtake of Rice & Wheat for the Year 2010-2011 under TPDS*

(In Thousand Tonnes)

Sl.No.	States/UTs	Allocation				Offtake				% Offtake			
		BPL	AAY	APL	TOTAL	BPL	AAY	APL	TOTAL	BPL	AAY	APL	TOTAL
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	1,052.09	654.288	1,970.10	3,676.48	1,047.27	651.972	1,733.90	3,433.14	99.5	99.6	88	93.4
2.	Arunachal Pradesh	25.524	15.972	60.06	101.556	22.021	13.258	49.744	85.023	86.3	83	82.8	83.7
3.	Assam	475.224	295.692	902.21	1,673.13	467.054	292.276	832.311	1,591.64	98.3	98.8	92.3	95.1
4.	Bihar	1,691.91	1,047.88	803.4	3,543.19	1,578.66	990.201	400.29	2,969.15	93.3	94.5	49.8	83.8
5.	Chhattisgarh	485.688	301.944	380.4	1,168.03	488.845	290.276	355.986	1,135.11	100.7	96.1	93.6	97.2
6.	Delhi	108.696	63.084	423.954	595.734	102.83	47.692	456.781	607.303	94.6	75.6	107.7	101.9
7.	Goa	5.46	6.108	57.183	68.751	5.766	6.007	42.031	53.804	105.6	98.3	73.5	78.3
8.	Gujarat	550.368	340.08	995.55	1,886.00	566.836	329.707	636.337	1,532.88	103	96.9	63.9	81.3
9.	Haryana	208.572	122.82	353.85	685.242	208.278	119.619	285.2	613.097	99.9	97.4	80.6	89.5
10.	Himachal Pradesh	133.14	82.74	293.108	508.988	119.519	82.488	284.455	486.462	89.8	99.7	97	95.6
11.	Jammu and Kashmir	201.696	107.388	448.02	757.104	199.466	106.211	443.438	749.115	98.9	98.9	99	98.9
12.	Jharkhand	619.965	385.527	313.92	1,319.41	568.567	361.799	102381	1,032.75	91.7	93.8	32.6	78.3
13.	Karnataka	810.384	503.892	946.2	2,260.48	820.164	455.472	856.404	2,132.04	101.2	90.4	90.5	94.3
14.	Kerala	402.348	250.26	747.038	1,399.65	410.892	256.364	705.901	1,373.16	102.1	102.4	94.5	98.1
15.	Madhya Pradesh	1,068.22	664.26	877.978	2,610.45	1,321.08	593.133	793.651	2,707.86	123.7	89.3	90.4	103.7

1	2	3	4	5	6	7	8	9	10	11	12	13	14
16.	Maharashtra	1,709.42	1,034.88	1,746.11	4,490.41	1,657.24	943.946	1,085.98	3,687.17	96.9	91.2	62.2	82.1
17.	Manipur	43.008	26.724	72.112	141.844	25.881	17.699	27.629	71.209	60.2	66.2	38.3	50.2
18.	Meghalaya	47.376	29.484	106.068	182.928	45.893	29.024	81.688	156.605	96.9	98.4	77	85.6
19.	Mizoram	17.64	10.92	41.58	70.14	16.439	9.938	38.125	64.502	93.2	91	91.7	92
20.	Nagaland	32.112	19.968	74.796	126.876	34.868	20.826	82.432	138.126	108.6	104.3	110.2	108.9
21.	Odisha	1,165.57	531.12	525.096	2,221.79	1,118.94	520.996	412.149	2,052.09	96	98.1	78.5	92.4
22.	Punjab	121.176	75.36	589.812	786.348	114.963	51.853	513.891	680.707	94.9	68.8	87.1	86.6
23.	Rajasthan	629.532	391.488	1,016.11	2,037.13	635.059	384.787	917.997	1,937.84	100.9	98.3	90.3	95.1
24.	Sikkim	11.304	6.936	26.01	44.25	10.49	6.451	26.059	43	92.8	93	100.2	97.2
25.	Tamilnadu	1,259.23	783.144	1,680.46	3,722.83	1,253.45	775.561	1,669.12	3,698.13	99.5	99	99.3	99.3
26.	Tripura	76.38	47.52	178.722	302.622	72.264	45.016	131.74	249.02	94.6	94.7	73.7	82.3
27.	Uttar Pradesh	2,765.70	1,719.48	2,463.77	6,948.95	2,816.83	1,679.27	2,059.86	6,555.95	101.8	97.7	83.6	94.3
28.	Uttarakhand	140.1	69.072	264.95	474.122	153.828	67.535	234.475	455.838	109.8	97.8	88.5	96.1
29.	West Bengal	1,553.58	621.684	1,426.60	3,601.86	1,535.43	491.693	1,298.50	3,325.62	98.8	79.1	91	92.3
30.	Andaman and Nicobar Islands	5.34	1.8	26.88	34.02	3.173	0.907	13.841	17.921	59.4	50.4	51.5	52.7
31.	Chandigarh	3.756	0.624	27	31.38	3.517	0.14	22.318	25.975	93.6	22.4	82.7	82.8
32.	Dadra and Nagar Haveli	5.028	2.196	2.7	9.924	1.459	0.373	0.625	2.457	29	17	23.1	24.8
33.	Daman and Diu	1.044	0.636	3.3	4.98	0.37	0.143	0.649	1.162	35.4	22.5	19.7	23.3
34.	Lakshadweep	0.756	0.504	3.36	4.62	0.986	0.504	4.895	6.385	130.4	100	145.7	138.2
35.	Pondicherry	21.564	13.548	21	56.112	20.48	12.385	15.57	48.435	95	91.4	74.1	86.3
Grand total		17,448.90	10,229.03	19,869.40	47,547.33	17,448.81	9,655.52	16,616.34	43,720.67	100	94.4	83.6	92

**Statement - II**

*Allocation and Offtake of Rice & Wheat for the Year 2011-2012 Under TPDS*

Sl No.	States/UTs	Allocation				Offtake				% Offtake			
		DPI	AAY	API	TOTAL	BPL	AAY	APL	TOTAL	BPL	AAY	APL	TOTAL
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	1,052.09	654.288	2,031.88	3,738.25	1,011.73	632.317	1,421.42	3,065.47	96.2	96.6	70	82
2.	Arunachal Pradesh	25.524	15.972	60.06	101.556	22.214	13.687	47.688	83.589	87	85.7	79.4	82.3
3.	Assam	475.224	295.692	1,035.84	1,806.76	471.582	293.832	897.337	1,662.75	99.2	99.4	86.6	92
4.	Bihar	1,689.37	1,050.42	910.52	3,650.31	1,474.02	950.358	332.968	2,757.35	87.3	90.5	36.6	75.5
5.	Chhattisgarh	485.688	301.944	431.12	1,218.75	482.916	291.602	310.676	1,085.19	99.4	96.6	72.1	89
6.	Delhi	108.696	63.084	426.078	597.858	103.716	40.467	401.112	545.295	95.4	64.1	94.1	91.2
7.	Goa	5.532	6.108	48.676	60.316	5.363	6.16	48.898	60.421	96.9	100.9	100.5	100.2
8.	Gujarat	550.368	340.08	1,128.29	2,018.74	502.909	329.426	410.464	1,242.80	91.4	96.9	36.4	61.6
9.	Haryana	208.572	122.82	401.03	732.422	223.97	116.173	246.288	586.431	107.4	94.6	61.4	80.1
10.	Himachal Pradesh	133.14	82.74	303.266	519.146	129.944	81.365	301.354	512.663	97.6	98.3	99.4	98.8
11.	Jammu and Kashmir	201.696	107.388	447.72	756.804	203.517	107.652	432.316	743.485	100.9	100.2	96.6	98.2
12.	Jharkhand	619.968	385.524	333.54	1,339.03	591.889	376.44	53.709	1,022.04	95.5	97.6	16.1	76.3
13.	Karnataka	814.73	499.546	1,072.37	2,386.65	787.186	490.513	956.913	2,234.61	96.6	98.2	89.2	93.6
14.	Kerala	402.348	250.26	779.066	1,431.67	402.063	249.383	777.361	1,428.81	99.9	99.6	99.8	99.8
15.	Madhya Pradesh	1,068.22	664.26	948.26	2,680.74	1,389.28	642.184	621.952	2,653.42	130.1	96.7	65.6	99
16.	Maharashtra	1,709.42	1,034.88	1,902.81	4,647.11	1,608.60	913.181	1,017.47	3,539.25	94.1	88.2	53.5	76.2
17.	Manipur	43.008	26.724	90.714	160.446	54.368	33.606	56.91	144.884	126.4	125.8	62.7	90.3
18.	Meghalaya	47.376	29.484	104.836	181.696	47.092	29.673	105.925	182.69	99.4	100.6	101	100.5
19.	Mizoram	17.64	10.92	41.58	70.14	16.59	10.121	39.522	66.233	94	92.7	95.1	944
20.	Nagaland	32.112	19.968	74.796	126.876	34.517	21.722	83.855	140.094	107.5	108.8	112.1	110.4

1	2	3	4	5	6	7	8	9	10	11	12	13	14
21.	Orissa	1,165.57	531.12	422.216	2,118.91	1,155.17	521.182	381.656	2,058.01	99.1	98.1	90.4	97.1
22.	Punjab	121.176	75.36	617.564	814.1	115.518	54.871	515.966	686.355	95.3	72.8	83.5	84.3
23.	Rajasthan	629.532	391.488	1,094.12	2,115.14	620.447	387.224	1,071.02	2,078.69	98.6	98.9	97.9	98.3
24.	Sikkim	11.304	6.936	26.03	44.27	12.166	7.252	25.518	44,936	107.6	104.6	98	101.5
25.	Tamilnadu	1,259.23	783.144	1,680.46	3,722.83	1,247.25	770.227	1,683.15	3,700.63	99	98.4	100.2	99.4
26.	Tripura	76.38	47.52	184.134	308.034	77.571	47.465	150.345	275.381	101.6	99.9	816	89.4
27.	Uttar Pradesh	2,765.70	1,719.48	2,629.41	7,114.59	2,924.16	1,711.99	2,009.19	6,645.33	105.7	99.6	76.4	93.4
28.	Uttarakhand	128.988	80.184	292.53	501.702	125.013	76.354	255.509	456.876	96.9	95.2	87.3	91.1
29.	West Bengal	1,553.58	621.684	1,588.49	3,763.75	1,428.51	484.786	1,367.91	3,281.21	91.9	78	86.1	87.2
30.	Andaman and Nicobar Islands	5.34	1.8	26.88	34.02	3.928	0.909	11.189	16.026	73.6	50.5	41.6	47.1
31.	Chandigarh	3.756	0.624	30.6	34.98	3.492	0.125	30.599	34.216	93	20	100	97.8
32.	Dadra and Nagar Haveli	5.028	2.196	3.06	10.284	5.125	2.459	2.663	10.247	101.9	112	87	99.6
33.	Daman and Diu	1.044	0.636	3.75	5.43	1.748	0.571	2.35	4.669	167.4	89.8	62.7	86
34.	Lakshadweep	0.756	0.504	3.36	4.62	0.756	0.504	2,793	4.053	100	100	83.1	87.7
35.	Pondicherry	21.564	13.548	23.8	58.912	18.716	12.759	16.341	47.816	86.8	94.2	68.7	81.2
Grand total		17,439.67	10,238.33	21,198.85	48,876.85	17,303.04	9,708.54	16,090.34	43,101.92	99.2	948	75.9	88.2

**Statement – III***Allocation and Offtake of Rice & Wheat for the Year 2012-2013 Under TPDS*

(In Thousand Tonnes)

Sl. No.	States/UTs	Allocation				Offtake				% Offtake			
		BPL	AAY	APL	TOTAL	BPL	AAY	APL	TOTAL	BPL	AAY	APL	TOTAL
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	1,052.09	654.288	2,116.44	3,822.82	1,054.28	643.499	1,432.46	3,130.23	100.2	98.4	67.7	81.9

2.	Arunachal Pradesh	25.524	15.972	60.06	101.556	25.021	15.845	57.51	98.376	98	99.2	95.8	96.9
3.	Assam	475.224	295.692	1,115.94	1,886.86	471.387	293.585	1,066.03	1,831.00	99.2	99.3	95.5	97
4.	Bihar	1,689.37	1,050.42	964.08	3,703.87	1,446.37	1,012.06	180.982	2,639.41	85.6	96.3	18.8	71.3
5.	Chhattisgarh	485.688	301.944	456.48	1,244.11	481.691	301.944	394.943	1,178.58	99.2	100	86.5	94.7
6.	Delhi	108.696	63.084	427.14	598.92	111.757	45.184	409.836	566.777	102.8	71.6	95.9	94.6
7.	Goa	5.532	6.108	51.396	63.036	5.567	6.108	51.234	62.909	100.6	100	99.7	99.8
8.	Gujarat	550.368	340.08	1,194.66	2,085.11	515.13	317.885	432.489	1,265.50	93.6	93.5	36.2	60.7
9.	Haryana	208.572	122.82	424.62	756.012	217.032	121.43	126.953	465.415	104.1	98.9	29.9	61.6
10.	Himachal Pradesh	133.14	82.74	312.06	527.94	129.282	83.078	312.567	524.927	97.1	100.4	100.2	99.4
11.	Jammu and Kashmir	201.696	107.388	447.72	756.804	202.39	107.658	450.596	760.644	100.3	100.3	100.6	100.5
12.	Jharkhand	619.968	385.524	353.16	1,358.65	591.601	370.771	15.379	977.751	95.4	96.2	4.4	72
13.	Karnataka	836.46	477.816	1,492.65	2,806.93	819.167	433.96	1,051.28	2,304.40	97.9	90.8	70.4	82.1
14.	Kerala	402.348	250.26	820.08	1,472.69	400.476	250.045	822.663	1,473.18	99.5	99.9	100.3	100
15.	Madhya Pradesh	1,068.13	664.26	1,004.04	2,736.43	1,964.37	814.104	773.306	3,551.78	183.9	122.6	77	129.8
16.	Maharashtra	1,709.42	1,034.88	2,074.74	4,819.04	1,610.47	949,458	1,164.26	3,724.19	94.2	91.7	56.1	77.3
17.	Manipur	43.008	26.724	101.22	170.952	43.431	26.704	102.526	172.661	101	99.9	101.3	101
18.	Meghalaya	47.376	29.484	111.72	188.58	47.376	29.421	112.803	189.6	100	99.8	101	100.5
19.	Mizoram	17.64	10.92	41.58	70.14	16.79	10.17	39.578	66.538	95.2	93.1	95.2	94.9
20.	Nagaland	32.112	19.968	74.796	126.876	35.051	22.558	78.344	135.953	109.2	113	104.7	107.2
21.	Odisha	1,165.57	531.12	497.574	2,194.27	1,171.60	518.381	430.531	2,120.51	100.5	97.6	865	96.6
22.	Punjab	121.176	75.36	631.44	827.976	105.557	51.001	457.406	613.964	87.1	67.7	72.4	74.2
23.	Rajasthan	629.532	391.488	1,158.48	2,179.50	622.776	382.423	1,144.09	2,149.29	98.9	97.7	98.8	98.6
24.	Sikkim	11.304	6.936	26.04	44.28	12.202	6.907	25.937	45.046	107.9	99.6	99.6	101.7
25.	Tamilnadu	1,259.23	783.144	1,680.46	3,722.83	1,277.85	779.93	1,576.72	3,634.50	101.5	99.6	93.8	97.6
26.	Tripura	76.38	47.52	180.936	304.836	74.451	47.846	166.994	289,291	97.5	100.7	92.3	94.9

1	2	3	4	5	6	7	8	9	10	11	12	13	14
27.	Uttar Pradesh	2,765.70	1,719.48	2,783.34	7,268.52	2,792.28	1,698.09	2,077.64	6,568.02	101	98.8	74.6	90.4
28.	Uttarakhand	128.988	80.184	408.82	617.992	129.161	79.687	387.709	596.557	100.1	99.4	948	96.5
29.	West bengal	1,553.58	621.684	1,681.93	3,857.20	1,553.51	579.504	1,483.73	3,616.75	100	93.2	88.2	93.8
30.	Andaman and Nicobar Islands	5.34	1.8	26.88	34.02	2.701	0.761	11.446	14.908	50.6	42.3	42.6	43.8
31.	Chandigarh	3.756	0.624	32.4	36.78	3.712	0.135	29.582	33.429	98.8	21.6	91.3	90.9
32.	Dadra and Nagar Haveli	5.028	2.196	3.24	10.464	5.036	2.22	3.243	10.499	100.2	101.1	100.1	100.3
33.	Daman and Diu	1.044	0.636	3.972	5.652	1.097	0.664	2.769	4.53	105.1	104.4	69.7	80.1
34.	Lakshadweep	0.756	0.504	5.36	6.62	0.742	0.504	4.46	5.706	98.1	100	83.2	86.2
35.	Pondicherry	21.564	13.548	25.2	60.312	20.348	12.128	20.837	53.313	94.4	89.5	82.7	88.4
Grand total		17,461.31	10,216.60	22,790.65	50,468.56	17,961.65	10,015.64	16,898.83	44,876.12	102.9	98	74.1	88.9

**Statement – IV***Allocation and Offtake of Rice & Wheat for the Year 2013-2014 Under TPDS (up to October, 2013)*

(In Thousand Tonnes)

SI.No.	States/UTs	Allocation				Offtake				% Offtake			
		BPL	AAY	APL	TOTAL	BPL	AAY	APL	TOTAL	BPL	AAY	APL	TOTAL
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	613.718	381.668	1,234.59	2,229.98	488.465	302.975	784.888	1,576.33	79.6	79.4	63.6	70.7
2.	Arunachal Pradesh	14.889	9.317	35.035	59.241	15.061	9.386	33.918	58.365	101.2	100.7	96.8	98.5
3.	Assam	277.214	172.487	650.965	1,100.67	275.287	171.879	631.225	1,078.39	99.3	99.6	97	98
4.	Bihar	985.467	612.745	562.38	2,160.59	1,125.55	684.437	477.239	2,287.22	114.2	111.7	84.9	105.9
5.	Chhattisgarh	283.318	176.134	266.28	725.732	283.831	176.134	248.595	708.56	100.2	100	93.4	97.6
6.	Delhi	54.348	48.923	243.939	347.21	49.513	30.704	245.331	325.548	91.1	62.8	100.6	93.8

7.	Goa	3.227	3.563	29.981	36.771	3.19	3.608	31.467	38.265	98.9	101.3	105	104.1
8.	Gujarat	321.048	198.38	696.885	1,216.31	338.578	214.264	344.971	897.813	105.5	108	49.5	73.8
9.	Haryana	86.905	108.884	176.925	372.714	81.418	63.56	86.291	231.269	93.7	58.4	48.8	62
10.	Himachal Pradesh	66.57	56.866	182.867	306.303	55.938	56.248	182.043	294.229	84	98.9	99.5	96.1
11.	Jammu and Kashmir	117.656	62.643	261.17	441.469	120.654	65.683	274.52	460.857	102.5	104.9	105.1	104.4
12.	Jharkhand	361.648	224.889	206.01	792.547	392.243	244.975	12.437	649.655	108.5	108.9	6	82
13.	Karnataka	487.935	278.726	662.347	1,429.01	503.856	298.545	718.386	1,520.79	103.3	107.1	108.5	106.4
14.	Kerala	234.703	145.985	478.38	859.068	237.309	148.951	483.453	869.713	101.1	102	101.1	101.2
15.	Madhya Pradesh	623.126	387.485	585.69	1,596.30	801.987	389.9	417.351	1,609.24	128.7	100.6	71.3	100.8
16.	Maharashtra	996.037	604.807	1,175.27	2,776.11	1,003.79	584.486	955.235	2,543.51	100.8	96.6	81.3	91.6
17.	Manipur	25.088	15.589	59.045	99.722	26.814	17.169	60.306	104.289	106.9	110.1	102.1	104.6
18.	Meghalaya	27.636	17.199	65.17	110.005	27.636	17.199	65.064	109.899	100	100	99.8	99.9
19.	Mizoram	10.29	6.37	24.255	40.915	9.81	6	23.768	39.578	95.3	94.2	98	96.7
20.	Nagaland	18.732	11.648	43.631	74.011	20.6	12.478	51.021	84.099	100	107.1	116.9	113.6
21.	Odisha	680.314	309.423	288.855	1,278.59	688.579	317.063	207.537	1,213.18	101.2	102.5	71.8	94.9
22.	Punjab	70.686	43.96	368.34	482.986	67.654	32.25	230.112	330.016	95.7	73.4	62.5	68.3
23.	Rajasthan	314.766	428.375	579.24	1,322.38	313.274	412.11	567.199	1,292.58	99.5	96.2	97.9	97.7
24.	Sikkim	6.594	4.046	15.19	25.83	6.651	4.572	15.949	27.172	100.9	113	105	105.2
25.	Tamilnadu	734.552	456.834	980.266	2,171.65	807.232	498.426	621.467	1,927.13	109.9	109.1	63.4	88.7
26.	Tripura	44.555	27.72	104.635	176.91	49.734	29.76	110.689	190.183	111.6	107.4	105.8	107.5
27.	Uttar Pradesh	1,613.23	1,003.13	1,623.62	4,239.97	1,616.50	1,006.08	1,251.92	3,874.50	100.2	100.3	77.1	91.4
28.	Uttarakhand	75.243	46.774	176.645	298.662	75.935	44.486	176.887	297.308	100.9	95.1	100.1	99.5
29.	West Bengal	906.255	362.649	981.127	2,250.03	857.642	335.702	922.069	2,115.41	94.6	92.6	94	94
30.	Andaman and Nicobar Islands	3.115	1.155	15.575	19.845	0	0	0	0	0	0	0	0
31.	Chandigarh	2.191	0.364	18.9	21.455	2.103	0.06	12.6	14.763	96	16.5	66.7	68.8

1	2	3	4	5	6	7	8	9	10	11	12	13	14
32.	Dadra and Nagar Haveli	2.933	1.281	1.89	6.104	3.354	1.588	2 843	7.785	114.4	124	150.4	127.5
33.	Daman and Diu	0.609	0.371	2.317	3.297	0.162	0.061	0.222	0.445	26.6	16.4	9.6	13.5
34.	Lakshadweep	0.441	0.294	1.96	2 695	0.014	0	0	0.014	3.2	0	0	0.5
35.	Pondicherry	12.579	7.903	14.7	35.182	11.303	8.151	10.194	29.648	89.9	103.1	69.3	84.3
Grand Total		10,077.62	6,218.58	12,814.07	29,110.26	10,361.66	6,188.89	10,257.20	26,807.75	102.8	99.5	80	92.1

**Statement – V**

*State-Wise Allocation and Offtake of Foodgrains Under Various Welfare Schemes During the Last Three Years 2010-11, 2011-12, 2012-13 and Current Year 2013-14*  
(FIG. IN THOUSAND TONS)

Sl. No	State	2010-2011		2011-12		2012-13		2013-14*	
		Allocation	Off take	Allocation	Offtake	Allocation	Off take	Allocation	Off take
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	409.703	361.124	406.216	316.376	330.301	326.117	277.321	141.802
2.	Arunachal Pradesh	4.831	2.764	8.746	6.708	7.182	7.937	6.911	2.914
3.	Assam	109.999	95.049	136.855	107.697	133.555	106.935	126.734	56.181
4.	Bihar	251.465	214.568	265.081	205.255	395.741	250.842	324.377	194.205
5.	Chhattisgarh	165.348	161.279	204.272	191.157	237.055	212.674	175.383	98.391
6.	Delhi	37.392	28.936	35.250	30.831	32.531	27.804	29.412	14.785
7.	Goa	5.608	4.144	9.019	5.664	6.954	5.798	6.077	12.430
8.	Gujarat	185.024	173.039	188.993	190.462	210.289	204.798	142.253	78.761
9.	Haryana	79.265	57.945	95.890	83.069	103.942	84.820	94.247	39.342
10.	Himachal Pradesh	29.251	29.246	31.999	31.623	33.483	33.550	29.848	18.039
11.	Jammu and Kashmir	28.586	24.552	39.451	26.878	36.550	28.263	33.774	19.134
12.	Jharkhand	115.150	108.702	178.366	84.352	94.469	94.351	83.357	52.181



13.	Karnataka	271.651	166.737	266.431	176.308	348.770	284.117	276.813	152.649
14.	Kerala	100.374	91.736	101.184	79.344	86.858	82.811	78.172	35.282
15.	Madhya Pradesh	478.278	451.583	475.932	443.121	450.682	377.036	367.712	133.848
16.	Maharashtra	687.835	386.820	427.481	351.174	458.582	379.320	395.549	181.497
17.	Manipur	26.903	10.370	17.456	19.865	22.781	15.697	11.162	2.734
18.	Meghalaya	12.395	9.537	34.705	14.902	14.440	14.426	14.733	8.686
19.	Mizoram	7.268	6.928	8.257	8.125	9.165	8.741	6.936	4.915
20.	Nagaland	26.106	27.618	28.344	24.738	25.272	25.226	20.562	14.964
21.	Odisha	321.290	287.258	317.392	276.573	334.239	313.350	17.762	138.510
22.	Punjab	58.716	59.285	77.224	62.910	78.790	59.751	67.989	25.398
23.	Rajasthan	209.792	188.230	210.681	186.490	195.631	176.939	177.162	79.459
24.	Sikkim	3.148	2.896	3.514	3.354	3.761	2.916	3.256	1.829
25.	Tamil Nadu	198.921	220.114	218.416	245.370	226.683	194.801	209.560	105.130
26.	Tripura	27.054	27.834	32.070	31.301	29.850	29.052	17.345	8.375
27.	Uttar Pradesh	610.365	531.174	526.223	493.092	590.354	545.939	483.990	271.772
28.	Uttarkhand	34.378	24.101	42.699	21.656	46.787	22.999	32.803	15.166
29.	West Bengal	346.605	166.159	268.526	186.089	331.804	221.549	358.863	104.020
30.	Andaman and Nicobar Islands	0.980	0.671	1.491	1.333	1.419	1.318	1.033	0.139
31.	Chandigarh	1.622	1.205	1.429	1.135	1.929	9.016	1.610	0.388
32.	Dadra and Nagar Haveli	1.213	0.165	1.277	1.022	1.380	1.203	1.386	0.644
33.	Daman and Diu	0.450	0.145	0.365	0.401	0.424	0.425	0.361	0.066
34.	Lakshdweep	0.269	0.000	0.245	0.115	0.255	0.083	0.240	0.112
35.	Puducherry	2.350	1.420	2.476	1.560	2.437	1.682	2.021	0.706
Total		4849.585	3923.334	4663.956	3910.050	4884.345	4152.286	4135.463	2014.454

**Statement – VI***Allocation of Sugar for PDs during Last Three Years*

(Qty. in '000' Tonnes)

State/UT	Allocations		
	2010-11*	2011-12*	2012-13 *#
1	2	3	4
Andhra Pradesh	124.37	124.37	81.65
Bihar	251.07	246.98	123.41
Chandigarh	0.88	0.93	0.73
Chhattisgarh	56.28	45.27	30.72
Dadra and Nagar Haveli	0.6	0.61	0.41
Daman and Diu	0.12	0.13	0.09
Delhi	37.16	37.30	24.54
FCI Operated States			
Andaman and Nicobar	4.74	2.19	2.37
Arunachal Pradesh	10.27	10.36	7.00
Assam	224.52	223.82	149.97
Jammu and Kashmir	87.8	87.83	58.97
Lakshadweep	1.34	1.25	0.70
Manipur	21.93	21.97	14.71
Meghalaya	20.96	20.98	14.07
Mizoram	8.24	8.29	5.57
Nagaland	14.64	14.70	9.82
Tripura	32.86	32.94	21.77
FCI Total	427.3	424.33	284.95
GOA	1.58	1.59	1.03
Gujarat	75.98	76.39	50.12
Haryana	32.06	32.22	22.23
Himachal Pradesh	57.08	56.22	38.35
Jharkhand	86.27	80.97	40.15
Karnataka	109.7	109.74	72.31

1	2	3	4
Kerala	56.95	63.17	32.93
Madhya Pradesh	155.83	150.85	99.59
Maharashtra	176.43	173.57	116.26
Odisha	108.58	104.74	66.26
Puducherry	2.2	2.30	1.47
Punjab	20.86	20.94	13.67
Rajasthan	94.61	94.74	59.92
Sikkim	4.76	5.20	2.77
Tamil Nadu	133.37	136.85	90.14
Uttar Pradesh	412.48	412.56	280.20
Uttarakhand	73.49	73.73	49.62
West Bengal	178.84	173.12	115.90
Total	2679.66	2649.63	1699.95

\*Sugar season basis (October to September)

# Allocation for the period October 2012 to May 2013.

#### Statement – VII

Allocation and Offtake of Foodgrains of Special Adhoc Additional Allocations Made During 2010-11 to 2013-14  
(upto October, 2013) under TPDS

(in thousand tons)

Sl. No.	States/Uts	2010-11					
		Allocation for AAY/BPL/APL 19.5.2010 @ Rs 8.45/kg for wheat & Rs.11.85/kg for rice		Allocation for APL 6.1.2011 @Rs 8.45/kg for wheat & Rs.11.85/kg for rice		BPL Allocation made on 7.9.2010 and 6.1.2011 @ BPL Issue Prices	
		Allocation	Off Take	Allocation	Off Take	Allocation	Off Take
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	268.957	3.706	255.220	12.532	511.570	510.338
2.	Arunachal Pradesh	4.114	2.190	3.104	2.404	12.592	7.180
3.	Assam	196.381	82.018	282.673	111.622	290.794	171.081
4.	Bihar	201.943	24.960	116.258	20.751	500.214	325.882
S	Chhattisgarh	149.974	41.787	205.047	143.700	143.784	194.411
6.	Delhi	47.294	22.640	51.509	0	31.364	23.369
7.	Goa	5.440	0.002	5.904	3.007	3.680	3.374

1	2	3	4	5	6	7	8
8.	Gujarat	148.869	16.141	144.063	14.590	162.572	132.874
9.	Haryana	53.516	16.280	51.205	36.806	60.504	22.076
10.	Himachal Pradesh	21.369	21.084	16.128	14.620	39.416	29.491
11.	Jammu and Kashmir	30.634	30.983	63.139	51.333	56.440	56.970
12.	Jharkhand	74.052	8.363	42.587	0.764	183.584	126.175
13.	Karnataka	160.429	51.525	136.922	12.552	239.946	233.571
14.	Kerala	153.870	116.062	179.893	127.906	125.653	125.553
15.	Madhya Pradesh	164.951	13.322	121.077	11.933	516.324	6.668
16.	Maharashtra	301.359	40.694	242.956	27.145	501.060	286.014
17.	Manipur	6.919	0	5.231	6.070	17.730	16.921
18.	Meghalaya	7.633	7.843	5.773	5.517	19.034	11.200
19.	Mizoram	5.678	2.781	18.149	17.599	10.214	11.436
20.	Nagaland	10.268	2.941	13.864	9.354	14.510	15.132
21.	Odisha	115.447	0.135	75.819	12.006	252.906	190.414
22.	Punjab	67.592	59.295	276.145	70.905	35.888	28.664
23.	Rajasthan	301.478	191.769	239.700	186.653	236.420	221.277
24.	Sikkim	2.285	1.277	1.646	0.841	4.498	4.499
25.	Tamil Nadu	235.994	129.465	195.767	34.731	372.918	353.252
26.	Tripura	12.274	0	9.269	0	22.622	22.623
27.	Uttar Pradesh	444.406	114.226	335.641	4.160	818.880	508.498
28.	Uttarakhand	20.723	4.034	165.65	93.453	38.188	15.300
29.	West Bengal	246.891	223.416	202.822	143.610	397.152	291.327
30.	Andaman and Nicobar Islands	1.377	0	1.150	0	2.146	0.455
31.	Chandigarh	3.451	0	3.907	3.116	1.764	0.555
32.	Dadra and Nagar Haveli	0.612	0	0.391	0.391	1.382	0.692
33.	Daman and Diu	0	0	0.478	0	0.268	0.112
34.	Lakshadweep	0.187	0	0.174	0.724	0.230	0
35.	Pondicherry	3.808	0.309	3.039	4.228	6.442	1.567
Grand Total		3066.410 #	1229.248	2500.000 #	1185.023	5000.004 #	3948.951

Sl.No.	States/UTs	2011-12			
		BPL allocation made on 16.5.2011 @ BPL Issue Prices		B PL/AAY Allocation made to Poorest Districts \$	
		Allocation	Off Take	Allocation	Off Take
1	2	9	10	11	12
1.	Andhra Pradesh	311.570	297.194	116.797	115.093
2.	Arunachal Pradesh	7.592	6.009	0.737	0.737
3.	Assam	220.794	199.829	15.34	14.544
4.	Bihar	600.214	474.756	596.511	312.511
S	Chhattisgarh	143.784	143.434	131.952	135.836
6.	Delhi	31.364	29.976	0	0
7.	Goa	3.680	3.849	0	0
8.	Gujarat	162.672	163.038	51.502	51.886
9.	Haryana	60.504	39.618	9.739	3.391
10.	Himachal Pradesh	39.416	27.489	11.537	11.4198
11.	Jammu and Kashmir	56.440	52.369	11.757	10.654
12.	Jharkhand	183.584	86.158	132.229	117.54
13.	Karnataka	239.946	239.989	31.395	31.37
14.	Kerala	119.168	119.092	5.068	5.068
15.	Madhya Pradesh	316.324	270.063	278.044	113.963
16.	Maharashtra	501.060	294.409	105.812	84.957
17.	Manipur	12.730	12.73	1.215	1.199
18.	Meghalaya	14.033	14.213	1.719	1.308
19.	Mizoram	10.214	8.542	0.159	0.159
20.	Nagaland	19.510	19.615	0.315	0.376
21.	Odisha	252.906	151.273	143.933	143.702
22.	Punjab	35.888	34.235	1.839	1.839
23.	Rajasthan	186.420	179.772	99.054	70.182
24.	Sikkim	10.778	6.286	0.264	0.169
25.	Tamil Nadu	377.918	378.43	40.948	40.359

1	2	9	10	11	12
26.	Tripura	22.622	22.093	2.734	2.23
27.	Jttar Pradesh	818.880	629.003	316.724	299.744
28.	Uttarakhand	38.188	31.891	2.602	2.598
29.	West Bengal	397.152	325.987	259.315	130.411
30.	Andaman and Nicobar Islands	2.146	1.820	0	0
31.	Chandigarh	1.764	1.635	0	0
32.	Dadra and Nagar Haveli	1.382	0.017	0	0
33.	Daman and Diu	0.268	0.032	0	0
34.	Lakshadweep	0.230	0.230	0	0
35.	Pondicherry	10.711	8.492	0	0
Grand Total		5000.004*	4273.568	2369.241	1703.246

SI.No.	States/UTs	2012-13				2013-14	
		BPL allocation made in July, 2012 @ BPL Issue Prices \$		BPL/AAY Allocation made to Poorest Districts \$		BPL allocation made in Sept., 2013 @ BPL Issue Prices &	
		Allocation	Off Take	Allocaton	Off Take	Alloca Tion	Off Take
1	2	13	14	15	16	17	18
1.	Andhra Pradesh	311.57	269.02	14.244	11.698	311.57	46.737
2.	Arunachal Pradesh	7.592	7.331	0.307	0.118	7.592	0.000
3.	Assam	190.794	184.495	26.273	19.739	140.794	32.948
4.	Bihar	500.213	368.367	595.395	267.211	500.213	4.122
S	Chhattisgarh	143.784	132.08	307.274	275.102	143.784	0.000
6.	Delhi	31.364	0	0	0	31.364	0.000
7.	Goa	3.68	3.985	0	0	3.68	0.000
8.	Gujarat	321.472	256.034	21.455	13.508	162.572	41.870
9.	Haryana	60.504	59.606	7.164	3.969	60.504	0.000
10.	Himachal Pradesh	39.416	30.447	11.537	8.21	39.416	0.000
11.	Jammu and Kashmir	56.44	51.706	14.255	14.253	56.44	0.000
12.	Jharkhand	183.584	133.165	131.781	108.183	183.584	0.000

1	2	13	14	15	16	17	18
13.	Karnataka	239.946	239.006	31.395	30.182	239.946	0.000
14.	Kerala	306.104	264.199	1.232	1.232	119.168	0.009
15.	Madhya Pradesh	316.324	0	206.62	0	316.324	0.000
16.	Maharashtra	501.059	272.404	0	0	501.059	0.000
17.	Manipur	12.730	12.730	0.381	0.374	12.73	0.273
18.	Meghalaya	14.033	14.02	0	0	14.033	0.247
19.	Mizoram	9.594	9.099	0.159	0.159	5.214	0.000
20.	Nagaland	17.01	17.075	0.315	0.254	9.51	0.000
21.	Odisha	252.906	192.616	204.647	112.241	252.906	0.000
22.	Punjab	35.888	0	1.839	0	35.888	0.000
23.	Rajasthan	186.42	174.464	81.278	81.481	186.42	0.000
24.	Sikkim	3.298	3.297	0.44	0.441	3.298	0.000
25.	Tamil Nadu	508.918	507.146	40.948	39.285	372.918	1.502
26.	Tripura	34.071	34.487	1.746	1.746	22.622	8.558
27.	Jttar Pradesh	818.879	740.242	159.556	97.642	818.879	0.000
28.	Uttarakhand	38.188	35.279	1.681	1.681	38.188	0.000
29.	West Bengal	397.152	383.272	259.315	36.713	397.152	4.671
30.	Andaman and Nicobar Islands	2.146	0.667	0	0	2.146	0.000
31.	Chandigarh	1.764	0.588	0	0	1.764	0.000
32.	Dadra and Nagar Haveli	1.382	0.493	0	0	1.382	0.000
33.	Daman and Diu	0.268	0.178	0	0	0.268	0.000
34.	Lakshadweep	0.23	0.207	0	0	0.23	0.000
35.	Pondicherry	6.442	3.835	0	0	6.442	0.000
Grand Total		5000.0001*	4401.540	2121.237	1125.422	5000.000	140.937

Source: Control Room, FCI Hqrs

\$ Offtake against SPL. Allocation is upto March, 2013 and offtake to Poorest District is upto April, 2013

# The total in certain cases may not add upto the Grand total shown of allocation made to the States due to reallocation made from the unlifted savings within the overall allocations. " Offtake is upto October, 2013 as against the allocation for the whole year

& Note: The above \$\$\$kiitional BPL allocation is to be adjusted against the Normal TPDS allocation. Further this allocation will cease to continue on implementation of NFSA by the respective State/ UT

**Setting up of Plastic Parks**

1961. SHRI M.K. RAGHAVAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has announced a scheme for setting up of Plastic Parks in the country;

(b) if so, the locations identified for setting up of these parks, State/UT-wise;

(c) the incentives offered for the purpose;

(d) whether any study has been conducted on the environmental hazards in the increased availability and usage of plastics in the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Yes, Madam.

(b) 'Final approval' has been given for setting up of Plastic Parks in Odisha (Siju Village, Kujanga Tehsil, Jagatsinghpur District) and Madhya Pradesh (Tamat Village, Gohargunj Tehsil, Raisen District). 'In principle approval' has been accorded to the proposed plastic parks in Assam (Tinsukia District) and Tamil Nadu (Voyalur Village, Ponneri Taluk, Thiruvallur District).

(c) Under the scheme, Government of India provides grant funding up to 50% of the project cost, subject to a ceiling of Rs. 40 crore per project.

(d) Yes, Madam.

(e) Plastic is a chemically inert substance. The virgin plastic bags are not per-se injurious to health or hazardous to environment but recycled / coloured bags are. The indiscriminate littering of used plastic bags and the absence of organized segregation / cleaning of plastic wastes in urban centers is a major area of concern. Accordingly, the Ministry of Environment and Forest has notified the Plastic Waste (Management and Handling) Rules, 2011 under the Environment (Protection) Act, 1986. These Rules regulate the manufacture and usage of certain plastic products, and the management of plastic waste.

[Translation]

**Sale in Open Market**

1962. SHRI PRADEEP KUMAR SINGH:

SHRI ASADUDDIN OWAISI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has allocated wheat and rice under the Open Market Sales Scheme (OMSS) in view of surplus stocks;

(b) if so, the details thereof including the buffer norms and actual stock during 2013-14 along with the targets fixed and achieved for release of foodgrains during the year;

(c) whether the Government has made any arrangements for storage of fresh arrivals in view of surplus carry-over stock due to low offtake under OMSS; and

(d) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam.

(b) In order to check rise in prices of food grains in open market and to offload surplus stocks of foodgrains from Central Pool, under Open Market Sale Scheme (Domestic) [OMSS(D)] for 2013-14, Government has approved allocation of 95 lakh tonnes of wheat for tender sale to bulk consumers and sale to small private traders from FCI godowns and 5 lakh tonnes of wheat for sale to States/ UTs / Co-operatives for distribution to retail consumers. Similarly, 5 lakh tonnes of rice has been approved for sale to States/ UTs for distribution to retail consumers. As per buffer and strategic reserve norms, as on 1st October, 72 lakh tonnes of rice and 140 lakh tonnes of wheat should be available in Central Pool. Against this norm, as on 01.10.2013, 190.33 lakh tonnes of rice and 361.00 lakh tonnes of wheat were available in Central Pool. In addition to allocation under OMSS(D), Government has also allowed export of 20 lakh tonnes of wheat on 8.8.2013 from the Central Pool through CPSUs to liquidate surplus stocks. As on 9.12.2013 a quantity of 19.35 MT of wheat and 0.68 lakh MT of rice has been sold under OMSS(D).

(c) and (d) Under Private Entrepreneurs Guarantee (PEG) Scheme, a capacity of 203.76 lakh MT has been



approved for construction of godowns at various locations in 19 States to store foodgrains procured for Central Pool. Out of this, tenders have been sanctioned for a capacity of 113.26 lakh MT and a capacity of 82 Lakh MT has already been completed. In addition arrangements have been made to evacuate stocks available in surplus procuring States to deficit States to create storage space in procuring States for fresh procurement.

#### Production and Consumption of Fertilizers

1963. DR. PADMASINHA BAJIRAO PATIL: Will the Minister of CHEMICAL AND FERTILIZERS be pleased to state:

(a) the estimated production and consumption of urea and DAP fertilizers;

(b) the difference in the prices of urea and DAP during each of the last three years and current year, fertilizers - wise;

(c) whether the downfall in the production of fertilizers has been registered during the said period.

(d) if so, the details thereof and the reasons therefor; and

(e) the steps being taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICAL AND FERTILIZERS (SHRI SRIKANT JENA): (a) The estimated production and consumption/ sale of Urea and DAP for the year 2013-14 is given below:-

(Lakh MT)

Year	Consumption/ Sale		Consumption/ Sale	
	Produc- tion	Consumption/ Sale	Produc- tion	Consumption/ Sale
	Urea		DAP	
2013-14	227.37	305.83	43.15	67.83

(b) Urea prices fixed by the Government at rupees 5310 PMT have remained unchanged from 01.4.2010 to 31.10.2012. However, w.e.f. 01.11.2012, the maximum retail price of urea has been increased by rupees 50/-per metric tone, raising it to rupees 5360/- per metric tone (exclusive of the central excise duty, central sales tax, countervailing duty, the sales tax and other local taxes).

The Government is implementing Nutrient Based Subsidy (NBS) Policy on Phosphatic and Potassic (P&K) fertilizers w.e.f. 1.4.2010 under which a fixed amount of subsidy decided on annual basis is provided on all subsidized P&K fertilizers depending upon its nutrient content. The Maximum Retail Price (MRP) is fixed by fertilizer companies. The NBS rates are decided by the Government in the last quarter of the year for the following year after taking into consideration all relevant factors including international price of P&K fertilizers and its raw material and the prevailing exchange rate.

The MRPs of various subsidized fertilizers during the last three years and current year ( up to November 2013 ) are enclosed in Statement.

(c) No Madam

(d) and (e) Question does not arise.

#### Statement

*Highest Maximum Retail Price (MRP) in Rs/MT of P&K Fertilizers Fixed by the Fertilizer Companies under the Nutrient Based Subsidy regime*

#	Grades of Fertilizers	10-11(Qtr. Wise)				11-12(Qtr. Wise)			
		I	II	III	IV	I	II	III	IV
1	2	3	4	5	6	7	8	9	10
1.	DAP : 18-46-0-0	9950	9950	9950	10750	12500	18200	20297	20000
2.	MAP : 11-52-0-0	9950	NA	NA	NA		18200	20000	20000
3.	TSP : 0-46-0-0	8057	8057	8057	8057	8057	8057	17000	17000

1	2	3	4	5	6	7	8	9	10
4.	MOP : 0-0-60-0	5055	5055	5055	5055	6064	11300	12040	12040
5.	16-20-0-13	6620	6620	6620	7200	9645	14400	15300	15300
6.	20-20-0-13	7280	7280	7395	8095	11400	14800	15800	15800
7.	23-23-0-0	NA	NA	NA	7445	7445	7445	Excluded from NBS Policy	
8.	10-26-26-0	8197	NA	8300	10103	10910	16000	16633	16386
9.	12-32-16-0	8637	8237	8637	9437	11313	16400	16500	16400
10.	14-28-14-0	NA	NA	NA	NA		14950	17029	
11.	14-35-14-0	NA	NA	NA	9900	11622	15148	17424	17600
12.	15-15-15-0	NA	NA	NA	7421	8200	11000	11500	11500
13.	AS: 20.3-0-0-23	8600	8600	7600	8700	7600	11300	10306	10306
14.	20-20-0-0	5943	NA	6243	7643	9861	14000	15500	18700
15.	28-28-0-0	NA	NA	NA	11181	11810	15740	18512	18700
16.	17-17-17-0								17710
17.	19-19-19-0								18093
18.	SSP(0-16-0-11)*	3200	3200	3200	3200	3200	4000 to 6300		
19.	16-16-16-0				7100	7100	7100	15200	15200
20.	DAP lite (16-44-0-0)				NA	11760	17600	19500	19500
21.	15-15-15-09				6800	9300	12900	15750	14851
22.	24-24-0-0				7768	9000	11550	14151	14297
23.	13-33-0-6						16200	17400	17400
24.	MAP lite (11-44-0-0)						16000	18000	18000
25.	DAP lite-II(14-46-0-0)					14900	18690	18300	18300

#	Grades of Fertilizers	2012-13(Qtr. Wise)				2013-14 (Qtr. Wise)		
		I	II	III	IV	I	II	III (Nov)
1	2	11	12	13	14	15	16	17
1.	DAP : 18-46-0-0	24800	26500	26500	26500	26520	25000	24607
2.	MAP : 11-52-0-0	20000	24200	24200	NA	NA	NA	
3.	TSP : 0-46-0-0	17000	NA	NA	17000	NA	17000	17000
4.	MOP : 0-0-60-0	16695	23100	24000	18750	18638	17750	17750

1	2	11	12	13	14	15	16	17
5.	16-20-0-13	15300	18200	18200	18200	17280	17710	17510
6.	20-20-0-13	19000	24800	19176	24800	20490	19166	18727
7.	23-23-0-0			Excluded from NBS Policy				
8.	10-26-26-0	21900	22225	22225	22225	22213	22200	21160
9.	12-32-16-0	22300	23300	22500	24000	23300	23300	21475
10.	14-28-14-0							
11.	14-35-14-0	17600	23300	23300	23300	23300	23300	22009
12.	15-15-15-0	13000	15600	15600	15600	15600	15150	15150
13.	AS: 20.3-0-0-23	11013	11013	11013	11013	11106	11106	10527
14.	20-20-0-0	18700	24450	24450	18500	15561	15262	15262
15.	28-28-0-0	24720	24720	23905	23905	23905	23410	21907
16.	17-17-17-0	20427	20522	20572	20672	20672	22947	24013
17.	19-19-19-0	19470	19470	19470	NA	NA	0	
18.	SSP(0-16-0-11)*		6500 to 7500			6200-9900	9270	10300
19.	16-16-16-0	15200					18000	18000
20.	DAP lite (16-44-0-0)	19500	24938	24938	24938	24938	23875	23875
21.	15-15-15-09	15000	15000	15000	NA	NA	0	
22.	24-24-0-0	14802	16223	16223	18857	18857	17896	17896
23.	13-33-0-6	17400	17400	17400	Excluded from NBS Policy			
24.	MAP lite (11-44-0-0)	18000	21500	21500				
25.	DAP lite-II(14-46-0-0)	24800	24800					

MRP is exclusive of Taxes

Fertilizers grade mentioned at Sr No 7,23,24,25 are not under subsidy scheme presently. Blank space/NA means not available in the market/not under subsidy scheme

[English]

#### **Nexus Between Insurgents and Naxalites**

1964. SHRI KABINDRA PURKAYASTHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any information regarding the nexus between the maoists and the terrorist outfits operating in the North-Eastern Region of the country;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The banned CPI (Maoist) party is trying to establish organizational bases in the North-East with a view to forge relations with other insurgent groups to meet its military requirements. In this regard, the CPI(Maoist) have

developed close fraternal ties with North-East insurgent groups like the Revolutionary People's Front (RPF) People's Liberation Army (PLA) of Manipur. Both the outfits have agreed upon mutual cooperation in the areas of training, funding, supply of arms and ammunition. The upper Assam leading committee (UALC) of the CPI (Maoist) is presently operating in Assam and Arunachal Pradesh and have been involved in incidents of looting of weapons and extortion from local villagers. The UALC has also been engaged in recruitment and training of cadres for the outfit in Assam. These cadres have been utilized in extensive propaganda against mega dams in Assam, in this backdrop, Assam-Arunachal border has emerged as another theatre of Maoist activities. The outfit is also establishing separate channels in the North-East, particularly in Nagaland for procurement of ammunition.

(c) The Government of India has alerted the State Governments concerned of the North-East in this regard. The Government is also monitoring the situation closely.

#### Supply of Coal to Power Projects

1965. SHRI ASHOK TANWAR:

SHRI. P. KARUNAKARAN:

SHRI. M. VENUGOPALA REDDY:

SHRI C. SIVASAMI:

Will the Minister of COAL be pleased to state:

(a) whether the purpose of Fuel Supply Agreement (FSA) is to provide good quality coal in sufficient quantity to all the Thermal Power Stations;

(b) if so, whether it is a fact that the supply of coal to power projects is lagging behind in spite of having proper FSA;

(c) if so, the details thereof and the reasons therefor;

(d) whether the Government has constituted an inter-Ministerial sub-group in the Ministry to review coal stock position of power plants in the country and if so, the details thereof; and

(e) the measures suggested/taken for meeting coal stock at various power plants and ensuring regular supply of coal to meet the demand?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (c) The purpose of Fuel Supply Agreement (FSA) for power stations from Coal India Limited (CIL) sources is to assure supply of coal to the tune of normative requirement based on long-term linkage. FSA has adequate clauses to address issues of quantity as well as quality of coal. Till such time FSA was concluded, coal was also supplied through best-effort Memorandum of Understanding (MOU) route as per allocation made by Central Electricity Authority (CEA).

By and large CIL has been dispatching more than 90% of the quantity committed under FSA/MOU. During the last three years, despatches to Power Utilities have been 91% 91% and 92% of FSA/MOU commitment in 2010-11, 2011-12 & 2012-13 respectively. Despatches were 87% in the current year up to November, 2013 as mentioned in the following table:

*Despatch of Coal & Products to Power Utility Sector from CIL (in Million Tonnes)*

Year	Committed Qty under FSA/MOU	Despatch	% Mat
2010-11	334.54	304.15	91%
2011-12	344.38	312.07	91%
2012-13	375.77	344.37	92%
2013-14 (Up to Nov'13) (Provisional)	259.13	224.69	87%

Despatches were affected during the last three months due to disruption of production / transportation because of law & order problems in Jharkhand & Odisha, Cyclon and its after effects, etc.

(d) and (e) Inter-Ministerial Sub-Group comprising representatives of Ministry of Power, Ministry of Coal and Ministry of Railways has been constituted. This Sub-Group monitors coal supply to power utility sector and takes various decisions for meeting any contingent situations including critical coal stock position of less than 7 days requirement.

[Translation]

**Use of Scientific Equipments in Agriculture**

1966. SHRI VISHWA MOHAN KUMAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the steps taken by the Government to provide information to the farmers regarding new scientific research taking place in the agriculture sector;

(b) whether the Government provides encouragement to the farmers for using scientific equipments for agricultural purposes;

(c) whether the Government, besides subsidy also provides loans to the farmers, at cheaper rates for procuring these equipments; and

(d) if so, the number of farmers benefitted by the subsidy/loan in various States including Jharkhand and Bihar during the last two years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) The steps taken for providing information to the farmers regarding new scientific research include setting up of Krishi Vigyan Kendras (KVKs), Agricultural Technology Management Agencies(ATMAs), Farm Machinery Training & Testing Institutes (FMTTI), Kisan Call Centres(KCCs), Agri-Clinics and Agri-Business Centres (ACABC) of entrepreneurs and development of a SMS Portal. Besides, assistance to State Governments is provided for agricultural mechanization under various schemes of Department of Agriculture and Cooperation, including Rashtriya Krishi Vikas Yojana (RKVY), National Food Security Mission (NFSM), National Horticulture Mission (NHM) and Post Harvest Technology Management (PHTM).

The farmers are encouraged by different agencies for using farm machinery and equipments by involving them in conduct of on-farm trials and front-line demonstrations on their fields and by organising training programmes, various extension activities and information/advice through telephone calls, SMS portal and farm radio and TV programmes.

(c) and (d) Yes, Madam. Assistance in the form of subsidy at the rate of 25 to 50 percent of the cost with

permissible ceiling limits is made available to the farmers to purchase agricultural equipment, including new technology agricultural equipments and machines under various schemes of the Department of Agriculture & Cooperation. Loans are available to the farmers for purchase of agricultural equipments and machines through the nationalized banks and other banks as per their prevailing rates and lending norms.

The subsidy schemes of the Department of Agriculture & Cooperation are implemented through the State Governments. Subsidy to the farmers for purchase of agricultural machines is provided under RKVY, NFSM, NHM and PHTM schemes of the Department. The data on number of farmers benefitted is not maintained in the Department.

[English]

**Production of Pulses**

1967. SHRI NARANBHAI KACHHADIA:

SHRI PRALHAD JOSHI:

SHRI N. DHARAM SINGH:

SHRI PASHUPATI NATH SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the production of pulses has declined in several parts of the country during the last three years and the current year;

(b) if so, the details thereof, State-wise; and

(c) the steps taken/proposed to be taken by the Government to encourage the farmers to produce more pulses in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) Depending upon the area coverage, monsoon rainfall, weather situation etc, the production of pulses in the country has followed a fluctuating trend. State-wise details of production of pulses during the last three years and the current year, i.e., 2010-11 to 2012-13 and 2013-14 (kharif only) are given in the enclosed Statement.

(c) In order to encourage farmers to produce more pulses in the country, Government of India has been implementing National Food Security Mission-Pulses (NFSM-Pulses) and Rashtriya Krishi Vikas Yojna (RKVY). Under NFSM, an Accelerated Pulses Production Programme (A3P) in the form of block demonstrations has

been started in 16 pulses growing States of the country to take up active propagation of key technologies for improving productivity of pulses. Further, to incentivise farmers for production of pulses, the Minimum Support Prices (MSPs) of pulses have also been increased significantly.

**Statement**

*State-wise estimates of production of total pulses during 2010-11 to 2013-14*

State/UT	Production ('000 Tonnes)			
	2010-11	2011-12	2012-13*	2013-14**
1	2	3	4	5
Andhra Pradesh	1440.0	1230.0	1563.2	296.0
Arunachal Pradesh	9.1	10.5	#	#
Assam	70.1	68.6	121.0	4.0
Bihar	537.8	511.3	541.4	71.6
Chhattisgarh	537.5	499.1	636.8	77.9
Goa	8.0	8.3	#	#
Gujarat	723.0	780.0	613.0	391.0
Haryana	158.5	127.0	124.0	27.0
Himachal Pradesh	41.6	30.8	46.6	10.2
Jammu and Kashmir	16.7	13.2	14.4	13.3
Jharkhand	329.6	412.0	594.9	309.6
Karnataka	1565.0	1134.1	1318.6	607.0
Kerala	3.0	2.5	1.6	0.0
Madhya Pradesh	3386.2	4161.9	4981.3	840.9
Maharashtra	3099.8	2268.0	2413.0	1448.0
Manipur	24.2	26.9	#	#
Meghalaya	3.7	3.7	#	#
Mizoram	6.1	5.3	#	#
Nagaland	36.4	34.7	#	#
Odisha	426.9	343.4	423.8	276.6
Punjab	19.3	15.0	65.2	11.0
Rajasthan	3259.7	2432.1	1945.0	772.6
Sikkim	11.9	5.9	#	#

1	2	3	4	5
Tamil Nadu	246.0	369.3	249.1	64.6
Tripura	5.2	6.0	#	#
Uttar Pradesh	2037.0	2403.0	2434.0	653.0
Uttarakhand	52.1	49.0	48.4	41.0
West Bengal	176.1	130.6	207.9	49.3
Andaman and Nicobar Islands	1.2	1.0	#	#
Dadra and Nagar Haveli	6.1	4.0	#	#
Delhi	0.8	0.7	#	#
Daman and Diu	1.1	0.0	#	#
Pondicherry	1.3	1.0	#	#
Others	NA	NA	102.7	46.6
All India	18240.9	17088.9	18446.0	6011.1

\*4th advance estimates released on 22.07.2013 #. included in others

\*\* 1st advance estimates released on 24.09.2013 (Kharif only) NA: Not available

#### Smuggling of Fertilizers

1968. CHAUDHARY LAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that fertilizers are being smuggled out of the country to Nepal, Bangladesh and other countries;

(b) if so, the number of such cases reported and the quantum of fertilizers seized therein during the last three years and the current year, border-wise; and

(c) the measures taken by the Government to check the smuggling of fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There have been instances of smuggling of fertilizers out of the / country to Nepal, Bangladesh and other countries. Details of seizures during the last three years and current year upto 30-11-2013, are as under:

Border	2010	2011	2012	2013
Indo-Nepal	28094	12953	10555	4450

(Qty. in no. of bags)

Border	2010	2011	2012	2013
Indo-Bhutan	Nil	Nil	Nil	Nil
Indo-Myanmar (Qty. in Kgs)	Nil	Nil	9500	Nil
Indo-Bangladesh (Qty. in Kgs)	83938	8477	45980	75561
Indo-Pakistan	Nil	Nil	Nil	Nil
Indo-China	Nil	Nil	Nil	Nil

(c) Steps taken by Government to prevent smuggling activities along the borders are as under:

- (i) Vulnerability mapping of the Border Out Posts (BOPs), which are prone to smuggling. These BOPs have been strengthened by deploying additional manpower, special surveillance equipments, vehicles and other infrastructure support.

- (ii) Effective domination of the borders by carrying out round the clock surveillance of the borders, viz. patrolling, laying nakas, establishing of observation posts all along the International Border (IB).
- (iii) Fencing along the Indo-Bangladesh and Indo-Pakistan Border.
- (iv) Installation of border Floodlights along the Border.
- (v) Introduction of Force multipliers and Hi-Tech Surveillance equipments such as Long Range Reconnaissance & Observation system (LORROS), Battle Field Surveillance Radars (BFSR), Hand Held Thermal Imager (HHTI), Night Vision Device/ Goggles (NVDs/NVGs) etc. Constant efforts are being made to procure the latest surveillance equipments for further enhancing the border domination.
- (vi) Up-gradation of intelligence network and coordination with sister agencies.
- (vii) Conduct of special operations along the border and in-depth areas.
- (viii) Frequent visit to border by unit Commandants and senior officers to supervise effective domination of the border.
- (ix) Better coordination with Border Guards of neighbouring countries including simultaneous coordinated patrol in these areas.

### Gross Calorific Value System

1969. SHRI K.SHIVAKUMAR ALIAS J.K. RITHEESH:  
Will the Minister of Coal be pleased to state:

(a) the details of production of coking and non-coking coal during the last three years and the current year, company and grade-wise;

(b) whether the coal companies have incurred any loss during the said period switching over to the Gross Calorific Value (GCV) system of coal pricing;

(c) if so, the details thereof; and

(d) the remedial measures taken by the Government to earn profit?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) The details of production of coking and non-coking coal during the last three years and the current year, company-wise and grade-wise is given in enclosed Statement.

(b) to (d) There are instances where notified price is lesser under the GCV regime compared to the earlier system. For example, the Notified Price of G-9 grade of coal applicable for Power Utilities as per Price Notification dated 27.5.2013 is lesser by Rs. 20/ MT under GCV regime as compared to the price earned up to 31.12.2011 (Under UHV regime) in respect of WCL coal for equivalent UHV based grade. In case of all consumers other than Power the gap is wider at Rs. 110/MT under GCV regime as compared to price under UHV regime. Under the current dispensation, coal pricing is deregulated and the public sector coal companies can revise their prices keeping in view the various factors relevant to their operations and supply of coal, including viability and profitability.

### Statement

*Companywise / Gradewise Coal Production 2012-13 (Mill TE)*

GRADES	ECL	BCCL	CCL	NCL	WCL	SECL	MCL	NEC	CIL	SCCL
SC-I Blendable									0.000	
Blendable (Chirtakuri-I)	0.010								0.010	
SC-II Blendable						0.157			0.157	
Blendable	0.010	0.000	0.000	0.000	0.000	0.157	0.000	0.000	0.167	



GRADES	ECL	BCCL	CCL	NCL	WCL	SECL	MCL	NEC	CIL	SCCL
SI		0.071							0.071	
SII		1.371							1.371	
W-I		0.170							0.170	
W-II		1.075	0.085		0.330				1.490	
W-III		0.716	0.944						1.660	
W-IV		0.032	1.943						1.975	
Met Coking	0.010	3.435	2.972	0.000	0.330	0.157	0.000	0.000	6.904	
W-I									0.000	
W-II									0.000	
W-III	0.033								0.033	
W-IV									0.000	
SLV									0.000	
Other Coking	0.033	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.033	
W-I		0.089							0.089	
W-II		0.082	0.036						0.118	
W-III		6.975	1.699						8.674	
W-IV		16.389	11.449						27.838	
NLW	0.000	23.535	13.184	0.000	0.000	0.000	0.000	0.000	36.719	
#REF!	0.033	23.535	13.184	0.000	0.000	0.000	0.000	0.000	36.752	
TOTAL COKING	0.043	26.970	16.156	0.000	0.330	0.157	0.000	0.000	43.656	
G1-Exceeding 7000								0.259	0.259	
G2 -Exceeding 6700 and not exceeding 7000	0.076	0.076						0.279	0.431	0.346
G3 -Exceeding 6400 and not exceeding 6700	1.330	0.949				3.343			5.622	
G4 -Exceeding 6100 and not exceeding 6400	11.751	0.193	0.280		0.033	4.543		0.067	16.867	
G5 -Exceeding 5800 and not exceeding 6100	4.574	0.340	1.882	0.915	0.497	6.054	0.118		14.380	0.686

GRADES	ECL	BCCL	CCL	NCL	WCL	SECL	MCL	NEC	CIL	SCCL
G6 -Exceeding 5500 and not exceeding 5800	1.749	2.524	1.042	0,122	1.702	8.981			16.120	0.000
G7 -Exceeding 5200 and not exceeding 5500	0.750	0.041	1.320	15.804	3.153	4.707	0.035		25.810	7.271
G8 -Exceeding 4900 and not exceeding 5200	0.214	0.107	1.026	9.095	8.826	1.141	0.229		20.638	
G9 -Exceeding 4600 and not exceeding 4900			19.392		27.746		1.306		48.444	13.102
G10 -Exceeding 4300 and not exceeding 4600			3.080	44.085		9.403	2.240		58.808	0.172
G11 -Exceeding 4000 and not exceeding 4300	13.424	0.013	3.883			72.079	11.644		101.043	15.958
G12 -Exceeding 3700 and not exceeding 4000						7.811	25.339		33.150	
G13 -Exceeding 3400 and not exceeding 3700							66.983		66.983	12.521
G14										
G15										2.144
G16										
G17										1.302
Low Grade										0.048
Total Non-Coking	33.868	4.243	31.905	70.021	41.957	118.062	107.894	0.605	408.555	
G.TOTAL	33.911	31.213	48.061	70.021	42.287	118.219	107.894	0.605	452.211	29.053
2011-12										
SC-I Blendable									0.000	
Blendable (Criinakuri-I)	0.010								0.010	
SC-II Blendable						0.189			0.189	



GRADES	ECL	BCCL	CCL	NCL	WCL	SECL	MCL	NEC	CIL	SCCL
G6										0.000
G7										1.715
G8										
G9										4.347
G10										0.000
G11										4.503
G13										4.019
G14										
G15										0.489
G16										
G17										0.411
Total Non-Coking	30.507	2.957	32.455	66.401	42.791	113.648	103.119	0.602	392.480	
G.TOTAL	30.558	30.207	48.004	66.401	43.110	113.837	103.119	0.602	435.838	52.211

Note:G. Total production includes GCV Grade coal of 103.424 Mill Te

2010-11

GRADES	ECL	BCCL	CCL	NCL	WCL	SECL	MCL	NEC	CIL	SCCL
SC-I Blendable									0.000	
Blendable(Chlnakuri-I)	0.007								0.007	
SC-II Blendable						0.163			0.163	
Blendable	0.007	0.000	0.000	0.000	0.000	0.163	0.000	0.000	0.170	
SI		0.263							0.263	
SII		1.558							1.558	
W-I		0.154							0.154	
W-II		1.205			0.403				1.608	
W-III		0.520							0.520	
W-IV		1.158							1.158	
Met Coking	0.007	4.858	4.556	0.000	0.403	0.163	0.000	0.000	9.987	
W-I									0.000	
W-II									0.000	
W-III	0.039	0.021							0.060	
W-IV		0.067							0.067	

GRADES	ECL	BCCL	CCL	NCL	WCL	SECL	MCL	NEC	CIL	SCCL
SLV									0.000	
Other Coking	0.039	0.088	10.894	0.000	0.000	0.000	0.000	0.000	11.021	
W-I		0.080							0.080	
W-II		0.056							0.056	
W-III		4.491							4.491	
W-IV		15.712							15.712	
NLW	0.000	20.339	0.000	0.000	0.000	0.000	0.000	0.000	20.339	
TOTAL COKING	0.046	25.285	15.450	0.000	0.403	0.163	0.000	0.000	41.347	
A	1.011					2.747			3.758	0.051
B	11.033	0.009	0.418	0.809	0.474	10.007	0.210		22.960	0.695
C	3.244	2.726	2.617	20.318	3.001	9.938	0.222		42.066	8.155
D	1.484	0.984	0.141	7.730	11.543	4.978	1.790		28.650	11.068
E	1.128		24.477	37.396	26.871		10.528		100.400	16.830
F	12.858		4.417		1.362	84.872	87.530		191.039	11.774
G									0.000	1.719
UNGRADED								1.100	1.100	1.041
Total Non-Coking	30.758	3.719	32.070	66.253	43.251	112.542	100.280	1.100	389.973	
G.TOTAL	30.804	29.004	47.520	66.253	43.654	112.705	100.280	1.100	431.320	51.333
STATEMENT										
2013-14 (APR- SEPT) (Mill Te)										
GRADES	ECL	BCCI	CCI	NCI	WCI	SECI	MCI	NEC	CII	SCCL
SC-I Blendable									0.000	
Blendable(Cbinakuri-I)	0.005								0.005	
SC-II Blendable						0.068			0.068	
Blendable	0.005	0.000	0.000	0.000	0.000	0.068	0.000	0.000	0.073	
SI		0.032							0.032	
SII		0.530							0.530	
W-I		0.034							0.034	
W-II		0.468			0.130				0.598	
W-III		0.381							0.381	

GRADES	ECL	BCCL	CCL	NCL	WCL	SECL	MCL	NEC	CIL	SCCL
W-IV		0.240							0.240	
Met Coking	0.005	1.685	1.495	0.000	0.130	0.068	0.000	0.000	3.383	
W-I									0.000	
W-II									0.000	
W-III	0.018								0.018	
W-IV									0.000	
SIV		0.158							0.158	
Other Coking	0.018	0.158	0.000	0.000	0.000	0.000	0.000	0.000	0.175	
W-I		0.043							0.043	
W-II		0.147							0.147	
W-III		3.758							3.758	
W-IV		8.221							8.221	
NIW	0.000	12.169	6.195	0.000	0.000	0.000	0.000	0.000	18.364	
Total Non Met. Coking (Oh Cok.+NLW)	0.018	12.327	6.195	0.000	0.000	0.000	0.000	0.000	18.540	
TOTAL COKING	0.023	14.012	7.690	0.000	0.130	0.068	0.000	0.000	21.923	
G1-Exceeding 7000								0.071	0.071	
G2 Exceeding 6700 and not exceeding 7000	0.024	0.032						0.047	0.103	0.000
G3 Exceeding 6400 and not exceeding 6700	0.730	0.303				1.488			2.521	
G4 Exceeding 6100 and not exceeding 6400	6.106	0.076	0.095		0.007	2.830		0.007	9.121	
G5 Exceeding 5800 and not exceeding 6100	2.012	0.093	0.566	0.494	0.145	2.052	0.041		5.403	0.442
G6 Exceeding 5500 and not exceeding 5800	0.395	0.626	0.139	0.080	0.756	4.233			6.229	0.017
G7 Exceeding 5200 and not exceeding 5500	0.471	0.014	0.548	7.856	1.512	1.987	0.017		12.405	3.502

GRADES	ECL	BCCL	CCL	NCL	WCL	SECL	MCL	NEC	CIL	SCCL
G8 Exceeding 4900 and not exceeding 5200	0.119	0.076	0.346	3.917	4.116	0.525	0.091		9.190	0.850
G9 Exceeding 4600 and not exceeding 4900			8.444		9.586		0.555		18.565	5.583
G10 Exceeding 4300 and not exceeding 4600			0.775	16.356	0.122	4.778	0.615		22.646	1.189
G11 Exceeding 4000 and not exceeding 4300	5.820	0.007	1.687			33.917	4.270		45.701	8.399
G12 Exceeding 3700 and not exceeding 4000						4.369	15.692		20.061	
G13 Exceeding 3400 and not exceeding 3700							26.424		26.424	6.834
G14 Exceeding 3100 and not exceeding 3400				0.106					0.106	0.198
G 15										1.470
G 16										0.333
G 17										0.229
low Grade										0.005
Total Non-Coking	15.677	1.227	12.600	28.809	16.244	56.179	47.705	0.125	178.566	
G. TOTAL	15.700	15.239	20.290	28.809	16.374	56.247	47.705	0.125	200.489	29.053

### Unsafe Buildings

1970. SHRI D.B. CHANDRE GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are several unsafe buildings in the National Capital Territory (NCT) of Delhi;

(b) if so, whether any survey has been conducted to find out the number of unsafe buildings in the NCT of Delhi;

(c) if so, the details and the outcome thereof; and

(d) the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) New Delhi Municipal Council (NDMC) has conducted a preliminary visual survey in its area for identification of private dangerous building, in which 14 buildings were listed as dangerous buildings. The details of the buildings found dangerous are as under:

- (i) B-44, Malcha Marg, New Delhi.
- (ii) 31, S.P. Marg, New Delhi.
- (iii) 7, Panchsheel Marg, New Delhi.
- (iv) Regal Building (Rear portion & Top Portion), Connaught Place.
- (v) Scindia House (Rear Portion), Connaught Place.
- (vi) Pump House, Near Birla Mandir, New Delhi.
- (vii) South India Club, Mandir Marg, New Delhi.
- (viii) 31, Jor Bagh, New Delhi (Rear Portion).
- (ix) 43, Jor Bagh, New Delhi (Rear Portion).
- (x) 1/172, Jor Bagh, Local Shopping Centre, New Delhi (Rear Portion).
- (xi) Marshal Houser, Hanuman Road, New Delhi.
- (xii) Shop No.36, Sarojini Nagar Market, New Delhi.
- (xiii) Shop No.41, Sarojini Nagar Market, New Delhi.
- (xiv) Shop No.125, Sarojini Nagar Market, New Delhi (Barsati Floor).

(d) The South India Club Building has been demolished and re-constructed. Other building authorities have been directed to take corrective measures.

[Translation]

#### **Central Agricultural Universities**

1971. DR. BHOLA SINGH:

SHRI VIRENDRA KUMAR:

SHRI ARJUN RAM MEGHWAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has any provision for according Central Agriculture University status to the State Agriculture Universities;

(b) if so, the details thereof;

(c) the details of State Agriculture Universities to whom Central Agriculture University status is likely to be accorded by the Government during the year 2013-14, State-wise including Rajasthan;

(d) whether the Government has received proposals from various States including Madhya Pradesh and Uttar Pradesh to open new Central Agriculture University; and

(e) if so, the time by which these universities are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) Central Agricultural Universities are established by an Act of Parliament.

(c) At present conversion of Rajendra Agricultural University, Pusa, Bihar into Central Agricultural University is under process and MoU in this regard has been signed by the Union Government and forwarded to Government of Bihar. However, there is no such proposal with regard to any other State Agricultural University including Rajasthan.

(d) and (e) Establishment of Rani Laxmi Bai Central Agricultural University in Bundelkhand region will be completed during XII Five year plan. This will cater to the requirement of both Madhya Pradesh and Uttar Pradesh States.

#### **Impact of Online FMS**

1972. SHRI GORAKH PRASAD JAISWAL:

SHRI. RATAN SINGH:

SHRI R. DHRUVANARAYANA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the reasons for shortage of fertilizers in the country after the implementation of online Fertilizer Monitoring System (FMS) and the reaction of the Government thereto;

(b) the manner in which shortage of fertilizers is ascertained under the online FMS;

(c) whether the Government proposes to open online advice to farmers on the use of fertilizers; and

(d) If so, the details thereof and the time by which the proposal is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICAL AND FERTILIZERS (SHRI SRIKANT JENA): (a)



The details of requirement, availability and sales of Urea, DAP, MOP and NPK during the year 2012-13 and current year upto November, 2013 in all States and UTs is given in enclosed Statement.

As can be seen from the above statement that there is adequate availability of all the fertilizers during the current year as well as in previous year throughout the country. Department has not received any complaint from any State/UT and no State/UT has raised any issue on the availability during weekly video conferences jointly conducted by Department of Agriculture and Cooperation and Department of Fertilizers.

It is pertinent to mention here that after implementation of online Fertilizers Monitoring System (FMS) the monitoring of availability of fertilizers has become better.

(b) Under the Online FMS, the following steps are being taken to ascertain the availability viz-a-viz any shortage of fertilizers (Urea, DAP, MOP & NPK) -

- (1) The month-wise demand as assessed and projected by the Department of Agriculture & Cooperation (DAC) in consultation with the State Governments before commencement of each cropping season is displayed on FMS for information of the States and public at large.
- (2) On the basis of month-wise & state-wise projection given by Department of Agriculture and Cooperation, Department of Fertilizers allocates sufficient /adequate quantities of fertilizers to States by issuing monthly supply plan which is

uploaded in FMS for information of the States and public at large.

- (3) The movement of all major subsidized fertilizers is being monitored throughout the country by an on-line web based monitoring system ([www.urvarak.co.in](http://www.urvarak.co.in)) also called as Fertilizer Monitoring System (FMS).

Apart from these, Department of Fertilizers is also taking the following steps to ascertain the availability of above fertilizers:-

- (i) The State Governments are regularly advised to coordinate with manufacturers and importers of fertilizers for streamlining the supplies through timely placement of indents for railway rakes through their state institutional agencies like Markfed etc.
- (ii) Regular weekly Video conference is conducted jointly by Department of Agriculture & Cooperation (DAC), Department of Fertilizers (DoF), and Ministry of Railways with State Agriculture Officials and corrective actions are taken to dispatch fertilizer as indicated by the State governments.
- (iii) The gap in the demand and domestic production of fertilizer is met through imports.

(c) and (d) There is no proposal of the Department of Fertilizers to open on line advice system for farmers regarding use of fertilizers.

#### **Statement**

*State wise Requirement, Availability and Sales of Fertilizers During 2012-13 to 2013-14 (upto November'13)*

(Figures in LMT)

State	Year	Urea			DAP		
		Requirement	Availability	Sales	Requirement	Availability	Sales
1	2	3	4	5	6	7	8
Andaman and Nicobar	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Andhra Pradesh	2012-13	32.5	29.4	28.5	12.3	6.8	6.5
	2013-14	22.3	24.2	22.9	8.8	4.6	4.0

1	2	3	4	5	6	7	8
Arunachal Pradesh	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Assam	2012-13	3.2	2.6	2.6	0.7	0.4	0.3
	2013-14	1.9	1.7	1.7	0.3	0.2	0.2
Bihar	2012-13	21.5	21.1	21.0	5.0	5.7	5.4
	2013-14	14.5	12.1	11.5	4.2	2.9	2.3
Chandigarh	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Chattisgarh	2012-13	6.9	7.3	7.1	3.1	2.5	2.3
	2013-14	5.6	5.0	4.8	2.4	1.7	1.4
Dadra and Nagar Haveli	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Daman and Diu	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Delhi	2012-13	0.1	0.0	0.0	0.1	0.0	0.0
	2013-14	0.1	0.0	0.0	0.0	0.0	0.0
Goa	2012-13	0.1	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Gujarat	2012-13	23.8	19.5	19.2	8.8	4.2	4.0
	2013-14	16.0	13.5	13.3	4.6	2.9	2.3
Harayana	2012-13	20.0	21.0	20.3	7.2	7.2	6.9
	2013-14	12.7	12.4	12.1	3.5	3.0	3.0
Himachal Pradesh	2012-13	0.7	0.7	0.7	0.0	0.0	0.0
	2013-14	0.4	0.4	0.4	0.0	0.0	0.0
Jammu and Kashmir	2012-13	1.5	1.5	1.4	0.9	0.6	0.5
	2013-14	0.9	0.6	0.6	0.5	0.5	0.4
Jharkhand	2012-13	2.7	2.0	2.0	1.3	0.5	0.5
	2013-14	2.0	1.5	1.3	0.7	0.2	0.2
Karnataka	2012-13	15.0	14.6	14.5	8.9	4.2	4.0
	2013-14	11.4	11.6	11.0	6.1	3.9	3.5

1	2	3	4	5	6	7	8
Kerala	2012-13	2.1	1.4	1.4	0.5	0.3	0.3
	2013-14	1.5	1.1	1.0	0.2	0.3	0.2
Lakshadweep	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Madhya Pradesh	2012-13	18.5	19.5	18.9	11.5	11.7	11.1
	2013-14	14.0	16.8	16.0	10.9	7.1	6.0
Maharashtra	2012-13	28.0	23.4	22.9	15.6	7.0	6.6
	2013-14	19.2	19.3	18.6	11.1	4.7	3.4
Manipur	2012-13	0.5	0.2	0.2	0.1	0.0	0.0
	2013-14	0.3	0.2	0.2	0.1	0.0	0.0
Megalaya	2012-13	0.1	0.1	0.1	0.1	0.0	0.0
	2013-14	0.1	0.0	0.0	0.1	0.0	0.0
Mizoram	2012-13	0.1	0.0	0.0	0.1	0.0	0.0
	2013-14	0.1	0.1	0.1	0.0	0.0	0.0
Nagaland	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.1	0.0	0.0	0.0
Odisha	2012-13	6.5	5.4	5.3	2.8	1.5	1.4
	2013-14	5.0	4.9	4.6	1.9	1.1	1.0
Pondicherry	2012-13	0.3	0.2	0.2	0.1	0.0	0.0
	2013-14	0.2	0.2	0.2	0.0	0.0	0.0
Punjab	2012-13	26.4	29.1	28.4	8.8	9.1	8.7
	2013-14	19.3	17.5	17.2	8.8	4.4	3.8
Rajasthan	2012-13	17.3	18.9	18.5	7.6	6.3	5.9
	2013-14	10.8	11.9	11.4	4.8	4.5	4.3
Sikkim	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Tamil Nadu	2012-13	11.5	9.4	9.3	4.6	2.4	2.3
	2013-14	7.5	6.6	6.6	3.1	1.9	1.7
Tripura	2012-13	0.5	0.2	0.2	0.1	0.0	0.0
	2013-14	0.4	0.2	0.2	0.0	0.0	0.0
Uttar Pradesh	2012-13	60.0	63.3	62.6	18.2	21.7	20.9
	2013-14	41.0	39.6	36.3	16.7	11.9	10.2

1	2	3	4	5	6	7	8
Uttaranchal	2012-13	2.5	2.5	2.5	0.4	0.3	0.3
	2013-14	1.7	1.9	1.8	0.3	0.2	0.2
West Bengal	2012-13	13.5	14.0	13.9	5.3	4.3	4.3
	2013-14	7.7	7.4	6.7	3.7	1.5	1.2
Total	2012-13	315.4	3073	301.6	123.6	96.8	92.2
	2013-14	216.3	210.5	200.3	92.7	57.4	49.1

State	Year	MOP			NPK		
		Requirement	Availability	Sales	Requirement	Availability	Sales
1	2	9	10	11	12	13	14
Andaman and Nicobar	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Andhra Pradesh	2012-13	6.6	3.4	3.1	22.5	18.2	17.6
	2013-14	4.3	2.1	1.9	16.2	13.0	11.8
Arunachal Pradesh	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Assam	2012-13	1.5	0.6	0.6	0.2	0.1	0.1
	2013-14	0.8	0.6	0.5	0.1	0.0	0.0
Bihar	2012-13	2.3	1.2	1.1	3.7	3.0	3.0
	2013-14	1.5	1.1	0.9	3.0	1.1	0.9
Chandigarh	2012-13	0.0	0.0	0.0	0.2	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Chattisgarh	2012-13	1.3	0.7	0.7	1.8	1.2	1.0
	2013-14	0.8	0.6	0.4	1.4	0.7	0.6
Dadra and Nagar Haveli	2012-13	0.0	0.0	0.0	0.1	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Daman and Diu	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Delhi	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0

1	2	9	10	11	12	13	14
Goa	2012-13	0.0	0.0	0.0	0.1	0.0	0.0
	2013-14	0.0	0.0	0.0	0.1	0.0	0.0
Gujarat	2012-13	2.0	0.8	0.8	5.6	4.7	4.6
	2013-14	1.0	0.8	0.7	3.5	2.9	2.7
Harayana	2012-13	0.8	0.2	0.2	1.0	0.3	0.3
	2013-14	0.3	0.2	0.2	0.5	0.1	0.1
Himachal Pradesh	2012-13	0.1	0.1	0.1	0.5	0.2	0.2
	2013-14	0.0	0.1	0.0	0.2	0.1	0.1
Jammu and Kashmir	2012-13	0.4	0.2	0.2	0.0	0.0	0.0
	2013-14	0.1	0.1	0.0	0.0	0.0	0.0
Jharkhand	2012-13	0.4	0.0	0.0	1.3	0.3	0.3
	2013-14	0.2	0.0	0.0	0.6	0.1	0.1
Karnataka	2012-13	5.7	2.8	2.7	14.4	9.7	9.4
	2013-14	3.9	1.8	1.7	9.9	8.3	7.1
Kerala	2012-13	1.9	0.9	0.9	2.5	1.6	1.5
	2013-14	1.5	0.7	0.7	1.9	1.2	1.0
Lakshadweep	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Madhya Pradesh	2012-13	1.4	0.9	0.9	4.3	2.5	2.3
	2013-14	1.2	0.5	0.3	3.9	1.7	1.5
Maharashtra	2012-13	6.3	3.2	3.1	19.0	13.3	12.8
	2013-14	3.6	2.4	2.0	12.9	10.5	9.5
Manipur	2012-13	0.1	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Megalaya	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Mizoram	2012-13	0.1	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Nagaland	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Odisha	2012-13	2.0	0.8	0.8	4.0	2.4	2.3
	2013-14	1.1	0.8	0.6	2.8	1.3	1.1

1	2	9	10	11	12	13	14
Pondicherry	2012-13	0.1	0.0	0.0	0.3	0.1	0.1
	2013-14	0.0	0.0	0.0	0.1	0.1	0.1
Punjab	2012-13	1.1	0.4	0.4	1.5	0.4	0.4
	2013-14	0.6	0.4	0.3	1.1	0.1	0.1
Rajasthan	2012-13	0.5	0.2	0.2	1.7	0.8	0.8
	2013-14	0.2	0.0	0.0	1.0	0.2	0.2
Sikkim	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Tamil Nadu	2012-13	5.6	2.2	2.2	6.8	5.9	5.7
	2013-14	3.2	1.8	1.8	4.8	3.7	3.3
Tripura	2012-13	0.2	0.1	0.1	0.0	0.0	0.0
	2013-14	0.1	0.0	0.0	0.0	0.0	0.0
Uttar Pradesh	2012-13	3.5	1.5	1.3	11.5	6.7	6.6
	2013-14	1.5	1.0	0.8	9.0	2.8	2.6
Uttaranchal	2012-13	0.1	0.0	0.0	0.6	0.3	0.3
	2013-14	0.1	0.0	0.0	0.4	0.3	0.3
West Bengal	2012-13	4.3	2.2	2.2	8.3	8.0	7.9
	2013-14	2.2	1.5	1.2	6.1	4.9	4.2
Total	2012-13	47.8	22.1	21.3	111.4	79.6	77.3
	2013-14	28.2	16.5	14.2	79.4	53.2	47.4

### Unit of Crop Insurance Scheme

1973. SHRI IJYARAJ SINLGH:

SHRI HARISH CHOUDHARY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is considering to make the villages as basic territorial unit for the crop insurance scheme in place of districts;

(b) if so, the details in this regard; and

(c) the steps taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE

MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) Yes, Madam.

(b) and (c) Unit area of insurance has already been reduced to the village/village panchayat level in the restructured scheme of 'National Crop Insurance Programme' (NCIP) which has been formulated by merging the ongoing Pilot schemes with provision for full-fledged implementation of Modified National Agricultural Insurance Scheme (MNAIS), Weather Based Crop Insurance Scheme (WBCIS) and Coconut Palm Insurance Scheme (CPIS) and roll back of National Agricultural Insurance Scheme (NAIS) from Rabi 2013-14 season. To encourage the State Governments to implement the scheme at village/ village panchayat level, a provision to reimburse 50% of incremental expenses on Crop Cutting Experiments has been made in the scheme.

*[English]***Global Campaign on Quality of Drugs**

1974. SHRI M. ANANDAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) Whether in the wake of malicious campaigns against the Indian drugs in many parts of world, the Department of Pharmaceuticals along with the domestic drug industry has launched any global campaign to highlight the qualities of generic drugs produced in the country;

(b) If so, the details thereof;

(c) Whether the Pharmaceutical Export Promotion Council has organized these campaigns around the world in support of the Department of Pharmaceuticals; and

(d) If so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMMES IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The Department of Pharmaceuticals has not launched any global campaign to highlight the qualities of generic drugs produced in the country. However, at various International bilateral fora like, Joint Working Group, Inter-Governmental Commissions etc, the Department of Pharmaceuticals highlight the quality of generic drugs produced in the country.

(b) to (d) In view of (a) above, do not arise

**Supply of Coal to Power Projects**

1975. SHRI M VENUGOPALA REDDY:

SHRI JAG DANAND SINGH:

Will the Minister of COAL be pleased to state:

(a) whether some coal based industries including power plants have been shut down or are on the verge of shut down due to shortage / critical stock of coal and if so, the details thereof, State / UT-wise;

(b) whether Kahalgaon Thermal Power Station was closed for three days at a stretch for want of coal supply thereby affecting power production and supply;

(c) whether various State Governments have requested for supply of sufficient quantity of coal as per their

demand to different consumers including the power plants located in their States; and

(d) if so, the details thereof, State-wise and the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) Due to inadequate availability of domestic coal, occasionally some of the coal based industries including power plants operated sub-optimally. As on 11.12.2013, out of the 100 power plants whose coal stock position is being monitored in Central Electricity Authority (CEA) 33 power plants were critical having coal stock (for less than 7 days) and out of which 17 thermal power stations were super critical (having coal stock less than 4 days). In the current year, during the period April-November 2013, coal based power plants had a generation growth of around 8% over the previous year in same period. During the current year (up to November, 2013), the overall supplies to Kahalgaon TPP from Coal India Limited (CIL) sources have been 7.66 MT which is 120% of commitment under FSA of 6.38 MT. However, Kahalgaon Thermal PowerPlant (TPP) (2340 MW) of National Thermal Power Corporation Ltd (NTPC). Unit-5, 6 and 7 of 500 MW each was affected for some time during the current year due to short supply of coal.

(c) and (d) In the regime of New Coal Distribution Policy of the Government, coal is supplied from CIL sources as per the bilateral Fuel Supply Agreement and partly through eAuction to the tune of about 10% of annual production to meet the requirement of consumers not covered by FSA.

CIL has been meeting more than 90% of its commitment which is the supply plan target finalised by Ministry of Coal as part of Annual Plan every year as can be seen from the details of last three years and current year tabled below.

*Actual Supply from CIL vis-a-vis Supply Plan Target in Raw Coal Terms as Finalised by MOC in Annual Plan*

(in Million Tonnes)

Year	Supply Plan Target	Actual Supply	% Met
1	2	3	4
2010-11	460.50	424.50	92%
2011-12	452.00	433.08	96%

1	2	3	4
2012-13	470.00	465.18	99%
2013-14 (upto November, 2013)	310.43	298.63	96%

Notwithstanding the above, various State Governments, from time to time, seek contingent coal supply to power stations in their States having critical coal stock. Infrastructure Review Committee of Cabinet Secretariat had constituted an inter-Ministerial Sub-Group comprising representatives of Ministry of Power, Ministry of Coal and Ministry of Railways. This Sub-Group monitors coal supply to power utility sector and takes various decisions for meeting any contingent situations including critical coal stock position.

In order to ensure adequate availability of coal, following steps have been taken:

- (i) The Cabinet Committee on Economic Affairs (CCEA) approved the proposal for supply of coal to the power projects with a capacity of 78,000 MW commissioned / to be commissioned during the period from 01.04.2009 to 31.03.2015. Supply of domestic coal to these projects has been restricted to 65%, 65%, 67% and 75% during remaining four years of 12th plan, keeping in view the availability of coal. To meet the balance Fuel Supply Agreement (FSA) obligations, Coal India Limited (CIL) was to import coal and supply the same to the willing Thermal Power Plants (TPPs) on cost plus basis. TPPs can also import coal themselves. CCEA has further directed that coal be supplied to power projects of 4660 MW power projects and other similarly placed projects without any linkage, without affecting the supplies to the 78,000 MW power projects and other Latter of Assurance (LoA) holders. The Coal India Limited has been issued a Presidential Directive for implementation of the CCEA decision. As on date CIL has signed 157 FSAs with the identified power plants within 78,000 MW capacity.
- (ii) In order to bridge shortfall in availability of domestic coal, Power Utilities were advised by the Central Electricity Authority (CEA) to import 50 Million Tonne (MT) coal for the year 2013-14.

During the period April-November, 2013 power utilities have imported 24.5 Million Tonne against pro-rata target of 33.3 MT.

*[Translation]*

#### **Role of MPs in Border Road Development**

1976. SHRI HARISH CHOUDHARY:

SHRIMATI RAMA DEVI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government holds consultations with the local Members of Parliament regarding construction of roads in border areas adjoining neighbouring countries;

(b) if so, the details thereof; and

(c) the role of the local Members of Parliament in the monitoring mechanism regarding construction of roads in such areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There are various ongoing Border road projects being executed by different construction agencies along the border areas of operational significance on the requirements projected by Army and the Border Guarding Forces.

Ministry of Home Affairs is implementing the Border Area Development Programme (BADP) through the State Governments as a part of comprehensive Border Management, which aims to meet the special developmental needs of the people living in the remote and inaccessible areas near the international Border including roads and to saturate the border areas with the entire essential infrastructure through convergence of Central/State/BADP/Local Schemes and participatory approach. Through, the Government of India lays down the broad guidelines, but the schemes/works are finalized and approved by the State Government in consultation with the grass root level institutions such as Panchayati Raj Institutions (PRIs)/ District level Council/Traditional Councils/Local people/Democratic institutions/voluntary agencies and are executed by the agencies of the State Government.

(c) The BADP schemes/projects are being monitored by high-ranking State Government Nodal Officer of the



concerned block who is responsible for proper monitoring of the schemes and forwarding quarterly report to Ministry of Home Affairs. The State Governments also obtain an independent feedback on the quality of work and other relevant issues through third party inspection and social audit.

[English]

### **Processing of Fruits and Vegetables**

1977. SHRI HARIBHAU JAWALE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has entered into any technical agreement or signed Memorandum of Understanding (MoU) with leading fruit and vegetable processing industrial countries to develop the Food Processing Industries; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Yes, Madam. Ministry of Food Processing Industries has entered into agreements with some developed countries viz. Germany and France for bilateral co-operation in the field of Food Processing, which generally include processed food segments including fruits & vegetables. Besides, the Department of Agriculture & Cooperation has entered into number of umbrella agreements with some developed countries like USA, France, Canada, The Netherlands, Argentina, Austria, Brazil for bilateral co-operation in the areas of agriculture and allied sectors which generally include agro and food processing, cold chain etc. Apart from this, MoUs have been entered into by the two institutions of the Ministry, namely National Institute of Food Technology Entrepreneurship & Management (NIFTEM) and Indian Institute of Crop Processing Technology (IICPT). These MoUs relate to collaboration in teaching and research in the food processing sector.

### **Morga-II Coal Block**

1978. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of COAL be pleased to state:

(a) whether the Government/Coal India Ltd. had received a request from Government of Gujarat for grant of

allotment of an alternative coal block in place of Morga-II, for consideration;

(b) if so, the details thereof; and

(c) the time by which the alternative allocation would be made in favour of Gujarat Mineral Development Corporation?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (c) The Ministry of Environment and Forests (MoEF) initially rejected the application for forest clearance of Morga-II coal block for grant of Prospecting Licence and suggested for allocation of alternative coal block. However, after careful consideration of the proposal of the State Government of Chhattisgarh and on the basis of the decision of the Group of Ministers (GoM) constituted to consider the environmental and developmental issues relating to coal mining and other developmental projects, MoEF subsequently granted permission for exploratory drilling. There is no provision in the existing Rules under which allocation of alternate coal block could be considered.

### **Fake Encounters**

1979. SHRI RAMEN DEKA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Human Rights Commission (NHRC) has taken cognizance of fake encounters reported from various parts of the country;

(b) if so, the details thereof and the total number of fake encounters reported and accused arrested, convicted and the action taken against the guilty during each of the last three years and the current year, State-wise including Assam; and

(c) the steps taken by the Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Yes, Madam.

(b) Statements indicating the no. of cases registered on the basis of intimations about death during police action/death in alleged fake encounter, received by NHRC during the last three years and current year upto 15.11.2013 alongwith status thereof, State-wise is enclosed.

The Commission does not maintain any separate record of the accused arrested and convicted.

A statement indicating the monetary relief recommended in cases of violation of human rights, during the above period, including carry-forward cases, State-wise is enclosed. However, the Commission did not recommend disciplinary action/prosecution of the erring public servant in any case during the above period.

(c) NHRC has expressed concern in this regard and the guidelines were issued by them on 12.5.2010 to all the

States/UTs, wherein revised procedure was conveyed to be followed in all cases of deaths in the course of police action. As per the Seventh Schedule of the Constitution of India, "Police" and "Public Order" are State subjects. As such, though advisories are issued by the Central Government in this regard, it is for the State Governments to take action in every crime.

**Statement-I**

*Statewise No. of Cases Registered on the Basis of Intimation During the Last Three Years and Current Year Upto 15/11/2013 About Death Due to Police Action/Fake Encounter*

Name of State/UT	2010-2011			2011-2012		
	Total Cases Registered	Disposed	Pending	Total Cases Registered	Disposed	Pending
1	2	3	4	5	6	7
Andaman and Nicobar	0	0	0	1	0	1
Andhra Pradesh	11	8	3	8	0	8
Arunachal Pradesh	1	0	1	0	0	0
Assam	54	38	16	62	6	56
Bihar	7	6	1	2	1	1
Chhattisgarh	8	5	3	3	0	3
Delhi	0	0	0	0	0	0
Gujarat	1	1	0	2	0	2
Haryana	1	0	1	2	1	1
Jammu and Kashmir	2	2	0	0	0	0
Jharkhand	7	6	1	8	0	8
Karnataka	8	3	5	1	0	1
Kerala	1	1	0	0	0	0
Madhya Pradesh	4	0	4	5	1	4
Maharashtra	8	1	7	1	0	1
Manipur	4	1	3	16	0	16
Meghalaya	6	4	2	5	0	5
Odisha	10	6	4	5	0	5
Punjab	2	2	0	0	0	0

1	2	3	4	5	6	7
Rajasthan	5	1	4	3	0	3
Tamil Nadu	4	3	1	2	1	1
Tripura	0	0	0	1	0	1
Uttar Pradesh	42	23	19	19	4	15
Uttarakhand	1	1	0	0	0	0
West Bengal	9	4	5	4	2	2
Total	196	116	80	150	16	134

Name of State/UT	2012-2013			2013-2014		
	Total Cases Registered	Disposed	Pending	Total Cases Registered	Disposed	Pending
1	8	9	10	11	12	13
Andaman and Nicobar	0	0	0	0	0	0
Andhra Pradesh	5	1	4	1	0	1
Arunachal Pradesh	2	0	2	3	0	3
Assam	49	3	46	24	0	24
Bihar	2	0	2	3	0	3
Chhattisgarh	19	3	16	13	0	13
Delhi	3	0	3	3	0	3
Gujarat	0	0	0	0	0	0
Haryana	2	0	2	3	0	3
Jammu and Kashmir	0	0	0	0	0	0
Jharkhand	12	0	12	7	0	7
Karnataka	3	0	3	0	0	0
Kerala	0	0	0	0	0	0
Madhya Pradesh	10	3	7	3	0	3
Maharashtra	5	1	4	0	0	0
Manipur	12	0	12	1	0	1
Meghalaya	16	0	16	4	0	4
Odisha	8	2	6	9	0	9
Punjab	1	0	1	2	0	2

1	8	9	10	11	12	13
Rajasthan	3	1	2	0	0	0
Tamil Nadu	3	0	3	1	0	1
Tripura	0	0	0	0	0	0
Uttar Pradesh	8	1	7	2	0	2
Uttarakhand	0	0	0	0	0	0
West Bengal	5	0	5	1	0	1
Total	168	15	153	80	0	80

**Statement – II**

*No. of Cases (Including Carry Forward) Regarding Death in Encounter By Police (Intimation and Alleged) Where NHRC Recommended Monetary Relief, Disciplinary Action and Prosecution During the Last Three Years and Current Year Upto 15/11/2013*

Name of State/UT	No. of Cases	Amount (in Rs.)	Disciplinary Action	Prosecution
Andhra pradesh	4	2,000,000	0	0
Assam	28	19,500,000	0	0
Bihar	5	4,000,000	0	0
Chhattisgarh	6	3,500,000	0	0
Delhi	2	1,000,000	0	0
Gujarat	1	500,000	0	0
Haryana	4	3,250,000	0	0
Jharkhand	6	4,000,000	0	0
Karnataka	1	500,000	0	0
Madhya pradesh	4	1,700,000	0	0
Maharashtra	11	5,500,000	0	0
Manipur	5	3,100,000	0	0
Meghalaya	3	1,800,000	0	0
Odisha	1	500,000	0	0
Punjab	1	1,000,000	0	0
Rajasthan	2	1,550,000	0	0
Uttar pradesh	111	66,600,000	0	0
Uttarakhand	13	10,100,000	0	0
Total	208	130,100,000	0	0

**Agriculture Research Centres**

1980. SHRI SHIVKUMAR UDASI:

SHRI ADAGOORU H. VISHWANATH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to provide financial assistance for establishing more Agriculture Research Centres (ARCs) in various States including Karnataka;

(b) if so, the details thereof, State-wise;

(c) whether the Government has so far assessed the performance of various ARCs in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) There is no immediate proposal to set up an Agriculture Research Centre.

(c) Yes, Madam.

(d) The research programmes of the Agricultural Research Centres are regularly monitored by Research Advisory Committees which comprise of eminent scientists drawn from both within National Agricultural Research System and from leading NGOs and private sector. In addition, all centres have their own Research Council for reviewing the progress of research projects every six months. The Quinquennial Review Teams (QRT) are constituted by ICAR to evaluate the functioning of the Centres including their research agenda every five years. The action points recommended by these bodies are taken up for improvement of the on-going research programmes as well as formulating new programmes along with suitable supportive infrastructure and manpower needs. This process helps in development and execution of improved and need based annual action plans, compilation of technology inventories, preparation of technology manuals, books, bulletins and extension literature in print and electronic form.

**Art Forms**

1981. SHRIMATI MANEKA SANJAY GANDHI: Will the Minister of CULTURE be pleased to state:

(a) whether the Government is taking any steps to use various art forms to change traditional mindsets and address various social problems, such as female foeticide, casteism, dowry, AIDS awareness, amongst others;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the steps being taken by the Government in this regard ?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) and (c) No, Madam. No specific initiative in this regard has been taken by Ministry of Culture. However, such themes are automatically covered in various plays, musical performances etc. undertaken by various institutions like Sangeet Natak Akademi, Sahitya Akademi and National School of Drama as art performances are a general reflection of the social values and problems plaguing the society.

**HSD Oil to Fishermen**

1982. SHRI HARIN PATHAK:

SHRI RAMSINH RATHWA:

SHRIMATI JAYSHREEBEN PATEL:

SHRI C.R. PATIL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that fishermen are not getting benefits for High Speed Diesel (HSD) Oil;

(b) if so, the details thereof along with the reasons therefor;

(c) whether the Government has removed the BPL condition for fishermen; and

(d) if not, the time by which the removal of BPL condition is likely to be applicable for all the fishermen?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) During the 10th Five

Year Plan, a rebate on High Speed Diesel (HSD) oil at the rate of Rs. 1.50 per litre was provided to the mechanized fishing vessels under the Centrally Sponsored Scheme Development of Marine Fisheries, Infrastructure and Post Harvest Operations. The Ministry of Agriculture, Department of Animal Husbandry, Dairying & Fisheries intended to continue the scheme during the 11th Plan with enhanced subsidy from Rs. 1.50 per litre to Rs. 3 per litre. While approving the revised scheme in February, 2009, it was directed that such subsidy should be provided only to fishers of Below Poverty Line (BPL).

(c) and (d) The Department of Animal Husbandry, Dairying & Fisheries has proposed removal of the BPL condition during the 12 Plan, which is subject to necessary approvals.

#### Import of Fertilizers

1983. SHRI RAMESH VISWANATH KATTI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether fertilizers are being imported to meet the domestic demand;

(b) if so, the quantum and value of various fertilizers imported during each of the last three years and the current year, fertilizer-wise;

(c) the names of the countries from where these fertilizers are being imported; and

(d) the steps taken by the Government to reduce the import of fertilizers and boost the production of fertilizers in the country?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICAL AND FERTILIZERS (SHRI SRIKANT JENA): (a) Yes Madam.

(b) Urea is the only fertilizer imported on Government account for direct agriculture use to meet the gap between assessed demand and indigenous availability. The year-wise quantity and value of urea imported on Government Account during the last three years and current year (upto November 2013) are as below:-

Year	Quantity of urea (Lakh MT)			Value (Million US \$)
	From Oman	Through STE	Total	
2009-10	20.62	31.48	52.10	1212.65
2010-11	20.64	45.46	66.10	1832.50
2011-12	20.69	57.65	78.34	3222.48
2012-13	18.33	62.11	80.44	2936.97
2013-14*	14.62	42.91	57.53	1641.49

Fertilizers other than Urea are imported under Open General Licence (OGL). Companies import these fertilizers as per their commercial judgment. Government do not maintain the value of these imports since 2010-11. However, Government is paying subsidy on P&K fertilizers under Nutrient Based Subsidy Scheme. The year-wise details of quantity of P&K fertilizers imported during the last three years and current year (up to November, 2013) is as under:-

(Quantity in Lakh MT)

Year	DAP	TSP	NPK	MOP#	MAP
2009-10	58.89	0.87	0.00	41.62	1.93
2010-11	74.11	0.98	9.81	45.00	1.88
2011-12	69.05	1.60	36.73	26.93	4.94
2012-13	57.02	0.00	4.05	18.80	1.52
2013-14*	31.07	0.00	2.85	17.36	0.39

\* up to November, 2013

# for direct agriculture use

(c) The countries from where the fertilizers have been imported during the last three years and current year are Australia, Bahrain, Belarus, China, Canada, Chile, CIS, Egypt, Estonia, Germany, Greece, Indonesia, Iran, Israel, Jordan, Korea, Kuwait, Latvia, Lithuania, Malaysia, Mexico, Morocco, Oman, Philippines, Qatar, Romania, Russia, S. Arabia, S. Africa, Singapore, Spain, Turkey, Tunisia, UAE, USA UK, Tallinn, Ukraine, Ventspils and Vietnam.

(d) The Government has notified the New Investment Policy 2012 to facilitate fresh investment in urea sector and to reduce India's import dependency and boost the

production of Urea. Government has also taken initiatives to encourage indigenous production in P&K sector by reducing the custom duty on phosphoric acid to enable indigenous manufacturers of P&K fertilizers to procure this important input at reasonable price. The Nutrient Based Subsidy (NBS) scheme has also been announced on P&K fertilizers w.e.f.01.04.2010 to ensure subsidy on indigenous P&K fertilizers at par with imported P&K fertilizers. Government is also encouraging private sector and public sector companies to explore the possibilities for joint ventures abroad to ensure uninterrupted supply of fertilizer inputs to P&K sector.

#### **Wheat Stocks**

1984. SHRI UDAY SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION pleased to state:

(a) whether the Commission for Agricultural Costs and Prices (CACP) has recommended that wheat stocks held by the Government may be liquidated through exports and sale in the open market and the proceeds shared with the farmers to raise their income levels;

(b) if so, whether the Government has accepted the recommendations; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) CACP in its report on Price Policy for Kharif Crops 2013-14 has suggested to liquidate at least 15 million tonnes of foodgrains (wheat & rice) through sale in the domestic market or export.

In so far as export of wheat is concerned, Government on 7.3.2013 has approved sale of 50 lakh tonnes of wheat pertaining to Rabi Marketing Season (RMS) 2011-12 stocks in Punjab and Haryana for export through private traders. The Food Corporation of India (FCI) floated tenders five times, but there was no response from the private traders. Hence, this export has not been pursued and the matter has been closed.

Export of a further quantity of 20 lakh tonnes of wheat from Central Pool through CPSUs has also been approved on 8.8.2013.

In so far as Open Market Sale Scheme (Domestic) [OMSS(D)] for 2013-14 is concerned, Government has approved allocation of 95 lakh tonnes of wheat for tender sale to bulk consumers and sale to small private traders from FCI godowns and 5 lakh tonnes of wheat for sale to States/ UTs / Co-operatives for distribution to retail consumers.

*[Translation]*

#### **Barren Land**

1985. SHRI GOPINATH MUNDE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether vast tract of fertile land in the country is turning into barren land;

(b) if so, the details thereof;

(c) whether the Government has assessed the area of barren land across the country;

(d) if so, the details thereof, State-wise;

(e) whether the Government is working out any plan to develop barren land into fertile land; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (d) No, Madam. As per available estimates, total barren and unculturable land has marginally decreased from 17.41 million hectare (2001-02) to 17.05 million hectare (2010-11) across the country. State-wise details of extent of barren and unculturable land are enclosed in Statement.

(e) and (f) According to the definition of land uses, barren land includes all land covered by mountains, deserts, etc. which can not be brought under cultivation except at an exorbitant cost and is classified as unculturable land located in isolated blocks or within cultivated holdings. In view of this, there is no comprehensive scheme/programme for development of barren land into cultivable land. However, Ministry of Rural Development is implementing a major Integrated Watershed Management Programme (IWMP) for development of rainfed/degraded areas including wastelands in the country.

**Statement****State-wise extent of Barren and Unculturable Land  
in the country**

(Area in thousand hectares)

Sl. No.	Name of States	Extent of Barren & Unculturable land	
		2001-02	2010-11
1	2	3	4
1.	Andhra Pradesh	2084	2026
2.	Arunachal Pradesh	21	38
3.	Assam	1453	1408
4.	Bihar	436	432
5.	Chhattisgarh	342	306
6.	Goa	0	0
7.	Gujarat	2595	2552
8.	Haryana	101	102
9.	Himachal Pradesh	807	654
10.	Jammu and Kashmir	289	277
11.	Jharkhand	564	569
12.	Karnataka	788	787
13.	Kerala	30	20
14.	Madhya Pradesh	1396	1335
15.	Maharashtra	1544	1731
16.	Manipur	1	1
17.	Meghalaya	136	133
18.	Mizoram	8	8
19.	Nagaland	0	2
20.	Odisha	843	1032
21.	Punjab	32	25
22.	Rajasthan	2521	2379
23.	Sikkim	0	0
24.	Tamil Nadu	477	489

1	2	3	4
25.	Tripura	0	0
26.	Uttarakhand	310	225
27.	Uttar Pradesh	595	486
28.	West Bengal	25	17
29.	Andaman and Nicobar Islands	3	2
30.	Chandigarh	0	0
31.	Dadra and Nagar Haveli	0	0
32.	Daman and Diu	0	0
33.	Delhi	13	16
34.	Lakshadweep	0	0
35.	Pondicherry	0	0
Total		17414	17052

Source: Land Use Statistics at a Glance-2001-02 to 2010-II-(April 2013), Directorate of E&S, DAC, MOA, GOI, New Delhi.

[English]

**Loans to Scheduled Castes**

1986. SHRI ABDUL RAHMAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has provided financial grant or loans to people belonging to the Scheduled Caste Community living in rural areas to start business in order to improve their living standard during each of the last three years and the current year;

(b) if so, the details thereof, State/UT-wise;

(c) the number of such persons who have been provided grant or loan during the said period, State/UT-wise;

(d) whether the Government is aware of the fact that the people belonging to Scheduled Caste community are facing problem in getting loans/grants; and

(e) if so, the remedial steps being taken by the Government in this regard?



THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) Yes, The National Scheduled Castes Finance and Development Corporation (NSFDC) has provided financial assistance by way of loans to the Scheduled Castes living, inter-alia, in rural areas to start business in order to improve their living standard.

(b) and (c) The State/UT-wise details of number of

persons who have availed loans in rural areas are enclosed in Statement.

(d) and (e) NSFDC holds periodic meetings with the State Channelizing Agencies (SCAs) to review their performance and advise them to address pending issues related with disbursement of loans and to ensure that the persons belonging to Scheduled Castes residing in rural areas can avail concessional loans, without any difficulty.

**Statement**

Sl. No.	State/UT	Loans provided in rural areas (Amount in crore)				No. of persons provided loan for business in rural areas			
		2010-11	2011-12	2012-13	2013-14 (as on 30.11.13)	2010-11	2011-12	2012-13	2013-14 (as on 30.11.13)
1	2	3	4	5	6	7	8	9	10
1.	Bihar	0.16	0.00	0.00	0.00	80	0	0	0
2.	Chhattisgarh	1.74	5.88	3.35	0.00	272	251	286	0
3.	Goa	0.00	0.00	0.12	0.04	0		2	1
4.	Gujarat	13.36	11.76	18.44	6.59	3748	1575	3500	972
5.	Haryana	0.47	1.33	1.35	0.41	34	459	137	26
6.	Himachal Pradesh	1.10	1.74	1.09	0.71	243	307	247	177
7.	Jammu and Kashmir	1.69	3.64	0.00	0.00	197	326	0	0
8.	Jharkhand	1.46	0.00	0.00	0.00	213	0	0	0
9.	Karnataka	21.64	31.14	35.55	0.00	6685	8831	8033	0
10.	Kerala	3.04	3.72	4.27	1.47	559	551	637	160
11.	Maharashtra	26.17	6.11	13.61	10.79	6180	1248	2986	2330
12.	Punjab	2.13	2.02	2.09	0.00	246	175	195	0
13.	Rajasthan	5.50	16.82	8.44	0.00	1285	3523	1580	0
14.	Sikkim	0.60	1.11	0.51	0.00	40	58	30	0
15.	Tamil Nadu	2.70	0.00	0.00	0.00	380	0	0	0
16.	Tripura	1.59	3.45	0.85	3.99	326	417	112	340
17.	Uttarakhand	0.00	0.53	0.62	0.08	0	54	22	1
18.	West Bengal	12.65	14.64	18.03	0.00	6351	7546	9530	0

1	2	3	4	5	6	7	8	9	10
19.	Chandigarh	0.07	0.14	0.06	0.00	10	57	41	0
20.	Delhi	0.00	0.85	0.85	0.00	0	100	100	0

[Translation]

### Agricultural Data

1987. SHRI RAMKISHUN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to change the existing system of collection of data related to agriculture in the country;

(b) if so, the details thereof;

(c) whether the existing system for the collection of data related to retail prices of essential commodities has become ineffective; and

(d) if so, the time by which the new system for collection of agricultural data is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) No, Madam.

(b) Does not arise.

(c) and (d) The Department of Consumer Affairs monitors the wholesale and retail prices of 22 essential commodities based on the data collected as per the norms/specification and guidelines provided by the Department. At present, there is no decision to change the existing system of collection of data on prices of essential commodities.

[English]

### Cooperation in Research and Education

1988. SHRI KISHANBHAI V. PATEL:

SHRI PRADEEP MAJHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether India has participated in the ASEAN Agricultural Minister level meeting, held in the past in Kuala Lumpur;

(b) if so, the details of the issues discussed and the decisions taken during the said meeting;

(c) the details of the exchanges between researchers and policy makers which took place after the 2nd Ministerial level meeting held in 2012;

(d) the details of the areas of cooperation especially in research and education, so far undertaken between the ASEAN nations and India in the past; and

(e) the extent to which India has been benefited from such cooperation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) Yes, Madam.

(b) 1. The meeting considered and adopted the Report and Recommendations of the co-chairs of the ASEAN India Working Group on Agriculture and Forestry, presented by the ASEAN Co-chairs of the Working Group.

2. The meeting noted the significant progress on the implementation of the Medium Term Programme of Action for the ASEAN India Cooperation in Agriculture and Forestry (2011-2015). The meeting agreed to enhance ASEAN-India cooperation in agriculture, especially to address challenges of food security through capacity building, agricultural education, and research and development.

(c) and (d) The details are shown in the enclosed Statement.

(e) The cooperation has facilitated promotion of joint efforts for development of human resource and technologies for increasing production and productivity of crops, livestock and fish, natural resource management, post harvest technology and value addition etc.

### Statement

*Details of Exchanges Between Researchers and Policy Makers Taken Place After the 2nd Ministerial Level Meeting Held in 2012 and Areas of Cooperation in Research and Education Between ASEAN Nations and India:*

- Training on Advances in Agricultural Equipment for Productivity Enhancement Including Precision Farming organized by Central Institute of Agricultural Engineering, Bhopal was held during 23 April - 5 May 2012
- Training on Production and Processing Technology for Value Addition of Horticultural Products was conducted by Central Institute of Post Harvest Engineering and Technology, Ludhiana during 30 April -12 May 2012.
- Training on Processing and Value Addition of Soy Products and Coarse Cereals was conducted by Central Institute of Agricultural Engineering, Bhopal during 7 -19 May 2012.
- Workshop on adaptation/mitigation technologies for climate change was organized by DARE/ICAR during 23-25 August, 2012 in New Delhi.
- The first issue of the ASEAN-India Newsletter on Agriculture was released on 17th October, 2012 in the Second ASEAN-India Ministerial Meeting on Agriculture and Forestry held in New Delhi.
- A Group of 18 farmers and 9 officials from ASEAN countries toured various ICAR Institutes, farms and industries during 20-30 December, 2012.
- A Conference of Heads of Agricultural Universities of ASEAN nations and India was held during 19-20 February, 2013 in New Delhi.
- A group of 18 farmers from India and 2 officers from DARE/ICAR visited Malaysia during 14- 23 April, 2013
- Third Meeting of the ASEAN-India Working Group on Agriculture and Forestry (AIWGAF) was held during 6-7 May, 2013 in New Delhi.
- The second issue of ASEAN-India newsletter on agriculture was released during the third ASEAN India Working Group on Agriculture and Forestry

(AIWGAF) meeting held during 6-7 May, 2013 in New Delhi.

- The 3rd issue of the ASEAN-India newsletter on agriculture was released during the 3rd ASEAN India Ministerial Meeting on Agriculture and Forestry held on 28 September, 2013 in Kuala Lumpur, Malaysia.
- Training on Organic certification for fruits and vegetables was conducted by Malaysia during 20th October-2nd November, 2013.

### Corpus Fund for Development Of Memorial

1989. SHRI RAMSINH RATHWA: Will the Minister of CULTURE be pleased to state:

(a) whether the Government is considering a proposal to provide corpus fund for development and maintenance of Sardar Vallabhbhai Patel Memorial at Karamsad in Gujarat;

(b) if so, the details thereof and the amount earmarked and the time by which it is likely to be provided; and

(c) if not, the reasons therefor?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) No, Madam. There is no proposal to provide corpus fund for development and maintenance of Sardar Vallabhbhai Patel Memorial at Karamsad in Gujarat.

(b) Does not arise.

(c) Ministry of Culture has released a one-time grant of Rs 3.00 crore during 2009-10 and 2010-11 to Sardar Patel Trust, Karamsad for development and maintenance of Sardar Vallabhbhai Patel Memorial at Karamsad. It has also been decided to provide an annual maintenance grant for this Memorial.

[Translation]

### Manuscript Conservation Counters

1990. SHRI SAMEER BHUJBAL: Will the Minister of CULTURE be pleased to state:

(a) whether the Government proposes to setup manuscript conservation counters in Maharashtra;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether proposals to open Manuscript Conservation Counter (MCC) in various parts of the country

including Nasik district of Maharashtra are under consideration of the Government;

(d) if so, the details thereof and the action taken thereon; and

(e) the decision taken by the Government on the proposal of Maharashtra to conserve the historical heritage of more than 2 lakh handwritten manuscripts in Nasik district?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) and (b) Manuscript Conservation Centres have already been setup at Bhandarkar Oriental Research Institute, Deccan Gymkhana, Pune. The following Manuscript Conservation Partner Centres have also been setup in Maharashtra:-

1. Rajwade Samshodhan Mandal, Dhule
2. Anandashram Sanstha, Pune
3. Samartha Vagdevata Mandir, Dhule
4. Fergusson College, Pune
5. Forbes Gujarati Sabha, Mumbai
6. Vedashastra Vidya Samvardhan Mandal, Karad, Distt. Satara
7. Parajna Pathshala, Wai, Distt. Satara

(c) and (d) No, Madam. There are no such proposals under consideration of Ministry of Culture.

(e) No such proposal has been received from Maharashtra in this regard.

[English]

#### **Agricultural Workers**

1991. SHRI PRADEEP MAJHI:

SHRI KAMESHWAR BAITHA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Commission for Agricultural Costs and Prices (CACP) has recommended to link the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and the wages of labourers with agriculture to arrest the shortage of agricultural labourers during the crop season;

(b) if so, the details thereof;

(c) the response of the Government thereto; and

(d) the details of the assistance provided and utilised for the welfare of agricultural workers during each of the last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) The Commission for Agricultural Costs and Prices (CACP), in Price Policy for Kharif 2013-14, has recommended fusion between Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and agricultural operations, with the cost of wages to be shared by the farmer and by the scheme. As per the recommendation, this would help agriculture labour to earn more and also help the farmer save on labour costs, and keep the labour productive.

(c) and (d) As per the amendment to schedule 1 of MGNREGA issued in May 2012, a large number of activities/works having significant impact on agriculture and farm sector relating to provision of irrigation facility, dug out farm pond, horticulture, plantation, farm bunding and land development; agriculture related works such as vermin-composting, liquid bio-manures etc are included in as eligible activities under MGNREGA. The works permissible on individual lands or homesteads are expected to help small/marginal farmers to solve the issue of shortage of agricultural labourers. No state-wise, scheme-wise details of assistance to agriculture workers is maintained.

#### **Compensation to Riot Victims**

1992. Sk. SAIDUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to give compensation to the victims of Gujarat riots on the pattern of compensation given to the victims of 1984 riots; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) In the year 2007, the Government of India formulated and

announced package of compensation to the victims of Gujarat riots of 2002. The package was formulated after duly taking into account the pattern of package declared for 1984 riots victims.

So far an amount of Rs. 429.46 crore has been released to the Gujarat Government for disbursement to eligible the victims/beneficiaries of Gujarat riots. The package, inter-alia, provides for-

- (i) an ex-gratia assistance of Rs. 3.5 lakh in addition to the assistance already given by the State Government in case of death.
- (ii) an ex-gratia assistance of Rs. 1.25 lakh minus the assistance given by the State Government for injury,
- (iii) an ex-gratia of 10 times the amount given by State Government less amount already paid for damage of residential property and uninsured commercial/industrial property.

#### **Reservation in Recruitment**

1993. SHRI NARAHARI MAHATO:

SHRI NRIPENDRA NATH ROY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the provisions for reservation in recruitment for physically handicapped, as provided in the Disabilities Act, 1995, has since been notified by the Government for implementation by public sector organisations and autonomous bodies;

(b) if so, the details of the back-fog in the Central Government and the recruitment effected since the said notification;

(c) the reasons for this huge backlog; and

(d) the corrective action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) to (d) Department of Public Enterprises has intimated that the provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 in relation to reservation of

posts for Persons with Disabilities are also applicable to public sector enterprises. However, details of backlog reserved vacancies in the Central Public Sector Enterprises (CPSEs) is not maintained in the Department of Public Enterprises as these are below Board level appointments, and the recruitment to such posts is done by the management of respective CPSEs keeping in view the Government policy on reservation in vogue. Further, instructions for launching Special Recruitment Drive (SRD) to fill up backlog vacancies reserved for persons with disabilities are issued by DoPT and extended to the CPSEs through their administrative Ministries/Departments to launch SRD in CPSEs to fill up backlog vacancies. Progress of SRD is monitored by DoPT.

#### **Identifying Monuments**

1994. SHRI J. RAMESH: Will the Minister of CULTURE be pleased to state:

(a) whether the Government / Archaeological Survey of India (ASI) has identified various monuments in Bijapur district of Karnataka;

(b) if so, the details thereof;

(c) whether there is any proposal to amend the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 to provide compensation to the people living in the close vicinity of protected monuments;

(d) if so, the details thereof; and

(e) if not, the action taken to rehabilitate the people who lost their land?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) and (b) There are 82 monuments/sites which have been declared as of national importance under the jurisdiction of Archaeological Survey of India in Bijapur Distirct of Karnataka. The details are given in the enclosed Statement.

(c) No, Madam.

(d) Does not arise.

(e) There is no such policy with the Archaeological Survey of India to rehabilitate/relocate the encroachers of the centrally protected monuments.

**Statement***Centrally Protected Monuments/sites in Bijapur District  
(Karnataka) Under the Jurisdiction of  
Archaeological Survey of India*

Sl.No.	Name of Monument/Site	Location	District
1.	Mahal (Idgah near the Ain Ulmul Kha's tomb	Ainapur	Bijapur
2.	Afzulkhans wives tomb	Bijapur	Bijapur
3.	Afzulkhans Cenetaph	Bijapur	Bijapur
4.	Ain-ul-mulk's tomb	Bijapur	Bijapur
5.	Ali I Rouza	Bijapur	Bijapur
6.	AN II Rouza (Barakaman)	Bijapur	Bijapur
7.	Ali Shahid Pir's masjid	Bijapur	Bijapur
8.	All old guns on remparts and in trophy	Bijapur	Bijapur
9.	Ambar Khanna	Bijapur	Bijapur
10.	Andu Masjid	Bijapur	Bijapur
11.	Asar Mahal	Bijapur	Bijapur
12.	Batulla Khans Masjid	Bijapur	Bijapur
13.	Bhukahri Masjid	Bijapur	Bijapur
14.	Chand Bavdi	Bijapur	Bijapur
15.	Chot Asar Mosque	Bijapur	Bijapur
16.	chinch Didi Masjid	Bijapur	Bijapur
17.	Dakhni Idgah	Bijapur	Bijapur
18.	Dam of Ramalinga temple with two outlet (massory water) channels running at right angles to the north and adjoining gateway at the extreme east end	Bijapur	Bijapur
19.	Gagn Mahal	Bijapur	Bijapur
20.	Dhaiwadi Masjid near Allapur gate	Bijapur	Bijapur

Sl.No.	Name of Monument/Site	Location	District
21.	Gates and walls of the city & citadels	Bijapur	Bijapur
22.	Gol Gumbaz	Bijapur	Bijapur
23.	Grave of aurangzaeb's wife inNavbagh	Bijapur	Bijapur
24.	Green Stone Tomb	Bijapur	Bijapur
25.	Gumat Bavdi	Bijapur	Bijapur
26.	Haji Hassan Saheb's tomb „	Bijapur	Bijapur
27.	Hasan Guljar's tomb with mable tomb stone near Ramlinga Tank	Bijapur	Bijapur
28.	Hyder (Ujpli) Buruj	Bijapur	Bijapur
29.	Hyder Khan's Tomb	Bijapur	Bijapur
30.	Ibrahim I Jami Masjid	Bijapur	Bijapur
31.	Ikhalas Khan's Mosque	Bijapur	Bijapur
32.	Jahan Begum Tomb	Bijapur	Bijapur
33.	Jalmadir	Bijapur	Bijapur
34.	Jod Gumbaj	Bijapur	Bijapur
35.	Jumma Masjid	Bijapur	Bijapur
36.	Kamarkhi Gumbaj	Bijapur	Bijapur
37.	Ibrahim Rouza	Bijapur	Bijapur
38.	Karimuddin's Mosque	Bijapur	Bijapur
39.	Makka Masjid	Bijapur	Bijapur
40.	Mehtar Mahal	Bijapur	Bijapur
41.	Moats of the fort wall	Bijapur	Bijapur
42.	Mosque at Gol Gumbaz	Bijapur	Bijapur
43.	Mosque No 21 (Behind Chandbavdi)	Bijapur	Bijapur
44.	Mosque No 213	Bijapur	Bijapur
45.	Mosque No 366	Bijapur	Bijapur
46.	Moti Dargah	Bijapur	Bijapur
47.	Mubarak Khan's Mahal	Bijapur	Bijapur

Sl.No.	Name of Monument/Site	Location	District	Sl.No.	Name of Monument/Site	Location	District
48.	Mulla Mosque	Bijapur	Bijapur	69.	Yusufs old Jami Masjid	Bijapur	Bijapur
49.	Mustafa Khan's Mosque	Bijapur	Bijapur	70.	Zanziri or malik jahan begum's mosque	Bijapur	Bijapur
50.	Nav Gumbaz	Bijapur	Bijapur	71.	Ancient Hindu temple of Dattatreya	Chattarki	Bijapur
51.	Nitya Navari tomb and masjiid near. Moti dargah	Bijapur	Bijapur	72.	Inscriptions in Kalmeshwara Temple	Hipparagi	Bijapur
52.	Old Mosque No 294	Bijapur	Bijapur	73.	Masjid	Katijapur	Bijapur
53.	Ruined gateway with inscripton slab no 217	Bijapur	Bijapur	74.	All four water pavilions	Kumatagi	Bijapur
54.	Sat Mahal (Sat Manjil)	Bijapur	Bijapur	75.	Water pavilions in S.No 318	Kumatagi	Bijapur
55.	Shah Navaz Khna's tomb	Bijapur	Bijapur	76.	Badi kaman and related arcades	Mahal Bhagayat	Bijapur
56.	Sikandher Shah's Tomb	Bijapur	Bijapur	77.	Small Masjid over rectangular dam to the south of (Afsal Khna's tomb)	Mahal Bhagayat	Bijapur
57.	Small pavilion in front of Arash Mahal	Bijapur	Bijapur	78.	Fortwalls	Navarasapur	Bijapur
58.	Small Tomb No 47	Bijapur	Bijapur	79.	Sankarlinga temple including inscriptions	Nimbal	Bijapur
59.	Sonheri Masjid	Bijapur	Bijapur	80.	Sri Ramadeva Temple	Talikoti	Bijapur
60.	Tomb of Pir Shaik Hamid Khadir	Bijapur	Bijapur	81.	Aqueduct running from Bhat Bavdi southwest of tirvi village to Taj Bavdi Bijapur	Torvi	Bijapur
61.	Tomb No 22 on the western bank of Chand Bavdi	Bijapur	Bijapur	82.	Sangeeth and Nari Mahal	Torvi (Navarasapur)	Bijapur
62.	Tomb No 48	Bijapur	Bijapur				
63.	Two Different moats of citadel locally known as Arquilla	Bijapur	Bijapur				
64.	water pavillions	Bijapur	Bijapur				
65.	Water apvillions to the south of the church in the arquilla	Bijapur	Bijapur				
66.	water towers Nos 61,67,91,114,115,142,147,286 and 289	Bijapur	Bijapur				
67.	Well at Ibrahimpur	Bijapur	Bijapur				
68.	Yakub Dabuli's Mosque and tomb no 204	Bijapur	Bijapur				

[Translation]

**MSP for Wheat**

1995. SHRI MADHUSUDAN YADAV:

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:

SHRI NARANBHAI KACHHADIA:

SHRI JAYWAN GANGARAM AWALE:

SHRI RAJAI AH SIRICILLA:

SHRI M. KRISHNAS SWAMY:

Will the Minister of AGRICULTURE be pleased to state:

(a) the existing methodology to determine the Minimum Support Price MSP for various agricultural produce;

(b) whether the Commission for Agricultural Costs and Prices (CACP) has recently recommended to the Government for freezing of the MSP for wheat for the 2013-14 crop marketing season;

(c) if so, the details thereof and the reasons therefor; and

(d) the final decision of the Government and the steps taken by the Government to introduce system of announcement of bonus to farmers producing rice and wheat.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) Government fixes the Minimum Support Prices (MSPs) of various crops on the recommendations of the Commission for Agricultural Costs & Prices (CACP), the views of concerned State Governments and Central Ministries/Departments. While formulating its recommendations on price policy, CACP considers a number of important factors which include, inter-alia, cost of production, changes in input prices, trends in market prices, demand and supply situation, effect on general price level, effect on cost of living etc.

(b) and (c) Commission for Agricultural Costs & Prices (CACP) in its Report had recommended freezing of MSP of wheat for 2012-13 season to be marketed in 2013-14 at previous years's level of Rs.1285 per quintal as the wheat stocks are way above the buffer stock norms.

(d) Government has fixed the MSP of wheat at Rs.1350 per quintal as against the MSP of Rs.1285 per quintal recommended by CACP for 2012-13 season to be marketed in 2013-14.

Announcement of bonus by the Government depends on the likely level of procurement of wheat / rice for meeting the needs of Public Distribution Scheme (PDS).

#### **Consumer Protection**

1996. SHRI HARIBHAI CHAUDHARY:

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:

SHRI S.R. JEYADURAI:

SHRI D.B. CHANDRE GOWDA:

SHRI HARISHCHANDRA CHAVAN:

SHRI LAXMAN TUDU:

SHRI MANSUKHBHAI D. VASAVA:

SHRI ANJAN KUMAR M. YADAV:

SHRI BADRI RAM JAKHAR:

SHRI R. DHRUVA NARAYANA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of the State and District Consumer Fora in the country along with the number and nature of cases registered, disposed and pending in these fora during each of the last three years and the current year, State-wise;

(b) whether any time limit has been fixed for disposal of the pending cases and if so, the details thereof and the steps taken to ensure compliance of the said time frame;

(c) the steps taken for strengthening of the consumer fora along with the success achieved therein during the said period;

(d) the extent to which the Consumer Protection Act, 1986 has been effective in protecting the rights of the consumers along with the changes proposed in the law to make it more responsive to the needs of consumers in the present scenario; and

(e) whether the Government has launched or proposes to launch consumer awareness programmes/drives to make consumers aware about their rights particularly, those belonging to socially and economically backward classes and the success achieved therein?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) Reply is furnished in the enclosed Statement - I and II.

(b) As per the provisions of Section 19 of the Consumer Protection Act, 1986, every complaint/appeal shall be heard as expeditiously as possible and an endeavor shall be made to finally dispose of the complaint/appeal within a period of 90/150 days from the date of its admission. However, no time limit can be fixed for disposal of pending judicial cases.



(c) The Government have taken several steps to strengthen the Consumer Fora. There are three plan schemes in this direction namely "Strengthening Consumer Fora Phase-II", "CONFONET" and "State Consumer Helpline". Since the administration and functioning of the District Consumer Redressal Fora, State Consumer Disputes Redressal Commissions are within the purview of the State Governments, grants for building of District Consumer Fora, State Commission and for providing furniture, computer etc., are continuously being provided to the State Governments. NIC has been entrusted with the job of computerization of the functioning of the Consumer Fora under the scheme CONFONET. Apart from providing software and hardware, they have been training the staff for applications of computers. To help consumers lodge their complaints and to guide them in their cases, State Consumer Help Line have been set up. A one time grant as well as recurring expenses for five years towards this project are being provided to the State Governments. Mediation Centers are being set up in the States to resolve the cases through conciliation between the parties, obviating the need to file a case in the District Fora. It is aimed to reduce the volume of the cases pending in the Consumer Fora.

As a result of all these initiatives undertaken by the Central Government, a lot of success have been achieved to enlighten the Consumers of their rights and allow them to reap the benefits of the Consumer Protection Act, 1986.

(d) The Consumer Protection Act has been very effective since its origin. A momentum of consumer awareness has been created throughout the country and more and more consumers have been availing themselves

of Consumer Disputes redressal agencies. To review its working, an evaluation study was made by the Indian Institute of Public Administration. A number of recommendations have been received aimed at its improvement. Some provisions of the Act/Rules are proposed to be modified. The following are some of the areas where modifications will take place:

- (i) There will be provisions for opening up more Circuit Benches and Mediation Centres in the Districts;
- (ii) Complaints against defective goods and inferior services can be lodged within 30 days of receipt of goods and service;
- (iii) One or more consumers having same interest can file a complaint. The judgment given in the case will be applicable to all the consumers notwithstanding the fact that only one of the consumers lodged the complaint;
- (iv) For complaints up to one lakh, no advocate shall be allowed;
- (v) The term "unfair Contract" may be generalized;
- (vi) Power may be vested with District Fora to review their judgments.

(e) The Publicity Division of Department of Consumer Affairs is implementing a plan scheme on Consumer Awareness namely "Jago Grahak Jago" campaign. The awareness messages released under the campaign on print and electronic media are for all categories of consumers including socially and economically backward classes.

#### **Statement – I**

*Statement of Cases Filed / Disposed of / Pending in the National Commission and State Commissions*

(Update on 11.12.2013)

Sl.No.	Name of State	Cases filed since inception	Cases disposed of since inception	Cases Pending	% of Disposal	As On
1	2	3	4	5	6	7
	National Commission	84814	73646	11168	86.83	30.11.2013
1.	Andhra Pradesh	29952	28704"	1248	95.83	31.10.2013
2.	A & N Islands	42	38	4	90.48	31.01.2008

1	2	3	4	5	6	7
3.	Arunachal Pradesh	67	65	2	97.01	31.10.2013
4.	Assam	2577	1867	710	72.45	31.12.2012
5.	Bihar	15564	10943	4621	70.31	31.12.2012
6.	Chandigarh	12646	12498	148	98.83	31.07.2013
7.	Chattisgarh	9133	8315	818	91.04	31.10.2013
8.	Daman and Diu and DNH	25	20	5	80.00	31.03.2011
9.	Delhi	36492	33965	2527	93.08	30.11.2013
10.	Goa	2436	2388	48	98.03	30.11.2013
11.	Gujarat	46880	42406	4474	90.46	31.10.2013
12.	Haryana	43641	43424	217	99.50	31.10.2013
13.	Himachal Pradesh	8185	8025	160	98.05	31.10.2013
14.	Jammu and Kashmir	6727	6170	557	91.72	31.03.2013
15.	Jharkhand	5239	4774	465	91.12	30.09.2013
16.	Karnataka	46177	42238	3939	91.47	31.10.2013
17.	Kerala	26615	24908	1707	93.59	31.10.2013
18.	Lakshadweep	18	16	2	88.89	31.10.2013
19.	Madhya Pradesh	44035	38317	5718	87.01	31.10.2013
20.	Maharashtra	58904	45091	13813	76.55	30.06.2013
21.	Manipur	139	96	43	69.06	30.09.2008
22.	Meghalaya	262	175	87	66.79	31.10.2012
23.	Mizoram	206	196	10	95.15	31.08.2013
24.	Nagaland	25	6	19	24.00	31.12.2011
25.	Odisha	22310	15998	6312	71.71	31.08.2013
26.	Puducherry	970	951	19	98.04	31.10.2013
27.	Punjab	30377	24737	5640	81.43	30.06.2013
28.	Rajasthan	53178	48579	4599	91.35	30.09.2013
29.	Sikkim	42	41	1	97.62	31.12.2012
30.	Tamil Nadu	24975	22677	2298	90.80	31.10.2013
31.	Tripura	1516	1419	97	93.60	31.10.2013
32.	Uttar Pradesh	69226	41126	28100	59.41	31.07.2013

1	2	3	4	5	6	7
33.	Uttarakhand	4968	4044	924	81.40	31.10.2013
34.	West Bengal	17301	15723	1578	90.88	31.12.2012
TOTAL		620850	529940	90910	85.36	

*Statement of Cases Filed/Disposed of/Pending in District Fora*

(Update on 11.12.2013)

SI.No.	Name of State	Cases filed since inception	Cases disposed of since inception	Cases Pending	% of Disposal	As On
1	2	3	4	5	6	7
1.	Andhra Pradesh	195235	189609	5626	97.12	31.10.2013
2.	Andaman and Nicobar Islands	330	301	29	91.21	31.03.2006
3.	Arunachal Pradesh	408	345	63	84.56	31.10.2013
4.	Assam	13704	11976	1728	87.39	31.08.2010
5.	Bihar	85763	74587	11176	86.97	31.03.2013
6.	Chandigarh	47756	46635	1121	97.65	30.06.2013
7.	Chattisgarh	38605	35315	3290	91.48	31.10.2013
8.	Daman and Diu and DNH	162	144	18	88789	31.03.2011
9.	Delhi	249505	234740	14765	94708	31.12.2012
10.	Goa	6557	6082	475	92.76	30.11.2013
11.	Gujarat	180765	169770	10995	93.92	31.10.2013
12.	Haryana	227131	211601	15530	93.16	31.10.2013
13.	Himachal Pradesh	58615	55378	3237	94.48	31.10.2013
14.	Jammu and Kashmir	20792	18855	1937	90.68	31.12.2007
15.	Jharkhand	35141	31443	3698	89.48	30.09.2013
16.	Karnataka	161274	155704	5570	96.55	31.10.2013
17.	Kerala	185680	176643	9037	95.13	31.10.2013
18.	Lakshadweep	77	65	12	84.42	31.10.2013
19.	Madhya Pradesh	192938	178183	14755	92.35	31.10.2013
20.	Maharashtra	265476	241398	24078	90.93	30.06.2013
21.	Manipur	1037	1012	25	97.59	30.09.2008

1	2	3	4	5	6	7
22.	Meghalaya	847	750	97	88.55	31.10.2012
23.	Mizoram	3466	2819	647	81.33	11.12.2010
24.	Nagaland	290	266	24	91.72	31.12.2011
25.	Odisha	95857	88567	7290	92.39	31.08.2013
26.	Puducherry	2957	2716	241	91.85	31.10.2013
27.	Punjab	158946	153479	5467	96.56	30.06.2013
28.	Rajasthan	304274	273347	30927	89.84	30.09.2013
29.	Sikkim	296	280	16	94.59	31.12.2012
30.	Tamil Nadu	105538	99186	6352	93.98	31.10.2013
31.	Tripura	2955	2834	121	95.91	31.10.2013
32.	Uttar Pradesh	582403	507295	75108	87.10	31.07.2013
33.	Uttarakhand	36014	33494	2520	93.00	31.10.2013
34.	West Bengal	86109	81310	4799	94.43	31.12.2012
TOTAL		3346903	3086129	260774	92.21	

**Statement – II***Year-Wise Filing & Disposal in National Commission & State Commissions.*

(Upto 30.09.2013)

1	2010		2011		2012		2013	
	Filed	Disp.	Filed	Disp.	Filed	Disp.	Filed	Disp.
2	3	4	5	6	7	8	9	
National Commission	5444	4497	5099	4219	5116	4452	4518	4591
Andhra Pradesh	1505	1478	1189	1133	1138	701	591	47
Andaman and Nicobar Islands	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Arunachal Pradesh	5	4	1	1	2	5	N.A.	N.A.
Assam	74	123	73	.. ^	68	354	N.A.	N.A.
Bihar	700	389	828	469	652	311	N.A.	N.A.
Chandigarh	575	1061	537	737	576	598	361	382
Chattisgarh	843	1109	815	758	878	717	566	336

1	2	3	4	5	6	7	8	9
Dadra and Nagar Haveli/Daman and Diu	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Delhi	1252	1532	1166	1301	1744	1898	N.A.	N.A.
Goa	78	65	54	25	79	139	91	116
Gujrat	3144	3084	2422	2671	5589	3417	N.A.	N.A.
Haryana	2013	4201	1826	7202	1476	5983	484	429
Himachal Pradesh	1722	1689	1357	1183	1452	2021	1137	1277
Jammu and Kashmir	259	286	260	280	327	411	N.A.	N.A.
Jharkhand	380	438	294	462	190	453	138	173
Karnataka	5569	3056	4405	4238	2446	2252	1671	2560
Kerala	792	1545	991	1364	1036	921	N.A.	N.A.
Lakshadweep	0	0	1	1	N.A.	N.A.	N.A.	N.A.
Madhya Pradesh	2880	2228	1986	1709	2557	2241	N.A.	N.A.
Maharashtra	3532	3645	1475	169	1593	125	N.A.	N.A.
Manipur	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Meghalaya	6	16	9	0	4	0	N.A.	N.A.
Mizoram	12	12	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Nagaland	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Odisha	840	1725	871	1192	1026	844	N.A.	N.A.
Pondicherry	3	1	20	19	41	36	N.A.	N.A.
Punjab	2339	1681	2056	1627	1912	2387	395	638
Rajasthan	3535	3201	3200	3155	2963	2247,	1870	1580
Sikkim	3	6	2	3	2	1	N.A.	N.A.
Tamilnadu	1056	1180	1371	2014	957	770	N.A.	N.A.
Tripura	53	57	109	86	66	82	N.A.	N.A.
Uttar Pradesh	2760	6998	3497	4523	3698	3117	N.A.	N.A.
Uttarakhand	482	330	281	310	216	232	327	188
West Bengal	967	743	969	821	1827	1170	N.A.	N.A.
TOTAL	37379	41883	32065	37506	34515	33433	7631	7726

Note : 'N.A.' means 'Not Available'.



1	2	3	4	5	6	7	8	9
Mizoram	72	462	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Nagaland	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Odisha	4271	3376	4393	4129	4162	2980	N.A.	N.A.
Pondicherry	122	81	64	27	50	4	N.A.	N.A.
Punjab	10745	10961	10063	8962	8645	8714	1947	1974
Rajasthan	18943	16360	18050	15056	24016	21301	14838	12057
Sikkim	12	13	23	17	13	18	N.A.	N.A.
Tamilnadu	3904	6672	3496	4523	3204	2267	N.A.	N.A.
Tripura	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Uttar Pradesh	25804	25315	25662	29654	23854	26708	N.A.	N.A.
Uttarakhand	1218	1626	1206	1083	1224	803	1254	874
West Bengal	3849	4467	3283	3105	4386	4466	N.A.	N.A.
<b>TOTAL</b>	<b>158698</b>	<b>157674</b>	<b>137760</b>	<b>137802</b>	<b>138548</b>	<b>135079</b>	<b>34915</b>	<b>28900</b>

Note : 'N.A.' means 'Not Available'.

[English]

### Illegal Stay of Foreigners

1997. SHRI JAYWANT GANGARAM AWALE:

SHRI CHANDRAKANT KHAIRE:

DR. BHOLA SINGH:

SHRI KABINDRA PURKAYASTHA:

SHRIMATI RAMA DEVI:

SHRI GOPINATH MUNDE:

SHRI LALJI TANDON:

SHRIMATI BIJOYA CHAKRAVARTY:

SHRI E.G. SUGAVANAM:

SHRI ANURAG SINGH THAKUR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been an increase in the number of illegal immigrants including Bangladeshi nationals in the country;

(b) if so, the number of such immigrants reported to have been overstaying or illegally staying in the country, State-wise and nationality-wise;

(c) the number of foreigners deported during each of the last three years and the current year, nationality-wise;

(d) whether the illegal immigrants particularly from Bangladesh have been found to be involved in criminal activities in the country;

(e) if so, the details thereof along with total number of such foreigners arrested and convicted during the said period, State-wise and nationality-wise; and

(f) the measures taken by the Government to detect and deport the said illegal immigrants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) A number of foreign nationals including Bangladesh nationals were found to be overstaying after coming to India on valid travel documents. State-wise and nationality-wise details of such foreign nationals found to be overstaying during 2010, 2011 and 2012 and nationality-wise details of foreign nationals deported during the same period are given in enclosed

Statement - I. Data for the current year has not been compiled. There are also reports of foreign nationals having entered into India without valid travel documents. As entry of such foreign nationals into India is clandestine and surreptitious, it is not possible to have a correct estimate of such illegal immigrants living in different States in the country.

(d) and (e) Involvement of such foreign nationals illegally staying in the country in criminal activities cannot be ruled out. Registration of cases and action thereon comes within the purview of police stations and State Governments/ Union Territory Administrations concerned. The number of foreign nationals who were arrested under various sections of Foreigners Act or for violating other provisions of Immigration Control Rules & Regulations, State-wise and nationality-wise, during 2010, 2011 and 2012 are given in enclosed Statement-II.

(f) Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. The powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/ UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/ Union Territory Administrations in November, 2009, which was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.

**Statement - I**

*State/Union Territory -Wise Details of Foreign Nationals who were Found to be Overstaying*

State/UT	No. of foreign nationals who were found to be overstaying as on 31st December		
	2010	2011	2012
1	2	3	4
Andaman and Nicobar	3	3	2

1	2	3	4
Andhra Pradesh	95	1867	3897
Assam	10	9	8
Bihar	1	36	4
Chandigarh	12	7	7
Chhattisgarh	136	109	35
Dadra and Nagar Haveli	0	1	0
Delhi	17203	21531	25627
Goa	0	0	19
Gujarat	1249	202	78
Haryana	377	419	424
Himachal Pradesh	5	5	11
Jammu and Kashmir	35	56	123
Jharkhand	3	3	3
Karnataka	4546	2475	4288
Kerala	330	315	308
Madhya Pradesh	1036	2	12
Maharashtra	1060	312	324
Meghalaya	0	0	1
Odisha	19	117	71
Puducherry	19	17	73
Punjab	433	488	298
Rajasthan	4186	6328	8
Tamil Nadu	9444	12765	19740
Tripura	1240	1284	1946
Uttar Pradesh	515	16	16
Uttarakhand	3	3	3
West Bengal	27228	22665	13838
Total	69188	71035	71164



*Nationality-Wise Details of Foreign Nationals who were Found to be Overstaying and Those Deported*

Country	No. of foreign nationals who were found to be overstaying as on 31st December			No. of foreign nationals who were deported during the year		
	2010	2011	2012	2010	2011	2012
1	2	3	4	5	6	7
Afghanistan	13747	13744	13999	37	43	60
Australia	212	260	331	01	02	02
Bangladesh	28667	24364	16530	6290	6761	6537
Canada	550	627	835	02	02	05
China	662	633	674	15	09	26
Congo	96	314	1237	02	11	13
Ethiopia	77	118	326	02	01	06
Fiji	136	164	174	03	0	01
France	367	611	1012	06	02	11
Germany	394	647	874	09	06	08
Indonesia	77	124	173	12	03	03
Iran	248	698	1097	37	22	34
Iraq	979	2038	3160	0	04	03
Italy	107	152	298	04	04	05
Ivory Coast	194	179	258	37	15	21
Japan	335	602	882	01	03	0
Kenya	318	587	823	07	13	07
Korea South	661	990	1771	12	16	07
Malaysia	321	468	695	04	02	06
Mauritius	394	284	461	06	03	0
Mongolia	66	123	154	02	02	01
Myanmar	733	1402	1684	417	483	226
Netherlands	123	118	196	10	01	0
Nigeria	967	1528	2235	67	127	219
Oman	400	690	1091	0	0	0
Pakistan	8319	8037	1411	04	69	31
Philippines	153	178	375	04	01	17

1	2	3	4	5	6	7
Russia	260	343	594	16	16	09
Rwanda	109	105	221	02	0	0
Seychelles	225	330	589	0	0	0
Singapore	195	230	313	04	05	01
Spain	122	135	181	02	, 0	0
Sri Lanka	1817	1956	3327	75	40	49
Stateless-Tibet	251	385	804	0	0	03
Sudan	296	562	1406	14	16	19
Sweden	83	103	164	03	0	02
Tanzania	744	1004	1428	12	08	04
Thailand	267	273	311	07	07	07
U.S.A.	2461	2168	2465	08	09	04
U.K.	813	1094	1456	02	06	08
Yemen	122	269	954	12	22	27
Others	2120	2398	4195	100	106	121
Total	69188	71035	71164	7248	7840	7503

**Statement – II**

*State/Union Territory-Wise Details of Foreign Nationals who were Arrested Under Foreigners Act or for Violating Other Provisions of Immigration Control Rules and Regulations.*

State/UT	No. of foreign nationals who were arrested		
	2010	2011	2012
1	2	3	4
Andaman and Nicobar	04	388	136
Andhra Pradesh	57	131	82
Arunachal Pradesh	0	05	10
Assam	99	16	41
Bihar	01	03	06

	1	2	3	4
Chandigarh		10	01	03
Chhattisgarh		01	04	08
Delhi		155	174	140
Goa		166	117	150
Gujarat		105	71	191
Haryana		31	23	24
Himachal Pradesh		19	13	37
Jammu and Kashmir		07	02	12
Jharkhand		0	01	0
Karnataka		53	233	182
Kerala		11	61	123

1	2	3	4	1	2	3	4
Madhya Pradesh	02	02	07	France	07	09	09
Maharashtra	1514	720	744	Germany	09	06	03
Manipur	25	57	101	Ghana	04	05	11
Meghalaya	135	179	274	Indonesia	01	0	07
Mizoram	38	322	200	Iran	23	44	26
Nagaland	0	01	01	Iraq	01	06	0
Odisha	01	40	22	Italy	11	08	06
Puducherry	0	06	12	Ivory Coast	03	19	18
Punjab	35	61	46	Kenya	05	15	04
Rajasthan	132	116	120	Korea South	02	01	05
Sikkim	0	13	04	Malaysia	02	05	08
Tamil Nadu	82	624	539	Maldives	0	13	03
Tripura	915	1667	1778	Mongolia	0	06	04
Uttar Pradesh	83	05	36	Myanmar	75	761	423
Uttarakhand	22	12	07	Nepal	58	69	56
West Bengal	1583	2277	2448	Netherlands	03	01	02
Total	5286	7345	7484	Nigeria	180	296	431
<i>Nationality-Wise Details of Foreign Nationals who were Arrested under Foreigners Act or for Violating Other Provisions of Immigration Control Rules and Regulations.</i>				Oman	02	02	04
				Pakistan	18	31	44
				Russia	38	22	13
				Saudi Arabia	04	04	10
				Singapore	03	03	07
				Somalia	04	131	02
				South Africa	07	12	18
				Sri Lanka	55	694	574
				Stateless-Tibet	07	09	12
				Sudan	09	12	15
Country	No. of foreign nationals who were arrested			Tanzania	05	13	12
	2010	2011	2012	Thailand	01	04	19
1	2	3	4	Uganda	04	13	11
Afghanistan	24	39	27	U.S.A.	07	19	32
Australia	03	02	03				
Bangladesh	4633	4841	5449				
Canada	03	08	08				
China	06	10	12				
Congo	0	04	17				
Ethiopia	02	08	01				

1	2	3	4
U.K.	14	0	58
Uzbekistan	03	22	25
Yemen	01	28	10
Others	49	150	89
<b>Total</b>	<b>5286</b>	<b>7345</b>	<b>7484</b>

[Translation]

### Impact of Global Warming on Agriculture

1998. SHRI BRIJBHUSHAN SHARAN SINGH:

SHRI JAI PRAKASH AGARWAL:

SHRI P.T. THOMAS:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has undertaken any survey to assess the impact of global warming on agricultural production in the country;

(b) if so, the outcome thereof, crop-wise;

(c) the notable achievements made under 'The National Initiative on Climate Resilient, Agriculture' (NICRA) scheme during the last one year; and

(d) the steps taken/proposed to be taken by the Government to minimize the impact of global warming on agriculture in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b); Yes, Madam. Indian Council of Agricultural Research (ICAR) has conducted climate change impact analysis on crop yields using crop simulation models incorporating future projections for 2020, 2050 and 2080. The crop-wise details of study are given in enclosed Statement - I.

(c) The notable achievements made under 'The National Initiative on Climate Resilient Agriculture' (NICRA) scheme during last one year are given in enclosed Statement - I.

(d) ICAR is implementing NICRA project with the objectives of enhancing resilience of Indian agriculture to climate change through Strategic Research, Technology Demonstration, Capacity Building and Sponsored/Competitive Grant Projects. The research on adaptation and mitigation covers crops, livestock, fisheries and natural resource management. Besides, a mission document on National Mission on Sustainable Agriculture (NMSA) under the aegis of National Action Plan on Climate Change (NAPCC) has been formulated. NMSA identified 10 key dimensions namely seed & culture, water, pest, nutrient, farming practices, credit, insurance, market, information and livelihood diversification for promoting suitable agricultural practices that covers both adaptation and mitigation measures through four functional areas, namely, Research & Development, Technologies & Practices, Infrastructure, and Capacity building. During XII Plan, these dimensions have been embedded and mainstreamed into Missions/Programmes/Schemes of Ministry of Agriculture, including NMSA through a process of restructuring of various schemes/missions implemented during XI Plan. NMSA as a restructured programmatic Mission aims at promoting location specific integrated/composite farming systems; soil and moisture conservation measures; comprehensive soil health management; efficient water management practices and mainstreaming rainfed technology.

### Statement - I

The crop-wise details of study undertaken to assess the impact of global warming on agricultural production in the country:

**Rice:** Simulation studies projected reduction in yields of irrigated rice by about 4% in 2020, 7% in 2050 and by 10% in 2080. On the other hand, rainfed rice yields in India are likely to be reduced by nearly 6% in 2020 scenario, but in 2050 and 2080 scenarios they are projected to decrease only marginally (<2.5%).

**Wheat:** Climate change is projected to reduce timely sown irrigated wheat production by about 6% in 2020 from the existing levels. In case of late sown wheat, the projected reductions are to the extent of 18,23 and 25 percent in 2020,2050 and 2080 respectively. Maize: The yields of irrigated kharif maize are projected to reduce by about 18%

in 2020 and 2050 scenarios and about 23% in 2080 due to climate change.

**Sorghum:** Rainfed sorghum yields are projected to marginally (2.5%) decline in 2020 scenario and about 8% in 2050.

**Soybean:** The yield of kharif soybean is likely to increase in the range of 8 to 13% in 2030 and 2080 scenario.

**Groundnut:** Groundnut Kharif yields are projected to increase by 4 to 7% in 2020 and 2050 whereas in 2080, the yield is likely to decline by 5%.

**Chickpea:** Future climates are likely to benefit chickpea productivity to the tune of 23 to 54%.

**Potato:** Climate change is likely to benefit potato in Punjab, Haryana, western and central UP (3.46 to 7.11% increase in production by 2030), but in West Bengal and southern plateau region, potato production is likely to decline by 4 to 16% by 2030.

#### **Statement – II**

##### *Notable Achievements Made under NICRA Scheme during Last Year*

- Extensive screening of germplasm of wheat, rice, maize and pulses was carried out for drought, heat and flood tolerance and 100 most promising genotypes were identified for use as donors in breeding programs.
- Unique traits associated with heat stress adaptation were identified in indigenous cattle breeds like Sahiwal, Tharparker, Kankrej, Gir, Surti and Karan Fries.
- State-of-the-art research facilities like free air temperature elevation (FATE), carbon dioxide and temperature gradient tunnels (CTGC), high through-put phenotyping platforms, animal calorimetry, shipping vessel, flux towers and satellite receiving station were commissioned at different Institutions to support strategic research on crops, livestock, fisheries and modeling for climate change.

- A novel technique of inter-specific grafting and technology of production and use of biochar from different crop residues were standardized.
- Block level agro advisories are being pilot-tested in 50 blocks based on the data collected from 100 automatic weather stations established in KVKS during 2012-13. More than 2000 demonstrations were organized in 123 districts on climate resilient technologies covering crops, horticulture, livestock, fisheries and water management. 25-30% reduction in losses due to climatic stresses like droughts, floods and cyclones was demonstrated through these interventions.
- The concept of custom hiring centers is being promoted in villages neighboring to the NICRA sites.

[English]

#### **Social Security to Elderly Persons**

1999. SHRI BHASKARRAO BAPURAO PATIL  
Khatgaonkar:

SHRI JAI PRAKASH AGARWAL:

SHRI N.S.V. CHITTHAN:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI SUBHASH BAPURAO WANKHEDE:

SHRI ANAND PRAKASH PARANJPE:

SHRI ASHOK TANWAR:

SHRI D.B. CHANDRE GOWDA:

SHRI K.P.DHANAPALAN:

SHRI GAJANAN D. BABAR:

SHRI ANANDRAO ADSUL:

SHRI ADHALRAO PATIL SHIVAJI:

SHRI SYED SHAHNAWAZ HUSSAIN:

SHRI SAMEER BHUJBAL:

SHRI DHARMENDRA YADAV:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government proposes to enact an appropriate legislation/frame a policy to ensure that senior citizens in the country have access to social security, assistance and welfare services including payment of pension, housing and health care;

(b) if so, the details and salient features thereof;

(c) whether the Government plans to make it mandatory for spending a minimum of corporate social responsibility fund on the welfare of elderly persons and effect a tenfold hike on the old age pension;

(d) if so, the details thereof; and

(e) the other steps taken by the Government for the betterment of elderly persons in the country?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) and (b) The Government has enacted the Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007 in December 2007. The Act, inter-alia, makes maintenance of parents and senior citizens by children and relatives obligatory and justiciable through Tribunals; provides for revocation of transfer of property by senior citizens in case of negligence by children/relatives; establishment of old age homes for indigent senior citizens; penal provisions for abandonment of senior citizens; medical facilities for senior citizens; and protection of life and property of senior citizens.

The National Policy on Older Persons was announced by the Government in January 1999 which envisages State support to ensure financial and food security, health care, shelter and other needs of older persons to improve the quality of their lives.

(c) and (d) As per the information provided by the Ministry of Corporate Affairs, the Section 135 of the Companies Act, 2013 deals with Corporate Social Responsibility (CSR). The Schedule VII of the Act lists the various activities which may be included by the Companies in their CSR policies. Section 135 of the act has not yet come into force and as such the Ministry of Corporate Affairs has no information on the expenditure incurred on CSR activities. The Ministry of Rural Development is administering the Indira Gandhi National Old Age Pension Scheme (IGNOAPS) under which Central assistance is

given towards pension @ Rs.200/- per month to persons above 60 year and @ Rs.500/-per month to persons above 80 years belonging to a household below poverty line.

(e) The Ministry of Social Justice & Empowerment is implementing the Scheme of Integrated Programme for Older Persons (IPOP) with an objective to improve the quality of life of senior citizens by providing basic amenities like shelter, food, medical care and recreation opportunities etc. The Ministry of Rural Development is administering the Indira Gandhi National Old Age Pension Scheme (IGNOAPS) under which pension/financial assistance is provided to persons belonging to household living below poverty line (BPL). The Ministry of Health and Family Welfare is implementing the National Programme for Health Care for Elderly (NPHCE) since 2010-11. The basic aim of the NPHCE programme is to provide separate and specialized comprehensive health care to the senior citizens at various levels of State health care delivery system including outreach services.

#### **Sugar Industry**

2000. SHRI GURUDAS DASGUPTA:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI SUBHASH BAPURAO WANKHEDE:

SHRI RUDRA MADHAB RAY:

SHRI PRABODH PANDA:

SHRI ANAND PRAKASH PARANJPE:

SHRI DANVE RAOSAHEB PATIL:

SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

SHRI HANSRAJ G. AHIR:

SHRI MAHESHWAR HAZARI:

SHRI R. THAMARASELVAN:

SHRIMATI SEEMA UPADHYAY:

SHRI K. SUGUMAR:

SHRI HARSH VARDHAN:

SHRIMATI TABASSUM HASAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there has been a standoff between the agitating sugarcane farmers and the sugar mills which have refused cane crushing during the current season on account of various reasons including cane prices, sugarcane dues etc.;

(b) if so, the details thereof and the corrective measures taken in this regard including a bailout package for the sugar industry and measures to strike a balance between remunerative price to farmers and maintaining the viability of sugar mills;

(c) whether the import of sugar at cheap rates has also affected the viability of the industry and if so, the details thereof and the corrective steps taken in this regard; and

(d) whether the production of sugar is likely to be affected during the current season and if so, the details thereof and the reasons therefor along with the corrective steps taken in this regard, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The State Government of Uttar Pradesh has informed that initially many private sector sugar mills gave notices mentioning that they could not afford to pay even last year's State Advised Price (SAP) to sugarcane growers for the on-going crushing season. The State Government granted some reliefs and concessions to the sugar mills, after that all the sugar mills agreed to pay SAP to cane growers in current sugar season 2013-14. Presently, there is no standoff between sugarcane farmers and sugar mills. The Government has formed an Informal Group of Ministers under the Chairmanship of Minister of Agriculture to look into the problems being faced by the Sugar industry. The group has, inter-alia recommended extending bank loans to sugar mills with interest subvention by the Central Government. The other relief measures taken by the Central Government to help the sugar industry inter-alia include dispensing with the release mechanism for sale of sugar, abolition of levy obligation on sugar mills for sugar produced from October, 2012, increasing the customs duty on import of sugar under Open General Licence (OGL) from 10% to 15% and liberalisation of sugar exports etc.

(c) In order to discourage import of sugar, the customs duty on sugar import has been raised from 10% to 15% with effect from 8.7.2013. Since then there has been hardly any

imports under Open General Licence (OGL) worth affecting domestic market.

(d) Delay in commencement of cane crushing may not have any significant impact on sugar production in the current sugar season which is estimated to be about 241 lac tons.

[Translation]

#### **Input Costs of Wheat And Rice**

2001. SHRI DHARMENDRA YADAV:

SHRIMATI HARSIMRAT KAUR BADAL.

SHRI ANANDRAO ADSUL:

SHRI ADHALRAO PATIL SHIVAJI:

SHRI M. VENUGOPALA REDDY:

SHRI NISHIKANT DUBEY:

SHRIMATI KAMLA DEVI PATLE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Commission for Agricultural Costs and Prices (CACP) has assessed the increase in the input costs of wheat and rice for the year 2013-14 while declaring the Minimum Support Price (MSP) for these crops;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the CACP has also assessed the same for other principal crops during this season;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government to ensure that the farmers are adequately compensated for their agricultural produce?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a) to (d) Yes, Madam. The All-India Weighted Average Cost of Production (C2), as projected by Commission for Agricultural Costs and Prices (CACP), and percentage change over the previous year of some principal crops including wheat and paddy for the year 2013-14 is given as under:

(Value in Rs. Per quintal)

Crop	2013-14	
	Cost of Production(C2)	Percentage change over the previous year
Wheat	1109	1.0
Paddy	1234	7.1
Gram	2865	20.5'
Maize	1112	3.9
Cotton	3533	27.5
Sugarcane(SMP)	184.22	42.0
Rapeseed & Mustered	2368	16.5

Note: The Cost of Production (C2) includes value of seed, insecticides & pesticides, manure, fertilizer, irrigation charges, hired human, animal & machine labour, land revenue, rent paid for lease in land, and imputed value of family, animal & machine (owned) labour, rent of own land and interest of own fixed capital, depreciation on implements and farm buildings etc.

(e) Minimum Support Prices for most crops have increased significantly in recent years. In order to make agriculture a profitable venture, the Government of India has launched several schemes to increase investments in agriculture sector, for accelerating agricultural growth and to raise farm incomes, such as, Rashtriya Krishi Vikas Yojana (RKVY), National Food Security Mission (NFSM), Development and Strengthening of Infrastructure facilities for Production and Distribution of Quality Seed, National Horticulture Mission (NHM), Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), Gramin Bhandaran Yojana etc. In addition, Government has substantially improved the availability of farm credit; implemented a rehabilitation package for areas with higher agrarian stress; implemented a massive programme of debt waiver and introduced better crop insurance schemes.

#### **Promotion of Animal Husbandry**

2002. PROF. RAM SHANKAR:

SHRI DILIPKUMAR MANSUKHLAL GANDHI:

SHRI ARJUN RAM MEGHWAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the schemes implemented for promoting animal husbandry in the country during the last three years and the current year;

(b) the details of funds allocated to various States for the development of animal husbandry during the said period, State-wise;

(c) whether the Union Government has received a proposal from the State Government of Maharashtra for the development of animal husbandry; and

(d) if so, the time by which the proposal is likely to be cleared and the amount likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) In order to supplement and complement the efforts made by the States for development of Animal Husbandry sector, Government of India is implementing following schemes during last three years and current year:

- (i) National Project for Cattle and Buffalo Breeding
- (ii) Livestock Health and Disease Control
- (iii) Conservation of Threatened Breeds
- (iv) Integrated Development of Small Ruminants and Rabbits
- (v) Pig Development
- (vi) Poultry Development
- (vii) Poultry Venture Capital Fund
- (viii) Livestock Insurance
- (ix) Feed & Fodder Development

(b) All the above schemes are demand driven and no State specific allocation is made. State wise and year wise funds released for promotion of Animal Husbandry for the last three years and current year is given in Statement.

(c) and (d) Funds have been released for the proposals received from the State Government of Maharashtra for Animal Husbandry Sector and no new proposal is pending with the Department.



**Statement**

*State Wise and Year Wise Funds Released During Last Three Years and Current Year for the Development of  
Animal Husbandry*

Rs. in lakh					
Sl. No.	States/UT	2010-11	2011-12	2012-13	2013-14 (Upto Nov 2013)
1	2	3	4	5	6
1.	Andhra Pradesh	6911.96	3173.48	3610.83	4357.89
2.	Arunachal Pradesh	660.94	857.02	597.21	574.70
3.	Assam	1301.91	2929.22	720.46	3516.42
4.	Bihar	1195.33	2646.36	2007.53	46.20
5.	Chattisgarh	730.00	2000.60	1305.43	1185.04
6.	Goa	54.48	9.14	75.75	0.00
7.	Gujarat	2841.46	3047.53	2959.82	2092.30
8.	Haryana	2028.94	2412.38	1593.47	1138.77
9.	Himachal Pradesh	1316.50	898.53	524.11	996.40
10.	Jammu and Kashmir	821.99	1410.76	760.87	2067.10
11.	Jharkhand	1817.54	1204.23	423.68	1299.16
12.	Karnataka	2919.27	2770.60	3241.66	1731.68
13.	Kerala	2500.07	2331.01	2671.03	1588.29
14.	Madhya Pradesh	2064.85	4072.75	3315.38	2664.06
15.	Maharashtra	5047.55	3112.56	3995.04	4330.48
16.	Manipur	401.25	578.63	153.58	424.00
17.	Meghalaya	241.61	165.35	431.16	170.65
18.	Mizoram	622.85	520.33	657.70	499.11
19.	Nagaland	580.88	1135.97	989.18	657.60
20.	Odisha	1055.08	1302.05	1090.18	559.09
21.	Punjab	2347.69	1291.97	2474.94	700.85
22.	Rajasthan	300.00	11477.19	616.46	1259.78
23.	Sikkim	364.89	389.64	380.70	11.63
24.	Tamil Nadu	2793.34	2368.43	4290.50	3339.63
25.	Tripura	722.01	105.00	908.73	126.82

1	2	3	4	5	6
26.	Uttar Pradesh	2634.99	1343.70	4135.02	3038.90
27.	Uttarakhand	803.48	1180.22	324.77	669.36
28.	West Bengal	4715.93	1327.17	3358.52	2790.45
29.	Andaman and Nicobar Islands	17.00	9.21	14.90	28.32
30.	Chandigarh	13.90	13.90	15.90	0.00
31.	Daman & Diu	0.00	8.27	0.00	0.00
32.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00
33.	Delhi	0.00	0.00	51.61	0.00
34.	Lakshadweep	23.60	0.00	41.00	1.00
35.	Puducherry	26.50	45.00	10.00	41.56
	Others	0.00	6.00	16.52	5.16
	NABARD	575.76	496.12	850.00	614.40
	NIC	8337.00	5557.00	500.00	900.00
	<b>Total</b>	<b>49877.78</b>	<b>56144.18</b>	<b>47763.64</b>	<b>41912.39</b>

### **Alcoholism and Drug Abuse**

2003. SHRI BHUDEO CHOUDHARY:

SHRI S.R. JEYADURAI:

SHRI D.B. CHANDRE GOWDA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether cases of alcoholism and drug abuse are increasing in the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has provided financial assistance to rural and urban local bodies to prevent alcoholism and drug abuse in their areas;

(d) if so, the details of the financial assistance provided to such bodies including Non-Governmental Organisations during each of the last three years and the current year. State/UT-wise and NGO-wise; and

(e) the other steps taken/being taken to prevent alcoholism and drug abuse in the country?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) and (b) There is no authentic data to conclusively indicate the increase in cases of alcoholism and drug abuse in the country.

(c) and (d) Ministry of Social Justice provides financial assistance under the "Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse" to Non Governmental Organisation, Panchayati Raj Institutions, Urban Local Bodies etc; for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCA's). A statement indicating State/UT-wise & NGO-wise amount released during the last three years and the current year is enclosed.

(e) The other steps taken/being taken to prevent alcoholism and drug abuse are as follows:

1. Under the above schemes, the NGOs/Voluntary organizations are conducting programmes to create awareness and educate people about the ill effects of Alcoholism and Substance Abuse on the individual, family, the work place and society at large.

2. The Ministry Organizes a function every year on 26th June as the International Day against Drug Abuse. As a part of this programme, rallies, paintings, campaign, workshops, seminars etc are organized at the national as well as state level.
3. On this occasion, National Awards for outstanding services in the field of prevention of alcoholism and substance (drug) abuse are conferred to the Individuals and Institutions to encourage them and recognize their efforts.
4. The Ministry conducted an awareness generation programme in two states namely Punjab and Manipur during the year 2011-12 & 2012-13. This programme was envisaged to cover 3000 villages in ten districts in the state of Punjab and 750 villages in seven districts in the state of Manipur.

Nehru Yuva Kendra Sangathan through its network of volunteers at village level created awareness about the ill effects of alcoholism and substance (Drug) abuse among the rural masses. The addicts were identified and de-addiction camps were organized for these addicts.

5. This Ministry, in collaboration with the National Bal Bhawan an autonomous organisation under Ministry of Human Resources Development, had undertaken awareness generation programmes about the ill effect of alcoholism and drug abuse amongst the children of the age group of 12 to 16 years through its network of 155 Bal Bhavans and 77 Bal Kendras across the country through a series of activities like poster making, creative writing, lecture, rally, nuked natak etc at local, zonal and national level during the last two years.

#### Statement

*State/UT-Wise Tentative List of NGOS & Projects Funded During Last Three Years from 2010-11 to 2012-13 and Current Year (as on 10.12.2013) Under the Scheme for Prevention of Alcoholism and Substance Drugs Abuse*

(Rs. in Lakh)

Sl. No.	Name of the State/UT	Name and Address of the NGO	Project location	GIA Released			
				2010-11	2011-12	2012-13	2013-14
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	Association For Social Health In India, 11-4-616, Humayun Nagar. A.C.Gauri Road,Hyderabad.	De-addiction Centre at Rangareddy	0.00	14.43	0.00	0.00
2.	2.	DOVE, 1-92/2/A, Prabhath Nagar Colony, Chaitanyapuri, Dissukhnagar, Hyderabad.	De-addiction Centre-3 (at Rangareddy, Mehboobnagar & Adilabad)	30.27	28.78	1.35	20.02
3.	3.	Dr. Upkar Pashupuleti Hanumanta Rao Charitable Trust, Upkar complex, Upkar Circle Picket, Secundrabad-500003	De-addiction Centre at Rangareddy	8.25	0.00	0.00	0.00
4.	4.	Health Care and Social Welfare Society, 2-274, C.S. Puram Post & Mandal, Prakasam District Andhra Pradesh	de-addiction centre at Prakasam Distt.	9.43	9.42	0.00	9.42

1	2	3	4	5	6	7	8
5.	5.	Helping Hand Society, H.No.1-8-667/1, Postal Colony, Subedari, Hanamkonda, Warrangal, A.P.	De-addiction Centre at warangal	9.43	4.10	4.10	0.00
6.	6.	Peoples Action For Social Service, Tirupati West, Door No. 10-12, Maruthi Nagar, West Chittoor.	De-addiction Centre at Tirupati	6.29	12.57	0.00	0.00
7.	7.	Rashtriya Seva Sangh, 9, Old Huzur Office Building, Tirupati - 517501. Chittoor, A.P.	De-addiction Centre at Tirupati	7.54	8.20	0.00	7.94
8.	8.	Rural Organisation For Social Activities(Rosa), Manthenvari Palem -Post Pitinavani Palem Mandal, Guntur.	De-addiction Centre at Guntur	17.15	8.16	0.00	8.03
9.	9.	Sneha Mahila Mandali, Flate No. 103, Satya Apts. Chappal Bazar, Kachiguda, Hyderabad	De-addiction Centre at Rangareddy	15.95	0.00	7.47	3.73
10.	10.	Social Transpeimation And Rural Technology, LIC H.No.67/10, III Phase K.P.H.B. Colony, Kukatpally, Hyderabad -500072.	De-addiction Centre at Rangareddy	7.15	8.38	7.85	0.00
11.	11.	Society for Education & Environment Development(SEED), 45-52-5/2, Aravind Apartments, Abidnagar, Akkayypalem, Visakhapatnam, AP	De-addiction Centre at Visakhapatnam	1.40	25.42	0.00	0.00
12.	12.	Society for Welfare & Awakening in Rural Environment, D.No. 1/98, Susheel Reddy Colony, Opp. JNTU College, Anantapur-515002	De-addiction Centre at Anantpur	0.00	9.12	8.10	8.70
13.	13.	Society Uplifting Rural Poor & Socially Stranded, Surpass.H No 3-4-13/1/1, Medak.	De-addiction Centre at Medak	8.38	8.39	7.86	7.85
14.	14.	Vasanthalakshmi Charitable Trust & Research Centre, 16-11/131, Kasturidevi Nagar, Pogathota, Nellore-524001	De-addiction centre at Nellore	9.42	0.00	0.00	0.00
15.	15.	Green Valley Foundation	De-addiction Centre at Visakhapatnam	1.61	8.88	0.00	0.00

1	2	3	4	5	6	7	8
16.	16.	Community Development Society for Weaker Sections	De-addiction centre at Cudapa	1.37	9.42	0.00	9.42
17.	17.	Pushkara Matha Convent Committee, East Godavari District, Andhra Pradesh	De-addiction centre at - Rayavaram, East Godavari	0.00	1.50	0.00	8.84
18.	Arunachal Pradesh 1.	Arunccchai Pali Vidya Pith, Chongkham, Dist-Lohit, Arunachal Pradesh	De-addiction centre at Lohit	9.78	9.95	0.00	9.94
19.	2.	Mige-Nam (Sahara) Charitable Society, Ziro Point. Tnali, Itanagar, Arunachal Pradesh	De-addiction Centre at Itanagar	0.00	0.00		
20.	Assam 1.	Association for Social Health in India, Sunderper, R.G.Baruah Road, Guwahati	De-addiction Centre at Guwahati	7.65	9.06	0.00	0.00
21.	2.	Jagriti Sanmilita Unnayan Kendra, P.O. Islamgaon, Lakhimpur	De-addiction Centre at Lakhimpur	0.00	18.85	0.00	0.00
22.	3.	Khorapathar Sanmilita Yuvak Samaj, P.O. Islamgaon, Lakhimpur	De-addiction Centre at Lakhimpur	8.90	7.93	0.00	0.00
23.	4.	North East Society For The Promotion Of Youth And Masses, Guwahati Chapter, Ashram Road, Ulubari, Guwahati.	De-addiction Centre at Guwahati	6.06	16.15	7.69	0.00
24.	5.	Pragati Social Development Organisation, Gola Ghat, Assam	De-addiction Centre Golaghat	0.00	22.40	9.95	0.00
25.	6.	Sreemanta Sankar Mission, P.O.Nagaon, Distt.Nagaon - 782 002. ,	De-addiction Centre at Nagaoun	0.00	23.78	0.00	0.00
26.	7.	The State Anti-Drug And Prohibition Council Guwahati, Assam Prakashan Parishad Complex, Guwahati-781021	De-addiction Centres at Jorhat & Silchar	10.93	19.95	29.02	0.00
27.	8.	Gram Vikas Parishad, Rangaloo, Jumarmur, Via: Kathiatoli, Nagaon	De-addiction Centre at Morigaon	0.00	1.94	0.00	9.95

1	2	3	4	5	6	7	8
28.	9.	Global Health & Education Centre, Rupahi, Nagaon	De-addiction Centre at Darrang	0.00	1.94	0.00	4.97
29.	10.	North Eastern Centre for Education, Dhubri	De-addiction Centre at Dhubri	0.00	1.50	9.95	0.00
30.	11.	South Barbond Gram Unnayan Samity, Barbond	De-addiction Centre at Vichingcha, Hailakandi	0.00	1.50	0.00	9.42
31.	12.	North Eastern Buddhist Cultural Association (NEBCA), Dibrugarh, Assam	De-addiction Centre at Dibrugarh	0.00	0.82	0.00	10.66
32.	13.	Rogurtook Club & Library, Karimganj, Assam	De-addiction Centre at Karimganj	0.00	1.53	0.00	9.42
33.	14.	Global Health Immunisation & Population Control Organization (GHIPCO), Rangaloo, Jumarmur, Via. Kathiatoli, Nagaon	De-addiction Centre at Sonitpur	0.00	1.40	0.00	9.95
34.	Bihar 1.	Alp Sankhyak Avam Harijan Samaj Kalyan Kendra, Data Kambal Shah Road .Muzaffarpur -842001, Muzaffarpur	De-addiction Centre at Muzaffarpur	8.38	7.20	0.00	0.00
35.	2.	Aniket Seva, M-38, Road No.26, Srikrishna Nagar, Patna-800013	De-addiction Centre at Patna	8.57	16.60	0.00	11.96
36.	3.	Central English Academy, VIII, Dhandwa, Near Maitri Leprosy Centre, Domuhan, Bodh Gaya	De-addiction Centre at Bodh Gaya		0.00	0.00	
37.	4.	Ekta Gram Seva Sansthan, Bir Kunwar Singh Colony, Hajipur, Vaishali	De-addiction Centre Vaishali	9.43	9.42	0.00	9.42
38.	5.	Environmental Consultancy Vikash Centre, H.No. 278, Nehrunagar, P.P. Colony, Patna-800013	De-addiction Centre at Kaimur	0.00	21.63	0.00	471
39.	6.	Gram Uthan Kendra, College Complex, Kursela, P.O. Ayodhyaganj Bazar, District, Katihar.	De-addiction Centre at Kishanganj	9.21	6.42	8.33	7.83

1	2	3	4	5	6	7	8
40.	7.	Indian Institute Of Rural Reconstruction And Social Change, Gorakshani, East Gandhi Bazar, Jehanabad-804408	De-addiction centre at Jahanabad	15.88	12.08	0.00	0.00
41.	8.	Jagran, 55, M.I.G. Kanker Bagh, Patna+C41	De-addiction Centre at Patna	8.35	8.38	7.86	7.85
42.	9.	Kedar Pandey Samaj Kalyan Sangh, At & P.O. Belwa More, Via Lauriya, Distt. West Champaran	De-addiction Centre at West Champaram	9.43	9.42	0.00	4.71
43.	10.	Pandit Bachan Pandey Mahila Vikas Sansthan, Gopalganj, Bihar	De-addiction Centre at Gopalganj	26.12	19.50	0.00	0.00
44.	11.	Sister Nivedita Memorial Trust, Forun No. 18, Gandhi College, Jakkanpur, Patna-1, Patna	De-addiction Centre at Patna	8.57	8.03	0.00	4.01
45.	12.	Sree Narayan Samaj Kalyan Kendra, 511-Lok-Dihari, P.O.Karup, Indrahiyan, Rohtas,	De-addiction Centre at Sasaram	0.00	24.15	0.00	4.71
46.	13.	Youth Mobilisation For National Advancement, 303, Himgiri Bhawan. Anandpuri Boring Canal Road, Patna, Patna	Deaddiction centres-2		0.00		
47.	14.	Bihar Vikas Parishad	Deaddiction Centre at Darbhanga	1.42	4.71	4.71	0.00
48.	15.	State Society for Ultra Poor & Social Welfare, Patna, Bihar	Awareness generation programme for the	0.00	0.00	12.50	0.00
49.	Chhattisgarh 1.	Maa Dindeshwari Shiksha Samiti, Behind Jiwaji Rice Mill, Nehru Nagar, Bilaspur, Chhattisgarh,	De-addiction centre at Bilaspur	3.22	18.85	9.42	0.00
50.	2.	Sankalp Sanskritik Samiti, Chikhali-Naka Rajnandgaon, Chhatisgarh	De-addiction Centre at Raigarh	4.58	16.76	0.00	3.92
51.	Delhi 1.	Bharatiya Parivardhan Sanstha, Flat No. UG-1, Plot No.C-8, Dilshad Colony, Delhi-95	De-addiction Centre at Yamuna Vikhar	9.69	19.23	0.60	8.72

1	2	3	4	5	6	7	8
52.	2.	Manav Paropkari Sanstha 1259, Sector -A, Pocket B, Vasant Kunj, New Delhi-70	De-addiction Centre-2 {at Mahipalpur & Khanpur)	28.03	19.78	8.68	5.20
53.	3.	Nav Jyoti Delhi Police Foundation, Khasra No.99, Village Mohamadpur, Majri Karala, Main Budhvihar Kanjhawala Road, New Delhi-110 081	De-addiction Centre & at Karala & Bawana	15.56	0.00	0.00	0.00
54.	4.	Samaj Sewa Sangh, N-69/10, Gali No. 16, Brahmapuri, Delhi	De-addiction Centre at Brahmapur	2.29	15.80	8.26	0.00
55.	5.	Society for Promotion of Youth And Masses, B-5, 3054, Vasant Kunj, New Delhi	De-addiction Centre & RRTC at Vasant Kunj	16.64	17.51	0.00	0.00
56.	6.	Caring Foundation & Nada Foundation	International Day against Drugs Abuse	0.50	0.00	1.20	0.00
57.	7.	National Bal Bhavan (NBB) New Delhi	Nationwide drive against Alcoholism Substance(dru gs) Abuse	0.00	53.00	0.00	0.00
58.	8	Muskan Foundation, Vikas puri, New Delhi	De-addiction Centre at Dwarka, New Delhi	0.00	1.50	0.60	4.98
59.	Goa 1.	Association for social health in India, Asha Mahal, Santissimo, Waddo, Teleigao Ichas, Goa	Counselling Centre at Goa		0.00		
60.	2.	Kripa Foundation, Goa, Mt. Carmel Church, 81/A Chapel Road Bandra Mumbai, Goa	De-addiction Centre & Counselling Centre at Goa	7.50	10.46	3.52	0.00
61.	Gujarat 1.	Gujarat Kelavani Trust, Mangal Prabhat Building, Opp. St. Xavier's High School, Mirzapur, Ahmedabad 380051	De-addiction Centre at Ahmedabad	0.00	16.62	0.00	0.00



1	2	3	4	5	6	7	8
62.	2.	Indian Council Of Social Welfare, Municipal Bal Bhawan, Paldi, Ahmedabad-380008	Counselling Centre at Ahmedabad (Closed)		0.00		
63.	3.	Nashabandhi Mandal, Opp. Multi Storey Building, Apna Bazar, Ahmedabad.	Deaddiction Centres at Surat, Ahmedabad, Rajkot and Palanpur	22.66	38.83	6.48	9.44
64.	4.	Rachnatmak Abhigam Trust, "Hardik Prerna Park Society", Opp. L.G. Hospital Maninagar, Ahmedabad - 380 008.	Counselling Centre at Vadodara converted into DC during 2006				
65.	5.	Sahayog Charitable Trust, 14-15, Bhagyodaya Shopping Centre, Gorwa Refinery Road, Vadodara	De-addiction Centre at Vadodara				
66.	6.	Dr. B.R. Ambedkar De-addiction Centre, BR General Hospital, Kalpi Nagar', Last Bus Stop, Asarwa, Ahmedabad	De-addiction Centre at Itanagar, Ahmedabad	0.00	0.00		
67.	7.	Dr. B.R. Ambedkar De-addiction Centre, BR General Hospital, Kalpi Nagar, Last Bus Stop, Asarwa, Ahmedabad	Deaddiction Centres at Ahmedabad	0.00	0.00	0.12	0.00
68.	Haryana 1.	Adarsh saraswati shiksha samiti, sant garib dass, gali no. 2 kakroi road, sonapat.	De-addiction Centre at Senapat	14.22	7.85	7.86	0.00
69.	2.	Amar Jyoti Foundation, Jind, Assistant Treasury Office, 1st Floor, Jhulana, Jind-126102	De-addiction Centre at Jind	7.69	0.00	15.71	0.00
70.	3.	Eco Club, Ward No. 7 Siwani Mandi, Bhiwani, Haryana	De-addiction Centre, Bhiwani	8.93	9.42	0.00	0.00
71.	4.	Haryana State Council for Child Welfare, Bal Vikas Bhawan, 650 Sector 16-D, Chandigarh.	De-Addiction Centres at Narnaul, Faridabad, Panchkula, Rewari, Kaithal	33.80	43.73	6.22	9.81

1	2	3	4	5	6	7	8
72.	5.	Indian Red Cross Society, Red Cross Bhawan, Jind	De-addiction Centre at Jind	4.91	9.50	12.46	0.00
73.	6.	Indian Red Cross Society, Red Cross Bhawan, Rohtak	De-addiction Centre at Rohtak	7.98	0.00	11.14	0.00
74.	7.	Modern Education Society, Mandouri Road, Village Mandoura, Distt.Sonepat	De-addiction Centre at Sonepat	15.64	9.42	0.00	9.42
75.	8.	Akhil Bhartiya Nav Yuvak Kala Sangam, 54 Foota Road, Vidya Nagar, Bhiwani, Haryana	De-addiction Centre at Bhiwani	1.92	9.42	9.43	0.00
76.	9.	Royal Foundation of India, Opp. Hero Honda Agency, National Highway, Hansi, Haryana	De-addiction Centre at Hansi, Hissar	1.87	0.00	0.00	0.00
77.	10.	Jan Kalyan Society, 522, Sector -15 A, Hissar, Haryana	De-addiction Centre at Fatehabad, Haryana	1.38	9.42	0.00	0.00
78.	Himachal Pradesh 1.	Gunjan organisation for community development, manikaran road, Bhunter, Distt Kullu, H.P.	De-addiction centre at Kullu	0.00	26.91	8.14	8.32
79.	2.	Indian Red Cross Society.Red Cross Building, Dharamsala 176115	De-addiction Centre Kangra (Dharmsala)	4.35	10.43	7.69	0.00
80.	Jammu and Kashmir 1.	H.N.S.S. De-Addiction Centre, Meera Masjid, Khanyar, Srinagar-190003.	De-addiction Centre at Srinagar	0.00	0.00		
81.	2.	Society For The Promotion Of Youth And Masses, Mashwara Hospital, Kahnpo Road, Jammu	De-addiction Centre at Jammu	0.00	20.00	0.00	0.00
82.	Jharkhand 1.	Foundation for national reconstruction, sector-12, p.s. Sector-xii, bokaro, jharkhand	De-addiction Centre at Bokaro	0.00	3.40	6.00	0.00
83.	2.	Mandar Holy Family Hospital Society, Riha Kripa Centre (Holy Family Hospital) Ranchi Jharkhand	De-addiction Centre at Ranchi	0.00	1.50	0.00	0.00
84.	Karnataka 1.	Abyudaya Centre For Humanity A Rural Development, No. 2516, 9Th Cross, S.S. Puram, ' Tumkur.	De-addiction Centre at Tumkur	12.39	11.76	0.00	11.42

1	2	3	4	5	6	7	8
85.	2.	Bhuvaneshwari association, Doddibeedi, Harihar -577 601, Davangere Distt., Karnataka	de-addiction centre at Davangere	9.43	9.42	9.43	0.00
86.	3.	Caim Society, 46, Hessarghatta Road, Dasarahalli, Bangalore.	De-addiction Centre at Bangalore	11.31	4.79	0.00	0.00
87.	4.	Date Charitable Society, Behind Vaibhav Hotel (NH-4), Vidya Nagar, Chitradurga-577501	De-addiction Centre at Chitradurga	9.43	9.42	11.43	0.00
88.	5.	Dhwani Institute of Rural Development, No. 1450, 3rd Cross, Bandhigowda Layout (Matha Nursing Home Road), Mandya	De-addiction Centre at Mandya	0.00	16.38	0.00	4.08
89.	6.	Hope Recovery Center, No.75 ,Camp , Belgaum, Karnataka.	De-addiction Centre at Belgaum	3.23	3.22	15.62	0.00
90.	7.	kapuchin krishak Seva Kendra, Dayalbagh Ashram, P.O. Box. No. 1, Ujire - 574 240 Mangalore, Karnataka	de-addiction centre at Shimoga	9.43	5.21	8.43	0.00
91.	8.	Kittur Rani Chennammamahila Mandal, Housing Board Colony, J.P. Nagar, Bidar.	De-addiction Centre at Bidar	7.57	7.85	7.86	0.00
92.	9.	Link Anti Addiction Citizen's Committee, Britto Road, Falnir, Mangalore	De-addiction Centre at Mangalore	8.38	7.85	7.86	0.00
93.	10.	Nittur Education Society, Nittur (B) Tq. Balki, Bidar	De-addiction Centre at Bidar	8.64	10.40"	0.00	5.80
94.	11.	Prajna Counselling Centre, Dr. Mascarenhas Lane Falnir Road.Kankanady Mangalore - 575002.	De-addiction Centre at Mangalore	14.52	10.05	0.00	5.71
95.	12.	Priyadarshini Medical and Educational Trust, No.1, Hosagalli, Main Road, Padarayanapura, Bangalore	De-addiction Centre at Bangalore	0.00	0.00	0.00	0.00
96.	13.	River Valley Organisation For Rural Development, Chandgal Road Srirangapatana-571438, Mandya.	De-addiction Centre at Mandya	8.17	8.38	0.00	4.19

1	2	3	4	5	6	7	8
97.	14.	Seva Sangama, No. 1163, 80, Feet Road, Prakash Nagar, Bangalore	De-addiction Centre at Bangalore	5.64	17.11	12.17	0.00
98.	15.	Shri Annapurna Association, Chintamani Nagar, Gutturu Post, Harihar - 577601, Devangere, Karnataka	De-addiction Centre at Haveri and Koppal	18.86	18.85	18.86	0.00
99.	16.	Shri Haralaya Hitarardhak Sangh, Jorapur Peth, Bijapur-586101	De-addiction Centre at Bijapur	9.43	8.90	8.90	0.00
100.	17.	Shri Ramana Maharishi Trust for Disabled Person, Kolar, Parandahalli, (Via) K.G.F. Bangarpet Taluk, Kolar Distt. Karnataka	De-addiction Centre at Kolar	9.43	8.97	9.43	0.00
101.	18.	Society Of The Sisters Of St. Joseph Of Turbes, Stuti Ranga, St. Joseph's Convent, Nilguri Road Mysore, Puttur District, Puttur	De-addiction Centre at Puttur	6.26	10.46	0.00	4.19
102.	19.	Sri Maitri Association, 242, Sugar Factory Road. Doddabathi (P.O.), Davangere-577566	De-addiction Centre at Gadag, Dharwad, Bellari	31.49	31.49	18.86	5.92
103.	20.	Sri Manikyadhara Education Society, Sidhalingeshwara Nilaya, D.No. 05, Nirvaneshwara Nagara, Near KSRTC Depot, Ramanagaram Road, Bangalore Rural Distt. Kanakapura, Bangalore	De-addiction Centre at Bangalore Rural	9.43	8.90	8.90	0.00
104.	21.	Bhagya Mahila Mandal, Bijapur, Karnataka	De-addiction Centre at Gulbarga	0.00	0.00	0.00	5.11
105.	22.	Sri Shakthi Association, Gutturu Colony, Harihar-577601, Davangere	De-addiction Centre at Chimagalore, Davangere, Kodavu and Harihar	32.80	32.27	19.38	6.97
106.	23.	Anikethana Samaja Kalyana Kendra	De-addiction center at Chikmagalur	1.81	9.42	0.00	4.71

1	2	3	4	5	6	7	8
107.	24.	Surabee Mahila Mandali, 8th Main Road, P.J.Extension, Devanagar - 577002 Davangere, Karnataka	De-addiction centre at shimoga & koppal	18.86	18.33	18.33	0.00
108.	Kerala 1.	Abhaya, Varada, Nandavanam, Trivandrum-33, Kerala	De-addiction Centre at Trivandram	16.28	4.23	0.00	0.00
109.	2.	Alcohol & Drug Addicts Research Rehabilitation, Pala ,P.O. Kottayam, Kerala -686 575.	De-addiction Centre at Kottayam	7.24	6.87	0.00	3.43
110.	3.	Calicut Diocese Social Service Society, St. Michael's Church, West Hill, Calicut, Kerala	De-addiction Centre at Khazicode	6.59	0.00	9.29	9.2
111.	4.	Changnacherry Social Service Society, P.B. No.20, Archbishop House, Kottayam, Changnacherry, Changanachary, Kerala	De-addiction Centre-2 & RRTC at Alappuzha	18.41	27.93	17.33	4.71
112.	5.	Dale View, H.O.Punalal, P.O.Poovachal Trivandrum- Kerala 695575	De-addiction Centre at Trivandram	10.02	12.43	6.23	6.22
113.	6.	Divine Deaddiction And Treatment Center, Muringoor P.O. 680 316 , Chalakudi, Trichur, Kerala	De-addiction Centre at Trissure	7.71	8.45	0.00	0.00
114.	7.	International Centre For Study And Development, Shangrilla Hills .Valakom P.O. -691 532, Kollam, Kerala	De-addiction Centre at Kollam	0.00	16.84	0.00	0.00
115.	8.	Jawaharlal Memorial Social Welfare Public Cooperation Centre, Thalayaparambu, P.O.Kottayam, Kerala	De-addiction Centre at Kottayam	8.73	6.53	0.00	11.22
116.	9.	K. V. M Trust, P.Box NO.30, Cherthala, Cherthala, Allapuzha-688 524.	De-addiction Centre at Alappuzha	6.13	7.18	0.00	3.59
117.	10.	Kerala Association For Social And Women's Affairs, MSSM Building, Manyilkulagara, Kollam, Kerala	De-addiction Centre at Kollam	8.24	8.38	7.81	0.00
118.	11.	Malankara Orthodox Syrian Mission Hospital, Kolenchery,Ernakulam - kerala 682 311.	De-addiction Centre at Ernakulam	7.80	8.12	0.00	0.00

1	2	3	4	5	6	7	8
119.	12.	Mujahid Education Trust, 17/194, S.M. Street, P.B. No. 60, Calicut, Kozhikode (Calicut) Kerala	De-addiction Centre at Kozhikode	20.54	8.38	0.00	0.00
120.	14.	Navdarshana Psycho social Development Society, Puliyanmala, Kattappana, Iddue 685515 Kerala	De-addiction centre at Iddukke	8.98	9.42	0.00	4.71
121.	15.	Nirmal Niketan Mukti Sadan, S.N.Junction, Tripunithura, Kochi - Kerala 682 301.	De-addiction Centre at Ernakulam	7.19	7.38	0.00	3.69
122.	16.	Pratheeksha Deaddiction Centre, Makkuttam Temple Gate P.O. Thalassery-670102.	De-addiction Centre at Kannur	7.98	7.85	7.86	0.00
123.	17.	Social Action Forum, XII, 117 Aloor, Thrissur, Kerala	De-addiction Centre at Trissure	9.43	0.00	9.43	9.42
124.	18.	Sreeniketan Centre For Social Development, Chathannoor, Quilon -Kerala 691572	De-addiction Centre at Quilon	17.30	8.65	9.43	0.00
125.	19.	Total Response to Alcohol and Drug Abuse, Manganam, P..Kottayam, Kerala-Kerala 686018.	De-addiction Centre at Kottayam	7.87	8.23	0.00	8.36
126.	20.	Trivandrum Social Service Society, Trivandrum, Kerala	De-addiction Centre at Trivandram	7.29	0.00	7.50	7.85
127.	21.	Unity Group, Villor Road, Petta, S.N. Junction Tripunithura, Kochi, Kerala	De-addiction Centre at Kochi	6.99	7.38	0.00	3.69
128.	22.	RHIMA De-addiction & Rehabilitation Society, Kaithaveli, Kannamali, Kochi	De-addiction Centre at Kochi	0.00	0.72	0.00	10.10
129.	23.	Athencottasan Muthamil Kazhagam, 7-46B, Niduvoorkarai, Mondaikad, Kanya Kumari Distt - 629252	De-addiction Centre at Kanyakumari	0.00	16.34	7.86	0.00
130.	24.	Galaxy	De-addiction Centre at Thiruvanantha puram	0.00	0.00	3.97	0.00

1	2	3	4	5	6	7	8
131.	Madhya Pradesh 1.	Ahinsha Mahila Bal Kalyan Swasthya Siksha Prasar Samiti, Bhind, M.P.	De-addiction Centre at Bhind	9.43	9.43	0.00	15.55
132.	2.	Ankur Pragatisheel Mahila Kendra, 36-Gayatri Nagar, Shajappur, Madhya Pradesh, PIN 465001	De-addiction centre at Rajgarh	0.00	18.85	9.43	0.00
133.	3.	Aseem Jyoti Sanskritik Shiksha Parishad, Rashmi Bal Vihar, Phool Bagh Gate, Gwalior	De-addiction Centre at Gwalior	0.00	7.09	0.00	14.17
134.	4.	Association For Social Health In India, Nagar Nigam, Upkaryalaya, Maksi Road, Freeganj, Ujjain	De-addiction Centre at Ujjain	6.17	12.51	0.00	2.61
135.	5.	Gandhi Bhawan Trust, Navjeevani, Shymala Hills, Bhopal	De-addiction Centre at Bhopal	6.15	4.28	0.00	0.00
136.	6.	Indian Red Cross Society, Distt.Branch, M.O.G. Lines, Near Indore Eye Hospital, Indore.	De-addiction Centre at Indore	7.42	7.38	3.69	3.69
137.	7.	Indian Red Cross society, District Branch, Neemuch	De-addiction Centre at Neemuch	0.00	12.63	3.35	0.00
138.	8.	New Shiksha Prasar Avam Samaj Kalyan Samiti, MIG-31, Ankit Parisar, Rajhars Colony, Naya Pura, Kolar Road, Bhopal	De-addiction Centre at Jabalpur	0.00	0.07	15.03	0.00
139.	9.	New Pratap Shiksha Samiti, H-105, Shastri Nagar, Bhopal, M.P.	De-addiction Centre at Bhopal	0.00	17.86	0.00	9.42
140.	10.	Nivedita Kalyan Samiti, 13/164 Marias Nagar Bara, Reeve, M.P.	De-addiction Centre at Reeve	9.43	9.42	9.43	0.00
141.	11.	Shiv Kalyan Shiksha Samiti, LIG 26, 2nd and 3rd Floor, Harsh Vardhan Nagar Bhopal	De-addiction Centre Bhopal	0.00	12.25	0.00	0.00
142.	12.	Shri Ram Shikshan Samiti, Opp. Dr. Diwan, Dana Oli Lashkar, Gwalior M.P. Centre at Sheopur	De-addiction Centre at Sheopur	0.00	12.44	0.00	12.69
143.	13.	Sri Guru Teg Bahadur Shiksha Samiti Gwalior, Arneja Market, Naugaja Road, Shinde Ki Chhawani, Lashkar, Gwalior - 474 001.	De-addiction Centre at Gwalior	0.00	14.93	0.00	7.38

1	2	3	4	5	6	7	8
144.	14.	Shivangi Education and Rural Development Society, Guna	De-addiction Centre at Guna	0.00	1.50	9.43	0.00
145.	15.	Jan Jagran Avam Samaj Utthan Parishad, Panna, Madhya Pradesh	De-addiction Centre at Panna	0.00	1.50	0.00	0.00
146.	16	Jila Nasha Mukti Abhiyan Sangathan	De-addiction Centre at Balaghat	0.00	1.50	9.43	0.00
147.	17	Ajanta Lalit Kala Avam Samaj Kalyan Samiti Vidisha, MP	De-Addiction Centre at Vidisha	0.00	0.00	1.46	0.00
148.	Maharashtra 1.	Acharya narendra dev educational, social, economic development research project & india padyatree centre, kranti nagar, parbhani - 431 401.	De-addiction Centre at Parbhani	8.45	8.80	8.73	0.00
149.	2.	Ahilyadevi Shikshan Prasarak And Bahuudeshiya Mandal, Lambhade Bhavan, Sukrawar Peth, Washim-444505, Washim	De-addiction Centre at Washim	8.38	6.95	0.00	8.12
150.	3.	Akangsha Bahuuddeshiya Sanstha, Plot No.40 Ganesh Colony, Jalgaon-425 001, Jalgaon	De-addiction Centre at Jalgaon	0.00	15.14	3.59	0.00
151.	4.	Anusaya Shiksha Prasarak Mandal, Stadium Complex, Building No. 1, M.G. Road, Nasik	De-addiction Centre at Nashik	8.57	0.00	0.00	0.00
152.	5.	Arunodaya Bahuuddeshiya Gramin Vikas Sanstha, Najik Babhulgaon.Tq. Shevgaon, Ahmednagar, Ahmednagar	De-addiction Centre at Ahmednagar	9.52	10.44	0.00	0.00
153.	6.	Bhagirathi Education Society, T.Krushnkamal Complex, Near Shivaji High School, Dhule-1.	De-addiction Centre at Nandurbar	8.90	8.30	0.00	0.00
154.	7.	Bharatiya Aushadhi Anusandhan Sanstha, At. Post. Khapa Tumsar, Bhandara	De-Addiction Centre at Bhandara	17.94	9.42	9.43	0.00
155.	8.	Bhartiya Adim Jati Sevak Sangh, Vidharbha Pandes, Banglao, Khamala, Nagpur	De-addiction Centre at Nagpur	8.86	0.00	14.95	0.00



1	2	3	4	5	6	7	8
156.	9.	Deen Dayal AlpSankhya Samaj Shikshan Prasarak Mandal, 288, Hudco Nagar, M-6, Sholapur	De-addiction Centre at yavatmal	8.96	4.48	0.00	3.95
157.	10.	Dharma Samanway Maharshi Shri Sant Gulabrao Maharaj Warkari Vikas Va Shikshan Sanstha, Karla.Tq Anjanganv, Surji.Amraavati, Amravati	De-addiction Centre at Amravati	18.84	9.42	28.29	0.00
158.	11.	Diamond Education Society, Laxmi Hospital, Darga Bes, Kadrabad, Jalna - 431 203	De-addiction Centre at Jalna	0.00	14.60	0.00	0.00
159.	12.	Ekatmakta Samajik Shikshan Mandal, Dr. Gazhghate Bhawan, K-48, Ambedkar Nagar, Nagpur	de-addiction center at Nagpur	8.86	0.00	16.58	0.00
160.	13.	Gramin Jan Seva Shikshan Sanstha, Nardana, TL-Shindkheda, Dhule	De-addiction Centre at Dhule	8.38	10.99	0.00	9.42
161.	14.	Indira Gramin Vikas Shikshan Sansthan,Pimpalgaon/Koh Distt. Bandhara	De-addiction Centre at Gondia	0.00	0.00	0.00	0.00
162.	15.	Jaiprakash Gram Kalyan Sanstha, Gopal Nagar Sanghvi-431605, Nanded	De-addiction Centre at Nanded	8.38	10.47	8.90	0.00
163.	16.	Janhitaya Mandal, C/O Paliwal Polyclinic, Bapupeth, Chanderpur-442403, Chanderpur	De-addiction Centre at Chandrapur	0.00	16.75	0.00	0.00
164.	17.	Jankranti Shikshan Prasarak Mandal, Barahali, Tq.Mukhed, Distt.Nanded - 431 715	Deaddiction Center at Nanded	0.03	9.42	0.00	0.00
165.	18.	Jay Vishwakarma Saroday Sanstha, N-9.L-152/04,Cidco,Aurangabad431001, Aurangabad	De-addiction Centre at Aurangabad	8.38	8.38	0.00	0.00
166.	19.	Jeevan Rekha Pratisthan, 2Nd Floor Abbad Complex Ambajogai Road, Latur	De-addiction Centre at Latur	11.95	17.48	0.00	0.00
167.	20.	Jyotiba Phule Seva Trust, 7,Laxmi Narayan Apartment.Shivaji Nagar Nanded-2, Nanded	De-addiction Centre at Rajgaon	8.82	9.42	0.00	9.42

1	2	3	4	5	6	7	8
168.	21.	Kagal Education Society, 115 A, Amrika Sadan, Khardekar Chowk, Kagal, Tal.Kagal, Kolhapur	De-addiction Centre at Kolhapur	0.00	16.23	7.86	0.00
169.	22.	Krantiveer Late Mahadev Raoji Thakre Social Association, Pitruchhaya Bhawan, Ward No.31, Ramnagar Wardha, Wardha	De-addiction Centre - 2 at Wardha	13.95	18.23	0.00	15.70
170.	23.	Kripa Foundation, Mt. Carmel Church, 81/A, Chapel Road Bandra, Mumbai	De-addiction Centre & Counselling Centre at Mumbai	0.00	20.66	5.67	0.00
171.	24.	Late Laxmanrao Chinnawar Shikshan Prasarak Mandal, At P.O. Akoli, Tq. Umarkhed, Distt. Yavatmal - 445207	De-addiction centre at Yavatmal	9.43	9.42	9.43	0.00
172.	25.	Late Shraavan Shivram Mahajan Samajik Vikas Sanstha, At Post Talai Tal, Erandoi, Jalgaon	De-addiction Centre at Thane	3.98	0.00	19.65	0.00
173.	26.	Late Shriram Ahirrao Memorial Trust, Betawad Taq Shindkheda Distt.Dhule -425403, Dhule	De-addiction Centre at Dhule	15.13	6.80	6.81	13.61
174.	27.	Lokseva Shikshan Prasarak Mandal, Chatari Tq.Umarkhed Chatari Distt. Yavatmal, Yavatmal	De-addiction Centre at Washim	9.42	9.42	9.43	0.00
175.	28.	Mahabodhi Education Society, Lalajpat Rai Ward, Near Nehru Garden Mendhra Road.Bhandara, Bhandara	De-Addiction Centre at Bhandara	8.38	7.85	7.86	0.00
176.	29.	Mahabodhi Society, Chhatrasla Nagar, Behind V.M.V.College Amravati -444 604, Amravati	De-addiction Centre at Amravati	14.90	0.00	8.65	0.00
177.	30.	Muktangan Mitra, Krishna Patrakar Nagar.Punr, Pune	De-addiction Centre, Counselling Centre and RRTC at Pune	35.47	18.81	15.43	0.00
178.	31.	National Addiction Research Centre, Floor 5,Bharwadi Hospital .Andheri (West) -400058, Mumbai	De-addiction Centre at Mumbai	14.84	0.00	0.00	4.62

1	2	3	4	5	6	7	8
179.	32.	Navjivan Vidya Vikas Mandal, Plot No. 11, OM Buidling, Borse Nagar, Gondur Road, Deopur, Dhule, Tal. & Disatt. Dhule - 424 002	De-addiction Centre at Dhule	7.51	7.02	0.00	7.20
180.	33.	Nehru Yuva Kendra, Central Administration Building, II Floor, Z.P. Compound, Solapur	De-addiction Centre at Solapur	7.69	0.00	7.17	0.00
181.	34.	Nehru Yuva Mandal, Farkande, Erandol, Jalgaon	De-addiction Centre at Jalgaon	8.25	7.85	7.86	0.00
182.	35.	Pace Academy, 2376, A Ward. Kolhapur	De-addiction Centre at Kolhapur	6.95	0.00	7.06	0.00
183.	36.	Parivartan De-Addiction Institute, 155, Sadashiv Peth, Satara City-415002, Satara	De-addiction Centre at Satara	14.32	11.21	0.00	4.95
184.	37.	Sandhi Niketan Shikshan Sanstha, Wadgaon Tq. Mukhel, N. M. Wadgaonka, P.O. Barholi, Nanded	De-addiction Centre at Nanded	8.11	7.85	0.00	3.82
'185	38.	Sant Tukdoji Maharaj Adivasi Bahuuddeshiya Sanstha, Yavatmal, Maharashtra	De-addiction Centres at Yavatmal and Gadchiroli	11.35	18.85	18.86	0.00
186.	39.	Satpuda Tapi Parisar Samishtra Apang Shikshan Samiti, Newada Tal Shindhkeda, Dhule	De-addiction Centre at Dhule	16.93	8.65	0.00	8.58
187.	40.	Shivam Mahila Shikshan Prasarak Mandal, Kabadi Mihella Opp. Udasimath, Jalna -431203, Parbhani	De-addiction Centre at Jalna	7.28	7.60	0.00	0.00
188.	41.	Shree Ganesh Gramin Vikas Shikshan Sanstha, Risama, Tah.Amgaon, Kdistt. Gondia, Gondia	De-addiction Centre at Gondia	6.49	9.00	12.07	0.00
189.	42.	Shree Ganesh Shikshan Prasarak Mandal, Priyadarshini Chowk, Khadgaon-413531, Latur	de-addiction centre at Latur	6.92	3.46	8.04	9.42
190.	43.	Shri Shivaji Shiksha Prasarak Mandal, C/O Jyotiba Medical Opp Municipal Council, Hingoli	De-addiction Centre at Hingoli	8.38	7.66	0.00	0.00

1	2	3	4	5	6	7	8
191.	44.	Sant Gajanan Maharaj Shikshan Prasarak Mandal, Chandrapur Distt., Maharashtra	De-addiction Centre at Chandrapur	4.49	12.84	9.43	0.00
192.	45.	Unnatisheel Mahila Mandal, Ravi Bhavan, Ganesh Nagar Road., Nanded	De-addiction Centre at Nanded	1.87	10.32	0.00	0.00
193.	46.	Lokseva Gramin Vikas Mandal	De-addiction Centre at Beed	1.40	0.00	9.43	7.6
194.	47.	Purogami Bahuuddeshiya Samaj Kalyan Vikas Vyayam Prasarak Sanstha Amravati, Maharashtra	De-addiction Centre at Akola	0.00	9.42	8.82	0.00
195.	48.	Swami Vivekanand Manav Vikas Sanstha, Loha, Distt. Nanded	De-addiction Centre at Ratnagiri	0.00	1.40	0.00	9.42
196.	49.	Shri Satya Sai Seva Sanskrutik Samajik Shaikshanik Mandal, Beed	De-addiction Centre at Beed	0.00	0.00	1.45	0.00
197.	50.	Aniket Bahuuddeshiya Sanstha, Bhandara, Marashtra	De-addiction Centre at Bhandara	0.00	0.00	0.00	1.35
198.	Manipur 1.	Bom Again Rehabilitation Centre, Phungreitang, Ukhrul, Manipur 795142	De-addiction Centre at Ukhrul	9.95	9.95	4.98	
199.	2.	Community Development Programme Centre, M.I. Road, Thoubal Achouba, Thoubal - 795 138.	De-addiction Centre at Thoubal	9.95	9.95	4.97	4.97
200.	3.	Galaxy Club, Singjamei Mathak, Choughtham Leikai, Imphal	De-addiction Centre & RRTC at Imphal	22.70	22.69	8.36	14.34
201.	4.	Integrated Women And Child Development Centre, Tangmei Band, Yumnam Leikai, P.Olamphalpet, Imphal	De-addiction Centre at Imphal	11.04	19.94	7.36	7.36
202.	5.	Kha Manipur Yoga And Nature Cure Association, Machin Manao Hills, Kakching Bazar	De-addiction Centre at Kakching	24.84	7.35	22.08	0.00
203.	6.	Kripa Foundation, Mt. Carmel Church, 81/A, Chapel Road Bandra Mumbai	De-addiction Centre at Imphal	0.00	27.38	5.59	0.00

1	2	3	4	5	6	7	8
204.	7.	Lamka Rehabilitation And Research Centre, Dorcas Hall P.O.Box.No.6, New Lamka, Churachandpur - 795 128.	De-addiction Centre at Churachandpu r	8.15	7.68	0.00	0.00
205.	8.	Manipur Rural Insitute Society, Tera Bazar, Sapam Leikai, Imphal	De-addiction Centre at Imphal	9.95	9.95	0.00	8.81
206.	9.	Rural Development Foundation Association, Karong	De-addiction Centre at Senapati	0.00	12.44	9.95	0.00
207.	10.	Rural Development Society, RDS Bhawan, Wangjungbazar, P.O.Wangjung, Imphal	De-addiction Centre at Bishnupur	9.95	9.95	9.95	0.00
208.	11.	Rural Health Organisation, Naorenithong Laishram Leirak, Imphal	De-addiction Centre at Imphal	16.31	9.95	9.95	0.00
209.	12.	Sneha Bhavan, C/O Little Flower School, Imphal	De-addiction Centre at Imphal	7.53	5.88	1.96	0.00
210.	13.	Social Care Ministry, Lailam Veng, Churachandpur	De-addiction Centre at Churachandpu r	9.95	9.95	0.00	0.00
211.	14.	Social Reformation And Development Organisation, Porumpat Soibam Leikai J. N. Hospital Road Imphal East Po Imphal.	De-addiction Centre at Thoubal	7.06	11.82	9.95	0.00
212.	15.	Sumchinvm Women Society, Sunny Cottage New Lambulane Road, Imphal	De-addiction Centre at Chandel	13.36	8.38	0.00	0.00
213.	16.	The Centre For Mental Hygiene, Sangaiprou Airport Road, Imphal	De-addiction Centres at Imphal & churachandpur	17.81	16.76	16.76	0.00
214.	17.	United Voluntary Youth Council, West li, Keisampet, Modu Bhawan, Imphal	De-addiction Centre, Churachandpu r	7.46	12.11	4.82	4.81
215.	18.	Youth Development Organisation, Sagolband, Tera Bazar, Imphal-1	De-addiction Centre at Imphal East	7.46	12.44	0.00	4.69

1	2	3	4	5	6	7	8
216.	19.	Institute for Social Disease (ISD) Imphal West, Manipur	De-addiction Centre at Imphal West	0.00	0.00	1.46	0.00
217.	20.	Nehru Yuva Kendra Sangathan, IInd Floor, Core-IV, Scope Minar, Laxmi Nagar District Centre, Vikas Marg, Delhi - 110092	Manipur	45.28	25.82	19.46	0.00
218.	Meghalaya 1.	Khasi Jainita Presbyterian Synod, Church House, Mission Compound, Shillong	De-addiction Centre at Shillong	0.00	12.37	0.00	9.32
219.	2.	Kripa Foundation, Mt. Carmel Church, 81/A, Chapel Road Bandra Mumbai	De-addiction Centre at Shillong.	11.25	7.68	3.84	7.44
221.	Mizoram 1.	Agape Moral Reformation Organisation, R. Z. Labuaia Building, 2Nd Floor, T-74, Venghloi, Republic Road, Aizawl	De-addiction Centre at Aizawl	11.07	9.82	7.93	0.00
222.	2.	Blessing Home, Sakawrtuichhun, Aizawl, Mizoram	De-addiction Centre at Aizawl	13.84	9.99	8.92	0.00
223.	3.	Faith Home Society, Chhingship, Aizawl, Mizoram	De-addiction Centre at Aizawl	10.74	10.10	9.55	0.00
224.	4.	Mizoram Social Defence And Rehabilitation Board, Chaltlang, Aizawl	De-addiction Centre & RRTC at Aizawl	14.77	21.74	23.90	7.15
225.	5.	New Life Home Society, New Market, Saron Road, M.C.M. Building Top Floor, Aizawl	De-addiction Centre at Aizawl	0.00	20.06	8.38	0.00
226.	6.	Social Guidance Agency, P.O. Box No. 153, Aizawi, Mizoram	De-addiction Centre at Aizawl	0.00	19.59	7.52	0.00
227.	17.	Thutak Nunpuitu Team, Calvary Hospital Muanna Veng, Zuangtui, Aizawl 796 017	De-addiction Centre at Kolasib	0.00	22.78	7.99	0.00
228.	8.	Women Anti Drug Association (WADA), Chanmari-II, Below KK Home, Lunglei - 796 701, Mizoram	De-addiction Centre at Lunglei	6.49	21.72	9.43	0.00
229.	9.	Zoram Drivers Ramthim Board, C/O Friends Automobile Enterprises, Chandmari, Aizawl.	De-addiction Centre at Aizawl	6.20	9.95	0.00	15.19

1	2	3	4	5	6	7	8
230.	Nagaland 1.	Bethesda youth welfare centre, dimapur, nagaland	De-addiction Centre at Dimapur	6.58	10.47	4.19	0.00
231.	2.	Development Association Of Nagaland, (Shalom), Bishop'S House, P.B.No.03, Dimapur	De-addiction Centre at Dimapur	5.53	9.14	6.83	0.00
232.	3.	Kripa Foundation, Mt. Carmel Church, 81/A, Chapel Road, Bandra, Mumbai (Centre at Kohima)	De-addiction Centre & RRTC at Kohima	6.98	34.63	4.19	0.00
233.	4.	Prodigals Home, P. B. No. 148 Circular Road. Dimapur	De-addiction Centre at Dimapur	20.97	32.37	6.19	0.00
234.	5.	Youth Mission, P. B. No. 127, High School Road, North Block, Kohima	De-addiction Centre at Kohima	8.90	8.38	8.02	0.00
235.	Odisha 1.	Arun institute of rural affairs, at aswarkhola,po karamul dhrnkanal- 759014, dhenkanal	De-addiction center at Dhenkanal	9.43	9.42	0.00	9.42
236.	2.	Association For Social Reconstructive Activites, Satyabrata Press Premises, Pirtapur,Cuttack	De-addiction Centre at Jagatsingpur	8.38	0.00	18.92	0.00
237.	3.	Association For Voluntary Action, At Dampur,P.O.Berboi, Distt.Puri - 752016.	De-addiction Centre-2 at Pipli and Sundergarh	16.76	15.41	0.00	11.76
238.	4.	Bhairabi Club, At Kurumpada,P.O. Hadapada, Khurda	De-addiction Centre-2 at Khurda and Ganjam	21.77	18.39	0.00	9.42
239.	5.	Council For All Round Development, 2132/5036, Nageshwar Tangi, Bhubneshwar - 751001, Bhubneswar	De-addiction Centre - 2 at Rayagada and Kendrapara	17.40	27.95	0.00	9.29
240.	6.	Gandhian Institute of Technical advancement, VI-M-818- Sailashreevihar, Bhubaneshwar	De-addiction Centre at Koraput	11.65	9.95	9.43	0.00
241.	7.	Jaikishan Youth Club, At Jankigaarh ,P.O. Gadasahi Via Kanas Distt Puri, Puri	De-addiction Centre at Puri	0.00	21.28	0.00	9.42

1	2	3	4	5	6	7	8
242.	8.	Natinal Rural Development Action Cell (DAC), at Tulsichaura P.O., Baripada - 757001, Mayurbhanj. Distt	de-addiction centre at	8.97	9.42	9.43	0.00
243.	9.	National Institute For Community And Child Development, H.O.Mangala Nagar, Khurda - 752 055.	Deaddiction centere at	0.00	19.39	0.00	9.42
244.	10.	National Resource Centre for Women Development, VIIM-113, Sailseshree Vihar, Bhubaneswar Distt. Bhubaneshwar	De-addiction Centre at	0.10	4.71	4.19	0.00
245.	11.	Nikhila Utkal Harijan Adivasi Sewa Sangh, Kharbela Nagar, Bhubneswar	De-addiction Centre	9.43	9.42	4.71	4.71
246.	12.	Nilanchal Sewa Pratisthan, DayaviharP.O., Gadasahi (via Kanas), Puri-752017	De-addiction Centre-2 at Puri	18.86	15.33	0.00	7.86
247.	13.	Odd foundation, 759, Saheed Nagar, Bhubaneswar - 751007	de-addiction centre at	9.43	9.42	0.00	9.42
248.	14.	Open Learning Systems, Plot No.75, Samanta Vihar, P.O. Mancheswar Railway Colony, Near Nalco Chhak, Bhubneshwar-751017, Bhubneswar	De-addiction Centre at	8.57	7.65	0.00	7.53
249.	15.	Odisha Khadi And Village Industries Association, Plot No. 805 &823(P) At Jaidev Vihar P.O. Rrl, Bhubneshwar-751013, Bhubneshwar	De-addition Centre at	0.00	4.19	0.00	14.88
250.	16.	Odisha Multipurpose Development Centre, 4/14, MIG-II, BDA Colony, Chandrasekharapur, Bhubaneswar - 16.	De-addiction Centre at	8.65	9.42	9.43	0.00
251.	17.	Odisha Social Rural Technology Institute, Garajdlga, Via Marshaghair, Cuttack	De-addiction Centre at	16.16	0.00	0.00	11.58
252.	18.	Peace Bird of Capability, Shree Jagannath Nilaya, VIII. Amara, P.O. Orangi, Distt. Balasore	De-addiction Centre at	9.43	9.42	9.43	0.00



1	2	3	4	5	6	7	8
253.	19.	Project Swarajya, Ganesh Ghat, Bakharabad, Cuttack-753002, Cuttack	De-addiction Centre-2 at Cuttack	16.95	15.24	0.00	8.50
254.	20.	Rural Development Action Cell, At Ward No.-14 Tulasichaura, P.O. Baripada, Baripada	De-addiction Centre at Mayurbhanj	7.97	7.85	7.86	0.00
255.	21	Shree Ramakrishna Ashrama, M.Rampr, Bhawanipatna, Kalahandi-766102, Kalahandi	De-addiction centre at kalahandi	8.70	4.35	3.84	8.19
256.	22.	Society for Environmental Development and Voluntary Action, Nayagarh	Deaddiction center at Nayagarh	0.70	7.34	8.67	0.00
257.	23.	Vishwa Jeevan Sewa Sangha, At Saradhapur, P.O.-Garh Sanput, Distt. Khurda, Khurda	De-addiction Centre-2 at Boudh and Khurda	15.43	12.12	8.32	0.00
258.	24.	Holy Home, Niladri Vihar, Chandrasekharapur, Bhubaneswar, Distt. Khurda, Odisha	De-addiction Centre at Naupada	1.43	9.42	9.43	0.00
259.	25.	Rural Association for Development of Harizan and Adibasi (RADHA), Distt. Dhenkanal, Odisha	De-addiction Centre at Sonapur	0.00	1.94	9.43	0.00
260.	26.	Jeevan Jyoti Club for Social Welfare	De-addiction Centre at Deogarh	0.00	1.37	0.00	0.00
261.	27.	Child Welfare Council, House No 15, Sector-3A Chandigarh	Counselling Centre, Bhatinda	0.00	0.00		0.00
262.	28.	Odisha Primary Education Programme Authority (OPEPA)	for Awareness generation programme	0.00	0.00	15.00	0.00
263.	Punjab 1.	Dr. D.n. Kotnis health and education centre, salim tabri, Ludhiana	De-addiction Centre at Ludhiana	13.02	7.16	0.00	0.00
264.	2.	Guru Gobind Singh Study Circle Ludhiana, Model Town Extension, Ludhiana	De-addiction Centre-2 at Ludhiana & Hosiarpur	0.00	0.00		
265.	2.	Guru Nanak Charitable Trust, Mullanpur Mandi, Ludhiana	De-addiction Centre at Ludhiana	11.06	6.14	0.00	6.17

1	2	3	4	5	6	7	8
266.	3.	Indian Red Cross Society, Distt.Branch, Bal Bhavan, Courts Complex, Court Road, Mansa	De-addiction Centre at Mansa	5.87	5.17	12.92	0.00
267.	4.	Indian Red Cross Society, old DC Office, Opp. Geeta Theatre, Moga Branch	De-addiction Centre at Moga	11.52	6.44	5.61	0.00
268.	5.	Indian Red Cross Society, Punjab Red Cross Bhawan, Sector-16-A, Madhya Marg, Chandigarh	De-addiction Centre/course lling centre (Gurdaspur, Patiala, Mohali, Nawanshahar)	52.37	10.04	23.20	10.70
269.	6.	Indian Red Cross Society, Red Cross Bhavan Civil Station Bhatinda, 151001	De-addiction Centre at Bhatinda	7.37	5.67	5.17	0.00
270.	7.	Indian Red Cross Society, Red Cross Bhawan Faridkot, Punjab	De-addiction Centre at Faridkot	14.80	6.43	6.15	0.00
271.	8.	Indian Red Cross Society, Guru Nanak Sarai, Sangrur	De-addiction Centre at Sangrur	10.00	6.82	6.82	0.00
272.	9.	Society For Rehabilitation Of Handicapped And Persons Suffering From Social Evils, 417, Sector-44A, Chandigarh	De-addiction Centre - 2 (Patiala & Fategarh Sahib)	25.61	0.00	0.00	0.00
273.	10.	Nehru Yuva Kendra Sangathan, IInd Floor, Core-IV, Scope Minar, Laxmi Nagar District Centre, Vikas Marg, Delhi - 110092	New Delhi	130.10	74.18	55.91	0.00
274.	11.	Indian Red Cross Society, District Branch Kapurthala, Red Cross Bhawan, Jalandhar Road, Kapurthala - 144601	De-addiction Centre at Civil Hospital, Kapurthala	1.40	0.00	0.00	0.00
275.	Rajasthan 1.	Amrapali prashikshan sansthan, karigar mohalla, ward no.4 deoli, tonk, rajasthan	De-addiction centre at Bundi & Deoli, Tonk	21.11	18.85	0.00	0.00
276.	2.	Dantour Vikas Sarvajani Puniyarth Trust, Khajuwala, Bikaner	De-addiction Centre - 2 [at Bikaner & Jaisalmer]	17.12	19.79	18.33	0.00

1	2	3	4	5	6	7	8
277.	3.	Gramin Uthan Manav Sansthan, Mandi, Dantour, Tehsil Khajuwala, Bikaner-334023, Rajasthan	De-addiction centre at Jalore	9.43	9.42	9.43	0.00
278.	4.	J.R.Tantia Charitable Trust, 2-A-6, Sukhadia Nagar, Sriganganagar, Rajasthan	De-addiction Centre at Sriganganagar	0.00	0.00	10.91	3.31
279.	5.	Manohar Bal Mandir Samiti, Sriganganagar	De-addiction Centre at Sriganganagar	8.65	0.00	9.13	9.42
280.	6.	Nirashrit Mahila Bal Vikas Grmodhyog Shiksha Samiti, Pai Bagh, Bharatpur	De-addiction Centre at Bharatpur	7.84	0.00	17.09	0.00
281.	7.	Opium De-Addiction Treatment Training And Research Trust, 84, 1st Polo, Paota, Jodhpur - 342 002.	De-addiction Centre -2 at Jodhpur & Bhilwara and 1 at Jodhpur & de-addiction camps	34.16	28.79	9.33	6.24
282.	8.	Rajasthan Anusuchit Jati Mahila Aivam Shishu Vikas Samiti, Near Nagar Nigam Colony, Chhawani, Kota-7, Rajasthan	De-addiction centre at Kota	4.31	13.73	0.00	0.00
283.	9.	Rajasthan Navchetana Samiti, 2/379, Housing Board Colony, Nagaur-341001, Rajasthan	De-addiction centre at Nagaur	13.39	11.67	9.43	0.00
284.	10.	Ravinder Nath Tagore Vidhalya Samiti, Rawatsar, Dist-Hanumangarh, Rajasthan.	De-addiction centre at Hanumangarh	8.65	0.00	8.65	8.65
285.	11.	Gramin Uthan Manav Sansthan, Sirohi, Rajasthan	De-addiction centre at Sirohi	0.00	1.50	9.43	0.00
286.	12.	Tapovan Nashamukti and Punarvas Sansthan, Sriganganagar	De-addiction centre at Sriganganagar	0.00	0.00	0.00	1.35
287.	Sikkim 1.	Association For Social Health In India, 1st Floor, Sikkim Sahitya Parishad Bhawan, Development Area, Gangtok	converted in de-addiction centre at Gangtok	4.98	14.92	0.00	9.95
288.	Tamil Nadu 1.	Annai karunalaya social welfare association, 57/82, indra nagar, marakkanam road, dindivanam 604002, villupuram distt.	De-addiction Centre at Villupuram	9.43	8.90	9.95	0.00

1	2	3	4	5	6	7	8
289.	2.	Athencottasan Muthamil Kazhagam, 7-46B, Niduvoorkarai, Mondaikad, Kanya Kumari Distt - 629252	De-addiction Centre at Kanyakumari	0.00	16,34	0.00	0.00
290.	3.	Awai Village Welfare Society, Kilvelur, Nagapattinam District -611 104, Nagapattinam	De-addiction Centre at Nagapattanam	8.32	8.38	0.00	0.00
291.	4.	Bharati Women Development Centre, Villagam-Kattur, Manakkal, Ayyempatai, Via Kattur P.O. Thiruvarur Dist.	De-addiction Centre at Tiruvur	8.17	7.68	0.00	3.84
292.	5.	Centre For Action And Rural Education, 55, Kamar Street, Teacher's Colony.Erode -638 011.	De-addiction Centre at Erode and Nammakkal	16.64	17.80	17.28	0.00
293.	6.	Centre for Development & Communication Trust, 89, A/B-3, West Street, Kamatchipuram (S.O.), Theni Distt. 625 520.	De-addiction Centre at Theni	8.41	8.75	8.76	0.00
294.	7.	Community Action For Rural Development, Samathuvapuram, Pulivalam - 622 507, Pudukkottai Distt.	De-addiction Centre at Pudukkottai	7.42	0.00	0.00	0.00
295.	8.	SOC-SEAD (Sisters Of The Cross, Society for Education Development), P.B.No.395, Behind Holy Cross College, Teppakulam, Trichy.	De-addiction Centre at Trichy	7.66	8.90	8.90	0.00
296.	9.	Foundation For Infrastructure Reconstruction And Employment, 1/82-E,Anna Nagar .Sirumugai - 641302, Coimbatore.	De-addiction Centre at Coimbatore	12.66	8.45	8.46	0.00
297.	10.	Gandhi peace centre, 4/106/1, Attur Main Road, Manjini Post, Attur Taluk, Salam Distt.	De-addiction Centre at Salem	9.43	9.42	0.00	0.00
299.	11.	Indian Institute Of Women And Child Health Trust, P.O. Sempatti .Dindigul -624 707, Dindigul	De-addiction Centre at Dindigul	16.25	7.68	0.00	7.20
300.	12.	Kalaiselvi Karunalaya Social Welfare Society, Mogappair West, Chennai-600058	De-addiction Centre at Kanchipuram and Chennai	16.81	1887	18.33	0.00

1	2	3	4	5	6	7	8
301.	13.	Khajamalai Ladies Association, Khajamalai, Trichy.	De-addiction Centre & Counselling Centre at Trichy	7.52	7.51	000	0.00
302.	14.	M.S.Chellamuthu Trust, 643.K.K. Nagar, Madurai -625020, Madurai	De-addiction Centre at Madurai	28.39	8.10	0.00	0.00
303.	15.	Madhar Nala Thondu Niruvanam, Pathiriuppan Cuddalore -607002.	De-addiction Centre at Cuddalore	9.06	11.24	0.00	9.21
304.	16.	Mass Action Network India Trust, No 14. First floor, West sivan Kovil street, Vadapalani, Chennai-26Chennai.	De-addiction Centre at Thiruvallur	8.64	10.99	0.00	- 6.97
305.	17.	Mass Welfare Association, 290, 2nd Street, Anna Nagar, Cheyyar - 604252, Thiruvanamalai Distt.	De-addiction at Thiruvannamalai	8.97	7.07	9.43	2.35
306.	18.	Sri Ramakrishna Seva Nilayam, 306, Kalakodi St. Tenkasi, Tirunelveli District	De-addiction Centre at Tirunelveli	8.46	8.45	8.46	0.00
307.	19.	Sri Victoria Education Society Thanjavur, Enathukkanpatti (Post) Puthukkottai Road, Mathakkottai Village -613005, Thanjavur	De-addiction Centre at Thanjavur	7.60	7.60	7.21	0.00
308.	20.	St. Paul'S Educational And Medical Trust Chennai, 21 .Vanniyar Street,Trustpuram -600094, Chennai	De-addiction Centre at Chennai	7.90	16.21	8.31	0.00
309.	21,	SUPPORT, 69, Dilliapan Street, Palanipet, Arakkonam -631002, Vellore Distt.	De-addiction Centre at Vellore	13.68	9.42	0.00	0.00
310.	22.	T.T. Ranganathan Clinical Research Foundation, 17, Iv Main Road,Indira Nagar, Chennai	De-addiction Centre/RRTC at Chennai	11.76	6.28	6.55	0.00
311.	23.	Tiruchirapalli Multipurpose Social Service Society, Bishop'S House, P.B.No.12, Melapudur, Trichy.	De-addiction Centre at Trichy	7.52	5.63	0.00	0.00

1	2	3	4	5	6	7	8
312.	24.	Voluntary Health Services, Adyar, Chennai - 600 113.	De-addiction Centre at Chennai	13.09	7.56	0.00	3.54
313.	25.	Gramodhana Nirmana Sangam, Sivagangai, TN.	De-addiction Centre at Shivganga	0.00	4.32	0.00	9.42
314.	26.	People's Action Trust, 61/123, Rasi Veethi, Thiruvannamali Road, Krishnagiri, Tamil Nadu	De-addiction Centre at Krishnarigi	0.00	1.50	9.43	0.00
315.	27	Society Uplift Network, 5/1, Thndupathi Street, Annasagaram, Post Dharmapuri, Tamil Nadu	De-addiction Centre at Dharmapuri	0.00	1.50	9.43	0.00
316.	Uttar Pradesh 1.	Akhil bharatiya mahila udyog kalyan and shiksha samiti, b-12a, dhawalgiri, sector-34, noida	De-addiction Centre - at Noida	0.00	18.12	3.88	0.00
317.	2.	Archna Mahila Kalyan Samiti, Abhipur, Post Bhanmau, Barabanki	De-addiction Centre at Barabanki	0.00	20.46	5.10	9.42
318.	3.	Arpan Sansthan, C-13/1 Aurangabad. Varanasi	De-addiction Centre at Faizabad	0.00	0.00	0.00	0.00
319.	4.	Association for Social Health in India, 180, Agarwal Complex, Delhi Road, Meerut, UP - 250002	De-addiction Centre at Meerut	9.31	12.85	11.79	0.00
320.	5.	Bhagirath Sewa Sansthan, R-10/144, New Raj Nagar, PIN - 201002, Ghaziabad, UP	De-addiction Centre at Ghaziabad	6.93	14.86	0.00	0.00
321.	6.	Bharitya Samaj Sewa Sansthan, 439/109, Siddharth Building, In front of Dr. Manju Tandan, Nursing Home, Hardoi Road, Thakurgan, Lucknow-226003, UP	De-addiction Centre at Lucknow	7.88	11.82	3.45	7.38
322.	7.	Dalit Vikas Avam Samajik Utthan Samiti, 39, Jodhwal, Teliyarganj, Allahabad	De-addiction Centre at Kaushambi	3.94	0.00	0.00	0.00

1	2	3	4	5	6	7	8
323.	8.	Gangasukh Gramodhyog Vikas Sanstha, 484, Chahbai, Bareilly	De-addiction Centre at Bareilly	0.00	11.70	14.19	8.38
324.	9.	Gram Sewa Niketan, C317295/23 Ashrafabad, Lucknow	Deaddiction Centre at Kanpur	0.00	2.37	0.00	0.00
325.	10.	Gramotthan Jan Sewa Sansthan, 82-B/4, Rasulabad, Allahabad, UP	De addiction Centre at Bharwari, Koshambi	11.36	0.00	21.24	0.00
326.	11.	Gramya Vikas Sewa Sansthan, 20-B, 4A/1, Allahapur, Allahabad	De-addiction Centre - 2 (at Allahabad & Basti)	0.00	0.00	0.00	0.00
327.	12.	Hasrat Mohani Charitable Society, 88/441, Humanyun Bagh, Kanpur	De-addiction Centre Kanpur	0.00	17.67	3.58	0.00
328.	13.	Jan Kalyan Sewa Samiti, 28, Adarsh Vihar, Bye-pass Road, Harjendra Nagar, Kanpur	De-addiction Centre, Kanpur & Unnao	6.80	20.04	17.05	0.00
329.	14.	Jeevan Jyoti Society, F.1914, Rajajipuram, Lucknow	De-addiction Centre at Lucknow	6.80	0.00	0.00	0.00
330.	15.	Khandwari Devi Shiksha Prasar Samiti, VIII. and PO: Chauaniya, Dist.: Chandauli, UP	De-addiction Centre at Varanasi	7.68	3.39	4.78	4.80
331.	16.	Lakshya Service Foundation, Village Manduaiah, P.O.Manduaiah, (Near Police Station), Varanasi-221 103	De-addiction Centre at Varanasi	16.23	4.71	4.71	0.00
332.	17.	New Bharat Shikshan Sansthan, Nawabganj, Dist-Gonda, Uttar Pradesh	De-addiction Centre at Balrampur	6.80	0.00	2.93	4.32
333.	18.	Nirvana, D-2059, Indira Nagar, Lucknow-226 016. (Centre at Bareily)	De-addiction Centre at Bareily	17.56	19.33	12.95	0.00

1	2	3	4	5	6	7	8
334.	19.	PARAKH, Vill.- Tharbilar, PO: Pindi, Karchhana, Distt.: Allahabad, PIN-212301, UP	De-addiction Centre -2 (at Sonebhadra & Chitrakoot)	8.56	28.52	33.57	6.97
335.	20.	Prerna Samiti, Chinhat, Faizabad Road, (Near Goyal Sheet Grah), Lucknow.	De-addiction Centre at Lucknow	6.80	14.34	3.20	7.20
336.	21.	Ratan Gram Vikas Samiti, Jahidpur, Post Office Shahbad, Rampur	De-addiction Centre at Rampur	14.49	3.84	4.01	0.00
337.	22.	Saket Mahila Mandal Kalyan Samiti, Mohalla -Mutthiganj, Post - Nawabganj, Distt.: Gonda, PIN-271303, UP	De-addiction Centre at Gonda	8.65	0.00	0.00	0.00
338.	23.	Sarvajanik Shiksha Samiti, 565/180 Pooran Nagar Alambagh, Lucknow	De-addiction Centre at Lucknow	0.00	4.95	0.00	0.00
339.	24.	Sarvajanik Shikshonnyan Sansthan, Numias Chauraha, M.G.Road, Hardoi	De-addiction Centre at Hardoi	0.00	12.46	0.00	0.00
340.	25.	Shaheed Memorial Society, C-81/17, Rajaji Puram, Lucknow, UP	De-addiction Centre at Lucknow	7.88	0.00	0.00	0.00
341.	26.	Shakti Sadhana Sansthan, Moh.: Tareenpur, Near Idgah, Sitapur, PIN - 261001, UP	De-addiction Centre at Sitapur	6.13	6.12	0.00	15.72
342.	27.	Shanti Sarvodaya Sansthan, Shantigunj Tarabganj Road, Gonda	De-addiction Centre at Gonda	0.00	17.21	3.36	7.20
343.	28.	Smt. Kaushalya Devi Purva Madyamic Vidhayalaya, Shivpur Timrua Hadoi, Etawah	De-addiction Centre at Etawah	11.10	15.73	5.10	0.00
344.	29.	Society For Urban And Rural Development, Vill-Kulhnamau, P.O.Kalechabad, Distt.Jaunpur	De-addiction Centre Jounpur	5.13	0.00	0.00	0.00



1	2	3	4	5	6	7	8
345.	30.	Vaishnavi Shiksha Samiti, Village Jamua P.O Pawari via Zari Allahabad, U.P.212106	De-addiction Centre at Mirzapur	11.26	13.72	4.85	9.42
346.	31.	Basudev Tiwari Sewa Sansthan, 10/184, Raghaw Nagar, Deoria - 274 001, UP	De-addiction Centre at Gorakhour	6.73	6.72	4.17	8.65
347.	Uttarakhand 1.	Shoshit mahila sansthan, vikas nagar, dehradun	De-addiction Centre at Dehradun	0.00	0.00		
348.	2.	Himalyan Gramodyog Vikas Sansthan, Hospital Road, Lunthura, Near Lunthora Dhara, Pithoragarh, Uttrakhand, PIN-262501	De-addiction Centre at Pithoragarh	6.49	10.81	0.00	8.64
349.	3.	NIRVAN - A Social Welfare Organization, D-2059, Indira Nagar, Lucknow-226016, UP	De-addiction Centre-2 (at Haldwani & Haridwar)	30.43	19.34	10.40	9.52
350.	4.	Samagra Gramin Vikas Samiti, Gwaldam, Distt.Chamoli	De-addiction Centre at Chamoli	18.86	0.00	18.86	0.00
351.	West Bengal 1.	Aradhana social & development organisation-03, nabin sen pally, p.o.: naba pally barasat, kolkata - 700 126, west bengal	De-addiction at Kolkata	17.76	9.34	9.43	0.00
352.	2.	Bhargram Sarbahara Unnyan'Sangha, At-Bahargram, PO- Panskura R.S., Block-Panskura-1, Dist- Purba Medinipur, West Bengal, Pin 721152	De-addiction centre at Purba Medinipur	8.25	0.00	0.00	15.89
353.	3.	Bikash Bharati Welfare Society, No. 20/1B, Lal Bazar Street, Calcutta	at Kolkata	0.00	11.04	0.00	4.01
354.	4.	Drive for United Victory Over Addiction[DUVA], [Sir Syed Group Of Schools], 71/C, Diamond Harbour Road, Calcutta	De-addiction Centre at Kolkata	0.00	16.18	0.00	6.96

1	2	3	4	5	6	7	8
355.	5.	Elmhirst Institute Of Community Studies, Baba Bithika, Andrews Palli, Shantiniketan, Birbhum	De-addiction Centre at Birbhum	0.00	18.68	0.00	0.00
356.	6.	Human Development And Research Institute, 45, Baniatola Lane, Calcutta	De-addiction Centre at Kolkata	0.00	13.01	4.83	3.80
357.	7.	Society For The Promotion Of Youth And Masses, 33, N. B. Giri Road, Darjeeling	De-addiction Centre at Darjeeling	0.00	18.00	0.00	0.00
358.	8.	The Calcutta Samaritans, 53-B, Elliot Road, Kidderpore, Calcutta	De-addiction Centre, & RRTC at Kolkata	12.86	42.57	8.22	13.07
359.	9.	Vivekanand Education Society, 13/3, Kalicharan Dutta Road, Calcutta - 700 061.	De-addiction Centre, & RRTC at Kolkata	7.81	0.00		
360.	10.	West Bengal Scheduled Castes, Tribes & Minority Welfare Association, Rabindranagar, PO: Midnapore, Distt: Paschim Medinipur, West Bengal-721 101	De-addiction Centre & at Midnapur & 24 Pargana	16.73	21.86	0.00	34.42
361.	11.	West Bengal Voluntary Health Association, 19-A, Dr. Sundari Mohan Avenue, Calcutta	De-addiction Centre at Siliguri (Darjeeling)	0.00	10.01	0.00	7.84
				2930.20	3533.45	1791.37	1097.66

[English]

#### CUT IN PROCUREMENT

2004. SHRI GAJANAN D. BABAR:

SHRI ANANDRAO ADSUL:

SHRI ADHALRAO PATIL SHIVAJI:

SHRI DHARMENDRA YADAV:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government has decided to put on hold the proposal to drastically reduce the quantity of rice to be procured by the States from dealers and millers;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Ministry has been pushing for a major reduction in the amount of rice that the States would procure from millers and dealers at Minimum Support Price (MSP) during the current crop year beginning in October, 2013;

(d) if so, the details thereof;

(e) whether under the present system, States are allowed to issue a levy order on the produce by rice mills since they are authorised to buy paddy from farmers at MSP; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) In view of increase in direct procurement from the farmers over the years coupled with comfortable central pool rice stock position, initially it was decided by Government that starting from the Kharif Marketing Season (KMS) 2013-14, levy percentage in all the States/UTs may not be allowed to exceed 25%. However, in view of administrative difficulties expressed by the State Governments, the decision to limit levy percentage to 25% has been deferred for one year.

(c) and (d) No Madam.

(e) and (f) Under the present system, States are allowed to issue levy orders, with the prior concurrence of the Central government under section 3 of the Essential Commodities Act, 1955 in exercise of the powers delegated to State Government under Order No. GSR 452(E) dated 25.10.1972 and GSR 800 dated 9.6.1978.

#### **Price Pooling**

2005. SHRI NRIPENDRA NATH ROY:

SHRI SUSHIL KUMAR SINGH:

SHRI K. SHIVAKUMAR ALIAS J.K. RITHEESH:

SHRI MANOHAR TIRKEY:

Will the Minister of COAL be pleased to state:

(a) whether the Government is considering for price pooling of domestic and imported coal for supplying to power plants and other coal based industries;

(b) if so, the details thereof and the extent to which it is likely to affect the production and the cost of power production;

(c) whether there are different prices for same grade of coal in different coal companies or their subsidiaries;

(d) if so, the details thereof, company - wise and subsidiary - wise; and

(e) the steps taken by the Government to evolve a mechanism to ensure uniformity in prices of same grade of coal sold by these companies?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) The proposal for

pooling of prices of imported coal with domestic coal was mooted by the Central Electricity Authority (CEA). The Cabinet Committee on Economic Affairs (CCEA) considered various options to augment coal supplies to the Thermal Power Plants (TPPs) in the country including the proposal of pooling of price of imported coal with domestic coal and approved the proposal for supply of coal to the power projects with a capacity of 78,000 MW commissioned / to be commissioned during the period from 01.04.2009 to 31.03.2015. Supply of domestic coal to these projects has been restricted to 65%, 65%, 67% and 75% during remaining four years of 12th plan, keeping in view the availability of coal. To meet the balance Fuel Supply Agreement (FSA) obligations, Coal India Limited (CIL) was to import coal and supply the same to the willing Thermal Power Plants (TPPs) on cost plus basis. TPPs can also import coal themselves. CCEA has further directed that coal be supplied to power projects of 4660 MW power projects and other similarly placed projects without any linkage, without affecting the supplies to the 78,000 MW power projects and other Letter of Assurance (LoA) holders. The Coal India Limited has been issued a Presidential Directive for implementation of the CCEA decision. As on date CIL has signed 157 FSAs.

(c) and (d) As per the rationalized pricing introduced price from 28.05.2013, a uniform price has been kept for a particular Gross Calorific Value (GCV) grade across all the subsidiary coal companies of Coal India Limited (CIL) including North Eastern Coalfields (NEC) in respect of grades G1 to G5. For Grades G6 to G17, a uniform price has been kept for a particular GCV grade across all the subsidiary coal companies of CIL including NEC but except Western Coalfields Limited (WCL). For coal produced from Rajmahal fields of Eastern Coalfields limited there is an add-on of Rs. 300 per tonne over and above the applicable prices. For raw coking coal, different subsidiary coal companies have different prices for the same grade of coal applicable vide price notification no. CIL: S&M: GM(F) 1907 dated 26.02.2011.

(e) Steps have already been taken by CIL to introduce uniform grade-wise price across the subsidiary coal companies. However, exceptions are made in those cases where the cost of production is much higher than the average.

*[Translation]***Constitutional Status to NCBC**

2006. SHRI HUKAMDEO NARAYAN YADAV:

SHRI JOSE K. MANI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has taken note that the lack of powers of the National Commission for Backward Classes has adversely affected the recruitment of Other Backward Classes into Government services;

(b) if so, the details thereof; and

(c) the steps the Government is intending to take to provide Constitutional Status and empower the Commission to enable it to function effectively?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) and (b) Sub-Section (1) of Section 9 of the National Commission for Backward Classes (NCBC) Act, 1993 lays down the function of the Commission as follows:

"The Commission shall examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under-inclusion of any backward class in such lists and tender such advice to the Central Government as it deems appropriate".

The NCBC has been functioning as per the above mandate laid down in the NCBC Act, 1993.

(c) A proposal to further empower the NCBC is at present under examination.

*[English]***Allocation under NFSA**

2007. SHRI CHARLES DIAS:

SHRI JOSE K. MANI:

DR. P. VENUGOPAL:

SHRI P. KUMAR:

SHRI SULTAN AHMED:

SHRI VINCENT H. PALA:

SHRI DANVE RAOSAHEB PATIL:

SHRI K. SUGUMAR:

SHRI M. ANANDAN:

SHRI HEMANAND BISWAL:

SHRI SURESH KUMAR SHETKAR:

SHRI S.S. RAMASUBBU:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether requests have been received to clearly define beneficiaries and include all the tribals under the National Food Security Act (NFSA) and if so, the details thereof and the reaction of the Government thereto;

(b) whether some States have expressed inability to implement NFSA and if so, the details thereof and the steps taken to resolve the outstanding issues;

(c) whether the quota of certain States may be reduced thereunder and if so, the details thereof and the corrective steps taken thereon;

(d) whether temporary cards have been issued to the beneficiaries in some States and if so, the details thereof, State-wise;

(e) whether any agency has been entrusted with the responsibility to monitor food quality and hygiene and if so, the details thereof; and

(f) the other schemes provided legal basis under NFSA?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) A wide ranging process of consultation was held for preparation of the National Food Security Act during which a large number of suggestions, including on identification of beneficiaries, were received. Taking into consideration the suggestions received, the National Food Security Act, 2013 (NFSA), notified on 10.09.2013, provides that within the State-wise number of persons determined for coverage under Targeted Public Distribution System (TPDS) State Government shall identify the priority households in accordance with guidelines as State Governments may specify. The Act however provides that while implementing provisions of the

Act and scheme thereunder special focus be given to the needs of vulnerable groups especially in remote areas, other areas which are difficult to access, hilly and tribal areas, for ensuring their food security.

(b) A Conference of Food Ministers and Food Secretaries of States/UTs was held in New Delhi on 30th September and 1st October, 2013, to discuss various issues relating to implementation of the National Food Security Act, 2013 (NFSA). In this conference, various implementation related issues, including those raised by the States/UTs, were discussed at length. These issues included evolving criteria for inclusion/exclusion and actual identification of beneficiaries, issue of ration cards, door-step delivery of foodgrains, setting up of Grievance Redressal Machinery at District and State Levels, computerisation of TPDS, creation of scientific storage capacity at various levels and assistance to States/UTs for meeting the expenditure on intra-state transportation, handling and margins to be paid to fair price shop dealers. Recommendations of the conference have been sent to States/UTs for necessary action.

(c) As per the State-wise coverage under TPDS and foodgrains entitlements prescribed in the Act, allocation of foodgrains to 18 States/UTs is estimated to be lower than what they receive under existing TPDS. To address this, it is already provided in the Act that if annual allocation of foodgrains to any State under the Act is less than the average annual offtake for last three years under normal TPDS, the same shall be protected.

(d) After examining the preparedness reported by States/UTs to implement the Act, allocation of foodgrains under the Act has so far been made to Haryana, Rajasthan, Himachal Pradesh, and Delhi. As reported by the Governments of Haryana, Rajasthan, and Delhi, ration cards under NFSA have incorporated provisions under the Act relating to per unit allocation and empowerment of women. Government of Rajasthan has informed that women headed families will be identifiable through stamping on their ration cards.

(e) Foodgrains are procured as per uniform specifications formulated by the Department of Food and Public Distribution. During storage, scientific code of practices for their safe storage is adopted. The storing

agencies carry out regular inspections to monitor the quality. Instructions are issued to Food Corporation of India and State Governments for proper storage and preservation of foodgrains in storage from time to time.

(f) Besides entitlement to foodgrains under TPDS, the Act also provides for entitlements to meal to pregnant women and lactating mothers and children upto fourteen years of age under the Integrated Child Development Services and Mid Day Meal Schemes. The Act also provides for maternity benefit of not less than rupees six thousand to pregnant women and lactating mothers as per scheme to be framed by the Central Government.

*[Translation]*

#### **Fertilizers from Waste and Dung**

2008. SHRI RADHA MOHAN SINGH:

RAJKAJMARI RATNA SINGH:

DR. SANJAY SINGH:

SHRI HARI MANJHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is contemplating to make fertilizers from waste and dung and provide the same on subsidy to the farmers;

(b) if so, the details thereof;

(c) whether the Government is implementing any scheme to promote organic farming amongst the farmers; and

(d) if so, the details thereof along with the necessary steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (d) Under National Project on Management of Soil Health and Fertility (NPMSH and F) financial assistance of Rs.500 per hectare is provided to promote use of organic manure. The financial assistance is provided on the basis of project proposals received from States.

In addition, Ministry of Agriculture Government of India is implementing a scheme to promote organic farming among the farmers under National Project on Organic Farming. Under this scheme an assistance upto 25% and 33% of financial outlay upto a ceiling of Rs.40 lakhs and Rs. 60 lakhs respectively is provided as back ended subsidy through NABARD for establishment of bio- pesticides/bio-fertilizers production units and agro waste compost production units respectively. Besides, under National Horticulture Mission (NHM) and Horticulture Mission for North East & Himalayan States (HMNEH), financial assistance is provided for setting up vermi-compost production units @ 50% of the cost subject to a maximum of Rs. 30,000/- per beneficiary.

Besides, ICAR under Network Project on Organic Farming with lead centre at Project Directorate for Farming Systems Research, Modipuram is developing package of practices of different crops and cropping system under organic farming in different agro-ecological regions of the country. Presently, the project is running at 13 co-operating centres including State Agricultural Universities(SAUs) spread over 12 states. ICAR institutes including State Agricultural Universities impart training and organise Front Line Demonstration (FLD) to educate farmers on aspects related to organic farming.

#### **Production of Fruits and Vegetables**

2009 SHRI JAGDANAND SINGH:

SHRI GHANSHYAM ANURAGI:

SHRI RADHA MOHAN SINGH:

SHRI HARI MANJHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the production of fruits and vegetables during the last three years and the current year, State/UT-wise;

(b) whether there is a constant decline in the production of fruits and vegetables in the country;

(c) if so, the details thereof along with the reasons therefor;

(d) the per capita consumption and production of vegetables and fruits in India in comparison to the International level;

(e) whether the Government has formulated any scheme for the development of horticulture in various States including Andhra Pradesh;

(f) if so, whether the Government has formulated any action plan to include the co-operative sector in the horticulture sector; and

(g) if so, the details thereof along with the various steps taken by the Government to increase the production of fruits and vegetables in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (g) The statewise production of fruits vegetables in the country during last three years and the current year is given in Statement. The per capita availability and consumption of vegetables and fruits in the country is 401 g and 200 g and 111 g respectively which is comparable to the world average.

Department of Agriculture and Cooperation is implementing Centrally Sponsored Schemes namely National Horticulture Mission and Horticulture Mission for North East and Himalayan States for holistic development of horticulture in the country including Andhra Pradesh. The efforts under the above mentioned schemes are supplemented by funds provided under National Horticulture Board and Rashtriya Krishi Vikas Yojana.

Under the missions, financial assistance is provided for taking up various activities related to horticulture development such as production of quality planting material, area coverage through high yielding varieties, high density planting and canopy management, vegetable seed production, rejuvenation/ replanting of old and senile orchards, creation of water resources, protected cultivation, organic farming, promotion of integrated nutrient / pest management, pollination support through bee keeping, horticulture mechanization, technology dissemination through demonstration, human resource development, setting up of cold storages and creation of post harvest management and marketing infrastructure.

**Statement**

*State Wise Production (000' MT) of Fruits and Vegetables During Last Three Years and the Current Year*

State	Vegetables				Fruits			
	2009-10	2010-11	2011-12	2012-13 (Prov.)	2009-10	2010-11	2011-12	2012-13 (Prov.)
1	2	3	4	5	6	7	8	9
Andaman and Nicobar	41.50	34.50	43.20	44.16	26.77	28.70	30.50	30.72
Andhra Pradesh	5426.20	11847.60	12025.30	12170.90	12918.32	9417.00	9841.07	13802.32
Arunachal Pradesh	38.50	38.50	83.50	42.04	107.91	107.90	308.86	312.24
Assam	4569.90	2925.50	3045.60	3428.27	1575.51	1763.50	1851.77	2073.82
Bihar	13906.80	14630.20	15552.40	16791.64	3464.92	3911.80	3946.39	4253.54
Chhattisgarh	3601.10	4248.80	4582.60	4993.85	1185.86	1569.60	1569.18	1702.32
Dadra and Nagar Haveli	4.50	5.50	5.50	5.50	19.70	0.00	0.00	0.00
Delhi	617.40	496.80	466.70	439.32	0.99	1.00	0.99	0.00
Goa	57.80	57.80	78.20	80.51	78.45	78.60	154.67	80.90
Gujarat	7255.50	9379.50	10049.80	10537.06	6985.12	7245.00	7522.43	8530.92
Haryana	3987.00	4649.30	5068.40	4959.17	303.92	356.60	476.55	505.75
Himachal Pradesh	1390.70	1474.9	1561.50	1561.51	382.75	1031.10	372.82	555.71
Jammu and Kashmir	1374.20	1559.10	1395.50	1395.47	1534.69	2220.50	2329.89	1742.14
Jharkhand	3469.20	4112.40	3902.60	4295.13	577.65	779.60	850.20	889.14
Karnataka	7082.20	9056.40	7662.50	7842.40	5712.40	6273.60	6428.10	6619.60
Kerala	3518.14	3392.70	3626.00	3626.00	2398.35	2508.30	2429.54	2513.69
Lakshadweep	14.10	14.10	0.30	0.33	1.24	1.20	0.43	0.48

1	2	3	4	5	6	7	8	9
Madhya Pradesh	3112.60	3698.60	10084.00	11079.73	2864.00	3373.50	3391.28	3560.84
Maharashtra	6172.60	7504.00	8778.00	8008.00	10396.55	9513.00	10538.00	9785.00
Manipur	221.80	236.50	200.30	292.33	281.90	286.30	405.85	454.01
Meghalaya	415.80	356.50	385.00	403.37	294.81	241.90	300.42	316.57
Mizoram	179.10	115.60	221.10	247.78	328.32	211.50	275.71	303.72
Nagaland	78.30	79.40	222.60	207.74	223.71	151.30	347.68	275.95
Odisha	8963.60	7790.10	9520.60	9463.99	1845.13	2048.30	2154.36	2210.42
Puduchery	81.00	8.80	7.50	24.07	27.89	13.60	9.23	8.25
Punjab	3522.50	3585.80	3674.50	3743.02	1365.06	1373.20	1419.86	1494.40
Rajasthan	1071.90	885.00	1287.40	1338.89	676.49	695.10	613.93	716.82
Sikkim	147.70	120.90	127.70	132.51	18.46	25.80	22.47	24.02
Tamil Nadu	7627.70	8279.90	9068.50	6364.05	6379.00	9965.00	8535.05	5331.67
Tripura	446.90	532.30	552.60	675.80	573.83	643.90	644.35	645.18
Uttar Pradesh	22435.74	17679.40	18563.75	18831.68	5380.12	5368.40	5795.09	4982.26
Uttarakhand	997.28	1030.90	1066.71	1059.57	723.59	718.90	802.12	805.67
West Bengal	21906.53	26725.50	23415.69	25425.51	2861.01	2952.80	3055.44	3172.50
TOTAL	133737.60	146554.50	156325.55	159511.29	71514.40	74876.50	76424.21	77700.56



*[English]***Honour Killings**

2010. SHRI BHARTRUHARI MAHTAB:

SHRI SANJAY DHOTRE:

DR. NILESH NARAYAN RANE:

PROF. RAMSHANKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether honour killings and harassment of married couples are on the rise in the country;

(b) if so, the details thereof and the total number of such cases reported along with the accused arrested and the action taken against the guilty persons during each of the last three years and the current year, State-wise;

(c) whether the Union Government has constituted any Committee/Group of Ministers (GoMs) to examine the issue relating to honour killings;

(d) if so, the details thereof and the recommendations made by such Committee/GoM and the steps taken by the Government to implement such recommendations;

(e) whether the Ministry has received recommendations from the Law Commission in this regard;

(f) if so, the details thereof along with the reaction of the Government thereto; and

(g) the other measures taken by the Government to check such cases in future and to identify the reasons behind such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per information provided by the National Crime Records Bureau (NCRB), data regarding honour killings is not maintained centrally.

(c) to (f) A Group of Ministers (GoM) was constituted in 20.07.2010 to look into the issue of Honour Killing. However, the GoM after several meetings was unable to reach any consensus due to non-uniformity of opinion among State Governments. The GoM has been dissolved.

The Law Commission has submitted its 242nd Report on "Prevention of Interference with the Freedom of Matrimonial Alliance (in the name of Honour and Tradition) A suggested Legal Framework" to the Ministry of Law and Justice in which it has advocated for a standalone legislation

to curb the social evil of the caste councils/Panchayats interfering with the endangering the life and liberty of young persons marrying partners belonging to the same gotra or to a different caste/religion. The aforesaid has been circulated to all concerned by Ministry of Law and Justice to elicit views and suggestions.

(g) As per Seventh Scheduled, 'Police' and 'Public Order\*' are State subjects under the constitution, and as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and children, lies with the State Governments and Union territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children.

The Ministry of Home Affairs has sent a detailed advisory on Crime against Women dated 4th September, 2009 to all State Governments/UTs, wherein through Para XXX it has specifically advised the States/UTs to take Special steps to curb the 'Violation of Women's Rights by so called Honour Killings and to prevent forced marriage in some northern States, and other forms of Violence'.

The Supreme Court has delivered several judgments condemning Khap Panchayats and Honour Killings. The Ministry of Home Affairs has also circulated the Judgments of Hon'ble Supreme Court to all the State Govts./UT Administrations for necessary and appropriate action The Judgments are:

- (i) Arumugam Several versus State of Tamil Nadu (Criminal Appeal No.958 of 20011) dated 19th April 2011.
- (ii) Criminal Appeal No. 1117 of 2011 @ SLP (Crl) No. 1208 of 2011 dated 9th May 2011 in the cases of Bhagwan Dass Vs State (NCT) of Delhi.
- (iii) Hon'ble Supreme Court in Writ Petition (Criminal) 208 of 2004 in Lata Singh's (supra).

*[Translation]***Scholarships to OBC Students**

2011. SHRI BAIDYANATH PRASAD MAHATO:

SHRI MAHABAL MISHRA:

SHRI K.P. DHANAPALAN:

SHRIMATI ANNU TANDON:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the percentage of Other Backward Classes (OBCs) population as against the total population of the States, State-wise;

(b) the details of proposals received from the States, achievements made funds sanctioned and utilised under the Centrally Sponsored Schemes of Pre-Matric Scholarships and Post Matric Scholarships for the students belonging to OBC during each of the last three years and the current year, State-wise;

(c) whether the Government proposes to increase the amount of various scholarships for OBC students;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the time by which the said amount likely to be increased?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) The Office of Registrar General & Census Commissioner, India conducts decadal Population Census wherein data of all persons living in India at the time of Census taking, including those belonging to Backward Classes, are collected without any omission and duplication. However, only those castes and tribes are enumerated separately, which are specifically notified as Scheduled Castes/Scheduled Tribes as per Presidential Order under the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) Order, 1950, amended from time to time. So far, it has been the policy of the

Government of India not to enumerate castes other than Scheduled Castes and Scheduled Tribes in the decadal Census since independence. Accordingly, the enumeration of Castes including Other Backward Classes/Backward Classes other than Scheduled Castes and Scheduled Tribes has not been done in any of the decadal Censuses since 1951 Census. However, Government of India has decided to conduct a combined survey to enumerate caste along with Socio Economic profile called "Socio Economic and Caste Census (SECC)" across the country in a phased manner.

(b) The Ministry of Social Justice and Empowerment releases funds to the State Government/UT Administrations under the Centrally Sponsored Schemes of Pre-Matric Scholarships and Post-Matric Scholarships for the students belonging to Other Backward Classes (OBCs) on the basis of notional allocation of funds made to each State/UT by the Ministry, utilization Certificate furnished by States/UTs for the amount of funds released in the previous year/s, adjustment of unspent amount, if any with the State Government/UT Administration, etc. The details of Central Assistance released by the Ministry to the State Governments/UT Administration and the estimated number of beneficiaries under the said Scholarship Schemes during the last three years (2010-11 to 2012-13) and the current year (2013-14 up to 30.11.2013) is indicated in Statement-I and II.

(c) to (e) The scholarship schemes are revised from time to time in consultation with the Planning Commission and the Ministry of Finance subject to availability of funds.

#### Statement – I

*Details of Central Assistance Released to the State Governments/UT Administrations and the Estimated Number of Beneficiaries Under the Centrally Sponsored Scheme of Pre-Matric Scholarship for OBC Students During the Last Three Years (2010-11 to 2012-13) and the Year 2013-14 (up to 30.11.2013)*

Sl. No.	Name of the State/UT	Amount Rs. in lakh and actual No. of Beneficiaries							
		2010-11		2011-12		2012-13		2013-14 (up to 30.11.2013)	
		Amount released	No. of Beneficiaries	Amount released	No. of Beneficiaries	Amount released	No. of Beneficiaries	Amount released	No. of Beneficiaries
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	\$	32128	\$	@	318.00	136555	\$	25 lakh (estimated)

1	2	3	4	5	6	7	8	9	10
2.	Bihar	\$	739000	131.67	222000	174.24	@	1206.00	
3.	Chhattisgarh *	0.00	-	0.00	-	0.00	-	0.00	
4.	Goa	\$	2000	\$	3000	\$	@	18.00	
5.	Gujarat	227.00	123140	288.00	121577	113.50	129491	351.00	
6.	Haryana *	0.00	-	0.00	-	0.00	-	0.00	
7.	Himachal Pradesh	25.25	23037	103.00	24174	13.00	@	40.00	
8.	Jammu and Kashmir	\$	47697	\$	54606	\$	@	\$	
9.	Jharkhand	31.45	®	\$	-	68.55	@	\$	
10.	Kerala	\$	@	125.00	514690	383.24	305908	388.00	
11.	Karnataka	238.00	33733	115.00	549258	115.00	93794	355.00	
12.	Madhya Pradesh	0.00	-	0.00	-	0.00	-	0.00	
13.	Maharashtra *	0.00	-	0.00		0.00	-	0.00	
14.	Odisha	140.00	74137	157.00	54985	137.46	72690	440.46	
15.	Punjab	100.00	@	\$	@	\$	77284	322.00	
16.	Rajasthan	245.00	185964	309.65	283364	258.00	@	398.50	
17.	Tamil Nadu	846.00	@	135.00	170000	309.66	248921	838.00	
18.	Uttar Pradesh	2241.00	640825	2237.00	630000	2293.26	655767	2320.00	
19.	Uttarakhand	117.00	46091	113.00	47117	116.09	48217	58.50	
20.	West Bengal	88.64	85395	86.91	63818	\$	96165	119.73	
21.	Andaman and Nicobar Islands	\$	@	\$	1260	35.09	4663	\$	
22.	Dadra and Nagar Haveli *	0.00	-	0.00	-	0.00	-	0.00	
23.	Daman and Diu	21.69	1428	11.00	1304	13.86	2902	5.50	
24.	Chandigarh	\$	671	\$	@	\$	@	\$	
25.	Delhi	\$	@	59.06	814	50.56	6214	\$	
26.	Puducherry	\$	@	\$	@	\$	@	\$	
27.	Assam	32.65	2430	\$	14864	154.00	@	\$	

1	2	3	4	5	6	7	8	9	10
28.	Manipur	68.36	®	17.00	4359	\$	@	\$	
29.	Tripura	49.00	59710	167.75	41782	147.50	72380	71.00	
30.	Sikkim	\$	a	12.75	7210	\$	3341	24.00	
Total		4471.04	2097386	4068.79	2810182	4701.01	1817737	6955.69	

\* Not availing Central Assistance \$ Proposal not received/ imcomplete proposal @ Information/confirmation awaited from State Governments/UT Administrations

**Statement – II**

*Details of Central Assistance Released to the State Governments/UT Administrations and the Estimated Number of Beneficiaries Under the Centrally Sponsored Scheme of Post-Matric Scholarship for OBC Students During the Last Three Years (2010-11 to 2012-13) and the year 2013-14 (up to 30.11.2013)*

Sl. No.	Name of the State/UT	Amount Rs. in lakh and actual No. of Beneficiaries							
		2010-11		2011-12		2012-13		2013-14 (up to 30.11.2013)	
		Amount released	No. of Beneficiaries	Amount released	No. of Beneficiaries	Amount released	No. of Beneficiaries	Amount released	No. of Beneficiaries
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	1693.00	119000	4616.00	@	6178.00	@	2600.00	
2.	Bihar	4861.88	22250	5656.00	127845	4715.83	163185	3375.00	
3.	Chhattisgarh *	0.00	0	0.00	0	0.00	0	0.00	
4.	Goa	41.00	858	78.00	768	94.37	@	0.00	
5.	Gujarat	745.19	27657	1334.00	43101	2495.29	36745	2358.27	
6.	Haryana	71.56	30120	1378.00	53827	707.17	@	811.00	25 lakh estimated
7.	Himachal Pradesh	0.00	3232	74.00	5969	245.23	5155	0.00	
8.	Jammu and Kashmir	368.00	4397	307.00	4730	0.00	@	0.00	
9.	Jharkhand	1385.00	27249	1798.00	42236	2663.81	67770	1650.42	
11.	Karnataka	1000.00	125080	2540.00	71395	2973.35	@	1941.00	
10.	Kerala	0.00	112733	1398.00	116270	2628.44	123218	505.29	
12.	Madhya Pradesh	3534.87	15000	3956.00	573000	5859.39	650000	2255.00	

1	2	3	4	5	6	7	8	9	10
13.	Maharashtra	5677.11	104057	6125.00	117496	9072.32	333253	5441.14	
14.	Odisha	0.00	0	1114.00	40949	1740.00	64954	1986.77	
15.	Punjab	391.00	@	0.00	1602	1355.00	@	0.00	
16.	Rajasthan	1982.00	64279	3232.00	104852	2838.54	140700	1981.00	
17.	Tamil Nadu	2344.68	129494	3181.00	110748	3153.68	122710	2306.00	
18.	Uttar Pradesh	9742.02	401665	10877.00	448462	16109.72	402643	12964.64	
19.	Uttarakhand	504.54	23323	551.00	11733	815.00	22602	274.00	
20.	West Bengal	380.55	44668	1041.00	52817	904.26	73681	3329.92	
21.	Andaman Nicobar	0.00	0	0.00	0	16.91	@	0.00	
22.	Dadra and Nagar Haveli*	0.00	0	0.00	0	0.00		0.00	
23.	Daman and Diu	1.89	187	3.17	187	5.68		0.00	
24.	Chandigarh	0.00	0	0.00	0	3.98		0.00	
25.	Delhi	0.00	71	93.00	758	86.64		0.00	
26.	Puducherry	0.00	1863	7.00	1862	76.80		0.00	
27.	Assam	253.43	32377	2653.00	18031	1285.00		0.00	
28.	Manipur	140.49	@	202.00	9519	0.00		0.00	
29.	Tripura	202.00	20200	549.00	29744	591.00		213.00	
30.	Sikkim	12.36	709	36.00	874	70.99		0.00	
Total:		35332.57	1310469	52799.42	1988775	66686.40	2206616	43992.45	

\* Not availing Central Assistance @ Information awaited from State Governments/UT Administrations

#### Assistance for SC/OBC Students

2012. SHRIMATI SUSMITA BAURI:

SHRIMATI SARIKA DEVENDERA SINGH  
BAGHEL:

Will the Minister of SOCIAL JUSTICE AND  
EMPOWERMENT be pleased to state:

(a) the total number of schemes sanctioned/being run  
in the form of Central Assistance for students belonging to  
the Scheduled Castes and Other Backward Classes during  
each-of the last three years and the current year;

(b) the total amount allocated, released and utilised  
along with the number of students benefited under such  
schemes, State/UT-wise;

(c) whether the Government has discontinued certain  
schemes before even launching the same during the said  
period; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTER OF  
SOCIAL JUSTICE AND EMPOWERMENT (SHRI  
MANIKRAO HODLYA GAVIT): (a) Ministry of Social Justice  
& Empowerment is implementing the following Schemes for

students belonging to Scheduled Castes and Other Backward Classes wherein Central Assistance is provided to States/UTs:-

- (i) Post Matric Scholarship (SC).
- (ii) Pre Matric Scholarship for students studying in class IX and X (since 01.07.2012) for SC students.
- (iii) Pre Matric Scholarship for children of those engaged in 'Unclean' occupations.
- (iv) Upgradation of merit of SC students.

- (v) Babu Jagjivan Chhatravas Yojana.
- (vi) Post Matric Scholarship for OBCs.
- (vii) Pre Matric Scholarship for OBCs.
- (viii) Hostels for OBC Boys and Girls.

(b) Statements I-II giving scheme-wise details of the amount allocated, Central Assistance released and the number of beneficiaries belonging to SCs and OBCs in the above Schemes are enclosed

- (c) No, Madam.
- (d) Does not arise in view of (c) above.

**Statement – I**

*State-wise Central Assistance Released and Number of Beneficiaries Covered During 2010-11 to 2012-13 under Post Matric Scholarship for SC Students*

Rs. in lakh

Sl. No.	State/UT	2010-11		2011-12		2012-13		2013-14	
		CA released	No. of Beneficiaries	CA released	No. of Beneficiaries	CA released	No. of Beneficiaries anticipated	CA released	No. of Beneficiaries anticipated
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	57023.48	576943	64360.00	580801	7900.78	627265	0.00	0.00
2.	Assam	504.99	7074	1310.00	35493	2447.26	55156	1216.00	0.00
3.	Bihar	3472.07	81397	5714.75	84321	6234.04	126200	2346.00	0.00
4.	Chhattisgarh	1207.79	75325	4601.07	85133	3129.30	97410	1535.00	0.00
5.	Goa	18.05	123	6.26	111	2.23	200	0.00	0.00
6.	Gujarat	5560.09	87624	3599.08	147878	5615.52	150397	5283.36	140700
7.	Haryana	3600.00	60813	13702.47	69418	1329.68	71737	3669.05	0.00
8.	Himachal Pradesh	0.00	9683	500.00	11235	2931.73	17582	926.00	0.00
9.	Jammu and Kashmir	100.00	4760	359.05	7821	67.60	18966	0.00	0.00
10.	Jharkhand	100.00	8276	1045.93	13160	82.68	15529	0.00	0.00
11.	Karnataka	15718.32	219437	11224.99	213248	4830.98	297180	0.00	0.00
12.	Kerala	2400.00	105206	0.00	123979	0.00	130000	0.00	0.00
13.	Madhya Pradesh	6721.19	209645	15311.66	241242	9114.60	289490	3128.00	0.00

1	2	3	4	5	6	7	8	9	10
14.	Maharastra	28161.01	431373	45339.90	411256	22755.90	474183	3311.00	0.00
15.	Manipur	100.00	1118	397.98	4169	176.10	NA	0.00	00.00
16.	Meghalaya	0.00	193	14.30	236	13.52	263	06.00	0.00
17.	Odisha	2697.51	78733	3974.64	81205	344.17	84674	0.00	0.00
18.	Punjab	5814.58	82980	5095.92	45806	398.92	139870	28081.00	149542
19.	Rajasthan	3900.00	237003	2982.32	220978	6013.35	243077	592.00	0.00
20.	Sikkim	16.56	359	31.91	336	16.70	360	0.00	0.00
21.	Tamil Nadu	17847.60	703417	14338.38	737307	14239.39	650872	2173.06	0.00
22.	Tripura	498.25	21583	1171.82	28016	1099.59	29073	0.00	0.00
23.	Uttar Pradesh	49804.19	743390	50537.24	904859	70817.35	995339	50000.00	959599
24.	Uttarakhand	2155.15	57108	3376.54	63113	1919.12	76790	3623.83	77178
25.	West Bengal	2200.00	270191	20738.22	469009	3772.66	550747	6000.00	587702
26.	Daman and Diu	0.00	92	15.01	111	0.73	NA	0.00	0.00
27.	Delhi	0.00	335	979.40	15795	161.78	21173	0.00	0.00
28.	Puducherry	100.00	8104	405.60	8385	49.10	8968	0.00	0.00
Total		209720.83	4082285	271134.44	4604421	165464.78	5172501	111890.30	1914721

**Statement – II**

*State wise Central Assistance under Pre Matric Scholarship Scheme to the Children of Those Engaged in 'Unclean' Occupations During the Last Three Years and the Current Year*

(Rs.in lakhs)

Sl. No.	State/UT	2010-11		2011-12		2012-13	
		Amount released	No. of Beneficiaries	Amount released	No. of Beneficiaries	Amount released	No. of Beneficiaries
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	880.00	35550	0.00	16603	0.00	0.00
2.	Assam	0.00	5403	109.88	5405	0.00	0.00
3.	Bihar	117.59	8121	122.89	9280	0.00	0.00
4.	Chhattisgarh	170.73	21356	226.25	23492	69.19	23889
5.	Goa	0.50	152	2.61	200	0.00	0
6.	Gujarat *	3658.52	282271	3142.04	306970	558.44	317901
7.	Himachal Pradesh	0.00	0	6.86	1586	26.16	1818

1	2	3	4	5	6	7	8
8.	Jammu and Kashmir	0.00	0	0.00	4336	0.00	0.00
9.	Karnataka	0.00	0	87.91	4054	0.00	0.00
10.	Kerala	15.00	1072	3.00	1291	11.28	1687
11.	Madhya Pradesh	0.00	0	318.34	35448	0.00	0.00
12.	Maharashtra	0.00	0	794.99	102317	0.00	0.00
13.	Odisha	0.00	0	48.14	1843	0.00	0.00
14.	Puducherry	6.00	1600	0.00	0.00	0.00	0.00
15.	Punjab	112.07	6620	34.00	6731	0.00	0.00
16.	Rajasthan	568.76	84839	1354.41	95170	318.00	104058
17.	Tamil Nadu	236.00	52640	55.89	61354	0.00	0.00
18.	Tripura	41.70	3984	42.26	4310	12.73	5019
19.	Uttarakhand	1.00	1128	0.00	1608	0.00	0.00
20.	West Bengal	39.90	2592	15.68	4239	0.00	0.00
21.	Mizoram	0.00	0.00	0.00	0.00	4.15	118
Total		5847.77	507328	6365.16	669737	999.95	454490

\*During 2013-14, Gujarat was given CA of Rs. 500 lakh's to cover 375739 beneficiaries

**Statement – III**

*State wise Central Assistance under Pre Matric Scholarship Scheme for SC Students  
Studying in Classes IX and X (Scheme Operational w.e.f. 1.7.2012)*

(Rs. in lakhs)

Sl. No.	State/UT	2010-13		2013-14 (upto 13.12.2013)	
		Amount released	No. of Beneficiaries	Amount released	No. of Beneficiaries
1	2	3	4	5	6
1.	Andhra Pradesh	11299.11	444807		
2.	Bihar	5467.24	251908	6185	269078
3.	Chhattisgarh	0.00	0	2495	21847
4.	Goa	2.31	119	0.00	0
5.	Gujarat	1155.74	47185	0.00	0
6.	Himachal Pradesh	862.44	40933	0.00	0
7.	Jharkhand	1202.87	56948	0	0



1	2	3	4	5	6
8.	Karnataka	4781.30	198200	2903	183680
9.	Kerala	1984.19	93034	0	0
10.	Madhya Pradesh	9695.44	449942	0	0
11.	Maharashtra	0.00	0	11334	466771
12.	Manipur	9.11	414	0.00	0
13.	Odisha	4068.60	185690	4677	219369
14.	Punjab	0.00	0	2083	127951
15.	Rajasthan	4396.23	209345	0	0
16.	Sikkim	8.02	382	0	0
17.	Tamil Nadu	4113.93	162544	0	0
18.	Tripura	534.22	25439	271	28220
19.	Uttar Pradesh	29484.36	1111909	0	0
20.	Uttarakhand	1597.18	76009	1134	74730
21.	West Bengal	10320.00	515000	5095	436436
Total		93136.82	4055905	36177	1828082

**Statement – IV***Funds Released under the Scheme of Upgradation of Merit of SC students*

Sl. No.	State/UT	2010-11		2011-12		2012-13	
		Expenditure (2010-11)	Beneficiaries (2010-11)	Expenditure (2011-12)	Beneficiaries (2011-12)	Expenditure (2012-13)	Beneficiaries (2012-13)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	88.80	592	44.40	296	0	0
2.	Arunachal Pradesh	0	0	0.00	0	0	0
3.	Assam	13.80	92	3.45	23	3.45	23
4.	Bihar	43.75	292	43.80	292	0	0
5.	Chhattisgarh	21.60	70	12.26	61	10.94	105
6.	Gujarat	0	0	18.60	186	8.09	92
7.	Haryana	3.75	25	13.20	88	9.60	64
8.	Himachal Pradesh	0	0	0.00	0	0.30	2

1	2	3	4	5	6	7	8
9.	Jammu and Kashmir	0	0	0.00	0	0	0
10.	Jharkhand	7.00	70	0.00	0	0	0
11.	Karnataka	16.20	188	17.70	188	23.70	188
12.	Kerala	4.77	40	3.85	40	6.00	40
13.	Madhya Pradesh	3.72	392	58.80	392	58.80	392
14.	Maharashtra	0	0	0.00	0	0	0
15.	Manipur	0	0	0.00	0	0	0
16.	Meghalaya	0	0	0.00	0	0	0
17.	Mizoram	0	0	0.00	0	0	0
18.	Nagaland	0	0	12.00	80	12.00	80
19.	Odisha	0	0	0.00	0	0	0
20.	Punjab	0	0	0.00	0	4.05	27
21.	Rajasthan	6.86	84	6.86	85	11.79	86
22.	Sikkim	3.00	20	3.00	20	3.00	20
23.	Tamil Nadu	0	0	0.00	0	0	0
24.	Tripura	3.00	20	3.00	20	3.00	20
25.	Uttar Pradesh	73.18	1008	6.56	295	39.71	371
26.	Uttarakhand	0	0	10.46	73	2.55	17
27.	West Bengal	0	0	32.80	368	0	0
28.	Dadra and Nagar Haveli	0	0	0.00	0	0	0
29.	Delhi	0	0	0.00	0	0	0
30.	Puducherry	0	0	0.00	0	0	0
31.	Goa	0	0	0.00	0	0	0
32.	Lakshadweep	0	0	0.00	0	0	0
33.	Andaman and Nicobar Island	0	0	0.00	0	0	0
34.	Chandigarh	0	0	0.00	0	0	0
35.	Daman and Diu	0	0	0.00	0	0	0
Total		289.43	2893	290.74	2507	196.98	1527

No fund has been released so far during 2013-14 (upto 12.12.2013)

**Statement – V***State wise Central Assistance under Hostels for SC Boys (Babu Jagjivan Ram Chhatravas Yojana)(BJRCY)*

Sl. No.	State/UT	2010-11		2011-12		2012-13		2013-14 upto 12.12.2013)	
		Expr. (Rs. in lakh)	Beneficiaries	Expr. (Rs. in lakh)	Beneficiaries	Expr. (Rs. in lakh)	Beneficiaries	Expr. (Rs. in lakh)	Beneficiaries
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	0	0	0	0	0	0	300.00	250
2.	Assam	75	150	0	0	0	0	0	0
3.	Bihar	631.4	800	0	0	0	0	0	0
4.	Chatisgarh	0	0	0	0	0	0	0	0
5.	Gujarat	0	0	0	0	409.32	600	0	0
6.	Haryana	90	100	0	0	0	0	0	0
7.	H.P.	108.1	167	0	0	0	0	0	0
8.	J&K	0	0	0	0	0	0	0	0
9.	Jharkhand	0	0	0	0	100.00	200	0	0
10.	Karnataka	0	0	0	0	0	0	0	0
11.	Kerala	60	60	0	0	0	0	0	0
12.	M.P.	168.6	150	0	0	0	0	0	0
13.	Maharashtra	567	567	1870	1800	0	0	0	0
14.	Manipur	0	0	0	0	123.81	200	0	0
15.	Meghalaya	0	0	0	0	0	0	0	0
16.	Mizoram	0	0	0	0	0	0	0	0
17.	Nagaland	0	0	0	0	0	0	0	0
18.	Odisha	0	0	0	0	0	0	0	0
19.	Punjab	0	0	90	100	0	0	0	0
20.	Rajasthan	384	400	111	arrear	180.00	100	0	0
21.	Sikkim	0	0	0	0	0	0	0	0
22.	Tamil Nadu	0	0	0	0	0	0	0	0
23.	Tripura	0	0	0	0	47.04	50	0	0
24.	UP	294	200	99	100	0	0	0	0
25.	Uttrakhand	0	0	b	0	0,	0	0	0



1	2	3	4	5	6	7	8	9	10
19.	Punjab	0	0	0 *	100	0	0	0	0
20.	Rajasthan	584	300	0	0	100.00	100	0	0
21.	Sikkim	0	0	0	0	0	0	0	0
22.	Tamil Nadu	0	0	0	0	0	0	0	0
23.	Tripura	0	0	0	0	0	0	0	0
24.	Uttar Pradesh	688.1	350	0	0	0	0	0	0
25.	Uttrakhand	0	0	0	0	0	0	0	0
26.	West Bengal	204.4	165	516.67	600	1098.4	900	917	600
27.	Chandigarh	0	0	0	0	0	0	0	0
28.	Delhi	9	SPA	0	0	0	0	0	0
29.	Puduchery	0	0	0	0	0	0	100	balance amt.
TOTAL		4391	2506	3831.41	2300	2171.00	2856	2164	1348

\* (2011-12) One girls hosel for 100 students was sanctioned to Punjabi University, Patiala in 2011-12. The unspent balance of previous grant Rs. 99.318 lakhs has been adjustede and treated as 1st instalment for 2011-12. No fund was released in 2011-12.

#### Statement – VII

*Notional Allocation, Amount Released, Amount Utilised and No. of Beneficiaries Under "Pre-Matric Scholarship for OBC Students" During The Last Three Years and Current Year.*

(Rs. in lakhs)

Sl. No.	States/UTs	2010-11			2011-12		
		National Allocation	Amount released	No. of beneficiaries	Notional Allocation	Amount released	No. of beneficiaries
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	340.00	\$	32128	318.00	\$	@
2.	Bihar	367.00	\$	739000	390.00	131.67	222000
3.	Chhattisgarh *	90.00	0.00	~	96.00	0.00	
4.	Goa	6.00	\$	2000	6.00	\$	3000
5.	Gujarat	227.00	227.00	123140	227.00	288.00	121577
6.	Haryama *	93.00	0.00	~	95.00	0.00	
7.	Himachal Pradesh	30.00	25.25	23037	26.00	103.00	24174
8.	Jammu and Kashmir	40.00	\$	47697	47.00	\$	54606
9.	Jharkhand	115.00	31.45	@	124.00	\$	

1	2	3	4	5	6	7	8
10.	Kerala	135.00	\$	@	125.00	125.00	514690
11.	Karnataka	238.00	238.00	33733	230.00	115.00	549258
12.	Madhya Pradesh *	270.00	0.00	-	273.00	0.00	-
13.	Maharashtra *	428.00	0.00	-	422.00	0.00	-
14.	Odisha	167.00	140.00	74137	157.00	157.00	54985
15.	Punjab	100.00	100.00	@	104.00	\$	@
16.	Rajasthan	245.00	245.00	185964	258.00	309.65	283364
17.	Tamil Nadu	280.00	846.00	@	271.00	135.00	170000
18.	Uttar Pradesh	734.00	2241.00	640825	750.00	2237.00	630000
19.	Uttarakhand	40.00	117.00	46091	38.00	113.00	47117
20.	West Bengal	354.00	88.64	85395	343.00	86.91	63818
21.	Andaman and Nicobar Islands	24.00	\$	@	11.00	\$	1260
22.	Dadra and Nagar Haveli *	11.00	0.00	-	17.00	0.00	-
23.	Daman and Diu	12.00	21.69	1428	11.00	11.00	1304
24.	Chandigarh	53.00	\$	671	61.00	\$	@
25.	Delhi	93.00	\$	@	93.00	59.06	814
26.	Puducherry	7.00	\$	@	7.00	\$	@
27.	Assam	410.00	32.65	2430	409.00	\$	14864
28.	Manipur	34.00	68.36	@	35.00	17.00	4359
29.	Tripura	49.00	49.00	59710	47.00	167.75	41782
30.	Sikkim	7.00	\$	@	8.00	12.75	7210
Total		4999.00	4471.04	2097386	4999.00	4068.79	2810182

Sl. No.	States/UTs	2012-13			2013-14	
		National Allocation	Amount released	No. of beneficiaries	Notional Allocation	Amount released
1	2	9	10	11	12	13
1.	Andhra Pradesh	318.00	318.00	136555	984.00	\$
2.	Bihar	390.00	174.24	@	1206.00	1206.00
3.	Chhattisgarh *	96.00	0.00	-	296.00	0.00

1	2	9	10	11	12	13
4.	Goa	6.00	\$	@	18.00	18.00
5.	Gujarat	227.00	113.50	129491	702.00	351.00
6.	Haryana *	95.00	0.00	-	295.00	0.00
7.	Himachal Pradesh	26.00	13.00	@	80.00	40.00
8.	Jammu and Kashmir	47.00	\$	@	145.00	\$
9.	Jharkhand	124.00	68.55	@	384.00	\$
10.	Kerala	125.00	383.24	305908	710.00	388.00
11.	Karnataka	230.00	115.00	93794	388.00	355.00
12.	Madhya Pradesh *	273.00	0.00	-	844.00	0.00
13.	Maharashtra *	422.00	0.00	-	1306.00	0.00
14.	Odisha	157.00	137.46	72690	487.00	440.46
15.	Punjab	104.00	\$	77284	322.00	322.00
16.	Rajasthan	258.00	258.00	@	797.00	398.50
17.	Tamil Nadu	271.00	309.66	248921	838.00	838.00
18.	Uttar Pradesh	750.00	2293.26	655767	2320.00	2320.00
19.	Uttarakhand	38.00	116.09	48217	117.00	58.50
20.	West Bengal	343.00	\$	96165	1061.00	119.73
21.	Andaman and Nicobar Islands	11.00	35.09	4663	11.00	\$
22.	Dadra and Nagar Haveli *	17.00	0.00	-	17.00	0.00
23.	Daman and Diu	11.00	13.86	2902	11.00	5.50
24.	Chandigarh	61.00	\$	@	61.00	\$
25.	Delhi	93.00	50.56	6214	93.00	\$
26.	Puducherry	7.00	\$	@	7.00	\$
27.	Assam	409.00	154.00	@	1228.00	\$
28.	Manipur	35.00	\$	@	106.00	\$
29.	Tripura	47.00	147.50	72380	142.00	71.00
30.	Sikkim	8.00	\$	3341	24.00	24.00
Total		4999.00	4701.01	1817737	15000.00	6955.69

% Amount Utilised: The amount released to the State Govt/UT Admin is utilised by the State Govt/UT Admin and they submit Utilisation Certificate for the amount in the next financial year along with proposal. Central Assistance is released only after adjusting unspent amount if any available with the State Govt/UT Admin.

\* Not availing, \$ Proposal not received/ incomplete proposal, # Due in next financial year, @ information/confirmation awaited from. State Govt./UT Admn.

**Statement – IX**

*Details of Notional Allocation, Amount Released, Amount Utilised and  
No. of Beneficiaries to the States/ UTs Under Post Matric Scholarship for OBC Students*

(Rs. in lakhs)

Sl. No.	States/UTs	2010-11			2011-12		
		National Allocation	Amount released	No. of beneficiaries	Notional Allocation	Amount released	No. of beneficiaries
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	1221.00	1693.00	119000	3545.00	4616.00	0
2.	Bihar	1330.00	4861.88	22250	4344.00	5656.00	127845
3.	Chhattisgarh #	333.00	0.00	0	1067.00	0.00	0
4.	Goa	21.00	41.00	858	63.00	78.00	768
5.	Gujarat	813.00	745.19	27657	2528.00	1334.00	43101
6.	Haryana	338.00	71.56	30120	1063.00	1378.00	53827
7.	Himachal Pradesh	98.00	0.00	3232	289.00	74.00	5969
8.	Jammu and Kashmir	162.00	368.00	4397	523.00	" 307.00	4730
9.	Jharkhand	433.00	1385.00	27249	1381.00	1798.00	42236
10.	Karnataka	848.00	1000.00	125080	2557.00	2540.00	71395
11.	Kerala	510.00	0.00	112733	1398.00	1398.00	116270
12.	Madhya Pradesh	968.00	3534.87	15000	3038.00	3956.00	573000
13.	Maharashtra	1553.00	5677.11	104057	4704.00	6125.00	117496
14.	Odisha	590.00		0	1754.00	1114.00	40949
15.	Punjab	391.00	391.00	-	1159.00		1602
16.	Rajasthan	906.00	1982.00	64279	2871.00	3232.00	104852
17.	Tamil Nadu	1000.00	2344.68	129494	3018.00	3181.00	110748
18.	Uttar Pradesh	2664.00	9742.02	401665	8354.00	10877.00	448462
19.	Uttrakhand	136.00	504.54	23323	423.00	551.00	11733
20.	West Bengal	1285.00	380.55	44668	3821.00	1041.00	52817
21.	Andaman Nicobar	18.00	0.00	0	11.00	0.00	0
22.	Dadra and Nagar Haveli #	9.00	0.00	0	17.00	0.00	0
23.	Daman and Diu	9.00	1.89	187	11.00	3.17	187



1	2	3	4	5	6	7	8
24.	Chandigarh	40.00	0.00	0	61.00	0.00	0
25.	Delhi	70.00	0.00	71	93.00	93.00	758
26.	Puducherry	5.00	0.00	1863	7.00	7.00	1862
27.	Assam	1433.00	253.43	32377	4422.00	2653.00	18031
28.	Manipur	118.00	140.49		383.00	202.00	9519
29.	Tripura	172.00	202.00	20200	510.00	549.00	29744
30.	Sikkim	27.00	12.36	709	85.00	36.00	874
Total		17501.00	35332.57	1310469	53500.00	52799.42	1988775

Sl. No.	States/UTs	2012-13			2013-14	
		National Allocation	Amount released	No. of beneficiaries	Notional Allocation	Amount released
1	2	9	10	11	12	13
1.	Andhra Pradesh	4144.00	6178.00	\$	5980.00	2600.00
2.	Bihar	5079.00	4715.83	163185	7328.00	3375.00
3.	Chhattisgarh #	1248.00	0.00	0	1800.00	0.00
4.	Goa	73.00	94.37	\$	106.00	0.00
5.	Gujarat	2955.00	2495.29	36745	4264.00	2358.27
6.	Haryana	1243.00	707.17	\$	1793.00	811.00
7.	Himachal Pradesh	338.00	245.23	5155	487.00	0.00
8.	Jammu and Kashmir	612.00	0.00	\$	882.00	0.00
9.	Jharkhand	1615.00	2663.81	67770	2330.00	1650.42
10.	Karnataka	2990.00	2973.35	\$	4314.00	1941.00
11.	Kerala	1634.00	2628.44	123218	2358.00	505.29
12.	Madhya Pradesh	3552.00	5859.39	650000	5125.00	2255.00
13.	Maharashtra	5500.00	9072.32	333253	7935.00	5441.14
14.	Odisha	2050.00	1740.00	64954	2958.00	1986.77
15.	Punjab	1355.00	1355.00	\$	1956.00	
16.	Rajasthan	3357.00	2838.54	140700	4843.00	1981.00
17.	Tamil Nadu	3528.00	3153.68	122710	5090.00	2306.00
18.	Uttar Pradesh	9766.00	16109.72	402643	14092.00	12964.64

1	2	9	10	11	12	13
19.	Uttarakhand	494.00	815.00	22602	713.00	274.00
20.	West Bengal	4467.00	904.26	73681	6446.00	3329.92
21.	Andaman Nicobar	11.00	16.91	\$	11.00	0.00
22.	Dadra and Nagar Havali #	17.00	0.00		17.00	0.00
23.	Daman and Diu	11.00	5.68		11.00	0.00
24.	Chandigarh	61.00	3.98		61.00	0.00
25.	Delhi	93.00	86.64		93.00	0.00
26.	Puducherry	7.00	76.80		7.00	0.00
27.	Assam	5159.00	1285.00		7370.00	0.00
28.	Manipur	446.00	0.00		638.00	0.00
29.	Tripura	595.00	591.00		850.00	213.00
30.	Sikkim	100.00	70.99		142.00	0.00
Total:		62500.00	66686.40	2206616	90000.00	43992.45

\* Amount utilised: The amount released to the State Govt/UT Administration is utilised by the State Govt./ UT Admin and they submit Utilization Certificate for the amount in the next financial year along with proposal. Central Assistance is released only after adjusting unspent amount if any available with the State Govt/UT Admin.

# Not availing

% Proposal awaited

\$ Awaited from the State Govts/ UT Admin.

### Disaster Management

2013. SHRI ANURAG SINGH THAKUR:

SHRI BHARAT RAM MEGHWAL:

SHRI HARISHCHANDRA CHAVAN:

SHRI VILAS MUTTEMWAR:

SHRI GORAKH PRASAD JAISWAL:

SHRI NISHIKANT DUBEY:

SHRIMATI RAMA DEVI:

SHRI UDAY SINGH:

SHRI P.R. NATARAJAN:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has set up a task force on disaster management to review the Disaster Management Act;

(b) if so, the details of the recommendations made by the task force and the action taken by the Government thereon; and

(c) the measures taken by the Government to strengthen the disaster management system in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) The recommendations of the Task Force are enclosed in Statement.

(c) The Union Government has undertaken various measures like development and strengthening of institutional mechanism, capacity building of stake holders,

financial arrangements etc. for the purpose of strengthening the disaster management system in the country such as:

- (i) A paradigm shift brought in the approach to Disaster Management from relief-centric to a holistic one.
- (ii) Setting up of a legal framework for Disaster Management by enacting the Disaster Management Act (DM Act), 2005 & Civil Defence (Amendment) Act, 2009.
- (iii) Institutional framework created by establishment of the National Disaster Management Authority (NDMA) for policy & planning, National Institute of Disaster Management (NIDM) for capacity development, National Disaster Response Force (NDRF) for specialized response as provided under the Disaster Management Act.
- (iv) National Disaster Management Policy formulated and enforced.
- (v) Disaster specific and thematic guidelines for guidance of States/UTs in tackling different kinds of disasters issued.
- (vi) National Disaster Response Fund and State Disaster Response Fund constituted for meeting any threatening disaster situation or disaster. Based on the recommendations of 13th Finance Commission, corpus of Fund to the tune of Rs. 33580.93 crore for State Disaster Response Fund has been earmarked for the period 2010-11 to 2014-15 and released to them as per guidelines.
- (vii) Programme for Institutional Strengthening and Capacity Building for Disaster Risk Reduction under Government of India- UNDP Disaster Risk Reduction Programme (2009-12) implemented.
- (viii) To mitigate the vulnerability of the coastal people from the cyclone, Phase-I of National Cyclone Risk Mitigation Project (NCRMP) under implementation in Andhra Pradesh & Odisha from 2010-11 to 2015-16.
- (ix) A Centrally Sponsored Scheme on National School Safety Programme - Demonstration Project at a cost of Rs. 48.47 crore under implementation from 2011-12 to 2013-14.
- (x) Two Schemes namely Revamping of Civil Defence and Strengthening of Fire and Emergency Services in the States / UTs at a cost of Rs. 100 crore and Rs. 200 crore respectively were implemented during 2009-10 to 2012-13.
- (xi) In order to strengthen the States / UTs for preparation of their respective Disaster Management Plans, an amount of Rs. 3.20 crore given by Govt. of India to the States/UTs through NDMA during the financial year 2009-10.
- (xii) Rs. 525 crore allocated to the States as Grant for Capacity Building for Disaster Response during 2010-11 to 2014-15. The guidelines to this effect as well as Rs. 230 crore has been released to the States during 2010-11 to 2013-14 (up to 30th November, 2013).
- (xiii) Financial assistance extended to Administrative Training Institutes and other training institutes in States / UTs for strengthening the Capacity Building measures in the States / UTs through National Institute of Disaster Management (NIDM) during 2007-08 to 2011-12.

#### **Statement**

1. The role and functions of NDMA should be broadened. MHA should coordinate the Disaster Response functions with States and UTs.
2. Some functions of NEC (Section 10 of the Act), like preparation of National Plan, Mitigation and Preparedness measures, specialised training programmes, etc. may be assigned to NDMA.
3. NDMA will prepare the National Plan at the official level and place it before the National Authority for their approval.
4. NDMA should not have more than four full time Members including VC. Ministers for Home, Defence, Finance, Agriculture and Urban Development should be ex-officio Members.
5. Full time Members should have experience, domain knowledge and credible accomplishment in disaster management. Tenure and age limit to be specified.

6. Selection of Members should be open and transparent through a Search cum Selection Committee.
7. PM should be the Chairperson of the Search cum Selection Committee. Full time Members should hold the office for five years.
8. High Level Committee (HLC) and Inter Ministerial Group (IMG) should be incorporated in the Act.
9. National Executive Committee may be discontinued. National Crisis Management Committee (NCMC) may be included in the Act substituting NEC. Cabinet Secretary shall be Chairperson of the NCMC and Home Secretary a Member.
10. NCMC should be coordinating and monitoring body, implementing agency for National Plan, evaluating agency for preparedness and coordinating the response.
11. DM Division should function as Secretariat to NCMC.
12. NIDM should function autonomous with respect to its activities and HR Practice and not as subordinate to NDMA or MHA.
13. NIDM should be able to specify the numbers, nature and categories of officers / employees, may appoint consultants, keep salaries / allowances as may be specified with the approval of Central Govt.
14. State Governments should accord priority to creating a state level organizational arrangement for this purpose and NIDM should have some organic linkages with state level DM institutions.
15. NDRF has done well. No need to amend existing provisions with respect to it in the Act.
16. Some of NDRF personnel should be allowed to continue or NDRF may recruit some of its personnel so that there is continuity and institutional memory in respect of some types of expertise. DG NDRF & CD should not be given any additional duties. DG should be under administrative control of NDMA as an officer on deputation.
17. Role and functions of SDMA should be broadened.
18. Some functions of State Executive Committee like preparation of State Plan, examine the vulnerability of different part of State and awareness generation should be given to SDMA.
19. State Plan will be prepared by SDMA and submitted to the State authority for approval.
20. Members of SDMA may be ex-officio and part time, should not be more than 2 full time Members.
21. Ministers of relevant departments, Chief Secretaries, DG Police and to eminent experts as a part time or full time may be included as Members.
22. CEO of the rank of Principal Secretary should head SDMA. The Relief Commissioner should function as additional CEO.
23. Full time Members should have experience, domain knowledge and credible accomplishment in disaster management.
24. Tenure and age limit of full time Members to be specified.
25. Selection of full time Members should be open and transparent through a Search cum Selection Committee.
26. Chairperson of State Authority when State is under President's rule should be provided in Act.
27. Chief Minister should be Chair Person of State Authority, he will also be the Chairperson of the Search cum Selection Committee. Full time Members should hold the office for five years.
28. SEC may be discontinued and SCMC may be included in DM Act, 2005.
29. In the composition of SCMC, DG Police, Senior most officer of armed forces and NDRF, if any unit of NDRF is in the State.

30. Functions of SCMC may be modified and broadened in the Act.
31. DM Department or O/o Relief Commissioner to provide secretariat assistance.
32. DDMA should include two eminent persons with experience and knowledge of DM.
33. Separate secretariat of DDMA, with Additional Collector as its CEO.
34. DDMA should get some powers to recruit personnel on line of NDMA and SDMA.
35. Regulatory/administrative activities of section 34 be vested in DM/DC. Title, District Authority should be replaced by Collector/DM/DC.
36. Autonomous District Councils be added to the definition in 2(h) of Act.
37. In functions of local authorities, there should be mention of: (i) ensuring compliance with the laws, codes and rules relating to building safety and fire safety, (ii) a reference to the preparation of DM plan.
38. Constitution of DM Authority for large cities. Mayor of the Municipal Corporation may be the Chairman with Municipal Commissioner, Police Commissioner, District Collector and two experts as Member. The Authority would function in close coordination with DDMA.
39. DM Division may be strengthened to equip it to undertake the activities assigned by the Act.
40. NCMC with Secretarial Assistance of DM Division should monitor activities of different Ministry with respect to provisions of the Act.
41. NDMA be responsible for National Disaster Management Plan and monitoring activities of various ministries in this regard.
42. SDMA be responsible for a State Disaster Management Plan and regular monitoring of Departments. Crisis Management Committee (CMC) should be headed by Chief Secretary.
43. DDMA should be strengthened.
44. State and National Plans should be realistic and relevant even for smaller geographical units.
45. Off-site emergency plans of chemical and nuclear industries should be linked with local DM Plans.
46. Source of NDRF and NDMF and its linkage with respective state fund should be specified in the Act or Rules.
47. SDRF and SDMF at State level should have linkage with respective national funds.
48. There should be a mechanism or procedure to determine the size and source of NDRF and SDRF.
49. Guidelines for utilization of mitigation funds and identification of projects may be prepared by NDMA in consultation with Planning Commission.
50. State Govt, to decide whether to keep mitigation funds at district level or keep separate mechanism.
51. In Section 46, National Disaster Response Fund should be replaced by National Fund for Disaster Response (NFDR). Similarly for SFDR.
52. National Authority should meet twice a year or more often, as necessary.
53. NDMA should have the power to recruit officers and employees once the posts and the service rules proposed by it are approved by the central govt. NDMA should be able to specify the numbers, nature and categories of officers / employees, may appoint consultants, keep salaries / allowances as may be specified with the approval of Central Govt.
54. Section 6(2) (i) may be amended as under:  
Take such other measures including providing technical assistance to State Governments for disaster prevention, mitigation or preparedness and capacity building for dealing with a threatening disaster situation or disaster as it may consider necessary.
55. Inclusion of "National Policy" word in section 10(2)f.
56. Full time CEO of the State Authority, of the rank of Principal Secretary.

57. State Authority shall meet twice a year or more often as and when necessary.
58. State Authority should have the autonomy and flexibility to recruit and appoint appropriate personnel. State Authority should be able to specify the numbers, nature and categories of officers/employees, may appoint consultants, keep salaries/allowances as may be specified with the approval of State Govt.
59. District Authority shall meet once in a quarter and more often as and when necessary.
60. District Authority to be given some power to identify appropriate personnel.
61. Response activities of section 36 f (ii to iv) be placed under section 36 g (vi to viii).
62. Local Authority may take measures for ensuring compliance with the laws and rules of building safety and fire safety and other measures as may be necessary for disaster management.
63. Under Section 42(2) the word institute may be replaced by General Body or Governing Body. In case of the latter the Governing Body provided in Section 42(4) may be called Executive Committee.
64. In Section 48(1), State Govt, may establish DDRF and DDMA. If it is decided not to have separate funds for response and mitigation at district level, Section 48(1)(b) 48(1)(d) and 48(2)(III) will have to be deleted.
65. A panel provision to be provided for negligence and noncompliance of safety regulations.
66. In Section 54, "Alarm or Warning" may be replaced by "prediction".
67. NDMA, SDMA and DDMA may be given power to delegate its power, functions to any Member/Officer.
68. NDMA should be given similar power like NIDM to make regulations so that it can frame regulations for conduct of business, service conditions of personnel, etc.
69. The Act should specifically mention women, children, the disabled and weaker sections.
70. The Act should incorporate the duties, responsibilities and role of citizens and the community and their rights also.
71. Community based disaster preparedness may be included with the provisions relating to local authorities.
72. The roles and responsibilities of Civil Defence, Home Guards and Fire Service may be included.
73. The Act should include the role, responsibility and liability of the private sector.
74. There should be a provision for a grievance redressal mechanism in the context of relief, rehabilitation and reconstruction.
75. Provision to encourage the participation of volunteers in disaster management.
76. Provision for promoting adequate risk-transfer, risk-sharing and cost sharing mechanisms.
77. An independent exercise to be taken to analyse the administrative structure and profession competence of DM Division, NDMA, SDMA, DDMA, setting up of National Cadre for National Cadre of DM Professionals, training and education facilities in the area of DM.

[English]

#### **Crop Insurance Schemes**

2014. SHRI NEERAJ SHEKHAR:

SHRI KIRTI AZAD:

SHRI GANESH SINGH:

SHRI HARIBHAU JAWALE:

SHRI YASHVIR SINGH:

SHRI JOSE K. MANI:

SHRI ANTO ANTONY:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total number of farmers benefited under crop insurance scheme and weather based crop insurance scheme in the country, State-wise including Bihar, Maharashtra, Kerala and Madhya Pradesh;

(b) whether the Government has conducted any reivev to compensate the loss in several States in regard to these insurance schemes;

(c) if so, the details thereof along with the Reference Weather Stations set up in various States including Maharashtra to measure weather data;

(d) the names of the States which have sent proposals for compensation of loss under these insurance schemes;

(e) the details of the claim amount distributed by the Government to the beneficiaries during each of the last three years and the current year, State-wise;

(f) whether the Government is aware of large scale bogus and ineligible beneficiaries reported under these schemes; and

(g) if so, the details thereof along with the action taken by the Government therson?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) Details of total number of farmers benefited under crop insurance schemes including Bihar, Maharashtra, Kerala and Madhya Pradesh are given in enclosed Statement - I.

(b) to (d) Claims under National Agricultural Insurance Scheme (NAIS)/Modified NAIS (MNAIS) and Weather Based Crop Insurance Scheme (WBCIS) are worked out and paid/settled by the concerned insurance companies and

not by the Central/State Government as per the provisions of the respective scheme. Under yield based schemes namely NAIS/MNAIS, claims are assessed on the basis of actual yield data furnished by the respective State Government based on the requisite number of Crop Cutting Experiments (CCEs). Under WBCIS, claims are worked out on the basis of weather parameters and triggers thereon and data recorded by weather stations notified by the State Government.

As per provisions of the WBCIS, claims are worked out and settled based on the data of Weather Stations. These weather Stations are notified by the concerned State Government at the time of notification of the scheme. State-wise list of Automatic Weather Stations / Rain Gauges which are used as Reference Weather Stations in WBCIS implementing States is given in Statement - II.

(e) Details are given in enclosed Statement - III.

(f) and (g) Only 2 such complaints have so far been received which include one from Rajasthan against ICICI-Lombard under WBCIS and recently another from Bihar against AIC under NAIS. Government of Rajasthan has been requested to enquire into the complaints. Based on outcome of the inquiry conducted for Rajasthan complaint, this Department has asked the State Government and ICICI-Lombard to fix the responsibility of the persons for insuring 381 farmers who are not aware about insurance of their crops during Rabi 2010-11 season and also to return the Government amount of premium collected.

#### **Statement - I**

##### *Details of No. of Farmers Insured/Benefitted*

Sl. No.	States/Uts.	Farmers Insured under NAIS & MNAIS (no.)	Farmers Insured under WBCIS (no.)	Total
1	2	3	4	5
1.	Andhra Pradesh	29261980	1961273	31223253
2.	Andeman & Nicobar	2532		2532
3.	Arunachal Pradesh	0		0
4.	Assam	338447	0	338447
5.	Bihar	6541080	7455055	13996135
6.	Chandigarh	0		0

1	2	3	4	5
7.	Chhatisgarh	9774564	214461	9989025
8.	Dadra and Nagar Haveli	0		0
9.	Daman and Diu	0		0
10.	Delhi	0		0
11.	Goa	7892		7892
12.	Gujarat	13298984	497661	13796645
13.	Haryana	801441	188765	990206
14.	Himachal Pradesh	296287	88082	384369
15.	Jammu and Kashmir	44520		44520
16.	Jharkhand	6097036	239342	6336378
17.	Karnataka	13325416	605858	13931274
18.	Kerala	434061	54401	488462
19.	Lakshdweep	0		0
20.	Madhya Pradesh	28184679	881773	29066452
21.	Maharashtra	32803620	578765	33382385
22.	Manipur	19629		19629
23.	Meghalaya	29155	0	29155
24.	Mizoram	121		121
25.	Nagaland	0		0
26.	Odisha	14467093	315755	14782848
27.	Pondicherry	36577		36577
28.	Punjab	0	67	67
29.	Rajasthan	16360357	24460928	40821285
30.	Sikkim	1893		1893
31.	Tamilnadu	5208862	119204	5328066
32.	Tripura	19573		19573
33.	Uttar Pradesh	22452617	203453	22656070
34.	Uttarakhand	439119	45413	484532
35.	West Bengal	11695518	98513	11794031
Total		211943053	38008769	249951822

N.B.: Zero stands for not implemented.





1	2	3	4	5	6	7	8	9	10	11	12	13	14
24.	Mozoram	8										8	0
25.	Nagaland	7										7	0
26.	Odisha	30	174					8				38	174
27.	Puducherry											0	0
28.	Punjab	25						24		25		74	0
29.	Rajasthan	36						508		32		576	0
30.	Sikkim	3										3	0
31.	Tamil Nadu	17		224				12		21		274	0
32.	Tripura	7										7	0
33.	Uttar Pradesh	44	74					31		38		113	74
34.	Uttarakhand	12						7		12		31	0
35.	West Bengal	17								29		46	0
	All India	548	414	1124	800	1000		1405	0	400	0	3477	1214

**Statement – III***Details of the Claims Distributed Under Crop Insurance Schemes*

(Rs. In lakh)

Sl.No.	States / Uts.	2009-10	2010-11	2011-12	2012-13 (tentative)
1.	Andhra Pradesh	74907	84679	54214	27912.02
2.	Andaman and Nicobar	0	3	5	0
3.	Arunachal Pradesh	0	0	0	0
4.	Assam	398	85	375	0
5.	Bihar	85172	55818	14210	15559.95
6.	Chandigarh	0	0	0	0
7.	Chhatisgarh	12424	136	6017	1295.82
8.	Dadra and Nagar Haveli	0	0	0	0
9.	Daman and Diu	0	0	0	0
10.	Delhi	0	0	0	0
11.	Goa	0	0	0	0
12.	Gujarat	81147	7293	32040	0
13.	Haryana	433	1055	5230	460.78
14.	Himachal Pradesh	1069	833	2490	13.43

Sl.No.	States / Uts.	2009-10	2010-11	2011-12	2012-13 (tentative)
15.	Jammu and Kashmir	101	12	0	0
16.	Jharkhand	25701	9225	597	1751.3
17.	Karnataka	20005	5228	17808	4284.38
18.	Kerala	227	370	294	58.08
19.	Lakshdweep	0	0	0	0
20.	Madhya Pradesh	8360	38452	40676	7324.27
21.	Maharashtra	38583	3737	21914	20976.95
22.	Manipur	223	11	70	466.51
23.	Meghalaya	10	1	4	0
24.	Mizoram	11	0	9	0
25.	Nagaland	0	0	0	0
26.	Odisha	6090	14351	70119	265.88
27.	Pondicherry	3	9	54	0
28.	Punjab	0	0	0	0
29.	Rajasthan	159859	30855	57763	58217.64
30.	Sikkim	0	0	0	0
31.	Tamilnadu	13123	24190	6757	138.13
32.	Tripura	0	0	0	0
33.	Uttar Pradesh	17127	10999	4176	173.41
34.	Uttarakhand	960	1342	674	2319.25
35.	West Bengal	3889	4370	10736	0.05
Total		549821	293054	346232	141218

N.B.: Zero stands for not implemented.

[Translation]

**Income from Farm Sector**

2015. SHRI ARJUN ROY:

SHRI S.S. RAMASUBBU:

SHRI YASHVIR SINGH:

SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

SHRI JAYWANT GANGARAM AWALE:

SHRI NEERAJ SHEKHAR:

SHRI SUDARSHAN BHAGAT:

SHRI BADRI RAM JAKHAR:

SHRI RAKESH SINGH:

SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has categorised the farmers into small, marginal, Below Poverty Line (BPL) and

Other Backward Classes (OBC) farmers and if so, the details thereof;

(b) whether the average size of agricultural land holdings in the country is small and marginal and unremunerative to the farmers;

(c) if so, the details thereof, State-wise along with the steps taken to improve the productivity of such land in the country;

(d) whether as per India Rural Development report, the income from the farming sector is insufficient for 85 percent farmers households in the country and if so, the reaction of the Government thereto; and

(e) the details of the steps/welfare measures taken/proposed to be taken by the Government to improve the condition of small and marginal farmers and to make the agriculture a profitable profession to arrest shifting of farmers to other professions?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (c) In Agriculture Census, the operational holdings are categorized in five size classes as follows:-

Sl. No.	Category	Size-Class
1.	Marginal	Below 1.00 ha.
2.	Small	1.00-2.00 ha.
3.	Semi-Medium	2.00-4.00 ha.
4.	Medium	4.00-10.00 ha.
5.	Large	10.00 ha. and above

The operational holdings are also classified in three social groups, viz., Scheduled Castes, Scheduled Tribes and Others.

As per the results (provisional) of latest Agriculture Census 2010-11, the State-wise average size of operational holdings in the country is given enclosed in Statement.

To improve production / productivity of various agricultural crops, the Government is promoting adoption of modern technologies and practices like multiple cropping, intercropping and integrated farming systems, etc.

(d) and (e) In the 'India Rural Development Report 2012-13' prepared by the IDFC Rural Development Network, it has been observed, inter-alia, that by 2010-11, roughly 67 per cent of land holdings were marginal (less than 1.00 ha.) and another 18 per cent were small (1.00-2.00 ha.) bringing the total to 85 per cent of total land holdings. It is further observed that Small farms are more efficient, especially in cultivating labour-intensive crops or tending livestock, but landholdings are too small to generate sufficient household income.

For the livelihood security of the rural poor including farmers, the Ministry of Rural Development is implementing Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), National Rural Livelihoods Mission (NRLM), etc.

Apart from the steps taken to improve production / productivity in the Agriculture Sector and to assist farmers, other initiatives of the Government include (i) subsidies on seeds, micro irrigation systems, premium on crop insurance and fertilizer, etc., (ii) strengthening farm credit delivery system for providing credit at affordable rate of interest to support the resource requirements of the agricultural sector, (iii) providing adequate support services to farmers, etc.

#### **Statement**

##### *State-Wise Average Size of Operational Holding in the Country as per Results (Provisional of Agriculture Census 2010-11)*

Sl. No.	States/UTs	Average size of holding (in Hectare)
1	2	3
1.	Andhra Pradesh	1.08
2.	Arunachal Pradesh	3.51
3.	Assam	1.10
4.	Bihar	0.39
5.	Chhattisgarh	1.36
6.	Goa	0.93
7.	Gujarat	2.11

1	2	3
8.	Haryana	2.25
9.	Himachal Pradesh	0.99
10.	Jammu and Kashmir	0.62
11.	Jharkhand	1.17
12.	Karnataka	1.55
13.	Kerala	0.22
14.	Madhya Pradesh	1.78
15.	Maharashtra	1.45
16.	Manipur	1.14
17.	Meghalaya	1.37
18.	Mizoram	1.14
19.	Nagaland	5.99
20.	Odisha	1.04
21.	Punjab	3.77
22.	Rajasthan	3.07
23.	Sikkim	1.42
24.	Tamil Nadu	0.80
25.	Tripura	0.52
26.	Uttar Pradesh	0.75
27.	Uttarakhand	0.89
28.	West Bengal	0.77
29.	Andaman and Nicobar Islands	1.85
30.	Chandigarh	1.29
31.	Dadra and Nagar Haveli	1.38
32.	Daman and Diu	0.38
33.	Delhi	1.45
34.	Lakshadweep	0.27
35.	Puducherry	0.66
	All India	1.16

**Prices of Onion**

2016. DR. MURLI MANOHAR JOSHI:

SHRI HANSRAJ G. AHIR:

SHRI SONAWANE PRATAP NARAYANRAO:

SHRI ARJUN ROY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware about the revision in the prices of onion declared by the Competition Commission of India (CCI);

(b) if so, the details thereof;

(c) whether it is a fact that hoarding of onions by the retailers and whole sellers in various States including Maharashtra are the main reasons for increase in the prices of onions;

(d) if so, whether the CCI has conducted any inquiry into this matter;

(e) if so, the outcome of the inquiry along with the action taken by the Government against the hoarders of onions in the country; and

(f) the other steps taken by the Government to provide remunerative prices to onion growers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) Competition Commission of India has not administered the price of onion.

(c) to (e) CCI took suo-moto cognizance of increase in prices of onions in 2011, hoarding being attributed as one of the reasons for hike of onion prices and referred the matter to DG, CCI for investigation.

Based on "Investigation Report", the Commission closed the matter on 10/04/2012 under Section 26 (6) of the Competition Commission Act, 2002.

The findings in the report do not mention hoarding as a reason for increase in the prices of onion.

(f) Though Agriculture marketing is a State subject, the Ministry of Agriculture has taken several steps to provide remunerative prices to producers including onion growers,

alongwith affordable prices for consumers. These measures, inter-alia, include advocacy of reforms of the agri marketing sector to remove restrictive and monopolistic provisions of APM Acts of States/UTs to create fair competition, efficiency in the markets and reduce the supply chain so as to ensure remunerative prices to producers and affordable prices for consumers. Further, the schemes of this Ministry such as National Horticulture Mission (NHM) and Development/Strengthening of Agricultural marketing Infrastructure, Grading and Standardization (AMIGS) have provisions to incentivize construction of scientifically built godowns for agriculture produce including onion.

#### **Status of NML**

2017. SHRI VIJAY BAHADUR SINGH:

SHRI P. T. THOMAS:

SHRI HEMANAND BISWAL:

Will the Minister of CULTURE be pleased to state:

(a) the salient features of the National Mission on Libraries (NML) and the details of libraries covered under the NML;

(b) whether NML has been set up to implement the recommendations of the National Knowledge Commission (NKC) on libraries;

(c) if so, the action/steps taken on the recommendations made by the NKC;

(d) whether working groups has been constituted under the NML to prepare a roadmap for implementation of the said recommendations and if so, the details thereof;

(e) whether there bus been slow progress in the implementation of the recommendations of NKC on libraries; and

(f) if so, the steps taken by the Government to expedite the implementation of the recommendations of the NKC and the present status of NML and the funds allocated/utilised so far under the NML project?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) The salient features of the "National Mission on Libraries-Upgradation of Libraries" are (i) Creation of National Virtual Library of India (NVLI), (ii) Setting up of NML Model Libraries, (iii) Quantitative and Qualitative Survey of Libraries and (iv) Capacity Building. The Libraries covered under the scheme are 35 State

Central Libraries, 35 District Libraries and 6 Libraries under Ministry of Culture. Networking and site preparation in 629 District Libraries will also be undertaken.

(b) Yes Madam.

(c) The recommendations of NKC have been incorporated into the 12th Plan.

(d) Yes Madam. The 12th Plan working groups recommended Plan allocation of Rs. 400.00 Crore for the NML.

(e) No Madam.

(f) The NML scheme has been notified by Government.

*[Translation]*

#### **Mendments in SC/ST (POA) ACT**

2018. SHRI YASHBANT LAGURI:

SHRI R. THAMARAISELVAN:

SHRI ASADUDDIN OWAISI:

SHRI MANSUKH BHAI D. VASAVA:

SHRI PURNMASI RAM:

SHRI ASHOK KUMAR RAWAT:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government is considering to make major amendments in the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 for making the legislation more stringent and if so, the details thereof;

(b) whether the Government has made any study regarding strict implementation of the said Act;

(c) if so, the details and the outcome thereof;

(d) the number of cases registered against no-SC/ST public servants for willful neglect of their duties in implementing the Act during each of the last three years and the current year, State-wise; and

(e) the number of cases disposed/ withdrawn/pending in the courts and persons convicted during the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) The Scheduled Castes

and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2013 has been introduced in the Lok Sabha on 12.12.2013. It has been proposed therein to amend the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, broadly to cover the following four areas:

- (i) Amendments to Chapter II (Offences of Atrocities) to include new definitions, to re-phrase existing sections and expand the scope of presumptions
- (ii) Institutional Strengthening
- (iii) Appeals
- (iv) Establishing Rights of Victims & Witnesses
- (v) Strengthening preventive measures

(b) and (c) The Indian Institute of Dalit Studies, New Delhi in its Report of February, 2011, related to a Government funded sample based evaluation study on atrocities in Haryana, Bihar and Uttar Pradesh, has, inter-alia, made following findings:-

- (i) Atrocities are rooted in both historical and immediate contexts. In case of former, issues related to land and long run resistance against exploitation are core to atrocities whereas in case of latter, petty issues perpetuate the same.
- (ii) Judicial system has not been able to dispose atrocity cases speedily.
- (iii) The support of civil society organizations/NGOs was found minimal.

(d) The year-wise data pertaining to cases under the PoA Act is provided by the National Crime Records Bureau (NCRB), Ministry of Home Affairs(MHA). Since the section wise segregated data under the Act is not maintained by the NCRB, the details of cases as sought in part (d) of the Question, which relate to section 4 of the Act, are not available with the Ministry of Social Justice & Empowerment.

- (e) The details are given in the enclosed Statement.

#### **Statement**

*State/UT Wise Details in Regard to the Number of Cases Disposed, Convicted, Withdrawn and Pending in the Courts, Related to the Scheduled Castes and the Schedule Tribes (Prevention of Atrocities){Poa}Act, 1989, During 2010, 2011 and 2012.*

States/UTs	Year	Number of cases			
		disposed of during the year	ending in conviction	compounded or withdrawn	pending with the courts at the end of the year
1	2	3	4	5	6
Andhra Pradesh	2010	2171	294	149	5410
	2011	2697	297	83	5114
	2012	2376	194	248	4322
Arunachal Pradesh	2010	4	1	0	265
	2011	21	16	1	263
	2012	8	4	2	268
Assam	2010	27	3	0	255
	2011	41	2	0	233
	2012	76	3	0	183

1	2	3	4	5	6
Bihar	2010	1419	163	40	7776
	2011	1914	208	0	9807
	2012	1871	234	157	12130
Chhattisgarh	2010	845	263	38	2968
	2011	825	246	51	2650
	2012	753	257	600	1846
Goa	2010	0	0	0	8
	2011	2	0	0	7
	2012	1	0	0	12
Gujarat	2010	931	80	0	9437
	2011	751	18	11	9793
	2012	950	71	10	10037
Haryana	2010	303	70	0	555
	2011	262	34	0	568
	2012	302	24	0	480
Himachal Pradesh	2010	25	6	16	167
	2011	34	2	2	194
	2012	35	3	18	238
Jharkhand	2010	571	146	3	1195
	2011	413	104	2	1225
	2012	380	98	14	1261
Karnataka	2010	1812	90	7	6044
	2011	1673	112	19	6531
	2012	1715	79	4	7053
Kerala	2010	221	23	10	1398
	2011	234	23	2	1586
	2012	218	13	8	1830
Madhya Pradesh	2010	4186	1454	384	135909
	2011	4020	1192	176	13786
	2012	3628	1329	409	13799



1	2	3	4	5	6
Maharashtra	2010	1079	44	15	7262
	2011	983	53	10	7473
	2012	916	57	9	7744
Manipur	2010	0	0	0	0
	2011	0	0	0	0
	2012	0	0	0	1
Meghalaya	2010	0	0	0	0
	2011	0	0	0	0
	2012	0	0	0	0
Mizoram	2010	0	0	0	0
	2011	0	0	0	0
	2012	0	0	0	0
Nagaland	2010	0	0	0	0
	2011	0	0	0	0
	2012	0	0	0	0
Odisha	2010	1776	180	0	8826
	2011	1661	148	0	8988
	2012	1779	126	0	9156
Punjab	2010	62	12	1	252
	2011	43	9	0	187
	2012	43	6	0	175
Rajasthan	2010	1695	702	181	11524
	2011	2186	898	262	11815
	2012	946	362	48	13520
Sikkim	2010	0	0	0	22
	2011	18	14	2	15
	2012	13	8	0	16
Tamil Nadu	2010	766	189	30	2839
	2011	801	293	0	2926
	2012	685	119	0	3447
Tripura	2010	30	8	0	21
	2011	17	2	0	39
	2012	41	6	0	100

1	2	3	4	5	6
Uttar Pradesh	2010	7540	4852	48	19939
	2011	6531	3854	14	19236
	2012	3598	1849	55	20295
Uttarakhand	2010	78	40	0	154
	2011	42	26	0	133
	2012	45	24	0	103
West Bengal	2010	3	0	0	79
	2011	12	0	0	129
	2012	25	1	0	292
Andaman and Nicobar Islands	2010	6	0	0	19
	2011	0	0	0	26
	2012	0	0	0	26
Chandigarh	2010	0	0	0	3
	2011	0	0	0	4
	2012	2	0	0	6
Dadra and Nagar Haveli	2010	3	1	0	27
	2011	0	0	0	30
	2012	4	0	0	28
Daman and Diu	2010	1	0	0	1
	2011	0	0	0	1
	2012	1	0	0	0
Delhi	2010	19	7	0	49
	2011	14	3	0	47
	2012	14	5	0	56
Lakshadweep	2010	0	0	0	1
	2011	1	1	0	0
	2012	0	0	0	0
Puducherry	2010	0	0	0	12
	2011	2	1	0	13
	2012	2	1	0	15

Note:-

- (i) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 does not extend to the State of Jammu and Kashmir.
- (ii) Since the calendar year 2013, is in continuance, the reporting of the data for the year under the PoA Act is not yet due from the NCRB, MHA.

[English]

**Milk Production**

2019. SHRI C. RAJENDRAN:

SHRI NAMA NAGESHWARA RAO:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has projected the estimated quantum of milk required in the next five years;

(b) if so, the details of production of milk in various States during the last three years and the current year, State-wise;

(c) the annual average growth rate of milk production assessed in the country since the last one decade; and

(d) the steps taken by the Union Government to increase the milk production including introduction of better technology policy support and increase in milch cattle?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) As per an assessment made by the Planning Commission, the domestic demand for milk by 2020-21 is expected to be 172.20 million tones. The National Dairy Development Board has projected a demand in the range of about 150- 155 million tones of milk by the end of 2016-17.

(b) A statement indicating details of state-wise milk production during the last three years enclosed.

(c) The annual average growth rate of milk production assessed in the country since last one decade is about 4.4%.

(d) In addition to the steps taken by the State Governments, the Department of Animal Husbandry, Dairying and Fisheries is implementing the following schemes to enhance the milk production in the country.

1. Intensive Dairy Development Programme;
2. Dairy Entrepreneurship Development Scheme;
3. Strengthening Infrastructure for Quality & Clean Milk Production;
4. National Project for Cattle & Buffalo Breeding;
5. Livestock health and Disease Control;
6. Fodder & Feed Development Scheme;
7. Livestock Insurance Scheme;
8. National Dairy Plan Phase –1.

The efforts under the above mentioned schemes are supplemented by funds provided under Rashtriya Krishi Vikas Yojana (RKVY) and National Mission for Protein Supplements (NMPS) for Dairy Development

**Statement**

*The details of production of Milk in Various States/UTs-wise during the last three years(2009-10 to 2011-12) and current year (2012-13)*

		(000 tonnes)				
Sl.No.	States/UTs	2009-10	2010-11	2011-12	2012-13	2013-14
1.	Andhra Pradesh	10429		11203	12088	12762
2.	Arunachal Pradesh	26		28	22	23
3.	Assam	756		790	796	800
4.	Bihar	6124		6517	6643	6845
5.	Chhattisgarh	956		1029	1119	1164
6.	Goa	59		60	60	61
7.	Gujarat	8844		9321	9817	10315

Sl.No.	States/UTs	2009-10	2010-11	2011-12	2012-13	2013-14
8.	Haryana	6006		6267	6661	7040
9.	Himachal Pradesh	971		1102	1120	1139
10.	Jammu and Kashmir	1592		1609	1614	1631
11.	Jharkhand	1463		1555	1745	1679
12.	Karnataka	4822		5114	5447	5718
13.	Kerala	2509		2645	2716	2791
14.	Madhya Pradesh	7167		7514	8149	8838
15.	Maharashtra	7679		8044	8469	8734
16.	Manipur	78		78	79	80
17.	Meghalaya	78		79	80	81
18.	Mizoram	11		11	14	14
19.	Nagaland	78		76	78	79
20.	Odisha	1651		1671	1721	1724
21.	Punjab	9389		9423	9551	9724
22.	Rajasthan	12330		13234	13512	13946
23.	Sikkim #	44		43	45	42
24.	Tamil Nadu	6787		6831	6968	7005
25.	Tripura	100		104	111	118
26.	Uttar Pradesh	20203		21031	22556	23330
27.	Uttarakhand	1377		1383	1417	1478
28.	West Bengal	4300		4471	4672	4859
29.	Andaman and Nicobar Islands	24		25	26	21
30.	Chandigarh	46		45	45	44
31.	Dadra and Nagar Haveli*	10		11	11	11
32.	Daman and Diu #	1		1	1	1
33.	Delhi #	466		480	502	287
34.	Lakshadweep	2		2	2	2
35.	Puducherry	46		47	45	47
	All India	116425		121848	127904	132431

Note:- Totals may not tally due to rounding of the figures

Source: State/UT Animal Husbandry Departments

*[Translation]***Old Age Homes**

2020. SHRI MAKAN SINGH SOLANKI:

SHRI FRANCISCO COSME SARDINHA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of old age homes for senior citizens established by the various State Governments across the country during each of the last three years and the current year, State/UT-wise;

(b) the number of old age persons benefited by these old age homes during the said period, State/UT-wise; and

(c) the amount of grant released by the Government to various States to provide better care to such persons, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) to (c) There is no data maintained in this Ministry with regard to the number of old age homes for senior citizens established by the various State Governments across the country. However, under the Ministry's Scheme of Integrated Programme for Older Persons, financial assistance is provided to suitable NGOs, Panchayati Raj Institutions, Local Bodies and Government recognized institutions like Nehru Yuva Kendras based on the recommendation of the State Govt. for, inter-alia, running and maintenance of old age homes etc.

*[English]***Corruption in PDS**

2021. SHRI M.I. SHANAVAS:

SHRI P.C. GADDIGOUDAR:

SHRI BAIJAYANT PANDA:

SHRI S. ALAGIRI:

SHRI S. PAKKIRAPPA:

SHRI SANJAY DHOTRE:

PROF. SAUGATA ROY:

SHRI AJAY KUMAR:

SHRI GAJANAN D. BABAR:

SHRIMATI J. HELEN DAVIDSON:

SHRI NARANBHAI KACHHADIA:

SHRI GORAKH PRASAD JAISWAL:

SHRI DHARMENDRA YADAV:

SHRI BHARTRUHARI MAHTAB:

SHRI RAJAJIAH SIRICILLA:

SHRI P.L. PUNIA:

SHRI MAHABALI SINGH:

SHRI ANANDRAO ADSUL:

SHRI YASHBANT LAGURI:

SHRI SHIVARAMA GOUDA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether corruption including leakages, diversion, issuance of fake cards etc. has adversely affected the operation of Targetted Public Distribution System (TPDS) and effective implementation of National Food Security Act (NFSA);

(b) if so, the details thereof along with the instruments/regulations available with the Government to effectively monitor and check such cases in future;

(c) whether the conference of Food Minister of States/UTs has also suggested certain measures to check corruption and effectively implement the scheme and if so, the details thereof and the reaction of the Government thereto;

(d) the corrective steps taken/proposed to be taken in this regard including computerisation/digitalisation, developing scientific method for identification of beneficiaries, monitoring through Global Positioning System etc.; and

(e) whether the Government has formulated/notified any regulations/norms regarding setting up of Fair Price Shops in the States and if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) There have been complaints about irregularities in the functioning

of Targeted Public Distribution System (TPDS) including leakages, diversion, etc. in some States / regions in the country. TPDS is operated under the joint responsibility of the Central and the State / UT Governments wherein the operational responsibilities for implementation of TPDS within States/UTs rest with the concerned State / UT Governments. Therefore, as and when complaints are received by the Government from individuals and organizations as well through press reports, these are referred to the State / UT Governments concerned for inquiry and appropriate action.

In order to maintain supplies and securing availability and distribution of essential commodities, Public Distribution System (Control) Order, 2001 has been notified which mandates the State and UT Governments to carry out all required action to ensure smooth functioning of TPDS. As provided under the said Order, the State and UT Governments are to take action against those indulging in malpractices in TPDS by invoking provisions of clauses 8 & 9 of the said Order. An offence committed in violation of the provisions of this Order is liable for penal action under the Essential Commodities Act, 1955. State/UT Governments are also required to take action under Prevention of Black marketing and Maintenance of Supplies of Essential Commodities Act, 1980. Besides, State/UT Governments have also issued their respective PDS (Control) Orders in exercise of powers conferred under section 3 of the Essential Commodities Act, 1955.

The National Food Security Act, (NFSA) 2013, notified on 10.09.2013, provides for reforms in the TPDS which inter-alia include doorstep delivery of foodgrains, application of information and technology tools including end-to-end computerization, full transparency of records, etc. NFSA, 2013, also provides for grievance redressal authorities at the District and State levels.

(c) and (d) A Conference of Food Ministers and officials of States/UTs was held on 30th September - 1st October, 2013 in New Delhi to discuss issues relating to implementation of NFSA, 2013. The Conference inter-alia recommended evolving fair and transparent criteria for correct identification of beneficiaries, actual identification of beneficiaries in a transparent and foolproof manner, strengthening of TPDS including door-step delivery of foodgrains, completion of ongoing activities for

computerization of TPDS in a time-bound manner, completion of the storage capacities sanctioned under Private Entrepreneurs Guarantee (PEG) scheme etc. The recommendations of the Conference have been sent to all State/UTs for necessary action.

As part of the steps taken for modernisation of the TPDS, Government has approved Component-I of the Plan Scheme for End-to-End Computerisation of TPDS Operations, which inter-alia comprises digitization of ration card/beneficiary and other databases, computerization of supply-chain management, setting up of transparency portal and grievance redressal mechanisms. Since the above-referred scheme already covers computerisation of the supply-chain management, use of Global Positioning System (GPS) is not required.

(e) The Public Distribution System (Control) Order, 2001 inter-alia stipulates that State Governments shall issue an order under section 3 of the Essential Commodities Act, 1955 for regulating the sale and distribution of the essential commodities. The licenses to the Fair Price Shop (FPS) owners are issued by the 'designated authority' appointed by the State Governments. Government has advised States/UTs from time to time to take necessary measures such as giving preference to self-help groups, cooperatives, panchayats, etc. for grant of FPS licenses, improving the viability of FPSs, etc. Further action to ensure effective functioning of FPSs is to be taken by the State Governments/UT Administrations.

#### **Seminar on Atrocities on Women and Children**

2022. DR. MANDA JAGANNATH:

SHRI P.C. GADDIGOUDAR:

SHRIMATI ASHWAMEDH DEVI:

SHRI ASHOK KUMAR RAWAT:

SHRIMATI SUMITRA MAHAJAN:

SHRI BHUDEO CHOUDHARY:

SHRI M. VENUGOPALA REDDY:

SHRI DANVE PATIL RAO SAHEB:

SHRI GORAKHNATH PANDEY:

SHRIMATI SUSMITA BAURI:

SHRI VIRENDRA KUMAR:

SHRI TARACHAND BHAGORA:

SHRIMATI MEENA SINGH:

SHRI E.G. SUGAVANAM:

SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any International Seminar was recently conducted in Delhi on the issue regarding rise in atrocities on women and children;

(b) if so, the details and the outcome thereof and the reaction of the Government on the issues raised at the said Seminar; and

(c) the steps taken by the Government to sensitise the police personnel to handle cases related to crime against women?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Ministry of Home Affairs is not aware of any such seminar.

(c) As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments Union Territory Administrations. However, Government of India is deeply concerned with the welfare of women and through various schemes and advisories to the State Governments I Union Territory Administrations, augments the efforts of the States /UTs.

The Ministry of Home Affairs has sent a detailed advisory on Crime against Women dated 4th September, 2009 to all State Governments/UTs, wherein through Para 5(v) it has specifically advised the States / UTs on "Sensitizing the law enforcement machinery towards crime against women by way of well structured training programmes, meetings and seminars etc., for police personnel at all levels as well as other functionaries of the criminal justice system. Such programmes may be incorporated in the syllabus of various Police Training Academies at all levels."

The gender sensitization programme is an integral part of training modules of Sardar Vallabhbai National Police Academy (SVPNPA) Hyderabad, North Eastern Police

Academy (NEPA) Shillong, Bureau of Police Research and Development (BPR&D) New Delhi, Central Detective Training Schools (CDTS) and Police Training Institutes of Central Police Organisations (CPOs), Central Armed Police Forces (CAPFs) etc.

The gender issues are Included In the curriculum through the integration of inputs on legal provisions of Indian Penal Code, Code of Criminal Procedure, Special laws relating to women and the role of police in preventing crimes against women and ensuring their safety. The tools and methodology used for the modules includes questionnaires designed to examine gender stereotypes, case studies related to cross-cutting gender issues such as constitutional rights, sexual offences, matrimonial offences and right etc.

BPR&D has also issued an advisory to all States/UTs/CAPFs in order to include Gender Sensitization Modules in all of the curriculums of basic and refresher training courses for all ranks of trainees BPR&D has requested States/UTs/CPOs/CAPFs to organize workshops at State and District levels on "Gender Sensitization" & "Investigation of Crime Against Women". BPR&D has also prepared a syllabus for workshop on Gender Sensitization and Crime against Women. This has been uploaded on the BPR&D website for the information and guidance of all Training Institutions.

*[Translation]*

### **Dairy Co-Operatives**

2023. SHRI DEVJI M. PATEL:

SHRI ADAGOORU H. VISHWANATH:

SHRI SHIVKUMAR UDASI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether several Dairy Co-operative Unions/State Milk Federations have been declared sick and are facing severe financial crunch at present;

(b) if so, the details of such Unions/Federations in each State/UT;

(c) whether the Government is providing any assistance to help them tide over their financial crisis;

(d) if so, the details of the assistance provided to them during the current year; and

(e) the steps taken/proposed to be taken by the Government to improve their financial condition?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) The Dairy Cooperatives are registered under the respective State Cooperative Societies Act. The National Dairy Development Board (NDDB) reviews the financial condition of the Dairy Cooperative Unions/Federations which have been provided technical/financial assistance by NDDB. NDDB has informed that as per Annual Accounts received from 148 Cooperative Milk Unions/Federation for the year 2011-12, 57 had accumulated net loss and the remaining 91 had accumulated net profit. State-wise status of dairy cooperative unions/federations is given in enclosed Statement.

(c) to (e) The Department of Animal Husbandry, Dairying & Fisheries is implementing a Central Sector Scheme 'Assistance to Cooperatives' with the objective to revitalize sick dairy cooperative unions at district level and Milk Federations at State level. The scheme provides financial assistance with funding pattern of 50:50 sharing basis, between Government of India and concerned State Government for rehabilitating sick Dairy Cooperative unions / State Milk Federations in order to make them viable. During the current financial year 2013-14 till date, an amount of Rs 325.00 lakh as central share has been released to rehabilitate the sick Dairy Cooperative Unions/Federations.

**Statement**

*Status of Dairy Cooperative Unions/Federations (DCU/F) as per annual accounts received in respect of 2011-12.*

(In numbers)

	2011-12	
	(DCU/F) with Accumulated Net Profits	(DCU/F) with Accumulated Net Loss
1	2	3
Andhra Pradesh	7	1
Assam	0	1

	1	2	3
Chhattisgarh		0	1
Goa		1	0
Gujarat		14	0
Haryana		0	3
Himachal Pradesh		NA	NA
Karnataka		12	2
Kerala		3	1
Madhya Pradesh		1	4
Maharashtra		17	5
Mizoram		1	0
Nagaland		1	0
Punjab		2	6
Rajasthan		14	7
Sikkim		1	0
Tamil Nadu		3	12
Tripura		1	0
Uttar Pradesh		2	12
Odisha		2	0
West Bengal		3	2
Bihar		6	0
Sub-total		91	57
Total		148	

Note- NA: Not Available.

**National Database on Minority Categories**

2024. SHRIMATI BHAVANA PATIL GAWALI:

SHRI GANESHRAO NAGORAO  
DUDHGAONKAR:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether any database in respect of socially and economically backward section amongst the minority communities exists in the country;



(b) if so, the details thereof;

(c) if not, whether Government proposes to prepare a database to identify such categories; (d) if so, the details thereof including the criteria for such identification; and

(e) the total expenditure likely to be incurred in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMMES IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICAL AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Database at national level in respect of socially and economically backward section amongst the minority communities is not available in the country. However, a National Data Bank for Socio-Religious Categories with available reports from National Sample Surveys, Population Censuses etc. has been created in the Ministry's website (mospi.gov.in).

(c) to (e) The Government has no proposal at present to prepare a database in respect of socially and economically backward section amongst the minority communities.

[English]

#### **Smart Cards for PDS**

2025. SHRI SANJAY BHOI:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI ANAND PRAKASH PARANJPE:

SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

SHRI M.I. SHANAVAS:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to use Smart Card Technology in the Public Distribution System (PDS) and if so, the details and the objectives thereof;

(b) whether the Government has consulted the States in this regard;

(c) if so, the response of the States thereon; and

(d) the other steps taken by the Government for effective implementation and bringing transparency in the Public Distribution System?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Government has initiated implementation of Component-I of the scheme for End-to-end Computerisation of Targeted Public Distribution System (TPDS) Operations, which comprises digitization of ration cards/beneficiary and other databases, computerization of supply-chain management, setting up of transparency portal and grievance redressal mechanisms. The use of Smart Card technology in TPDS is mainly related to Fair Price Shop (FPS) automation, which is being implemented on pilot basis in some States/UTs, namely, Chandigarh UT, Chhattisgarh, Haryana, Odisha, Puducherry UT, etc. FPS automation is expected to ensure delivery of foodgrains under TPDS to the entitled beneficiaries, check leakages/diversion, etc.

Some States/UTs like Delhi, Gujarat, Karnataka and Pudusherry have informed regarding completion of the Component-I and sought financial assistance for Component-II i.e. FPS automation. The exact model of FPS automation, that is, Aadhaar based authentication through Point of Sale (PoS) devices, use of Smart Cards, etc. would be finalized by the Government in consultation with States/UTs and taken up in the next phase.

(d) Strengthening and streamlining of TPDS is a continuous process. To improve functioning of TPDS, Government has been regularly requesting States/UTs Governments for continuous review of lists of Below Poverty Line (BPL) and Antyodaya Anna Yojana (AAY) families, ensuring timely availability of foodgrains at FPSs, greater transparency in functioning of TPDS, improved monitoring and vigilance at various levels, use of Information and Communication Technology (ICT) tools, improving the viability of FPS operations, etc.

#### **Hike in Milk Prices**

2026. SHRI NAMA NAGESWARA RAO:

SHRI DILIPKUMAR MANSUKHLAL GANDHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the prices of milk has been increased a number of times during the last three years and the current year despite the increase in the production of milk;

(b) if so, the details thereof along with the reasons therefor;

(c) the number of times the prices of milk had been increased during 2012-13 and till date;

(d) the steps taken by the Government to control the prices of milk in the country; and

(e) the measures initiated by the Government to increase the production of milk in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Increase in prices of milk is mainly attributed to increase in its cost of production. The details of production in India along with Wholesale Price Index of milk (base year 2004-05=100) from 2009-10 to 2012-13 is as given below;

Year	Milk Production (million tonnes)	Wholesale Price Index
2009-10	116.4	146.41
2010-11	121.8	175.88
2011-12	127.9	194.01
2012-13	132.43	208.10
2013-14	139.68*	216.10
		(Apr-Oct)

\* Anticipated

(Source: DAHDF, Gol and [www.eaindustry.nic.in](http://www.eaindustry.nic.in))

(c) The month wise variation in Wholesale Price Index of milk (base year 2004-05=100) during 2012 and 2013 are given below:

Wholesale Price Index of milk (base year 2004-05=100)												
Month/Year	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sep	Oct	Nov	Dec
2013	210.5	210.6	210.2	211.1	213.2	214.4	215.2	218.4	219.9	220.5		
2012	201.4	201.5	201.3	202.9	204.1	206	208.9	206	207.9	209.4	209.5	210.6

(Source: [www.eaindustry.nic.in](http://www.eaindustry.nic.in))

(d) and (e) The Department of Animal Husbandry, Dairying and Fisheries, Government of India does not control the price of milk. This Department is implementing the following schemes to enhance the production of milk in the country which also contributes to stabilizing the milk prices:

- (i) National Dairy Plan-Phase I
- (ii) Intensive Dairy Development Programme
- (iii) Strengthening Infrastructure for Quality and Clean Milk Production
- (iv) Dairy Entrepreneurship Development Scheme
- (v) National Project for Cattle and Buffalo Breeding
- (vi) Livestock Health and Disease Control
- (vii) Fodder and Feed Development scheme

[Translation]

#### Recommendations on Crime Against Women

2027. SHRI ASHOK KUMAR RAWAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received recommendations from the National Commission for Women and the Supreme Court regarding crime against women and children; and

(b) if so, the details thereof and the response of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The Ministry of Home Affairs had received recommendations from the National Commission for Women on various aspects of crimes against women and children. Their recommendations on NRI marriages and rape laws have

been acted upon and many of their recommendations have been suitably incorporated in legislations like Criminal Law (Amendment) Act, 2013.

As per seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children. The following Advisories in respect of crimes against children have been issued by the Ministry of Home Affairs to all States / UTs from time to time:

- (i) Advisory on Crime against Women-Measures needed to curb issued on 04.09.2009.
- (ii) Advisory on crime against children issued on 14.07.2010.
- (iii) Advisory on preventing and combating various crimes against Children issued on 04.01.2012.
- (iv) Advisory on Missing Children-measures needed to prevent trafficking and trace the children issued on 31.01.2012 and 29.10.2012.
- (v) Ministry of Home Affairs has Issued an advisory on 22nd April 2013 whereby the States / UTs were requested to raise the women representation in Police to 33%.
- (vi) Advisory on protection of Children from Sexual Offences Act 2013 issued on 28.05.2013.
- (vii) Advisory based on Hon'ble Supreme Court directions regarding filing of FIR mandatorily in case of missing children was issued on 25.06.2013.
- (viii) Advisory on Registration of FIR irrespective of territorial jurisdiction and Zero FIR was issued on 10.05.2013.

Hon'ble Supreme Court in recent past has also given several directions on crimes against women and children which have been acted upon.

Supreme Court had delivered several judgments condemning Khap Panchayats and Honour Killings. Ministry

of Home Affairs MHA has also circulated the Judgments of Hon'ble supreme Court to all the State Govts./UT Administrations for necessary and appropriate action The judgments are:

- (i) Arumugam Several versus State of Tamil Nadu (Criminal Appeal No. 958 of 2011) dated 19th April 2011
- (ii) Criminal Appeal No. 1117 of 2011 @ SLP (CrI) No. 1208 of 2011 dated 9th May 2011 in the cases of Bhagwan Dass Vs State (NCT) of Delhi.
- (iii) Hon'ble Supreme Court in Writ Petition (Criminal) 208 of 2004 in Lata Singh's case (supra).

As per direction of Hon'ble Supreme Court on W.P.(Civil) no. 75 of 2012, Bachpan Bachao Andolan, Ministry of Home Affairs has Issued an advisory on mandatory registration of FIR on missing children dated 25th, June, 2013

In another W.P.(Criminal) 129 of 2006, Laxmi Minor vs Uol, under direction of Hon'ble Supreme Court, the Ministry of Home Affairs has circulated an advisory on 'Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivor.' dated 30th August, 2013.

### **Survey on Autism**

2028. SHRI SAJJAN VERMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether any survey has been got conducted by the Government to find out the total number of children affected by autism in the country;

(b) if so, the details thereof;

(c) the details of schemes being implemented for the rehabilitation/welfare of children affected by autism; and

(d) the funds spent on the implementation of these schemes during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK):

(a) and (b) This Ministry has not conducted any detailed survey to find out the total number of children affected by

autism in the country. The Ministry has established the National trust for the welfare of persons with autism, cerebral palsy, mental retardation and multiple disabilities under the National Trust For the Welfare of Persons with Autism, Cerebral Palsy Mental Retardation and Multiple Disabilities Act, 1999.

(c) The details of schemes being implemented by the Ministry through National Trust for the rehabilitation/welfare of such children also is given in enclosed Statement - I.

(d) The funds spent on the implementation of various schemes by National Trust during the last three years is given in enclosed Statement - II.

#### **Statement – I**

##### **1. Niramaya (Health Insurance Scheme)**

Niramaya is a health insurance scheme for persons with Autism, Cerebral Palsy, Mental Retardation & Multiple Disabilities providing health insurance coverage of Rs. 1.0 lakh. Its features include no age bar, no exclusion of pre-existing medical conditions, no pre-insurance medical test & treatment on reimbursement basis. The scheme is free for BPL beneficiaries. However, premium of Rs.250/- p.a. for family income upto Rs. 15,000/- & Rs.500/- p.a. for income higher than it is charged. So far 1,25,247 beneficiaries have been enrolled & claims amounting to Rs. 6.20 Crore of 20,052 beneficiaries have been settled.

##### **2. Samarth (Residential Care Scheme)**

It provides safety net to families in crisis by providing short term and long term stay facilities for adults and destitute children. There are 119 such Centers in the country with a capacity of 30 beneficiaries each (24 - residential and 6 day care). Vocational training is also provided for under the scheme. So far, 3362 beneficiaries have been covered out of whom 1988 are with severe disabilities.

##### **3. Aspiration – Early Intervention Program (Day Care Centre)**

The Scheme Aspiration-for school readiness by early intervention has been conceived for children upto 6 years of age with 'Developmental Disability' and aims at young

children and their parents in a batch of 20 to make them ready for schooling. At present, there are 79 centres across the country.

##### **4. ARUNIM (Association for Rehabilitation under National Trust Initiative of Marketing)**

ARUNIM operates as an independent Marketing Channel for products made by persons with disabilities employed in sheltered/supported work environments by facilitating skill development, innovative product design and development, adaptations and mechanization wherever appropriate and feasible. Its mission is to facilitate enterprises that can offer products and services to cater to the domestic and overseas markets, while ensuring self sustenance and equality.

##### **5. Sahyogt - Care Givers Training & Deployment Scheme**

Under Sahyogi scheme, Care Givers Cell (CGCs) have been set up in selected NGO Centers across the country to provide Care Givers Training Program by trained professionals. Training of these professionals is being conducted in Delhi in batches. The registration of Care Givers and enrolment of Care Seekers are being done in the CGCs. So far, 40 CGCs have been sanctioned out of which 36 CGCs have been set up in the country. So far, 2024 caregivers have been trained, out of which 980 Care Givers deployed.

##### **6. Gyan Prabha (Scholarship Scheme)**

Gyan Prabha scheme provides financial assistance for pursuing vocational training/professional courses leading to skill development and employment for Persons with Disabilities. The scheme has been amended in 2010 as under:

- (i) Monthly family income limit of Rs. 15,000 has been waived off. The condition of minimum 50% marks for renewal of the scholarship for next year has been waived off. The renewal now is based on regular attendance in the class to be certified by the head of the educational/ training institute.
- (ii) The scholarship amount has been increased from Rs.700 p.m. to Rs. 1000 p.m..

**Statement – II***Funds Spent on Implementation of these Schemes during the Last Three Years**(All figures in Lakh Rupees)*

Sl. No.	Schemes	2010-11	2011-12	2012-13
		Expenditure	Expenditure	Expenditure
1.	Niramaya- Health Insurance Scheme	293.81	194.58	253.57
2.	Sahyogi, Caregivers Training & Deployment schemes	78.23	74.19	87.34
3.	Aspiration Scheme	88.45	51.90	27.50
4.	Samarth Scheme	204.27	121.96	83.05
5.	Gyan Prabha Scheme	5.91	6.30	7.32
TOTAL		670.67	448.93	458.78

*[English]***Women Personnel in CAPF**

2029. SHRI RAJIAH SIRICILLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether women personnel remain under-represented in the Central Armed Police Force (CAPF);

(b) if so, the current strength of women personnel and the reasons for their underrepresentation, Force and rank-wise; and

(c) the details of the steps being taken to encourage the recruitment of women personnel so as to increase their representation in the Forces along with the achievements thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) The present Force-wise strength of women in Central Armed Police Forces is as below :

Name of Force	Strength of Women
CRPF	5925
CISF	5550
SSB	1175
BSF	2517

Name of Force	Strength of Women
ITBP	1057
ARs	471
Total	16695

Force-wise and rank-wise breakup is given in the enclosed Statement - I.

Hazardous working conditions, difficult isolated places of posting, non availability of accommodation and other facilities in far flung and other isolated areas, staying away from the family, better job opportunities elsewhere could be some of the challenges for women to join forces. However, the representation of women in Central Armed Police Forces has increased over the years.

The details of the steps taken to further increase the representation of women in Central Armed Police Forces are given in the enclosed statement-II. The Parliamentary Committee on Empowerment of Women also regularly monitors the status of representation and working conditions of women in Central Armed Police Forces.

**Statement – I***Details of Women Strength of Central Reserve Police Force*

SL No	RANK	Strength of Mahila
1.	SPL DG	1

SL No	RANK	Strength of Mahila	SL No	RANK	Strength of Mahila
2.	DIG	6	34.	ASI/Pharmacist	68
3.	Commandant	3	35.	ASI/ECG Tech	1
4.	2-I/C	9	36.	ASI/OT Tech	3
5.	DY Comdt	51	37.	AS I/Dental Tech	2
6.	Asstt Comdt	78	38.	ASI/Lab Tech	2
7.	Asstt Comdt(Min)	3	39.	HC/Nursing Asst	32
8.	Medical Officers	124	40.	HC/Lab Asstt. / Lab Tech	2
9.	Matron	1	41.	CT/Nursing Asst	35
10.	SM/GD	2	42.	Ward Boy	8
11.	INSP/GD	64	43.	Ayah	2
12.	SI/GD	140	44.	Hospital Cook	6
13.	ASI/GD	289	45.	Masalchi	3
14.	HC/GD	433	46.	Hospital S/K	17
15.	CT/GD	3142	47.	INSP/Radio Operator	1
16.	HC/Tlr	6	48.	Si/Radio Operator	15
17.	CT/Tlr	29	49.	AS I/Radio Operator	4
18.	CT/Bug	62	50.	HC/Radio Operator	23
19.	CT/Mali	8	51.	SM/OS[MIN]	5
20.	CT/Ptr	6	52.	SM/ST	6
21.	CT/Cook	98	53.	INSP(MIN)	23
22.	CT/WC	68	54.	INSP(ST)	21
23.	CT/VV/Man	25	55.	INSP(HT)	1
24.	CT/BB	25	56.	SI(MIN)	216
25.	CT/SK	66	57.	ASI/ST	2
26.	SM/Sister In Charge	20	58.	ASI(MIN)	101
27.	Insp/Sister-In-Charge	49	59.	HC(MIN)	221
28.	Insp/Junior Dietician	4	60.	C tDft	30
29.	Si/Staff Nurse	178	61.	Ct/Peon	61
30.	Si/Pharmacist	3	62.	Ct/Farrash	2
31.	Si/Physiotherapist	1	63.	SK(M)	9
32.	Si/Blood Bank Tech	1			
33.	ASI/Physiotherapist	8		GRAND TOTAL	5925

*Details of Women Strength of Central Industrial  
Security Force*

Sl. No	Rank	No of personnel posted
1	2	3
Combatised		
1.	DIG/EXE/FIRE	5
2.	AIG/COMDT(EXE/FIRE) incl LR	11
3.	COMDT/CMO	1
4.	DC/EXE/FIRE/SVO VET incl. LR	5
5.	AC/EXE/FIRE/ET OFFICER incl. LR	15
6.	AC/MO	1
TOTAL GO'S		38
7.	INSP/EXE/FIRE	55
8.	INSP/STENO	8
9.	SI/EXE/FIRE/MECH/LAB	582
10.	SI/MIN	70
11.	SI/STENO	33
12.	SI/SNA/ET	1
ASI/EXE/FIRE/AUTO.ELE C/LAB/FTR		225
13.	ASI/CLK	40
14.	ASI/STENO	16
15.	ASI/PHRM	7
16.	ASI/X-RAY/LAB/TECH	1
TOTAL SO'S		1038
17.	HC/MIN	28
18.	HC/GD/FIRE/PTR/PARAM EDICA/ET	180
19.	CONSTABLE/GD/FIRE/KE NNELMEN	4068

1	2	3
20.	CONST/TRADESMAN	187
TOTAL OR's		4463
TOTAL Gos SOS & ORS CIVILIANS		5539
21.	PS	2
TOTAL GO'S		2
22.	ASSTT	2
23.	SR.HT	1
24.	JR.HT	1
25.	STN.GD.II	3
26.	DRAFTS(WOM)	1
27.	PHARMASIST	1
TOTAL SO'S		9
TOTAL OR's		0
TOTAL Gos SOS & ORS		11
COMBATISED + CIVILIAN G.TOTAL		5550

*Details of Women Strength of Sashastra Seema Bal*

Sl. No.	Rank	No of personnel posted
1	2	3
Combatised		
1.	Inspector General	1
2.	Deputy Commandant (Veterinary)	1
3.	Assistant Commandant (Veterinary)	2
4.	Dy Commandant (GD)	1
5.	AC to Comdt (MO)	18
6.	SI (GD)	16
7.	SK(Staff Nurse)	6
8.	SI(P)	1

1	2	3	1	2	3
9.	ASI(Physiotherapist)	1	39.	Daftry	1
10.	HC(Min)	23	40.	Safaiwala	1
11.	HC(Vety)	3	41.	Hindi Translator	1
12.	CT (GD)	775	42.	SFA (Vety)	3
13.	CT (Cook)	28	43.	Maid Servant	7
14.	CT (WM)	12	44.	Waterman	1
15.	CT (Barbar)	11	45.	Clerk	1
16.	CT (Safaiwala)	14		(Coupon/Kitchen/Office/Accounts)	
17.	CT (Wartercarrier)	17	46.	DFO (WI)	3
18.	CT(Lab Asstt)	5	47.	AFO (WI)	12
19.	CT(Nursing Orderly)	6	48.	SFA (WI)	13
20.	CT( Ayah)	4	49.	AFO (WM)	5
21.	CT(Vety)	2	50.	SFA (WM)	5
	Total	947	51.	FA (Lady)	13
	Non Combatised		52.	Senior Medical Officer (Homoeo)	1
22.	Area Orqaniser	4	53.	DFO (Medic)	7
23.	JAO	1	54.	AFO (Medic)	7
24.	SAO	3	55.	SFA (Medic)	14
25.	Section Officer	4	56.	Staff Nurse	1
26.	Assistant	5	57.	Lab Technician	3
27.	UDC	35	58.	Nurshing Assistant	5
28.	LDC	1		Total	228
29.	Private Secretary	3		Grand Total	1175
30.	PA	9	<i>Details of Women Strength of Border Security Force</i>		
31.	Stenographer	7	Sl. No.	Rank	No. of Personnel posted
32.	DFO (CC)	2	1	2	3
33.	Plate Maker	1	MEDICAL STAFF		
34.	DFO (G)	4	1.	CMO(SG)	22
35.	AFO (G)	1			
36.	SFA (G)	1			
37.	FA (G)	2			
38.	Peon	41			



1	2	3	1	2	3
2.	CMO	3	31.	ASI (STENO)	20
3.	SMO	17	32.	SI (MIN)	22
4.	MO	12	33.	ASI(MIN)	71
5.	Specialist Grade-1	1	34.	HC(MIN)	163
6.	GDMO & Specialist (on Contractual)	21	35.	CONST (DAFTRY)	69
7.	Spl Gde-II (Jr Scale)	3		Total	375
8.	AC/Dental Surgeon	1		CIVIL STAFF-NON COMB	
9.	SM/Sister-in-charge	9	36.	Admn Officer	1
10.	Insp/Nursing Sister	27	37.	SO	3
11.	Insp/Pharmacist	2	38.	SENIOR PS/PS	3
12.	Insp/Jr Dietician	2	39.	ASSISTANT	6
13.	Si/Staff Nurse	141	40.	STENO GD-II	4
14.	Si/Blood Bank Tech	1	41.	UDC/LDC	1
15.	ASI/Pharmacist	38	42.	DAFTRY	12
16.	ASI/LT	3		TOTAL	30
17.	ASI/ECG	1		OTHER COMB. POST	
18.	HC/ANM	4	43.	Law Cadre	2
19.	HC/ANM/Nurse	17	44.	AE(Civil)	1
20.	HC/Lab Technician	2	45.	SI/AIR WING	1
21.	HC/Radiographer	1	46.	ASI (AARM/AIR WING)	4
22.	CT/Ward Girl	10	47.	CT/PEON	13
23.	CT/Kahar	3	48.	CT/FRASH	3
24.	CT/Aya	14	49.	CT/SWPR	4
25.	CT/Safai Karamchari	13		TOTAL	28
26.	Peon	2		GENERAL DUTY STREAM	
	Total	370	50.	SUB INSPECTOR (MAHILA)	34
27.	MINISTERIAL (COMB)		51.	CONST (MAHILA)	1680
28.	AC (Min)	1		TOTAL	1714
29.	INSP (PA)	3		G.TOTAL	2517
30.	SI (SIENO)	26			

*Details of Women Strength of  
Indo Tibetan Border Police Force*

Sl. No.	Rank	No. of Personnel posted
1.	CMO(SG)	08
2.	CMO	04
3.	SMO	11
4.	MO	28
5.	Asstt. Comdt	16
6.	Section Officer	02
7.	Assistant	07
8.	UDC	11
9.	Subedar Major	04
10.	Inspector	57
11.	Sub Inspector	99
12.	Asstt. Sub Inspector	47
13.	Head Constable	166
14.	Constable	597
Total		1057

*Details of Women Strength of Assam Rifles*

Sl. No.	Rank	Total
1	2	3
Group A (Medical Officer)		
1.	2 I/C	06
2.	Deputy Commandant	06
3.	Assistant Commandant	03
Total		15
Group B (Gazetted)		
4.	Account Officer	02
5.	Record Officer	03
6.	Civil Gazetted Officer	01

1	2	3
Group B (Non Gazetted)		
7.	Superintendent	11
Group C (Non Gazetted)		
8.	Upper Division Clerks	04
9.	Lower Division Clerks	01
Total		22
Group B (Non Gazetted)		
10.	Sister	46
11.	Staff Nurse	72
12.	Hindi Translator (GD-I)	01
13.	Hindi Translator (GD-II)	01
14.	Senior Teacher	08
15.	Hindi Teacher	09
Total		137
16.	Midwife / Auxiliary Nurse	20
17.	Veterinary Field Assistant	01
18.	Female Assistant	89
19.	AYA	89
20.	Female Safai	70
21.	Hindi Typist	03
22.	Junior Teacher	23
23.	Draftmen	02
Total		297
Grand Total		471

**Statement – II**

*The Steps Being Taken to Encourage the Recruitment of Women Personnel So as to Increase their Representation in the Forces are as Under :-*

- (i) 'Creches' and 'Day Care Centres' have been provided by the CAPFs to women employees. A new head of Account for 'creche facilities' in CAPFs under Grant No.54-Police for the year

2011-12 has also been opened in CAPFs, vide MHA letter No. 9/8/2011-Bgt-I dated 20.1.2012.

- (ii) Separate accommodation for women personnel with basic amenities.
- (iii) Toilet facilities are made available for the use of women employees by pitching of proper tents with commode in areas where appropriate locations are not available.
- (iv) Vehicles fitted with mobile toilets for women personnel during movement from one place to another and during picketing duties.
- (v) Facilities already available under the Central Government like Maternity Leave, Child Care Leave, are also applicable to CAPFs women personnel.
- (vi) Medical facilities with special care to the pregnant women. Lady Doctors are available to provide medical coverage.
- (vii) Education facilities to their children in Kendriya Vidyalaya have been provided wherever available.
- (viii) Facilities have been provided to women personnel at par with their male counter parts at work place without any gender bias.
- (ix) Pay and allowances are disbursed through core banking.
- (x) In case of married women, generally husband and wife are posted in same station as far as possible.
- (xi) Instructions issued vide Department of Personnel and Training's OM No.35021/2/2009-Estt (C), dated 3.7.2009, regarding concerted effort to increase representation of Women in Central Government jobs are strictly adhered to while conducting recruitment to ensure adequate women candidates are attracted to join CAPFs.
- (xii) One female member is detailed as member of the board for making recruitment of women personnel.
- (xiii) The Programme on Gender Sensitization in Govt. Sen/ice has been conducted by all CAPFs to educate their personnel. This has also been made part of the Basic Training Programme.
- (xiv) Committees have been constituted at all levels to check sexual harassment and to deal with the complaints of women personnel. All CAPFs have included the NGOs in the Complaint Committees to enquire into complaints of sexual harassment.
- (xv) There is proper mechanism established for redressal of Grievances of women employees of CAPFs.
- (xvi) Women personnel are given equal opportunity in their career progression i.e. promotion/seniority at par with male counter parts.
- (xvii) Women personnel are encouraged to be self-dependent by imparting proper training and talks during various courses.
- (xviii) Separate General Pool Accommodation for women employees available to Central Government employees are also applicable to women employees in CAPFs.
- (xix) Women personnel are generally not being posted in units located in very remote areas.

*[Translation]*

#### **Contribution of Enterprises**

2030. SHRI JAI PRAKASH AGARWAL: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the total number of enterprises set up in the country, enterprise-wise and State-wise;
- (b) the contribution of such enterprises in the Gross Domestic Product of the States, State-wise;
- (c) the potential of employment generation of the enterprises in the country, State-wise; and
- (d) the rate of growth of enterprises in each State during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICAL AND FERTILIZERS (SHRI SRIKANT JENA): (a) As per the last survey conducted by National Sample Survey Office (NSSO) in the Ministry of Statistics and Programme Implementation devoted to Un-incorporated

non-agricultural enterprises (excluding Construction) in its 67th round conducted during July 2010-June 2011, the estimated number of enterprises in the country are 5.767 Crore. State-wise and enterprise-wise details are given in enclosed Statement-I.

(b) Gross Value Added by these enterprises at All-India level is estimated as Rs. 628356 Crore. State-wise details are given in enclosed Statement-II.

(c) Estimated number of workers employed in these enterprises is 10.798 Crore. State-wise details are given in enclosed Statement-III.

(d) The rate of growth of enterprises during last three years can not be given as these Enterprise Surveys are normally conducted once in five years.

**Statement – I**

*Estimated Number of Enterprises in Different States/UTs*

(Figures in numbers)

State/UT	Own-account Enterprises	Establishments	All
1	2	3	4
Andhra Pradesh	4876939	723273	5600211
Arunachal Pradesh	17160	4378	21538
Assam	941770	209295	1151065
Bihar	2111758	196850	2308608
Chhattisgarh	562495	113869	676364
Delhi	619380	504712	1124091
Goa	35614	18662	54276
Gujarat	3072967	562125	3635091
Haryana	858693	198040	1056732
Himachal Pradesh	291750	57996	349745
Jammu and Kashmir	487206	110624	597830
Jharkhand	1060715	133694	1194408
Karnataka	2301248	509999	2811247

1	2	3	4
Kerala	1413068	449218	1862286
Madhya Pradesh	2302146	292255	2594400
Maharashtra	4207682	948797	5156479
Manipur	117483	6346	123829
Meghalaya	71289	26252	97541
Mizoram	16655	3985	20640
Nagaland	23628	4141	27769
Odisha	2226182	218634	2444818
Punjab	1140678	302353	1443030
Rajasthan	1821740	320695	2142435
Sikkim	23325	3781	27105
Tamil Nadu	3515171	951854	4467024
Tripura	353637	44626	398263
Uttaranchal	361438	103637	465075
Uttar Pradesh	7449340	934129	8383469
West Bengal	6410173	877829	7288001
Andaman and Nicobar Islands	11203	3424	14626
Chandigarh	48784	6663	55446
Dadra and Nagar Haveli	5985	3333	9319
Daman and Diu	5980	2534	8513
Lakshadweep	1549	317	1865
Puducherry	45659	14502	60161
All India	48810487	8862818	57673305

Note:

Own-account Enterprise: An enterprise, which is run without any hired worker employed on a fairly regular basis, is termed as an own account enterprise.

Establishment: An enterprise which is employing at least one hired worker on a fairly regular basis is termed as establishment. Paid or unpaid apprentices, paid household member/servant/resident worker in an enterprise are considered as hired workers.

**Statement – II***Estimated Gross Value Added in Different States/UTs*

(Figures in Rs. Crore)

State/UT	Own-account Enterprises	Establishments	All
1	2	3	4
Andhra Pradesh	26103	28455	54557
Arunachal Pradesh	352	274	626
Assam	6241	4280	10521
Bihar	13534	4259	17793
Chhattisgarh	2668	3424	6092
Delhi	7691	28604	36295
Goa	237	679	916
Gujarat	18337	24277	42613
Haryana	7516	9744	17260
Himachal Pradesh	1745	2129	3873
Jammu and Kashmir	4282	4624	8906
Jharkhand	5402	2450	7852
Karnataka	15147	26061	41208
Kerala	10908	22903	33811
Madhya Pradesh	10688	8408	19096
Maharashtra	32039	44825	76864
Manipur	670	160	830
Meghalaya	435	506	941
Mizoram	208	324	532
Nagaland	177	162	338
Odisha	8217	5287	13504
Punjab	8572	9660	18232
Rajasthan	13114	12091	25205
Sikkim	206	224	430

	1	2	3	4
Tamil Nadu		22497	42942	65439
Tripura		1782	594	2376
Uttaranchal		2293	2833	5125
Uttar Pradesh		35127	30714	65841
West Bengal		25555	23307	48862
Andaman and N. Islands		104	207	311
Chandigarh		318	456	774
Dadra and Nagar Haveli		45	131	177
Daman and Diu		47	99	146
Lakshadweep		14	8	22
Puducherry		261	726	986
All-India		282530	345827	628356

Note:

Own-account Enterprise: An enterprise, which is run without any hired worker employed on a fairly regular basis, is termed as an own account enterprise.

Establishment: An enterprise which is employing at least one hired worker on a fairly regular basis is termed as establishment. Paid or unpaid apprentices, paid household member/servant/resident worker in an enterprise are considered as hired workers.

**Statement – III***Estimated Number of Workers in Enterprises in Different States/UTs*

(Figures in thousands)

State/UT	Own-account Enterprises	Establishments	All
1	2	3	4
Andhra Pradesh	8920	3292	12212
Arunachal Pradesh	24	15	39
Assam	1225	619	1845

1	2	3	4
Bihar	2811	626	3437
Chhattisgarh	927	434	1361
Delhi	766	2053	2819
Goa	45	60	105
Gujarat	4046	2924	6970
Haryana	1082	820	1902
Himachal Pradesh	381	217	598
Jammu and Kashmir	609	398	1007
Jharkhand	1410	418	1829
Karnataka	3126	2263	5390
Kerala	1985	1819	3804
Madhya Pradesh	3268	1173	4441
Maharashtra	6028	4109	10137
Manipur	161	27	188
Meghalaya	99	73	171
Mizoram	24	21	45
Nagaland	29	18	47
Odisha	4137	795	4932
Punjab	1377	1170	2548
Rajasthan	2417	1365	3782
Sikkim	36	18	54
Tamil Nadu	4672	4393	9065
Tripura	393	114	508
Uttaranchal	453	349	802
Uttar Pradesh	11066	4713	15779
West Bengal	8084	3775	11860
Aandaman and Nicobar Islands	17	15	32
Chandigarh	61	31	92

1	2	3	4
Dadra and Nagar Haveli	9	14	23
Daman and Diu	8	10	18
Lakshadweep	3	1	4
Puducherry	66	69	134
All-India	69764	38215	107979

Note:

Own-account Enterprise: An enterprise, which is run without any hired worker employed on a fairly regular basis, is termed as an own account enterprise.

Establishment: An enterprise which is employing at least one hired worker on a fairly regular basis is termed as establishment. Paid or unpaid apprentices, paid household member/servant/resident worker in an enterprise are considered as hired workers.

[English]

#### Weather Based Insurance Scheme

2031. SHRI PRALHAD JOSHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has publicised/advertised the Weather based Insurance Scheme for the upcoming rabi season;

(b) if so, the details thereof;

(c) the details of the other schemes with which the farmers can cover the risk for the upcoming rabi season; and

(d) the steps taken by the Government to popularise these schemes adequately so that maximum farmers can get benefits of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (d) With the aim to provide insurance coverage and financial support to farmers for losses in their crop yield, Government of India (GOI) has been implementing various crop insurance schemes since 1985. These schemes are improved to make more farmer

friendly from time to time based on evaluation studies, experience gained through implementation and feed-back of the stakeholders. Recently, various improvements/changes have been made in yield index based Modified National Agricultural Insurance Scheme (MNAIS), weather index based Weather Based Crop Insurance Scheme (WBCIS) & crop specific based Coconut Palm Insurance Scheme (CPIS) and a new central sector scheme in the name of 'National Crop Insurance Programme' (NCIP) has been introduced by merging MNAIS, WBCS and CPIS throughout the country from Rabi 2013-14.

Continued efforts are made to create awareness about crop insurance schemes including WBCIS by the implementing agencies in coordination with implementing States. The salient activities under awareness campaign, involve the publicity of features & benefits of the scheme through advertisements in leading National/local News Papers, telecast through audio-visual media, distribution of pamphlets, participation in agriculture fairs/mela/gosti and organization of workshops/trainings and SMS through Kisan Portal etc.

*[Translation]*

#### **Special Package for Archaeological Sites**

2032. SHRI CHANDRAKANT KHAIRE: Will the Minister of CULTURE be pleased to state:

(a) whether a special package has been sought for archaeological sites in Maharashtra including Aurangabad district;

(b) if so, the details thereof; and

(c) the action taken by the Government so far, along with the results thereof?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) to (c) There is no special package that has been sought for archaeological sites in Maharashtra including Aurangabad district, as such. However, Archaeological Survey of India proposes to have a Memorandum of Understanding with the Government of Maharashtra to provide basic tourist infrastructure at centrally protected monuments in Maharashtra.

*[English]*

#### **Funds for Modernisation of Police**

2033. SHRI S. SEMMALAI:

SHRIMATI KAMLA DEVI PATLE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received any request from the State Governments regarding modernisation of their Police Force and to sanction additional funds for the purpose;

(b) if so, the details thereof and the total number of such requests received and the action taken thereon, State/UT-wise including Tamil Nadu and Chhattisgarh;

(c) whether any Special Central Fund has been granted for modernisation of State Police Force under the 12th Five Year Plan period and if so, the details thereof, State-wise;

(d) whether additional strategies are proposed to be adopted to train the police force to deal with the crimes of technical nature; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. A statement showing the funds sanctioned as per action plans of various State Governments under the Scheme for Modernization of State Police Forces (MPF) for the financial year 2012-13 and 2013-14 is enclosed. Under the MPF Scheme, the Central Government provides assistance to State Governments for construction, training, equipment, mobility, weapons etc. The Police Modernisation Scheme for Union Territories has expired on 31-03-2013. Requests for additional funding from the States of Jammu and Kashmir and Mizoram have been received in this Ministry during the current year. Such requests can be funded out of contingency reserve equal to 5% of the total allocation for MPF in a particular year.

(c) During the 12th Plan period i.e. 2012-13 to 2016-17, under MPF Scher an allocation of Rs.8195.53 crore and Rs.3750.87 crore towards 'Non-Plan' 'Plan' activities respectively has been approved. The year-wise allocation 'Plan' and 'Non-Plan' funds for MPF Scheme from 2012-13 to 2016-17 is under:-

Table : MPF Allocation During XII Plan.

(Rs. crore)			
Year	Plan	Non-Plan	Total
2012-13	562.63	1784.30	2346.93
2013-14	797.06	1928.60	2725.66
2014-15	797.06	1640.00	2437.06
2015-16	797.06	1640.00	2437.06
2016-17	797.06	1635.53	2432.59
<b>Total</b>	<b>3750.87</b>	<b>8628.43</b>	<b>12379.30</b>

The 'Non-Plan' allocation includes an amount of Rs.432.90 crore for Mega City Policing for the financial years 2012-13 and 2013-14. The State-wise allocations are worked out annually at the commencement of each financial year.

(d) and (e) As "Police1" and 'law and order' are State subjects, falling in Entry 1 and 2 of List II of the Seventh Schedule of the Constitution, it is the primary responsibility of the State Governments to impart adequate training to their police personnel to deal with all sorts of crimes, including crimes of technical nature. A special component of Mega city Policing has been included in the XIth Five Year Plan for the cities of Ahmedabad, Bangalore, Chennai, Hyderabad, Mumbai and Kolkata. Under Mega City Policing Sub-scheme, special assistance is provided for cities enabling them to deal with organized crime, terrorism and cyber crimes with the help of improved command and control systems and better equipment to enable quicker disposal of investigations.

#### Statement

State-Wise Funds Sanctioned Under the Scheme for Modernization of State Police During 2012-13 And 2013-14

(Rs. in crore)

Sl. No.	Name of State	Funds sanctioned in	
		2012-13	2013-14
1	2	3	4
1.	Andhra Pradesh	21.31	136.43
2.	Arunachal Pradesh	2.00	11.26

1	2	3	4
3.	Assam	13.41	75.76
4.	Bihar	15.03	79.29
5.	Chhattisgarh	4.93	27.9
6.	Goa	0.52	2.93
7.	Gujarat	12.99	78.43
8.	Haryana	6.06	32.94
9.	Himachal Pradesh	1.78	10.06
10.	Jammu and Kashmir	22.47	114.54
11.	Jharkhand	4.67	26.44
12.	Karnataka	19.49	126.23
13.	Kerala	8.19	46.26
14.	Madhya Pradesh	13.78	77.84
15.	Maharashtra	29.63	180.98
16.	Manipur	4.85	27.41
17.	Meghalaya	1.91	10.76
18.	Mizoram	6.40	13.71
19.	Nagaland	5.46	30.84
20.	Odisha	7.92	44.78
21.	Punjab	8.34	47.13
22.	Rajasthan	15.88	89.71
23.	Sikkim	0.90	5.09
24.	Tamil Nadu	17.70	129.48
25.	Tripura	3.99	22.52
26.	Uttar Pradesh	32.10	181.38
27.	Uttarakhand	3.61	9.67
28.	West Bengal	14.68	114.88
<b>Total</b>		<b>300.00</b>	<b>(**) 1754.65</b>

(\*\*) Besides this, an amount of Rs.92.35 crore has been set aside as Contingency Reserve to be allocated to States.



**FDI in Cold Storage**

2034. SHRI HEMANAND BISWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government intends to allow Foreign Direct Investment (FDI) in the cold storage segment;

(b) if so, the details thereof; and

(c) the steps taken by the Government to develop the National Centre for Cold Chain Development in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) 100% Foreign Direct Investment (FDI) is allowed under automatic route in storage and warehousing including warehousing of agriculture products with refrigeration (cold storage).

(c) The National Centre for Cold Chain Development (NCCD) has been established as an autonomous body and registered as a Society under the Societies Registration Act 1860.

The main objectives of the Society are:

- (i) To recommend standards and protocols for cold chain infrastructure/building including post-harvest management so as to harmonize with international standards and best practices and suggest mechanism for bench marking and certification of infrastructure/building, process and services provided by cold chain industry.
- (ii) To undertake and coordinate Research and Development (R&D) work required for development of cold chain industry in consultation with stakeholders.
- (iii) To undertake and coordinate the task of Human Resource Development (HRD) and capacity building, conduct in-house training, short-term/long courses relevant for cold chain development.
- (iv) To launch publicity campaign to educate the stakeholders including awareness building about the benefits of integrated cold chain.
- (v) To recommend appropriate policy framework relating to development of cold chain.

- (vi) To facilitate and foster the development of multi-modal transportation facilities for perishable agricultural, horticultural and allied commodities.

**Promoting Fishery Sector**

2035. SHRI NALIN KUMAR KATEEL:

SHRI RAVNEET SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is contemplating any scheme for the all round development of fishermen and promoting fisheries in the country including Karnataka and Punjab;

(b) the details of funds allocated and utilised by the Union Government for the growth of the fishery sector during the last three years and the current year, State-wise; and

(c) the steps taken by the Government for enhancing the facilities for production and storage capacity and marketing of fishes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR CHARAN DAS MAHANT): (a) The following Centrally Sponsored/ Central Sector schemes exists for development of fisheries in the country (i) Development of Inland Fisheries and Aquaculture (ii) Development of Marine Fisheries, Infrastructure and Post Harvest Operations (iii) National Scheme of Welfare of Fishermen (iv) Strengthening of Database and Geographical Information System (v) National Fisheries Development Board. All States/UTs including Karnataka and Punjab are eligible to avail assistance under these schemes.

(b) All the Centrally Sponsored/ Central Sector schemes relating to fisheries are demand driven and statewise allocations are not made. The details of funds released under various schemes relating to fisheries, statewise are enclosed in Statement.

(c) The Department of Animal Husbandry, Dairying and Fisheries under the Centrally Sponsored Scheme on Development of Marine Fisheries, Infrastructure and Post Harvest Operations provides financial assistance for

creation of post harvest infrastructure facilities including cold storages and marketing networks. Besides, Marine Products Export Development Authority and National Fisheries

Development Board are also operating schemes that provide financial assistance for construction of cold storage plants for storage of fish and fishery products.

**Statement**

*Details of Funds Released and Funds Utilized During the Last Three Years and the Current Year under Centrally Sponsored Scheme on National Scheme of Welfare of Fishermen*

(in Lakh)

Sl. No.	States/Uts	2010-11	2011-12	2012-13	2013-14 as on 12-12-2013
1	2	3	4	5	6
1.	Andhra Pradesh	200.00	0.00	88.24	250.00
2.	Arunachal Pradesh	100.00	68.72	0.00	0.00
3.	Assam	10.00	42.07	0.00	27.00
4.	Bihar	293.00	0	0.00	0.00
5.	Chhattisgarh	15.00	59.83	136.00	98.00
6.	Goa	24.00	23.47	31.58	32.26
7.	Gujarat	0.00	45.32	0.00	0.00
8.	Himachal Pradesh	12.15	14.12	15.92	16.36
9.	Jammu and Kashmir	125.00	75	0.00	51.50
10.	Jharkhand	256.33	251.50	180.77	0.00
11.	Karnataka	133.86	154.33	435.85	196.46
12.	Kerala	526.00	795.07	915.40	995.00
13.	Lakshadweep	0.00	30.00	0.00	0.00
14.	Maharashtra	0.00	1.40	50.00	0.00
15.	Madhya Pradesh	35.85	229.32	208.25	133.25
16.	Manipur	56.44	29.60	0.00	40.00
17.	Meghalaya	17.66	0	0.00	0.00
18.	Mizoram	11.22	14.69	186.10	263.25
19.	Nagaland	104.08	202.24	449.66	344.00
20.	Odisha	20.98	253.47	77.85	0.00
21.	Punjab	0.00	0	200.00	100.00
22.	Pondicherry	299.00	505.13	0.00	0.000.00
23.	Rajasthan	0	16.53	0.00	3.47

1	2	3	4	5	6
24.	Sikkim	12.00	15.00	0.00	0.00
25.	Tamil Nadu	683.43	886.89	186.77	384.25
26.	Tripura	74.13	69.41	43.65	60.43
27.	Uttar Pradesh	249.25	100.00	0.00	200.00
28.	Uttarakhand	7.95	0	7.95	0.00
29.	West Bengal	299.20	22.40	155.60	0.00
30.	Andaman and Nicobar Islands	4.15	0	0.00	0.00
31.	FISHCOPFED	623.80	550.52	568.88	118.59
TOTAL		4194.48	4456.03	3938.47	3795.23

*Details of Funds Released During the Last Three Years and the Current Year under Centrally Sponsored Scheme on Development of Inland Fisheries & Aquaculture.*

(in Lakhs)

Sl. No.	Name Of State	2010-11	2011-12	2012-13	2013-14 as on 12-12-2013
1	2	3	4	5	6
1.	Arunachal Pradesh	93.00	100.00	30.00	0.00
2.	Assam	0.00	75.00	0.00	0.00
3.	Bihar	20.00	101.40	65.00	0.00
4.	Chhattisgarh	131.25	81.00	56.00	56.00
5.	Haryana	66.50	60.00	60.00	60.00
6.	Himachal Pradesh	0.00	0.00	19.04	0.00
7.	Jammu and Kashmir	112.50	153.00	0.00	0.00
8.	Kerala	150.00	145.87	300.00	298.50
9.	Madhya Pradesh	210.00	139.00	232.76	110.00
10.	Manipur	75.00	106.00	120.00	166.00
11.	Mizoram	342.00	250.00	514.05	200.00
12.	Nagaland	195.50	355.00	457.50	625.12
13.	Odisha	130.00	336.73	330.00	128.50
14.	Puducherry	0.00	0.00	8.00	8.14
15.	Rajasthan	8.60	8.60	0.00	36.60
16.	Sikkim	0.00	10.00	4.43	0.00

1	2	3	4	5	6
17.	Tamil Nadu	225.00	350.00	50.00	0.00
18.	Tripura	37.81	100.00	141.07	0.00
19.	Uttar Pradesh	273.15	400.00	370.14	312.50
20.	Uttaranchal	24.00	33.80	42.95	10.50
21.	West Bengal	200.00	180.00	190.00	0.00
22.	FISHCOPFED	0.00	0.00	3.55	0.00
Total		294.31	2985.40	3141.64	2011.86

*Details of Funds Released During the Last Three Years and the Current Year under  
Central Sector Scheme on Strengthening of Data Base and Geographical Information System for the Fisheries Sector.*

(in Lakhs)

Sl. No.	States/ UTs	2010-11	2011-12	2012-13	2013-14 as on 12-12-2013
1	2	3	4	5	6
1.	Andhra Pradesh	14.50	0.00	23.80	29.90
2.	Arunachal Pradesh	10.00	20.12	0.00	0.00
3.	Assam	5.62	0.00	0.00	8.46
4.	Goa	14.68	19.09	21.84	26.80
5.	Gujarat	0.00	18.00	20.58	19.86
6.	Haryana	0.00	21.10	0.00	0.00
7.	Himachal Pradesh	10.50	12.90	14.40	0.00
8.	Karnataka	15.57	13.00	18.71	0.00
9.	Kerala	13.81	0.00	11.78	23.14
10.	Madhya Pradesh	12.00	0.00	0.00	0.00
11.	Maharashtra	17.63	15.00	16.00	39.85
12.	Manipur	0.00	0.00	0.00	0.00
13.	Mizoram	12.70	16.36	19.65	20.26
14.	Sikkim	0.00	3.00	13.30	15.80
15.	Meghalaya	0.00	3.38	0.00	0.00
16.	Tripura	3.00	3.50	3.50	12.63
17.	Punjab	0.00	0.00	0.00	7.30
18.	Rajasthan	18.49	16.69	23.72	0.00

1	2	3	4	5	6
19.	Uttar Pradesh	16.26	15.00	20.40	0.00
20.	West Bengal	370.55	110.00	52.75	52.50
21.	Uttrakhand	4.15	0.00	3.39	0.00
22.	Chattisgarh	9.02	3.00	9.63	17.13
23.	CIFRI	0.00	60.00	66.18	0.00
24.	FSI	10.00	10.00	5.21	20.00
25.	CMFRI	140.00	13.50	0.00	8.60
26.	FISHCOPFED	65.00	51.00	28.19	0.00
27.	HQ (TMC 2.08)	2.65	7.90	5.99	5.54
28.	Regis of fishing vessels	180.89	0.00	0.00	0.00
Total		947.02	432.54	379.02	307.77

*Details of Funds Released During the Last Three Years and the Current Year under  
Centrally Sponsored Scheme on Development of Marine Fisheries, Infrastructure and Post Harvest Operations*

(in Lakhs)

Sl. No.		2010-11	2011-12	2012-13	2013-14 as on 12-12-2013
1	2	3	4	5	6
1.	Andhra Pradesh	100.000	0.000	50.00	250.00
2.	Goa	60.00	217.387	0.000	0.000
3.	Gujarat	500.00	1224.300	224.07	57.37
4.	Karnataka	1090.280	1072.276	971.243	0.000
5.	Kerala	1420.78	590.425	2099.75	1300.28
6.	Maharashtra	700.000	0.000	1000.00	0.000
7.	Mizoram	0.000	22.525	45.965	0.00
8.	Nagaland	0.000	11.000	0.000	4.750
9.	Odisha	65.210	430.000	151.74	113.80
10.	Tamil Nadu	1700.000	1965.000	800.00	1000.00
11.	West Bengal	912.735	0.000	0.000	0.000
12.	Andaman and Nicobar Islands	15.000	64.455	0.000	0.000
13.	Daman and Diu	6.000	0.000	7.50	0.000
14.	Puducherry	400.000	900.000	900.00	0.000

1	2	3	4	5	6
15.	Cochin Port Trust	0.000	505.000	23.00	25.750
16.	Others	841.42	590.541	1184.462	445.84
TOTAL		7811.42	7592.909	7457.730	3197.790

*Details of Funds Released During the Last Three Years and the Current Year under  
National Fisheries Development Board (NFDB).*

(Rs. in lakh)

Sl. No.	State	Year. wise release of funds to states					Total
		2010-11	2011-12	2012-13	2013-14 (as on date)		
1	2	3	4	5	6	7	
1.	Andhra Pradesh	1292.42	1185.52	949.05	671.68	4098.67	
2.	Arunachal Pradesh	484.60	12.19	8.13	12.50	517.42	
3.	Assam	80.45	427.02	111.76	488.86	1108.10	
4.	Bihar	36.93	967.90	15.11	0.00	1019.94	
5.	Chhattisgarh	337.11	197.81	434.96	116.96	1086.83	
6.	Goa	1.38		13.45	1.00	15.83	
7.	Gujarat	846.23	776.79	254.79	0.00	1877.81	
8.	Haryana	28.53			0.00	28.53	
9.	Himachal Pradesh	47.65		188.23	5.00	240.87	
10.	Jharkhand	102.67	186.12	132.34	66.06	487.19	
11.	Jammu and Kashmir	47.55	226.12	21.00	0.00	294.67	
12.	Karnataka	1500.89	660.91	624.90	337.90	3124.60	
13.	Kerala	2412.27	2048.06	1697.62	459.15	6617.11	
14.	Madhya Pradesh	395.98	396.15	61.17	42.12	895.41	
15.	Maharashtra	1241.55	1826.04	1648.27	626.90	5342.76	
16.	Manipur	11.14	1.47	393.06	36.05	441.71	
17.	Meghalaya	1.50		38.03	24.39	63.92	
18.	Mizoram	96.84	92.23	73.61	0.00	262.68	
19.	Nagaland	221.10	131.24	337.91	214.56	904.81	
20.	Odisha	445.95	426.23	1182.84	371.17	2426.20	
21.	Punjab	35.56	19.07	130.73	30.40	215.76	

1	2	3	4	5	6	7
22.	Rajasthan	112.82	0.41		121.26	234.49
23.	Sikkim	278.68	124.09	150.58	90.52	643.87
24.	Tamil Nadu	390.22	1627.16	1756.58	652.83	4426.79
25.	Tripura	7.30	100.74	4.53	5.18	117.74
26.	Uttar Pradesh	172.14	9.28	292.67	347.08	821.16
27.	Uttaranchal	2.25	4.13	4.62	0.22	11.23
28.	West Bengal	1033.34	147.71	243.25	98.45	1522.74
29.	Lakshadweep		37.25	47.15	9.31	93.71
30.	New Delhi	122.19	180.00	9.00		311.19
31.	Pondicherry	135.47	107.42			242.89
TOTAL		11922.69	11919.03	10825.35	4829.56	39496.64

[Translation]

#### Reservation for OBCs

2036. SHRI HANSRAJ G. AHIR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has received any complaints with regard to non-implementation of reservation for Other Backward Classes (OBCs) as per the guidelines of the Government;

(b) if so, the details of the OBC reservation being provided in certain States of the country, State/UT-wise;

(c) whether the Government is contemplating to increase the existing 27 per cent reservation keeping in view the large number of OBCs in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) As per information given by the Department of Personnel and Training (DoP&T), complaints of general nature, as and when, received from various organizations/individuals, are forwarded to the concerned Ministry/Department for necessary action.

(b) The percentage of reservation for Other Backward Classes in the various States/Union Territories are the concern of the respective States/Union Territories and no data is being maintained by that Department.

(c) and (d) At present, there is no proposal to increase the 27% reservation for OBCs.

[English]

#### Training to IPS and CAPF Officers

2037. SHRI S. PAKKIRAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Indian Police Service (IPS) and Central Armed Police Force (CAPF) officers sent for training abroad by the Government and the total funds spent on their training during each of the last three years and the current year, State and Force-wise; and

(b) the criteria for the selection of officers chosen for the training ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) 'Police' is a state subject. Training of state police personnel is planned and organized by the respective State Governments. Government of India supplements their efforts by, inter-alia,

providing opportunities for training in foreign countries. During the last three years and in the current year 1170 Police officers have been sent abroad for training. The details in respect of these 1170 officers are enclosed in Statement.

The expenditure is incurred by the respective organization/State Governments in accordance with the entitlement of the officers.

(b) Selection of officers is done by the concerned State Governments/Central Armed Police Forces (CAPFs)/Bureau of Police Research and Development (BPR&D) based on the requirements, criteria and parameters indicated by the host agencies. Shortlisting of such nominated officers is done by the Ministry of Home Affairs.

**Statement**

*Number of Police Personnel Including (IPS Officers) Sent Abroad for Training During Each of the Last Three Years and the Current Year, State and Force-wise*

*(In the Year 2013 MCTP Course was not Conducted)*

State	2010	2011	2012	2013 (current year)
1	2	3	4	5
Andhra Pradesh	12	14	38	1
Arunachal Pradesh	4	4	6	1
Assam	6	6	21	1
Bihar	8	5	15	-
Chhatisgarh	5	3	3	1
Goa	-	4	1	
Gujrat	14	11	18	
Haryana	13	10	16	
HP	5	5	8	
J&K	4	10	17	
Jharkhand	7	8	5	2
Karnataka	17	7	25	3
Kerala	11	6	15	2

	1	2	3	4	5
MP		28	22	31	4
Maharashtra		25	13	24	1
Manipur		3	4	12	-
Meghalaya		8	3	-	1
Mizoram		1	3	2	
Nagaland		2	2	4	
Odisha		10	6	8	
Punjab		4	7	13	1
Rajasthan		15	8	22	1
Sikkim		-	3	2	
Tamilnadu		23	13	28	1
Tripura		3	1	-	
UP		19	15	31	
Uttrakhand		2	5	6	
West Bengal		28	2	16	1
Andaman		2		2	
Chandigarh		-	1	1	
Dadar		-		1	
Daman		-	1	-	
Lakshadweep		1	1	1	
Pondicherry		1		1	
Delhi		3	9	10	1
CISF		3	7	-	3
ITBP		2	6	3	5
CRPF		3	5	3	6
Parliament				-	2
BPR&D		2	4	1	3
MHA		14	23	-	5
BSF		3	6	2	7
SSB		1	4	1	3
NSG		-	5	4	11



1	2	3	4	5
Assam Rifles	-	1	-	3
CBI	10	11	1	1
IB			-	-
NIA		7	4	4
SVP NPA	4	4	-	4
NICFS		1	4	1
SPG	1	2	-	2
RPF	9		1	1
NCRB		3	-	
Cabinett Sectt	5		2	
CentralGovt/organisation	6	5	5	
Total	347	306	434	83
Total= 347+306+434+83= 1170				

#### **Irregularities in Distribution of Fertilizers**

2038. SHRI N. PEETHAMBARA KURUP: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has received complaints from various State Governments regarding irregularities in the distribution of fertilizers in the recent past;

(b) If so, the details thereof; and

(c) the steps taken by the Government to check such irregularities and ensure the availability of fertilizers to the farmers in the country?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) No, Madam. The details of quantity of fertilizers made available and quantity actually distributed (sales) to the States/UTs during 2012-13 and current year upto November, 2013 is given in the enclosed Statement.

As can be seen from the above statement that there is adequate availability of all the fertilizers during the current

year as well as in previous year throughout the country. Department has not received any complaint from any State/UT and no State/UT has raised any issue on the availability during weekly video conferences jointly conducted by Department of Agriculture and Cooperation and Department of Fertilizers.

(c) The following steps are being taken by the Government to ensure equitable distribution of chemical fertilizers to the states:-

- (1) The month-wise demand is assessed and projected by the Department of Agriculture & Cooperation (DAC) in consultation with the State Governments before commencement of each cropping season.
- (2) On the basis of month-wise & state-wise projection given by Department of Agriculture and Cooperation, Department of Fertilizers allocates sufficient/adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability through following system:
  - (i) The movement of all major subsidized fertilizers is being monitored throughout the country by an on-line web based monitoring system ([www.urvarak.co.in](http://www.urvarak.co.in)) also called as Fertilizer Monitoring System (FMS);
  - (ii) The State Governments are regularly advised to coordinate with manufacturers and importers of fertilizers for streamlining the supplies through timely placement of indents for railway rakes through their state institutional agencies like Markfed etc.
  - (iii) Regular weekly Video conference is conducted jointly by Department of Agriculture and Cooperation (DAC), Department of Fertilizers (DoF), and Ministry of Railways with State Agriculture Officials and corrective actions are taken to dispatch fertilizer as indicated by the State governments.
  - (iv) The gap in the demand and domestic production of fertilizer is met through imports.

**Statement**

(Figures in LMT)

*State wise Requirement, Availability and Sales of Fertilizers During 2012-13 to 2013-14 (upto November'13)*

State	Year	Urea			DAP		
		Requirement	Availability	Sales	Requirement	Availability	Sales
1	2	3	4	5	6	7	8
Andaman and Nicobar	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Andhra Pradesh	2012-13	32.5	29.4	28.5	12.3	6.8	6.5
	2013-14	22.3	24.2	22.9	8.8	4.6	4.0
Arunachal Pradesh	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Assam	2012-13	3.2	2.6	2.6	0.7	0.4	0.3
	2013-14	1.9	1.7	1.7	0.3	0.2	0.2
Bihar	2012-13	21.5	21.1	21.0	5.0	5.7	5.4
	2013-14	14.5	12.1	11.5	4.2	2.9	2.3
Chandigarh	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Chattisgarh	2012-13	6.9	7.3	7.1	3.1	2.5	2.3
	2013-14	5.6	5.0	4.8	2.4	1.7	1.4
Dadra and Nagar Haveli	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Daman and Diu	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Delhi	2012-13	0.1	0.0	0.0	0.1	0.0	0.0
	2013-14	0.1	0.0	0.0	0.0	0.0	0.0
Goa	2012-13	0.1	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Gujarat	2012-13	23.8	19.5	19.2	8.8	4.2	4.0
	2013-14	16.0	13.5	13.3	4.6	2.9	2.3

1	2	3	4	5	6	7	8
Harayana	2012-13	20.0	21.0	20.3	7.2	7.2	6.9
	2013-14	12.7	12.4	12.1	3.5	3.0	3.0
Himachal Pradesh	2012-13	0.7	0.7	0.7	0.0	0.0	0.0
	2013-14	0.4	0.4	0.4	0.0	0.0	0.0
Jammu and Kashmir	2012-13	1.5	1.5	1.4	0.9	0.6	0.5
	2013-14	0.9	0.6	0.6	0.5	0.5	0.4
Jharkhand	2012-13	2.7	2.0	2.0	1.3	0.5	0.5
	2013-14	2.0	1.5	1.3	0.7	0.2	0.2
Karnataka	2012-13	15.0	14.6	14.5	8.9	4.2	4.0
	2013-14	11.4	11.6	11.0	6.1	3.9	3.5
Kerala	2012-13	2.1	1.4	1.4	0.5	0.3	0.3
	2013-14	1.5	1.1	1.0	0.2	0.3	0.2
Lakshadweep	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Madhya Pradesh	2012-13	18.5	19.5	18.9	11.5	11.7	11.1
	2013-14	14.0	16.8	16.0	10.9	7.1	6.0
Maharashtra	2012-13	28.0	23.4	22.9	15.6	7.0	6.6
	2013-14	19.2	19.3	18.6	11.1	4.7	3.4
Manipur	2012-13	0.5	0.2	0.2	0.1	0.0	0.0
	2013-14	0.3	0.2	0.2	0.1	0.0	0.0
Megalaya	2012-13	0.1	0.1	0.1	0.1	0.0	0.0
	2013-14	0.1	0.0	0.0	0.1	0.0	0.0
Mizoram	2012-13	0.1	0.0	0.0	0.1	0.0	0.0
	2013-14	0.1	0.1	0.1	0.0	0.0	0.0
Nagaland	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.1	0.0	0.0	0.0
Odisha	2012-13	6.5	5.4	5.3	2.8	1.5	1.4
	2013-14	5.0	4.9	4.6	1.9	1.1	1.0
Pondicherry	2012-13	0.3	0.2	0.2	0.1	0.0	0.0
	2013-14	0.2	0.2	0.2	0.0	0.0	0.0

1	2	3	4	5	6	7	8
Punjab	2012-13	26.4	29.1	28.4	8.8	9.1	8.7
	2013-14	19.3	17.5	17.2	8.8	4.4	3.8
Rajasthan	2012-13	17.3	18.9	18.5	7.6	6.3	5.9
	2013-14	10.8	11.9	11.4	4.8	4.5	4.3
Sikkim	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Tamil Nadu	2012-13	11.5	9.4	9.3	4.6	2.4	2.3
	2013-14	7.5	6.6	6.6	3.1	1.9	1.7
Tripura	2012-13	0.5	0.2	0.2	0.1	0.0	0.0
	2013-14	0.4	0.2	0.2	0.0	0.0	0.0
Uttar Pradesh	2012-13	60.0	63.3	62.6	18.2	21.7	20.9
	2013-14	41.0	39.6	36.3	16.7	11.9	10.2
Uttaranchal	2012-13	2.5	2.5	2.5	0.4	0.3	0.3
	2013-14	1.7	1.9	1.8	0.3	0.2	0.2
West Bengal	2012-13	13.5	14.0	13.9	5.3	4.3	4.3
	2013-14	7.7	7.4	6.7	3.7	1.5	1.2
Total	2012-13	315.4	307.3	301.6	123.6	96.8	92.2
	2013-14	216.3	210.5	200.3	92.7	57.4	49.1

State	Year	MOP			NPK		
		Requirement	Availability	Sales	Requirement	Availability	Sales
1	2	9	10	11	12	13	14
Andaman and Nicobar	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Andhra Pradesh	2012-13	6.6	3.4	3.1	22.5	18.2	17.6
	2013-14	4.3	2.1	1.9	16.2	13.0	11.8
Arunachal Pradesh	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Assam	2012-13	1.5	0.6	0.6	0.2	0.1	0.1
	2013-14	0.8	0.6	0.5	0.1	0.0	0.0

1	2	9	10	11	12	13	14
Bihar	2012-13	2.3	1.2	1.1	3.7	3.0	3.0
	2013-14	1.5	1.1	0.9	3.0	1.1	0.9
Chandigarh	2012-13	0.0	0.0	0.0	0.2	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Chattisgarh	2012-13	1.3	0.7	0.7	1.8	1.2	1.0
	2013-14	0.8	0.6	0.4	1.4	0.7	0.6
Dadra and Nagar Haveli	2012-13	0.0	0.0	0.0	0.1	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Daman and Diu	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Delhi	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Goa	2012-13	0.0	0.0	0.0	0.1	0.0	0.0
	2013-14	0.0	0.0	0.0	0.1	0.0	0.0
Gujarat	2012-13	2.0	0.8	0.8	5.6	4.7	4.6
	2013-14	1.0	0.8	0.7	3.5	2.9	2.7
Harayana	2012-13	0.8	0.2	0.2	1.0	0.3	0.3
	2013-14	0.3	0.2	0.2	0.5	0.1	0.1
Himachal Pradesh	2012-13	0.1	0.1	0.1	0.5	0.2	0.2
	2013-14	0.0	0.1	0.0	0.2	0.1	0.1
Jammu and Kashmir	2012-13	0.4	0.2	0.2	0.0	0.0	0.0
	2013-14	0.1	0.1	0.0	0.0	0.0	0.0
Jharkhand	2012-13	0.4	0.0	0.0	1.3	0.3	0.3
	2013-14	0.2	0.0	0.0	0.6	0.1	0.1
Karnataka	2012-13	5.7	2.8	2.7	14.4	9.7	9.4
	2013-14	3.9	1.8	1.7	9.9	8.3	7.1
Kerala	2012-13	1.9	0.9	0.9	2.5	1.6	1.5
	2013-14	1.5	0.7	0.7	1.9	1.2	1.0
Lakshadweep	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Madhya Pradesh	2012-13	1.4	0.9	0.9	4.3	2.5	2.3
	2013-14	1.2	0.5	0.3	3.9	1.7	1.5

1	2	9	10	11	12	13	14
Maharashtra	2012-13	6.3	3.2	3.1	19.0	13.3	12.8
	2013-14	3.6	2.4	2.0	12.9	10.5	9.5
Manipur	2012-13	0.1	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Megalaya	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Mizoram	2012-13	0.1	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Nagaland	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Odisha	2012-13	2.0	0.8	0.8	4.0	2.4	2.3
	2013-14	1.1	0.8	0.6	2.8	1.3	1.1
Pondicherry	2012-13	0.1	0.0	0.0	0.3	0.1	0.1
	2013-14	0.0	0.0	0.0	0.1	0.1	0.1
Punjab	2012-13	1.1	0.4	0.4	1.5	0.4	0.4
	2013-14	0.6	0.4	0.3	1.1	0.1	0.1
Rajasthan	2012-13	0.5	0.2	0.2	1.7	0.8	0.8
	2013-14	0.2	0.0	0.0	1.0	0.2	0.2
Sikkim	2012-13	0.0	0.0	0.0	0.0	0.0	0.0
	2013-14	0.0	0.0	0.0	0.0	0.0	0.0
Tamil Nadu	2012-13	5.6	2.2	2.2	6.8	5.9	5.7
	2013-14	3.2	1.8	1.8	4.8	3.7	3.3
Tripura	2012-13	0.2	0.1	0.1	0.0	0.0	0.0
	2013-14	0.1	0.0	0.0	0.0	0.0	0.0
Uttar Pradesh	2012-13	3.5	1.5	1.3	11.5	6.7	6.6
	2013-14	1.5	1.0	0.8	9.0	2.8	2.6
Uttaranchal	2012-13	0.1	0.0	0.0	0.6	0.3	0.3
	2013-14	0.1	0.0	0.0	0.4	0.3	0.3
West Bengal	2012-13	4.3	2.2	2.2	8.3	8.0	7.9
	2013-14	2.2	1.5	1.2	6.1	4.9	4.2
Total	2012-13	47.8	22.1	21.3	111.4	79.6	77.3
	2013-14	28.2	16.5	14.2	79.4	53.2	47.4

**Convicted Foreign Nationals**

2039. SHRI P. VISWANATHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of foreigners lodged in various jails and the details of facilities provided to them, State-wise;

(b) whether the Government has any proposal to allow NGOs and individual citizens to adopt those foreign nationals who have no place to go after the completion of their prison terms;

(c) if so, the details thereof and the reasons therefor;

(d) whether such a proposal to accommodate the foreign convicted nationals will not pose security threat to our nation; and

(e) if so, the steps taken by the Government to deport them to their respective countries instead of keeping them in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) As per data compiled by the National Crime Records Bureau at the end

of 2012 there were 2483 foreign convicts, 3984 foreign under trial prisoners and 95 foreign detainees lodged in various prisons of the country. A statement showing state wise break up is at Annexure.

Foreign prisoners are given the same facilities as Indian prisoners.

(b) and (c) There is no such proposal.

(d) Does not arise.

(e) The Government since 2005 has signed bilateral agreements with 21 countries viz U.K., Mauritius, Bulgaria, Cambodia, Egypt, France, Bangladesh, Korea, Saudi Arabia, Iran, Sri Lanka, UAE, Maldives, Thailand, Italy, Turkey, Bosnia and Herzegovina, Israel, Brazil, Vietnam and Russia under the provisions of the Repatriation of Prisoners Act 2003 which provides for repatriation of the convicted foreign prisoners in Indian prisons back to their own countries for undergoing the remainder of their sentence. So far foreign prisoners in Indian prisons belonging to the UK, France and Israel have been repatriated back to their countries.

**Statement**

Sl. No.	State/UTs	Foreign convicts in jails	Foreigner undertrials in jails	Foreigner Detenues in jails
1	2	3	4	5
1.	Andhra Pradesh	7	27	0
2.	Arunachal Pradesh	0	0	0
3.	Assam	5	30	0
4.	Bihar	16	130	0
5.	Chhattisgarh	3	4	0
6.	Goa	10	34	0
7.	Gujarat	34	80	0
8.	Haryana	20	35	0
9.	Himachal Pradesh	63	18	0
10.	Jammu and Kashmir	27	66	92
11.	Jharkhand	1	0	0
12.	Karnataka	7	47	0
13.	Kerala	12	120	0

1	2	3	4	5
14.	Madhya Pradesh	26	3	0
15.	Maharashtra	118	838	0
16.	Manipur	38	31	0
17.	Meghalaya	1	40	0
18.	Mizoram	0	0	0
19.	Nagaland	0	0	0
20.	Odisha	0	25	0
21.	Punjab	64	31	0
22.	Rajasthan	13	65	0
23.	Sikkim	0	6	0
24.	Tamil Nadu	47	64	0
25.	Tripura	20	34	0
26.	Uttar Pradesh	91	163	0
27.	Uttarakhand	10	0	0
28.	West Bengal	1040	1519	0
	Total(states)	1673	3410	92
29.	Andaman and Nicobar Islands	705	265	0
30.	Chandigarh	9	4	0
31.	Dadra and Nagar Haveli	0	0	0
32.	Daman and Diu	0	0	0
33.	Delhi	96	299	3
34.	Lakshadweep	0	0	0
35.	Puducherry	0	6	0
	Total(UTs)	810	574	3
	Total(all-india)	2483	3984	95

#### **Adverse Impact of Coal Mining on Environment**

2040. SHRI RAM SUNDAR DAS: Will the Minister of COAL be pleased to state:

(a) whether the Government has made any study about the adverse impact of coal mining on the social forestry, environment and health of the people living in an around the coal mining areas/bells;

(b) if so, the details thereof; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) Coal mining activities have some impact on social forestry, environment and health of people living in and around the local mining



areas/belts. Before commencement/enhancement of production from coal mines, the impact on existing Social forestry and environment due to coal mining project are assessed by an Environment Impact Assessment (EIA) study for each project and based on the same, Environmental Management Plans (EMP) are prepared. EMPs deal with measures to be undertaken to mitigate; the impact of pollution, in order to reduce any adverse effect on health of people in & around mine, as per requirement of the project. The EMPs are submitted to Ministry of Environment and Forests (MoEF) for obtaining Environmental Clearance (EC).

(c) The following corrective measures as per Environmental Management Plan (EMP's) of the concerned coal project approved by MOEF as well as the EC conditions given by MoEF are taken up:

**Air pollution control:**

Air pollution is being controlled by regular spraying of water on haul & coal transportation roads by fixed as well as portable water sprinklers, Coal Handling Plants, all coal transfer points, coal & overburden (OB) faces, coal stockpiles etc. Other steps include fitting drills with dust collection systems/wet drilling, black topping/concreting of coal transportation roads. Efforts are being made for use of more & more belt conveyors, rail etc. for coal transportation and minimize road transportation to reduce pollution, as per feasibility. Massive trees plantation in and around mines also minimises the impact of air pollution on neighboring areas.

**Water pollution control:**

Mine water is being passed through sedimentation pond to arrest sediments and clean runoff is being used for beneficial use such as domestic, industrial & agricultural purpose, after treatment to extent possible, before discharging into natural water courses. Effluents from workshops is passed through Oil & Grease Traps and recycled/reused for dust suppression and for cleaning purposes. In major Mines, Domestic effluents are being treated in Domestic Effluent Treatment Plants and in other mines in septic tanks.

**Noise pollution control:**

Noise pollution is controlled through the careful selection of equipment, proper maintenance and insulation. Persons exposed to high noise level are being provided with

car muffs. This is besides tree plantation between work places and residential areas.

**Ecological damage control:**

This is being controlled by plantation on physically & biologically reclaimed mined out areas & on the OB dump areas, plantation in & around mines, road sides, township / residential areas, available vacant spaces and implementation of conservation plan for protection of flora & fauna as per EC. This is apart from the payment made for compensatory afforestation to Forest departments.

In addition the environmental protection measures are taken in compliance to condition of consent to operate from respective State Pollution Control Boards. Regular monitoring of various environmental attributes are carried out as per Environment (Protection) Act, 1986 to assess the efficacy of environmental protection measures taken and if required additional measures are taken to keep the various environmental attributes within the prescribed limits of the Regulatory Agencies.

**Health protection**

Coal India Limited has specific Schemes to protect the health of the people living in and around the coal mining areas/belts. As per the Corporate Social Responsibility Scheme of CIL there is a separate fund allocated @ Rs.5/- per tonne of coal production of last year and the said entire fund is year-marked for expenses towards well being of the people living in and around the coal mining areas/belts and in the state in which projects are situated. From the said fund a lumpsum provision is made for project/schemes for the benefit of Tribal Population in the CSR Policy of Coal India Limited. As per Policy out of total CSR Budget, 8% of the Budget is allocated separately and exclusively in the Annual Plan for undertaking welfare activities for the development of Scheduled Tribes Population.

**Assistance for Libraries**

2041. SHRI VIKRAMBHAI ARJANBHAI MADAM:

SHRI N. DHARAM SINGH:

Will the Minister of CULTURE be pleased to state:

(a) whether financial assistance is provided by the Government for setting up of public libraries in the country including at panchayat, block and district levels under the Centrally sponsored schemes;

(b) if so, the details thereof and the funds allocated, released and utilized for the purpose during each of the last three years and the current year, State/UT-wise;

(c) whether it is true that 9000 libraries across the country are proposed to be digitalized;

(d) if so, the details thereof, State/UT-wise; and

(e) if not, the time by which the said libraries are likely to be digitalised, State/UT-wise?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) Government has established the Raja Rammohun Roy Library Foundation (RRRLF), Kolkata as a funding body for development of public libraries in India.

(b) The funding by RRRLF for public Libraries in last 3 years is as under:-

	(Rupees in Lakh)
2010-11	5208.24
2011-12	4928.54
2012-13	5800.66

(c) Government has approved the National Mission on Libraries (NML) for the 12TH plan of which the National Virtual Library is a component.

(d) Digitization of library records in 629 district libraries is envisaged under the NML Scheme.

(e) Does not arise.

[Translation]

#### **Sale of Medicines at Arbitrary Price**

2042. SHRI JITENDRA SINGH BUNDELA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has taken note that medicines are getting out of the reach of the common man due to the present drug policy;

(b) if so, the reasons therefore and the reaction of the Government thereto;

(c) whether the Government has received complaints that foreign drug companies are selling medicines at arbitrary prices by violating the drug policy;

(d) if so, the details thereof along with the action/steps taken by the Government on such complaints during each of the last three years and the current year; and

(e) the steps being taken by the Government to provide medicines to the people at cheaper rates?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) In pursuance of National Pharmaceutical Pricing Policy, 2012 (NPPP-2012). The Government has notified Drugs (Prices Control) Order, 2013 (DPCO, 2013). As per para 13(2) of the DPCO, 2013, all the existing manufactures of scheduled formulations, selling the branded or generic or both the versions of scheduled formulations at a price lower than the ceiling price (plus local taxes as applicable) so fixed and notified by the Government shall maintain their existing maximum retail price. Therefore, the question of medicines getting out of the reach of the common man due to the present drug policy does not arise. Rather, prices of scheduled formulations has been brought down and the details of reduction in the prices of scheduled formulations effected under DPCO, 2013 as compared to the highest price prevailed prior to the announcement of DPCO, 2013 are as follows:

% reduction with respect to Maximum Price	No. of drugs
0<= 5%	20
5<=10%	31
10<=15%	43
15<=20%	36
20<=25%	56
25<=30%	38
30<=35%	26
35<=40%	31
Above 40%	106
<b>Total</b>	<b>387</b>

(c) and (d) No specific complaint that foreign drug companies are selling medicines at arbitrary prices by violating drug policy has been received.

(e) All the medicines specified in the NLEM-2011 (National List of Essential Medicines) have been included in the first schedule of DPCO, 2013 and brought under price control. National Pharmaceutical Pricing Authority (NPPA) has already notified the ceiling prices in respect of 387 essential medicines under provisions of the said order. Further, for making available quality generic medicines at affordable prices to all the Government launched 'Jan Aushadhi Campaign' in November, 2008 by way of opening up Jan Aushadhi Drug Stores. Since, November, 2008, 158 Jan Aushadhi Stores have been opened in various parts of the country, out of which 76 are functional. A New Business Plan has been approved particularly to address the shortcomings and challenges identified in scaling up the activities.

#### **Setting up of Regional Seed Production Centre**

2043. SHRI ARJUN RAM MEGHWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Directorate of Groundnut Research, Junagarh, Gujarat under the Indian Council of Agricultural Research (ICAR) has any scheme to set up a regional seed production centre;

(b) if so, the details thereof;

(c) the details of the places identified for the purpose;

(d) whether the Government also proposes to set up the said centre in Bikaner, Rajasthan; and

(e) if so, the details thereof and the time by which these centres are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (e); The Directorate of Groundnut Research, Junagadh plans to set up a Regional Seed Production Centre on the land available with National Research Centre on Camel, Bikaner subject to the availability of funds for the purpose in the 12th Plan.

[English]

#### **Onion Prices**

2044. SHRI SURESH KUMAR SHETKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the arrival of kharif produce has softened onion retail prices in the country;

(b) if so, the details thereof; and

(c) the other steps taken by the Government to bring down the prices of onions?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (c) Yes, Madam. The increased arrivals of Kharif produce has brought down the retail price of onion. The details of arrivals and retail process of onion for different centers from October-December, 2013 as provided by National Horticulture Research & Development Foundation (NHRDF) and Department of Consumer Affairs is placed in Statement - I and Statement - II, respectively.

#### **Statement - I**

##### *Arrivals of Onion for Different Centres (October-December 2013)*

Market	Unit: Qtls.		
	October	November	December
Lasalgaon(MS)	42100	175083	125684
Pimpalgaon(MS)	33626	232751	127710
Manmad(MS)	12860	82985	72936
Mahuva(GUJ)	18238	53810	69018
Pune(MS)	175362	185493	133958
Indore(MP)	206098	271587	97860
Kurnool(AP)	22241	40943	10245
Hubli(KNT)	278007	328483	70991
Ahmednagar(MS)	269148	184437	63012
Dhulia(MS)	99687	142775	53797
Bangalore	1639032	710266	306428
Mumbai	164560	172877	93050
Kolkata	69820	57027	33640
Delhi	190152	277717	120346
Hyderabad	201916	226906	64559
Chennai	111800	101700	44950
Dhavangere(KNT)	19120	15950	7280
Belgaon(KNT)	75511	51243	14313

Market	October	November	December	Market	October	November	December
Solapur(MS)	301570	629141	313580	Alwar(RAJ)	6660	126890	94255
Devala(MS)	64671	79919	38637	Jodhpur(RAJ)	16975	15449	7395
Malegaon(MS)	78285	133482	75500	Source: NHRDF * Upto 12-12-2013			

**Statement – II**

*Retail Prices of Onion for Different Centres  
(October-December 2013)*

Unit: (Rs./Kg.)

Centre	Daily Retail Price				
	Current Date	Last Week	Last Fornight	1 Month Back	2 Month Back
	11/12/2013	4/12/2013	27/11/2013	11/11/2013	11/10/2013
1	2	3	4	5	6
Chandigarh	36	36	50	70	52
Delhi	35	40	48	65	59
Hisar	30	50	65	80	55
Karnal	30	35	45	60	55
Shimla	30	NR	40	70	60
Mandi	31	45	45	70	65
Jammu	NR	35	40	65	45
Amritsar	29	39	49	64	40
Bathinda	NR	NR	40	60	45
Lucknow	30	40	40	50	50
Kanpur	30	40	40	50	50
Varanasi	40	40	45	60	60
Agra	35	50	45	50	50
Dehradun	30	45	45	72	60
Raipur	35	38	45	NR	55
Ahmedabad	40	52	55	58	38
Rajkot	20	20	25	44	28
Bhqpal	30	NR	35	35	45
Indore	25	25	25	40	50
Gwalior	54	55	56	58	65

1	2	3	4	5	6
Jabalpur	30	40	45	60	NR
Mumbai	52	62	62	67	57
Nagpur	48	48	52	52	45
Jaipur	25	25	25	50	45
Jodhpur	40	40	60	NR	NR
Kota	30	45	45	45	45
Patna	25	25	43	48	NR
Bhagalpur	40	30	40	70	NR
Ranchi	30	30	40	60	NR
Bhubaneshwar	30	30	36	40	NR
Cuttack	33	30	35	40	NR
Sambalpur	28	26	35	50	NR
Rourkela	28	25	38	50	NR
Kolkata	40	32	45	60	52
Siliguri	35	35	50	65	NR
Guwahati	35	35	40	60	NR
Shillong	40	80	80	80	66
Aizwal	NR	100	100	100	80
Agartala	58	NR	53	79	NR
Hyderabad	34	37	37	31	41
Vijaywada	31	30	34	36	NR
Visakhapatnam	32	32	36	40	NR
T. Puram	72	79	79	80	61
Ernakulam	77	77	81	81	64
Kozhikode	57	63	63	63	59
Puducherry	30	28	35	48	36
Chennai	31	25	35	45	39
Dindigul	35	35	40	55	40
Thiruchirapalli	29	39	40	50	40

NR - Not Reported

Source: State civil supplies department

[*Translation*]

**Funds for Welfare of Fishermen**

2045. SHRIMATI KAMLA DEVI PATLE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received any proposal from the State Government of Chhattisgarh for grant of Rs. 308.83 lakh under the Centrally sponsored schemes of National Scheme of Welfare of Fishermen and Development of Inland Fisheries and Aquaculture in which Rs. 123.62 lakh has been released while the remaining amount of Rs. 185.21 lakh is yet to be released; and

(b) if so, the time by which the remaining amount is likely to be sanctioned and released?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) The Union Government has received a proposal for release of central share of Rs. 306.75 lakh under the Centrally Sponsored Scheme of National Scheme of Welfare of fishermen and Development of Inland Fisheries and Aquaculture during 2013-14. A sum of Rs. 98 lakh and Rs. 56 lakh was released as first installment under the Centrally Sponsored Scheme -"National Scheme of Welfare of fishermen" and "Development of Inland Fisheries and Aquaculture" respectively. The balance amount is released after the first installment is utilized and its progress report submitted.

[*English*]

**National Dairy Plan**

2046. SHRI S.S. RAMASUBBU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has launched the National Dairy Plan in various States of the country;

(b) if so, the details thereof and the amount allocated for the same, State-wise;

(c) whether it is proposed to expand the scheme throughout the country in the near future; and

(d) if so, the details thereof and the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE

MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) The Government of India has approved the National Dairy Plan Phase-I (NDP-I) for a period of six years from 2011-12 to 2016-17 on 16th March, 2012 as a Central Sector Scheme with the following objectives:

- (i) To help increase productivity of milch animals and thereby increase milk production to meet the rapidly growing demand for milk.
- (ii) To help provide rural milk producers with greater access to the organized milk processing sector.

The Scheme is demand driven and no state-wise allocation is made. However, the State wise sub projects approved and total outlays under NDP-I as on 12.12.2013 is given in Statement.

(c) and (d) NDP-I is focusing on 14 major milk producing States of Andhra Pradesh, Bihar, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal which account for over 90 per cent of the country's milk production, having 87 per cent of breedable cattle and buffalo population and 98 per cent of the fodder resources. However, the benefits of the Scheme will be available to all the States through access to quality disease free semen doses produced at semen stations being supported under NDP I.

Two sub projects from the State of Uttarakhand for strengthening of semen station and production of high genetic merit bulls through progeny testing programme have also been approved since there exists a semen station consistently graded "A" or "B" by Central Monitoring Unit of Government of India and has experience, potential and breeds of bulls to be produced under NDP-I.

**Statement**

*State Wise Sub Projects Approved and Funds Allocated Under National Dairy Plan -I as on 12.12.2013*

State	Projects Approved (Number)	Total Outlay (Rs. In lakh)
1	2	3
Andhra Pradesh	11	5,524
Bihar	1	200

1	2	3
Gujarat	26	27,537
Haryana	5	3,361
Karnataka	15	13,250
Kerala	8	2,759
Madhya Pradesh	5	1,293
Maharashtra	15	4,550
Odisha	3	814
Punjab	9	4,996
Rajasthan	16	14,226
Tamil Nadu	2	4,574
Uttar Pradesh	8	4,359
Uttarakhand	2	2,081
West Bengal	7	1,921
Grand Total	133	91,445

[Translation]

#### **Small Pulse Processing Units**

2047. SHRI BADRI RAM JAKHAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether assistance is being provided to set up small pulse processing units in the country;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the manner in which the Government proposes to assist such processing units ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Yes, Madam.

(b) In order to assist the entrepreneurs and agro-

processing industries, Ministry of Food Processing Industries (MFPI) implemented the Scheme for Technology Upgradation/ Establishment/Modernization of Food Processing Industries during 11th Plan. The Scheme is specifically aimed at creation of new processing capacity and up-gradation of existing processing capabilities for various sectors like Milk, Fruit and Vegetables, Meat, Poultry, Fishery, Wine, Consumer Items and Grain Milling (including pulse milling).

Under the above Scheme, Ministry extended financial assistance to food processing units including fruits and Vegetables units in the form of grants-in-aid to the implementing agencies/entrepreneurs @25% of the cost of plant and machinery and technical civil works subject to a maximum of Rs. 50.00 lakhs in general areas, or @33.33% subject to maximum of Rs. 75.00 lakhs in difficult areas such as Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and North-Eastern States, Andaman and Nicobar Islands, Lakshadweep and ITDP areas in the country. The details of financial assistance provided to the food processing units in the various States/UTs in the country during 11th Plan and during the 12th Plan (2012-13 and 2013-14) towards committed liabilities of 11th Plan under the above said Scheme is given in the enclosed Statement.

(c) and (d) During 12th Plan (2012-13), Government has launched a Centrally Sponsored Scheme-National Mission on Food Processing (NMFP) through States /UTs with an objective of decentralization of implementation of Ministry's schemes, which will lead to substantial participation by State Governments/UTs. The above Scheme of Technology Upgradation/ Establishment/ Modernisation of Food Processing Industries has been subsumed in the NMFP w.e.f. 01.04.2012 (2012-13). Under the Mission, all the States are empowered to receive, sanction and release grants for eligible entrepreneurs/agencies etc.

**Statement**

*State-Wise no. of Units Assisted and Financial Assistance Provided During 11th Five Year Plan, FY 2012-13 & FY 2013-14 Under the Scheme for Technology Upgradation/ Establishment/ Modernization of FPIs.*

(Rs. in Lakh)

Sl. No.	State	11th Five Year Plan		2012-13		2013-14 (upto 30.11.13)	
		Nos.	Amount	Nos.	Amount	Nos.	Amount
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	267	5000.36	221	4245.35	140	2869.52
2.	Andaman and Nicobar Islands	0	0.00	0	0.00	0	0.00
3.	Arunachal Pradesh	6	460.23	0	0.00	1	34.34
4.	Assam	89	2156.18	18	376.12	6	162.84
5.	Bihar	20	388.14	2	36.43	1	10.59
6.	Chandigarh	7	163.08	0	0.00	2	32.58
7.	Chhattisgarh	116	1348.59	149	1753.67	63	734.95
8.	Delhi	28	703.93	9	198.70	6	118.12
9.	Goa	6	140.83	1	19.42	5	93.31
10.	Gujarat	271	5318.80	53	858.71	75	1369.82
11.	Haryana	129	2056.66	86	1122.16	34	565.53
12.	Himachal Pradesh	48	1329.46	5	133.45	10	260.16
13.	Jammu and Kashmir	30	379.15	2	16.43	3	55.27
14.	Jharkhand	10	155.18	4	76.53	2	37.67
15.	Karnataka	168	2703.15	81	1271.03	65	800.74
16.	Kerala	183	3302.71	15	252.44	42	731.09
17.	Madhya Pradesh	79	1235.06	31	422.19	30	404.98
18.	Maharashtra	587	9047.41	137	1864.79	162	2310.66
19.	Manipur	24	484.69	21	467.49	23	628.45
20.	Meghalaya	7	390.83	1	5.42	1	5.42
21.	Mizoram	1	11.00	0	0.00	0	0.00
22.	Nagaland	7	276.89	2	14.21	0	0.00
23.	Odisha	31	566.96	15	259.00	4	69.31
24.	Puducherry	3	56.30	6	150.00	1	25.00



1	2	3	4	5	6	7	8
25.	Punjab	262	3337.58	231	2420.76	82	947.11
26.	Rajasthan	249	3371.20	41	615.63	48	526.58
27.	Sikkim	0	0.00	0	0.00	0	0.00
28.	Tamil Nadu	229	4101.63	44	689.19	57	972.11
29.	Tripura	3	53.84	0	0.00	0	0.00
30.	Uttar Pradesh	238	4545.22	39	622.29	58	1033.00
31.	Uttarakhand	38	1117.07	5	115.49	7	224.69
32.	West Bengal	93	1817.99	8	186.85	18	389.89
33.	MM IV	0	0.00	5	426.28	0	0.00
Total		3229	56020.10	1232	18620.00	946	15414.01

#### Import of Processed Food Products

2048. SHRI SURENDRA SINGH NAGAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether import of processed food products are posing adverse impact on the indigenous food processing industries;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether some Indian companies are using foreign company brands for their processed food items; and

(d) if so, the action taken against such companies ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Import of processed food products are permitted subject to compliance of regulatory standards and on payment of prescribed import duties as per the prevailing rates. Food Processing Industries has been growing at an Average Annual Growth Rate of around 8.6 percent in terms of its contribution to GDP as compared to little less than 4 percent and 8 percent by Agriculture and manufacturing sectors respectively for the last five years ending 2011-12. Therefore, there is no indication of any adverse impact on Food Processing Sector in general solely on account of import of processed food products.

(c) and (d) The Trade Mark Act, 1999 seeks to protect the interest of the registered proprietors of the Trade Marks. The Act also provides for the prevention of the use of fraudulent marks including penalties and procedures connected thereto. The registration of trademarks is not mandatory and many companies may prefer not to register their trademarks.

[English]

#### Fish Production

2049. SHRI R. DHRUVA NARAYANA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Fisheries Development Board has decided to achieve the target of 1 crore tonne of Fish production in the country;

(b) if so, the details thereof; and

(c) the present status (thereof?)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) Yes, Madam.

The National Fisheries Development Board (NFDB) has drawn up strategies for development of Fisheries and aquaculture in the country envisaged for achieving the target of 6% annual growth in fish production during 12th Five Year Plan (2012-2017) with an aim of achieving overall fish production of 115.79 lakh tonnes contributing about

79.10 lakh tonnes from inland sector and 36.69 lakh tonnes from marine sector respectively by the end of 12th Plan period. Current fish production (2012-13) in the country is estimated at 90.40 lakh tonnes with the contribution of 57.19 lakh tonnes from inland sector and 33.21 lakh tonnes from marine.

#### **Use of Groundwater Resources**

2050. SHRI G.M. SIDDESHWARA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has recently launched an awareness programme to educate farmers on sustainable use of groundwater resources in rainfed areas of the country;

(b) if so, the details thereof;

(c) whether the Government has launched this programme through the print/electronic media for the farmers;

(d) if so, the details thereof; and

(e) the success achieved so far, in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (d) Government has constituted Advisory Council on Mass Awareness on Water Conservation in June, 2013 with the objective to initiate a major awareness campaign on water conservation to propagate the policies and programmes of Ministry of Water Resources with a view to achieve the goals of the National Water Policy 2012 and National Water Mission. Mass awareness campaigns on various aspects of ground water management were organized by Central Ground Water Board (CGWB). So far about 455 mass awareness programmes on rain water harvesting and artificial recharge to ground water throughout the country involving Central/State/Non-Government/Voluntary/Welfare Organizations, educational institutions, industries, and individuals were conducted. Films produced by Central Ground Water Authority on rain water harvesting, ground water pollution etc., were shown during various mass awareness programmes. Apart from these Jal Yatras, Run for Water, Speech Competition, Hoardings, Distribution of brochures, Exhibition on water Conservation and Protection were also organized.

Ministry of Agriculture is implementing a scheme namely Mass Media Support to Agriculture Extension to spread awareness about modern technologies and research in agriculture and allied areas. Under this scheme, agriculture related programmes covering various aspects of agriculture including judicious use and conservation of water are broadcast through Doordarshan, All India Radio and private channels.

(e) Stage of ground water development has increased from 58% in 2004 to 61% in 2009 where as Blocks/Mandals/Talukas categorized as overexploited, critical and semi critical have reduced from 29% to 26% during this period.

#### **Compensation to Farmers Affected by Fencing**

2051. SHRIMATI HARSIMRAT KAUR BADAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether farmers whose land fell under the fencing of Indo-Pak borders have been adequately compensated;

(b) whether farmers and the State Government of Punjab have been demanding more compensation as the amount paid to farmers so far remained grossly inadequate;

(c) whether the Government has imposed restrictions on number of crops, types of crops and movement of farmers to go to their fields; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per the available records, the land compensation for fencing along Indo-Pakistan Border except Jammu Sector, has been paid by the Government. In Jammu Sector, about 44 feet wide strip of land along 179 km. Had been occupied for which compensation has not been paid so far.

(b) No such demand has been received from the Government of Punjab with respect to land acquired for fencing. However, the Government of Punjab has requested the Government of India to pay annual compensation to the farmers for loss of income on account of restriction of crops and restricted access to their fields between international border and border fencing.

(c) and (d) In Punjab, crops like sugarcane, cotton and mustard etc. Having height of more than 4 feet are restricted

for cultivation ahead of fencing due to security reasons and to have clear observations ahead of fence, maintain vigil on the activities of anti-national elements and Pak Rangers.

Farmers whose lands are ahead of fencing are allowed to cultivate land everyday from 0700 hrs. to 1730 hrs. During summer season and from 0800 hrs. to 1630 hrs. In winter season. However, during harvesting/sowing, due relaxation for opening/closing of fencing gates is given to farmers after consultation with them.

#### **Allocation of Coal Blocks**

2052. SHRI A.K.S. VIJAYAN:

SHRI MANOHAR TIRKEY:

Will the Minister of COAL be pleased to state:

(a) whether in order to enhance coal production the Government has entrusted private sector with the responsibility of producing coal by allocating them coal blocks;

(b) if so, the details thereof during each of the last three years and the current year, and company-wise;

(c) if so, the target fixed for coal production and the actual quantity of coal produced by the private sector upto September, 2013;

(d) whether the Government is considering to allow Public-Private Partnership (PPP) in exploitation of coal in the country, if so, the details thereof; and

(e) the action plan drawn up by the Government in 12th Five Year Plan in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) The company-wise details of captive coal blocks allocated to the private companies during each of the last three years (2010, 2011, 2012) and the current year (2013) is given below:-

Name of the company (ies)	Name of coal block	Date of allocation
1	2	3
Sakhigopal Integrated Power Company Ltd. (SPV of first additional Odisha UMPP)	Bankhui	21.06.2010

1	2	3
API Ispat & Powertech Pvt. Ltd.	Rajgamar Dipside (Deavnara)	14.10.2011
CG Sponge Manufacturers Consortium Pvt. Ltd.	Rajgamar Dipisde (Deavnara)	14.10.2011
SKS Ispat & Power Ltd. (along with Coal India Ltd.)	Vijay Central	01.11.2011

No allocations have been made to private companies during the year 2012 and 2013.

(c) The target fixed for coal production from the captive coal blocks for the year 2013-14 is 46.15 million tonnes and the production achieved during the year 2013-14 (Upto October, 2013-Provisional) is 21.740 million tonnes (13.645 million tonnes for private companies and 8.095 million tonnes for government companies).

(d) and (e) The Finance Minister in his Budget speech while presenting the Budget for 2013-14 made an announcement for Public Private Participation (PPP) with Coal India Ltd. as one of the partners for augmentation of coal production in the country. Accordingly, a Committee has been set up under the chairmanship of Secretary (Coal) with representatives from Planning Commission, Ministry of Finance (DEA), Ministry of Labour, Ministry of Law & Justice (DLA) among others to recommend a framework for the PPP within the framework of the Coal Mines (Nationalisation) Act, 1973. The Committee deliberated on the various models including engaging Mine Developer cum Operators (MDOs). The Planning Commission in consultation with all the stake holders including Ministry of Coal & Coal India Ltd. (CIL) is in the process of finalizing a Model Concession Agreement (MCA) for engagement of MDOs in CIL.

#### **MPLAD Funds**

2053. SHRI KULDEEP BISHNOI:

SHRI ADAGOORU H. VISHWANATH:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of the Members of Parliament Local Area Development (MPLAD) funds sanctioned and utilised

as well as entitlement of such fund of a parliamentary constituency in the country during each of the last three years and the current year, member-wise and district-wise;

(b) whether there has been any delay in submission of monthly progress report/utilisation certificate and release of MPLAD funds in the country;

(c) if so, the details thereof, State-wise along with the corrective measures taken by the Government in this regard;

(d) whether the Government proposes to review the implementation of projects under the MPLAD Scheme; and

(e) if so, the details and the status thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Under the Members of Parliament Local Area Development Scheme (MPLADS) the entitlement of an MP during the 15th Lok Sabha period is as below:

2009-10 and 2010-11 : Rs. 2 crore per year  
2011-12, 2012-13 and 2013-14 : Rs. 5 crore per year

Funds under MPLADS are non-lapsable. Funds for a particular year can be released by Government of India in subsequent years and funds received in a District in a particular year can be utilized in subsequent years.

The Ministry maintains cumulative data on the release and expenditure of MPLADS funds. The MP-wise details of

entitlement, amount released and expenditure incurred as on 12.12.2013 is given in enclosed Statement.

(b) and (c) Para 6.4(viii) of the Guidelines of MPLADS stipulates that the Nodal District Authority shall submit Monthly Progress Report (MPR) on or before the 10th of the succeeding month.

Para 4.3 of the Guidelines stipulates that the first installment of MPLADS funds will be released subject to submission of provisional Utilisation Certificate (UC) of the previous year for at least 80% of expenditure of the first instalment of the previous year. The second installment will be released inter alia on submission of Utilisation Certificate (UC) of the immediately concluded financial year.

The matter of delay in submission of required documents and certifications (including MPRs and UCs) for release of MPLADS instalments is regularly taken up with the concerned Nodal District Authorities and State Governments by this Ministry on a continuing basis.

(d) and (e) The implementation of the MPLADS works in the field is undertaken by the District Authorities. The monitoring is undertaken by the District Authorities and also by the State Nodal Departments.

On its part, this Ministry also regularly reviews the implementation of the MPLADS through national-level reviews with State Government/District officers. Officers of the Ministry make field visits to States and Districts from time to time to review implementation. The Ministry also undertakes third party physical monitoring of the MPLADS works through independent agencies.

### **Statement**

*Release and Expenditure in Respect of 15th Lok Sabha under the Members of Parliament Local Area Development Scheme (MPLADS) as on 12.12.2013*

(Rs. crore)

Sl. No.	Member of Parliament/ Constituency	Entitle- ment of Consti- tuency	Released by Govern- ment of India	Amount available with Nodal District including Interest etc.	Amount Sanctioned	Expendi- ture Incurred	Unspent Balance	Latest Report Received
1	2	3	4	5	6	7	8	9
STATE: Nominated								
1.	Dr. Charles Dias Ernakulam	19.00	14.00	14.18	17.11	10.20	3.98	October, 13

1	2	3	4	5	6	7	8	9
2.	Smt. Ingrid Mcleod Bilaspur	19.00	16.50	16.67	14.33	12.54	4.13	August,13
	Total:	38.00	30.50	30.85	31.44	22.74	8.11	
STATE : Andhra Pradesh								
1.	Shri Rathod Ramesh Adilabad (ST)	19.00	14.00	14.73	15.59	11.43	3.30	September, 13
2.	Shri G.V. Harsha Kumar Amalapuram(SC)	19.00	11.50	12.48	16.53	10.43	2.05	November,13
3.	Shri Anantha Venkata Rami Reddy Anantapur	19.00	16.50	17.58	17.78	15.04	2.54	October, 13
4.	Shri Sabbam Hari Anakapalle	19.00	16.50	17.26	13.29	11.88	5.38	October, 13
5.	Smt. Panabaka Lakshmi Bapatla	19.00	11.50	12.26	14.33	7.35	4.91	October, 13
6.	Shri Suresh Kumar Shetkar Zahirabad	19.00	16.50	17.28	15.52	12.71	4.57	October, 13
7.	Shri. Sarvey Sathyanarayana Malkajgiri	19.00	14.00	14.74	14.81	10.92	3.82	October,13
8.	Shri Naramalli Sivaprasad Chittoor	19.00	16.50	17.40	16.92	13.45	3.95	October, 13
9.	Shri Y.S. Jagan Mohan Reddy Kadapa	19.00	16.50	17.36	16.73	12.33	5.03	October,13
10.	Shri Kavuri Sambasiva Rao Eluru	19.00	16.50	17.10	17.59	10.99	6.11	October,13
11.	Shri Rayapati Sambasiva Rao Guntur	19.00	16.50	17.40	13.68	10.55	6.85	July, 13
12.	Shri Jaipal Sudini Reddy Chelvella	19.00	11.50	12.25	16.58	11.00	1.25	October, 13
13.	Shri Kristappa Nimmala Hindupur	19.00	16.50	17.50	16.70	15.00	2.50	October, 13

1	2	3	4	5	6	7	8	9
14.	Shri Asaduddin Owaisi Hyderabad	19.00	6.50	7.43	9.75	7.33	0.10	November, 13
15.	Dr. M. Mangapatti Pallam Raju Kakinada	19.00	11.50	12.61	14.54	10.08	2.53	November, 13
16.	Shri Ponnamp Prabhakar Karimnagar	19.00	11.50	12.22	14.58	6.84	5.38	September, 13
17.	Shri. Nama Nageswara Rao Khammam	19.00	16.50	17.37	14.01	12.19	5.18	October, 13
18.	Shri Kotla Jaya Surya Prakash Reddy Kurnool	19.00	16.50	17.46	18.56	15.73	1.73	October, 13
19.	Shri Konakalla Narayana Rao Machilipatnam	19.00	14.00	14.15	15.19	9.38	4.77	September, 13
20.	Shri K. K. Chandrasekhar Rao Mahabubnagar	19.00	16.50	17.34	16.21	10.83	6.51	May, 13
21.	Smt. M. Vijaya Shanthi Medak	19.00	16.50	17.31	16.61	12.66	4.65	October, 13
22.	Shri Komatireddy Raj Gopal Reddy Bhongir	19.00	16.50	17.21	16.25	12.39	4.82	September, 13
23.	Dr. Manda Jagannath Nagarkurnool(SC)	19.00	16.50	17.22	17.46	12.82	4.40	May, 13
24.	Shri Sukender Reddy Gutha Nalgonda	19.00	16.50	17.26	19.11	12.82	4.44	October, 13
25.	Shri S.P.Y. Reddy Nandyal	19.00	16.50	17.36	16.00	12.01	5.35	October, 13
26.	Shri Modugula Venugopala Reddy Narasaraopet	19.00	16.50	17.34	18.56	11.00	6.34	July, 13
27.	Shri Bapiraju Kanumuri Narasapuram	19.00	16.50	17.10	18.63	10.21	6.89	October, 13
28.	Shri Mekapati Rajamohan Reddy Nellore(SC)	19.00	14.00	14.76	17.71	10.71	4.05	October, 13

1	2	3	4	5	6	7	8	9
29.	Shri Madhu Goud Yaskhi Nizam Abad	19.00	11.50	12.58	13.37	7.88	4.70	October, 13
30.	Shri Magunta Srinivasulu Reddy Ongole	19.00	14.00	14.75	18.85	12.36	2.39	October, 13
31.	Shri Porika Naik Balram Mahabubabad(ST)	19.00	16.50	17.36	19.38	13.45	3.91	November, 13
32.	Dr. Gaddam Vivekanand Peddapalle(SC)	19.00	11.50	12.22	14.05	9.93	2.29	September, 13
33.	Shri Aruna Kumar Vundavalli Rajahmundry	19.00	16.50	17.45	14.08	11.69	5.76	November, 13
34.	Shri Annayyagari Sai Prathap Rajampet	19.00	16.50	17.25	16.92	14.23	3.02	October, 13
35.	Shri M. Aryan Kumar Yadav Secunderabad	19.00	16.50	17.54	18.84	14.59	2.95	November, 13
36.	Shri V. Kishore Chandra Deo Araku(ST)	19.00	16.50	17.24	17.93	12.23	5.01	October, 13
37.	Dr. Kruparani Killi Srikakulam	19.00	16.50	17.30	14.97	11.57	5.73	October, 13
38.	Dr. Jhansi Lakshmi Botcha Vizianagaram	19.00	19.00	19.65	18.10	15.17	4.48	October, 13
39.	Dr. Chinta Mohan Tirupati(SC)	19.00	6.50	7.42	5.18	4.69	2.73	October, 13
40.	Shri Rajagopal Lagadapati Vijayawada	19.00	11.50	11.65	16.87	10.40	1.25	September, 13
41.	Smt. Daggubati Purandeswari Visakhapatnam	19.00	16.50	17.22	15.29	13.66	3.56	September, 13
42.	Shri Rajaiah Siricilla Warangal(SC)	19.00	11.50	12.38	15.79	7.73	4.65	November, 13
	Total :	798.00	618.00	651.49	668.84	479.66	171.83	
STATE: Arunachal Pradesh								
1.	Shri Ninong Ering Arunachal East	19.00	16.50	16.64	15.32	15.32	1.32	October, 13

1	2	3	4	5	6	7	8	9
2.	Shri Takam Sanjoy Arunachal West	19.00	16.50	16.69	14.33	14.33	2.36	September, 13
	Total:	38.00	33.00	33.33	29.65	29.65	3.68	
STATE: Assam								
1.	Dr Biren Singh Engti Autonomous District(ST)	19.00	14.00	14.32	11.79	9.58	4.74	September, 13
2.	Shri Ismail Hussain Barpeta	19.00	11.50	11.65	8.27	6.21	5.44	September,13
3.	Shri Badruddin Ajmal Dhubri	19.00	11.50	11.71	6.15	5.06	6.65	October, 13
4.	Shri Paban Singh Ghatowar Dibrugarh	19.00	16.50	16.95	13.63	12.34	4.61	October, 13
5.	Smt. Bijoya Chakravarty Guwahati	19.00	19.00	19.14	16.58	14.47	4.67	October, 13
6.	Shri Bijoy Krishna Handique Jorhat	19.00	16.50	16.58	11.50	11.45	5.13	May,13
7.	Shri Dip Gogoi Kauabor	19.00	11.50	11.54	6.54	6.20	5.34	September, 13
8.	Shri Lalit Mohan Suklabaidya Karimganj (SC)	19.00	16.50	16.54	10.76	9.30	7.24	June,13
9.	Shri Sansuma Khunggur Bwismuthiary Kokrajhar (ST)	19.00	14.00	14.14	14.14	10.41	3.73	October,13
10.	Smt. Raneer Narah Lakhimpur	19.00	16.50	16.81	13.89	12.05	4.76	November,13
11.	Shri Ramen Deka Mangaldoi	19.00	16.50	16.66	15.74	14.65	2.01	November,13
12.	Shri Rajen Gohain Nowgong	19.00	16.50	16.64	12.41	11.88	4.76	August.13
13.	Shri Kabindra Purkayastha Silchar	19.00	16.50	16.66	11.46	10.12	6.54	March. 13
14.	Shri Joseph Toppo Tezpur	19.00	14.00	15.08	12.76	11.44	3.64	July, 13
	Total :	266.00	211.00	214.42	165.62	145.16	69.26	



1	2	3	4	5	6	7	8	9
STATE: Bihar								
1.	Shri Pradeep Kumar Singh Araria	19.00	11.98	12.18	11.80	6.85	5.32	August, 13
2.	Smt. Meena Singh Arrah	19.00	16.98	17.33	14.31	11.99	5.34	October, 13
3.	Shri Sushil Kumar Singh Auramgabad	19.00	11.98	11.98	7.02	5.62	6.36	August, 13
4.	Shri Baidyanath Prasad Mahto Valmiki Nagar	19.00	11.98	12.24	12.52	11.67	0.56	November, 13
5.	Dr. Sanjay Jaiswal Paschim Champaran	19.00	11.98	12.15	11.21	10.20	1.94	November, 13
6.	Smt. Putul Kumari Banka	19.00	11.98	12.12	7.72	4.66	7.46	September, 13
7.	Shri Radha Mohan Singh Purvi Champaran	19.00	11.98	12.48	14.16	11.47	1.00	November, 13
8.	Dr. Monazir Hassan Begusarai	19.00	16.98	17.02	18.35	13.53	3.48	October, 13
9.	Shri Vishwa Mohan Kumar Supaul	19.00	16.98	17.13	17.09	15.05	2.08	November, 13
10.	Shri Syed Shahnawaz Hussain Bhagalpur	19.00	11.98	12.01	10.61	4.58	7.42	January, 13
11.	Shri Lalu Prasad Saran	19.00	11.98	11.98	8.61	8.51	3.46	October, 13
12.	Shri Jagadanand Singh Buxar	19.00	16.98	17.17	14.13	13.23	3.94	October, 13
13.	Smt. Aswamedh Devi Ujjarpur	19.00	16.98	17.09	14.03	9.60	7.48	October, 13
14.	Shri Kirti Azad Darbhanga	19.00	11.98	12.17	14.23	4.74	7.42	September, 13
15.	Shri Hari Manjhi Gaya (SC)	19.00	11.98	12.12	12.37	9.79	2.32	September, 13
16.	Shri Purnmasi Ram Gopalganj (SC)	19.00	16.98	17.16	15.90	13.01	4.14	October, 13

1	2	3	4	5	6	7	8	9
17.	Shri Ram Sundar Das Hajipur(SC)	19.00	14.48	14.64	12.82	9.72	4.92	October, 13
18.	Shri Jagdish Sharma Jahanabad	19.00	14.48	14.59	14.20	9.79	4.80	October, 13
19.	Shri Mangani Lal Mandal Jhanjharpur	19.00	14.48	14.72	18.99	12.05	2.66	November, 13
20.	Shri Nikhil Kumar Choudhary Katihar	19.00	14.48	14.56	16.75	10.43	4.12	October, 13
21.	Shri Dinesh Chandra Yadav Khagaria	19.00	11.98	12.15	12.25	5.41	6.74	September, 13
22.	Shri Mohammad Asrarul Haque Kishanganj	19.00	11.98	12.23	9.38	6.13	6.10	October, 13
23.	Shri Sharad Yadav Madhepura	19.00	14.48	14.69	16.31	11.70	2.98	July, 13
24.	Shri Hukmadeo Narayan Yadav Madhubani	19.00	11.98	12.17	17.32	11.75	0.42	November, 13
25.	Shri Uma Shankar Singh Maharajganj	19.00	9.48	9.63	2.90	2.60	7.02	October, 13
26.	Shri Rajiv Ranjan (Lalan) Singh Munger	19.00	11.98	12.06	11.68	4.57	7.48	September, 13
27.	Shri Ranjan Prasad Yadav Pataliputra	19.00	16.98	17.18	14.70	9.69	7.48	September, 13
28.	Capt. Jainarain Prasad Nishad Muzaffarpur	19.00	11.98	12.32	12.54	9.89	2.42	October, 13
29.	Shri Kaushalendra Kumar Nalanda	19.00	16.98	17.17	16.61	12.07	5.10	October, 13
30.	Dr. Bhola Singh Nawada	19.00	16.98	17.07	16.98	16.58	0.48	November, 13
31.	Shri Shatrughan Prasad Sinha Patna Sahib	19.00	11.98	12.14	9.99	6.41	5.772	September, 13
32.	Shri Mahabali Singh Karakat	19.00	19.48	19.53	17.77	15.00	4.52	October, 20

1	2	3	4	5	6	7	8	9
33.	Shri Bhudeo Choudhary Jamui (SC)	19.00	11.98	12.09	14.63	4.32	7.76	October, 13
34.	Shri Maheshwar Hazari Samastipur(SC)	19.00	16.98	17.14	14.65	10.19	6.94	October,13
35.	Smt. Meira Kumar Sasaram(SC)	19.00	16.98	17.39	13.04	12.58	4.80	October,13
36.	Smt. Rama Devi Sheohar	19.00	14.48	14.54	11.08	9.58	4.96	September,13
37.	Shri Arjun Roy Sitamarhi	19.00	11.98	12.17	11.18	9.67	2.50	September,13
38.	Shri Om Prakash Yadav Siwan	19.00	11.98	12.32	7.95	5.97	6.34	October,13
39.	Dr. Raghuvansh Prasad Singh Vaishali	19.00	14.48	14.61	14.23	10.22	4.38	October,13
40.	Mr. Uday Singh Purnea	19.00	11.98	13.05	7.09	6.88	6.16	October, 13
	Total:	760.00	556.50	564.29	519.10	377.70	186.59	
STATE: Goa								
1.	Shri Shripad Yesso Naik North Goa	19.00	12.50	12.97	12.72	8.51	4.46	October, 13
2.	Shri Francisco Sardinha South Goa	19.00	11.50	12.01	11.85	9.38	2.63	October. 13
	Total :	38.00	24.00	24.98	24.57	17.89	7.09	
STATE: Gujarat								
1.	Shri Harin Pathak Ahmedabad East	19.00	16.58	17.42	14.28	10.80	6.62	September, 13
2.	Shri Naranbhai Kachhadia Amreli	19.00	19.08	19.88	19.14	15.43	4.45	October, 13
3.	Shri Bharatbhai Madhavsinh Solanki Anand	19.00	14.08	15.32	13.31	11.14	4.18	October, 13
4.	Shri Mukesh Bhairavdanji Gadhvi Banaskantha	19.00	11.58	12.43	13.76	7.34	5.09	September, 13
5.	Shri Balkrishna Khanderao Shukla (Balu) Vadoara	19.00	11.58	12.49	12.84	7.21	5.28	September, 13

1	2	3	4	5	6	7	8	9
6.	Shri Rajendra Sinh Ghanashyam Sinh Ra Bhavnagar	19.00	11.58	12.71	15.93	9.12	3.59	October, 13
7.	Shri Mansukhbhai Dhanjibhai Vasava Bharuch	19.00	14.08	15.06	13.45	10.36	4.70	August, 13
8.	Dr. Kirit Premjibhai Solanki Ahmedabad West(SC)	19.00	16.58	17.42	18.56	11.06	6.36	September, 13
9.	Shri Ramsinh Patalyabhai Rathwa Chhota Udaipur(ST)	19.00	11.58	12.61	16.71	8.11	4.50	October, 13
10.	Shri Dinsha J. Patel Kheda	19.00	14.08	15.27	14.64	11.96	3.31	October, 13
11.	Dr. (Smt.) Prabha Kishore Taviad Dahod(ST)	19.00	11.58	12.86	18.80	9.95	2.91	November, 13
12.	Shri Lai Krishna Advani Gandhinagar	19.00	11.58	12.72	11.22	8.92	3.80	October, 13
13.	Shri Prabhatsinh Chauhan Panchmahal	19.00	16.58	17.71	15.57	14.28	3.43	October, 13
14.	Shri Vikrambhai Arjanbhai Maadam Jamnagar	19.00	16.58	17.72	15.01	11.83	5.89	August, 13
15.	Shri Dinubhai Boghabhai Solanki Junagadh	19.00	11.58	12.64	16.01	9.35	3.29	November, 13
16.	Shri Tusharabhai A Chaudhary Bardoli(ST)	19.00	11.58	12.59	12.86	9.71	2.88	October, 13
17.	Shri C. R. Patil Navsari	19.00	14.08	15.13	12.05	10.21	4.92	October, 13
18.	Smt. Poonam Veljibhai Jat Kachchh(SC)	19.00	11.58	12.69	11.82	8.70	3.99	September, 13
19.	Shri Kishanbhai Vestabhai Patel Valsad(ST)	19.00	16.58	17.55	17.64	11.59	5.96	June, 13

1	2	3	4	5	6	7	8	9
20.	Smt Jayshreeben Kanubhai Patel Mahesana	19.00	14.08	15.20	16.76	13.85	1.35	September, 13
21.	Shri Jagdish Thakor Patan	19.00	14.08	15.28	17.51	12.89	2.39	October, 13
22.	Shri Vitthalbhai Hansrajbhai Radadiya Porbandar	19.00	14.08	14.32	14.01	9.68	4.64	September, 13
23.	shri Kuvarjibhai Mohanbhai Bavalia Rajkot	19.00	11.58	11.94	11.55	9.59	2.35	October, 13
24.	Dr. Mahendrasinh P. Chauhan Sabarkantha	19.00	11.58	12.76	13.12	10.27	2.49	October, 13
25.	Smt. Darshana Vikram Jardosh Surat	19.00	11.58	12.44	14.30	9.81	2.63	October, 13
26.	Shri Somabhai Gandadal Koli Patel Surendranagar	19.00	16.58	17.93	19.88	15.32	2.61	October, 13
	Total:	494.00	356.00	382.01	390.73	278.48	103.53	
STATE: Haryana								
1.	Smt. Shruti Choudhry Bhiwani-Mahendragarh	19.00	19.00	19.52	18.02	15.12	4.40	October, 13
2.	Shri Avtar Singh Bhadana Faridabad	19.00	19.00	19.27	16.76	15.72	3.55	October, 13
3.	Shri Kuldeep Bishnoi Hisar	19.00	14.00	14.14	13.41	11.30	2.84	November.13
4.	Dr. Arvind Kumar Sharma Karnau	19.00	16.50	16.87	16.36	13.67	3.20	October, 13
5.	Shri Naveen Jindal Kurukshetra	19.00	16.50	16.81	16.77	13.41	3.40	October, 13
6.	Shri Inderjit Singh Rao Gurgaon	19.00	16.50	16.92	14.37	10.30	6.62	May, 13
7.	Shri Deepender Singh Hooda Rohtak	19.00	16.50	16.88	16.77	13.56	3.32	October, 13

1	2	3	4	5	6	7	8	9
8.	Shri Ashok Tanwar Sirsa(SC)	19.00	19.00	19.25	16.99	14.27	4.98	October, 13
9.	Shri Jitender Singh Malik Sonapat	19.00	16.50	16.80	14.42	11.87	4.93	August, 13
10.	Kmr. Kumari Selja Ambala (SC)	19.00	16.50	16.83	13.50	10.49	6.34	May,13
	Total:	190.00	170.00	173.29	157.37	129.71	43.58	
STATE: Himachal Pradesh								
1.	Shri Anurag Singh Thakur Hamirpur	19.00	19.00	19.87	16.85	14.97	4.90	September.13
2.	Dr. Rajan Sushant Kangra	19.00	16.50	17.83	13.56	13.56	4.27	June.13
3.	Smt. Pratibha Singh Mandi	19.00	19.00	20.27	16.78	15.32	4.95	October,13
4.	Shri Virender Kashyap Shimla (SC)	19.00	16.50	16.78	14.22	11.79	4.99	June,13
	Total :	76.00	71.00	74.75	61.41	55.64	19.11	
STATE: Jammu and Kashmir								
1.	Dr. Mirza Mehboob Beg Anantnag	19.00	16.50	16.83	18.63	13.10	3.73	October, 13
2.	Shri Sharifuddin Shariq Baramullah	19.00	17.50	17.65	18.61	14.44	3.21	October, 13
3.	Shri Madan Lal Sharma Jammu	19.00	19.00	19.25	17.07	14.36	4.89	September, 13
4.	Shri Hassan Khan Ladakh	19.00	19.50	19.55	15.04	13.21	6.34	October, 13
5.	Dr. Farooq Abdullah Srinagar	19.00	15.00	15.27	17.24	10.74	4.53	October, 13
6.	Shri Chaudhary Lal Singh Udhampur	19.00	17.50	17.60	13.54	10.27	7.33	June, 13
	Total:	114.00	105.00	106.15	100.13	76.12	30.03	
STATE: Karnataka								
1.	Shri P.C. Gaddigoudar Bagalkot	19.00	17.11	17.90	16.73	12.53	5.37	October, 13

1	2	3	4	5	6	7	8	9
2.	Shri D. B. Chandre Gowda Bangalore North	19.00	17.11	17.35	19.70	14.84	2.51	August, 13
3.	Shri Ananth Kumar Bangalore South	19.00	14.61	14.97	14.76	11.91	3.06	March, 13
4.	Shri Suresh Chariabasappa Angadi Belgaum	19.00	14.61	14.99	11.51	10.05	4.94	August, 13
5.	Smt. J. Shantha Bellary(ST)	19.00	12.11	12.61	7.22	5.89	6.72	October, 13
6.	Shri N. Dharam Singh Bidar	19.00	14.61	15.01	12.34	10.02	4.99	October, 13
7.	Shri Ramesh Chandappa Jigajinagi Bijapur(SC)	19.00	12.11	12.38	11.70	7.05	5.33	October, 13
8.	Shri Rangaswamy Dhruvanarayana Chamarajanagar(SC)	19.00	17.11	17.46	17.25	13.14	4.32	October, 13
9.	Dr. M. Veerappa Moily Chikballapur	3.93	12.11	12.42	13.63	10.39	2.03	November, 13
10.	Shri Ramesh Vishwanath Katti Chikkodi	19.00	14.61	14.95	13.92	10.08	4.87	August, 13
11.	Shri Jayaprakash Hegde Udupi Chikmagalur	19.00	17.11	17.73	12.91	10.26	7.47	October, 13
12.	Shri Janardhana Swamy Chitradurga(SC)	19.00	14.61	15.18	13.16	10.58	4.60	October, 13
13.	Shri G.M. Siddeswara Davanagere	19.00	17.11	17.60	14.85	14.43	3.17	October, 13
14.	Shri Pralhad Venkatesh Joshi Dharwad	19.00	12.11	13.80	13.30	10.64	3.16	October, 13
15.	Shri Udasi Shivkumar Chanabasappa Haveri	19.00	14.61	15.09	12.89	12.25	2.84	October, 13
16.	Shri Mallikarjun Kharge Gulbarga(SC)	19.00	17.11	17.43	14.86	13.60	3.83	October, 13
17.	Shri H.D. Deve Gowda Hassan	19.00	14.61	14.98	13.74	10.24	4.74	October, 13

1	2	3	4	5	6	7	8	9
18.	Shri Ananth kumar Hegde Uttara Kannada	19.00	12.11	12.75	14.44	5.64	7.11	October, 13
19.	Shri Nalin Kumar Kateel Dakshina Kannada	19.00	17.11	17.72	11.95	10.46	7.26	October, 13
20.	Shri K.H. Muniyappa Kolar(SC)	19.00	12.11	12.67	12.66	11.36	1.31	October, 12
21.	Shri Shivarama Gouda Koppal	19.00	14.61	15.27	13.76	11.07	4.20	October, 13
22.	Kumar Ramaya Mandya	19.00	9.61	10.18	14.91	5.30	4.88	October, 13
23.	Shri D.K. Suresh Bangalore Rural	19.00	14.61	14.99	14.56	10.79	4.20	August, 13
24.	Shri Adagooru H. Vishwanath Mysore	19.00	12.11	12.66	12.11	7.08	5.58	October, 13
25.	Shri S. Pakkirappa Raichur(ST)	19.00	12.11	12.90	10.31	6.84	6.06	October, 13
26.	Shri Raghavendra Yeddyurappa Shimoga	19.00	14.61	15.16	15.59	11.94	3.22	September, 13
27.	Shri G. S. Basavaraj Tumkur	19.00	12.11	12.54	15.05	8.76	3.78	September, 13
28.	Shri P. C. Mohan Bangalore Central	19.00	12.11	12.44	11.58	5.30	7.14	February, 13
	Total:	516.93	396.50	411.05	381.39	282.44	128.61	
STATE: Kerala								
1.	Shri Kumbakudi Sudhakaran Kannur	19.00	12.10	12.96	16.38	9.73	3.23	September, 13
2.	Shri KIC. Venugopal Alappuzha	19.00	17.10	18.00	19.42	13.74	4.26	November, 13
3.	Shri Mullappally Ramachandran Vadakara	19.00	12.10	12.64	19.44	10.25	2.39	October, 13
4.	Shri M. K. Raghavan Kozhikode	19.00	14.60	15.04	21.12	11.68	3.36	October, 13
5.	Shri M. I. Shanavas Wayanad-	19.00	17.10	17.14	17.72	13.84	3.30	September, 13



1	2	3	4	5	6	7	8	9
6.	Shri E. Ahamed Malappuram	19.00	14.60	15.69	16.79	11.99	3.70	November, 13
7.	Prof. K. Varkey Thomas Ernakulam	19.00	12.10	13.02	15.84	8.74	4.28	October, 13
8.	Shri P. T. Thomas Idukki	19.00	14.60	15.34	18.08	14.49	0.85	October, 13
9.	Shri P. Kamnakaran Kasaragod	19.00	12.10	12.68	17.87	9.66	3.02	September, 13
10.	Shri Jose K. Mani Kottayam	19.00	14.60	15.18	19.34	12.07	3.11	November, 13
11.	Shri P. Kuttappan Biju Alathur(SC)	19.00	14.60	15.44	19.40	11.17	4.27	October, 13
12.	Shri Suresh Kodikkunnil Mavelikkara(SC)	19.00	14.60	15.37	18.81	11.53	3.84	October, 13
13.	Shri K. P. Dhanapalan Chalaky	19.00	12.10	12.86	17.21	10.68	2.18	October, 13
14.	Shri Anto Antony Pathanamthitta	19.00	14.60	15.24	15.38	12.37	2.87	October, 13
15.	Shri M. B. Rajesh Palakkad	19.00	14.60	15.30	16.10	11.77	3.53	September, 13
16.	Shri E. T. Mohammed Basheer Ponnani	19.00	14.60	15.58	19.66	11.66	3.92	November, 13
17.	Shri N. Peethambara Kurup Kollam	19.00	12.10	12.84	17.26	10.01	2.83	October, 13
18.	Shri P. C. Chacko Thrissur	19.00	14.60	15.54	18.38	11.88	3.66	October, 13
19.	Dr. Sashi Tharoor Thiruvananthapuram	19.00	12.10	13.04	18.87	13.02	0.02	November, 13
20.	Shri Anirudhan Sampath Attingal	19.00	14.60	15.63	19.81	14.60	1.03	November, 13
	Total:	380.00	279.50	294.53	362.88	234.88	59.65	
STATE: Madhya pradesh								
1.	Shri K. D. Deshmukh Balaghat	19.00	16.53	16.92	16.85	16.85	0.07	July, 13

1	2	3	4	5	6	7	8	9
2.	Smt. Jyoti Dhurve Betul(ST)	19.00	14.03	14.40	13.53	13.53	0.87	July, 13
3.	Shri Ashok Argal Bhind(SC)	19.00	14.03	14.04	11.54	11.54	2.50	June,13
4.	Shri Kailash Joshi Bhopal	19.00	14.03	14.05	12.71	11.55	2.50	June,13
5.	Shri Kamal Nath Chhindwara	19.00	11.53	12.57	16.45	12.37	0.20	October, 13
6.	Shri Shivraj Singh Lodhi Damoh	19.00	16.53	17.07	17.96	15.55	1.52	November, 13
7.	Shri Gajendra Singh Rajukhedi Dhar(ST)	19.00	16.53	16.90	15.39	14.93	1.97	July, 13
8.	Shri Jyotiraditya Madhavrao Scindia Guna	19.00	16.53	17.41	14.30	11.33	6.08	October, 13
9.	Smt. Yashodhara Raje Scindia Gwalior	19.00	14.03	14.56	17.41	11.98	2.58	August,13
10.	Shri Uday Pratap Singh Hoshangabad	19.00	16.53	16.78	11.35	9.79	6.99	March, 13
11.	Smt. Sumitra Mahajan Indore	19.00	16.53	16.93	15.93	13.18	3.75	May,13
12.	Shri Rakesh Singh Jabalpur	19.00	16.53	16.99	15.99	12.36	4.63	July, 13
13.	Shri Virendra Kumar Tikamgarh(SC)	19.00	11.53	12.09	11.76	11.79	0.30	January,13
14.	Shri Jeetendra Singh Bundela Khajuraho	19.00	11.53	12.13	14.10	11.39	0.74	October, 13
15.	Shri Arun Subhashchandra Yadav Khandwa	19.00	14.03	14.31	11.30	9.92	4.39	June,13
16.	Shri Makhan Singh Solanki (Babuji) Khargone(ST)	19.00	14.03	14.44	13.20	11.25	3.19	July,13
17.	Shri Basori Singh Masram Mandla(ST)	19.00	16.53	16.79	10.85	10.05	6.74	May, 13

1	2	3	4	5	6	7	8	9
18.	Km. Meenakshi Natrajan Mandsour	19.00	16.53	16.89	15.94	14.79	2.10	October, 13
19.	Shri Narendra Singh Tomar Morena	19.00	11.53	11.82	11.06	9.81	2.01	November, 13
20.	Shri Narayan Singh Amlabe Rajgarh	19.00	16.53	17.06	14.43	14.63	2.43	October, 13
21.	Shri Deoraj Singh Patel Rewa	19.00	16.53	16.64	16.35	15.50	1.14	September, 13
22.	Shri Bhoopendra Singh Sagar	19.00	19.03	19.60	19.46	17.21	2.39	October, 13
23.	Shri Ganesh Singh Satna	19.00	16.53	17.03	14.54	14.54	2.49	September, 13
24.	Shri. Sajjan Singh Verma Dewas(SC)	19.00	16.53	16.69	13.71	13.71	2.98	June, 13
25.	Smt. Rajesh Nandini Singh Shahdol (ST)	19.00	16.53	17.11	16.39	14.65	2.46	October, 13
26.	Shri Kantilal Bhuria Ratlam(ST)	19.00	11.53	11.71	11.34	9.80	1.91	August, 13
27.	Shri Govind Prasad Mishra Sidhi	19.00	14.03	15.66	16.62	12.50	3.16	October, 13
28.	Shri Premchand Guddu Ujjain(SC)	19.00	19.03	19.41	17.40	17.40	2.01	October, 13
29.	Smt Sushma Swaraj Vidisha	19.00	19.03	19.40	16.90	15.64	3.76	August, 13
	Total :	551.00	444.50	457.53	425.26	379.54	77.99	
STATE: Maharashtra								
1.	Shri Dilipkumar Mansukhlal Gandhi Ahmednagar	19.00	14.35	15.33	18.73	12.22	3.11	September, 13
2.	Shri Sanjay Shamrao Dhotre Akola	19.00	14.35	15.48	19.46	12.88	2.60	September, 13
3.	Shri Anandrao Vithoba Adsul Amravati(SC)	19.00	16.85	17.95	19.28	14.71	3.24	October, 13

1	2	3	4	5	6	7	8	9
4.	Shri Chandrakant Bhaurao Khaire Aurangabad	19.00	14.35	15.38	18.16	13.88	1.50	November, 13
5.	Smt. Supriya Sadanand Sule Baramati	19.00	11.85	12.87	18.47	11.79	1.08	November, 13
6.	Shri Praful Manoharbai Patel BHANDARA-Gondiya	19.00	11.85	13.16	13.87	9.46	3.70	September, 13
7.	Shri Gopinath Pandurang Munde Beed	19.00	11.85	12.05	16.99	11.11	0.94	September, 13
8.	Shri Sanjay Nirupam MUMBAI North	19.00	11.85	12.89	19.79	10.31	2.58	September, 13
9.	Smt. Priya Sunil Dutt Mumbai North-Central	19.00	11.85	12.38	14.43	10.54	1.84	September, 13
10.	Shri Sanjay Dina Patil Mumbai North East	19.00	11.85	12.81	15.20	10.31	2.50	September, 13
11.	Shri Gurudas Vasant Kamat Mumbai North West	19.00	11.85	12.93	14.53	8.15	4.78	September, 13
12.	Shri Milind Murli Deora Mumbai South	19.00	11.85	12.26	13.82	10.73	1.53	October, 13
13.	Shri Eknath Mahadeo Gaikwad Mumbai South Central	19.00	11.85	12.75	12.57	6.93	5.82	October, 13
14.	Shri Prataprao Ganpatrao Jadhav Buldhana	19.00	11.85	13.13	12.76	6.20	6.93	August, 13
15.	Shri Hansraj Gangaram Ahir Chandrapur	19.00	11.85	12.86	15.55	12.34	0.52	September, 13
16.	Shri Marotrao Sainuji Kowase Gadchiroli- Chimur(ST)	19.00	11.85	12.84	16.86	12.81	0.03	June. 13
17.	Shri Haribhau Madhav Jawale Raver	19.00	11.85	12.92	14.44	9.81	3.11	October, 13

1	2	3	4	5	6	7	8	9
18.	Shri Pratap Narayanrao Sonawane Dhule	19.00	11.85	12.86	17.87	12.21	0.65	October, 13
19.	Shri Harishchandra Deoram Chavan Dindori(ST)	19.00	11.85	12.90	15.45	12.62	0.28	September, 13
20.	Shri Subhash Bapurao Wankhede Hingoll	19.00	14.35	14.41	12.82	10.90	3.51	August. 13
21.	Shri Baliram Sukur Jadhav Palghar(ST)	19.00	14.35	15.48	18.85	12.72	2.76	September, 13
22.	Shri A. T. Nana Patil Jalgaon	19.00	11.85	13.02	15.09	8.21	4.81	October, 13
23.	Shri Raosaheb Danve Patil Jalna	19.00	11.85	12.00	14.89	10.70	1.30	September, 13
24.	shri Suresh Kashinath Taware Bhiwandi	19.00	11.85	13.04	16.64	11.51	1.53	September,13
25.	Shri Anand Prakash Paranjpe Kalyan	19.00	11.85	12.93	19.19	12.40	0.53	September, 13
26.	Shri Gajanan Dharmshi Babar Maval	19.00	16.85	17.92	19.21	14.50	3.42	October.13
27.	Shri Sadashiv Rao Dadoba Mandlik Kolhapur	19.00	14.35	15.41	17.41	11.60	3.81	July, 13
28.	Shri Anant Gangaram Geete Raigad	19.00	11.85	12.87	17.26	11.00	1.87	October,13
29.	Shri Jaywant Gangaram Awale Latur(SC)	19.00	11.85	12.96	17.20	12.69	0.27	November, 13
30.	Shri Shivaji Adhalrao Patil Shirur	19.00	16.85	17.95	18.92	13.64	4.31	October, 13

1	2	3	4	5	6	7	8	9
31.	Shri Vilas Baburao Muttemwar Nagpur	19.00	11.85	12.92	9.62	6.98	5.94	October, 13
32.	Shri Bhaskarrao Bapurao Khatgaonkar F Sanded	19.00	14.35	15.42	15.03	11.50	3.92	August, 13
33.	Shri Manikrao Hodlya Gavit Nandurbar(ST)	19.00	16.85	17.17	17.96	14.06	3.11	September, 13
34.	Shri Sameer Magan Bhujbal Nashik	19.00	11.85	12.88	15.65	10.75	2.13	September, 13
35.	Dr. Padamsinha Bajirao Patil Osmanabad	19.00	11.85	13.09	14.61	10.95	2.14	October, 13
36.	Shri Bhausahab Rajaram Wakchaure Shirdi(SC)	19.00	16.85	17.88	18.55	12.56	5.32	September, 13
37.	Shri Ganeshrao Nagorao Dudhgaonkar Parbhani	19.00	16.85	18.04	16.26	11.67	6.37	September, 13
38.	Shri Suresh Kalmadi Pune	19.00	11.85	13.06	13.86	11.23	1.83	October, 13
39.	Shri Sharad Chandra Govindrao Pawar Madwa	19.00	14.35	15.44	16.19	11.53	3.91	October, 13
40.	Shri Mukul Balkrishna Wasnik Ramtek(SC)	19.00	11.85	12.95	10.73	7.85	5.10	October, 13
41.	Dr. Nilesh Narayan Rane Ratnagiri-Sindhudurg	19.00	14.35	15.40	18.92	11.13	4.27	October, 13
42.	Shri Pratik Prakashbapu Patil Sangli	19.00	16.85	17.99	18.88	12.55	5.44	October, 13
43.	Shri Udayanraje Pratapsingh Bhonsle Satara	19.00	11.85	12.90	17.99	12.34	0.56	October, 13
44.	Shri Sushil Kumar Sambhajirao Shinde Solapur(SC)	19.00	11.85	13.02	12.84	6.96	6.06	October, 13

1	2	3	4	5	6	7	8	9
45.	Dr. Sanjeev Ganesh Naik Thane	19.00	11.85	12.98	12.85	7.45	5.53	September, 13
46.	Shri Datta Raghobaji Meghe Wardha	19.00	16.85	17.70	15.34	11.39	6.31	September. 13
47.	Shri Raju ALIAS Devappa Anna Shetti Hatkanangle	19.00	11.85	12.79	15.34	11.73	1.06	July,13
48.	Smt. Bhavana Gawali (Patil) Yavatmal-Washim	19.00	14.35	15.35	18.04	12.39	2.96	September, 13
	Total :	912.00	634.00	680.92	774.37	533.90	47.02	
STATE: Manipur								
1.	Dr. Thokchom Meinya Inner Manipur	19.00	19.00	19.21	16.50	16.07	3.14	October, 13
2.	Shri Thangso Baite Outer Manipur(ST)	19.00	19.00	19.17	16.50	15.35	3.82	October, 13
	Total:	38.00	38.00	38.38	33.00	31.42	6.96	
STATE: Meghalaya								
1.	Shri Vicent H. Pala Shillong	19.00	16.50	17.20	16.98	16.45	0.75	November, 13
2.	Km. Agatha K. Sangma Tura	19.00	14.00	14.56	11.77	11.19	3.37	October, 13
	Total:	38.00	30.50	31.76	28.75	27.64	4.12	
STATE: Mizoram								
1.	Shri C. L Ruala Mizoram (ST)	19.00	16.50	16.62	15.89	15.16	1.46	September, 13
	Total:	19.00	16.50	16.62	15.89	15.16	1.46	
STATE : Nagaland								
1.	Shri C. M. Chang Nagaland	19.00	19.00	19.03	16.53	16.53	2.50	August,13
	Total:	19.00	19.00	19.03	16.53	16.53	2.50	
STATE: Odisha								
1.	Shri Nityananda Pradhan Aska	19.00	11.50	11.77	8.46	4.63	7.14	March,13

1	2	3	4	5	6	7	8	9
2.	Shri Srikant Kumar Jena Balasore	19.00	16.50	16.90	14.78	9.98	6.92	September, 13
3.	Shri Sidhant Mohapatra Berhampur	19.00	11.50	11.78	7.61	4.67	7.11	March,13
4.	Shri Arjun Charan Sethi Bhadrak(SC)	19.00	16.50	16.83	14.32	11.37	5.46	June,13
5.	Dr. (Prof.) Prasanna Kumar Patasani Bhubaneswar	19.00	16.50	16.88	13.64	10.85	6.03	October, 13
6.	Shri Kalikesh Narayan Singh Deo Bolangir	19.00	16.50	16.70	11.66	9.61	7.09	March,13
7.	Shri Bhartruhari Mahtab Cuttack	19.00	16.50	16.98	12.25	11.31	5.67	September, 13
8.	Shri Rudra Madhab Ray Kandhamal	19.00	16.50	16.82	16.44	13.24	3.58	October,13
9.	Shri Tathagata Satpathy Dhenkanal	19.00	14.00	14.25	12.23	10.34	3.91	October,13
10.	Shri Bibhu Prasad Tarai Jagatsinghpur(SC)	19.00	16.50	16.83	12.51	11.56	5.27	July,13
11.	Shri Mohan Jena Jajpur(SC)	19.00	11.50	11.79	12.97	10.71	1.08	November, 13
12.	Shri Bhakta Charan Das Kalahandi	19.00	16.50	16.91	11.83	9.46	7.45	January,13
13.	Shri Baijayant Panda Kendrapara	19.00	11.50	11.84	13.95	7.80	4.04	September, 13
14.	Shri Yashbant Narayan Singh Laguri Keonjhar(ST)	19.00	16.50	16.76	13.04	11.04	5.72	October, 13
15.	Shri Jayaram Pangi Koraput(ST)	19.00	11.50	11.89	10.76	6.08	5.81	October, 13
16.	Shri Laxman Tudu Mayurbhanj (ST)	19.00	19.00	19.33	17.38	14.75	4.58	October,13
17.	Shri Pradeep Majhi Nabarangpur(ST)	19.00	11.50	11.83	13.44	10.66	1.17	October,13
18.	Shri Sunjay Bhoi Bargarh	19.00	11.50	11.70	11.17	9.27	2.43	October, 13



1	2	3	4	5	6	7	8	9
19.	Shri Pinaki Misra Puri	19.00	16.50	16.93	13.26	12.72	4.21	October, 13
20.	Shri Amamath Pradhan Sambalpur	19.00	16.50	16.96	16.44	12.21	4.75	October, 13
21.	Shri Hemanand Biswal Sundargarh (ST)	19.00	14.00	14.34	10.86	9.65	4.69	August, 13
	Total:	399.00	309.00	316.02	269.00	211.91	104.11	
STATE: Punjab								
1.	Shri Navjot Singh Sidhu Amritsar	19.00	14.00	14.38	11.84	9.45	4.93	October, 13
2.	Smt. Harsimrat Kaur Badal Bhatinda	19.00	19.00	19.58	17.06	14.61	4.97	October, 13
3.	Smt. Paramjit Kaur Gulshan Faridkot(SC)	19.00	19.00	19.53	16.67	14.59	4.94	October, 13
4.	Shri Sher Singh Ghubaya Firozpur.	19.00	16.50	17.01	16.68	14.97	2.04	November, 13
5.	Shri Partap Singh Bajwa Gurdaspur	19.00	14.00	14.52	11.87	10.49	4.03	October, 13
6.	Smt. Santosh Chowdhary Hoshiarpur(SC)	19.00	19.00	19.48	16.86	14.67	4.81	October, 13
7.	Shri Mohinder Singh Kaypee Jalandhar(SC)	19.00	11.50	12.11	11.98	10.57	1.54	October, 13
8.	Shri Manish Tewari Ludhiana	19.00	16.50	17.07	14.06	11.36	5.71	September, 13
9.	Smt. Preneet Kaur Patiala	19.00	19.00	19.50	16.72	16.05	3.45	October, 13
10.	Shri Sukhdev Singh Libra Fatehgarh Sahib(SC)	19.00	16.50	17.13	11.71	9.67	7.46	April, 13
11.	Shri Ravneet Singh Anandpur Sahib	19.00	19.00	19.58	17.06	14.59	4.99	October, 13

1	2	3	4	5	6	7	8	9
12.	Shri Vijay InderSingla Sangrur	19.00	16.50	17.10	13.62	9.96	7.14	August, 13
13.	Dr. Rattan Singh Ajnala Khadoor Sahib	19.00	19.00	19.51	16.84	15.92	3.59	September, 13
	Total:	247.00	219.50	226.50	192.97	166.90	59.60	
STATE: Rajasthan								
1.	Shri Sachin Pilot Ajmer	19.00	14.00	14.28	14.55	11.50	2.78	May, 13
2.	Shri Jitendra Singh Alwar	19.00	11.50	11.51	12.52	9.37	2.14	September, 13
3.	Shri Tarachand Bhagora Banswara(ST)	19.00	14.00	14.40	13.77	11.51	2.89	August, 13
4.	Shri Harish Choudhary Barmer	19.00	11.50	11.50	12.88	9.26	2.24	September, 13
5.	Shri Gopal Singh Shekhawat Rajsamand	19.00	16.50	16.75	11.48	9.26	7.49	January, 13
6.	Shri Ratan Singh Bharatpur(SC)	19.00	16.50	16.50	13.62	11.11	5.39	August, 13
7.	Dr. C. P. Joshi Bhilwara	19.00	11.50	11.85	7.40	6.48	5.37	April, 13
8.	Shri Arjun Ram Meghwal Bikaner(SC)	19.00	14.00	14.00	14.40	10.58	3.42	September, 13
9.	Dr. (Kum.) Girija Vyas Chittorgarh	19.00	16.50	16.78	15.23	11.24	5.54	October, 13
10.	Shri Ram Singh Kaswan Churu	19.00	16.50	17.18	18.82	13.51	3.67	October, 13
11.	Shri Kirodilal Lal Meena Dausa(ST)	19.00	16.50	16.74	14.01	11.59	5.15	April, 13
12.	Shri Bharat Ram Meghwal Ganganagar(SC)	19.00	16.50	16.98	15.08	13.50	3.48	August, 13
13.	Shri Lal Chand Kataria Jaipur Rural	19.00	16.50	17.02	17.20	16.98	0.04	July, 13
14.	Shri Devji Mansingram Patel Jalore	19.00	16.50	16.71	15.30	11.84	4.87	August, 13

1	2	3	4	5	6	7	8	9
15.	Shri Dushyant Singh Jhalawar-Baran	19.00	16.50	16.50	12.91	10.55	5.95	June, 13
16.	Shri Sheesh Ram Ola Jhunjhunu	19.00	16.50	16.83	17.02	14.00	2.83	October, 13
17.	Smt. Chandresh Kumari Katoch Jodhpur	19.00	14.00	14.35	11.01	9.37	4.98	May, 13
18.	Shri Ijyaraj Singh Kota	19.00	14.00	14.29	11.63	9.39	4.90	July, 13
19.	Dr. (Smt.) Jyoti Mirdha Nagaur	19.00	11.50	11.69	13.77	9.21	2.48	July,, 13
20.	Shri Badri Ram Jakhar Pali	19.00	16.50	16.98	12.66	10.07	6.91	May, 13
21.	Shri Khiladi Lal Bairwa Karauli-Dholpur(SC)	19.00	14.00	14.03	11.50	10.06	3.97	May, 13
22.	Shri Namu Narain Meena Tonk-Sawai Madhopur	19.00	16.50	16.59	11.93	11.15	5.44	May, 13
23.	Shri Mahadeo Singh Khandela Sikar	19.00	16.50	16.89	16.64	11.96	4.93	July, 13
24.	Dr. Mahesh Joshi Jaipur	19.00	16.50	16.89	17.47	16.87	0.02	August, 13
25.	Shri Raghuvir Singh Meena Udaipur(ST)	19.00	16.50	16.50	15.07	10.88	5.62	July, 13
	Total:	475.00	377.50	383.74	347.87	281.24	102.50	
STATE: Sikkim								
1.	Shri Prem Das Rai Sikkim	19.00	16.50	16.87	18.95	12.50	4.37	October, 13
	Total :	19.00	16.50	16.87	18.95	12.50	4.37	
STATE: Tamil Nadu								
1.	Dr. S. Jagathrakshakan Arakkonam	19.00	16.53	16.92	16.39	16.16	0.76	November, 13
2.	Shri Viswanathan Perumal Kancheepuram(SC)	19.00	16.53	16.74	18.07	13.87	2.87	November, 13

1	2	3	4	5	6	7	8	9
3.	Shri Thirumaa Valavan Thol Chidambaram(SC)	19.00	14.03	14.49	18.74	13.79	0.70	October, 13
4.	Shri P. R. Natarajan Coimbatore	19.00	11.53	12.07	15.83	6.39	5.68	October, 13
5.	Shri Sambandam Keerapalayam Alagiri Cuddalore	19.00	14.03	14.48	18.74	14.16	0.32	October, 13
6.	Shri R. Thamaraiselvan Dharamapuri	19.00	16.53	16.91	18.69	11.14	5.77	October, 13
7.	Shri N.S.V. Chitthan Dindigul	19.00	14.03	14.40	13.21	11.09	3.31	January, 13
8.	Shri M. Krishnasswamy Arani	19.00	16.53	16.86	17.97	13.69	3.17	October, 13
9.	Shri Munisamy Thambidurai Karur	19.00	14.03	14.59	17.42	13.38	1.21	November, 13
10.	Shri E.G. Sugavanam Krishnagiri	19.00	11.53	12.15	15.93	10.91	1.24	August, 13
11.	Shri Dayanidhi Maran Chennai Central	19.00	6.53	7.07	11.01	2.89	4.18	October, 13
12.	Shri T. K.S. Elangovan Chennai North	19.00	11.53	12.06	9.14	6.06	6.00	October, 13
13.	Shri C. Rajendran Chennai South	19.00	11.53	12.15	14.39	11.30	0.85	October, 13
14.	Shri M. K. Alagiri Madurai	19.00	14.03	14.52	18.69	11.72	2.80	November, 13
15.	Shri O. S. Manian Mayiladuthurai	19.00	14.03	14.34	19.32	13.02	1.32	September, 13
16.	Shri A.K.S. Vijayan Nagapattinam(SC)	19.00	14.03	14.80	13.23	10.39	4.41	February, 13
17.	Shri K. Murugesan Anandan Viluppuram(SC)	19.00	16.53	16.65	18.25	13.41	3.24	October, 13
18.	Shri Andimuthu Raja Nilgiris(SC)	19.00	14.03	14.11	14.96	12.02	2.09	September, 13
19.	Shri Adhi Sankar Kallakurichi	19.00	16.53	16.64	18.74	13.91	2.73	October, 13

1	2	3	4	5	6	7	8	9
20.	Dr. Ponnusamy Venugopal Tiruvallur(SC)	19.00	14.03	14.28	13.75	10.42	3.86	July, 13
21.	Shri D. Napoleon Perambalur	19.00	16.53	16.92	17.48	13.82	3.10	September, 13
22.	Shri K. Sugumar Pollachi	19.00	14.03	14.57	14.76	9.70	4.87	October, 13
23.	Shri S. Gandhiselvan Namakkal	19.00	14.03	14.63	13.56	11.58	3.05	July, 13
24.	Shri K.J. K. Ritheesh Shivakumar Ramanathapuram	19.00	14.03	14.09	18.86	13.84	0.25	October, 13
25.	Shri A. Ganeshamurthi Erode	19.00	16.53	16.90	16.38	13.89	3.01	September, 13
26.	Shri S. Semmalai Salem	19.00	14.03	14.71	13.47	10.20	4.51	January, 13
27.	Shri Palaniappan Chidambaram Sivaganga	19.00	16.53	16.98	17.89	12.93	4.05	October, 13
28.	Shri C. Sivasami Tiruppur	19.00	14.03	14.45	17.88	12.29	2.16	October, 13
29.	Shri Thalikkottai Rajuthevar Baalu Sriperumbudur	19.00	11.53	11.74	14.07	8.08	3.66	November, 13
30.	Shri P. Lingam Tenkasi(SC)	19.00	16.53	17.00	17.85	12.59	4.41	October, 13
31.	Shri S.S. Palanimanickam Thanjavur	19.00	14.03	14.18	17.44	13.20	0.98	October, 13
32.	Shri Danapal Venugopal Tiruvannamalai	19.00	16.53	16.87	17.73	13.61	3.26	September, 13
33.	Shri S. R. Jeyadurai Thoothukkudi	19.00	16.53	17.28	14.73	14.02	3.26	June, 13
34.	Shri J M. Aaroon Rasheed Theni	19.00	14.03	14.05	16.16	11.16	2.89	September, 13
35.	Shri P. Kumar Tiruchirappalli	19.00	11.53	11.58	13.96	11.36	0.22	May, 13

1	2	3	4	5	6	7	8	9
36.	Shri S.S. Ramasubbu Tirunelveli	19.00	16.53	16.93	18.71	15.76	1.17	October, 13
37.	Shri Manicka Tagore Virudhunagar	19.00	14.03	14.96	16.37	7.00	7.96	August, 13
38.	Smt. Davidson J. Helen Kanniyakumari	19.00	16.53	16.86	18.77	15.18	1.68	November, 13
39.	Shri Abdul Rahman Vellore	19.00	16.53	16.90	18.97	16.70	0.20	November, 13
	Total :	741.00	562.00	577.66	637.51	466.63	11.03	
STATE: Tripura								
1.	Shri Baju Ban Riyan Tripura East(ST)	19.00	7.50	8.04	9.00	4.63	3.41	October, 13
2.	Shri Khagen Das Tripura West	19.00	16.50	16.51	14.12	11.81	4.70	September, 13
	Total:	38.00	24.00	24.55	23.12	16.44	8.11	
STATE: Uttar Pradesh								
1.	Dr. (Prof.) Ram Shankar Verma Agra(SC)	19.00	16.56	16.82	14.20	14.20	2.62	September, 13
2.	Shri Raja Ram Pal Akbarpur	19.00	14.06	14.40	11.90	11.23	3.17	October, 13
3.	Smt. Raj Kumari Chauhan Aligarh	19.00	19.06	19.46	18.19	15.34	4.12	September, 13
4.	Shri Kunwar Rewati Raman Singh Allahabad	19.00	16.56	16.70	14.11	11.65	5.05	October, 13
5.	Shri Rahul Gandhi Amethi	19.00	11.56	12.02	6.58	6.30	5.72	October, 13
6.	Shri Devendra Nagpal Amroha	19.00	14.06	14.48	14.47	10.56	3.92	October, 13
7.	Smt. Maneka Gandhi Aonla	19.00	14.06	14.49	11.58	9.59	4.90	September, 13
8.	Shri Ramakant Yadav Azamgarh	19.00	14.06	14.65	15.45	12.26	2.39	November, 13
9.	Shri Ajit Singh Baghpat	19.00	16.56	17.01	13.04	10.20	6.81	August, 13

1	2	3	4	5	6	7	8	9
10.	Shri Kamal Kishor Bahraich(SC)	19.00	14.06	14.48	13.54	12.04	2.44	November, 13
11.	Shri Neeraj Shekhar Ballia	19.00	16.56	16.95	13.52	11.93	5.02	October, 13
12.	Shri Vinay Kumar Vinnu Pandey Shrawasti	19.00	14.06	14.52	11.38	9.92	4.60	August. 13
13.	Shri Kamlesh Paswan Bansgaon(SC)	19.00	14.06	14.47	11.92	9.58	4.89	October, 13
14.	Shri R. K. Singh Patel Banda	19.00	14.06	14.38	13.67	11.04	3.34	October, 13
15.	Shri P. L. Punia Barabanki(SC)	19.00	16.56	16.61	14.29	14.12	2.49	May.13
16.	Shri Praveen Singh Aron Bareilly	19.00	16.56	17.05	11.59	10.27	6.78	June,13
17.	Shri Arvind Kumar Chaudhary Basti	19.00	16.56	16.90	16.40	13.71	3.19	November.13
18.	Shri Sanjay Singh Chauhan Bijnor	19.00	16.56	16.93	16.67	14.71	2.22	November, 13
19.	Shri Gorakh Nath Pandey Bhadohi	19.00	16.56	16.94	10.85	10.52	6.42	July, 13
20.	Shri Dharmendra Yadav Badaun	19.00	16.56	16.82	11.93	10.83	5.99	September. 13
21.	Shri Kamlesh Balmiki Bulandshahr(SC)	19.00	16.56	17.06	13.58	10.52	6.54	October, 13
22.	Shri Surendra Singh Nagar Gautam Buddha Nagar	19.00	14.06	14.49	12.00	9.71	4.78	August, 13
23.	Shri Ram kishun Chandauli	19.00	14.06	14.44	13.08	11.25	3.19	July, 13
24.	Shri Gorakh Prasad Jaiswal Deoria	19.00	16.56	16.90	13.78	12.43	4.47	October, 13
25.	Shri Jagdambika Pal Domariyaganj	19.00	16.56	17.00	13.94	13.32	3.68	September, 13

1	2	3	4	5	6	7	8	9
26.	Shri Kalyan Singh Etah	19.00	11.56	12.03	11.37	8.79	3.24	October, 13
27.	Shri Premdas Katheria Etawah(SC)	19.00	19.06	19.38	16.38	14.49	4.89	September, 13
28.	Shri Nirmal Khatri Faizabad	19.00	16.56	16.91	16.59	12.00	4.91	September, 13
29.	Shri Salman Khursheed Farrukhabad	19.00	11.56	11.92	9.68	6.42	5.50	August, 13
30.	Shri Rakesh Sachan Fatehpur	19.00	11.56	12.04	14.08	9.61	2.43	November, 13
31.	Shri Raj Babbar Firozabad	19.00	16.56	16.91	11.29	10.15	6.76	May, 13
32.	Shri Rakesh Pandey Ambedkar Nagar	19.00	16.56	16.87	11.57	9.44	7.43	June, 13
33.	Shri Radhey Mohan Singh Ghazipur	19.00	16.56	17.05	12.97	11.66	5.39	September, 13
34.	Shri Dara Singh Chauhan Ghosi	19.00	16.56	16.73	11.71	10.83	5.90	May, 13
35.	Shri Beni Prasad Verma Gonda	19.00	16.56	16.99	14.61	11.10	5.89	November, 13
36.	Shri Yogi Adityanath Gorakhpur	19.00	14.06	14.56	11.99	9.71	4.85	August, 13
37.	Shri Vijay Bahadur Singh Hamirpur	19.00	14.06	14.13	10.97	9.28	4.85	October, 13
38.	Shri Yashvir Singh Nagina(SC)	19.00	16.56	16.98	15.76	13.11	3.87	November, 13
39.	Smt. Usha Verma Hardoi (SC)	19.00	16.56	16.92	11.41	9.48	7.44	April, 13
40.	Smt. Sarika Devendra Singh Baghel Hathras (SC)	19.00	16.56	17.06	11.91	10.49	6.57	October, 13
41.	Shri Ghansyam Anuragi Jalaun(SC)	19.00	11.56	11.92	10.19	9.67	2.25	October, 13
42.	Shri Bhisim Shankar <i>Alias</i> Kushal Tiwari Sant Kabir Nagar	19.00	16.56	16.81	11.80	11.80	5.01	March. 13



1	2	3	4	5	6	7	8	9
43.	Shri Dhananjay Singh Jaunpur	19.00	16.56	16.93	11.93	10.73	6.20	August, 13
44.	Shri Pradeep Kumar Jain (Aditya) Jhansi	19.00	14.06	14.56	12.51	9.61	4.95	October, 13
45.	Smt. Begum Tabassum Hasan Kairana	19.00	16.56	16.95	13.48	12.02	4.93	October, 13
46.	Shri Brijbhushan Sharan Singh Kaiserganj	19.00	16.56	17.06	14.36	11.30	5.76	November, 13
47.	Shri Dimple Yadav Kannauj	19.00	14.06	14.43	13.18	9.65	4.78	November, 13
48.	Shri Shriprakash Jaiswal Kanpur	19.00	14.06	14.59	12.09	11.47	3.12	September, 13
49.	Shri Shailendra Kumar Kaushambi(SC)	19.00	11.56	11.92	8.62	6.10	5.82	August 13
50.	Shri Zafar Ali Naqvi Kheri	19.00	16.56	17.04	14.34	12.20	4.84	August, 13
51.	Shri Kunwar Jitin Prasad Dhaurahra	19.00	16.56	17.00	13.95	11.63	5.37	August, 13
52.	Shri Lai Ji Tandon Lucknow	19.00	11.56	11.65	6.54	4.95	6.70	March, 12
53.	Shri Soraj Tufani Machhlishahr(SC)	19.00	16.56	16.94	12.82	10.66	6.28	April, 13
54.	Shri Harsh Vardhan Maharajganj	19.00	16.56	16.72	12.10	9.85	6.87	September, 13
55.	Shri Mulayam Singh Yadav Mainpuri	19.00	16.56	16.95	15.38	12.79	4.16	October, 13
56.	Shri Jayant Chaudhary Mathura	19.00	16.56	16.98	18.82	14.50	2.48	November, 13
57.	Shri Rajendra Agarwal Meerut	19.00	14.06	14.42	12.27	11.09	3.33	November, 13
58.	Shri Bal Kumar Patel Mirzapur	19.00	16.56	16.94	14.36	13.12	3.82	October, 13
59.	Shri Ashok Kumar Rawat Misrikh(SC)	19.00	16.56	16.88	13.42	11.20	5.68	October, 13

1	2	3	4	5	6	7	8	9
60.	Smt Sushila Saroj Mohanlalganj(SC)	19.00	16.56	16.76	16.80	14.75	2.01	November, 13
61.	Shri Kadir Rana Muzaffarnagar	19.00	16.56	16.87	10.90	9.39	7.48	December, 12
62.	Shri Rajnath Singh Ghaziabad	19.00	14.06	14.21	11.89	9.90	4.31	June, 13
63.	Shri Kapil Muni Karwariya Phulpur	19.00	16.56	16.73	14.20	11.49	5.24	October, 13
64.	Shri Feroze Varun Gandhi Pilibhit	19.00	19.06	19.58	17.08	16.28	3.30	October, 13
65.	Smt. Rajkumari Ratna Singh Pratapgarh	19.00	16.56	16.87	11.47	9.41	7.46	March,13
66.	Smt Sonia Gandhi Rae Bareli	19.00	14.06	14.52	11.37	9.62	4.90	October, 13
67.	Smt. Jaya Prada Nahata Rampur	19.00	16.56	16.87	15.50	13.17	3.70	September,13
68.	Shri Pakauri Lai Robertsganj(SC)	19.00	16.56	17.00	11.83	11.36	5.64	August,13
69.	Shri Jagdish Singh Rana Saharanpur	19.00	16.56	16.99	16.56	14.71	2.28	November, 13
70.	Ku. Ratanjeet Pratap Narain Singh Kushi Nagar	19.00	16.56	16.91	13.98	10.95	5.96	June,13
71.	Shri Ramashankar Rajbhar Salempur	19.00	16.56	16.68	11.07	10.21	6.47	August,13
72.	Dr. Shafiqur Rahman Barq Sambhal	19.00	11.56	11.97	6.64	5.53	6.44	May.13
73.	Smt. Seema Upadhyay Fatehpur Sikri	19.00	16.56	16.84	14.26	14.26	2.58	September. 13
74.	Shri Mithlesh Kumar Shahjahanpur(SC)	19.00	16.56	17.03	16.71	14.55	2.48	October,13
75.	Smt. Qaiser Jahan Sitapur	19.00	16.56	16.99	16.66	15.54	1.45	October, 13

1	2	3	4	5	6	7	8	9
76.	Dr. Sanjay Singh Sultanpur	19.00	11.56	11.81	11.42	6.56	5.25	October, 13
77.	Smt. Annu Tandon Unnao	19.00	11.56	11.96	10.46	6.63	5.33	September, 13
78.	Dr. Murli Manohar Joshi Varanasi	19.00	16.56	16.92	15.93	14.52	2.40	September, 13
79.	Shri Mohammed Azharuddin Moradabad	19.00	19.06	19.48	16.85	14.76	4.72	September, 13
80.	Dr. Baliram . Lalganj (SC)	19.00	11.56	12.10	12.55	8.78	3.32	November, 13
	Total:	1520.00	1235.00	1264.43	1050.24	890.50	373.93	
STATE: West Bengal								
1.	Shri Manohar Tirkey Alipurduars(ST)	19.00	12.64	12.71	13.75	8.97	3.74	October, 13
2.	Shri Sakti Mohan Malik Arambag(SC)	19.00	12.64	13.40	9.71	6.34	7.06	October, 13
3.	Shri Bansa Gopal Choudhary Asansol	19.00	12.64	13.34	19.00	9.63	3.71	October, 13
4.	Shri Prasanta Kumar Majumdar Balurghat	19.00	12.64	13.74	9.03	7.88	5.86	October, 13
5.	Shri Basudeb Acharia Bankura	19.00	15.14	15.77	13.58	10.83	4.94	October, 13
6.	Dr. (Smt.) Kakoli Ghosh Dastidar Barasat	19.00	20.14	20.77	20.60	18.70	2.07	November, 13
7.	Shri Dinesh Trivedi Barrackpur	19.00	20.14	20.55	18.76	17.04	3.51	November, 13
8.	Shri Sk. Nurul Islam Basirhat	19.00	20.14	20.82	19.12	17.18	3.64	November, 13
9.	Shri Adhir Ranjan Chowdhury Baharampur	19.00	15.14	15.93	15.39	11.01	4.92	September 13
10.	Smt. Satabdi Roy Birbhum	19.00	17.64	18.62	14.03	11.08	7.54	October, 13

1	2	3	4	5	6	7	8	9
11.	Dr. Ram Chandra Dome Bolpur(SC)	19.00	12.64	14.48	11.85	9.45	503	October. 13
12.	Shri Sk. Saidul Haque Bardhaman-Durgapur	19.00	12.64	13.37	16.11	8.42	4.95	October,13
13.	Shri Anup Kumar Saha Bardhaman Purba(SC)	19.00	12.64	13.38	16.73	8 16	5.22	October,13
14.	Shri Prabodh Panda Medinipur	19.00	15.14	15.35	15.16	12.90	2.45	October, 13
15.	Kum. Subrata Bakshi Kolkata Dakshin	19.00	17.64	18.62	18.47	14.08	4.54	October, 13
16.	Shri Sisir Kumar Adhikari Kanthi	19.00	17.64	18.41	18.05	16.07	2.34	November,13
17.	Shri Nripendra Nath Roy Coochbehar(SC)	19.00	17.64	18.19	15.69	14.75	3.44	March,13
18.	Shri Jaswant Singh Darjeeling	19.00	12.64	13.50	12.41	12.41	1.09	October, 13
19.	Shri Somendra Nath Mitra Diamond Harbour	19.00	12.64	13.25	14.30	7.26	5.99	October, 13
20.	Prof. Saugata Roy Dum Dum	19.00	17.64	18.07	16.25	14.92	3.15	November, 13
21.	Smt. Susmita Bauri Bishnupur(SC)	19.00	12.64	13.25	8.79	629	6.96	October, 13
22.	Dr. Ratna De (Nag) Hooghly	19.00	17.64	18.48	16.12	12.49	599	October, 13
23.	Shri Prasun Banerjee Howrah	19.00	12.64	13.54	12.95	11.16	2.38	November, 13
24.	Shri Kabir Suman Jadavpur	19.00	12.64	13.21	14.25	7.58	5.63	October, 13
25.	Shri Mahendra Kumar Roy Jalpaiguri(SC)	19.00	12.64	12.70	13.30	8.64	4.06	October, 13
26.	Shri Abhijit Mukherjee Jangipur	19.00	12.64	13.41	9.34	6.04	7.37	July, 13
27.	Dr. Pulin Bihari Baske Jhargram(ST)	19.00	17.64	17.96	14.32	12.04	5.92	October, 13

1	2	3	4	5	6	7	8	9
28.	Dr. Tarun Mandal Joynagar(SC)	19.00	12.64	13.32	12.89	6.92	6.40	October, 13
29.	Shri Abu Hasem Khan Choudhury Maldaha Dakshin	19.00	12.64	12.64	7.35	6.72	5.92	October, 13
30.	Shri Tapas Paul Krishnanagar	19.00	17.64	18.43	17.56	13.35	5.08	October, 13
31.	Km. Mausam Noor Maldaha Uttar	19.00	12.64	12.64	9.55	7.52	5.12	October, 13
32.	Shri Mohan Jatua Choudhury Mathurapur(SC)	19.00	17.64	18.34	16.05	13.49	4.85	October, 13
33.	Shri Gurudas Dasgupta Ghatal	19.00	17.64	18.00	18.29	12.23	5.77	October, 13
34.	Shri Abdul Mannan Hossain Murshidabad	19.00	17.64	18.35	15.86	13.35	5.00	July, 13
35.	Shri Kalyan Banerjee Sreerampur	19.00	17.64	18.40	18.24	12.23	6.17	October, 13
36.	Shri Sudip Bandyopadhyay Kolkata Uttar	19.00	17.64	18.62	18.59	12.78	5.84	October, 13
37.	Shri Narahari Mahato Purulia	19.00	12.64	13.28	10.15	7.08	6.20	October, 13
38.	Smt. Deepa Dasmunsi Raiganj	19.00	12.64	13.39	8.58	6.68	6.71	October, 13
39.	Shri Sucharu Ranjan Halder Ranaghat(SC)	19.00	17.64	18.41	18.04	13.83	4.58	October, 13
40.	Shri Suvendu Adhikari Tamluk	19.00	17.64	18.52	18.22	16.36	2.16	November, 13
41.	Shri Sultan Ahmed Uluberia	19.00	17.64	18.51	16.04	12.22	6.29	November, 13
42.	Shri Gobinda Chandra Naskar Bangaon(SC)	19.00	20.14	20.72	21.26	19.82	0.90	November, 13
Total:		798.00	648.50	676.51	623.73	475.90	30.61	

1	2	3	4	5	6	7	8	9
STATE: Andaman and Nicobar Islands								
1.	Shri Bishnu Pada Ray Andaman and Nicobar Islands	19.00	15.00	16.59	16.21	15.76	0.83	October, 13
	Total :	19.00	15.00	16.59	16.21	15.76	0.83	
STATE: Chandigarh								
1.	Shri Pawan Kumar Bansal Chandigarh	19.00	17.50	17.82	16.24	12.51	5.31	October, 13
	Total :	19.00	17.50	17.82	16.24	12.51	5.31	
STATE: Dadra and Nagar Haveli								
1.	Shri Natubhai Gomanbhai Patel Dadra and Nagar Haveli (ST)	19.00	17.50	18.68	17.00	13.61	5.07	March,13
	Total:	19.00	17.50	18.68	17.00	13.61	5.07	
STATE : Daman and Diu								
1.	Shri Lalubhai Babubhai Patel Daman and Diu	19.00	16.50	16.88	15.99	11.56	5.32	November, 13
	Total :	19.00	16.50	16.88	15.99	11.56	5.32	
STATE: Delhi								
1.	Shri Mahabal Mishra West Delhi	19.00	10.50	13.31	22.96	8.84	4.47	September,13
2.	Shri Sandeep Dikshit East Delhi	19.00	5.00	7.65	13.08	3.06	4.59	October, 13
3.	Smt. Krishna Tirath North West Delhi(SC)	19.00	7.00	9.99	10.81	5.45	4.54	October, 13
4.	Shri Ajay Maken New Delhi	19.00	15.50	18.46	25.43	15.93	2.53	October,13
5.	Shri Jai Prakash Agarwal North East Delhi	19.00	15.50	18.28	17.39	15.33	2.95	October,13
6.	Shri Ramesh Kumar South Delhi	19.00	7.00	10.32	4.91	3.08	7.24	September, 13
7.	Shri Kapil Sibal Chandini Chowk	19.00	10.50	13.24	20.39	12.21	1.03	October,13
	Total:	133.00	71.00	91.25	114.97	63.90	27.35	

1	2	3	4	5	6	7	8	9
STATE: Lakshdweep								
1.	Shri Hamdullah Sayeed Lakshadweep(ST)	19.00	17.50	23.17	18.24	16.76	6.41	June,13
	Total :	19.00	17.50	23.17	18.24	16.76	6.41	
STATE: Puducherry								
1.	Shri V. Narayanasamy Puducherry	19.00	7.50	7.75	14.08	4.40	3.35	October,13
	Total :	19.00	7.50	7.75	14.08	4.40	3.35	
STATE: Chhattisgarh								
1.	Shri Dinesh Kashyap Bastar(ST)	19.00	16.59	17.13	15.48	13.13	4.00	October, 13
2.	Shri Dilip Singh Judev Bilaspur	19.00	16.59	17.03	14.39	14.39	2.64	September, 13
3.	Kum. Saraj Pandey Durg	19.00	16.59	17.17	11.55	10.32	6.85	June.13
4.	Smt Kamla Devi Patle Janjgir Champa(SC)	19.00	16.59	17.00	16.30	15.55	1.45	November, 13
5.	Shri Sohan Potai Kanker(ST)	19.00	16.59	17.02	11.42	9.53	7.49	April,13
6.	Shri Chandulal Sahu (Chandu Bhaiya) Mahasamund	19.00	14.09	14.27	11.58	9.33	4.94	October, 13
7.	Shri Vishnu Deo Sai Raigarh(ST)	19.00	11.59	11.97	11.68	11.34	0.63	October, 13
8.	Shri Ramesh Bais Raipur	19.00	14.09	14.72	15.10	15.10	-0.38	October, 13
9.	Shri Madhusudan Yadav Rajnandgaon	19.00	14.09	14.77	14.10	13.38	1.39	July, 13
10.	Dr. Charan Das Mahant Korba	19.00	11.59	12.10	12.26	11.35	0.75	September,13
11.	Shri Murarilal Singh Sarguja(ST)	19.00	11.59	11.83	13.81	11.48	0.35	October, 13
	Total:	209.00	160.00	165.02	147.67	134.90	30.12	

1	2	3	4	5	6	7	8	9
STATE: Uttarakhand								
1.	Shri Pradeep Tamta Almora(SC)	19.00	14.00	14.16	11.19	9.18	4.98	August.13
2.	Shri Satpal Maharaj Garhwal	19.00	11.50	11.57	6.60	4.23	7.34	October, 12
3.	Shri Harish Rawat Haridwar	19.00	16.50	16.95	11.84	11.84	5.11	July, 13
4.	Shri K.C. Singh Baba Nainital Udham Singh Nagar	19.00	16.50	17.05	11.83	9.65	7.40	August,13
5.	Smt Mala Rajya Laxmi Shah Tehri Garhwal	19.00	11.50	12.29	11.05	9.34	2.95	August,13
	Total:	95.00	70.00	72.02	52.51	44.24	27.78	
STATE: Jharkhand								
1.	Shri Inder Singh Namdhari Chatra(SC)	19.00	16.64	16.76	16.61	11.53	5.23	November, 13
2.	Shri Pashupati Nath Singh Dhanbad	19.00	19.14	19.38	16.57	15.59	3.79	September, 13
3.	Shri Shibu Soren Dumka(ST)	19.00	14.14	15.48	13.01	11.26	4.22	October, 13
4.	Shri Ravindra Kumar Pandey Giridih	19.00	14.14	15.31	12.63	11.94	3.37	November,13
5.	Shri Nishikant Dubey Godda	19.00	11.64	12.02	9.64	7.02	5.00	August,13
6.	Shri Yashwant Sinha Hazaribagh	19.00	16.64	16.69	14.69	11.41	5.28	October, 13
7.	Dr. Ajay Kumar Jamshedpur	19.00	16.64	16.75	18.39	12.15	4.60	October, 13
8.	Shri Karia Munda Khunti(ST)	19.00	14.14	14.18	11.49	10.80	3.38	July, 13
9.	Shri Babulal Marandi Kodarma	19.00	11.64	11.77	6.33	4.55	7.22	March, 13



1	2	3	4	5	6	7	8	9
10.	Shri Sudarshan Bhagat Lohardaga(ST)	19.00	16.64	16.64	13.84	12.79	3.85	October, 13
11.	Shri Kameshwar Baitha Palamu(SC)	19.00	19.14	19.43	16.54	14.59	4.84	October, 13
12.	Shri. Devidhan Besra Rajmahal(ST)	19.00	11.64	11.81	6.67	5.07	6.74	August, 13
13.	Shri Subodh Kant Sahay Ranchi	19.00	16.64	16.64	14.16	12.84	3.80	October, 13
14.	Shri Madhu Kora Singhbhum(ST)	19.00	6.64	6.85	6.74	5.00	1.85	October, 13
Total:		266.00	205.50	209.75	177.31	146.54	63.21	
Grand Total :		10339.93	8023.50	8330.59	7940.54	6120.46	2209.69	

[Translation]

#### Impact of Subsidy

2054. SHRI PURNMASI RAM: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the provision of food subsidy during the last and the current Five Year Plan has had a very minimal effect on poverty alleviation;

(b) if so, the details thereof and the reasons therefor, State-wise;

(c) whether the Government has sought the opinion of industry and general public in this regard; and

(d) if so, the details along with the outcome thereof?

THE MINISTER OF STATE OF THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Due to various measures taken by the Government the percentage of population living Below Poverty Line (BPL) in the States has declined from 37.2% in the year 2004-05 to 21.9% in the year 2011-12. Providing subsidized foodgrains to the people living below poverty line is one of such measures. A comparative statement indicating the decline in number of BPL population over the years in percentage term is enclosed.

(c) No, Madam

(d) Doesn't arise.

#### Statement

Percentage of Population Below Poverty Line in States in the Year 2004-05 and 2011-12 (Tendulkar Methodology)

Sl. No.	States	2004-05			2011-12		
		Rural	Urban	Total	Rural	Urban	Total
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	32.3	23.4	29.6	11.0	5.8	9.2
2.	Arunachal Pradesh	33.6	23.5	31.4	38.9	20.3	34.7

1	2	3	4	5	6	7	8
3.	Assam	36.4	21.8	34.4	33.9	20.5	32.0
4.	Bihar	55.7	43.7	54.4	34.1	31.2	33.7
5.	Chhattisgarh	55.1	28.4	49.4	44.6	24.8	39.9
6.	Delhi	15.6	12.9	13.0	12.9	9.8	9.9
7.	Goa	28.1	22.2	24.9	6.8	4.1	5.1
8.	Gujarat	39.1	20.1	31.6	21.5	10.1	16.6
9.	Haryana	24.8	22.4	24.1	11.6	10.3	11.2
10.	Himachal Pradesh	25.0	4.6	22.9	8.5	4.3	8.1
11.	Jammu and Kashmir	14.1	10.4	13.1	11.5	7.2	10.4
12.	Jharkhand	51.6	23.8	45.3	40.8	24.8	37.0
13.	Karnataka	37.5	25.9	33.3	24.5	15.3	20.9
14.	Kerala	20.2	18.4	19.6	9.1	5.0	7.1
15.	Madhya Pradesh	53.6	35.1	48.6	35.7	21.0	31.7
16.	Maharashtra	47.9	25.6	38.2	24.2	9.1	17.4
17.	Manipur	39.3	34.5	37.9	38.8	32.6	36.9
18.	Meghalaya	14.0	24.7	16.1	12.5	9.3	11.9
19.	Mizoram	23.0	7.9	15.4	35.4	6.4	20.4
20.	Nagaland	10.	4.3	8.8	19.9	16.5	18.9
21.	Odisha	60.8	37.6	57.2	35.7	17.3	32.6
22.	Puducherry	22.9	9.9	14.2	17.1	6.3	9.7
23.	Punjab	22.1	18.7	20.9	7.7	9.2	8.3
24.	Rajasthan	35.8	29.7	34.4	16.1	10.7	14.7
25.	Sikkim	31.8	25.9	30.9	9.9	3.7	8.2
26.	Tamilnadu	37.5	19.7	29.4	15.8	6.5	11.3
27.	Tripura	44.5	22.5	40.0	16.5	7.4	14.1
28.	Uttar Pradesh	42.7	34.1	40.9	30.4	26.1	29.4
29.	Uttarakhand	35.1	26.2	32.7	11.6	10.5	11.3
30.	West Bengal	38.2	24.4	34.2	22.5	14.7	20.0
	All India	42.0	25.5	37.2	25.7	13.7	21.9

[English]

**Registration of Land**

2055. SHRI HAMDULLAH SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has been reported that land is not being registered by the Block Development Officers in the Lakshadweep Islands;

(b) if so, the reasons therefor;

(c) the details of land records during the last three years; and

(d) the steps taken by the Government for registration of all the land in Lakshadweep Islands?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No, Madam. It is not correct that land is not being registered by Block Development Officers in Lakshadweep Islands.

(c) Year wise details of land records are:-

Year	Number of Transactions
2010	973
2011	1139
2012	993
2013	140

(d) The registration of land and maintenance of records is being done by UT of Lakshadweep Administration. Modernization of land records and digitization are also being done under National Land Records Modernization Programme (NLRMP).

**Muslim Defence Force**

2056. DR. NILESH NARAYNE RANE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the new terrorist outfit 'Muslim Defence Force' which is active in the country especially in the States of Maharashtra and Gujarat and is taking part in terrorist activities;

(b) if so, the details thereof; and

(c) the measures taken by the Government to contain the activities of 'Muslim Defence Force' in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) No, Madam.

(b) and (c) Does not arise.

**Irregularities in AAY**

2057. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether complaints regarding irregularities in Antyodaya Anna Yojana (AAY) like under weighing, errors of inclusion and exclusion, etc. have been reported during each of the last three years and the current year;

(b) if so, the details thereof, State-wise including Haryana; and

(c) the corrective steps being taken to rectify the situation in future?

THE MINISTER OF STATE THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) There have been complaints about irregularities in the functioning of the Targeted Public Distribution System (TPDS) in some States/regions in the country. TPDS is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments wherein the operational responsibilities for implementation of TPDS within the State/UT rest with the State/UT Governments concerned. Therefore, as and when complaints are received by the Government from individuals and organizations as well as through press reports, these are referred to the State/UT Governments concerned, including to the State of Haryana if required, for inquiry and appropriate action. A State/UT-wise statement indicating number of such complaints received during the last three years and current year is enclosed.

(c) Strengthening and streamlining of TPDS is a continuous process. To improve functioning of TPDS, Government has been regularly requesting States/UTs Governments for continuous review of lists of eligible beneficiaries, greater transparency in functioning of TPDS, improved monitoring and vigilance at various levels, use of Information and Communication Technology (ICT) tools including end-to-end Computerisation of TPDS, improving the viability of Fair Price Shop(FPS) operations, etc.

**Statement**

*Complaints on TPDS Received in the Department from Individuals, Organisations and Through Media Reports etc from 2010 to 2013 (upto 30 November 2013)*

Sl.No.	State/UT	2010	2011	2012	2013
1.	Andhra Pradesh	3	1	-	3
2.	Arunachal Pradesh	2	2	-	-
3.	Assam	1	1	1	-
4.	Bihar	13	6	14	30
5.	Chhattisgarh	5	1	1	3
6.	Delhi	37	16	22	35
7.	Goa	1	-	-	-
8.	Gujarat	3	2	3	3
9.	Haryana	24	7	5	11
10.	Himachal Pradesh	-	4	-	-
11.	J&K	3	-	3	-
12.	Jharkhand	5	3	4	8
13.	Karnataka	2	1	2	6
14.	Kerala	3	1	4	-
15.	Madhya Pradesh	13	9	6	17
16.	Maharashtra	5	8	9	19
17.	Manipur	-	1	1	2
18.	Meghalaya	-	1	-	1
19.	Mizoram	-	-	1	-
20.	Nagaland	1	-	-	-
21.	Odisha	3	2	3	3
22.	Punjab	2	-	5	6
23.	Rajasthan	6	6	3	18
24.	Sikkim	2	-	-	1
25.	Tamil Nadu	2	3	4	8
26.	Uttarakhand	1	1	5	2
27.	Uttar Pradesh	33	68	72	86
28.	West Bengal	2	-	2	6

Sl.No.	State/UT	2010	2011	2012	2013
29.	Chandigarh	2	-	-	-
30.	Puducherry	-	-	1	-
<b>TOTAL</b>		<b>174</b>	<b>144</b>	<b>171</b>	<b>268</b>

### Renovation of Museums

2058 SHRI E.G. SUGAVANAM: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has any proposal to renovate National Museum, Delhi and other major museums across the country;

(b) if so, the details thereof and the estimated cost of the projects along with the time by which the above museums are likely to be renovated;

(c) whether the Union Government has any proposal to set up Sardar Patel Memorial Museum on the lines of National Memorial Museum and Library (NMML);

(d) if so, the details thereof and the location identified for the purpose; and

(e) the estimated cost of the project thereof and the time by which the above museum is likely to be set up?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) and (b) Renovation of galleries in National Museum is an ongoing process. Renovation of \* Manuscript, Central Asian Antiquities and Bronze galleries are underway and will get completed by 2015-16. The estimated cost likely to be incurred on the renovation will be about Rs. 3 crores.

Also with a view to develop and modernize major museums under the Central or State Government in each State Capital to international standards, financial assistance can be provided to at least one museum in a financial year upto X 15 Crores per museum under "Development of Museums in State Capitals" which is one of the component of the Museum Grant Scheme.

(c) There is no proposal to set up Sardar Patel Memorial Museum on the lines of National Memorial Museum and Library (NMML).

(d) and (e) Does not arise.

[Translation]

### Implementation of PMAGY

2059. DR. KIRODI LAL MEENA:

SHRI P.R. NATARAJAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the criteria/guidelines for selection of villages under the Pradhan Mantri Adarsh Gram Yojar (PMAGY);

(b) the details of the various States participating in the pilot scheme along with the details of the Central assistance sanctioned, released and utilised under the Yojana since its inception, State-wise;

(c) whether the Government has reviewed the implementation of the pilot scheme and if so, the detail thereof along with the outcome of such review;

(d) whether the Government is considering to extend the scheme to other States/districts; and

(e) if so, the details thereof along with the timeframe fixed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) As per Census, 2001, there are 44,080 villages, spread across 25 States and 2 UTs, having more than 50% Scheduled Caste (SC) population. It was decided to cover only 1,000 of such villages in the pilot phase, under the Scheme. Presently the pilot scheme is being implemented in five States – one each from five regions of the country, selected as per following criteria:

Sl. No	Region	State	No of villages selected	Criterion
1.	North	Himachal Pradesh*	225	State with 2nd highest no of villages with > 50 % SC population in the region
2.	East	Bihar	225	Bihar was selected as it generally lags behind other States of the Eastern Region in terms of most socio-economic indicators.
3.	West	Rajasthan	225	State with highest no of villages with > 50 % SC population in the region
4.	South	Tamil Nadu	225	State with highest no of villages with > 50 % SC population in the region
5.	North-East	Assam	100	State with highest no of villages with > 50 % SC population in the region

\* Uttar Pradesh (having highest no. of villages with > 50% SC population did not agree to implement the Scheme. So it was replaced by Himachal Pradesh in February 2011.

(b) The details of the Central Assistance sanctioned and released and utilized under the Yojana, State-wise are as under:

(Rupees in Crore)

Sl.No.	State	Central Assistance (CA) sanctioned and released	CA utilized
1.	Assam	20.100	20.09
2.	Bihar*	45.225	22.70
3.	Himachal Pradesh*	45.225	0.74
4.	Rajasthan*	45.225	35.26
5.	Tamil Nadu	45.225	45.225

\* Utilisation Certificates of remaining amount are awaited from the PMAGY States.

(c) The Department of Social Justice & Empowerment has entrusted the task of comprehensive-evaluation of the Scheme to Programme Evaluation Organization (PEO) of Planning Commission. National Institute of Rural Development (NIRD), Hyderabad was requested to conduct a limited evaluation of the Scheme in 15 PMAGY villages in Assam, Bihar and Rajasthan. The report has inter alia, stated that substantial progress has been achieved in creation of physical infrastructure in most of these villages.

(d) and (e) Final decision in this regard has not been taken.

#### **Review of Autonomy to Jammu and Kashmir**

2060. SHRI MAHABALI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a committee was set up under chairmanship of Justice (Retd.) Sagir Ahmad to review the provisions of autonomy of Jammu and Kashmir;

(b) If so, the details and the outcome of the report; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Yes Madam.

(b) The summary of recommendations is given in the enclosed Statement

(c) The State Government has been requested to give its recommendations on the Committee's report.

#### **Statement**

##### Summary of Recommendations

#### **1. Article 370 of the Constitution of India**

It is for the people of the State of Jammu and Kashmir to decide how long to continue Article 370 in its present form and when to make it permanent or abrogate. The matter being 60 years old would be settled once for all.

## **2. Demand of Autonomy by National Conference**

The question of 'Autonomy' and its demand can be examined in the light of the 'Kashmir Accord' or in some other manner or on the basis of some other formula as the present Prime Minister may deem fit and appropriate so as to restore the 'Autonomy' to the extent possible.

The question of appointment of the Governor and dismissal of the popular Government by the Governor may be considered and resolved.

## **3. Demand of Self Rule**

Mr. M.H. Beg on behalf of PDP explained orally the concept of "Self Rule" but the 'Self Rule' as proposed by the PDP could not be considered in all its detail as the document containing the various aspects of the 'Self Rule' was not provided to the Working Group as promised by PDP during the course of the proceedings.

Basically it appears to relate to 'Autonomy' in a wider context, which requires to be considered by the Central Government if and when approached with documents containing specific proposals of the "Self Rule". This document should be on record.

## **4. Terms of Legislative Assembly of the State**

Any change in the term of the Assembly will require political consensus among the various political parties in the State and it can be effected only through a Constitutional Amendment.

## **5. Representation/Reservation for Scheduled Tribe and Women in the Assembly**

On this issue, the national pattern may be a good guide subject to political consensus.

## **6. Abolition of State Legislative Council The present position may be maintained.**

## **7. Increase in the number of Assembly seats and De-limitation Commission**

Since the Constitutional provisions do not allow any change upto the year 2026, the present position may be maintained till then.

## **8. Strength of the Council of Ministers**

Formation of the Ministry and strength of the Council of Ministers is the exclusive prerogative of the Chief Minister within the provisions of the Constitution.

## **9. Strengthening of the Democratic Process**

Regular elections to democratic bodies including Panchayats and Municipalities etc. should be held.

## **10. Human Rights**

The Human Right violations must not be tolerated and the State Government should take steps to strengthen institutions which are involved in safeguarding the human rights including the State Human Rights Commission.

Additional staff as recommended in the body of the report be sanctioned, which will work under the direct control of the Commission.

## **11. Right to Information Act and Accountability Commission**

The positions vacant in the Accountability Commission may be filled up and the Commission should be made fully functional.

## **12. Armed Forces Special Power Act**

A group of Central Government and the State Government officers and people representatives may be constituted which will review the application of the Act to various parts of the State regularly to explore the possibility whether the Act can be withdrawn from any part of the State.

## **13. Issues relating to Kashmiri Migrants**

The Central and State Governments must take all steps to implement the relief and rehabilitation packages sanctioned in this regard including the package announced by the present Prime Minister. The progress made should be regularly reviewed by a Group of Senior Officers from the Government of India and the State Government. Migrant employees should be encouraged to return to the Valley on guarantee of their children being admitted to educational/training institutions and they and their families be provided full security.

Large industrial units like ITI/HMT should be revived and migrants can also be housed in secure zones in these campuses, and also given employment.

Migrants within the Jammu Region may also be provided relief on the same pattern as the Kashmiri Migrants.

**14. Issues relating to refugees of 1947, 1965 and 1971 and other migrants within Jammu Region**

The recommendations of the Wadhwa Committee Report be implemented and an Empowered Group of Senior officers of Government of India/State Government be appointed to monitor the implementation of these recommendations and other measures as may be sanctioned by the State Government.

State Government may consider providing relief to the Refugees from West Pakistan as permissible under the Constitution. Otherwise an alternative package providing cash relief as one-time settlement be considered.

State Government may provide a limited number of seats to the children of the refugees from West Pakistan in technical institutions and the Government of India may provide employment to them in Central Government offices located in Jammu and Kashmir to the extent of 2%.

Other refugees and border migrants displaced as a result of conflict at international border/LOC be given suitable compensation and proper steps taken for their rehabilitation. Similarly, those who were displaced in 1999 (after Kargil conflict) should be properly settled.

**15. Under representation of Jammu in Legislative Assembly**

Since there is Constitutional constraint to make any changes till the year 2026, as a new Delimitation Commission can be set up only thereafter, the present position may continue.

**16. Discrimination against Jammu**

The recommendations made by Gajendragadkar Commission and Sikri Commission may be kept in view while making out policies.

Planned Expenditure in the Jammu and Kashmir Regions and District sectors does not indicate any discrimination and this situation be maintained, (see detailed reasons).

The daily wage rate in all areas should be on the basis of 'Equal Pay for Equal Work' and there shall not be any discrimination.

State Government should take steps to ensure that viable projects under I RDF or any other scheme are prepared for consideration.

A Dogri Channel may be set up on the lines of Kashir Channel of the Doordarshan.

For improvement in technical education, the NIT at Srinagar and Government Engineering College at Jammu be upgraded to IIT level. Similarly, the Central Government may also establish an MM in the State.

Steps be taken to promote IT Industry in both Jammu and Kashmir regions to open up the employment opportunities for technically qualified youth.

The Financial Commission recently set up by the State Government will be an appropriate forum to address any left out grievances of any regions of the State.

The Scope of Work given to the Finance Commission needs to be effectively taken up for finding permanent solution.

Although the recommendations of The Gajendragadkar Commission, The Sikri Commission and The Wazir Commission have largely been implemented, the State Government may examine if any further action is required so as to remove any apprehension about discrimination against any part of the state as brought out by some of the members.

The State Government may also look into the statement that the Civil Secretariat and H.O.D. offices have a proportionately high number of non-gazetted employees from The Kashmir Valley and if so this may be corrected through appropriate measure.

**17. Union Territory Status for Ladakh**

It is not recommended that the unity and integrity of the State of Jammu and Kashmir be compromised and the Union Territory Status for Ladakh is not recommended.

The functioning of Ladakh Autonomous Hill Development Council has been very successful and it may continue its commendable work.

Regarding higher cost of construction in Ladakh, the State Government/Finance Commission should make appropriate budget allocation for this region.

A separate university for Ladakh can be considered to be set up.



**18. Position of Chief Minister, Dy. Chief Minister and Ministers from Ladakh**

No specific recommendation is made except that the elected government should ensure that adequate representation is given to all regions of the State at appropriate levels, and may also consider the question of appointment of Dy. CM. either from Jammu/Kashmir or Ladakh depending on the region to which the Chief Minister belongs.

**19. Representation in the Supreme Court**

The High Court of Jammu and Kashmir has benches in both Jammu and Srinagar and are functional round the year. It will be appropriate and advisable in view of the Special Status of the State that Judges to the Supreme Court are elevated from both Jammu and Srinagar.

**20. Regional Councils**

The State may set up a State Planning and Development Board, which will be advisory in nature and could consider formulation of schemes for the state sector, assign priority to such schemes and also monitor their effective implementation.

The Board will have MLAs, experts, representatives of backward regions as members.

**21. Local Self Governance**

All Panchayat Raj Institutions should be strengthened and the 73rd and 74th Amendment to the Constitution of India should be considered by the State for adaptation or making a similar provision in the State Constitution.

For backward areas, better infrastructure, road network and health and educational institutions should be provided. A special plan for backward areas within the overall State/District plans should be considered.

**22. Reservation in services/promotions/professional institutions**

The Jammu and Kashmir State Backward Classes Commission will be the appropriate forum to deal with the issues of reservation for backward communities and backward areas.

The issue of providing reservation to the residents of areas adjoining international border at the same level as LOC may be considered by the State Government.

**23. Other issues**

Certain other issues not within the terms of reference of the Working Group-V, which were raised by various members, have been listed which may be considered for appropriate action.

[English]

**Status of NATGRID**

2061. SHRI PONNAM PRABHAKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is issuing an executive order to give a legal framework to the National Intelligence Grid-NATGRID; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) No Madam.

(b) Does not arise.

**Scholarship Scheme for the Artists**

2062. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI Will the Minister of CULTURE be pleased to state:

(a) Whether the Government proposes to implement a scholarship scheme for the artists, crattmen and performers of traditional art and cultural forms;

(b) If so, the details thereof and the number of persons benefited under the scheme during each of the last three years and the current year, State/UT-wise;

(c) whether there is any proposal to increase the amount of scholarships and the number of scholarships granted;

(d) if so, the details thereof; and

(e) if not, the steps taken/being taken by the Government in this regard?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) Yes Madam, There is already a scheme for award of scholarships to Young Artistes in different cultural fields.

(b) Under this scheme 400 young artistes having outstanding promise for advance training in the field of Indian classical music, Indian classical dance, theatre,

mime, visual arts, folk, traditional and indigenous art and light classical music are given scholarships of Rs.5000/- p.m. for 2 years. The number of persons benefitted under the scheme during each of the last 3 years and the current year, State/UT-wise is enclosed in Statement.

(c) No Madam.

(d) Do not arise.

(e) No steps have been taken or proposed.

**Statement**

*State-Wise Candidate Selected in the Scheme of Scholarship to Young Artistes in Different Cultural Fields*

Sl.No.	State	2009-10	2010-11	2011-12	2012-13
1.	Andhra Pradesh	8	9	8	17
2.	Assam	8	19	21	16
3.	Bihar	7	10	19	14
4.	Chhattisgarh	5	4	10	8
5.	Goa	2	2	—	3
6.	Gujarat	9	8	8	8
7.	Haryana	1	2	4	5
8.	Himachal Pradesh	-	1	2	5
9.	Jammu and Kashmir	5	10	2	3
10.	Jharkhand	6	4	3	6
11.	Karnataka	17	28	15	21
12.	Kerala	24	24	29	20
13.	Madhya Pradesh	23	24	23	25
14.	Maharashtra	29	35	49	49
15.	Manipur	37	34	23	21
16.	Meghalaya	-	1	-	1
17.	Nagaland	-	-	-	1
18.	Odisha	26	32	33	29
19.	Punjab	7	7	4	2
20.	Rajasthan	4	3	7	4
21.	Sikkim		-	-	1
22.	Tamil Nadu	7	9	13	10
23.	Tripura	2	6	1	3
24.	Uttar Pradesh	33	32	27	30
25.	Uttarakhand	5	1	5	4

Sl.No.	State	2009-10	2010-11	2011-12	2012-13
26.	West Bengal	77	80	77	73
27.	Delhi	12	11	17	20
28.	Pondicherry	1	2	-	1
29.	Mizoram	-	1	-	-
30.	Chandigarh	-	1	-	-
Total		355	400	400	400

[Translation]

### Fake Passports

2063. SHRI. MAHENDRASINH P. CHAUHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is an increase in the cases of availability and use of fake passports in the country;

(b) if so, the number of people held at airports for having fake passports during each of the last three years and the current year, airport-wise; and

(c) the steps taken by the Government against the persons found guilty along with the steps taken to prevent the availability and use of fake passports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The number of cases of forgeries/ fake passports detected at Bureau of Immigration during the last three years are as under:-

Year	Indian	Foreigners
2011	806	284
2012	835	294
2013 (till October)	844	244

(b) A statement is enclosed.

(c) On detection of passengers holding forged/fake passports are handed over to the police and a case is registered under relevant section of law. In order to ensure that no person could travel on forged/fake passports, following steps are taken:-

(i) Machine Readable Zone (MTZ) has been included in the passports. Details available in MRZ are

proving instrumental in detection of forgery in passports.

- (ii) The Immigration officers have been provided with Technical gadgets i.e. UV lamps, QDX Machines, Passport Reading Machine and Magnifying Glasses etc. so that forgery in the passport could be detected, if any.
- (iii) PRIDE data related to Indian passports have been made available to the immigration officers so that they could cross check the information of the passports for genuinity.
- (iv) Specimen copies of passports, visa and travel documents of different countries are provided to counter officers who ascertain the genuineness of doubtful passports.
- (v) Special training on detection of forgeries in travel documents is organized for the Immigration Officer.

### Statement

Airport	Year				
	2010	2011	2012	Total	
	1	2	3	4	5
Delhi	07	08	03	18	
Mumbai	19	21	63	103	
Kolkata	02	0	02	04	
Chennai	07	0	02	09	
Amritsar	-	0	0	0	
Hyderabad	03	03	01	07	

1	2	3	4	5
Bangalore	-	04	04	08
Ahmedabad	-	-	0	0
Cochin	-	-	-	-
Trivandrum	-	-	01	01
Calicut	-	-	0	0
Goa	-	-	0	0
Lucknow	-	-	0	0

[English]

### Digitisation of Cultural Archives

2064. SHRIMATI ANNU TANDON: Will the Minister of CULTURE be pleased to state:

(a) the steps taken by the Government to digitise cultural archives of National and State museums and microfilming of original historical texts;

(b) whether the Government proposes to set up a separate audio-visual division under the Ministry to disseminate India's rich cultural heritage;

(c) if so, the details thereof; and

(d) if not, the reasons there for?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) Government has taken initiative to digitize the collections of 10 museums functioning under the control of Ministry of Culture by installing "JATAN" Collections Management software in these museums. Also the Government has formulated a new scheme for financial assistance for digitisation of museum collections under which financial assistance would be given to Museums for digitization of their collections.

Under the approved scheme of expansion of Repair and Reprography, National Archives of India is doing microfilming of entire collection of its record holdings for security purposes.

(b) No, Madam.

(c) Does not arise.

(d) The present system of dissemination of India's rich cultural heritage through 42 organisations under Ministry of

Culture is working well and hence there is no need to set up a separate audio-visual division under the ministry.

### Promoting Shiva Desha Sanchara

2065. SHRI SHIVARAMA GOUDA: Will the Minister of CULTURE be pleased to state:

(a) whether the Government is aware that Shiva Desha Sanchara, a theatrical yatra from Karnataka is organizing drama all over India to propagate the tenets of Vachanas written by Basaveswara;

(b) if so, the details thereof;

(c) whether the Government proposes to encourage/promote the Shiva Desha Sanchar group to perform their show in all the States in the country;

(d) if so, the details thereof;

(e) if not, the reasons therefor ?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) to (e) No, Madam. Ministry of Culture is not aware of any Shiva Desha Sanchara, a theatrical Yatra from Karnataka.

### Hiring of Godowns

2066. SHRI JOSE K. MANI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Food Corporation of India (FCI) has hired godowns from the Kerala State Warehousing Corporation (KSWHC) under an agreement wherein KSWHC constructed the godowns and transferred them to FCI on rental;

(b) if so, the details thereof;

(c) whether FCI has failed to pay the rentals for the same;

(d) if so, the details thereof and the reasons therefor indicating the amount pending against FCI; and

(e) the steps taken to clear the said dues to KSWHC?

THE MINISTER OF STATE OF THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam.

(b) Does not arise.

- (c) Does not arise.  
 (d) Does not arise.  
 (e) Does not arise.

#### **Production of Generic Pharmaceuticals**

2067. SHRI NAVEEN JINDAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) Whether India is one of the largest producers of generic pharmaceuticals in the world;
- (b) if so, the details of the total quantity and value of production of generic pharmaceuticals along with the quantity and value of such products exported and imported during each of the last three years and the current year, category-wise;
- (c) the share of generic and non-generic medicines in the total sales of medicines in the country including in the Government hospitals;

(d) the steps taken by the Government to promote consumption of generic medicines including compulsory prescription of generic medicines by doctors; and

(e) the outcome of such steps?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMMES IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) Yes, Madam.

(b) and (c) The drugs produced in India area mainly generics and hence there is no details regarding share of generics and non-generics. As per the Centre for Monitoring of Indian Economy, the details of production, export and import of pharmaceuticals products during 2009-10, 2010-11 and 2011-12 are as under:-

Sl. No.	Year	Production (Rs in crores)	Export (Rs in crores)	Import (Rs in crores)
1.	2009-10	97485.47	42,455.66	9,959.00
2.	2010-11	110254.91	48,810.26	11,113.86
3.	2011-12	118287.15	63,512.33	14,287.66

(d) and (e) To promote generic medicines, the Jan Aushadhi Scheme, was launched by the Department of Pharmaceuticals in November, 2008 to make available quality generic medicines at affordable prices through the Jan Aushadhi Stores(JAS). Further, Department of Health & Family Welfare have also written on 1st October 2012 to the Principal/Health Secretaries of States/Union territory with copy of Drug Controller General of India [DCG(I)] stating that as manufacturing license for the drug formulation should be granted in proper/generic name only.

#### **Seeds Village Scheme**

2068. SHRI A.T. NANA PATIL: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government has received various proposals for Seeds Village Scheme for the development of agro-infrastructure under Central agro-area scheme;
- (b) if so, the details thereof;

(c) whether these proposals have been approved by the Government; and

(d) if so, the amount sanctioned and released so far to various States including Maharashtra under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (d) Yes, Madam. The Government of India has received proposals for seeds village scheme for the development of infrastructure under the scheme "Development and Strengthening of Infrastructure Facilities for Production and Distribution of Quality Seeds." An amount of Rs. 14091.845 lakhs for seed village programme and Rs.1904 lakhs for creation of seed infrastructure facilities have been approved and released by the Government during 2013-14, including for Maharashtra. The State-wise details are enclosed in Statement.

**Statement**

*Details of Funds Released Under Development and Strengthening of Infrastructure Facilities for Production & Distribution of Quality Seeds During 2013-14*

Grants-in -aid released (Rs. In lakhs)\*

Sl. No.	Name of Implementing Agency	Seed Village Programme	Creation of seed infrastructure facilities
1	2	3	4
1.	Govt. of Andhra Pradesh	705.980	-
2.	Directorate of Sorghum Research, Hyderabad (A.P.)	-	50
3.	Govt. of Assam	174.475	-
4.	Assam State Seeds Certification Agency	83.760	-
5.	Govt. of Bihar	1776.020	-
6.	Govt. of Himachal Pradesh	326.505	-
7.	Odisha Agro Industries Corporation Ltd.	483.953	-
8.	Govt. of Chhattisgarh	266.590	-
9.	Govt. of Madhya Pradesh	4421.077	-
10.	Maharashtra State Seed Corporation	185.183	-
11.	Indian Agriculture Research Institute, Karnal	1.320	-
12.	Punjab State Seeds Corporation Ltd.	624.000	-
13.	Govt. of Jammu and Kashmir	314.910	-
14.	Anand Agricultural University, Anand, Gujarat	217.649	-
15.	Navsari Agricultural University, Navsari, Gujarat	20.190	-
16.	Gujarat State Seeds Corporation	513.206	65
17.	Govt. of Tamil Nadu	1511.327	-
18.	Govt. of Uttar Pradesh	204.394	-
19.	Uttar Pradesh State Seed Development Corporation	-	95
20.	Sam Higginbottom Institute of Agriculture & Technology, Allahabad, Uttar Pradesh	128.286	-
21.	Banaras Hindu University, Varanasi, (U.P.)	77.050	-
22.	Directorate of Seed Research, Mau, (U.P.)	-	69.5
23.	Rajasthan State Seeds Corporation	1390.387	-
24.	Rajasthan State Cooperative Oilseeds Grower's Federation Ltd., Jaipur	-	62.5

1	2	3	4
25.	Kerala State Seeds Development Authority	100.000	-
26.	Karnataka State Seeds Corporation	267.052	-
27.	University of Agricultural Sciences, Dharwad	255.421	-
28.	University of Agricultural Sciences, Raichur	43.110	-
29.	Govt. Of West Bengal	-	600
30.	West Bengal State Seeds Corporation, Kolkata	-	400
31.	Central Agricultural University, Imphal, Manipur	-	25
32.	National Seeds Corporation Ltd., New Delhi	-	412
33.	State Farms Corporation of India, New Delhi	-	125
Total		14091.845	1904

\*upto 10.12.2013

### Production of Cardamom

2069. SHRI ANTO ANTONY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware of the plight of cardamom growers in the country;

(b) if so, the details and the reasons therefor along with the steps taken by the Government to assist the cardamom growers;

(c) whether the Government is aware that the production of cardamom is decreasing every year; and

(d) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (d) The production of cardamom in the country during last three years is as under:

(Qty tonnes)

Year	Production
2009-10	10075
2010-11	10380
2011-12	15000

The Department of Agriculture and Cooperation is implementing Centrally Sponsored Schemes namely Horticulture Mission for North East and Himalayan States

(HMNEH) and National Horticulture Mission (NHM) for the holistic development of horticulture including cardamom in the country.

Under the missions, financial assistance is provided for taking up various activities related to horticulture development such as production of quality planting material, area coverage through high yielding varieties, rejuvenation/replanting of old and senile orchards, creation of water resources, promotion of integrated nutrient & pest management, technology dissemination through demonstration, human resource development and creation of post harvest management & marketing infrastructure.

The Spices Board under the Ministry of Commerce and Industries is also implementing long and short term programmes for increasing production, productivity and quality of cardamom. Under these programmes assistance is provided for research, replanting, supply of quality planting material, establishment of water storage, installation of improved cardamom curing devices, quality improvement programme, extension support and marketing etc.

[Translation]

### Vacant Posts of Teachers

2070. DR. BALIRAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of posts of officers and teachers of various categories are lying vacant in Municipal Corporation of Delhi (MCD), New Delhi Municipal Council (NDMC) and Navyug Schools;

(b) if so, the details thereof and the reasons therefor, separately; and

(c) the measures taken by the Government to fill up all the vacant posts of teachers and provide all the facilities to the Guest Teachers as well as regularisation of the services of Guest Teachers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, the Delhi Municipal Corporation has informed that the posts of officers and teachers of under various categories are vacant in the Education Department/schools of all the three Delhi Municipal Corporations (DMCs). The details of vacant posts are under:

Sl. No.	DMC	No. of Vacant Posts
1.	North DMC	1346
2.	South DMC	2779
3.	East DMC	3155

The above mentioned posts are vacant on account of retirement, resignation, promotion etc.

The New Delhi Municipal Council (NDMC) has informed that vacancies of teachers in NDMC and Navyug Schools have been filled up by Re-employment/contract appointments /Guest Teachers.

(c) The Education Department of Unified Corporation has forwarded requisition for 6500 Teachers (Primary), 500 Teachers (Nursery) and 1741 Special Educators to the Delhi Subordinate Services Selection Board (DSSSB) for filling up the posts on regular basis. Further, 2340 teachers have been engaged on contract basis in North DMC, 974 teachers in South DMC and 2084 teachers in East DMC. There is no guest teacher in the Delhi Municipal Corporations (DMCs).

NDMC has informed that the regular appointment through promotions and direct recruitment is a continuous process. The Guest Teachers have been engaged against the vacant posts. There is no process in NDMC and Navyug Schools to regularize the services of Guest Teachers and no other facility except the remuneration is provided to these teachers.

[English]

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 Noon.

**11.03 hrs**

*The Lok Sabha then adjourned till Twelve of the Clock.*

**12.00 hrs.**

*The Lok Sabha re-assembled at Twelve of the Clock.*

[MADAM SPEAKER *in the Chair*]

[English]

MADAM SPEAKER: Now, Papers to be laid on the Table. Shri Charan Das Mahant.

...(Interruptions)

PROF. SAUGATA ROY (DUM DUM): Madam, Justice Ganguly should be removed. Let them bring the matter. ... (Interruptions)

**12.0 ½ hrs.**

*At this stage, Shri L. Rajagopal, Prof. Saugata Roy, Shri N. Kristappa, Shri Y.S. Jagan Mohan Reddy and some other hon. Members came and stood on the floor near the Table.*

...(Interruptions)

**12.0 ¾ hrs.**

[Translation]

#### PAPERS LAID ON THE TABLE

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): On behalf of my senior colleague Shri Sharad Pawar, I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2012-2013, together with Audit Report thereon.

(Placed in Library, See No. LT 10057/15/13)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ABU HASEM KHAN CHOUDHURY): Madam, on behalf of my senior colleague Shri Ghulam Nabi Azad, I beg to lay on the Table:-



- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2012-2013.

(Placed in Library, See No. LT 10058/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10059/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10060/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2012-2013.

(Placed in Library, See No. LT 10061/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10062/15/13)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2012-2013.

(Placed in Library, See No. LT 10063/15/13)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2012-2013.

(Placed in Library, See No. LT 10064/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of my colleague Shri G.K. Vasani, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2012-2013.

(ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10065/15/13)

(b) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2012-2013.

(ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10066/15/13)

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2012-2013.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2012-2013, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2012-2013. ... (*Interruptions*)

(Placed in Library, See No. LT 10067/15/13)

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khamman, for the year 2012-2013.

(ii) Annual Report of the Singareni Collieries Company Limited, Khamman, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10068/15/13)

(b) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2012-2013.

(ii) Annual Report of the Coal India Limited [Vol. I and Vol. II (Part I & II)], Kolkata, for the year 2012-2013, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10069/15/13)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

(i) S.O. 784(E) published in Gazette of India dated 20th March, 2013, making certain amendments in the Notification No. S.O. 2155(E) dated 21st September, 2011.

(ii) S.O. 942(E) published in Gazette of India dated 11th April, 2013, making certain amendments in the Notification No. S.O. 784(E) dated 20th March, 2013.

(Placed in Library, See No. LT 10070/15/13)

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(1) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2012-2013.

(ii) Annual Report of the MECON Limited, Ranchi, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10071/15/13)

- (2) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 10072/15/13)
- (3) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 10073/15/13)
- (4) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 10074/15/13)
- (5) (i) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2012-2013.
- (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 10075/15/13)
- (6) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2012-2013.
- (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 10076/15/13)

- (7) (i) Review by the Government of the working of the MSTC Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the MSTC Limited, Kolkata, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 10077/15/13)

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2012-2013.
- (Placed in Library, See No. LT 10078/15/13)
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2011-2012.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (Placed in Library, See No. LT 10079/15/13)
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working

of the Central University of Tibetan Studies, Varanasi, for the year 2012-2013.

(Placed in Library, See No. LT 10080/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2012-2013.

(Placed in Library, See No. LT 10081/15/13)

- (6) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 37(E) in Gazette of India dated 20th January, 2012 under Section 38 of the Ancient Monuments and Archaeological Sites Remains Act, 1958.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT 10082/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10083/15/13)

- (2) A copy of Notification No. G.S.R.697(E) (Hindi and English versions) published in Gazette of India dated 22nd October, 2013 notifying the Factory-wise Fair and Remunerative Price of Sugar for the sugar season 2012-13 under sub-

section (6) of Section 3 of the Essential Commodities Act, 1955.

(Placed in Library, See No. LT 10084/15/13)

- (3) A copy of the Warehousing (Development and Regulatory) Authority, appointment of Chairperson and other members (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 669(E) in Gazette of India dated 3rd October, 2013 under Section 52 of the Warehousing (Development and Regulation) Act, 2007.

(Placed in Library, See No. LT 10085/15/13)

- (4) A copy of the Notification No. G.S.R.730(E) (Hindi and English versions) published in Gazette of India dated 12th November, 2012, rescinding of Warehousing (Development and Regulatory) Authority-Financial and Managerial Powers Rules, 2010 issued under sub-section (2) of Section 50 of the Warehousing (Development and Regulation) Act, 2007.

(Placed in Library, See No. LT 10086/15/13)

- (5) A copy of the Legal Metrology (Government Approved Test Centre) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 593(E) in Gazette of India dated 5th September, 2013 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

(Placed in Library, See No. LT 10087/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2012-2013,

- alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
(Placed in Library, See No. LT 10088/15/13)
- (b) (i) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2012-2013.  
(ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
(Placed in Library, See No. LT 10089/15/13)
- (c) (i) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2012-2013.  
(ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
(Placed in Library, See No. LT 10090/15/13)
- (d) (i) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2012-2013.  
(ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
(Placed in Library, See No. LT 10091/15/13)
- (e) (i) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2012-2013.  
(ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
(Placed in Library, See No. LT 10092/15/13)
- (f) (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2012-2013.  
(ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
(Placed in Library, See No. LT 10093/15/13)
- (g) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2012-2013.  
(ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
(Placed in Library, See No. LT 10094/15/13)
- (h) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year 2012-2013.  
(ii) Annual Report of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
(Placed in Library, See No. LT 10095/15/13)
- (i) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2012-2013.  
(ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
(Placed in Library, See No. LT 10096/15/13)

(j) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2012-2013.

(ii) Annual Report of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10097/15/13)

(k) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2012-2013.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10098/15/13)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 10099/15/13)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2012-2013.

(Placed in Library, See No. LT 10100/15/13)

MADAM SPEAKER: Shrimati Jayanthi Natarajan – Not there. Shri Jitendra Singh.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF

STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the BEML Limited, Bangalore, for the year 2012-2013.

(ii) Annual Report of the BEML Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10105/15/13)

(b) (i) Statement regarding Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2012-2013.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10106/15/13)

(c) (i) Review by the Government of the working of the Bharat Electronic Limited, Bangalore, for the year 2012-2013.

(ii) Annual Report of the Bharat Electronic Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10107/15/13)

(d) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2012-2013.

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10108/15/13)

- (e) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2012-2013.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
(Placed in Library, See No. LT 10109/15/13)
- (f) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2012-2013.
- (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
(Placed in Library, See No. LT 10110/15/13)
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2012-2013.  
(Placed in Library, See No. LT 10111/15/13)
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2012- 2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2012-2013.  
(Placed in Library, See No. LT 10112/15/13)
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports Pahalgam, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2012- 2013.  
(Placed in Library, See No. LT 10113/15/13)
- (5) (i) Statement regarding Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2012-2013.  
(Placed in Library, See No. LT 10114/15/13)
- (6) A copy of the Navy (Discipline and Miscellaneous Provisions) Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. S.R.O. 56 in weekly Gazette of India dated 7th September, 2013 under Section 185 of the Navy Act, 1957.  
(Placed in Library, See No. LT 10115/15/13)
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Organising Committee Commonwealth Games 2010 Delhi, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Organising Committee Commonwealth Games 2010 Delhi, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Organising Committee Commonwealth Games 2010 Delhi, New Delhi, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.  
(Placed in Library, See No. LT 10116/15/13)
- (9) A copy of the First Statutes of the Rajiv Gandhi National Institute of Youth Development, 2013 (Hindi and English versions) published in

Notification No.G.S.R. 461(E) in Gazette of India dated 4th July, 2013 under Section 31 of the Rajiv Gandhi National Institute of Youth Development Act, 2012.

(Placed in Library, See No. LT 10117/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2011- 2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10118/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shrimati Panabaka Lakshmi, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10119/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 10120/15/13)

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2012-2013.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10121/15/13)

- (b) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2012- 2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10122/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2012-2013.

(Placed in Library, See No. LT 10123/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export



- Promotion Council, Mumbai, for the year 2012- 2013.  
(Placed in Library, See No. LT 10124/15/13)
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2012- 2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2012-2013.  
(Placed in Library, See No. LT 10125/15/13)
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2012-2013.  
(Placed in Library, See No. LT 10126/15/13)
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2012- 2013.  
(Placed in Library, See No. LT 10127/15/13)
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2012-2013.  
(Placed in Library, See No. LT 10128/15/13)
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 2012-2013.  
(Placed in Library, See No. LT 10129/15/13)
- (11) A copy of the Ministry of Textiles, Central Silk Board, Scientist Group 'A' Post, Recruitment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 758(E) in Gazette of India dated 28th November, 2013 under sub-section (3) of Section 13 of the Central Silk Board Act, 1948.  
(Placed in Library, See No. LT 10130/15/13)
- [Translation]*
- THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): I beg to lay on the Table a copy of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 725(E) in Gazette of India dated 8th November, 2013 under sub-section (2) of Section 23 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.  
(Placed in Library, See No. LT 10131/15/13)
- [English]*
- THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI SANTOSH CHOWDHARY): I beg to lay on the Table:-
- (1) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2012-2013, alongwith Audited Accounts.  
(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2012-2013.  
(Placed in Library, See No. LT 10132/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Rehabilitation Plantations Limited, Kollam, for the year 2012-2013.

(ii) Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10133/15/13)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 10134/15/13)

(3) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Investigation Agency Act, 2008:-

(i) S.O. 2494(E) published in Gazette of India dated 19th August, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

(ii) S.O. 2495(E) published in Gazette of India dated 19th August, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

(iii) S.O. 2995(E) published in Gazette of India dated 3rd October, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

(iv) S.O. 2996(E) published in Gazette of India dated 3rd October, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

(v) S.O. 3271(E) published in Gazette of India dated 29th October, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

(vi) S.O. 3272(E) published in Gazette of India dated 29th October, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

(vii) S.O. 3406(E) published in Gazette of India dated 9th November, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

(Placed in Library, See No. LT 10135/15/13)

(4) A copy each of the following Notifications (Hindi and English versions) issued under Section 15 of the National Investigation Agency Act, 2008:-

(i) S.O. 3052(E) published in Gazette of India dated 8th October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Nagaland.

(ii) S.O. 3053(E) published in Gazette of India dated 8th October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Kerala.

(iii) S.O. 3054(E) published in Gazette of India dated 8th October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or

revisional court established by law in the territory of the State of Karnataka.

- (iv) S.O. 3055(E) published in Gazette of India dated 8th October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Manipur.
- (v) S.O. 3056(E) published in Gazette of India dated 8th October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of National Capital Territory of Delhi.
- (vi) S.O. 3057(E) published in Gazette of India dated 8th October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Assam.

(Placed in Library, See No. LT 10136/15/13)

- (5) A copy of Notification No. S.O. 2760(E) (Hindi and English versions) published in Gazette of India dated 13th September, 2013, specifying Shri Rakesh Singh, Joint Secretary (IS-I) in the Ministry of Home Affairs, Government of India, as the Designated Authority for the purposes of the Unlawful Activities (Prevention) Act, 1967 issued under sub-section (1) of section (2) of the said Act.

(Placed in Library, See No. LT 10137/15/13)

*[Translation]*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development

Board, Anand, for the year 2012-13, alongwith Audited Accounts.

- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2012-13.

(Placed in Library, See No. LT 10138/15/13)

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 37 of the Apprentices Act, 1961:-

- (1) The Apprenticeship (Amendment) Rules, 2013 published in Notification No. G.S.R. 656(E) in Gazette of India dated 25th September, 2013.
- (2) The Apprenticeship (Second Amendment) Rules, 2013 published in Notification No. G.S.R. 662(E) in Gazette of India dated 27th September, 2013.

(Placed in Library, See No. LT 10139/15/13)

...(Interruptions)

*[Translation]*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmer's Rights Authority, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmer's Rights Authority, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmer's Rights Authority, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10140/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2012-13.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2012-2013.
- (Placed in Library, See No. LT 10141/15/13)
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2012-2013.
- (Placed in Library, See No. LT 10142/15/13)
- (4) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 10143/15/13)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2012-2013.
- (Placed in Library, See No. LT 10144/15/13)
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2012-2013.
- (Placed in Library, See No. LT 10145/15/13)
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2012-2013.
- (Placed in Library, See No. LT 10146/15/13)
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health

Management, Hyderabad, for the year 2012-2013.

(Placed in Library, See No. LT 10147/15/13)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, Mumbai, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, Mumbai, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, Mumbai, for the year 2012-2013.
- (Placed in Library, See No. LT 10148/15/13)
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2012-2013.
- (Placed in Library, See No. LT 10149/15/13)
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State

Cooperative Banks Limited, Navi Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 10150/15/13)

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2012-2013.
- (Placed in Library, See No. LT 10151/15/13)
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2012-2013.
- (Placed in Library, See No. LT 10152/15/13)
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10153/15/13)

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 10154/15/13)

- (16) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-

- (i) S.O. 3058(E) published in Gazette of India dated 8th October, 2013, notifying twelve customised fertilisers, mentioned therein, for a period of three years from the date of publication of this notification.
- (ii) S.O. 3540(E) published in Gazette of India dated 29th November, 2013, making certain amendments in the Notification No. S.O.1024(E) dated 10th May, 2011.
- (iii) The Fertiliser (Control) Fourth Amendment Order, 2013 published in Notification No. S.O.3541(E) in Gazette of India dated 29th November, 2013.
- (iv) S.O. 3542(E) published in Gazette of India dated 29th November, 2013, making certain amendments in the Notification No. S.O.1421(E) dated 22nd June, 2012.

(Placed in Library, See No. LT 10155/15/13)

- (17) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2012-2013.
- (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10156/15/13)

[English]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 10157/15/13)
- (2) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 10158/15/13)
- (3) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10159/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): Madam, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O. 2181(E) published in Gazette of India dated 17th July, 2013, authorising the District Land Acquisition Officer, Latehar, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 99 in the State of Jharkhand
- (ii) S.O. 2653(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (iii) S.O. 2651(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada Bypass Section) in the State of Andhra Pradesh.
- (iv) S.O. 2715(E) published in Gazette of India dated 29th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (different Section) in the State of Andhra Pradesh.
- (v) S.O. 84(E) published in Gazette of India dated 8th January, 2013, making certain amendments in the Notification No. S.O. 2943(E) dated 18th November, 2009.
- (vi) S.O. 1830(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(Placed in Library, See No. LT 10160/15/13)

- (vii) S.O. 106(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (viii) S.O. 2660(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (ix) S.O. 1826(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (x) S.O. 117(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xi) S.O. 2631(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hyderabad- Vijayawada Section) in the State of Andhra Pradesh.
- (xii) S.O. 2589(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Solapur-Sangareddy Section) in the State of Andhra Pradesh.
- (xiii) S.O. 2773(E) published in Gazette of India dated 22nd November, 2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 5 (Hanuman Junction Bypass Section) in the State of Andhra Pradesh.
- (xiv) S.O. 2124(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Solapur- Sangareddy Section) in the State of Andhra Pradesh.
- (xv) S.O. 1829(E) published in Gazette of India dated 14th August, 2012, authorising the Officers, mentioned, therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 202 in the State of Andhra Pradesh.
- (xvi) S.O. 1870(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xvii) S.O. 100(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (xviii) S.O. 2084(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa- Kurnool Section) in the State of Andhra Pradesh.
- (Placed in Library, See No. LT 10161/15/13)
- (xix) S.O. 1383(E) published in Gazette of India dated 18th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xx) S.O. 74(E) published in Gazette of India dated 7th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxi) S.O. 2124(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Solapur- Sangareddy Section) in the State of Andhra Pradesh.
- (xxii) S.O. 2773(E) published in Gazette of India dated 22nd November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Hanuman Junction Bypass Section) in the State of Andhra Pradesh.
- (xxiii) S.O. 2854(E) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur Section) in the State of Kerala.
- (xxiv) S.O. 2257(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kasaragod Section) in the State of Kerala.
- (xxv) S.O. 2267(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kasaragod Section) in the State of Kerala.
- (xxvi) S.O. 72(E) published in Gazette of India dated 7th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Kerala.
- (xxvii) S.O. 2643(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National



Highway No. 17 (Kannur Section) in the State of Kerala.

(Placed in Library, See No. LT 10162/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): Madam, I beg to lay on the Table:-

(1) A copy of the following papers (Hindi and English versions) under Section 15 of the National Commission for Backward Classes Act, 1993:-

(i) Report of the National Commission for Backward Classes, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10163/15/13)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2012-2013.

(ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10164/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M.S. NATCHIAPPAN): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2012-2013.

(ii) Annual Report of the MMTC Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10165/15/13)

(b) (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2012-2013.

(ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10166/15/13)

(c) (i) Review by the Government of the working of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2012-2013.

(ii) Annual Report of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10167/15/13)

(d) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2012-2013.

(ii) Annual Report of the PEC Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10168/15/13)

- (e) (i) Review by the Government of the working of the STC Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the STC Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 10169/15/13)
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2012-2013.
- (Placed in Library, See No. LT 10170/15/13)
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2012-2013.
- (Placed in Library, See No. LT 10171/15/13)
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2012-2013.
- (Placed in Library, See No. LT 10172/15/13)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2012-2013.
- (Placed in Library, See No. LT 10173/15/13)
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2012-2013.
- (Placed in Library, See No. LT 10174/15/13)
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2012- 2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2012-2013.
- (Placed in Library, See No. LT 10175/15/13)
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working

- of the Central Manufacturing Technology Institute, Bangalore, for the year 2012-2013.  
(Placed in Library, See No. LT 10176/15/13)
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Gems and Jewellery Cluster (M/s Sar Infracon Gujarat), Surat, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gems and Jewellery Cluster (M/s Sar Infracon Gujarat), Surat, for the year 2012-2013.  
(Placed in Library, See No. LT 10177/15/13)
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering and Technology Cluster (M/s Trichy Engineering and Technology Cluster), Trichy, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering and Technology Cluster (M/s Trichy Engineering and Technology Cluster), Trichy, for the year 2012-2013, alongwith Audited Accounts.  
(Placed in Library, See No. LT 10178/15/13)
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Leather Cluster (M/s Industrial Infrastructure Services Limited), Kanpur, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Leather Cluster (M/s Industrial Infrastructure Services Limited), Kanpur, for the year 2012-2013.  
(Placed in Library, See No. LT 10179/15/13)
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Auto Cluster (M/s Marathwada Auto Cluster), Aurangabad, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auto Cluster (M/s Marathwada Auto Cluster), Aurangabad, for the year 2012-2013.  
(Placed in Library, See No. LT 10180/15/13)
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Park (M/s South Asia Rubber and Polymers Park Limited), Howrah, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Park (M/s South Asia Rubber and Polymers Park Limited), Howrah, for the year 2012-2013.  
(Placed in Library, See No. LT 10181/15/13)
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Foundry Cluster (M/s Kolhapur Engineering Association), Kolhapur, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Foundry Cluster (M/s Kolhapur Engineering Association), Kolhapur, for the year 2012-2013.  
(Placed in Library, See No. LT 10182/15/13)
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Pandhurna Industrial Park (M/s Chhindwara Infrastructure Private Limited), Chhindwara, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandhurna Industrial Park (M/s Chhindwara Infrastructure Private Limited), Chhindwara, for the year 2012-2013.  
(Placed in Library, See No. LT 10183/15/13)
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2012-2013.  
(Placed in Library, See No. LT 10184/15/13)
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2012-2013.  
(Placed in Library, See No. LT 10184A/15/13)
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2012-2013.  
(Placed in Library, See No. LT 10185/15/13)
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2012-2013.  
(Placed in Library, See No. LT 10186/15/13)
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2012-2013.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board of India, Kolkata, for the year 2012-2013.  
(Placed in Library, See No. LT 10187/15/13)
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2012-2013.  
(Placed in Library, See No. LT 10188/15/13)
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2012-2013.  
(Placed in Library, See No. LT 10189/15/13)
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2012-2013.  
(Placed in Library, See No. LT 10190/15/13)
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kollam, for the year 2012-2013, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kollam, for the year 2012-2013.  
(Placed in Library, See No. LT 10191/15/13)

- (25) A copy of Notification No. S.O. 2689(E) (Hindi and English versions) published in Gazette of India dated 6th September, 2013, making certain amendments in Notification No. S.O. 1105(E) dated 11th October, 2004 issued under Section 18G of the Industries (Development and Regulation) Act, 1951.

(Placed in Library, See No. LT 10192/15/13)

...(Interruptions)

**12.06 hrs.**

**STANDING COMMITTEE ON INFORMATION  
TECHNOLOGY**

**48th to 51st Reports**

[Translation]

RAO INDERJIT SINGH (Gurgaon): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2013-14):-

- (1) 48th Report on Action Taken by the Government on the recommendations/observations of the Committee contained in their 44th Report (Fifteenth Lok Sabha) on Demands for Grants (2013-14) relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).
- (2) 49th Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their 46th Report (Fifteenth Lok Sabha) on Demands for Grants (2013-14) relating to the Ministry of Information and Broadcasting.
- (3) 50th Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their 45th Report (Fifteenth Lok Sabha) on Demands for Grants (2013-14) relating to the Ministry of Communications and Information Technology (Department of Posts).
- (4) 51st Report on Action Taken by the Government on the Recommendations/Observations of the

Committee contained in their 43rd Report (Fifteenth Lok Sabha) on Demands for Grants (2013-14) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).

**12.06 1/2 hrs.**

**STANDING COMMITTEE ON EXTERNAL AFFAIRS**

**23rd Report**

[English]

SHRI RAJENDRASINH RANA (Bhavnagar): Madam, I beg to present the 23rd Report (English and Hindi versions) of the Standing Committee on External Affairs on 'The Nalanda University (Amendment) Bill, 2013.'

...(Interruptions)

**12.07 hrs.**

**STANDING COMMITTEE ON WATER RESOURCES**

**(i) 19th & 20th Reports**

[English]

SHRI DIP GOGOI (Kaliabor): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2013-2014):-

- (1) 19th Report on Action Taken by the Government on the Recommendations/Observations contained in the 16th Report (15th Lok Sabha) on 'Repair, Renovation and Restoration of Water Bodies'.
- (2) 20th Report on Action Taken by the Government on the Recommendations/Observations contained in the 17th Report (15th Lok Sabha) on 'Demands for Grants (2013-14)' of the Ministry of Water Resources.

...(Interruptions)

**(ii) Statements**

SHRI DIP GOGOI: Madam, I beg to lay on the Table the following Statements (Hindi and English versions) of the Standing Committee on Water Resources (2013-2014):-

- (1) Statement showing Further Action Taken by the Government on the Recommendations/

Observations contained in the 9th Report (15th Lok Sabha) on Action Taken by the Government on the Recommendations/Observations contained in the 4th Report (15th Lok Sabha) on 'Working of Brahmaputra Board'.

- (2) Statement showing Further Action Taken by the Government on the Recommendations/Observations contained in the 18th Report (15th Lok Sabha) on Action Taken by the Government on the Recommendations/Observations contained in the 14th Report (15th Lok Sabha) on 'Demands for Grants (2012-13)' of the Ministry of Water Resources.

12.08 hrs.

#### STANDING COMMITTEE ON COAL AND STEEL

##### 41st, 43rd, 44th, 45th, 47th and 48th Reports

[Translation]

SHRI VISHWA MOHAN KUMAR (Supaul): Madam, I beg to present the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) 41st Report on Action Taken by the Government on the observations/recommendations contained in the 30th Report of the Committee on "Review of Performance of Coal Mines Provident Fund Organisation (CMPFO)" pertaining to the Ministry of Coal.
- (2) 43rd Report on Action Taken by the Government on the observations/recommendations contained in the 32nd Report of the Committee on "CSR Activities in Coal India Ltd. and its Subsidiaries" pertaining to the Ministry of Coal.
- (3) 44th Report on Action Taken by the Government on the observations/recommendations contained in the 33rd Report of the Committee on "Demands for Grants (2013-14)" pertaining to the Ministry of Coal.
- (4) 45th Report on Action Taken by the Government on the observations/recommendations contained in the 34th Report of the Committee on "Demands

for Grants (2013-14)" pertaining to the Ministry of Coal.

- (5) 47th Report on Action Taken by the Government on the observations/recommendations contained in the 39th Report of the Committee on "Promotion of Steel Usage" pertaining to the Ministry of Coal.
- (6) 48th Report on Action Taken by the Government on the observations/recommendations contained in the 40th Report of the Committee on "Functioning of MSTC Ltd." pertaining to the Ministry of Coal.

12.08 ½ hrs.

#### STANDING COMMITTEE ON COMMERCE

##### 113th Report

[English]

SHRI K. P. DHANAPALAN (Chalakudy): Madam, I beg to lay on the Table the 113th Report (Hindi and English versions) of the Standing Committee on Commerce on Action Taken by Government on the observations/recommendations of the Committee contained in its 108th Report on Demands for Grants (2013-14) of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

12.09 hrs.

#### STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

##### 201st to 203rd Reports

[English]

SHRI M. KRISHNASSWAMY (Arani): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) 201st Report\* on "Functioning of National Akademis and other Cultural Institutions- Issues and Challenges".

\* The Report was presented to the Hon'ble Chairman, Rajya Sabha on 17th October, 2013 and forwarded to the Hon'ble Speaker, Lok Sabha on the same day.

- (2) 202nd Report@ on "The Merchant Shipping (Second Amendment) Bill, 2013".
- (3) 203rd Report@ on "Privatization of Services at Airports".

12.09 ½ hrs.

STANDING COMMITTEE ON PERSONNEL,  
PUBLIC GRIEVANCES, LAW AND JUSTICE

66th Report

[Translation]

SHRI SHAILENDRA KUMAR (Kaushambi): Madam Speaker, I beg to lay on the Table the 66th Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Right to Information (Amendments) Bill, 2013.

...(Interruptions)

12.10 hrs.

STATEMENTS BY MINISTERS

(i) **Outcome of 9th Ministerial Conference of WTO held at Bali, Indonesia from 3rd to 7th December, 2013\***

[English]

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): Madam Speaker, with your kind permission I wish to lay a copy of the statement regarding the outcome of the 9th Ministerial Conference of the WTO held at Bali, Indonesia from 3rd to 7th December, 2013.

I attended the 9th WTO Ministerial Conference at Bali from 3 to 7 December 2013. The 2001 Conference at Doha had mandated a comprehensive development agenda for multilateral trade negotiations. Ever since the WTO was established in 1995, Member States were unable to arrive at a consensus on any multilateral agreement. The Bali meet was the first occasion where members were able to reach an agreement.

@ These Reports were presented to the Hon'ble Chairman, Rajya Sabha on 20th November, 2013 and forwarded to the Hon'ble Speaker, Lok Sabha on the same day.

\* Laid on the Table and also placed in Library, See No. LT 10193/15/13.

In the backdrop of the global economic downturn of 2008 and the inability of the membership to reach consensus on the full Doha Development Agenda, it was decided at the 8th Ministerial Conference in 2011 to focus on areas where convergence was possible. Accordingly, after deliberations amongst members in 2012, it was agreed that members would strive for an agreement on Trade Facilitation, a few areas in agriculture, development issues and issues of relevance for Least Development Countries (LDCs). Considering the limited sectoral agenda set out for the Bali Conference, India decided to bring the issue of procurement of food grains from subsistence farmers for public stockholding for food security firmly on the negotiating table.

The existing Agreement on Agriculture does not bar public stockholding programmes for food security. However, if food for such programmes is acquired at administered prices and not at market prices, then it is deemed as support to farmers. WTO rules negotiated in the Uruguay Round provided that all such support has to be kept within a limit of 10% of the value of production of the product in question. However, rules for calculating the support are based on a reference price of 1986-88, without taking inflation into account. India, as part of a G-33 coalition of developing countries proposed an amendment of the WTO's Agreement on Agriculture to change these rules. The proposal is not new. Similar suggestions were tabled by other groups of developing countries. It was also a stabilized part of draft agricultural negotiating text of December 2008.

The G-33 proposal met with strong resistance. India, however, stood firm and through sustained efforts, managed to bring the US, EU, Australia, Canada and others to the negotiating table. The G-33 suggested several alternatives including inflation adjustment of administered prices. However, the developed countries effectively blocked any discussion on such proposals.

The counter proposal made to the G-33 was - a two year due restraint mechanism to provide temporary protection from challenge through the WTO Dispute Settlement Process, with a number of conditions attached. This would have rendered the mechanism entirely ineffective and have implications for India's policies on procurement and public distribution including the implementation of National Food Security Act passed by Parliament.

India's consistent position in the WTO has been that matters pertaining to livelihood, food security and rural development are of vital importance. Special and differential treatment is a must for developing countries.

In accordance with the decision of the Cabinet, in my plenary statement, I made it clear that the issue of food security was non-negotiable for India as it directly relates to the livelihood concerns of millions of subsistence farmers and food security of the poor and vulnerable sections of the society. I underscored that an interim solution cannot be a temporary solution nor be terminated and must remain in place till such time that a negotiated permanent solution is in place. I also stated that without a satisfactory decision on food security, we considered the Bali Package as lacking in horizontal balance and would, therefore not be able to lend our support to it.

Though a concerted bid was made to isolate India at Bali, our principled position resonated with the developing countries of Africa, Asia and Latin America including South Africa, Mauritius, Brazil, Egypt, Nigeria, Kenya, Zimbabwe, Namibia, Uganda, Argentina, Tanzania, Cuba, Bolivia, Ecuador, Venezuela, Nicaragua, Sierra Leone and Nepal. The African Caribbean Pacific (ACP) Group, the LDC group and the African Group of countries also lent support to India's view that a solution had to be found to the problem raised by India.

We were able to build a broader coalition of support forcing US and EU to cede ground. India declined a country specific carve out and insisted that protection must be available to all developing countries. After intense negotiations over 3 days, a few hours before the Conference was scheduled to end, a revised draft text was placed before the membership, which addressed our core concerns. It provides for an interim mechanism to be put in place and to negotiate for an agreement for a permanent solution for adoption by the 11th Ministerial Conference of the WTO. In the interim, until a permanent solution is found, Members will be protected against challenge in the WTO under the Agreement on Agriculture in respect of public stockholding programmes for food security purposes. It unambiguously stated that the interim solution shall continue until a permanent solution is found. By implication, India will have the flexibility of providing support to its farmers without the apprehension of breaching its WTO entitlements. It has

also effectively led to a commitment from Members of the WTO to work on a permanent solution as part of a post-Bali work programme. Now we will be preparing for negotiations for arriving at a permanent solution. Countries which do not run such public stockholding programmes also retain the flexibility to introduce them if they so wish to.

I would also like to make it clear that nothing in the aforesaid agreement impinges on our food security program for the poor and vulnerable sections of society, which is very much part of our sovereign space. This has never been part of negotiating agenda in WTO nor can ever be allowed to be.

On Trade Facilitation, our proposals on Customs Cooperation and those relating to agricultural exporters found acceptance amongst the membership. The Trade Facilitation Agreement which was also endorsed by India is basically aimed at greater transparency and simplification of customs procedures, use of electronic payments and risk management techniques and finally faster clearances at ports, all of which would reduce transaction costs and bring about enhanced trade competitiveness. Many of these have already been implemented by India as part of our broader efforts for liberalization and simplification of procedures.

I would like to conclude by saying that the Bali Ministerial meeting was a landmark one in the history of WTO. It re-affirmed India's leadership role amongst the developing countries and also demonstrated our diplomatic ability to build consensus. We were able to arrive at a balanced outcome which secures our supreme national interest. India was key to arriving at a breakthrough and shaping the first agreement since the creation of the WTO 18 years ago. India's constructive approach in negotiations was acknowledged by all member states. We have managed to retain the centrality of the development dimension in the Doha Round.

A positive outcome at Bali has also strengthened the credibility of the WTO as an institution. We have been able to give a clear signal to the world that while India is prepared to engage, it will not accept an un-balanced agreement. It will under no circumstances compromise the fundamental issues pertaining to food security, livelihood security and the welfare of its subsistence farmers and poor.

...(Interruptions)



12.11 hrs.

- (ii) **Status of implementation of the recommendations contained in the 61st to 64th Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2012-13)\***

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ABU HASEM KHAN CHOUDHURY): Madam, in pursuance of the Direction 73A of the Directions by the Speaker, Lok Sabha, on behalf of Shri Ghulam Nabi Azad, I beg to lay a statement regarding the status of implementation of the recommendations contained in the following reports of the Standing Committee on Health and Family Welfare on:-

- (1) 61st Report on the Action Taken by the Government on the recommendations/ observations contained in the 55th Report of the Committee on Demands for Grants (2012-13) (Demand No.47), pertaining to the Department of AYUSH, Ministry of Health and Family Welfare;
- (2) 62nd Report on the Action Taken by the Government on the recommendations/ observations contained in the 57th Report of the Committee on Demands for Grants (2012-13) (Demand No.49), pertaining to the Department of AIDS Control, Ministry of Health and Family Welfare;
- (3) 63rd Report on the Action Taken by the Government on the recommendations/ observations contained in the 56th Report of the Committee on Demands for Grants (2012-13) (Demand No.48), pertaining to the Department of Health Research, Ministry of Health and Family Welfare; and
- (4) 64th Report on the Action Taken by the Government on the recommendations/ observations contained in the 54th Report of the Committee on Demands for Grants (2012-13) (Demand No. 46), pertaining to the Department of Health and Family Welfare, Ministry of Health and Family Welfare.

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\* Laid on the Table and also placed in Library, See No. LT 10194/15/13.

12.11 ½ hrs.

- (iii) **Status of implementation of the recommendations contained in the 183rd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2012-13), pertaining to the Ministry of Shipping.\***

*[English]*

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, on behalf of Shri G.K. Vasan, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 183rd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2012-13), pertaining to the Ministry of Shipping.

*...(Interruptions)*

12.12 hrs.

- (iv) **Status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Coal and Steel on Demands for Grants (2013-14), pertaining to the Ministry of Coal.\***

*[English]*

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): Madam, I beg to lay the statement on the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Coal and Steel (15th Lok Sabha) in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in the Lok Sabha, and Directions of the Hon. Speaker, Lok Sabha issued *vide* Lok Sabha Parliamentary Bulletin – Part II dated September 1, 2004.

Action taken statements on the recommendations/ observations contained in the Report of the Committee have been sent to the Standing Committee on Coal and Steel.

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\* Laid on the Table and also placed in Library, See No. LT 10198/15/13.

\* Laid on the Table and also placed in Library, See No. LT 10199/15/13.

The present status of implementation of recommendations made by the Committee is indicated in the annexure to my statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.

**12.12 ½ hrs.**

- (v) Status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Coal and Steel on Demands for Grants (2013-14), pertaining to the Ministry of Steel.\***

*[English]*

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): Madam, I beg to lay the statement on the status of implementation of the recommendations contained in the Thirty-fifth Report of the Standing Committee on Coal and Steel (15th Lok Sabha) in pursuance of the Direction 73-A of the Hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin – Part II dated 1st September, 2004.

The aforesaid Thirty-fifth Report was presented to the Lok Sabha and laid in Rajya Sabha on 2nd May, 2013. The Report relates to the examination of Demands for Grants of the Ministry of Steel for the year 2013-14.

The Committee in the said Report has made a total of Twenty One recommendations on aims, objectives and achievements of the Ministry indicating the points where action is called for on the part of the Government.

The Action Taken Statement on the recommendations/ observations contained in the Report of the Committee had been sent to the Standing Committee on Coal and Steel on 8th November, 2013.

The present status of implementation of various recommendations made by the Committee is indicated in the Annexure of the Statement, which is hereby laid on the Table of the Lok Sabha. I would not like to take the valuable time of the House in reading out all the contents given in the Annexure. I would request that this may be considered as read in the House.

*...(Interruptions)*

\* Laid on the Table and also placed in Library, See No. LT 10200/15/13.

**12.13 hrs.**

- (vi) Status of implementation of the recommendations contained in the 33rd and 34th Reports of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2013-14).\***

*[English]*

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Madam, I beg to lay the following statements regarding:-

- (1) the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2013-14), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers; and
- (2) the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2013-14), pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

*...(Interruptions)*

**12.13 ½ hrs.**

- (vii) Status of implementation of the recommendations contained in the 107th and 108th Reports of the Standing Committee on Commerce on Demands for Grants (2013-14).\*\***

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M.S. NATCHIAPPAN): Madam, I beg to lay the following statements regarding:

- (1) the status of implementation of the recommendations contained in the 107th Report

\* Laid on the Table and also placed in Library, See No. LT 10201-10202/15/13.

\*\* Laid on the Table and also placed in Library, See No. LT 10203-10204/15/13.

of the Standing Committee on Commerce on Demands for Grants (2013-14), pertaining to the Department of Commerce, Ministry of Commerce and Industry; and

- (2) the status of implementation of the recommendations contained in the 108th Report of the Standing Committee on Commerce on Demands for Grants (2013-14), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

\_\_\_\_\_  
...(Interruptions)

**12.14 hrs.**

PAPERS LAID ON THE TABLE – Contd.

[English]

MADAM SPEAKER: Item no. 10 – Shri Paban Singh Ghatowar

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, on behalf of Shrimati Jayanthi Natarajan, I beg to lay on the Table:-

- (1) A copy of the Compendium of Notifications (Hindi and English versions) of the National Tiger Conservation Authority.

(Placed in Library, See No. LT 10101/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2009-2010.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 10102/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2010-2011.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 10103/15/13)

- (6) A copy of Notification No. S.O. 3299(E) (Hindi and English versions) published in Gazette of India dated 1st November, 2013, regarding the appointment of non-official members to the National Biodiversity Authority issued under sub-section (3) of Section 62 of the Biological Diversity Act, 2002.

(Placed in Library, See No. LT 10104/15/13)

\_\_\_\_\_  
...(Interruptions)

**12.14 ½ hrs.**

MOTION RE: 53rd REPORT OF BUSINESS  
ADVISORY COMMITTEE

[English]

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam, I beg to move the following:-

“That this House do agree with the 53rd Report of the Business Advisory Committee presented to the House on 13th December, 2013.”

MADAM SPEAKER: The question is:

“That this House do agree with the 53rd Report of the Business Advisory Committee presented to the House on 13th December, 2013.”

*The motion was adopted.*

\_\_\_\_\_  
...(Interruptions)

12.15 hrs.

CONSTITUTION (SCHEDULED TRIBES) ORDER  
(SECOND AMENDMENT) BILL, 2013\*

[English]

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): Madam, I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Tamil Nadu and Chhattisgarh.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Tamil Nadu and Chhattisgarh."

*The motion was adopted.*

SHRI V. KISHORE CHANDRA DEO: I introduce the Bill.

\_\_\_\_\_  
...(Interruptions)

12.15 ¼ hrs.

MATTERS UNDER RULE 377 \*\*

[English]

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

...(Interruptions)

**(i) Need to include Rajasthani language in the Eighth Schedule to the Constitution**

[Translation]

SHRI GOPAL SINGH SHEKHAWAT (Rajsamand): 60 million people of Rajasthan speak Rajasthani language

\* Published in the Gazette of India, Extraordinary, Part-II, Section – 2, dated 17.12.2013.

\*\* Treated as laid on the Table.

which has not been included in the 8th Schedule to the Constitution. The State Assembly of Rajasthan has passed a resolution to grant recognition to the Rajasthani language. I, therefore, request the Government to include Rajasthani language in the 8th Schedule to the Constitution.

**(ii) Need to withdraw the increased rentals on salt lands and make the Central Advisory Board for salt functional in the interest of small salt manufacturers**

[English]

SHRI S.S. RAMASUBBU (Tirunelveli): India occupies third position in the production of salt after China and USA. Presently we are producing 220 lakh tonnes of salt which stood at 19 lakh tonnes at the time of Independence. Countrywide about 6.09 lakh acres of land are under salt production and 11,800 manufacturers are in this field. Among them, small manufacturers who are having less than 10 acres are 87.6%. In our country, we are consuming 59 lakh tonnes of salt directly, 107 lakh tonnes are used for industrial purposes and 35 lakh tonnes are exported.

Besides Gujarat, Tamilnadu and Andhra Pradesh are producing huge quantities of salt. Though the Union Government does not impose any tax on salt production, the producers are shocked by the issue of recent circular by the Union Government. It states that i) ground rent increased to Rs. 120 per acre per annum from Rs. 5. ii) Assignment Fee or Lease Rent which was at Rs.10 per tonne is increased to Rs. 100. Further, the Government also sought to collect the increased ground rent in lumpsum with retrospective effect from January 2013. Another move of the Government is to tender out salt pan lands after the expiry of lease period. The manufacturers have been taking lease lands belonging to the Centre. This will greatly affect the small land holders as they have created infrastructure including wells, scrapping pans, brine reservoirs and evaporation pits, roads, buildings and provision of electricity on the lands and they will end up losing their investments. Assignment Fee is to be revised every three years. However, there is no guarantee for salt production because it depends on the weather. Before implementing this proposal, manufacturers were not consulted. Moreover, the Central Advisory Board for Salt has not been functioning for over 15 years and the manufacturers have no forum to represent their genuine

grievances. In our country, salt production stood at 100 tonnes only whereas experts suggest that it can be raised to 300 tonnes. Government should focus its attention to increase the acreage of salt production thereby raise the revenue instead of levying steep hike in Ground Rent, Assignment Fee, etc.

I shall, therefore, humbly urge upon the Union Government to take necessary steps for immediate roll back of increased rentals on salt lands and to make functional the Central Advisory Board for Salt in order to render justice to the small salt manufactures so as to make availability of salt to the consumers at affordable price.

**(iii) Need to provide canal-based augmented drinking as well as irrigation water supply under NABARD scheme for villages of Badhra region in Bhiwani-Mahendragarh Parliamentary constituency, Haryana**

SHRIMATI SHRUTI CHOUDHRY (Bhiwani-Mahendragarh): I would like to draw the attention of the House to the need of providing canal-based water supply under NABARD Scheme to Badhra Region, District Bhiwani in my Parliamentary Constituency Bhiwani-Mahendragarh (Haryana).

Badhra region of Bhiwani district is a chronically drought affected area and there is an acute shortage of drinking water. Further, the tubewell scheme is not successful due to too much depletion in groundwater level and the quantity and quality of underground water in the area poses a problem. I would like to bring to your kind notice that since Jan 2013, the State Government of Haryana has declared about 75 villages of Badhra region as "Dark Zone" to control depletion in groundwater level in this over-exploited area of South Haryana. The Government has imposed total ban on drilling of new borewells, distribution of transformers to the existing tubewells and power connection to the new tubewells. As a result, the people in the area are facing a grave problem due to acute scarcity of sustainable drinking and irrigation water. Hence, a major project for providing "canal based" augmented drinking water supply under NABARD scheme to about 75 villages of Badhra Assembly Constituency is the need of the hour.

I earnestly urge the Hon'ble Minister for Rural Development to look into the matter personally and issue necessary instructions to the authorities concerned to take

steps to establish a major project for providing "canal based" augmented drinking as well as irrigation water supply under NABARD scheme for about 75 villages of Badhra Region, promptly. As a result, the people of this backward region of South Haryana will be benefitted with safe potable/irrigation water.

**(iv) Need to take appropriate punitive action against administrative officers for negligence in making proper arrangement for handling public congregation leading to death and injury to people due to stampede**

*[Translation]*

SHRI SAJJAN VERMA (Dewas): It has been noticed in several States of the country including Madhya Pradesh that innocent people lose their lives because of the indifferent attitude and poor performance of senior IAS and IPS officers posted in the district. Such types of incident occur particularly in the temples and other religious programmes where lakhs of people gather. The Collector and the Police Superintendent do not properly manage these programmes and hundreds of people lose their lives in the unfortunate incidents. Thereafter, the State Governments issue suspension orders to the guilty IAS and IPS officers but do not frame charges against them within the 45 days period, thereby, giving benefits to the officers, and their suspension orders automatically expire.

Recently, such type of an incident occurred in the Ratangarh temple in district Datia, Madhya Pradesh where hundreds of innocent people died. The State Government issued suspension orders of District collector and SP, but did not frame charges against them within the 45 days period. Thus, their suspension orders automatically expired. This is the pattern which is being followed by the different State Governments. I, therefore, request the Central Government to frame strict rules to check such type of working traditions.

**(v) Need to release input subsidy to farmers affected by natural calamities in Karimnagar district, Andhra Pradesh**

*[English]*

SHRI PONNAM PRABHAKAR (Karimnagar): I would like to draw the attention of the House on the dire need to release input subsidy to farmers affected by different natural

calamities in Karimnagar District, Andhra Pradesh, from the year 2011 to 2013.

In this regard, I would like to state that in March, 2011 due to hailstorms, 4 mandals, 20 villages and 352 farmers were affected and 165.10 hectares of crop were damaged in Karimnagar District and the input subsidy required is Rs. 619125.00. In April, 2011, due to hailstorms, 16 mandals, 100 villages and 19659 farmers were affected and 8390.78 hectares of crop were damaged and the input subsidy required is to the extent of Rs.39070673. In April & May, 2012, due to hailstorms, 19 mandals, 159 villages and 17547 farmers were affected and 7956.83 hectares of crop damaged and for this input subsidy of Rs. 46456840.00 is required. In February, 2013, due to hailstorms, 25 mandals, 325 villages and 22782 farmers were affected and 8241.94 hectares of crop were damaged and for this input subsidy required is Rs.65312553.32. In the month of April, 2013, due to hailstorms, 15 Mandals, 158 villages and 17054 farmers were affected and 4523.90 hectares of crop got damaged and for this input subsidy required is Rs.25894944.30. Again in April, 2013 due to hailstorms 8 mandals, 38 villages and 4920 farmers were affected and 2085.89 hectares of crop were damaged and for this input subsidy required is Rs.20846730.90. In May, 2013, due to hailstorms, 3 mandals, 8 villages and 350 farmers were affected and 157.58 hectares of crop area got damaged and for this input subsidy required is Rs.1575800.00.

Hence, I request the Hon'ble Minister for Agriculture to kindly release the total input subsidy to the tune of Rs.199776666.52 immediately to help the 90 mandals, 808 villages and 82664 farmers affected in the Karimnagar District in Andhra Pradesh.

**(vi) Need to deploy adequate security personnel and beef up security at railway stations at Pune, Shivajinagar, Hadapsar, Kirkee, Dehuroad and Lonawala in Maharashtra**

SHRI SURESH KALMADI (Pune): Railway stations at Pune, Shivajinagar, Hadapsar, Kirkee, Dehuroad and Lonawala are lacking adequate security arrangements.

The sanctioned strength of GRP personnel at Pune railway Station is 170 but currently there are only 125 GRP constables. Given the large jurisdiction of Pune station, it actually needs at least 200 policemen as there is a need to deploy policemen at each of the dozen entry points,

platforms and on trains. Besides that a number of policemen have to be deployed for frequent VIP visits which further shrink the availability of police for general passengers.

Similarly, the actual strength of RPF personnel is only 414 at above said stations against the sanctioned strength of 514 and a plan to deploy 200 more has remained on paper only.

As of now there are only 12 woman GRP constables at Pune Station whereas there should be at least 50 as they are required to be deployed at women's coaches in local, express, passenger trains and on platforms as well.

Considering the growing need of security personnel, I urge upon the Minister of Railways to deploy adequate strength of security personnel and beef up security at above said railway stations.

**(vii) Need to expedite the process to accord approval to the proposal of Government of Madhya Pradesh for declaring Bargi right Bank Canal project as a national project and sanction the required funds for the projects**

*[Translation]*

SHRI GANESH SINGH (Satna): The Bargi dam is constructed in district Jabalpur of Madhya Pradesh. A canal from its right bank is proposed to be dug up which will irrigate 2,45,010 hectare area of Jabalpur, Katni, Satna and Reeva districts and it will benefit 81,53,684 people. The State Government, after completing all the parameters, submitted a proposal to the Central Government for declaring this project as a national project and to sanction 3797 crore rupees. I have been consistently raising this demand in the Lok Sabha to declare this project as a national project.

In response to a letter written by me, the Hon'ble Water Resources Minister intimated me on 12 June, 2013 that a high powered committee had made a recommendation to declare Bargi dam project as a national project in its second meeting held on 17.02.2010. The Ministry had received an amended EFC observation after the inclusion of the follow up action of the observations made by the Planning Commission and other Ministries. Meanwhile, the Ministry of Finance had made certain observations in September, 2012 which was basically with regard to the continuation of AIBP and National Projects

during the 12th Plan. The State Government vide its letter dated 18.09.2012 had also requested the Planning Commission to postpone the completion date of the Bargi dam project including the amended programme from March, 2013 to March, 2017. The Planning Commission vide its letter No. (220)/ 2004-WR dated 26.09.2012 had consented to this postponement. The EFC memorandum has been amended and is under consideration of this Ministry.

I would like to ask the Hon'ble Minister of Water Resources why there is a delay in taking proper action in this matter, when this case is under consideration of this Ministry. I would like to request the Hon'ble Minister again to accord approval to this project as a matter of priority.

**(viii) Need to construct a new bridge adjacent to 'Sardar Bridge' near Jhadeshar on N.H. 8 in Bharuch Parliamentary Constituency in Gujarat**

SHRI MANSUKHBHAI D. VASAVA (Bharuch): One year ago, the Minister of Road Transport and Highways had laid a foundation stone for widening the existing bridge and building a new bridge at Sardar Bridge near Jhadeshar on N.H. 8 in Bharuch Parliamentary constituency in Gujarat. However, I regret to intimate the House that the work for widening of this bridge has not completed as on date because of which heavy traffic jams occur on Sardar Bridge on this busy National Highway and people have to suffer inconvenience due to this. As per rule, the work for the widening of the existing bridge and construction of new bridge should have been started immediately after laying of foundation stone. The widening of this bridge alone will not resolve the problem of traffic jam. This problem will be resolved only after the construction of a new bridge at Sardar Bridge.

I, therefore, request the Government to construct a new bridge adjacent to 'Sardar Bridge' near Jhadeshar to ease the traffic problem.

**(ix) Need to provide adequate medical assistance to all the people seeking help for medical treatment from Prime Minister's National Relief Fund**

SHRI A.T. NANA PATIL (Jalgaon): I would like to draw the attention of the Government towards a matter of serious concern. The Prime Minister Relief Fund is a boon for poor patients in the country. The patients belonging to the poor

families get financial assistance from this fund on the recommendations made by the hon. Members of Parliament. But, sometimes, we face difficulties in this regard. The people suffering from serious diseases like heart surgery, kidney transplantation, cancer, etc. in our constituency apply for financial assistance to get treatment and thereupon we recommend the cases to the hon. Prime Minister. Some of the people get financial assistance, but others do not get any benefit. There are at least 15 to 20 lakh voters in one constituency and we receive application from the people suffering from serious diseases on daily basis. We keep forwarding these application to the hon. Prime Minister, but only two or three recommendations in a month of one M.P. are given approval. And, even this approval is given through lottery system. The approval given to just two or three recommendations in a month is like playing a joke with the feeling of the suffering people. We are approached only by those people who do not have any recourse left but if we discriminate between these people, where they will go, particularly, in these days when the medical expenses have skyrocketed. One needs to spend five to seven lakh rupees for a single operation or surgery but these people are given 25 to 50 thousand or sometimes 70 thousand rupees in the name of financial assistance. Therefore, they face many problems in getting treatment. The treatment is left mid way because of the lack of financial assistance and sometimes some people also die.

I, therefore, would request the Government and the hon. Prime Minister to make a provision for adequate medical assistance to all the people seeking help for medical treatment from Prime Minister National Relief Fund or instructions may be issued to the hospital where the person is getting medical treatment to provide him all the medical treatment free of cost.

**(x) Need to take steps to protect the interests of Arecanut farmers in the country**

*[English]*

SHRI NALIN KUMAR KATEEL (Dakshina Kannada): Areca nut is used in religious, social and cultural ceremonies in the country. There are thousands of families engaged in cultivation, trade and marketing of Areca nut in 12 States.

Many researches have stated that Areca nut is a useful product. The High Court of Karnataka has upheld the same in its Judgment in the year 2007.

However, Areca nut growers are very much concerned over the recent developments for prohibiting the use of tobacco and betel nut (Areca nut) as ingredients in any food products.

Therefore, I would like to impress upon the Union Government that keeping the traditional background of the Areca nut and also the livelihood of thousands of families in mind, Areca nut must be classified as a useful product and any move which would affect the interest of Areca nut growers may be stopped with immediate effect.

**(xi) Need to transfer land and ownership rights to landless people particularly 'Dikkus' in Jharkhand**

SHRI NISHIKANT DUBEY (Godda): I refer to an extract of the Report of the Office of The Santhal Parganas Inquiry Committee, Patna, submitted by its Chairman Mr. R.E.Russel to the then Governor of Bihar Sir Thomas Alexander Stewart on the 10th of September, 1938 (Page 47, Chapter XII, para 124). This extract clearly shows how the committee in its report considered the question of whether any relaxation can and should be made with respect to relaxations in the matter of transfer of Land. "Relaxations in the matter of transfer have always been followed by a rapid growth of alienation and of exploitation and the fact that it has from time to time been necessary tighten up, rather than relax the law", the report states. The report further state - Of course the present total prohibition on transfer cannot be maintained forever, but the time has not yet come when that valuable means of preserving the cultivator on his land can be dispensed with and further states that- "we think that some relaxation may now be made in the case of Dikkus, but none in the case of aboriginals."

Thus this matter may be considered afresh and look at the implementation in the comprehensive and holistic manner, rather than piecemeal basis, particularly for the Dikkus. The latter people are suffering immensely as the restrictions means that there is no bank finance available, government does not provide any irrigation facilities, while other basic facilities can also not be availed, as they cannot utilize the value of this land in any manner for life or even in death. This is the reason for the massive, above 80 per cent poverty estimates in the state of Jharkhand.

**(xii) Need to fill-up backlog vacancies in Banaras Hindu University and also ensure adherence to rules in filling up vacancies meant for reserved categories**

*[Translation]*

SHRI BAL KUMAR PATEL (Mirzapur): Various ministries of the Government of India have issued instructions to the Banaras Hindu University (BHU), Varanasi, Uttar Pradesh to fill up the backlog of vacancies, but in spite of the instructions, the University has not launched any special drive. There are 370 posts reserved for Other Backward Classes (OBC), out of which 234 posts have been filled up from the General Category. As per the BHU, these posts will be filled up by the OBCs once they get vacant. The temporary and permanent appointments on contract basis are also being made for the non-teaching posts, violating all the rules in this regard. This is a clear violation of the reservation rules of the Government of India.

BHU has cleared the backlog by changing the roster for the teaching posts without getting permission from the Visitor, and the University has started appointment process on the basis of self-created rules violating all the provisions made by the University Grants Commission. Some posts have been filled up which should be immediately cancelled and the process should be started again as per the rules. The National Commission for the Scheduled Castes has submitted a special report to the Hon. President with regard to the violation of the reservation rules in BHU. The recommendations made by the Commission should be implemented without any delay.

There are some non-recognized courses being run in the main complex of the University at Varanasi and in the South Complex at Barkachha, Mirzapur and admissions are being made in excess of the sanctioned strength and incompetent teachers are taking the classes which should be immediately checked in the interest of the student community.

**(xiii) Need to take urgent action to contain Japanese Encephalitis causing death of children in districts of Eastern Uttar Pradesh**

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI (Sant Kabir Nagar): A number of children have lost their lives due to Japanese Encephalitis in all the districts of eastern Uttar Pradesh. A number of children suffering from



this disease are still admitted in the Medical College Hospital in Gorakhpur. However, it is a matter of regret that the Central Government and the State Government are not taking adequate measures to deal with the situation. I, therefore, request the Central Government to take urgent action to contain Japanese Encephalitis before it causes serious damage.

**(xiv) Need to resume construction of N.H. 28 from Piprakothi in Bihar to Kasya in Uttar Pradesh**

SHRI PURNMASI RAM (Gopalganj): The National Highway No. 8 from Piprakothi in Bihar to Kaysa in Uttar Pradesh via Bathnakuti is being constructed for the past several years. The contractor working at the Package 9 of this Highway was constructing the road carelessly. When the matter was investigated, the contractor fled from the construction site which resulted in the pendency of road construction for the past three years. Because of the stoppage of road construction work, the entire road has been converted into pits which has caused accidents and claimed the lives of more than 500 people.

I would like to request the Hon. Minister for Road Transport and Highways to construct this road for the safety of common people and the development of entire Bihar. I also request to take strict action against the construction work.

**(xv) Need to relax rules for issuance of passports to persons not having marriage certificates in the country particularly in Tamil Nadu**

[English]

SHRI ABDUL RAHMAN (Vellore): Hardship is being faced by the people of Tamil Nadu who apply for new passports if their marriages are not registered by the Registrar. Tamil Nadu is one of the States which enacted compulsory marriage registration act in 2009. However, there is no punitive action for this in the State. There is lack of awareness about it among people. However, if people apply for such registered marriage certificates along with marriage proof for the purpose of applying for passports, it is told that there is no provision in the act to apply after 90 days from the date of marriage. If such people apply for new passports or their renewal, all their applications are rejected by the authorities citing the reason that no marriage certificate is issued by the Registrar even though the marriage certificates traditionally been issued by the Local

Administration of Masjids, Churches and Temples are attached.

Alternatively, as there is a common official procedure of producing marital proof all over the country in the form of a notarized joint photo affidavit, Passport Issuing Authority should accept such legal instruments irrespective of the States in the country. If this mode of submission is also rejected, there is no possibility at all for those who have not registered their marriages within the stipulated period of 90 days. While there is no punishment from the State administration for not registering the marriages, punishment is meted out by the passport administration in the form of rejection of their applications.

Therefore, immediate and appropriate action should necessarily be taken by the Ministry of External Affairs to ensure that the genuine passport applicants do not face such difficulties further.

**(xvi) Need to accord separate status to All India Railway Engineers Federation to represent their grievances**

SHRI BIBHU PRASAD TARAI (Jagatsinghpur): All India Railway Engineers Federation (AIREF) representing around one lakh Junior Engineers and Senior Section Engineers of Indian Railways has been working for safe movement of millions of passengers daily. The AIREF, keeping in view the nature of duties, responsibilities, pay scales, service status, promotion prospectus, etc. of its engineers, has been demanding since long for recognition in order to represent their problems appropriately. In this regard, the Railway Safety Review Committees (Khanna, Wanchoo committees, etc.) have recommended separate platform. As the Engineers are coming under the supervisory category, they should not be clubbed with the labour unions of Railways, similar to Defence Ministry, CPWD, etc. Hence, I would like to urge upon the Government to look in to the matter and accord the status of separate Federation for Railways Engineers like RPF, Group-C & Group-D Associations of Railway Board.

**(xvii) Need to conduct audit of all the eligible education loan under Central Scheme to provide Interest Subsidy for the period of moratorium on Educational Loans taken by students from economically weaker sections**

SHRI THOL THIRUMAAVALAVAN (Chidambaram): I would like to bring to the kind attention of the Government

that all the banks do not pass on the full interest subsidy to the eligible students who have availed loans under Education Loan from the banks.

As per the "Central Scheme to provide Interest Subsidy (CSIS)" launched by Ministry of HRD, full interest subsidy is provided for the moratorium period (i.e. Course Period plus one year or six months after getting job, whichever is earlier) on educational loans availed by students from Economically Weaker Section (EWS) under IBA educational loan scheme, to pursue Technical/ Professional courses in India. The scheme is effective from the academic year 2009-10.

Many students are complaining that the banks do not provide them full subsidy. Though the students are not required to pay even a single rupee by way of interest for the moratorium period, the banks force the poor students to pay interest. Banks do not claim the full subsidy from the Government and because of the lapses of bank officials, the poor students are forced to borrow money from outside at huge interest and pay the interest. In many of the cases, banks have failed to submit claim to the nodal bank within the time and consequently, the poor students are forced to pay interest.

Further, many of the branch managers misguide the students about the interest subsidy (CSIS) scheme. Banks do not give serious importance to create awareness about interest subsidy scheme among the students and their own officials.

Because of the poor implementation of the scheme by the banks, the scheme itself gets defeated. I, therefore, urge upon the Government to immediately arrange CAG/RBI audit of all the eligible education loan accounts to find out whether the banks have claimed the interest subsidy properly and pass on the benefits to poor students. I also urge upon the Government to take stern action against those officials of the Bank who are not properly implementing the CSIS Scheme and it is my humble submission to the Government, instead of paying interest subsidy, students should be given interest free Education Loan.

**12.16 hrs.**

## ANNOUNCEMENT BY THE SPEAKER

### Notice of Motion of No-Confidence

*[English]*

MADAM SPEAKER: Hon. Members, I have received a notice of Motion of No-Confidence in the Council of Ministers from Shri Modugula Venu Gopala Reddy which I am duty bound to bring before the House. Unless the House is in order, I will not be in a position to count the 50 Members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats so that I can count 50 Members.

*...(Interruptions)*

MADAM SPEAKER: It is a Motion of No-Confidence, so I have to count 50 Members. You have to be on your respective places.

*...(Interruptions)*

MADAM SPEAKER: Please go back to your seats..

*...(Interruptions)*

MADAM SPEAKER: Please go back.

*...(Interruptions)*

MADAM SPEAKER: Please go back. I have to count 50 Members.

*...(Interruptions)*

MADAM SPEAKER: Please go back.

*...(Interruptions)*

MADAM SPEAKER: Since the House is not in order, I will not be able to bring the notice before the House.

*...(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again tomorrow, the 18th December, 2013 at 11 a.m.

**12.17 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 18, 2013/Agrahayana 27, 1935 (Saka)*

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4.	Shri Adhikari, Suvendu	1906
5.	Shri Adsul Anandrao	1999, 2001, 2004, 2021
6.	Shri Agarwal Jai Prakash	1998, 1999, 2030
7.	Shri Ahir Hansraj G.	1863, 1935, 2000, 2016, 2036
8.	Shri Ahmed, Sultan	1950, 2007
9.	Shri Ajmal Badruddin	1877, 1919
10.	Shri Anandan M.	1974, 2007
11.	Shri Ananth Kumar	1922

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12.	Shri Angadi, Suresh	1944	37.	Shri Chavan Harishchandra	1859, 1914, 1933, 1996, 2013
13.	Shri Anuragi, Ghanshyam	1932, 2009	38.	Shri Chitthan N.S.V.	1999
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15.	Shri Azad Kirti	1868, 2014	40.	Smt. Choudhry Shruti	1889, 1919, 2015, 2057
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17.	Smt. Badal Harsimrat Kaur	2001, 2051	42.	Shri Das, Khagen	1919, 1959
18.	Smt. Baghel Sarika Devendra Singh	1935, 2012	43.	Shri Das, Ram Sundar	1867, 2040
19.	Shri Baitha, Kameshwar	1991	44.	Shri Dasgupta, Gurudas	2000
20.	Dr. Baliram	1886, 2070	45.	Smt. Davidson J. Helen	2021
21.	Shri Bansal, Pawan Kumar	1949	46.	Shri Deka Ramen	1979
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24.	Shri Bhagora Tarachand	1892, 2022	49.	Shri Dhanapalan K.P.	1858, 1999, 2011
25.	Shri Bhoi Sanjay	2025	50.	Shri Dhotre Sanjay	1933, 2010, 2021
26.	Shri Bhujbal Sameer	1990, 1999	51.	Shri R. DhruvaNarayana	1847, 1887, 1972, 1996, 2049
27.	Shri Biju P.K.	1843	52.	Shri Dias, Charles	2007
28.	Shri Bishnoi, Kuldeep	1884, 2053	53.	Dr. Dome, Ram Chandra	1904
29.	Shri Biswal Hemanand	2007, 2017, 2034	54.	Shri Dubey Nishikant	1885, 1897, 1919, 2001, 2013
30.	Shri Bundela Jitendra Singh	1842, 1928, 1930, 2042	55.	Shri Dudhgaonkar, Ganeshrao Nagorao	2024
31.	Shri C., Sivasami	1940, 1965	56.	Shri Gaddigoudar, P.C.	2021, 2022
32.	Shrimati Chakravarty Bijoya	1937, 1997	57.	Shri Gaikwad Eknath Mahadeo	1999, 2000, 2025
33.	Shri Choudhary Harish	1852, 1927, 1935, 1973, 1976	58.	Smt. Gandhi Maneka Sanjay	1981
34.	Shri Chaudhary, Arvind Kumar	1935	59.	Shri Gandhi, Varun	1920, 1942
35.	Shri Chaudhary, Haribhai	1929, 1996			
36.	Shri Chauhan Mahendrasinh P.	1895, 1903, 1911, 1951, 2063			

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61.	Shri Gouda, Shivarama	1898, 1937, 2021, 2065	83.	Shri Kaushalendra Kumar	1919
62.	Shri Gowda Chandre D.B.	1970, 1996, 1999, 2003	84.	Shri Khaire Chandrakant	1932, 1997, 2032
63.	Haque, Sk. Saidul	1992	85.	Dr. Kirodi Lal Meena	1891, 2059
64.	Shri Hazari Maheshwar	1871, 2000	86.	Shri Kumar Vishwa Mohan	1966
65.	Shri Hegde K. Jayaprakash	1951	87.	Shri Kumar, Ajay	1933, 1934, 2021
66.	Shri Hussain Syed Shahnawaz	1935, 1999, 2022	88.	Shri Kumar, P.	1933, 1941, 2007
67.	Shri Jadhao, Prataprao Ganpatrao	1938	89.	Smt. Kumari, Putul	1935
68.	Shri Jadhav Baliram	1911	90.	Shri Kurup Peethambara	1865, 2038
69.	Dr. Jagannath Manda	2022	91.	Shri Laguri Yashbant	2018, 2021
70.	Shri Jaiswal, Gorakh Prasad	1850, 1972, 2021	92.	Shri M. Krishnasswamy	1847, 1995
71.	Shri Jakhar Badri Ram	1868, 1880, 1996, 2015, 2047	93.	Shri Madam Vikrambhai Arjanbhai	1870, 1928, 2041
72.	Smt. Jardosh Darshana	1916	94.	Smt. Mahajan, Sumitra	1947, 2022
73.	Shri Jawale Haribhau	1945, 1977, 2014	95.	Shri Mahato, Baidya Nath Prasad	1960, 2011
74.	Shri Jigajinagi, Ramesh	1994	96.	Shri Mahato, Narahari	1993
75.	Shri Jindal, Naveen	2067	97.	Shri Mahtab Bhartruhari	1933, 2010, 2021
76.	Dr. Joshi, Murli Manohar	1919, 2016	98.	Shri Majhi Pradeep	1988, 1991
77.	Shri Joshi, Pralhad	1851, 1967, 2031	99.	Shri Mani Jose K.	1899, 2006, 2007, 2014, 2066
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115.	Shri P.R. Natarajan	1925, 2013, 2059	139.	Shri Rahman, Abdul	1986
116.	Shri Pala Vincent H.	1954, 2007	140.	Shri Rajendran, C.	1940, 1945, 2019
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120.	Shri Pandey, Gorakhnath	1958, 2013, 2022	144.	Shri Ramkishun	1987
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126.	Shri Pathak Harin	1919, 1982	150.	Shri Ray, Bishnu Pada	1917
127.	Shri Patil Sanjay Dina	1907, 1956	151.	Shri Ray, RudraMadhab	1930, 2000
128.	Shri Patil A.T. Nana	1842, 1845, 1925, 1928, 2068	152.	Shri Reddy, M. Venugopala	1965, 1975, 2001, 2022
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157.	Shri S., Pakkappa	1864, 2021, 2037	179.	Shri Singh Radha Mohan 2008, 2009
158.	Shri S.R. Jeyadurai	1912, 1928, 1996, 2003	180.	Dr. Singh Raghuvansh Prasad 1921
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166.	Shri Shetkar, Suresh Kumar	1849, 1875, 2007, 2013, 2044	188.	Shri Singh Brijbhushan Sharan 1998
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169.	Shri Shukla, Balkrishna Khanderao	1913	191.	Singh, Rajkumari Ratna 1872, 2008
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171.	Dr. Singh Bhola	1945, 1971, 1997	193.	Shri Singh, N. Dharam 1967, 2041
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202.	Shri Tagore Manicka	1874	216.	Shri Vasava, MansukhBhai D.	1852, 1938, 1996, 2018
203.	Smt. Tandon, Annu	1896, 2011, 2064	217.	Dr. Venugopal P.	1948, 2007
204.	Shri Tandon, Lalji	1997	218.	Shri Verma Sajjan	2028
205.	Shri Tanwar Ashok	1906, 1965, 1999	219.	Shri Virendra Kumar	1943, 1971, 2022
206.	Shri Thakor Jagdish	1901	220.	Shri Vishwanath, Adagooru H.	1980, 2023, 2053
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